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WATERWAYS LEISURE TOURISM LIMITED
CORPORATE IDENTITY NUMBER: U63030MH2020PLC440323

REGISTERED AND CORPORATE OFFICE	CONTACT PERSON	TELEPHONE AND EMAIL	WEBSITE
A-1601, Marathon Futorex, NM Joshi Marg, Lower Parel, Delisle Road, Mumbai – 400 013, Maharashtra, India	Ankit Satish Shah Company Secretary and Compliance Officer	Telephone: +91 022 4984 4441, +91 022 4984 4444 Email: cs@waterways-leisure.com	www.cordeliacruises.com

OUR PROMOTERS: GLOBAL SHIPPING AND LEISURE LIMITED AND RAJESH CHANDUMAL HOTWANI

DETAILS OF THE ISSUE TO THE PUBLIC

TYPE	FRESH ISSUE SIZE	OFFER FOR SALE SIZE	TOTAL ISSUE SIZE*	ELIGIBILITY AND SHARE RESERVATION AMONG QIBs, NIBs & RIBs
Fresh Issue	7,240,099* Equity Shares of face value of ₹ 10 each aggregating to ₹ 5,850.00 million*	Not applicable	7,240,099* Equity Shares of face value of ₹ 10 each aggregating to ₹ 5,850.00 million*	The Issue has been made pursuant to Regulation 6(2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended (“SEBI ICDR Regulations”) as our Company does not fulfil requirements under Regulation 6(1)(a), 6(1)(b) and Regulation 6(1)(c) of the SEBI ICDR Regulations. For further details, see “Other Regulatory and Statutory Disclosures – Eligibility for the Issue” on page 342. For details in relation to the share allocation and reservation among QIBs, RIBs and NIBs, see “Issue Structure” on page 364.

*Subject to finalization of Basis of Allotment

DETAILS OF THE OFFER FOR SALE

NAME OF THE SELLING SHAREHOLDERS	TYPE	NUMBER OF EQUITY SHARES OFFERED / AMOUNT (IN ₹ MILLION)	WEIGHTED AVERAGE COST OF ACQUISITION PER EQUITY SHARE OF FACE VALUE OF ₹ 10 EACH (IN ₹)
Not applicable			

RISKS IN RELATION TO THE FIRST ISSUE

The face value of the Equity Shares is ₹ 10 each. This being the first public issue of Equity Shares of our Company, there has been no formal market for the Equity Shares. The Floor Price, the Cap Price and the Issue Price (as determined by our Company in consultation with the Book Running Lead Manager, on the basis of the assessment of market demand for the Equity Shares by way of the Book Building Process, as stated under “Basis for Issue Price” on page 109), should not be taken to be indicative of the market price of the Equity Shares after the Equity Shares are listed. No assurance can be given regarding an active or sustained trading in the Equity Shares of our Company, or regarding the price at which the Equity Shares will be traded after listing.

GENERAL RISK

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India (“SEBI”), nor does SEBI guarantee the accuracy or adequacy of the contents of this Prospectus. Specific attention of the investors is invited to “Risk Factors” on page 20.

ISSUER’S ABSOLUTE RESPONSIBILITY

Our Company, having made all reasonable inquiries, accepts responsibility for and confirms that this Prospectus contains all information with regard to our Company and the Issue, which is material in the context of the Issue, that the information contained in this Prospectus is true and correct in all material aspects and is not misleading in any material respect, that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which makes this Prospectus as a whole or any of such information or the expression of any such opinions or intentions misleading in any material respect.

LISTING

The Equity Shares that will be offered through the Red Herring Prospectus and this Prospectus are proposed to be listed on the BSE Limited (“BSE”) and National Stock Exchange of India Limited (“NSE”, together with BSE, the “Stock Exchanges”). For the purposes of the Issue, the Designated Stock Exchange is BSE.

BOOK RUNNING LEAD MANAGER

Name and Logo of the BRLM	Contact Person	Email and Telephone

 Centrum Broking Limited (as successor to the Merchant Banking Business of Centrum Capital Limited)		Pooja Sanghvi/ Sooraj Bhatia		Email: wltl.ipo@centrum.co.in Telephone: +91 22 4215 9000	
REGISTRAR TO THE ISSUE					
Name of the Registrar		Contact Person		Email and Telephone	
 MUFG Intime India Private Limited (Formerly Link Intime India Private Limited)		Shanti Gopalkrishnan		Email: waterwaysleisure.ipo@in.mpms.mufg.com Telephone: +91 81081 14949	
BID/ISSUE PERIOD					
ANCHOR INVESTOR BIDDING DATE		Monday June 22, 2026	BID/ISSUE OPENED ON	Tuesday, June 23, 2026	BID/ISSUE CLOSED ON
					Thursday, June 25, 2026^

[^]The UPI mandate end time and date was at 5:00 p.m. on Bid/Issue Closing Date.



WATERWAYS LEISURE TOURISM LIMITED

Our Company was originally incorporated as “Waterways Leisure Tourism Private Limited”, a private limited company under the provisions of the Companies Act, 2013 on November 2, 2020, pursuant to a certificate of incorporation dated November 5, 2020, issued by the Registrar of Companies, Delhi and Haryana at New Delhi. Our Company was subsequently converted from a private company to a public company, pursuant to a resolution passed by our Board on February 24, 2025, and by our Shareholders on February 25, 2025, consequent to which the name of our Company was changed to “Waterways Leisure Tourism Limited” and a fresh certificate of incorporation consequent upon conversion to public company was issued by the Registrar of Companies, Central Processing Unit, Manesar on March 12, 2025. For further details of change in the name of our Company and the Registered and Corporate Office, see “History and Certain Corporate Matters” on page 213.

Registered and Corporate Office: A-1601, Marathon Futurex, NM Joshi Marg, Lower Parel, Delisle Road, Mumbai – 400 013, Maharashtra, India
Telephone: +91 022 4984 4441, +91 022 4984 4444 | **Email:** cs@waterways-leisure.com | **Corporate Identity Number:** U63030MH2020PLC440323
Contact Person: Ankit Satish Shah, Company Secretary and Compliance Officer | **Website:** www.cordeliacruises.com

OUR PROMOTERS: GLOBAL SHIPPING AND LEISURE LIMITED AND RAJESH CHANDUMAL HOTWANI

INITIAL PUBLIC OFFERING OF 7,240,099* EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH (“EQUITY SHARES”) OF WATERWAYS LEISURE TOURISM LIMITED (THE “COMPANY” OR THE “ISSUER”) FOR CASH AT A PRICE OF ₹ 808 PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ 798 PER EQUITY SHARE) (“ISSUE PRICE”) AGGREGATING TO ₹ 5,850.00 MILLION* (THE “ISSUE”).

*Subject to finalisation of Basis of Allotment.

THE FACE VALUE OF THE EQUITY SHARE IS ₹ 10 EACH. THE ISSUE PRICE IS 80.80 TIMES THE FACE VALUE OF THE EQUITY SHARES.

This Issue has been made in terms of Rule 19(2)(b) of the SCRR, read with Regulation 31 of the SEBI ICDR Regulations. The Issue was made through the Book Building Process in terms of Regulation 6(2) of the SEBI ICDR Regulations, wherein at least 75% of the Issue was allocated to Qualified Institutional Buyers (“QIBs” and such portion, the “QIB Portion”), provided that our Company in consultation with the BRLM, allocated up to 60% of the QIB Portion to Anchor Investors on a discretionary basis (the “Anchor Investor Portion”), out of which forty per cent of the Anchor Investor Portion, within the limits specified under the SEBI ICDR Regulations was reserved -(i) 33.33 percent for domestic Mutual Funds; and (ii) 6.67 percent for life insurance companies and pension funds. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion was made available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids having been received at or above the Issue Price. Further, not more than 15% of the Issue was made available for allocation to Non-Institutional Bidders (“NIBs”) of which (a) one-third portion was reserved for applicants with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two-thirds portion was reserved for applicants with application size of more than ₹1,000,000, and 10% of the Issue was made available for allocation to Retail Individual Bidders (“RIB”) in accordance with the SEBI ICDR Regulations, subject to valid Bids having been received at or above the Issue Price. All Bidders (except Anchor Investors) were mandatorily required to utilise the Application Supported by Blocked Amount (“ASBA”) process by providing details of their respective ASBA accounts and UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter), as applicable, pursuant to which their corresponding Bid Amount were blocked by the Self Certified Syndicate Banks (“SCSBs”) or by the Sponsor Banks under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors were not permitted to participate in the Issue through the ASBA Process. For details, see “Issue Procedure” on page 368.

RISKS IN RELATION TO THE FIRST ISSUE

The face value of the Equity Shares is ₹ 10 each. This being the first public issue of Equity Shares of our Company, there has been no formal market for the Equity Shares. The Floor Price, Cap Price and Issue Price (determined by our Company, in consultation with the Book Running Lead Manager and on the basis of the assessment of market demand for the Equity Shares by way of the Book Building Process, as stated under “Basis for Issue Price” on page 109), should not be taken to be indicative of the market price of the Equity Shares after the Equity Shares are listed. No assurance can be given regarding an active or sustained trading in the Equity Shares of our Company, or regarding the price at which the Equity Shares will be traded after listing.

GENERAL RISK

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the Securities and Exchange Board of India (“SEBI”), nor does SEBI guarantee the accuracy or adequacy of the contents of this Prospectus. Specific attention of the investors is invited to “Risk Factors” on page 20.

ISSUER’S ABSOLUTE RESPONSIBILITY

Our Company, having made all reasonable inquiries, accepts responsibility for and confirms that this Prospectus contains all information with regard to our Company and the Issue, which is material in the context of the Issue, that the information contained in this Prospectus is true and correct in all material aspects and is not misleading in any material respect, that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which makes this Prospectus as a whole or any of such information or the expression of any such opinions or intentions misleading in any material respect.

LISTING

The Equity Shares that will be offered through the Red Herring Prospectus and this Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received ‘in-principle’ approvals from the BSE and the NSE for the listing of the Equity Shares pursuant to letters each dated September 11, 2025. For the purposes of the Issue, the Designated Stock Exchange is BSE. A signed copy of the Red Herring Prospectus has been filed with the RoC and this Prospectus shall also be filed with the RoC in accordance with the Companies Act. For further details of the material contracts and documents which were available for inspection from the date of the Red Herring Prospectus until the Bid/Issue Closing Date, see “Material Contracts and Documents for Inspection” on page 411.

BOOK RUNNING LEAD MANAGER

REGISTRAR TO THE ISSUE

 Centrum Broking Limited (as successor to the Merchant Banking Business of Centrum Capital Limited) Level 9, Centrum House, C.S.T. Road Vidyanagari Marg Kalina, Santacruz (East), Mumbai 400 098 Maharashtra, India Telephone: +91 22 4215 9000 E-mail: wltl ipo@centrum.co.in Investor Grievance ID: investor.grievances@centrum.co.in Website: www.centrumbroking.com Contact person: Pooja Sanghvi/ Sooraj Bhatia SEBI Registration No.: INM000013420	 MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, Embassy, 247 L.B.S. Marg, Vikhroli (West) Mumbai 400 083 Maharashtra, India Telephone: +91 810 811 4949 E-mail: waterwaysleisure.ipo@in.mpms.mufg.com Investor Grievance ID: waterwaysleisure.ipo@in.mpms.mufg.com Website: www.in.mpms.mufg.com Contact person: Shanti Gopalkrishnan SEBI Registration No.: INR000004058

BID/ISSUE PERIOD

ANCHOR INVESTOR BIDDING DATE	Monday June 22, 2026 [^]	BID/ISSUE OPENED ON	Tuesday, June 23, 2026	BID/ISSUE CLOSED ON	Thursday, June 25, 2026 [^]

[^]The UPI mandate end time and date was at 5:00 p.m. on Bid/Issue Closing Date.

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SECTION I: GENERAL

DEFINITIONS AND ABBREVIATIONS

This Prospectus uses certain definitions and abbreviations which, unless the context otherwise implies or requires, or unless otherwise specified, shall have the meaning as assigned below. References to any legislation, act, statutes, rules, regulations, guidelines and policies will, unless the context otherwise requires, be deemed to include all amendments, supplements, re-enactments, modifications and replacements notified thereto, as of the date of this Prospectus, and any reference to a statutory provision shall include any subordinate legislation made from time to time under that provision.

The words and expressions used in this Prospectus but not defined herein, shall have, to the extent applicable, the meanings ascribed to such terms under the Companies Act, the SEBI ICDR Regulations, the SCRA, the SEBI Act, the Depositories Act or the rules and regulations made thereunder. Further, the Issue related terms used but not defined in this Prospectus shall have the meaning ascribed to such terms under the General Information Document (as defined hereinafter). In case of any inconsistency between the definitions used in this Prospectus and the definitions included in the General Information Document, the definitions used in this Prospectus shall prevail.

Notwithstanding the foregoing, terms in “Objects of the Issue”, “Basis for Issue Price”, “Statement of Special Tax Benefits”, “Industry Overview”, Key Regulations and Policies”, “History and Certain Corporate Matters”, “Restated Consolidated Financial Information”, “Outstanding Litigation and Material Developments”, “Issue Procedure” and “Description of Equity Shares and Terms of Articles of Association”, on pages 102, 109, 127, 132, 209, 213, 244, 331, 368 and 392, respectively, will have the meaning ascribed to such terms in those respective sections.

General Terms

Term	Description
“our Company” or “the Company” or “the Issuer”	Waterways Leisure Tourism Limited, a company incorporated under the Companies Act, 2013 and having its Registered and Corporate Office at A-1601, Marathon Futurex, NM Joshi Marg, Lower Parel, Delisle Road, Mumbai – 400 013, Maharashtra, India.
“we”, “us” or “our”	Unless the context otherwise indicates or implies, refers to our Company and our Subsidiaries, on a consolidated basis.

Company related terms

Term	Description
“Articles” or “Articles of Association” or “AoA”	The articles of association of our Company, as amended. For further details, please see “Description of Equity Shares and Terms of the Articles of Association” on page 392.
“Audit Committee”	The audit committee of our Board constituted in accordance with the Companies Act, and the SEBI Listing Regulations and as described in “Our Management - Committees of our Board” on page 228.
“BCII”	Bay Cruise Investments Inc.
“Board” or “Board of Directors”	The board of directors of our Company, as described in “Our Management” on page 222.
“Chairman, Executive Director and Chief Executive Officer” or “Chairman, Executive Director and CEO”	The chairman of our Board, executive director and chief executive officer of our Company, being Jurgen Bailom.
“Chief Financial Officer” or “CFO”	The chief financial officer of our Company, being Nishikant Upadhyay.
“Company Secretary and Compliance Officer”	The company secretary and compliance officer of our Company, being Ankit Satish Shah.
“CRISIL Intelligence”	CRISIL Intelligence (formerly known as CRISIL Market Intelligence & Analytics), a division of CRISIL.
“CRISIL Report”	Industry report titled “Assessment of overnight ocean and coastal cruise industry in India”

Term	Description
	dated May 2026, prepared and issued by CRISIL Intelligence, appointed by us pursuant to engagement letter dated October 14, 2025, and exclusively commissioned and paid for by us in connection with the Issue. The CRISIL Report was available on the website of our Company at www.cordeliacruises.com from the date of the Red Herring Prospectus till the Bid/Issue Closing Date.
“Director(s)”	Director(s) on the Board of our Company, as appointed from time to time. For further details of the Executive Directors, see “ <i>Our Management</i> ” on page 222.
“Equity Shares”	Equity shares of our Company of face value of ₹ 10 each.
“Executive Director”	Executive director(s) of our Company. For further details of the Executive Directors, see “ <i>Our Management</i> ” on page 222.
“Independent Directors”	A non-executive, independent Director appointed as per the Companies Act, 2013 and the SEBI Listing Regulations. For further details of our Independent Directors, see “ <i>Our Management</i> ” on page 222.
“Independent Chartered Accountant” or “ICA”	V A Bapat & Co., Chartered Accountants
“IPO Committee”	The IPO committee of our Board.
“KMP” or “Key Managerial Personnel”	Key managerial personnel of our Company in terms of Regulation 2(1)(bb) of the SEBI ICDR Regulations, which includes key managerial personnel in terms of the Companies Act, 2013 as disclosed in “ <i>Our Management – Key Managerial Personnel</i> ” on page 236.
“Materiality Policy”	The materiality policy of our Company adopted pursuant to a resolution of our Board dated May 22, 2025, amended by way of a resolution of our Board dated November 14, 2025 for the identification of (a) material outstanding litigation proceedings; (b) group companies; and (c) material creditors, pursuant to the requirements of the SEBI ICDR Regulations and for the purposes of disclosure in the Draft Red Herring Prospectus, the Red Herring Prospectus, and this Prospectus.
“Memorandum” or “Memorandum of Association” or “MoA”	The memorandum of association of our Company, as amended.
“Nomination and Remuneration Committee”	The nomination and remuneration committee of our Board constituted in accordance with the Companies Act, the SEBI Listing Regulations, and as described in “ <i>Our Management - Committees of our Board</i> ” on page 228.
“Non-Executive Director”	Non-executive director(s) of our Company. For further details, see “ <i>Our Management</i> ” on page 222.
“Promoter Group”	Such individuals and entities which constitute the promoter group of our Company pursuant to Regulation 2(1)(pp) of the SEBI ICDR Regulations. For further details, see “ <i>Our Promoters and Promoter Group</i> ” on page 239.
“Promoters”	The Promoters of our Company namely, Global Shipping and Leisure Limited and Rajesh Chandumal Hotwani. For further details, see “ <i>Our Promoters and Promoter Group</i> ” on page 239.
“Registered and Corporate Office”	The registered and corporate office of our Company situated at A-1601, Marathon Futurex, NM Joshi Marg, Lower Parel, Delisle Road, Mumbai – 400 013, Maharashtra, India.
“Registrar of Companies” or “RoC”	Registrar of Companies, Mumbai-I at Mumbai.
“Restated Consolidated Financial Information ”	Restated Consolidated Financial Information of our Company and Subsidiaries comprising (i) the restated consolidated statement of Assets and Liabilities for the Fiscals 2026, 2025 and 2024; (ii) the restated consolidated statement of profit and loss Changes for the Fiscals 2026, 2025 and 2024; (iii) the restated consolidated statement of changes in equity for the Fiscals 2026, 2025 and 2024 and (iv) the restated consolidated statement of cash flow for fiscals 2026, 2025 and 2024 prepared by the management of our Company in accordance with Ind AS and as per the requirements of Section 26 of Chapter III of the Companies Act, paragraph (A) of clause 11 (I) of Part A of Schedule VI of the SEBI ICDR Regulations and the Guidance Note on Reports in Company Prospectuses (Revised 2019) issued by the Institute of Chartered Accountants of India, as amended from time to time.
“Risk Management Committee”	The risk management committee of our Board constituted in accordance with the SEBI Listing Regulations and as described in “ <i>Our Management - Committees of our Board</i> ” on page 228.
“Senior Management” or “SMP”	Senior management of our Company in terms of Regulation 2(1)(bbbb) of the SEBI ICDR Regulations, as disclosed in “ <i>Our Management – Senior Management</i> ” on page 236.
“Shareholder(s)”	The equity shareholders of our Company whose names are entered into (i) the register of members of our Company; or (ii) the records of a depository as a beneficial owner of Equity Shares.

Term	Description
“Stakeholders’ Relationship Committee”	The stakeholders’ relationship committee constituted in accordance with the Companies Act, and the SEBI Listing Regulations, and as described in, “ <i>Our Management - Committees of our Board</i> ” on page 228.
“Statutory Auditor”	The current statutory auditors of our Company, being S N Dhawan & CO LLP, Chartered Accountants.
“Subsidiaries”	The subsidiaries of our Company as disclosed in this Prospectus, namely Bay Cruise Investments Inc. and Baycruise Shipping and Leasing (IFSC) Private Limited. For further details, see “ <i>History and Certain Corporate Matters - Our Subsidiaries</i> ” on page 219.

Issue Related Terms

Term	Description
“Abridged Prospectus”	A memorandum containing such salient features of a prospectus as may be specified by the SEBI in this behalf.
“Acknowledgement Slip”	The slip or document issued by relevant Designated Intermediary(ies) to a Bidder as proof of registration of the Bid cum Application Form.
“Allotment Advice”	A note or advice or intimation of Allotment, sent to each of the successful Bidders who have been or are to be Allotted the Equity Shares after approval of the Basis of Allotment by the Designated Stock Exchange.
“Allotment”, “Allot” or “Allotted”	Unless the context otherwise requires, allotment of the Equity Shares pursuant to the Issue to the successful Bidders.
“Allottee(s)”	A successful Bidder to whom the Equity Shares are Allotted.
“Anchor Investor(s)”	A Qualified Institutional Buyer, who applied under the Anchor Investor Portion in accordance with the requirements specified in the SEBI ICDR Regulations and the Red Herring Prospectus who had Bid for an amount of at least ₹100 million.
“Anchor Investor Allocation Price”	₹ 808 per Equity Share
“Anchor Investor Application Form”	Application Form used by an Anchor Investor to Bid in the Anchor Investor Portion in accordance with requirements specified under the SEBI ICDR Regulations and which was considered as an application for Allotment in terms of the Red Herring Prospectus and this Prospectus.
“Anchor Investor Bidding Date” or “Anchor Investor Bid/Issue Period”	Monday, June 22, 2026, being one Working Day prior to the Bid/Issue Opening Date, on which Bids by Anchor Investors were submitted, prior to and after which the Book Running Lead Manager did not accept any Bids from Anchor Investor, and allocation to Anchor Investors was completed.
“Anchor Investor Issue Price”	₹ 808 per Equity Share
“Anchor Investor Pay-in Date”	With respect to Anchor Investor(s), the Anchor Investor Bid/Issue Period.
“Anchor Investor Portion”	60% of the QIB Portion, consisting 3,258,045* Equity Shares, allocated by our Company, in consultation with the Book Running Lead Manager, to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations, out of which forty per cent of the Anchor Investor Portion, within the limits specified under the SEBI ICDR Regulations was reserved -(i) 33.33 percent for domestic Mutual Funds; and (ii) 6.67 percent for life insurance companies and pension funds. <i>*Subject to finalization of Basis of Allotment</i>
“Applications Supported by Blocked Amount” or “ASBA”	An application, whether physical or electronic, used by ASBA Bidders to make a Bid and authorising an SCSB to block the Bid Amount in the relevant ASBA Account and included applications made by UPI Bidders where the Bid Amount was blocked upon acceptance of UPI Mandate Request by UPI Bidders.
“ASBA Account”	A bank account maintained with an SCSB by an ASBA Bidder, as specified in the ASBA Form submitted by ASBA Bidders for blocking the Bid Amount mentioned in the relevant ASBA Form and included the account of a UPI Bidder which was blocked by the SCSB upon acceptance of a UPI Mandate Request made by the UPI Bidder.
“ASBA Bidder(s)”	All Bidders except Anchor Investors.
“ASBA Form”	An application form, whether physical or electronic, used by ASBA Bidders, to submit Bids through the ASBA process, which was considered as the application for Allotment in terms of the Red Herring Prospectus and this Prospectus.
“Bankers to the Issue”	Collectively, the Escrow Collection Bank, Refund Bank, Public Issue Account Bank and the

Term	Description
	Sponsor Banks.
“Basis of Allotment”	The basis on which the Equity Shares will be Allotted to successful Bidders under the Issue, as described in “ <i>Issue Procedure</i> ” on page 368.
“Bid Amount”	The highest value of optional Bids indicated in the Bid cum Application Form and, in the case of RIBs Bidding at the Cut off Price, the Cap Price multiplied by the number of Equity Shares Bid for by such RIBs and mentioned in the Bid cum Application Form and paid by the Bidder or blocked in the ASBA Account of the ASBA Bidder, as the case may be, upon submission of the Bid.
“Bid cum Application Form”	Anchor Investor Application Form or the ASBA Form, as the context requires.
“Bid Lot”	18 Equity Shares and in multiples of 18 Equity Shares thereafter.
“Bid(s)”	Indication to make an offer during the Bid/Issue Period by an ASBA Bidder pursuant to submission of the ASBA Form, or during the Anchor Investor Bid/Issue Period by an Anchor Investor, pursuant to submission of the Anchor Investor Application Form, to subscribe to or purchase the Equity Shares at a price within the Price Band, and in terms of the Red Herring Prospectus and the relevant Bid cum Application Form. The term “Bidding” shall be construed accordingly.
“Bid/Issue Closing Date”	Except in relation to any Bids received from the Anchor Investors, the date after which the Designated Intermediaries did not accept any Bids, being Thursday, June 25, 2026.
“Bid/Issue Opening Date”	Except in relation to Bids received from the Anchor Investors, the date on which the Designated Intermediaries started accepting Bids for the Issue, being Tuesday, June 23, 2026.
“Bid/Issue Period”	Except in relation to Anchor Investors, the period between the Bid/Issue Opening Date and the Bid/Issue Closing Date, inclusive of both days, during which Bidders could submit their Bids.
“Bidder” or “Applicant”	Any prospective investor who made a Bid pursuant to the terms of the Red Herring Prospectus and the Bid cum Application Form, and unless otherwise stated or implied, includes an Anchor Investor.
“Bidding Centres”	Centres at which the Designated Intermediaries could have accepted the ASBA Forms, i.e., Designated Branches for SCSBs, Specified Locations for the Syndicate, Broker Centres for Registered Brokers, Designated RTA Locations for RTAs and Designated CDP Locations for CDPs.
“Book Building Process”	The book building process, as described in Part A, Schedule XIII of the SEBI ICDR Regulations, in terms of which the Issue was made.
“Book Running Lead Manager” or “BRLM”	The book running lead manager to the Issue, namely Centrum Broking Limited (<i>as successor to the Merchant Banking Business of Centrum Capital Limited</i>).
“Broker Centres”	Broker centres notified by the Stock Exchanges where ASBA Bidders could have submitted the ASBA Forms to a Registered Broker. The details of such Broker Centres, along with the names and the contact details of the Registered Brokers are available on the respective websites of the Stock Exchanges (www.bseindia.com and www.nseindia.com), and updated from time to time.
“CAN” or “Confirmation of Allocation Note”	The note or advice or intimation of allocation of the Equity Shares sent to Anchor Investors who have been allocated Equity Shares on / after the Anchor Investor Bidding Date.
“Cap Price”	The higher end of the Price Band, i.e. ₹ 808 per Equity Share.
“Cash Escrow and Sponsor Bank Agreement”	The agreement dated June 17, 2026, entered into and amongst our Company, the Registrar to the Issue, the Book Running Lead Manager, the Syndicate Member, the Escrow Collection Bank, Public Issue Account Bank, Sponsor Banks and Refund Bank in accordance with UPI Circulars, for inter alia, the appointment of the Sponsor Banks in accordance, for the collection of the Bid Amounts from Anchor Investors, transfer of funds to the Public Issue Account and where applicable, refunds of the amounts collected from Bidders, on the terms and conditions thereof.
“Client ID”	Client identification number maintained with one of the Depositories in relation to the demat account.
“Collecting Depository Participant” or “CDP”	A depository participant as defined under the Depositories Act, 1996 registered with SEBI and who was eligible to procure Bids from relevant Bidders at the Designated CDP Locations in terms of the SEBI RTA Master Circular, and the UPI Circulars issued by SEBI, as per the list available on the websites of BSE and NSE, as updated from time to time.
“Cut-off Price”	Issue Price, finalised by our Company in consultation with the Book Running Lead Manager, being ₹ 808 per Equity Share. Only RIBs Bidding in the Retail Portion were entitled to Bid at the Cut-off Price. QIBs (including Anchor Investors) and Non-Institutional Bidders were not entitled to Bid at the Cut-off Price.
“Demographic Details”	Details of the Bidders including the Bidder’s address, name of the Bidder’s father/ husband, investor status, occupation and bank account details, PAN and UPI ID, where applicable.

Term	Description
“Designated Locations” CDP	Such locations of the CDPs where Bidders (other than Anchor Investors) could have submitted the ASBA Forms, a list of which, along with names and contact details of the Collecting Depository Participants eligible to accept ASBA Forms are available on the websites of the respective Stock Exchanges (www.bseindia.com and www.nseindia.com), and updated from time to time.
“Designated Date”	The date on which the Escrow Collection Bank transfer funds from the Escrow Account to the Public Issue Account or the Refund Account, as the case may be, and/or the instructions are issued to the SCSBs (in case of UPI Bidders, instruction issued through the Sponsor Banks) for the transfer of amounts blocked by the SCSBs in the ASBA Accounts to the Public Issue Account or the Refund Account, as the case may be, in terms of the Red Herring Prospectus and this Prospectus after finalization of the Basis of Allotment in consultation with the Designated Stock Exchange, following which Equity Shares will be Allotted in the Issue.
“Designated Intermediaries”	Collectively, the members of the Syndicate, sub-syndicate or agents, SCSBs (other than in relation to RIBs using the UPI Mechanism), Registered Brokers, CDPs and RTAs, who are authorised to collect Bid cum Application Forms from the relevant Bidders, in relation to the Issue. In relation to ASBA Forms submitted by RIBs, (not using the UPI mechanism) by authorising an SCSB to block the Bid Amount in the ASBA Account, Designated Intermediaries shall mean SCSBs. In relation to ASBA Forms submitted by UPI Bidders where the Bid Amount will be blocked upon acceptance of UPI Mandate Request by such UPI Bidder, Designated Intermediaries shall mean Syndicate, sub-Syndicate/agents, Registered Brokers, CDPs, SCSBs and RTAs. In relation to ASBA Forms submitted by QIBs and Non-Institutional Bidders (not using the UPI mechanism), Designated Intermediaries shall mean Syndicate, sub-Syndicate/ agents, SCSBs, Registered Brokers, the CDPs and RTAs.
“Designated Locations” RTA	Such locations of the RTAs where Bidders (other than Anchor Investors) could have submitted the ASBA Forms to RTAs, a list of which, along with names and contact details of the RTAs eligible to accept ASBA Forms are available on the respective websites of the Stock Exchanges (www.bseindia.com and www.nseindia.com), and updated from time to time.
“Designated Branches” SCSB	Such branches of the SCSBs which could have collected ASBA Forms, a list of which is available on the website of the SEBI at (https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognised=yes) and updated from time to time, and at such other websites as may be prescribed by SEBI from time to time.
“Designated Exchange” Stock	BSE
“Draft Red Herring Prospectus” or “DRHP”	The draft red herring prospectus dated June 13, 2025, filed with SEBI and Stock Exchanges and issued in accordance with the SEBI ICDR Regulations, which did not contain complete particulars of the Issue, including the price at which the Equity Shares are issued and the size of the Issue.
“Eligible FPIs”	FPIs from such jurisdictions outside India where it was not unlawful to make an offer/ invitation under the Issue and in relation to whom the Bid cum Application Form and the Red Herring Prospectus constituted an invitation to purchase the Equity Shares offered thereby.
“Eligible NRIs”	NRI(s) eligible to invest under the relevant provisions of the FEMA Rules, from jurisdictions outside India where it was not unlawful to make an offer or invitation under the Issue and in relation to whom the Bid cum Application Form and the Red Herring Prospectus constituted an invitation to purchase the Equity Shares.
“Escrow Account(s)”	The ‘no-lien’ and ‘non-interest bearing’ account(s) opened with the Escrow Collection Bank and in whose favour Anchor Investors transferred money through direct credit/ NEFT/ RTGS/NACH in respect of Bid Amounts when submitting a Bid.
“Escrow Collection Bank”	The banks which are clearing members and registered with SEBI as bankers to an issue under the BTI Regulations, and with whom the Escrow Account(s) were opened, in this case being Axis Bank Limited.
“First Bidder” or “Sole Bidder”	The Bidder whose name was mentioned in the Bid cum Application Form or the Revision Form and in case of joint Bids, whose name also appeared as the first holder of the beneficiary account held in joint names.
“Floor Price”	The lower end of the Price Band, i.e., ₹ 769 per Equity Share.
“Fugitive” Economic	An individual who is declared a fugitive economic offender under Section 12 of the Fugitive

Term	Description
Offender”	Economic Offenders Act, 2018.
“General Information Document” or “GID”	The General Information Document for investing in public offers, prepared and issued by SEBI, in accordance with the SEBI circular no. SEBI/HO/CFD/DIL1/CIR/P/2020/37 dated March 17, 2020 and the UPI Circulars and any subsequent circulars or notifications issued by SEBI, as amended from time to time. The General Information Document was made available on the websites of the Stock Exchanges and the Book Running Lead Manager.
“Issue” or “Fresh Issue”	The initial public offer of 7,240,099* Equity Shares of face value ₹ 10 each at ₹ 808 per Equity Share (including a share premium of ₹ 798 per Equity Share) aggregating ₹ 5,850.00 million* by way of a fresh issue by our Company. <i>*Subject to finalisation of Basis of Allotment.</i>
“Issue Agreement”	The agreement dated June 13, 2025 read with the amendment to the issue agreement dated June 12, 2026, entered amongst our Company and the Book Running Lead Manager, pursuant to the SEBI ICDR Regulations, based on which certain arrangements are agreed to in relation to the Issue.
“Issue Price”	₹ 808 per Equity Share. The Issue Price was decided by our Company, in consultation with the Book Running Lead Manager, in accordance with the Book Building Process on the Pricing Date and in terms of the Red Herring Prospectus.
“Issue Proceeds”	The proceeds of the Issue which shall be available to our Company. For further information about use of the Issue Proceeds, see “ <i>Objects of the Issue</i> ” on page 102.
“Monitoring Agency Agreement”	Agreement dated December 24, 2025 entered into between our Company and the Monitoring Agency.
“Monitoring Agency”	Monitoring agency appointed pursuant to the Monitoring Agency Agreement, namely CRISIL Ratings Limited.
“Mutual Fund Portion”	5% of the Net QIB Portion, or 162,902* Equity Shares of face value ₹ 10 each, which was made available for allocation to Mutual Funds only, on a proportionate basis, subject to valid Bids having been received at or above the Issue Price. <i>*Subject to finalisation of Basis of Allotment.</i>
“Mutual Fund”	Mutual funds registered with SEBI under the Securities and Exchange Board of India (Mutual Funds) Regulations, 2026.
“Net Proceeds”	The gross proceeds less Issue-related expenses applicable to the Issue. For details about use of the Net Proceeds and the Issue related expenses, see “ <i>Objects of the Issue</i> ” on page 102.
“Net QIB Portion”	QIB Portion, less the number of Equity Shares Allotted to the Anchor Investors.
“Non-Institutional Investors” or “NII(s)” or “Non-Institutional Bidders” or “NIB(s)”	All Bidders, including FPIs other than individuals, corporate bodies and family offices, registered with SEBI that were not QIBs (including Anchor Investors) or Retail Individual Investors, who had Bid for Equity Shares for an amount of more than ₹200,000 (but not including NRIs other than Eligible NRIs).
“Non-Institutional Portion”	The portion of the Issue, consisting of 1,086,014* Equity Shares of face value ₹ 10 each was available for allocation to Non-Institutional Bidders on a proportionate basis, subject to valid Bids having been received at or above the Issue Price, subject to the following and in accordance with the SEBI ICDR Regulations: (i) one-third of the portion available to Non-Institutional Bidders was reserved for applicants with an application size of more than ₹ 200,000 and up to ₹ 1,000,000; and (ii) two-third of the portion available to Non-Institutional Bidders was reserved for applicants with application size of more than ₹ 1,000,000. Provided that the unsubscribed portion in either of the sub-categories specified in (i) and (ii) above could have been allocated to applicants in the other sub-category of Non-Institutional Bidders. <i>*Subject to finalisation of Basis of Allotment.</i>
“Non-Resident” or “NRI”	A person resident outside India, as defined under FEMA Rules, and includes non-resident Indians, FVCIs and FPIs.
“Price Band”	Price band of a minimum price of ₹ 769 per Equity Share (Floor Price) and the maximum Price of ₹ 808 per Equity Share (Cap Price).
“Pricing Date”	The date on which our Company, in consultation with the Book Running Lead Manager, finalised

Term	Description
	the Issue Price.
“Prospectus”	This prospectus dated June 25, 2026 shall be filed with the RoC, in accordance with the Companies Act, and the SEBI ICDR Regulations containing, amongst other things, the Issue Price that was determined at the end of the Book Building Process, the size of the Issue and certain other information, including any addenda or corrigenda hereto.
“Public Issue Account Bank”	The banks which are clearing members and registered with SEBI under the BTI Regulations, with whom the Public Issue Account(s) has been opened, in this case being ICICI Bank Limited.
“Public Issue Account(s)”	The ‘no-lien’ and ‘non-interest bearing’ account opened in accordance with Section 40(3) of the Companies Act, with the Public Issue Account Bank to receive monies from the Escrow Account(s) and from the ASBA Accounts on the Designated Date.
“QIB Portion”	The portion of the Issue (including the Anchor Investor Portion) being 5,430,076* Equity Shares of face value ₹ 10 each which was Allotted to QIBs, including the Anchor Investors on a proportionate basis, including the Anchor Investor Portion (which allocation was on a discretionary basis, as determined by our Company, in consultation with the Book Running Lead Manager up to a limit of 60% of the QIB Portion) subject to valid Bids having been received at or above the Issue Price or Anchor Investor Issue Price (for Anchor Investors), as applicable. <i>*Subject to finalisation of Basis of Allotment.</i>
“Qualified Institutional Buyers” or “QIBs”	A qualified institutional buyer, as defined under Regulation 2(1)(ss) of the SEBI ICDR Regulations.
“Red Herring Prospectus” or “RHP”	The red herring prospectus dated June 17, 2026, issued by our Company in accordance with Section 32 of the Companies Act, and the provisions of SEBI ICDR Regulations, which did not have complete particulars of the price at which the Equity Shares will be offered and the size of the Issue.
“Refund Account(s)”	The ‘no-lien’ and ‘non-interest bearing’ account to be opened with the Refund Bank, from which refunds, if any, of the whole or part, of the Bid Amount to the Anchor Investors were made.
“Refund Bank”	The Banker(s) to the Issue with whom the Refund Account(s) were opened, in this case being Axis Bank Limited.
“Registered Brokers”	Stock brokers registered with the stock exchanges having nationwide terminals other than the members of the Syndicate, and eligible to procure Bids in terms of the SEBI Master Circular and the UPI Circulars issued by SEBI.
“Registrar Agreement”	The agreement dated June 13, 2025, as amended and restated by the amended and restated registrar agreement dated January 19, 2026 read with the second amendment to the amended and restated registrar agreement dated June 12, 2026, entered into amongst our Company and the Registrar to the Issue in relation to the responsibilities and obligations of the Registrar to the Issue pertaining to the Issue.
“Registrar and Share Transfer Agents” or “RTAs”	Registrar and share transfer agents registered with SEBI and eligible to procure Bids at the Designated RTA Locations as per the lists available on the website of BSE and NSE, and the UPI Circulars.
“Registrar” or “Registrar to the Issue”	MUFG Intime India Private Limited (<i>Formerly Link Intime India Private Limited</i>).
“Resident Indian”	A person resident in India, as defined under FEMA.
“Retail Individual Bidders” or “RIB(s)” or “Retail Individual Investors” or “RII(s)”	Individual Bidders (including HUFs applying through their karta and Eligible NRIs and did not include NRIs other than Eligible NRIs) who had Bid for the Equity Shares for an amount not more than ₹ 200,000 in any of the Bidding options in the Issue.
“Retail Portion”	The portion of the Issue being 724,009* Equity Shares of face value ₹ 10 each which was made available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, which was not less than the minimum Bid Lot, subject to valid Bids having been received at or above the Issue Price. <i>*Subject to finalisation of Basis of Allotment.</i>
“Revision Form”	Form used by the Bidders to modify the quantity of the Equity Shares or the Bid Amount in any of their ASBA Form(s) or any previous Revision Form(s), as applicable. QIB Bidding in the QIB Portion and Non-Institutional Bidders in the Non-Institutional Portion were not allowed to withdraw or lower their Bids (in terms of quantity of Equity Shares or the Bid Amount) at any stage. Retail Individual Bidders Bidding in the Retail Portion could revise their Bids during the Bid/Issue Period and withdraw their Bids until Bid/Issue Closing Date.
“Self-Certified Syndicate”	The banks registered with SEBI, offering services: (a) in relation to ASBA (other than using the

Term	Description
Bank(s)” or “SCSB(s)”	UPI Mechanism), a list of which is available on the website of SEBI at https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=34 and https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=35, as applicable or such other website as may be prescribed by SEBI from time to time; and (b) in relation to ASBA (using the UPI Mechanism), a list of which is available on the website of SEBI at https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=40, or such other website as may be prescribed by SEBI from time to time. Applications through UPI in the Issue could be made only through the SCSBs mobile applications (apps) whose name appears on the SEBI website. A list of SCSBs and mobile application, which, are live for applying in public issues using UPI Mechanism is available on the website of SEBI at https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=43, as updated from time to time.
“Specified Locations”	The Bidding centres where the Syndicate could have accepted Bid cum Application Forms from relevant Bidders, a list of which is available on the website of SEBI (www.sebi.gov.in), and updated from time to time.
“Sponsor Banks”	The Bankers to the Issue registered with SEBI which are appointed by our Company to act as conduit between the Stock Exchanges and the National Payments Corporation of India in order to push the mandate collect requests and / or payment instructions of the UPI Bidders into the UPI Mechanism and carry out any other responsibilities in terms of the UPI Circulars, the Sponsor Banks in this case being ICICI Bank Limited and Axis Bank Limited.
“Stock Exchange(s)”	Collectively, BSE Limited and National Stock Exchange of India Limited.
“Syndicate Agreement”	Agreement dated June 17, 2026, entered into among our Company, the Book Running Lead Manager, and the Syndicate Member in relation to collection of Bid cum Application Forms by the Syndicate.
“Syndicate Member”	Intermediary(ies) (other than the Book Running Lead Manager) registered with SEBI who are permitted to accept bids, application and place orders with respect to the Issue and carry out activities as an underwriter namely, Centrum Broking Limited.
“Syndicate” or “members of the Syndicate”	Together, the Book Running Lead Manager and the Syndicate Member.
“Underwriters”	Book Running Lead Manager and the Syndicate Member
“Underwriting Agreement”	The agreement dated June 25, 2026, entered into amongst the Underwriters and our Company.
“UPI Bidders”	Collectively, individual Bidders applying as (i) Retail Individual Bidders in the Retail Category, and (ii) Non-Institutional Bidders with an application size of up to ₹500,000 in the Non-Institutional Category, and Bidding under the UPI Mechanism through ASBA Form(s) submitted with Syndicate Member, Registered Brokers, Collecting Depository Participants and Collecting Registrar and Share Transfer Agents. Pursuant to the SEBI ICDR Master Circular and SEBI circular no. SEBI/HO/CFD/DIL2/P/CIR/P/2022/45 dated April 5, 2022 (to the extent not rescinded by the SEBI ICDR Master Circular), all individual investors applying in public issues where the application amount is up to ₹ 500,000 shall use the UPI mechanism and shall provide their UPI ID in the Bid cum Application Form submitted with: (i) a syndicate member, (ii) a stock broker registered with a recognized stock exchange (whose name is mentioned on the website of the stock exchange as eligible for such activity), (iii) a depository participant (whose name is mentioned on the website of the stock exchange as eligible for such activity), and (iv) a registrar to an issue and share transfer agent (whose name is mentioned on the website of the stock exchange as eligible for such activity).
“UPI Circular”	SEBI circular number SEBI/HO/CFD/DIL2/CIR/P/2019/85 dated July 26, 2019, SEBI RTA Master Circular (to the extent it pertains to UPI), SEBI ICDR Master Circular along with the circulars issued by the National Stock Exchange of India Limited having reference no. 25/2022 dated August 3, 2022 and the circular issued by BSE Limited having reference no. 20220803-40 dated August 3, 2022 and any subsequent circulars or notifications issued by SEBI and Stock Exchanges in this regard.
“UPI ID”	ID created on UPI for single-window mobile payment system developed by the NPCI.
“UPI Mandate Request”	A request (intimating the UPI Bidder by way of a notification on the UPI application and by way of a SMS directing the UPI Bidder to such UPI application) to the UPI Bidder initiated by the Sponsor Banks to authorize blocking of funds in the relevant ASBA Account through the UPI application equivalent to Bid Amount and subsequent debit of funds in case of Allotment.

Term	Description
	In accordance with the applicable UPI Circulars, UPI Bidders Bidding may apply through the SCSBs and mobile applications whose names appears on the website of the SEBI (https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&int mId=40) and (https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=43) respectively, as updated from time to time.
“UPI Mechanism”	The mechanism that was used by a UPI Bidder to make a Bid in the Issue in accordance with the UPI Circulars.
“UPI PIN”	Password to authenticate UPI transaction.
“UPI”	Unified Payments Interface, which is an instant payment mechanism developed by NPCI.
“Wilful Defaulter or Fraudulent Borrower”	A wilful defaulter or a fraudulent borrower, as defined under the SEBI ICDR Regulations.
“Working Day”	All days, on which commercial banks in Mumbai are open for business; provided however, with reference to (a) announcement of Price Band; and (b) Bid/Issue Period, “Working Day” shall mean all days except Saturday, Sunday and public holidays on which commercial banks in Mumbai are open for business and (c) the time period between the Bid/Issue Closing Date and the listing of the Equity Shares on the Stock Exchanges, “Working Day” shall mean all trading days of Stock Exchanges, excluding Sundays and bank holidays in India, as per the circular issued by SEBI from time to time.

Technical/Industry Related Terms or Abbreviations

Term	Description
Average per customer	Total revenue during a period/ year divided by number of passenger days during a period/ year
ERP	Enterprise Resource Planning
Passenger load factor	Actual number of passengers carried to the total passenger capacity of the cruise vessel over a period/ year
MICE	Meetings, Incentives, Conferences, and Exhibitions
Passenger cruise days	Number of days spend by passengers on the cruise vessel
VDRs	Voyage Data Recorders

Key Performance Indicators

KPI	Explanation
Available Passenger Cruise Days (APCD) – For cruises	It helps to understand the potential revenue generation capacity of the cruise line's fleet.
Average Daily Rate (ADR) – For Hotels	ADR represents the average price paid for occupied rooms per day. It's a key indicator of pricing strategy and market positioning.
Average Ticket Price – For cruises	The average revenue generated per passenger ticket. It indicates the pricing strategy and market positioning of the cruise line.
Cabin Capacity – For cruises	The total number of cabins available across the entire fleet. This is a fundamental measure of the cruise line's capacity and potential for accommodating passengers.
D/E	This ratio indicates the proportion of debt a company uses to finance its assets relative to the value of shareholders' equity. It's a measure of financial leverage and risk. A high D/E ratio can indicate higher financial risk, as the company relies more on debt.
EBITDA	EBITDA is a measure of a company's operating performance. It's often used to compare profitability across different companies and industries because it removes the effects of financing (interest), accounting decisions (depreciation and amortization), and tax rates. It gives a clearer picture of the cash-generating ability from core operations.
EBITDA Margin	This ratio indicates how much EBITDA a company generates for every rupee of revenue. It's a profitability metric that shows the operational efficiency of the business. A higher margin suggests better cost control and operational performance.
F&B	Food and beverage
Fleet Size – For cruises	The total number of ships operated by the cruise line. It indicates the scale of the company's operations and its potential for growth.
Food and Beverage Revenue as a % of Revenue – For Theme Parks	This ratio indicates the proportion of total revenue that comes from food and beverage sales within the theme park. It highlights the importance of F&B in the overall revenue mix and the effectiveness of F&B offerings.

KPI	Explanation
Food and Beverage Revenue per Guest – For Hotels	The average revenue generated from food and beverage sales per guest. It indicates the effectiveness of the hotel's F&B operations and its ability to monetize guest stays beyond just room revenue.
Footfall – For Theme Parks	The total number of visitors to the theme park. It's a direct measure of popularity and visitor volume, which is a primary driver of revenue for theme parks.
Fuel Cost per PCD – For cruises	Represents the cost of fuel incurred per actual passenger cruise day. This is a critical operational cost metric for cruise lines, highly susceptible to fuel price fluctuations and efficiency initiatives.
Number of Parks – For Theme Parks	The total number of theme parks operated by a company. It indicates the scale of the company's operations and its market presence.
Occupancy Rate – For cruises	Similar to Passenger Load Factor, this often refers to the percentage of available capacity (either berths or cabins) that is utilized. It directly impacts revenue generation and operational efficiency.
Occupancy Rate – For Hotels	The percentage of available rooms that are occupied by guests. It's a primary indicator of a hotel's operational efficiency and how well it's attracting guests. Higher occupancy generally means higher revenue.
Passenger Cruise Days – For cruises	This represents the actual number of days passengers spend on cruises. It's a measure of actual utilization of the cruise line's capacity and is a key driver of revenue.
Passenger Load Factor – For cruises	It represents the percentage of available berths or cabins that are actually occupied by passengers. It's a crucial operational efficiency metric, indicating how well the cruise line is filling its ships. A higher load factor means more revenue per cruise.
PAT	PAT is the ultimate profit a company makes after all expenses, including interest and taxes, have been deducted. It's a key indicator of a company's profitability and financial health, representing the earnings available to shareholders.
PAT Margin	PAT Margin represents the percentage of revenue that translates into net profit. It's a crucial indicator of overall profitability and how effectively a company manages its costs, including financing and taxes.
Revenue from Operations	This represents the total income generated by a company from its primary business activities before deducting any expenses. It's the top-line figure and indicates the scale of the company's operations.
Revenue per Available Room (RevPAR) – For Hotels	RevPAR is a composite metric that combines both occupancy and pricing power. It's considered one of the most important performance indicators in the hotel industry, as it reflects the overall revenue-generating efficiency of a hotel's available rooms.
Revenue per Passenger (APD) – For cruises	APD typically refers to the total revenue (including onboard spending, not just ticket price) generated per passenger per day. It's a crucial metric for understanding overall revenue generation efficiency from each guest.
ROCE	ROCE measures how well a company is generating profits from all the capital it has employed (both debt and equity). It's a good indicator of the overall efficiency and profitability of a company's capital investments, irrespective of how that capital is financed.
ROE	Return on Equity indicates how effectively a company is using shareholder funds to generate profits. A higher ROE generally suggests efficient use of equity.
Total Debt	Total debt refers to the company's aggregate repayment obligations, comprising both current and non-current borrowings.
Total Number of Hotels – For Hotels	The total number of hotel properties operated by a company. It indicates the scale of the hotel chain's operations and its geographic reach.
Total Number of Keys – For Hotels	The total number of rooms available across all hotels operated by a chain or within a specific property. It represents the overall capacity of the hotel business.

Conventional and General Terms or Abbreviations

Term	Description
“₹” or “Rs.” or “Rupees” or “INR”	Indian Rupees, the official currency of the Republic of India.
“Adjusted Debt Service Ratio”	Adjusted debt service ratio is calculated as Adjusted EBITDA divided by current borrowings and current lease liabilities.
“Adjusted EBITDA”	Adjusted EBITDA is calculated as EBITDA plus fair value loss on derivatives minus fair value gain on derivatives plus employee share based payment expenses.
“AGM”	Annual general meeting.
“AIFs”	Alternative investment funds as defined in and registered under the AIF Regulations.
“API”	Application programming interface.

Term	Description
“AS”	Accounting standards issued by the Institute of Chartered Accountants of India, as notified from time to time.
“BSE”	BSE Limited.
“CAGR”	Compounded Annual Growth Rate.
“Calendar Year” or “year”	Unless the context otherwise requires, shall refer to the twelve-month period ending December 31.
“Category I AIF”	AIFs who are registered as “Category I Alternative Investment Funds” under the SEBI AIF Regulations.
“Category I FPIs”	FPIs who are registered as “Category I Foreign Portfolio Investors” under the SEBI FPI Regulations.
“Category II AIF”	AIFs who are registered as “Category II Alternative Investment Funds” under the SEBI AIF Regulations.
“Category II FPIs”	FPIs who are registered as “Category II Foreign Portfolio Investors” under the SEBI FPI Regulations.
“Category III AIF”	AIFs who are registered as “Category III Alternative Investment Funds” under the SEBI AIF Regulations.
“CDSL”	Central Depository Services (India) Limited.
“CIN”	Corporate Identity Number.
“Companies Act, 1956”	erstwhile Companies Act, 1956 along with the relevant rules made thereunder.
“Companies Act”	Companies Act, 2013, along with the relevant rules, regulations, clarifications, circulars and notifications issued thereunder, as amended to the extent currently in force.
“COVID-19”	A public health emergency of international concern as declared by the World Health Organization on January 30, 2020 and a pandemic on March 11, 2020.
“CSR”	Corporate social responsibility.
“Debt Service Ratio”	Debt service ratio is calculated as EBITDA divided by current borrowings and current lease liabilities.
“Depositories Act”	Depositories Act, 1996.
“Depository” or “Depositories”	NSDL and CDSL.
“DIN”	Director Identification Number.
“DP ID”	Depository Participant’s Identification Number.
“DP” or “Depository Participant”	A depository participant as defined under the Depositories Act.
“DPIIT”	Department of Promotion of Industry and Internal Trade, Ministry of Commerce and Industry, GoI.
“EBITDA”	Earnings before interest, tax, depreciation and amortisation. EBITDA provides information regarding the operational efficiency of the business. EBITDA refers to restated loss before income tax plus finance cost, depreciation and amortization expense, reduced by interest income.
“EBITDA Margin”	EBITDA margin is an indicator of the operational profitability and financial performance of our Company. This is calculated through EBITDA divided by revenue from operations for the year
“EGM”	Extraordinary general meeting.
“EPS”	Earnings per share.
“FDI Policy” or “Consolidated FDI Policy”	The consolidated FDI policy, effective from October 15, 2020, issued by the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry, Government of India (earlier known as the Department of Industrial Policy and Promotion).
“FDI”	Foreign direct investment.
“FEMA Regulations”	Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) Regulations, 2017.
“FEMA Rules”	Foreign Exchange Management (Non-debt Instruments) Rules, 2019.
“FEMA”	Foreign Exchange Management Act, 1999, including the rules and regulations thereunder.
“Financial Year”, “Fiscal”, “FY” or “F.Y.”	Period of twelve months commencing on April 1 of the immediately preceding calendar year and ending on March 31 of that particular year, unless stated otherwise.
“FIR”	First information report.
“FPI Regulations”	Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2019.
“FPI(s)”	Foreign Portfolio Investor, as defined under the FPI Regulations.
“Fugitive Economic Offender”	A fugitive economic offender as defined under the Fugitive Economic Offenders Act, 2018.
“FVCI Regulations”	Securities and Exchange Board of India (Foreign Venture Capital Investor) Regulations, 2000.
“FVCI”	Foreign venture capital investors, as defined and registered with SEBI under the FVCI

Term	Description
	Regulations.
“GDP”	Gross domestic product.
“GoI” or “Government” or “Central Government”	Government of India.
“GST”	Goods and services tax.
“HUF”	Hindu undivided family.
“IAS Rules”	Companies (Indian Accounting Standards) Rules, 2015, as amended.
“ICAI”	The Institute of Chartered Accountants of India.
“ICSI”	The Institute of Company Secretaries of India.
“IFRS”	International Financial Reporting Standards of the International Accounting Standards Board.
“Ind AS”	Indian Accounting Standards notified under Section 133 of the Companies Act and referred to in the Companies (Indian Accounting Standards) Rules, 2015.
“India”	Republic of India.
“Insurance Act”	The Insurance Act, 1938
“IPO”	Initial Public Offer
“IPR”	Intellectual property rights.
“IST”	Indian Standard Time.
“IT Act”	The Income Tax Act, 2025.
“IT”	Information Technology.
“KPI”	Key Performance Indicator
“Listing Agreement”	The equity listing agreement to be entered into by our Company with each of the Stock Exchanges.
“MCA”	Ministry of Corporate Affairs, Government of India.
“MCLR”	Marginal Cost of Funds based Lending Rate.
“MICR”	Magnetic ink character recognition.
“Mn” or “mn”	Million.
“N.A.”	Not applicable.
“N.I. Act”	The Negotiable Instruments Act, 1881.
“NACH”	National Automated Clearing House.
“Net Asset Value per Equity Share” or “NAV per Equity Share”	Net Asset Value per Equity Share represents net worth as at the end of the year / period, as restated, divided by the number of Equity Shares outstanding at the end of the year / period after taking effect of bonus shares and split of equity shares.
“Net Debt to Total Equity Ratio”	Net debt to total equity is calculated as net debt divided by total equity. Net debt is calculated as borrowings and lease liabilities (current plus non-current) less cash and cash equivalents less bank balance other than cash and cash equivalents - fixed deposits with banks with original maturity period of more than 12 months.
“NBFC”	Non-Banking Financial Company.
“NECS”	National electronic clearing service.
“NEFT”	National electronic fund transfer.
“Net Worth”	Net worth means equity attributable to owners of parent company as per Restated Consolidated Financial Information.
“NPCI”	National Payments Corporation of India.
“NRE Account”	Non-resident external account established in accordance with the Foreign Exchange Management (Deposit) Regulations, 2016.
“NRE”	Non-resident external.
“NRI” or “Non-Resident Indian”	Non-Resident Indian as defined under the FEMA Regulations.
“NRO Account”	Non-resident ordinary account established in accordance with the Foreign Exchange Management (Deposit) Regulations, 2016.
“NRO”	Non-resident ordinary.
“NSDL”	National Securities Depository Limited.
“NSE”	National Stock Exchange of India Limited.
“OCB” or “Overseas Corporate Body”	A company, partnership, society or other corporate body owned directly or indirectly to the extent of at least 60% by NRIs including overseas trusts in which not less than 60% of the beneficial interest is irrevocably held by NRIs directly or indirectly and which was in existence on October 3, 2003 and immediately before such date was eligible to undertake transactions pursuant to the general permission granted to OCBs under the FEMA. OCBs are not allowed to invest in the Issue.

Term	Description
“ODI”	Offshore derivative instruments.
“P/E Ratio”	Price/earnings ratio.
“PAN”	Permanent account number allotted under the Income Tax Act, 2025.
“RBI Act”	Reserve Bank of India Act, 1934.
“RBI”	Reserve Bank of India.
“Regulation S”	Regulation S under the U.S. Securities Act.
“Restated Basic EPS”	Restated basic EPS is calculated by dividing the restated loss for the year attributable to the owners of the Company by the weighted average number of equity shares outstanding during the year/period, adjusted for bonus shares and stock splits.
“Restated Diluted EPS”	Restated diluted earnings per share adjusts the figures used in the determination of basic earnings per share to take into account: 1) the after income tax effect of interest, other financing costs and fair value changes associated with dilutive potential equity shares; 2) the weighted average number of additional equity shares that would have been outstanding assuming the conversion of all dilutive potential equity shares adjusted for bonus shares and stock splits.
“RoNW”	Return on Net Worth (in %) is calculated as restated profit for the year/ period divided the average net worth of the Company as at the opening and end of period as per Restated Consolidated Financial Statements
“RTGS”	Real time gross settlement.
“SCORES”	Securities and Exchange Board of India Complaints Redress System.
“SCRA”	Securities Contracts (Regulation) Act, 1956.
“SCRR”	Securities Contracts (Regulation) Rules, 1957.
“SEBI Act”	Securities and Exchange Board of India Act, 1992.
“SEBI AIF Regulations”	Securities and Exchange Board of India (Alternative Investment Funds) Regulations, 2012.
“SEBI BTI Regulations”	Securities and Exchange Board of India (Bankers to an Issue) Regulations, 1994.
“SEBI ICDR Regulations”	Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended.
“SEBI Listing Regulations”	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended.
“SEBI ICDR Master Circular”	SEBI master circular bearing reference number HO/49/14/14(2)2026-CFD-POD2/I/4518/2026 dated February 9, 2026.
“SEBI Merchant Bankers Regulations”	Securities and Exchange Board of India (Merchant Bankers) Regulations, 1999, as amended.
“SEBI RTA Master Circular”	SEBI master circular bearing number HO/38/13/(4)2026-MIRSD-POD/I/4298/2026 dated February 6, 2026.
“SEBI”	Securities and Exchange Board of India constituted under the SEBI Act.
“Segment”	For the purposes of this Prospectus, the word segment refers to the product classification.
“SICA”	The erstwhile Sick Industrial Companies (Special Provisions) Act, 1985.
“SOLAS”	International Convention for the Safety of Life at Sea.
“State Government”	Government of a State of India.
“STT”	Securities Transaction Tax.
“Takeover Regulations”	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended.
“Trademarks Act”	The Trademarks Act, 1999
“Tbill”	Treasury bill
“U.S. GAAP”	Generally Accepted Accounting Principles in the United States of America.
“U.S. Securities Act”	United States Securities Act of 1933, as amended.
“U.S.A”/ “U.S.”/ “United States”	The United States of America and its territories and possessions, including any state of the United States of America, Puerto Rico, the U.S. Virgin Islands, Guam, American Samoa, Wake Island and the Northern Mariana Islands and the District of Columbia.
“US 1986 Code”	U.S. Internal Revenue Code of 1986.
“USD” or “US\$”	United States Dollars.
“VAT”	Value added tax.
“VCFs”	Venture capital funds as defined in and registered with the SEBI under the Securities and

Term	Description
	Exchange Board of India (Venture Capital Fund) Regulations, 1996 or the Securities and Exchange Board of India (Alternative Investment Funds) Regulations, 2012, as the case may be.

CERTAIN CONVENTIONS, PRESENTATION OF FINANCIAL, INDUSTRY AND MARKET DATA

Certain Conventions

All references to “India” in this Prospectus are to the Republic of India and its territories and possession and all references herein to the “Government”, “Indian Government”, “GoI”, “Central Government” or the “State Government” are to the Government of India, central or state, as applicable.

All references herein to the “U.S.”, “USA” or the “United States” are to the United States of America and its territories and possessions.

Unless otherwise specified or the context otherwise requires, all references to:

- “Rupees” or “INR” or “Rs.” or “₹” are to the Indian Rupee, the official currency of the Republic of India; and
- ‘US\$’, ‘USD’, ‘\$’ and ‘U.S. dollars’ are to the legal currency of the United States Dollar.

Unless stated otherwise, all references to page numbers in this Prospectus are to the page numbers of this Prospectus.

Financial Data

Unless stated otherwise or the context otherwise requires or indicates, the financial information, financial ratios and any percentage amounts, as set forth in “*Risk Factors*”, “*Our Business*”, “*Management’s Discussion and Analysis of Financial Condition and Results of Operations*” on pages 20, 185 and 304, respectively, and elsewhere in this Prospectus have been derived from our Restated Consolidated Financial Information.

Restated Consolidated Financial Information of our Company and Subsidiaries comprising (i) the restated consolidated statement of Assets and Liabilities for the Fiscals 2026, 2025 and 2024; (ii) the restated consolidated statement of profit and loss Changes for the Fiscals 2026, 2025 and 2024; (iii) the restated consolidated statement of changes in equity as at and for the Fiscals 2026, 2025 and 2024 and (iv) the restated consolidated statement of cash flow for fiscals 2026, 2025 and 2024 prepared by the management of our Company in accordance with Ind AS and as per the requirements of Section 26 of Chapter III of the Companies Act, paragraph (A) of clause 11 (I) of Part A of Schedule VI of the SEBI ICDR Regulations and the Guidance Note on Reports in Company Prospectuses (Revised 2019) issued by the Institute of Chartered Accountants of India, as amended from time to time (collectively, “**Restated Consolidated Financial Information**”). For further information on our Company’s financial information, see “*Restated Consolidated Financial Information*” on page 244.

Unless indicated otherwise, all references to a year in this Prospectus are to a calendar year. Our Company’s financial year commences on April 1 and ends on March 31 of the next calendar year. Accordingly, all references to a particular financial year or fiscal, unless stated otherwise, are to the 12 months period ended on March 31 of that calendar year. Reference in this Prospectus to the terms Fiscal or Fiscal Year or Financial Year is to the 12 months ended on March 31 of such year, unless otherwise specified.

The degree to which the financial information included in this Prospectus will provide meaningful information is entirely dependent on the reader’s level of familiarity with Indian accounting policies and practices, Ind AS, the Companies Act and SEBI ICDR Regulations. Any reliance by persons not familiar with the aforementioned policies and laws on the financial disclosures presented in this Prospectus should be limited. There are significant differences between Ind AS, U.S. GAAP and IFRS. Our Company does not provide a reconciliation of its financial statements with Ind AS, IFRS or U.S. GAAP requirements. Our Company has not attempted to explain those differences or quantify their impact on the financial data included in this Prospectus and it is urged that you consult your own advisors regarding such differences and their impact on our financial data.

For further details in connection with risks involving differences between Ind AS and other accounting principles, see “*Risk Factors – Significant differences exist between Ind AS and other accounting principles, such as U.S. GAAP and IFRS, which may be material to the Restated Consolidated Financial Information prepared and presented in accordance with SEBI ICDR Regulations contained in this Prospectus.*” on page 57.

Unless the context otherwise requires or indicates, any percentage or amounts (excluding certain operational metrics), with respect to financial information of our Company, as set forth in “Risk Factors”, “Our Business”, “Management’s Discussion and Analysis of Financial Condition and Results of Operations” on pages 20, 185 and 304, respectively, and elsewhere in this Prospectus have been calculated on the basis of figures derived from the Restated Consolidated Financial Information.

In this Prospectus, any discrepancies in any table between the total and the sums of the amounts listed are due to rounding off. Except as otherwise stated, all figures derived from our Restated Consolidated Financial Information in decimals have been rounded off to the second decimal and all the percentage figures have been rounded off to one decimal place. In certain instances, (i) the sum or percentage change of such numbers may not conform exactly to the total figure given; and (ii) the sum of the numbers in a column or row in certain tables may not conform exactly to the total figure given for that column or row. Further, any figures sourced from third-party industry sources may be rounded off to other than two decimal points to conform to their respective sources.

Non-Generally Accepted Accounting Principles Financial Measures (“Non-GAAP Measures”)

In evaluating our business, we consider and use non-GAAP financial measures and key performance indicators, including such as, EBITDA, EBITDA Margin, PAT Margin, ROE, ROCE and Debt-Equity Ratio which have been included in this Prospectus. The presentation of these non-GAAP financial measures and key performance indicators is not intended to be considered in isolation or as a substitute for the financial information prepared and presented in accordance with Ind AS. We present these non-GAAP financial measures and key performance indicators because they are used by our management to evaluate our operating performance and formulate business plans.

These non-GAAP financial measures are not defined under Ind AS and are not presented in accordance with Ind AS. The non-GAAP financial measures and key performance indicators have limitations as analytical tools. Further, these non-GAAP financial measures and key performance indicators may differ from the similar information used by other companies, including peer companies, and therefore their comparability may be limited. Therefore, these metrics should not be considered in isolation or construed as an alternative to profit before tax, net earned premiums, gross earned premiums or any other measure of performance or as an indicator of our operating performance, liquidity or profitability or results of operations. In addition, these Non-GAAP Measures are not a standardized term, hence a direct comparison of similarly titled Non-GAAP Measures and other operating matrices between companies may not be possible. Although the Non-GAAP Measures and other operating matrices are not a measure of performance calculated in accordance with applicable accounting standards, our Company’s management believes that it is useful to an investor in evaluating us because it is a widely used measure to evaluate a company’s operating performance. For further details, see “Risk Factors – Certain non-GAAP financial measures and certain other statistical information relating to our operations and financial performance such as EBITDA and EBITDA margin have been included in this Prospectus. These non-GAAP financial measures are not measures of operating performance or liquidity defined by Ind AS and may not be comparable.” on page 53.

Units of Presentation

Except otherwise specified, our Company has presented certain numerical information in this Prospectus in “lakh”, “million”, “crores” “billion” and “trillion” units. One million represents 1,000,000, one billion represents 1,000,000,000 and one trillion represents 1,000,000,000,000. One lakh represents 100,000 and one crore represents 10,000,000.

Figures sourced from third-party industry sources may be expressed in denominations other than millions or may be rounded off to other than two decimal points in the respective sources, and such figures have been expressed in this Prospectus in such denominations or rounded-off to such number of decimal points as provided in such respective sources.

Time

All references to time in this Prospectus are to Indian Standard Time.

Exchange Rates

This Prospectus contains conversions of certain other currency amounts into Indian Rupees that have been presented solely to comply with the SEBI ICDR Regulations. These conversions should not be construed as a representation that these currency amounts could have been, or can be converted into Indian Rupees, at any particular rate or at all.

The following table sets forth, for the periods indicated, information with respect to the exchange rate between the Indian Rupee and other foreign currencies:

(in ₹)			
Currency [#]	As on March 31, 2026 ⁽¹⁾	As on March 31, 2025 ⁽¹⁾	As on March 31, 2024 ⁽¹⁾
1 USD	94.65	85.58	83.37

[#]Source: foreign exchange reference rates as available on www.fbil.org.in.

(1) All figures are rounded up to two decimals and in event of a public holiday on the respective day, the previous Working Day not being a public holiday has been considered.

Industry and Market Data

Unless stated otherwise, industry and market data used in this Prospectus, including in “*Industry Overview*” and “*Our Business*” on pages 132 and 185, respectively, has been obtained or derived from the report titled “*Assessment of overnight ocean and coastal cruise industry in India*” dated May 2026, prepared by CRISIL Intelligence (“**Industry Report**”) and publicly available information as well as other industry publications and sources. The Industry Report has been commissioned and paid for by our Company exclusively for the purposes of the Issue, pursuant to an engagement letter dated October 14, 2025 and is available on our Company’s website at www.cordeliacruises.com. Further, CRISIL Intelligence *vide* their letter dated June 12, 2026 (“**Letter**”) has accorded their no objection and consent to use the Industry Report, in full or in part, in relation to the Issue. Further, CRISIL Intelligence, *vide* their Letter has confirmed that they are an independent agency, and confirmed that it is not related to our Company, our Directors, our Promoters our KMP, Senior Management and the BRLM. The extent to which the industry and market data presented in this Prospectus is meaningful depends upon the reader’s familiarity with and understanding of the methodologies used in compiling such data. There are no standard data gathering methodologies in the industry in which we conduct our business and methodologies and assumptions may vary widely among different market and industry sources.

In accordance with the SEBI ICDR Regulations, the section “*Basis for Issue Price*” on page 109 includes information relating to our peer group companies, which has been derived from publicly available sources. Accordingly, no investment decision should be made solely on the basis of such information.

Although the industry and market data used in this Prospectus is reliable, the data used in these sources may have been re-classified by us for the purposes of presentation. Data from these sources may also not be comparable. Such data involves risks, uncertainties and numerous assumptions and is subject to change based on various factors, including those discussed in “*Risk Factors – Certain sections of this Prospectus disclose information from the CRISIL Report which is a paid report and commissioned and paid for by us exclusively in connection with the Issue and any reliance on such information for making an investment decision in the Issue is subject to inherent risks.*” on page 53.

FORWARD-LOOKING STATEMENTS

This Prospectus contains certain statements which are not statements of historical fact and may be described as “forward-looking statements”. These forward-looking statements include statements which can generally be identified by words or phrases such as “aim”, “anticipate”, “are likely”, “believe”, “continue”, “can”, “could”, “expect”, “estimate”, “intend”, “may”, “likely”, “objective”, “plan”, “propose”, “will continue”, “seek to”, “will achieve”, “will likely”, “will pursue” or other words or phrases of similar import. Similarly, statements that describe the strategies, objectives, plans or goals of our Company are also forward-looking statements. All statements regarding our expected financial conditions, results of operations, business plans and prospects are forward-looking statements. These forward-looking statements include statements as to our business strategy, plans, revenue and profitability (including, without limitation, any financial or operating projections or forecasts) and other matters discussed in this Prospectus that are not historical facts. However, these are not the exclusive means of identifying forward-looking statements.

These forward-looking statements are based on our current plans, estimates and expectations and actual results may differ materially from those suggested by such forward-looking statements. All forward-looking statements are subject to risks, uncertainties, expectations and assumptions about us that could cause actual results to differ materially from those contemplated by the relevant forward-looking statement.

Actual results may differ materially from those suggested by the forward-looking statements due to risks or uncertainties associated with our expectations with respect to, but not limited to, regulatory changes pertaining to the industry in which our Company operates and our ability to respond to them, our ability to successfully implement our strategy, our growth and expansion, technological changes, our exposure to market risks, general economic and political conditions in India and globally which have an impact on our business activities, investments, or the industry in which we operate, the monetary and fiscal policies of India, inflation, deflation, unanticipated turbulence in interest rates, foreign exchange rates, equity prices or other rates or prices, the performance of the financial markets in India and globally, changes in domestic laws, regulations and taxes, changes in competition in the industry in which we operate and incidents of any natural calamities and/or acts of violence.

Certain important factors that could cause actual results to differ materially from our Company’s expectations include, but are not limited to, the following:

- We currently undertake our operations through a single cruise vessel, the ‘MV Empress’. Any disruption to our cruise vessel could lead to operational disruptions and adversely impact our business, results of operations, financial condition and cash flows.
- A significant portion of our revenue is derived from our cruise ticket sales, which accounted for 91.22%, 89.53% and 87.45% of our revenue from operations in Fiscals 2026, 2025 and 2024, respectively. A decline in our cruise ticket sales may adversely impact our business, financial condition, results of operations, cash flows and prospects.
- Our Company operates as the vessel operating entity, while the vessel owning entity is Bay Cruise Investment Inc. Any legal, financial, or regulatory issues faced by Bay Cruise Investment Inc. could indirectly impact our business and results of operations.
- Our growth strategy relies on the acquisition of new vessels to expand our operations. Our inability to expand our operations by acquiring new vessels could significantly impact our business, financial condition, and results of operations.
- Our Statutory Auditors have included certain adverse remarks, emphasis of matters and qualifications in their auditor’s report. In particular, our Statutory Auditors included a remark in the audit report for Fiscal 2024 pertaining to the material uncertainty related to going concern.
- An increase in cruise capacity without a corresponding increase in demand and infrastructure could adversely affect our business, results of operations, financial condition and cash flows.
- Our cruise operations depend on limited third-party service providers for critical services and amenities, including technical and crew management, hospitality management, general purchasing and logistics management and entertainment. Any disruption in the services offered by these third-party service providers may adversely impact our business, results of operations, financial condition and cash flows.
- We have a limited operating history and our historical performance may not be indicative of our future growth or financial results.

- Our inability to ensure high cruise occupancy rates could result in significant financial losses and adversely impact our business, results of operations, financial condition and cash flows.
- We have in the past entered into related party transactions and may continue to do so in the future, which may potentially involve conflicts of interest with the equity shareholders.

For further discussion of factors that could cause our actual results to differ from our estimates and expectations, see “Risk Factors”, “Our Business” and “Management’s Discussion and Analysis of Financial Condition and Results of Operations” on pages 20, 185 and 304, respectively. By their nature, certain market risk disclosures are only estimates and could be materially different from what actually occurs in the future. As a result, actual gains or losses could materially differ from those that have been estimated.

We cannot assure investors that the expectations reflected in these forward-looking statements will prove to be correct. Given these uncertainties, investors are cautioned not to place undue reliance on such forward-looking statements and not to regard such statements as a guarantee of our future performance.

Forward-looking statements reflect the current views of our Company as of the date of this Prospectus and are not a guarantee of future performance. These statements are based on our management’s beliefs, assumptions, current plans, estimates and expectations, which in turn are based on currently available information. Although we believe the assumptions upon which these forward-looking statements are based are reasonable, any of these assumptions could prove to be inaccurate, and the forward-looking statements based on these assumptions could be incorrect.

Neither our Company, our Directors, our Promoters, the Book Running Lead Manager, the Syndicate Member nor any of their respective affiliates or advisors have any obligation to update or otherwise revise any statements reflecting circumstances arising after the date hereof or to reflect the occurrence of underlying events, even if the underlying assumptions do not come to fruition. In accordance with the SEBI ICDR Regulations, our Company will ensure that Bidders in India are informed of material developments pertaining to our Company and the Equity Share forming part of the Issue from the date of the Red Herring Prospectus until the time of the grant of listing and trading permission by the Stock Exchanges.

SECTION II – RISK FACTORS

An investment in our Equity Shares involves a high degree of risk. You should carefully consider all the information in this Prospectus, including the risks and uncertainties described below, before making an investment in our Equity Shares. The risks described in this section are those that we consider to be the most significant to our business, results of operations, cash flows and financial condition as of the date of this Prospectus.

*The risks set out in this section may not be exhaustive and additional risks and uncertainties, not currently known to us or that we currently do not deem material, may arise or may become material in the future and may also adversely affect our business, results of operations, cash flows, financial condition and/or prospects. If any or a combination of the following risks, or other risks that are not currently known or are not currently deemed material, actually occur, our business, results of operations, cash flows, and financial condition and/or prospects could be adversely affected, the trading price of our Equity Shares could decline, and investors may lose all or part of their investment. In order to obtain a complete understanding of our Company and our business, prospective investors should read this section in conjunction with “**Our Business**”, “**Industry Overview**”, “**Management’s Discussion and Analysis of Financial Condition and Results of Operations**” and “**Restated Consolidated Financial Information**” on pages 185, 132, 304 and 244, respectively, as well as the other financial and statistical information contained in this Prospectus. In making an investment decision, prospective investors must rely on their own examination of us and our business and the terms of the Issue including the merits and risks involved. Prospective investors should consult their tax, financial and legal advisors about the particular consequences of investing in the Issue. Unless specified or quantified in the relevant risk factors below, we are unable to quantify the financial or other impact of any of the risks described in this section. Prospective investors should pay particular attention to the fact that our Company is incorporated under the laws of India and is subject to a legal and regulatory environment which may differ in certain respects from that of other countries.*

*This Prospectus also contains information relating to our strategies, future plans and forward-looking statements that involve risks, assumptions, estimates and uncertainties. Our actual results could differ from those anticipated in these forward-looking statements as a result of certain factors, including the considerations described below and elsewhere in this Prospectus. For further information, see “**Forward-Looking Statements**” on page 18.*

*Our financial year commences on April 1 and ends on March 31 of the subsequent year, and references to a particular financial year are to the 12 months ended March 31 of that year. Unless otherwise indicated, or the context otherwise requires, the financial information included herein is based on our **Restated Consolidated Financial Information** included in this Prospectus. For further information, see “**Restated Consolidated Financial Information**” on page 244.*

Unless the context otherwise requires, in this section, references to “the Company” or “our Company” refers to Waterways Leisure Tourism Limited on a standalone basis and references to “we”, “us” or “our” are to Waterways Leisure Tourism Limited and our subsidiaries on a consolidated basis.

*Unless otherwise indicated, industry and market data used in this section has been derived from the industry report titled “Assessment of overnight ocean and coastal cruise industry in India” dated May 2026 (the “**CRISIL Report**”) prepared and issued by CRISIL Limited, appointed by us pursuant to an engagement letter dated October 14, 2025 and exclusively commissioned and paid for by us to enable investors to understand the industry in which we operate in connection with the Issue. The data included herein includes excerpts from the CRISIL Report and may have been re-ordered by us for the purposes of presentation. Unless otherwise indicated, financial, operational, industry and other related information derived from the CRISIL Report and included herein with respect to any particular calendar year/ Fiscal refers to such information for the relevant calendar year/ Fiscal. A copy of the CRISIL Report is available on the website of our Company at <https://www.cordeliacruz.com/investor-relation>.*

*For further information, see “**Risk Factors – 44. Certain sections of this Prospectus disclose information from the CRISIL Report which is a paid report and commissioned and paid for by us exclusively in connection with the Issue and any reliance on such information for making an investment decision in the Issue is subject to inherent***

risks.” on page 53. Also see, “**Certain Conventions, Currency of Presentation, Use of Financial Information and Market Data – Industry and Market Data**” on page 17.

INTERNAL RISK FACTORS

- 1. We currently undertake our operations through a single cruise vessel, the ‘MV Empress’. Any disruption to our cruise vessel could lead to operational disruptions and adversely impact our business, results of operations, financial condition and cash flows.***

We currently conduct our operations through a single cruise vessel, the “MV Empress”, which exposes us to significant operational risks. Any disruption to the operations of this cruise vessel, whether due to mechanical failure, accidents, or other unforeseen events, could lead to operational disruptions that could have an adverse impact on our business, results of operations, and financial condition and cash flows. For example, if our cruise vessel were to experience a mechanical breakdown, it could result in delays or cancellations of cruises, leading to lost revenue and potential customer dissatisfaction. Similarly, accidents involving the vessel, such as collisions, groundings, or onboard incidents, could cause significant damage to the vessel, injury to passengers or crew, and potential loss of life. These events could lead to substantial repair costs, legal liabilities, including third-party claims, and negative publicity, all of which could severely impact our business operations, results of operations, financial condition and cash flows.

Given our reliance on a single vessel as of the date of this Prospectus, we do not have the operational flexibility to mitigate these risks through alternative vessels or operational strategies. While we have not experienced any mechanical breakdown or accidents in relation to our cruise vessel in the last three Fiscals which had an adverse impact on our business, results of operations, financial condition and cash flows, we cannot assure you such instances will not arise in the future. See also, “13 - *Adverse incidents involving the operation of our cruise vessel, including adverse weather conditions or other natural disasters, may require us to alter our itineraries or cancel existing cruises which could have an adverse impact on our business, results of operations, financial condition and cash flows.*” and “15 - *Any significant malfunction or breakdown of our cruise vessel may cause interruptions to our cruise operations and may involve high repair and maintenance costs, both of which could have an adverse impact on our business, financial condition, results of operations and cash flows.*” on pages 39 and 40, respectively.

- 2. A significant portion of our revenue is derived from our cruise ticket sales, which accounted for 91.22%, 89.53% and 87.45% of our revenue from operations in Fiscals 2026, 2025 and 2024, respectively. A decline in our cruise ticket sales may adversely impact our business, financial condition, results of operations, cash flows and prospects.***

We derive a significant portion of our revenues from our cruise ticket sales. Cruise ticket revenue primarily includes income from accommodations, meals at select onboard restaurants, and certain onboard entertainment. It also encompasses revenue from service charges, provided these services are purchased by guests through us. While these offerings represent our core revenue streams, we also provide ancillary services such as shore excursions, which are charged separately as revenue from commission income. A decline in our cruise ticket sales or any downward correction in ticket prices on account of economic downturns, competition, changing consumer preferences, health and safety concerns, pandemics and geopolitical uncertainties could individually or collectively adversely impact our business, results of financial condition, results of operations, cash flows, and prospects. Further, if we are unable to increase our cruise ticket sales or fail in competitively pricing our tickets, we may be unable to grow our sales and profitability. The table below sets forth the breakdown of our revenue from operations for the periods indicated:

Particulars	Fiscal 2026		Fiscal 2025		Fiscal 2024	
	Amount (₹ million)	Percentage of Revenue from Operations (%)	Amount (₹ million)	Percentage of Revenue from Operations (%)	Amount (₹ million)	Percentage of Revenue from Operations (%)
Cruise ticket sales*	5,288.56	91.22%	5,287.93	89.53%	3,883.29	87.45%
Onboard revenue**	505.76	8.72%	533.73	9.04 %	510.43	11.49%
Income from lease of vessel	-	-	75.06	1.27%	19.50	0.44%

Commission income***	3.13	0.05%	9.33	0.16%	27.38	0.62%
Total	5,797.45	100.00%	5,906.05	100.00%	4,440.60	100.00%

Notes:

*Cruise ticket sales include the cabin price, complimentary meals and beverages at the food court and 'Starlight' restaurant, access to the swimming pool and fitness center, access to all public areas and lounges, live band performances, and entertainment shows.

**Onboard revenue include revenue from services such as dining at specialty restaurants, 'Chopstix' and 'International Grill', paid entertainment shows, shore excursions, Wi-Fi packages, spa and salon services, bridge tours, rock climbing wall adventures, and video gaming arcade activities for children.

***Commission income is the income earned on shore excursion services provided in Sri Lanka where we acted as collecting agent on behalf of operators.

Economic downturns could reduce disposable income, leading to decreased spending on luxury travel. During periods of economic uncertainty, customers may prioritize essential expenditures over discretionary spending, resulting in lower demand for cruise vacations which could have an impact on our ticket sales and overall revenue. Moreover, changes in customer preferences can significantly affect demand for cruises. If our cruise offerings do not align with these evolving preferences, we may face challenges in attracting and retaining customers. Further, increased competition from other travel and leisure options can also impact our ticket sales. The rise of alternative vacation choices, such as all-inclusive resorts, adventure tourism, and budget airlines, provides consumers with a wide range of options. If these alternatives are perceived as more attractive or cost-effective, it could lead to a decline in our cruise ticket sales. Further, political unrest, conflicts, or changes in government policies and visa restrictions could lead to travel advisories or restrictions, discouraging tourists from visiting affected areas. This could result in itinerary changes, cancellations, and a decline in cruise bookings. While we have not experienced the aforesaid instances in the past three Fiscals, we cannot assure you that these factors, individually or collectively, will not occur in the future and adversely affect our cruise ticket sales, results of operations, financial condition, and cash flow.

3. Our Company operates as the vessel operating entity, while the vessel owning entity is Bay Cruise Investment Inc. Any legal, financial, or regulatory issues faced by Bay Cruise Investment Inc. could indirectly impact our business and results of operations.

Our Company operates as the vessel operating entity, while the vessel owning entity is Bay Cruise Investment Inc. ("Bay Cruise"), our wholly-owned Subsidiary which is incorporated in the British Virgin Islands ("BVI"). The "MV Empress", was acquired by Bay Cruise in the terms of the Memorandum of Agreement for Ship Sale and Purchase dated December 12, 2023. Our Company has entered into a Time Charter Party Agreement dated February 12, 2025, the addendum dated March 19, 2025, addendum dated September 22, 2025, and the addendum dated December 15, 2025 to the Time Charter Party Agreement with Bay Cruise for operation of the vessel. For further details, see section titled "**History and Certain Corporate Matters**" on page 213. This structure may expose us to risks associated with the separation of ownership and operation. For example, any legal, financial, or regulatory issues faced by Bay Cruise could indirectly impact our business and results of operations. Additionally, any changes in the regulatory environment or tax policies affecting BVI entities could have adverse effects on our financial condition and operational stability.

4. Our growth strategy relies on the acquisition of new vessels to expand our operations. Our inability to expand our operations by acquiring new vessels could significantly impact our business, financial condition, and results of operations.

Our growth strategy is heavily reliant on the acquisition of new vessels in our operations to accommodate increasing demand and offer more diverse itineraries. On April 11 2025, we have entered into two time charter agreements to lease two new cruise vessels, i.e. 'Norwegian Sky' and 'Norwegian Sun', from Baycruise Shipping and Leasing (IFSC) Private Limited ("Baycruise IFSC"), each with a passenger capacity of up to 2,004 and 1,936 guests respectively, which we intend to introduce and commercialize by Fiscal 2027 and Fiscal 2028, respectively to meet the growing demand. The details of the Time Charter Agreements that have been entered between Baycruise IFSC and our Company are as below:

Details of the advanced lease rental payments:

Name of the Vessel	Delivery Date	Payment timeline for advanced lease rentals*	IPO Proceeds
Norwegian Sky ^{#^}	September 30, 2026	i. USD 8 million (approximately ₹ 709.76 million [%]) within 30 days of execution of the Bareboat Charter Agreement; ii. USD 2 million ⁼ (approximately ₹ 175.95 million ⁺) before August, 2025; and iii. USD 6 million (approximately ₹ 546.12 million ^{\$}) before December, 2025.	No. Has been funded from internal accruals.
Norwegian Sun [@]	November 2027	i. USD 6 million (approximately ₹ 571.44 million) before May 1, 2026 ^{**} ; ii. USD 6 million (approximately ₹ 571.44 million) before November 1, 2026; and iii. USD 4 million (approximately ₹ 380.96 million) before February 1, 2027.	No. USD 6 million (approximately ₹ 571.44 million) have been funded from internal accruals. Yes. USD 6 million (approximately ₹ 571.44 million) and USD 4 million (approximately ₹ 380.96 million) will be funded from the Net Proceeds.

*The advanced lease rentals shall be adjusted in annual charter hire from third year onwards till tenth year of the Charter (in ninety-six equal instalments) as per the Time Charter Agreements.

[^] As on date of this Prospectus, USD 16 million has been paid by our Company to Baycruise IFSC.

[#] The payment terms for the advanced lease rental payments as provided under the Time Charter Agreement has been amended pursuant to a memorandum of understanding dated July 27, 2025 entered into between our Company and Baycruise IFSC.

[%] Foreign exchange reference rate as on April 30, 2025 as per AD Bank, ICICI Bank Limited (including convenience fees) is ₹ 88.72.

⁼ Includes USD 1 million paid on July 23, 2025 and USD 1 million paid on August 7, 2025.

⁺ Foreign exchange reference rate as on July 23, 2025 and August 7, 2025 as per AD Bank, ICICI Bank Limited (including conveyance fees) is ₹ 87.30 and ₹ 88.65, respectively.

^{\$} Foreign exchange reference rate as on December 17, 2025 as per AD Bank, ICICI Bank Limited (including conveyance fees) is ₹ 91.02.

[@] Foreign exchange reference rate as on April 30, 2026 as available on www.fbil.org.in. is ₹ 95.24.

^{**} Our Company paid USD 4 million on April 9, 2026 and remaining USD 2 million (excluding GST) on May 4, 2026.

Subsequently, details of the monthly lease payments are as follows:

Name of the Vessel	Date of agreement	Date of delivery	Charter hire for the first two years*	Charter hire for the remaining years**
Norwegian Sky	April 11, 2025 [#]	September 30, 2026	USD 16,160,000 (approximately ₹ 1,539.08 million) per year from the date of delivery (24 monthly payments of USD 1,346,666.67 (approximately ₹ 128.27 million) each month)	USD 14,160,000 (approximately ₹ 1,348.89 million) per year 96 monthly payments of USD 1,180,000 (approximately ₹ 112.38 million) each)
Norwegian Sun	April 11, 2025 [#]	November 2027	USD 16,160,000 (approximately ₹ 1,539.08 million) per year from the date of delivery (24 monthly payments of USD 1,346,666.67 (approximately ₹ 128.27 million) each month)	USD 14,160,000 (approximately ₹ 1,348.89 million) per year (96 monthly payments of USD 1,180,000 (approximately ₹ 112.38 million) each)

* First monthly charter hire shall be paid in advance 30 days prior to the date of delivery. All subsequent charter hires to be paid in advance on 30th of each month for the following month.

**The advanced lease rentals shall be adjusted from third year onwards till tenth year of the Charter (in ninety-six equal instalments) as per the Time Charter Agreements.

*Foreign exchange reference rate as on April 30, 2026 as available on www.fbil.org.in. is ₹ 95.24.

[#] Amended by way of an amendment agreement each dated July 17, 2025. For more details please see "History and certain Corporate Matters - Shareholders' agreement and other material agreements" on page 215 of the this Prospectus.

For further details see "Objects of the Issue" and "– 12. We have acquired two new cruise vessels on lease and our inability to adhere to the terms of the lease agreements (including our inability to pay the lease rentals) could lead to

the termination of agreements which could have an adverse impact on our business, results of operations, financial condition and cash flows" beginning on page 102 and 38 respectively.

Our ability to successfully execute this expansion depends on several factors, including our ability to pay lease rentals in a timely manner towards charter hire charges, accurately anticipate and respond to evolving customer preferences, maintain our established service standards across a larger number of vessels, and ensure a consistent cruise quality experience.

The overnight ocean and coastal cruise industry in India is a growing market, with an increasing number of travellers seeking unique and luxurious experiences. (*Source: CRISIL Report*) If we fail to anticipate these changes and invest in vessels or itineraries that are not aligned with market demand, we may experience lower occupancy rates and reduced profitability. Moreover, as we introduce new vessels, maintaining our established standards of service and onboard experience across a larger and more diverse range of vessels will be crucial. Any actual or perceived decline in service quality or inconsistency in the onboard experience could damage our brand reputation and negatively impact customer loyalty. Furthermore, ensuring consistent cruise quality experience across several vessels presents a significant challenge. We are dependent on third party agencies for outsourcing our hospitality and management services. There can be no assurance that such agencies shall be able to identify and retain the relevant talent and quality workforce to ensure adherence to international standards of service. Further, new vessels must meet our stringent quality standards and seamlessly integrate with our existing operations. For further information, see “*Our Business – Strategies*” on page 193. Any delays in the delivery or quality issues with new vessels could disrupt our cruise schedules, lead to increased maintenance costs, and potentially impact passenger satisfaction.

Further, we cannot assure you that our future growth strategy will be successful or that we will be able to continue to expand further, or at the same rate or within the estimated timelines or budget. Our ability to manage our future growth will depend on our ability to continue to implement and improve operational, financial and management systems on a timely basis and to expand, train, motivate and manage our personnel. Moreover, we cannot assure you that our personnel, systems, procedures and controls will be adequate to support our future growth. Failure to effectively manage our expansion may lead to increased costs and reduced profitability and may adversely affect our growth prospects.

5. Our Statutory Auditors have included certain adverse remarks, emphasis of matters and qualifications in their auditor’s report. In particular, our Statutory Auditors included a remark in the audit report for Fiscal 2024 pertaining to the material uncertainty related to going concern.

Our Statutory Auditors have included certain adverse remarks, emphasis of matters and qualifications in their auditor’s report, the details of which as set out below:

Period	Nature of observation	Details of observation					Company's response to observation	Impact on the Restated Financial Statements of the Company as per management
Consolidated financial statements for Fiscal 2026	Report on Other Legal and Regulatory Requirements	1. As required by paragraph 3(xxi) the Companies (Auditor's Report) Order, 2020 ("the Order"/CARO"), issued by the Central Government of India in terms of sub-section (11) of Section 143 of the Act, based on our auditor's reports of holding company incorporated in India, we report the matters specified in paragraph 3 and 4 of the Order, to the extent applicable:					The clause requires reporting by auditors on the observations highlighted in the Companies (Auditor's Report) Order, 2020 ("the CARO") in the standalone financial statements of the holding company and subsidiaries, incorporated in India. Accordingly, in the Consolidated Financial Statements the auditor has given reference of clause ii(b) and vii(a) from the CARO of standalone financial statements of Waterways Leisure Tourism Limited pertaining to sanction of working capital loan in excess of limits and delay in deposit of statutory dues as explained below in "Standalone financial statements for Fiscal 2026"	Refer our comments in "Standalone financial statements for Fiscal 2026"
		S. No	Name	CIN	Holding Company / subsidiary	Clause number of the CARO report which is qualified or adverse		
		1	Waterways Leisure Tourism Limited	U63030MH2020PLC440323	Holding Company	ii(b) & vii(a)		
		2	Baycruise Shipping and Leasing (IFSC) Private Limited	U64910GJ2024FTC156698	Step down subsidiary company	xvii		
Consolidated financial statements for Fiscal 2026	Report on Other Legal and Regulatory Requirements	2. As required by Section 143(3) of the Act, we report, to the extent applicable, that: (b) In our opinion, proper books of account as required by law relating to preparation of the aforesaid consolidated financial statements have been kept so far as it appears from our examination of those books, except for the matter stated in paragraph 2(i)(vi) below on reporting under Rule 11(g) of the Companies (Audit and Auditors) Rules 2014. (f) The modification relating to the maintenance of accounts and other matters connected therewith are as stated in paragraph 2(b) above on reporting under section 143(3)(b) and paragraph 2(i)(vi) below on reporting under Rule 11(g) of the Companies (Audit and Auditors) Rules, 2014.					Not a qualification only matter highlighted for the attention of users as stated.	No impact as stated in the details of observation

Period	Nature of observation	Details of observation	Company's response to observation	Impact on the Restated Financial Statements of the Company as per management
		(i) With respect to the other matters to be included in the Auditor's Report in accordance with Rule 11 of the Companies (Audit and Auditor's) Rules, 2014, as amended, in our opinion and to the best of our information and according to the explanations given to us: (vi) (a) In respect of Holding Company, based on our examination which included test checks, it has used multiple accounting software for maintaining their respective books of account for the financial year ended 31 March 2026, which has a feature of recording audit trail (edit log) facility and the same has operated throughout the year for all relevant transactions recorded in the software except that audit trail feature is not enabled at database level for SAP accounting application. Further, during the course of our audit we did not come across any instance of audit trail feature being tampered. Additionally, the audit trail to the extent it was enabled as stated above, has been preserved by the Company as per the statutory requirements for record retention. (b) In respect of a step-down subsidiary, which is a Company incorporated in India, based on our examination, the step-down subsidiary company has used an accounting software for maintaining its books of account for the financial year ended 31 March 2026, which does not have a feature of recording audit trail (edit log) facility. Consequently, we are unable to comment on audit trail requirements of the said software including preservation thereof as per the statutory requirement for record retention, as envisaged under Rule 11 (g) of the Companies (Audit and Auditors) Rules, 2014, as amended.		
Standalone financial statements for Fiscal 2026	Report on Other Legal and Regulatory Requirements	2. As required by Section 143(3) of the Act, we report to the extent applicable that: (b) In our opinion, proper books of account as required by law have been kept by the Company so far as it appears from our examination of those books, except for the matter stated in paragraph 2(i)(vi) below on reporting under Rule 11(g) of the Companies (Audit and Auditors) Rules, 2014. (f) The modifications relating to the maintenance of accounts and other matters connected therewith are as stated in paragraph 2(b) above on reporting under section 143(3)(b) of the Act and paragraph 2(i)(vi) below on reporting under Rule 11(g) of the Companies (Audit and Auditors) Rules, 2014.	Not a qualification only matter highlighted for the attention of users as stated.	No impact as stated in the details of observation

Period	Nature of observation	Details of observation	Company's response to observation	Impact on the Restated Financial Statements of the Company as per management
		(i) With respect to the other matters to be included in the Auditor's Report in accordance with Rule 11 of the Companies (Audit and Auditors) Rules, 2014, as amended in our opinion and to the best of our information and according to the explanations given to us: (vi) Based on our examination which included test checks, the Company have used multiple accounting software for maintaining its books of account for the financial year ended 31 March 2026, which has a feature of recording audit trail (edit log) facility and the same has operated throughout the year for all relevant transactions recorded in the software except that audit trail feature is not enabled at database level for SAP accounting application. Further, during the course of our audit we did not come across any instance of audit trail feature being tampered. Additionally, the audit trail to the extent it was enabled as stated above, has been preserved by the Company as per the statutory requirements for record retention.		
Standalone financial statements for Fiscal 2026	Referred to in paragraph 1 under "Report on other legal and regulatory requirements" section of the Independent Auditor's Report of even date to the members of Waterways Leisure Tourism Limited (formerly known as Waterways	(ii)(a) The Company is having consumable inventory of food which is managed by hospitality management service provider as per the agreement. The management has relied on the confirmation from them with respect to above inventory during the year. Accordingly, we are unable to comment on the requirements of the provisions of clause 3(ii)(a). (b) As disclosed in note 17 and 21 to the financial statements, the Company has been sanctioned working capital limits in excess of ₹ 5 crores from bank during the year on the basis of security of current assets of the Company. As represented by the Company, no quarterly returns/statements have been filed by the Company with such bank. (vii)(a) The undisputed statutory dues including goods and services tax, provident fund, income-tax, duty of customs, value added tax, cess and other material statutory dues, as applicable to the Company have generally been regularly deposited with the appropriate authorities during the year though there has been delays in deposit of advance income taxes. Undisputed amounts payable in respect thereof, which were outstanding at the year-end for a period of more than six months from the date they became payable are as follows:	(ii) (a) As per the agreement entered with the service provider, it is the responsibility of service provider to physically verify the inventory periodically and provide confirmation to the Company. (ii) (b) As per the sanction letter dated December 15, 2025, quarterly unaudited statements are to be submitted within 90 days of the close of each quarter, or such other period as reasonably required by the bank. Accordingly, the information as requested by the Bank for Q3 was filed on 14th March 2026 and Q4 was filed on 20th April 2026 (vii) (a) The Company is in the process of obtaining the	No impact in respect of (ii) (a). No impact in respect of (ii) (b). In respect of (vii) (a) the impact is already considered in the restated financial statements.

Period	Nature of observation	Details of observation							Company's response to observation	Impact on the Restated Financial Statements of the Company as per management
		Name of the statute	Nature of the dues	Amount (in Rs. Million)	Period to which the amount relates	Due Date	Date of Payment	Remarks, if any		
	Leisure Tourism Private Limited) on the standalone financial statements as of and for the year ended 31 March 2026	The Haryana Labour Welfare Fund Rules	Labour Welfare Fund	0.01	2024-25	Multiple dates	-	-	registration for Labour Welfare Fund in respective states.	
		The Maharashtra Labour Welfare Fund Act, 1953	Labour Welfare Fund	0.02	2024-25	Multiple dates	-	-		
Consolidated financial statements for Fiscal 2025	Other matters	a) We did not audit the comparative financial information of a subsidiary from the date of common control i.e., from 30 November 2023 to 31 March 2024 whose financial information reflects total assets of Rs. 709.48 million, total revenue of Rs. 19.50 million for the period 30 November 2023 to 31 March 2024 and net cash flow of Rs. 1.89 million for the period ended on that date. These financial information are unaudited and have been furnished to us by the Management. b) The comparative financial information of the Holding Company for the year ended 31 March 2024 and the related transition date opening balance sheet as at 1 April 2023 included in these consolidated financial statements, have been prepared after adjusting previously issued standalone financial statements prepared in accordance with the Companies (Accounting Standards) Rules, 2021 to comply with Ind AS. The previously issued standalone financial statements for the year ended 31 March 2024 were audited by us and we had issued unmodified opinion on these financial statements vide our audit report dated 30 September 2024. The previously issued standalone financial statements for the year ended 31 March 2023 were audited by predecessor auditors and they had issued unmodified opinion on these financial statements vide their audit report dated 4 September							Not a qualification only matter highlighted for the attention of users as stated.	No impact as stated in the details of observation

Period	Nature of observation	Details of observation				Company's response to observation	Impact on the Restated Financial Statements of the Company as per management									
		2023. Adjustments made to the previously issued standalone financial statements for the year ended 31 March 2023 to comply with Ind AS have been audited by us. Our opinion is not modified in respect of these matters.														
Consolidated financial statements for Fiscal 2025	Report on Other Legal and Regulatory Requirements	1. As required by paragraph 3(xxi) the Companies (Auditor's Report) Order, 2020 ("the Order"/CARO"), issued by the Central Government of India in terms of sub-section (11) of Section 143 of the Act, based on our auditor's report of holding company incorporated in India, we report the matters specified in paragraph 3 and 4 of the Order, to the extent applicable: (xxi) Qualifications or adverse remarks by the respective auditors of the Holding Company and its subsidiaries incorporated in India, in the Companies (Auditor's Report) Order (CARO) reports of such Holding Company included in the Consolidated Financial Statements, are given below: <table><tr><th>S.No</th><th>Name</th><th>CIN</th><th>Holding Company subsidiary</th></tr><tr><td>1</td><td>Waterways Leisure Tourism Limited</td><td>U63030MH2020PLC440323</td><td>Holding Company</td></tr></table>				S.No	Name	CIN	Holding Company subsidiary	1	Waterways Leisure Tourism Limited	U63030MH2020PLC440323	Holding Company	The clause requires reporting by auditors on the observations highlighted in the Companies (Auditor's Report) Order, 2020 ("the CARO") in the standalone financial statements of the holding company and subsidiaries, incorporated in India. Accordingly, in the Consolidated Financial Statements the auditor has given reference of clause vii(a) from the CARO of standalone financial statements of Waterways Leisure Tourism Limited pertaining to delay in deposit of statutory dues as explained below in "Standalone financial statements for Fiscal 2025"		Refer our comments in "Standalone financial statements for Fiscal 2025"
S.No	Name	CIN	Holding Company subsidiary													
1	Waterways Leisure Tourism Limited	U63030MH2020PLC440323	Holding Company													
Standalone financial statements for Fiscal 2025	Report on other legal and regulatory requirements 1. As required by the Companies (Auditor's Report) Order, 2020 ("the Order").	(ii) (a) The Company is having consumable inventory of food which is managed by hospitality management service provider as per the agreement. The management has relied on the confirmation from them with respect to above inventory during the year. Accordingly, we are unable to comment on the requirements of the provisions of clause 3(ii)(a). (vii) (a) In our opinion and according to the information and explanations given to us, undisputed statutory dues including goods and services tax, provident fund, income-tax, duty of customs, value added tax, cess and other material statutory dues, as applicable to the Company have generally been regularly deposited with the appropriate authorities during the year, though there has been a slight delays in respect of income taxes.				(ii) (a) As per the agreement entered with the service provider, it is the responsibility of service provider to physically verify the inventory periodically and provide confirmation to the Company. Fuel Inventory is closely monitored at the vessel by the Chief Engineer through Konsberg Control System and is reported accordingly in the books (vii) (a) Liability pertains to PF		No impact in respect of (ii) (a). In respect of (vii) (a) the impact is already considered in the restated financial statements.								

Period	Nature of observation	Details of observation							Company's response to observation	Impact on the Restated Financial Statements of the Company as per management																																
	issued by the Central Government of India in terms of sub-section (11) of Section 143 of the Act, we give in the Annexure A, statement on the matters specified in paragraphs 3 and 4 of the Order, to the extent applicable.	Undisputed amounts payable in respect thereof, which were outstanding at the year-end for a period of more than six months from the date they became payable are as follows: <table><tr><th>Name of the statute</th><th>Nature of the dues</th><th>Amount (in Rs. Million)</th><th>Period to which the amount relates</th><th>Due Date</th><th>Date of Payment</th><th></th><th></th></tr><tr><td>Employees' Provident Funds and Miscellaneous Provisions Act, 1952</td><td>Provident fund</td><td>0.08</td><td>2022-23</td><td>Multiple dates</td><td>-</td><td>-</td><td></td></tr><tr><td>The Haryana Labour Welfare Fund Rules</td><td>Labour Welfare Fund</td><td>0.01</td><td>2024-25</td><td>Multiple dates</td><td>-</td><td>-</td><td></td></tr><tr><td>The Maharashtra Labour Welfare Fund Act, 1953</td><td>Labour Welfare Fund</td><td>0.02</td><td>2024-25</td><td>Multiple dates</td><td>-</td><td>-</td><td></td></tr></table>							Name of the statute	Nature of the dues	Amount (in Rs. Million)	Period to which the amount relates	Due Date	Date of Payment			Employees' Provident Funds and Miscellaneous Provisions Act, 1952	Provident fund	0.08	2022-23	Multiple dates	-	-		The Haryana Labour Welfare Fund Rules	Labour Welfare Fund	0.01	2024-25	Multiple dates	-	-		The Maharashtra Labour Welfare Fund Act, 1953	Labour Welfare Fund	0.02	2024-25	Multiple dates	-	-		deducted on F&F however, F&F was not payable. Thus, it was erroneously reported as liability and was subsequently reversed. The Company is in the process of obtaining the registration for Labour Welfare Fund in respective states.	
Name of the statute	Nature of the dues	Amount (in Rs. Million)	Period to which the amount relates	Due Date	Date of Payment																																					
Employees' Provident Funds and Miscellaneous Provisions Act, 1952	Provident fund	0.08	2022-23	Multiple dates	-	-																																				
The Haryana Labour Welfare Fund Rules	Labour Welfare Fund	0.01	2024-25	Multiple dates	-	-																																				
The Maharashtra Labour Welfare Fund Act, 1953	Labour Welfare Fund	0.02	2024-25	Multiple dates	-	-																																				
Fiscal 2024	Material Uncertainty Related to Going Concern	The Company has accumulated losses, its net worth remains fully eroded and its current liabilities exceed its current assets. However, Company reported profit in the current year, and the management believes that it is appropriate to prepare these financial statements on a going concern basis since the Company's business performance has improved in the current financial year. Accordingly, these financial statements do not include any adjustments relating to the recoverability and classification of recorded assets and to the amounts of liabilities that might be necessary should the Company be unable to continue its operations as a going concern. Our opinion is not modified in respect of the above matter.							Despite of the factors as stated in the audit report, statutory financial statement and restated financial statements are prepared on going concern basis on account of following factors: 1. Increasing revenue 2. Cash profit from operations 3. No long-term borrowings Advance cruise bookings	As stated in the note to statutory financial statements, the financial statements are prepared on a going concern basis and the statutory auditors have highlighted the same in																																

Period	Nature of observation	Details of observation	Company’s response to observation	Impact on the Restated Financial Statements of the Company as per management																												
				the audit report. There is no modification in respect of this matter.																												
Fiscal 2024	Report on other legal and regulatory requirements As required by the Companies (Auditor’s Report) Order, 2020 (“the Order”), issued by the Central Government of India in terms of sub-section (11) of Section 143 of the Act, we give in the Annexure A, statement on the matters specified in paragraphs 3 and 4 of the Order, to the extent	(i) (b) The Company has a regular program of physical verification of its Property, Plant and Equipment under which Property, Plant and Equipment are verified every year, which, in our opinion, is reasonable having regard to the size of the Company and the nature of its assets. However, property, plant and equipment have not been physically verified by the management during the year and we are therefore unable to comment on the discrepancies, if any, which could have arisen on such verification. (ii) (a) The Company are having consumable inventory of food, fuel and others which are managed by hospitality management service provider as per the agreement. The management has relied on the confirmation from them with respect to the above inventories during the year. Accordingly, we are unable to comment on the requirements of the provisions of clause 3(ii)(a). (iii) (f) The Company has not granted any loans or advances in the nature of loans which are either repayable on demand or without specifying any terms or period of repayment, except for the following cases: <table><tr><th colspan="4">(amount in lakhs)</th></tr><tr><th>Particulars</th><th>All Parties</th><th>Promoters</th><th>Related Parties</th></tr><tr><td>Aggregate amount of loans/advances in nature of loans</td><td></td><td></td><td></td></tr><tr><td>- Repayable on demand (A)</td><td>1,162.80</td><td>-</td><td>-</td></tr><tr><td>- Agreement does not specify any terms or period of repayment (B)</td><td>-</td><td>-</td><td>-</td></tr><tr><td>Total (A+B)</td><td>1,162.80</td><td>-</td><td>-</td></tr><tr><td>Percentage of loans/advances in nature of loans to the total loans</td><td>100%</td><td>-</td><td>-</td></tr></table>	(amount in lakhs)				Particulars	All Parties	Promoters	Related Parties	Aggregate amount of loans/advances in nature of loans				- Repayable on demand (A)	1,162.80	-	-	- Agreement does not specify any terms or period of repayment (B)	-	-	-	Total (A+B)	1,162.80	-	-	Percentage of loans/advances in nature of loans to the total loans	100%	-	-	(i) (b) Majority onboard assets are fixed in nature and installed in the vessel. (ii) (a) As per the agreement entered with the service provider, it is the responsibility of service provider to physically verify the inventory periodically and provide confirmation to the Company. Fuel Inventory is closely monitored at the vessel by the Chief Engineer through Konsberg Control System and is reported accordingly in the books (iii) (f) The loan granted is towards general corporate purposes and in accordance with the terms and conditions agreed between parties (vii) (a) Liability pertains to PF deducted on F&F however, F&F was not payable. Thus, it was erroneously reported as liability and was subsequently reversed. (xvii) This are operating losses incurred in the previous year (i.e year immediately post Covid)	No impact in respect of (i) (b), (ii) (a) and (iii) (f) . In respect of (vii) (a) the impact is already considered in the restated financial statements. For (xvii), the comment in the audit report is a statement of fact based on the previous year audited financial statements, no comment in the current year.
(amount in lakhs)																																
Particulars	All Parties	Promoters	Related Parties																													
Aggregate amount of loans/advances in nature of loans																																
- Repayable on demand (A)	1,162.80	-	-																													
- Agreement does not specify any terms or period of repayment (B)	-	-	-																													
Total (A+B)	1,162.80	-	-																													
Percentage of loans/advances in nature of loans to the total loans	100%	-	-																													

Period	Nature of observation	Details of observation	Company's response to observation	Impact on the Restated Financial Statements of the Company as per management										
	applicable	(vii) (a) Undisputed statutory dues including goods and services tax, provident fund, employees' state insurance, income-tax, sales-tax service tax, duty of customs, duty of excise duty, value added tax and cess have not generally been regularly deposited to the appropriate authorities though the delays in deposit have not been serious. Undisputed amounts payable in respect thereof, which were outstanding at the year-end for a period of more than six months from the date they became payable are as follows: <table border="1"> <thead> <tr> <th>Name of Statute</th><th>Nature of dues</th><th>Period to which amount relates</th><th>Amount involved and not paid (in Rs. lakhs)</th><th>Remarks, if any</th></tr> </thead> <tbody> <tr> <td>Employees' Provident Funds and Miscellaneous Provisions Act, 1952</td><td>Provident fund</td><td>2022-23</td><td>0.78</td><td>-</td></tr> </tbody> </table> (xvii) The Company has incurred cash losses of Rs.46.18 lakhs during the immediately preceding financial year, however, it has not incurred any cash losses during the current financial year.	Name of Statute	Nature of dues	Period to which amount relates	Amount involved and not paid (in Rs. lakhs)	Remarks, if any	Employees' Provident Funds and Miscellaneous Provisions Act, 1952	Provident fund	2022-23	0.78	-		
Name of Statute	Nature of dues	Period to which amount relates	Amount involved and not paid (in Rs. lakhs)	Remarks, if any										
Employees' Provident Funds and Miscellaneous Provisions Act, 1952	Provident fund	2022-23	0.78	-										
Fiscal 2023	Material Uncertainty Related to Going Concern	The Company has accumulated losses, its net worth remains fully eroded and its current liabilities exceed its current assets. However, the management believes it is appropriate to prepare these financial statements on a going concern basis since the Company's business performance has improved in the current financial year. Accordingly, these financial statements do not include any adjustments relating to the recoverability and classification of recorded assets and to the amounts of liabilities that might be necessary should the Company be unable to continue its operations as a going concern. Our opinion is not modified in respect of the above matter.	Net worth was effectively positive excluding exceptional items (i.e amortisation of pre operative expenses which was otherwise to be spread over a period of 5 years) Also, financial statements are prepared on going concern basis on account of following: 1. Increasing revenue and 2. No long term borrowings 3. Advance cruise bookings	As stated in the note to statutory financial statements, the financial statements are prepared on a going concern basis and the statutory auditors have highlighted the same in the audit										

Period	Nature of observation	Details of observation	Company's response to observation	Impact on the Restated Financial Statements of the Company as per management
				report. There is no modification in respect of this matter.
Fiscal 2023	Report on other legal and regulatory requirements 1. As required by the Companies (Auditor's Report) Order, 2020 ("the Order"), issued by the Central Government of India in terms of sub-section (11) of Section 143 of the Act, we give in the Annexure A, statement on the matters specified in paragraphs 3 and 4 of the Order, to the extent applicable.	(iii) (b) The loans granted and the terms and conditions of the grant of loans during the year are, prima facie, prejudicial to the interest of the Company. (xvii) The Company has incurred cash losses of Rs.46.18 lakhs during the financial year covered by our audit and in the immediately preceding financial year of Rs. 3,619.14 lakhs.	(iii) (b) The loan granted is towards general corporate purposes and in accordance with the terms and conditions agreed between parties. There was a typo error in the audit report. (xvii) The Company was incorporated on 02nd Nov 2020. However, our maiden sailing commenced from 16th Sept21. Due to Covid restrictions imposed our effective operating period was approx 4 months. Hence, cash losses.	In respect of (iii) (b) no impact and for (xvii) is only a statement of fact computed based on the financial statements.

While the current emphasis of matter does not have any impact on our business, financial condition and results of operations, there can be no assurance that other emphasis of matters in future will not impact our financial condition and results of operations. Further, there can be no assurance that any similar emphasis of matters will not form part of our financial statements for the future fiscal periods, which could subject us to additional liabilities due to which our reputation and financial condition may be adversely affected.

6. An increase in cruise capacity without a corresponding increase in demand and infrastructure could adversely affect our business, results of operations, financial condition and cash flows.

We are currently operating a single cruise vessel, the “MV Empress”, with a passenger capacity of 2,005 guests and we have acquired two new cruise vessels on lease, namely ‘Norwegian Sky’ and ‘Norwegian Sun’, each with a capacity of up to 2,004 and 1,936 guests respectively, and intend to introduce cruises aboard the ‘Norwegian Sky’ by Fiscal 2027 and ‘Norwegian Sun’ by Fiscal 2028 to meet the growing demand. These increases in capacity may cause us to experience reduced occupancy and engage in discounted pricing, which could adversely affect our business, results of operations, financial condition and cash flows. We can give no assurance that future guest demand will be as expected and various factors, including factors outside of our control, could negatively affect demand for our cruises.

We cannot assure you that there will be sufficient infrastructure to support an increase in cruise capacity. As the size of the cruise industry increases, the availability of docking space and ports of call on routes on which we operate could become scarce. If we are unable to secure sufficient docking space or ports of call that are convenient to the cultural attractions and excursions we offer, our guests’ experiences and our operations could be adversely affected. Similarly, an increasing supply of cruises could adversely affect our ability to attract and train qualified cruise personnel. Additionally, increased cruise capacity may lead to higher shipboard employee costs to maintain a high standard of service and ensure the safety and satisfaction of our guests. In order to be competitive, we may not be able to offset any such cost escalations to our customers by increasing our ticket prices, in a timely manner or at all. Any of these factors could lead to a limitation of our future growth and adversely affect our ability to grow our business, results of operations, financial condition and cash flows.

7. Our cruise operations depend on limited third-party service providers for critical services and amenities, including technical and crew management, hospitality management, general purchasing and logistics management and entertainment. Any disruption in the services offered by these third-party service providers may adversely impact our business, results of operations, financial condition and cash flows.

The maintenance, operations and management services on our cruise vessel are outsourced to third-party service providers with which we have established operational agreements. For example, technical and crew management services are provided by Campbell Cruise & Yacht Management Limited which is responsible for overseeing maintenance, dry dockings, repairs, and routine inspections of our vessel, as well as managing crew selection, payroll, medical fitness, and training; hospitality management services are managed by SA Cruise Services Limited, which covers administrative operations, cabin services, bar management and housekeeping, food operations including serving of meals, snacks and food services for passengers as per passenger menus, custom clearances; general purchasing and logistics are handled by Apollo Export Warehouse LLC, which manages the purchasing of goods and services, logistics, customs clearance, warehousing, inventory management, insurance, and risk management, and entertainment services are provided by Wizcraft Entertainment Agency Private Limited, offering onboard entertainment, live shows, and event management. For further details, see “Our Business –Maintenance, Operations and Management” on page 199.

The table sets forth below the expenses incurred towards certain major third-party service providers for the period/ years indicated:

Third Party Service Provider	Fiscal 2026		Fiscal 2025		Fiscal 2024	
	Amount (₹ in million)	Percentage of total expenses	Amount (₹ in million)	Percentage of total expenses	Amount (₹ in million)	Percentage of total expenses
SA Cruise Services Limited	499.30	9.81%	456.17	9.43%	448.83	8.01%
Apollo Export Warehouse LLC (₹ in million)*	499.48	9.82%	460.56	9.52%	432.37	7.72%
Wizcraft Entertainment Agency Private Limited (₹ in million)	210.24	4.13%	192.48	3.98%	264.56	4.72%
Total	1,209.03	23.76%	1,109.21	23.93%	1,145.76	20.45%

*Also includes the amount paid to Asturias Ship Chandlers Private Limited which is an Indian arm of Apollo Export Warehouse LLC.

Note: Since February 12, 2025, the responsibility for managing the technical operations of the cruise vessel has been handled by a Subsidiary of our Company. Prior to this date, our Corporate Promoter, Global Shipping and Leisure Limited, was responsible for these operations, which included payments to technical managers, insurance, and maintenance costs. To manage these functions, the Corporate Promoter had appointed a third-party service provider, Campbell Cruise & Yacht Management Limited. The related charges were included in the lease rentals or time charter fees billed to our Company by the Corporate Promoter.

In addition to critical services, the majority of amenities on our cruise vessel, such as the gaming arcade, spa, and casino, are provided by third-party vendors. Additionally, we also outsource services such as shore-excursions in India and internationally through third-party vendors and service providers. Any breach of the terms of agreement by these vendors may have adverse impact and could significantly disrupt ship operations. This reliance on external providers introduces potential risks, as any failure on their part to meet contractual obligations can lead to service interruptions, negatively impacting the overall guest experience and operational efficiency of our cruise vessel.

While we monitor the performance of third-party service providers, the efficiency, timeliness and quality of contract performance by third-party service providers are often beyond our control, and any failure by our service providers to perform their contracts may have an adverse impact on our business and operations. For example, under our agreement with Campbell Cruise & Yacht Management Limited, they are responsible for ensuring that our vessel complies with the laws of the flag state and international conventions. Any such failure of our third party service providers to ensure compliance with the requirements of the law may be detrimental to us.

Any disruptions or inefficiencies in the services offered by our third-party service providers could negatively impact our business, results of operations, financial condition and cash flows. For example, a decline in the quality of hospitality services could lead to customer dissatisfaction as well as damage our brand reputation and disruptions to entertainment services could diminish the overall passenger experience.

While we have not had instances where we experienced disruptions to the services provided by our third-parties in the past three Fiscals which had an impact on our business, results of operations, financial condition and cash flows, there can be no assurance that such disruptions would not occur in the future and lead to an adverse impact to our business and results of operations.

Further, if any third-party that is currently providing services to us is unable to provide its services to us for any reason during the course of our contract with it, our business and results of operations may be adversely affected. Further, in the event our agreements with the third-party service providers are terminated, we may not have access to their services and if we are unable to execute agreements with third-party service providers of similar or higher positioning than the existing third-party service providers in a timely manner or at all, our business, results of operations, financial condition and cash flows may be adversely affected.

8. We have a limited operating history and our historical performance may not be indicative of our future growth or financial results.

Our Company was incorporated on November 2, 2020 and our cruise vessel commenced sailing only from September 16, 2021, and we, therefore, have limited operating history. Our limited operating history at this scale may make it difficult to evaluate our prospects as well as the risks and uncertainties associated with our business. The table below sets forth details of our revenue from operations, EBITDA and EBITDA margin in the period/ years indicated:

Particulars	For the year ended March 31, 2026	For the year ended March 31, 2025	For the year ended March 31, 2024
Revenue from operations ⁽¹⁾ (₹ million)	5,797.45	5,906.05	4,440.60
EBITDA (₹ million) ⁽²⁾	1,174.80	2,154.59	1,111.45
EBITDA Margin ⁽³⁾ (times)	0.20	0.36	0.25
Profit/(loss) for the period/year (₹ million) ⁽⁴⁾	521.43	1,681.85	(1,227.33)
PAT Margin ⁽⁴⁾ (times)	0.09	0.28	(0.27)

Notes:

(1) Revenue from operations as per Restated Consolidated Financial Information

(2) EBITDA is calculated as profit/(loss) before exceptional items and tax plus depreciation and amortisation and finance cost.

(3) EBITDA margin is calculated as EBITDA divided by revenue from operations.

(4) Profit/(loss) for the period/year as per Restated Consolidated Financial Information

(5) PAT Margin is calculated as Profit/(loss) for the period/year divided by total income as per Restated Consolidated Financial Information

We may experience a decline in our revenue growth rate, EBITDA margin or profitability as a result of a number of factors, including slowing demand for our offerings, increasing competition, a decrease in the growth of our overall market, our failure to continue to capitalize on growth opportunities, change in our strategy among others, all of which would have an adverse impact on our business, results of operations, financial condition and cash flows. Moreover, as a result of our relatively shorter operating history, the limited historical data that is available may not be indicative of our financial position or results of operations for any future periods. Further, while are one of the domestic ocean cruise operators in India (*Source: CRISIL Report*), any increase in the competitive landscape may adversely impact us and our business operations. Further, we offer certain international destinations which exposes us to various risks, including political instability in certain regions, fluctuations in international relations, potential increases in duties and taxes, and changes in laws and policies affecting the cruise industry, which could have an adverse impact on our operations and profitability.

9. Our inability to ensure high cruise occupancy rates could result in significant financial losses and adversely impact our business, results of operations, financial condition and cash flows.

Our ability to ensure high occupancy rates on our cruises is critical to our financial performance. There is a risk that we may not effectively increase our ticket sales, leading to cruises that are not fully or highly occupied which would result in significant financial losses. Low occupancy rates can adversely impact our revenue and profitability, as the fixed costs associated with operating a cruise remain constant regardless of the number of passengers. Additionally, underoccupied cruises may lead to a diminished onboard experience for our guests, potentially affecting customer satisfaction. Several factors can contribute to low occupancy rates, including seasonal demand fluctuations, less-popular destinations, inadequate cruise amenities, ineffective marketing strategies, competition from other travel options, economic downturns, geopolitical events such as terrorism, civil

unrest and insurrection, or health concerns such as pandemics or disease outbreaks. Further, if there is an industry-wide increase in capacity without a corresponding increase in public demand, we, as well as the cruise industry, could experience reduced occupancy/load factor rates or be forced to discount our prices. The table below sets forth details of load factors for the period/years indicated:

Particulars	As of/ for year ended March 31, 2026	As of/ for the year ended March 31, 2025	As of/ for the year ended March 31, 2024
Passenger Load factor* (%)	84.99%	91.63%	78.54%

*Passenger load factor refers to the actual number of passengers carried to the total passenger capacity of the cruise vessel over a year.

We cannot assure you that we will be able to maintain our historical occupancy rates or increase our occupancy rates. Failure to increase our occupancy rates could result in reduced revenue and financial losses, ultimately impacting our overall business performance.

10. We have in the past entered into related party transactions and may continue to do so in the future, which may potentially involve conflicts of interest with the equity shareholders.

We have entered into transactions with related parties in the past. These transactions principally include employee benefits expense, reimbursement of expenses and time charter charges. While all such transactions have been conducted on an arm's length basis, in accordance with the Companies Act and other applicable regulations pertaining to the evaluation and approval of such transactions, we cannot assure you that we could not have achieved more favourable terms had such transactions been entered into with unrelated parties. All related party transactions that we may enter into post-listing, will be subject to Board or Shareholder approval, as applicable, and in compliance with the applicable accounting standards, provisions of Companies Act, 2013, as amended, provisions of the SEBI Listing Regulations and other applicable law, in the interest of the Company and its minority Shareholders. Further, it is likely that we may enter into additional related party transactions in the future and such future related party transactions may potentially involve conflicts of interest. The table below sets forth details of absolute sum of all related party transactions and the percentage of such related party transactions to our revenue from operations in the periods indicated:

Particulars	Fiscal 2026	Fiscal 2025	Fiscal 2024
Aggregate sum of related party transactions (₹ million)	137.26	847.97	875.69
Revenue from operations (₹ million)	5,797.45	5,906.05	4,440.60
Aggregate amount of related party transactions as a percentage of revenue from operations (%)	2.37%	14.36 %	19.72%

For further information on our related party transactions, see “Summary of Related Party Transactions” and “Restated Consolidated Financial Information – Note 36 – Related party disclosures” on pages 72 and 290, respectively.

11. Our business and results of operations are significantly dependent on our “Cordelia” brand and any dilution or damage to our brand in any manner may adversely affect our business reputation, results of operations, financial condition and cash flows.

Our ability to maintain and enhance our ‘Cordelia’ brand, our registered trademark, is critical to our business. For further information on our registered trademarks, see “Government and Other Approvals” on page 336. Our brand’s success depends on our ability to consistently deliver cruise experiences that meet customer expectations. Any decline in service quality, negative customer reviews, or incidents affecting passenger safety could damage our brand reputation and erode customer trust. Several factors, some of which may be beyond our control, that are essential for maintaining and enhancing our brand, include our ability to effectively address any customer grievances, increase brand awareness among existing and potential customers, and adapt to market trends and customer preferences. Any inability to continue using our trademark will harm our brand image, as it is a key component of our identity and marketing efforts. Losing the rights to our trademark could lead to confusion among customers, weaken our market position, and negatively impact our competitive advantage. See also “33 - Any failure to protect our intellectual property rights could adversely affect our competitive position, business, financial condition and results of operations.” on page 48.

We have invested in brand-building initiatives to enhance our brand awareness. This involves launching brand campaigns, such as our collaboration with a creative agency, which highlights the different experiences available on board. Our marketing strategy includes usage of digital and traditional tools including social media platforms, emailers, influencer collaborations, performance marketing, public relations, events, travel trade partnerships, and CRM tools to attract a diverse range of customers. Our brand-building efforts require substantial financial investment, and there is no guarantee that these investments will yield the desired results. The table below sets forth our sales and marketing expenses as a percentage of our revenue from operations for the periods indicated:

Particulars	As of/ for the year ended March 31, 2026	As of/ for the year ended March 31, 2025	As of/ for the year ended March 31, 2024
Sales and marketing expenses (₹ million)	198.81	214.35	185.00

Percentage of our revenue from operations (%)	3.43%	3.63 %	4.17%

Further, our brand-building strategy relies on our ability to adapt to changing market trends and consumer preferences. Failure to accurately anticipate or respond to these changes could result in our brand becoming less relevant or appealing to our target audience, limiting the effectiveness of our brand-building efforts and impact our ability to attract and retain customers. Additionally, any misalignment between our brand messaging and customer perceptions could weaken our brand equity. If we are unable to maintain or enhance our brand image, our results of operations may suffer, and our business, results of operations, financial condition and cash flows could be affected.

Also, see “19 - Our business is susceptible to negative publicity and reputational damage, which can impact consumer confidence and the demand for our cruises and adversely affect our results of operations and financial performance.” on page 41.

12. We have acquired two new cruise vessels on lease and our inability to adhere to the terms of the lease agreements (including our inability to pay the lease rentals) could lead to the termination of agreements which could have an adverse impact on our business, results of operations, financial condition and cash flows.

We have acquired two new cruise vessels on lease, namely ‘Norwegian Sky’ and ‘Norwegian Sun’ (collectively hereinafter referred to as “**Vessels**”) and intend to introduce the ‘Norwegian Sky’ by Fiscal 2027 and ‘Norwegian Sun’ by Fiscal 2028. The Vessels have been taken on lease by our Subsidiary, Bay Cruise Investments Inc. (“**BCII**”) by way of two separate Bareboat Charter Agreements, each dated April 4, 2025 (collectively referred to as “**Bareboat Charter Agreements**”) from Norwegian Sky Limited and Norwegian Sun Limited (collectively referred to as “**Vessel Owners**”), respectively. Pursuant to the Bareboat Charter Agreements, the charter hire amount for the Vessels is required to be paid by BCII, over a period of 10 years, as stipulated in the Bareboat Charter Agreement.

Our Subsidiaries, namely BCII and Baycruise IFSC, and the Vessel Owners have entered into two separate Novation Agreements, each dated April 11, 2025 (“**Novation Agreements**”) by way of which BCII has transferred by novation the rights and obligations of the Vessels to our Subsidiary, Baycruise IFSC. Thereafter, pursuant to the Novation Agreements, our Company and our Subsidiary, Baycruise IFSC have entered into two separate Time Charter Agreements, each dated April 11, 2025 (collectively referred to as “**Time Charter Agreements**”) for the purposes of chartering each of the Vessels and making advance lease rentals required to be paid for the Vessels as per the Time Charter Agreements, which in turn will have to be paid to the Vessel Owners, in accordance with the Bareboat Charter Agreements.

The lease rentals required to be paid for the Vessels as per the Time Charter Agreements are as follows:

Name of the Vessel	Date of delivery	Charter hire for the first two years*	Charter hire for the remaining years**
Norwegian Sky	September 30, 2026	USD 16,160,000 (approximately ₹ 1,539.08 million) per year from the date of delivery (24 monthly payments of USD 1,346,666.67 (approximately ₹ 128.27 million) each month)	USD 14,160,000 (approximately ₹ 1,348.89 million) per year 96 monthly payments of USD 1,180,000 (approximately ₹ 112.38 million) each)
Norwegian Sun	November 2027	USD 16,160,000 (approximately ₹ 1,539.08 million) per year from the date of delivery (24 monthly payments of USD 1,346,666.67 (approximately ₹ 128.27 million) each month)	USD 14,160,000 (approximately ₹ 1,348.89 million) per year (96 monthly payments of USD 1,180,000 (approximately ₹ 112.38 million) each)

* First monthly charter hire shall be paid in advance 30 days prior to the date of delivery. All subsequent charter hires to be paid in advance on 30th of each month for the following month.

**The advanced lease rentals shall be adjusted from third year onwards till tenth year of the Charter (in ninety-six equal instalments) as per the Time Charter Agreements.

Foreign exchange reference rate as on April 30, 2026 as available on www.fbil.org.in is ₹ 95.24.

Our Company proposes to invest a portion of the Net Proceeds, in form of payment of monthly/ yearly lease rentals, in Baycruise IFSC, post the delivery date of the Vessels, in the following manner:

- Norwegian Sky: Payment of two years lease rentals post the delivery date, for an amount aggregating to USD 32.32 million (approximately ₹ 3,077.10 million), to be paid monthly from August 2026 to July 2028; and
- Norwegian Sun: Payment of six months lease rent post the delivery date, amounting to USD 8.08 million (approximately ₹ 769.24 million*), to be paid monthly from October 2027 to March 2028.

*Foreign exchange reference rate as on April 30, 2026 as available on www.fbil.org.in is ₹ 95.24.

For further details, see “Objects of the Issue - Payment towards deposit/ advanced lease rental and monthly lease payments to our step-down subsidiary, Baycruise Shipping and Leasing (IFSC) Private Limited (“**Baycruise IFSC**”).” on page 103.

Our failure to make lease payments in a timely manner could result in the termination of the lease agreements. If our lease agreements are terminated, we may lose access to the Vessels, which are critical to our operations. This would have a significant adverse impact on our business, results of operations, financial condition, and cash flows. Further, the loss of a vessel, whether due to an accident, natural disaster, or other unforeseen events, could lead to the termination of the lease agreement. In such cases, we may be required to indemnify the owners for the loss of the vessel. However, we may not have sufficient financial resources to fulfill this indemnification obligation. The inability to indemnify the owners could result in legal actions against us, further exacerbating our financial and operational challenges.

13. Adverse incidents involving the operation of our cruise vessel, including adverse weather conditions or other natural disasters, may require us to alter our itineraries or cancel existing cruises which could have an adverse impact on our business, results of operations, financial condition and cash flows.

The operation of cruise vessel carries an inherent risk of loss caused by adverse weather conditions, maritime disaster, including, but not limited to, oil spills and other environmental mishaps, fire, mechanical failure, collisions, human error, war, terrorism, piracy, political action, civil unrest and insurrection in various countries and other circumstances or events. Any such event may result in loss of life or property, loss of revenue or increased costs. The operation of cruise vessel also involves the risk of other incidents at sea or while in port, including missing guests, inappropriate crew or passenger behaviour and onboard crimes, that may bring into question passenger safety, may adversely affect future industry performance and may lead to litigation against us. While we have not experienced such adverse incidents involving our cruise vessel in the past three Fiscals which had an adverse impact on our business, results of operations, financial condition and cash flows, and there can be no assurance that similar events will not occur in the future. It is possible that we could be forced to cancel a cruise or a series of cruises due to these factors or incur increased port related and other costs resulting from such adverse events. Any such event involving our cruise vessels may adversely affect guests' perceptions of safety or result in increased governmental or other regulatory oversight. For information on our insurance coverage, see "Our Business – Insurance" on page 203.

In particular, our cruise operations are susceptible to disruptions caused by adverse weather events, such as cyclones, storms, heavy rainfall, and fog. These events can create unsafe sailing conditions, impact port accessibility, and necessitate changes to our planned itineraries. In addition to weather-related disruptions, natural disasters such as earthquakes, tsunamis, or floods can also impact our operations. These events can damage port infrastructure, disrupt transportation networks, and create safety concerns for passengers and crew. In such situations, we may be required to cancel cruises or make significant itinerary changes to ensure the safety and well-being of our guests.

Any alterations or cancellations to our planned itineraries can result in passenger dissatisfaction and lost revenue. While we have had instances in the past where we made refunds due to cancellation of our itineraries particularly on account of Covid-19, however such instances did not have any material impact on our business, results of operations, financial condition and cash flows. Furthermore, repeated disruptions due to adverse weather or natural disasters can damage our brand reputation and discourage future bookings. For instance, we faced an incident during a sailing to Lakshadweep where passengers were not permitted to disembark at the destination due to adverse weather conditions. Subsequently, a complaint was filed by one of the passengers before the District Consumer's Disputes Redressal Commission, at Bangalore alleging, negligence and deficiency in service in failing to return the amount incurred by the passenger. Our Company has received a summons notice by Bangalore Urban 4th Additional District Consumer Disputes Redressal Commission at Bangalore, dated September 15, 2025 and appear to give version on October 14, 2025. The date of hearing for orders on the application is May 21, 2026. The matter is currently pending. We cannot assure you that such events will not occur in the future.

Reports, whether true or not, of cruise accidents and other incidents at sea, even if such accidents are not directly related to our operations, can result in negative publicity or the perception that cruising is more dangerous than other vacation alternatives. The considerable expansion in the use of social media over recent years has compounded the potential scope of the negative publicity that could be generated by those incidents. Anything that damages our reputation, whether or not justified, including adverse publicity about the safety and guest satisfaction of cruising, even if such publicity is not directly related to our operations, could have an adverse impact on demand, which could lead to price discounting and a reduction in our sales and could adversely affect our business, financial condition and results of operations.

14. We have incurred losses in the past and we may continue to incur losses in the future. We reported a profit of ₹ 1,681.85 million for Fiscal 2025 which is significantly higher than the profits reported during the preceding three Fiscals, primarily due to the recognition of exceptional items during the period. As such exceptional items are non-recurring in nature and do not arise from our core operating activities, such financial performance may not be indicative of our historical operating performance or future results of operations.

We have, in the past, incurred losses in our operations and we may continue to incur losses in the future. The table below sets forth profit/ loss for the years indicated below:

Particulars	For the year ended March 31, 2026	For the year ended March 31, 2025	For the year ended March 31, 2024
Profit/(loss) for the period/year (₹ million)	521.43	1,681.85	(1,227.33)

The loss in Fiscal 2024 was primarily due to depreciation charged on right of use assets created following the first time adoption of Ind AS, as well as the impairment of a trademark which was recorded under exceptional items. For more details, see “*Management’s Discussion and Analysis of Financial Condition and Results of Operations – Results of Operations – Fiscal 2026 compared to Fiscal 2025 and Fiscal 2025 compared to Fiscal 2024*” on pages 319 and 321, respectively.

Further, our profit for the year has decreased from ₹ 1,681.85 million in Fiscal 2025 to ₹ 521.43 million in Fiscal 2026. This was primarily due to a decline in revenue from ₹ 5,906.05 million in Fiscal 2025 to ₹ 5,797.45 million in Fiscal 2026 along with an increase in total expenses from ₹ 4,836.97 million in Fiscal 2025 to ₹ 5,087.43 million in Fiscal 2026. The increase in expenses was mainly driven by an increase in legal and professional fees from ₹ 87.19 million in Fiscal 2025 to ₹ 212.90 million in Fiscal 2026 and IT cost from ₹ 48.13 million in Fiscal 2025 to ₹ 133.66 million in Fiscal 2026. If we are unable to increase our revenue and reduce our expenses, we may continue to incur significant losses in the future. These continued losses could have an adverse effect on our business, the price of our Equity Shares in the future and the overall market perception of our Company.

Further, our profit for the year in Fiscal 2025 was significantly higher due to exceptional items (gain) of ₹ 755.89 million primarily arising from the derecognition of the lease impact on ROU and lease liabilities and derecognition of the lease impact on security deposit. For further details on these exceptional items, see “*Restated Consolidated Financial Information – Note 45 – Exceptional Items*” on page 300. Accordingly, our results for Fiscal 2025 may not be representative of, or comparable to, our historical financial performance for earlier periods, nor should they be relied upon as an indicator of our future operating results. There can be no assurance that we will continue to benefit from similar exceptional items in future periods, and in the absence of such exceptional gains, our profitability may be lower, which could materially and adversely affect our results of operations, cash flows, and financial condition.

15. Any significant malfunction or breakdown of our cruise vessel may cause interruptions to our cruise operations and may involve high repair and maintenance costs, both of which could have an adverse impact on our business, financial condition, results of operations and cash flows.

As of March 31, 2026, we operate a single cruise vessel. Our cruise vessel relies on a multitude of systems and equipment to operate safely and efficiently, including the Electronic Chart Display and Information System for navigation, the Global Maritime Distress and Safety System (GMDSS) for distress alerting and communication, the Voyage Data Recorder (VDR) for recording voyage data, and Radar for detecting and locating objects. Additionally, our vessel is equipped with four main engines connected to two gearboxes through clutches, four auxiliary engines with alternators for electricity production, two steam boilers, two steering gears, two bow thrusters and one stern thruster for maneuvering, and two reverse osmosis units for fresh water production. Malfunctions or breakdowns can occur due to a variety of reasons, including mechanical failures, human error, or unforeseen events such as adverse weather conditions. Any significant malfunction of equipment on our cruise vessel could slowdown or cause interruption in the operations of our cruise vessel which could adversely impact our business, results of operations, financial condition, and cash flows. We have faced an incident during our sailing to Lakshadweep in April 2025 where the air conditioning system in a few cabins on the vessel malfunctioned which was addressed by issuing refunds to the affected guests. Such technical issues can disrupt guests. We cannot assure you that such instances will not arise in the future. Additionally, planned shutdowns of our cruise vessel for maintenance, statutory inspections, and testing, or for capacity expansion and equipment upgrades, may be required. These shutdowns could also disrupt our operations and negatively affect our financial performance. Further, any future significant malfunction or breakdown of our cruise vessel may involve high repair and maintenance costs. High repair and maintenance costs may lead to increased operational expenses, which could adversely impact our business, results of operations, financial condition and cash flows.

16. Our operating costs may increase as our cruise vessel ages and we may have to make unexpected capital expenditures in order to maintain our fleet or comply with evolving regulatory requirements.

Our cruise vessel, the “MV Empress”, has completed 35 years since its build. Additionally, in April 2025, we have entered into two time charter agreements to acquire two new cruise vessels on lease, “Norwegian Sky” (built in 1999) and “Norwegian Sun” (built in 2001) In general, expenditures necessary for maintaining a vessel in good operating condition increase with the age of the vessel, but are difficult to predict with precision. Older vessels are typically costlier to maintain than more recently constructed vessels and could be subject to lower utilisation rates due to their higher maintenance requirements. The table below sets forth our repairs and maintenance expenses in the years indicated:

Particulars	Fiscal 2026	Fiscal 2025	Fiscal 2024
Repairs and maintenance expenses (₹ million)	151.49	136.86	111.39
Percentage of revenue from operations (%)	2.61%	2.32%	2.51%

Further, governmental regulations or safety or other equipment standards related to the age of vessels may require expenditures for alterations, or the addition of new equipment, to our cruise vessels and may restrict the type of activities in which the vessels may engage. Additionally, unanticipated changes in governmental regulations may require scrapping of vessels that are above a certain age. As a consequence, we may need to take our cruise vessels out of service for longer periods of time or more often than planned in order to perform necessary repairs or modify the vessels in order to meet such regulations or scrap them altogether. While we have not had any instances where our vessel was out of service for an extended period due to repairs or

maintenance in the last three Fiscals, we cannot assure you that such instances will not arise in the future. Moreover, we cannot guarantee that as our cruise vessels age, market conditions will support the necessary expenditures or allow us to operate our cruise vessels profitably for the remainder of their useful lives.

There can be no assurance that our cruise vessels will not require a one-off or repeated extensive repair work which would result in significant expense and extended periods of time during which these vessels would be out of service. Such an occurrence could have a material adverse effect on our business, results of operations or financial condition.

17. Our cruises rely on access to ports of call in India. The availability and suitability of these ports can be affected by a variety of factors, which may negatively impact our operations and guest experience. A significant majority of our passenger bookings and port calls originate from or depend on Mumbai, Maharashtra. Any prolonged disruption that specifically affects Mumbai would disproportionately reduce our occupancy rates which in turn would impact our business, results of operations, financial condition and cash flows.

Our cruise operations depend significantly on the availability of ports of call as part of our itineraries. Any unavailability of these ports can adversely affect our business, financial condition, and results of operations. Ports of call may become unavailable due to various reasons, including adverse weather conditions, natural disasters, geopolitical events, civil unrest, or local regulations or our inability to obtain specific government clearances and permits required for port usage.

In particular, a significant majority of our passenger bookings and port calls originate from or depend on Mumbai, Maharashtra. Any prolonged disruption that specifically affects Mumbai such as regional political unrest, localised public-health emergencies, cyclones, red-alerts on beaches, changes in state-level taxation or port policies, or negative publicity relating to safety on the western coastline would disproportionately reduce our occupancy rates which in turn would impact our business, results of operations, financial condition and cash flows. A sustained fall in demand in Mumbai alone could therefore have a material adverse effect on our business, financial condition and results of operations. The table below sets forth details of the number of passengers onboarded at Mumbai for the years indicated:

Particulars	Fiscal 2026	Fiscal 2025	Fiscal 2024
Number of passengers onboarded at Mumbai	1,18,269	1,22,790	96,417
Total passengers onboarded	1,76,815	1,72,730	1,45,023
Percentage of total passengers onboarded	67%	71%	66%

Additionally, infrastructure issues at ports, such as construction accidents or damage to docking facilities, can prevent our ships from accessing these destinations. The unavailability of ports of call can lead to itinerary changes, which may result in customer dissatisfaction, increased cancellations, and reduced bookings. Such disruptions can also lead to additional operational costs as we may need to arrange alternative destinations. Furthermore, the inability to visit certain ports can impact our revenue from shore excursions and other onshore activities, further affecting our financial performance. Passengers rely on commercial airlines and railway services to reach ports of call. Any increase in prices or reduction in the availability of these transportation options could make it more difficult for passengers to access these ports. Accordingly, any prolonged or frequent unavailability of these ports could have a significant negative impact on our business and financial stability. While we have not experienced any instances where the relevant ports of call for our itineraries were denied or unavailable subsequent to the sale of tickets to customers due to factors such as adverse weather conditions, natural disasters, geopolitical events, civil unrest, local regulations, or our inability to obtain specific government clearances and permits required for port usage in the past three Fiscals which had an adverse impact on our business, results of operations, financial condition or cash flows, we cannot assure you that such instances will not occur in the future.

18. We have experienced negative cash flows from operating activities in Fiscal 2026. We may continue to have negative cash flows in the future.

We have had negative cash flows from operating activities in Fiscal 2026. The negative cash flows in Fiscal 2026 was primarily due to payment of advance release rental for one of the new cruise vessel, namely 'Norwegian Sky' amounting to USD 10 million (equivalent to ₹ 863.79 million). The table below sets forth net cash flow from operating activities for the years indicated:

Particulars	Fiscal		
	2026	2025	2024
	(in ₹ million)		
Net cash flow from operating activities	(964.35)	1,296.69	2,300.67

We cannot assure you that we will be able to generate positive cash flow from operating activities in the future. Any negative cash flows in the future could adversely affect our results of operations and financial condition. For further details, see "Management's Discussion and Analysis of Financial Condition and Results of Operations – Cash Flows" on page 322.

19. Our business is susceptible to negative publicity and reputational damage, which can impact consumer confidence and the demand for our cruises and adversely affect our results of operations and financial performance.

The cruise industry is sensitive to public perception, and even isolated incidents, including false and unsubstantiated reports, can quickly spread through social media and news outlets, potentially leading to reputational damage. Future incidents, whether related to safety concerns, service quality issues, or other unforeseen events, could result in negative publicity, impacting booking rates and passenger confidence. Additionally, increased regulatory scrutiny following any adverse event could lead to stricter operational requirements and higher compliance costs. The potential for reputational damage and increased regulatory burdens highlights the risks associated with our business which may not be quantifiable and could negatively affect our financial performance. We may be forced to cancel a cruise or a series of cruises due to factors such as severe weather, mechanical failures, unforeseen maintenance requirements, or regulatory issues, or incur increased port-related and other costs resulting from such events. Any such event involving our cruise ships or other passenger cruise ships may affect guests' perceptions of safety or result in increased regulatory oversight. An adverse judgment or settlement in respect of any ongoing claims against us may also lead to negative publicity. In the past, we have encountered instances of negative publicity. For example, on October 2, 2021, the Narcotics Control Bureau ("NCB") conducted a raid at the port terminal checkpoint and seized various illegal drugs and arrested several individuals, including a high-profile celebrity who were to board our cruise vessel en route to Goa from Mumbai. Neither our Company nor our directors were parties to the proceedings initiated in connection with this incident.

Anything that damages our reputation, including adverse publicity about passenger safety, could impact demand, leading to cancellations or price discounting and a reduction in our sales. While we have not experienced such instances of negative publicity in the past three Fiscals, except as stated above, we cannot assure you that such instances will not arise in the future and interrupt our cruises and our ability to meet our customers' expectations, adversely impacting our business operations and financial condition.

20. Our Registered and Corporate Office and all our branches are leased. If we fail to renew these leases on competitive terms or if we are unable to manage our rental costs, our business and results of operations would be materially and adversely affected.

We have six offices, including our Registered and Corporate Office, all of which are currently held under lease. Our Company has entered into a leave and license agreement dated August 22, 2024, for a total license fees of ₹ 6.75 million per month with M/s. Digital Subscriber Management and Consultancy Services Private Limited for our Registered and Corporate Office. Pursuant to the terms of the agreement, the monthly license fee stands revised to ₹ 7.44 million with effect from April 1, 2026. For details, see "Our Business - Properties" on page 207. If there is any deficiency in the title document of the owner from whom we leased or licensed any of these properties, or if we are unable to renew a lease or license agreement on commercially acceptable terms, we would be required to vacate the premises and find alternative premises. Such alternative premises may not be located as favourably as the current premises and may be at a higher rent and we would have to incur additional expenses toward civil works, the moving of furniture, fittings and fixtures, installing necessary security systems and other related expenses. This could have an adverse effect on our results of operations, cash flows and financial condition.

21. We require certain licenses, permits and approvals in the ordinary course of business, and the failure to obtain or retain them in a timely manner may materially adversely affect our operations.

We are required to obtain certain approvals, registrations, permissions and licenses under various regulations, guidelines, circulars and statutes regulated by authorities such as the Government of India and certain other regulatory and government authorities, for operating our business such as charter permission/license under section 406 of the Merchant Shipping Act, 2025, license issued by the Food Safety and Standards Authority of India. Further we are also required to maintain various shops and establishments registrations under the applicable provisions of the shops and establishments legislation of relevant states where we have our operations. For further information on the nature of approvals and licenses required for our business and for information on the material approvals applied for, see "Government and Other Approvals" on page 336. For detailed information in relation to the rules and regulations applicable to us, see "Key Regulations and Policies" on page 209. A majority of these approvals are granted for a limited duration and require renewal from time to time. These approvals, licenses, registrations and permissions may be subject to numerous conditions. In addition, we have and may need to in the future apply for certain additional approvals as required for our business. We cannot assure you that such approvals and licenses will be granted, remain valid or be renewed in a timely manner or at all by the relevant governmental or regulatory authorities. Our Company has applied for certificate of registration under the Contract Labour (Regulation and Abolition) Act, 1970 issued by Ministry of Labour & Employment but has not received the same. If we fail to obtain such approvals or licenses, or renewals thereof, in a timely manner or at all, or if we fail to comply with applicable conditions or it is claimed that we have breached any such conditions, our license or permission for carrying on a particular activity may be suspended or cancelled and we may not be able to carry on such activity, which could adversely affect our business, results of operations, cash flows and financial condition. For example, on October 7, 2021, we received a show-cause notice from the Director General of Shipping for operating without a license under the Merchant Shipping Act, 2025. On October 8, 2021, we were ordered to stop our operations. We had already applied for the license on September 27, 2021, submitted the required insurance certificates on September 30, 2021, and paid the license fees on October 1, 2021. We responded to the notice, explaining our belief that the license requirement did not apply to us. After reviewing our response, the Director General granted us the required license effective October 15, 2021. Except for the aforesaid, there have been no instance where we have failed to obtain regulatory approvals in the last three Fiscals which had an adverse impact on our operations, we cannot assure you that such instance will not arise in the future.

22. We depend on our senior management and employees, and if we are unable to recruit and retain such personnel, our business, results of operations, financial condition and cash flows may be adversely affected.

Our experienced senior management has significantly contributed to the growth of our business, and our future success is dependent on their continued services. For instance, Our Chairman of the Board, Executive Director and Chief Executive Officer, Jurgen Bailom. He is the founding member of the Indian Cruise Line Association. He has experience in cruise line and shipping, hospitality, resort and tourism industry and he was previously associated with Zen Cruises Private Limited, Vidanta Grupo, RCL Geo LLP, Celebrity Cruises, Tui Cruises, Skyseas and Pullmantur Cruceros, Maho Group, Royal Caribbean International and with Island Cruises PLC. He has been associated with the Company since 2020. In addition, our Senior Management and Key Managerial Personnel have significant experience in operations and has contributed to the growth of our business. For further details, see “Our Management” on page 222. For changes in our Senior Management or Key Managerial Personnel in the last three years, see “Our Management - Changes in the Key Managerial Personnel and Senior Management during the last three years” on page 237. While there has been no instance in the last three Fiscals where the resignation of any Senior Management or Key Managerial Personnel had an adverse impact on our business, results of operations, cash flows or financial conditions, we cannot assure you that such instances will not arise in the future.

Our success also depends on our ability to attract, hire, train and retain skilled personnel, including specialized roles specific to cruise ship operations such as marine engineers, navigational officers, hospitality staff, and maintenance technicians. Additionally, to remain competitive in attracting skilled personnel, we may need to increase employee compensation and benefits, which could further strain our financial resources. Our inability to recruit, train and retain suitably qualified and skilled personnel could adversely impact our business, results of operations, financial condition and cash flows. As at March 31, 2026, we were supported by 245 employees. The following table sets forth the details regarding rate of attrition of our employees in the periods indicated:

Particulars	As of/ for the year ended March 31, 2026	As of/ for the year ended March 31, 2025	As of/ for the year ended March 31, 2024
Number of employees	245	271	163
Number of employees resigned	111	109	53
Attrition rate (%) ⁽¹⁾	43.02%	40.22%	32.52%

(1) Attrition rate is calculated as the number of employees resigned divided by the number of employees in the relevant period/Fiscal.

Our employee attrition has increased over the years, primarily due to a post-pandemic hiring surge across the travel, tourism and hospitality sectors that has intensified competition for talent, and an increase in remuneration for customer-facing and sales roles. While we strive to counter this through exit interviews to understand the cause of exit reasons, stay interviews to understand and retain key talent, and a periodic happiness-index survey to capture feedback from employees, we cannot assure you that such measures shall be effective in part or at all. Further, while the increased attrition has not impaired our key business functions and cruise operations over the last three fiscal years, we cannot guarantee that sustained high turnover will remain without consequence.

23. Our Company, Subsidiaries, Promoters, Directors, Key Managerial Personnel and Senior Management are involved in certain legal and regulatory proceedings. Any adverse decision in such proceedings may have an adverse effect on our business, financial condition, cash flows and results of operations.

There are outstanding legal and regulatory proceedings involving our Company, our Subsidiaries, our Promoters, Directors, Key Managerial Personnel and Senior Management which are pending at different levels of adjudication before various courts, tribunals and other authorities. Such proceedings could divert the management’s time and attention and consume financial resources in their defence or prosecution. The amounts claimed in these proceedings have been disclosed to the extent that such amounts are ascertainable and quantifiable and include amounts claimed jointly and severally, as applicable. Any unfavourable decision in connection with such proceedings, individually or in the aggregate, could adversely affect our reputation, continuity of our management, business, cash flows, financial condition and results of operations.

The summary of such outstanding legal and regulatory proceedings is set out below:

Name of Entity	Criminal Proceedings	Tax Proceedings (direct and indirect tax)	Statutory or Regulatory Proceedings	Disciplinary actions by SEBI or Stock Exchanges against our Promoters in the last five Fiscals	Material civil litigation	Aggregate amount involved (₹ in million)*
Company						
By our Company	1	-	-	-	1	NA
Against our Company	Nil	3	Nil	-	Nil	255.46
Directors (Other than Promoters)						
By our Directors	Nil	-	-	-	Nil	Nil
Against our Directors	Nil	Nil	Nil	-	Nil	Nil
Promoters						
By our Promoters	Nil	-	-	-	Nil	Nil

Name of Entity	Criminal Proceedings	Tax Proceedings (direct and indirect tax)	Statutory or Regulatory Proceedings	Disciplinary actions by SEBI or Stock Exchanges against our Promoters in the last five Fiscals	Material civil litigation	Aggregate amount involved (₹ in million)*
Against our Promoters	Nil	Nil	Nil	Nil	Nil	Nil
Key Managerial Personnel and members of Senior Management (excluding our Executive Directors)						
By our Key Managerial Personnel and members of Senior Management	Nil	-	Nil	-	-	Nil
Against our Key Managerial Personnel and members of Senior Management	Nil	-	Nil	-	-	Nil
Subsidiaries						
By our Subsidiaries	Nil	-	-	-	Nil	Nil
Against our Subsidiaries	Nil	Nil	Nil	-	Nil	Nil

*To the extent ascertainable and quantifiable.

We cannot assure you that any of these matters will be settled in favour of our Company, our Subsidiaries, Promoters, or Directors, respectively, or that no additional liability will arise out of these proceedings. An adverse outcome in any of these proceedings may have an adverse effect on our business, financial position, prospects, cash flows, results of operations and our reputation. For further information, see “*Outstanding Litigation and Material Developments*” on page 331.

24. Disease outbreaks or pandemics have had, and in the future could have, a significant impact on the cruise industry generally and on our business and results of operations.

Disease outbreaks or pandemics have had, and could continue to have, a significant impact on the cruise industry, and consequently our business operations. In the event of such an outbreak, we may face several adverse effects, including:

- Negative publicity regarding cruising, stemming from initial responses and measures taken by us or other cruise lines, and public perceptions of cruising safety influenced by government guidance;
- Governmental restrictions or shutdowns, such as border closures or port congestion, which may vary due to the evolving nature of a pandemic;
- Reduced demand or increased guest cancellations, leading to lower booking rates, future revenues, and cash flow;
- Increased costs from measures taken to ensure the safety of our guests and crew, including investments in medical testing equipment, health screenings, enhanced cleaning protocols, and compliance with regulations on occupancy and social distancing; and
- Supply chain disruptions caused by movement restrictions, affecting our ability to provide essential items such as food, linens, and toiletries to our guests.

The extent of the impact of a disease outbreak or pandemic on our business, financial condition, and results of operations depends on various factors, including the duration, spread, and severity of the outbreak, any resurgence or new variants, the duration and geographic scope of travel advisories and restrictions, the overall demand for travel, the impact on unemployment rates and consumer discretionary spending, and our ability to reduce expenses and conserve cash as needed. All these factors are highly uncertain and could significantly affect our business, financial condition, and results of operations. For instance, our cruise vessel was non-operational in January 2021 and operated with a reduced capacity in February 2022, in accordance with the directives from the Director General of Shipping due to the COVID-19 pandemic. Other than COVID-19 pandemic which affected our operations, we have not experienced any significant disruptions on account of any disease outbreak or pandemic in the last three Fiscals which impacted our results of operations, financial condition and cash flows, we cannot assure you that such occurrences will not arise in the future.

25. Changes in fuel prices would affect the cost of our cruise operations, which could have an adverse impact on our business, results of operations, financial condition and cash flows. Further, we depend on a limited number of suppliers for our fuel requirements. Any interruption in the availability of fuel could adversely affect our business, results of operations, cash flows and financial condition.

Our cruise operations are influenced by the cost of fuel, which constitutes a significant component of our total expenses. The table below sets forth our fuel expense in the periods indicated:

Particulars	Fiscal 2026	Fiscal 2025	Fiscal 2024
Fuel (₹ million)	838.98	933.32	924.93
Percentage of total expenses (%)	16.49%	19.30%	16.50%

The price of fuel is subject to fluctuations due to a variety of factors beyond our control, including global supply and demand dynamics, geopolitical events, and changes in regulatory policies. Global geopolitical developments and trade policies, including the imposition of tariffs by the United States on crude oil and refined petroleum products, could adversely affect global fuel prices. Further, any significant upward movement in global fuel prices due to US tariffs or retaliatory trade actions could have an adverse effect on our cost structure, business, financial condition, cash flows and results of operations. An increase in fuel prices leads to higher operating expenses, which may not be fully offset by adjustments in ticket prices, increased sales or other cost-saving measures. Furthermore, timely availability of fuel in required quantities at various ports can influence our itinerary planning and operational efficiency. This could adversely affect our business, results of operations, financial condition, and cash flows. Further, any interruption in the continuous supply of fuel may negatively impact our operations, which may result in delays or cancellations in a cruise, resulting in loss of revenue and damage to our reputation and business. While we have not experienced instances where increases in fuel prices materially impacted our operations in the last three Fiscals, we cannot assure you that such instances will not occur in the future.

Although there may be many suppliers that provide fuel we need for our operations, in order to maintain consistency in quality and quantity of supplies, we source fuel from a limited number of suppliers, primarily from major Indian state-owned oil refining and marketing companies. If we fail to (i) receive the quality of fuel that we require; (ii) negotiate appropriate financial terms; (iii) obtain adequate supply of fuel in a timely manner, or if our primary suppliers discontinue the supply of such fuel, or were to experience business disruptions or become insolvent, we cannot assure you that we will be able to find alternate sources for the procurement of fuel in a timely manner. Moreover, in the event that either our demand increases, or our suppliers experience a scarcity of resources, our suppliers may be unable to meet our demand for fuel. While we have not experienced any interruption in the supply of fuel in the last three Fiscals which had an adverse impact on our business, results of operations, financial conditions and cash flows, any interruptions in the supply of fuel may have an adverse effect on our business, results of operations, financial conditions and cash flows.

Further, recent geopolitical tensions in the Middle East have resulted in significant volatility in global oil markets, including substantial increases in crude oil prices driven by supply disruptions and restricted shipping activity in the region. Any significant upward movement in global fuel prices due to such geopolitical developments, tariff actions or retaliatory trade measures could have an adverse effect on our cost structure, business, financial condition, cash flows and results of operations.

26. A portion of our cabin bookings originate from travel agents (37.75%, 37.02% and 40.04% of our total cabins sold in Fiscal 2026, Fiscal 2025 and Fiscal 2024 was through travel agents). In the event such companies continue to gain market share compared to direct booking channels, we may be required to incur higher commission charges due to which our business and results of operations may be adversely affected.

A portion of bookings for our cabins originate from travel agents. The table below sets forth the number of cabins sold directly by us and through travel agents for the period/ years indicated:

Particulars	For the year ended March 31, 2026		For the year ended March 31, 2025		For the year ended March 31, 2024	
	Number of cabins sold	Percentage of total cabins	Number of cabins sold	Percentage of total cabins	Number of cabins sold	Percentage of total cabins
Cabins sold directly by us	47,895	62.25%	47,195	62.98%	36,769	59.96%
Cabins sold by third-party travel agents	29,041	37.75%	27,739	37.02%	24,556	40.04%
Total cabins sold	76,936	100.00%	74,934	100.00%	61,325	100.00%

These travel agents offer a wide breadth of services, often across multiple brands, have growing booking and review capabilities, and may create the perception that they offer the lowest prices when compared to our direct booking channels. In the event these companies continue to gain market share, they may impact our profitability, undermine direct booking channels and online web presence and may be able to increase commission rates and negotiate other favourable contract terms. Negative reviews and feedback on online travel portals may impact our cabin bookings from these channels, which in turn may adversely affect our business and results of operations.

27. Security threats, regional conflicts, and terrorist activities and piracy in or around India could disrupt our cruise operations and adversely affect the demand for cruises.

Our business is susceptible to security threats, regional conflicts, terrorist activities, and piracy in or around India, which could disrupt our cruise operations and reduce demand by impacting consumer confidence. Although our cruise operations are primarily concentrated on domestic Indian destinations, we remain susceptible to broader geopolitical risks that can influence the travel and tourism industry. Security threats, regional conflicts, terrorist activities, and piracy, whether occurring within India or its surrounding regions, can foster an environment of uncertainty and apprehension, significantly impacting consumer confidence and the demand for cruises.

Terrorist attacks or heightened security alerts in popular tourist destinations can lead to a sharp decline in travel demand, as potential passengers may perceive these areas as unsafe. Regional conflicts or political instability can also disrupt travel routes, restrict access to certain destinations, or lead to increased security measures that make travel less appealing. Piracy, particularly in the Indian Ocean, poses a significant threat to maritime security and can disrupt cruise operations by causing delays, rerouting, or cancellations. (*Source: CRISIL Report*) Even if our cruise itineraries are not directly affected by these events, the overall perception of risk associated with traveling within India can negatively impact our business.

Such events can lead to increased travel advisories or warnings from governments, discouraging citizens from visiting certain regions or countries. This can further dampen demand for our cruises and lead to cancellations or re-bookings. In addition to the direct impact on passenger bookings, security threats, regional conflicts, terrorist activities, and piracy can also result in increased insurance premiums, heightened security costs, and operational disruptions, adding to our overall expenses. The unpredictable nature of these events and their potential impact on consumer behavior makes it challenging to accurately forecast demand and manage our operations effectively. Any significant disruption to travel patterns or a prolonged period of instability in the region could materially and adversely affect our business, financial condition, and results of operations. While we have not had instances of security threats to our cruise operations in the past three Fiscals which had an impact on our business, results of operations, financial condition and cash flows, we cannot assure you that such events will not occur in the future.

28. We are subject to various laws and regulations, including environmental laws and regulations, which could adversely affect our operations and any changes in the current laws and regulations could adversely impact our business.

We are subject to various regulations and policies governing the cruise industry in India. These include regulations related to port operations, passenger safety, environmental compliance, and taxation. In addition, the cruise industry is subject to international treaties such as the International Convention for the Safety of Life at Sea (“**SOLAS**”), an international safety regulation, the International Convention for the Prevention of Pollution from Ships (“**MARPOL**”), an international environmental regulation, the Standard of Training Certification and Watchkeeping for Seafarers (“**STCW**”), a maritime safety and security regulation, and the United Nations Convention on the Law of the Sea (“**UNCLOS**”), an international treaty. For details on key regulations and policies applicable to our business, see “*Our Business – Key Conventions Applicable to our Cruise Vessel*” and “*Key Regulations and Policies*” on pages 201 and 209, respectively.

While we endeavour to remain informed and compliant with all applicable regulations, any substantial changes in government policies or regulations could adversely affect our business, results of operations, financial condition, and cash flows. For example, new environmental regulations might necessitate the adoption of cleaner, more expensive fuel options, further escalating our operational expenses. Similarly, changes in labour laws could impact crew hiring practices and costs. Moreover, evolving health and safety standards could require additional investments in onboard facilities and training programs. Despite the Government of India’s plans and initiatives to support the cruise industry in India, the absence of a comprehensive regulatory framework and the lack of clarity regarding cruise operations may pose significant risks to our Company in the future. While we have not had such instances where regulatory changes have had a material impact on our results of operations in the past three Fiscals, we cannot assure you in the future that these regulatory changes, individually or collectively, will not impact to our operational efficiency and adversely impact our results of operations and financial condition.

29. Any strike, work stoppage or increased wage demand by our employees or any other kind of disputes with our employees could adversely affect our business, financial condition, results of operations and cash flows.

As of March 31, 2026, we had 245 permanent employees. Work stoppages due to strikes, shortage of workforce or disruptions caused by disagreements with workforce could have an adverse effect on our business, results of operations, financial condition and cash flows. While we have not experienced any discord with our employees in the last three Fiscals, we cannot assure you that we will not experience such disruptions in our operations due to disputes, strikes, work stoppages or other problems, which may adversely affect our ability to continue our business operations. Any labour unrest could directly or indirectly prevent or hinder our normal operating activities, and, if not resolved in a timely manner, could lead to disruptions in our operations.

We are subject to stringent labour laws, and any violation of these laws may lead regulators or other authorities to order a suspension of certain or all of our operations. We may need to increase compensation and other benefits either to attract and retain key personnel or due to increased wage demands by our employees, or an increase in minimum wages and that may adversely affect our business, results of operations, financial condition and cash flows. The following table sets forth the details regarding our employee benefits expense in the periods indicated:

Particulars	Fiscal 2026	Fiscal 2025	Fiscal 2024
Employee benefits expense (₹ million)	387.29	290.72	172.68
Percentage of the total expenses (%)	7.61%	6.01%	3.08%

We are also subject to a number of stringent labour laws that protect the interests of workers, including legislation that sets forth detailed procedures for dispute resolution and employee removal and legislation that imposes financial obligations on employers upon retrenchment. If labour laws become more stringent, it may become more difficult for us to maintain flexible human resource policies, discharge employees or downsize, any of which could have a material adverse effect on our business, financial condition, results of operations, cash flows and prospects.

30. Intensifying competition from new domestic entrants and established international cruise lines could erode our market share, pricing power and profitability.

Although we are one of domestic ocean cruise operators in India (*Source: CRISIL Report*), the Government of India's initiatives policy for cruise tourism through the Cruise Bharat Mission, may encourage and attract Indian and foreign cruise operators to launch competing domestic cruises. Entry of new domestic or international players would intensify fare discounting and raise marketing costs, any of which could adversely affect our business, results of operations, financial condition and cash flows. Simultaneously, large international cruise operators (with global distribution systems and strong loyalty programmes) could home-port vessels in India seasonally or year-round. Their presence would expose us to competition on itinerary breadth, on-board amenities, pricing and marketing spend. If we are forced to match discounted fares, upgrade product features or increase advertising outlays, our profitability could decline. Loss of a material portion of our passenger base to either domestic newcomers or established international players would adversely affect our revenues and cash-flow generation, and could therefore have a material adverse effect on our business, financial condition and results of operations.

31. Our business is subject to fluctuations in the Indian economy, including factors such as economic downturns, increased competition, changes in consumer preferences, health and safety concerns, geopolitical instability, and environmental regulations, all of which can significantly impact consumer spending, cruise ticket sales, and our overall financial performance.

Our business is susceptible to fluctuations in the Indian economy and related factors that impact consumer spending. As a provider of leisure travel experiences, our financial performance is closely tied to the health of the Indian economy and the discretionary spending power of consumers. An economic downturn in India could reduce demand for our cruises, impacting our revenues and profitability. Factors contributing to an economic downturn include rising unemployment, which reduces household income and consumer confidence, and increased fuel prices, which lead to higher transportation costs and decreased disposable income. Declines in the Indian securities and real estate markets can also negatively impact household wealth and consumer sentiment.

In an economic downturn, consumers may prioritize essential spending and cut back on discretionary expenses, such as vacations and leisure activities. This could lead to fewer cruise bookings, shorter booking windows, and increased price sensitivity among customers. Economic uncertainty can make consumers hesitant to commit to future travel plans, impacting advance bookings and our ability to forecast demand. The adverse impact of the worldwide economic downturn and related factors could have an adverse effect on consumer confidence and discretionary income, resulting in decreased demand and price discounting. Although we strive to offer attractive and competitively priced cruise packages, our business remains vulnerable to macroeconomic factors beyond our control. A significant or prolonged economic downturn in India could materially and adversely affect our business, financial condition, and results of operations.

Factors that could cause a decline in our cruise ticket sales include economic downturns, increased competition, changes in consumer preferences, health and safety concerns, geopolitical instability, and environmental regulations. Economic downturns reduce disposable income, leading to decreased spending on luxury travel. Increased competition from other travel and leisure options can also impact our sales. Changes in consumer preferences towards personalized and immersive travel experiences may reduce demand for traditional cruises. Health and safety concerns, particularly post-pandemic, can deter bookings. Geopolitical instability can affect travel plans and reduce demand. Environmental regulations may increase operational costs, leading to higher ticket prices and potentially lower demand. These factors, individually or collectively, could materially and adversely affect our cruise ticket sales, results of operations, financial condition, and cash flow.

32. The cruise tourism in India is still nascent. Any shortfall in consumer uptake, infrastructure delivery or regulatory support could adversely impact our business, results of operations, financial condition and cash flows.

The cruise tourism in India is still at a nascent stage and, although supported by the government's Cruise Bharat Mission and Maritime India Vision 2030 (*Source: CRISIL Report*), it faces significant growth uncertainties. For example, development of cruise terminals and supporting infrastructure is essential for the sector's growth, however, any shortfall in these facilities will directly hamper the growth. (*Source: CRISIL Report*) Further, regulatory framework and tax structure for the cruise industry in India like the current GST rate may prove to be an impediment. (*Source: CRISIL Report*) Further, limited number of skilled professionals may pose a significant challenge for the cruising industry. (*Source: CRISIL Report*) Beyond the ports, under-development of last-mile connectivity, quality accommodation and organised shore excursions may result in limiting itinerary diversity and dampening guest satisfaction. Consumer demand, still in the early adoption phase, is highly sensitive to macro-economic conditions, airfare volatility, adverse media coverage or safety incidents, leading to fluctuation in bookings. Further, established global cruise lines, leveraging larger fleets and deeper marketing budgets, may deploy capacity in Indian waters, intensifying price competition and pressuring occupancy and yields. Further, cruise operations require high capital expenditure on fit-outs, maintenance and regulatory compliance. If passenger volumes or ticket prices do not scale proportionately, our margins and cash flows would be compressed. Competition from alternative vacation options such as air travel, resorts and hotels—products with higher consumer awareness and wider infrastructure—could divert potential guests, while more mature cruise destinations like Singapore and Thailand may attract Indian passengers away from our itineraries. Any shortfall in government-led infrastructure investment, regulatory clarity or consumer uptake could therefore result in lower-than-anticipated passenger volumes and reduced ticket prices, all of which could adversely affect our business, results of operations, financial condition and cash flows.

33. Any failure to protect our intellectual property rights could adversely affect our competitive position, business, financial condition and results of operations.

As of the date of this Prospectus, we have 26 registered trademarks including trademarks for classes 12, 35, 37, 39, 41, 43 and 44. For further information, see “Our Business – Intellectual Property” on page 204 and “Government and Other Approvals – Intellectual Property Rights” on page 339. The use of our registered trademarks or logos by third parties could adversely affect our reputation, which could in turn adversely affect our business and results of operations. The measures we take to protect our registered trademarks may not be adequate to prevent unauthorized use of our registered trademarks by third parties.

As of the date of this Prospectus, we have filed (i) 18 applications under the classes 9,12, 35, 37, 39, 41, 43 and 44 of the Trademarks Act, 1999, for the registration of logo and word mark ‘Cordelia’ and ‘Cordelia Cruises’; and (ii) an application dated May 22, 2025 for copyright of “COMPUTER SOFTWARE WORKS” under the Copyright Act, 1957. We cannot assure you that such registration of our logo, wordmarks and copyrights will be granted to us in a timely manner, or at all. The registration of intellectual property including trademarks is a time-consuming process and there can be no assurance that any registration applications we may pursue will be successful and that such registration will be granted to us. If we fail to register the appropriate intellectual property, or our efforts to protect relevant intellectual property prove to be inadequate, the value attached to our brand and proprietary property could deteriorate, which could have a material adverse effect on our business growth and prospects, financial condition, results of operations, and cash flows. For instance, in 2024, we had filed a trademark infringement suit before the High Court of Delhi, seeking a permanent injunction and damages against certain persons (“**Respondents**”) who were operating through a cloned website using our registered trademark ‘Cordelia Cruises’ and logo. On June 28, 2024, the High Court of Delhi passed an ex-parte interim injunction restraining the Respondents from representing any association with Cordelia Cruises in any media. The High Court of Delhi also directed Facebook to remove the infringing marketing page. The case has been re-notified for hearing on July 22, 2026. The matter is currently pending. We cannot assure you that such instances will not arise in the future and we will always be able to prevent infringement of our trademarks in the future.

34. If we inadvertently infringe on the intellectual property rights of others, our business and results of operations may be adversely affected.

While we take care to ensure that we comply with the intellectual property rights of others, we cannot determine with certainty as to whether we are infringing on any existing third-party intellectual property rights, which may force us to obtain licences or cease some of our operations. We may also be susceptible to claims from third parties asserting infringement and other related claims. If claims or actions are asserted against us, we may be subject to costly litigation or may be required to obtain a licence, which can be extremely costly, or cease the use of such third-party intellectual property rights. In addition, we may decide to settle a claim or action against us, which settlement could be costly. Any of the foregoing could adversely affect our business, results of operations and financial condition.

For instance, we received two cease and desist legal notices from Shemaroo Entertainment (“**Shemaroo**”) dated September 20, 2024 and December 13, 2024. These notices were related to the upload of still photos from the movie “Phir Hera Pheri” on our social media accounts. Shemaroo had also filed a complaint at the Worli Police station alleging copyright infringement. We resolved this matter by compensating ₹ 10 lakhs plus GST and providing five cabins for five-night sailings on the MV Empress. Subsequently, the complaint was withdrawn from the police station and the matter is now closed. Another instance occurred in 2022 when a celebrity sailed onboard our cruise vessel and created a video with attached music, which was uploaded on our Instagram page as per an understanding with the celebrity. Subsequently, the copyright owner, ROBA Music Verlag (“**ROBA**”) from Germany, sent us a legal notice on May 31, 2022, demanding an explanation for the use of their music. They followed up with another legal notice on October 13, 2022, claiming € 31,261.50 as compensation. After several responses from us, ROBA reduced their claim to €10,000 through a letter dated March 14, 2024, and sent a reminder letter on December 2, 2024. There has been no further communication between us and ROBA and the claim amount remains pending. Accordingly, we cannot assure you that such instances will not occur in the future and that we will not be in breach of or misused intellectual property rights of others.

35. Our operations could be impaired by breaches in data security or other disturbances to our information technology systems and networks, which could adversely affect our business, financial condition and results of operations.

The integrity and reliability of our information technology (“**IT**”) systems and other networks are crucial to our business operations. Our business could be significantly impacted if there are failures in our IT systems. Any prolonged failure or disruption in our IT systems could impact critical operational functions such as procurement, financial reporting, and booking management, potentially affecting our ability to manage cruise schedules and fulfill customer bookings. While we have not had any instances of disruptions to our IT systems in the last three Fiscals which impacted our business, results of operations, cash flows and financials, we cannot assure you such instances will not arise in the future.

Further, we rely on certain software and applications provided by third-party service providers in our cruise operations for certain critical services, including recipe management, menu management, HR module, time and attendance module and warehouse management. Any disruption to software, whether due to technical failures, cyberattacks, or issues with the service

provider, could lead to significant operational challenges. Such disruptions could affect our ability to manage recipes, menus, human resources, time and attendance efficiently.

Any unauthorized use of our information systems to gain access to sensitive information, corrupt data, or create disturbances in our operations could impair our ability to conduct business and damage our reputation. Although we have IT security and recovery plans in place, we cannot completely insulate ourselves from cyber-related risks. Any risk posed to our data security framework may significantly impact our operations. We cannot assure you that the precautions we have taken to avoid unauthorized incursions are adequate or properly implemented to prevent, immediately detect, or promptly address a data breach. Our servers remain susceptible to computer viruses, hacking, and unauthorized tampering, which could result in the unauthorized dissemination of sensitive information, materially and adversely affecting our reputation. Any breach of our confidentiality obligations, including data leaks or improper use of customer information and company data, could expose us to fines, liabilities, and legal proceedings, adversely impacting our reputation and financial condition. Our Company filed a police criminal complaint dated May 27, 2024 against Abhishek Sen Sharma, Ram Kapoor, Sanaullah Shaikh and other unidentified accomplice (“**Defendants**”) among whom Sanaullah Shaikh was an employee of our Company on contractual basis. The Defendants were conspiring with a travel agency named Princess Cruises and Hotels (“**Princess Cruises**”), with an intention to divert the business of our Company to Princess Cruises by misrepresenting itself as our Company’s authorized travel agency and committing fraud by sale of fake cruise tickets and cruise bookings. Our Company registered a first information report dated June 20, 2024. The Judicial Magistrate (First) Class, Mumbai issued a chargesheet dated October 23, 2024 against one of the previously unidentified accomplices, Viresh Banwarilal Sharma for offence punishable under sections 419, 465, 467, 468 and 471 of the Indian Penal Code, 1860 and sections 66(C) and 66(D) of the Information Technology Act, 2000 for forgery and cheating. The matter is currently pending. For further details see section titled “*Outstanding Litigation and Material Developments*” on page 331. Accordingly, we cannot assure you that such similar instances will not occur in the future.

36. *We are one of the domestic ocean cruise operators in India, however, there are no direct Indian listed industry peers of our Company. Prospective investors must undertake their own independent assessment of our Company without the benefit of direct Indian listed peer comparisons typically available in other sectors.*

We are one of the domestic ocean cruise operators in India (Source: CRISIL Report), offering luxurious and inherent Indian experiences. At present, there is no direct Indian-listed peer of our Company. This absence of domestic comparable may impede the ability to benchmark revenue growth, profitability and valuation multiples against an established domestic peer set and may create uncertainty in valuation because reference metrics may have to be drawn from non-Indian or non-pure-play cruise operators whose market dynamics, cost structures and regulatory environments differ materially. Accordingly, any assessment of our Company must be undertaken independently, without the benefit of direct Indian listed peer comparisons typically available in other sectors.

37. *We are subject to various safety, health, environmental, labour, workplace and related laws and regulations which may increase our compliance costs and as such adversely affect our business, results of operations and financial condition.*

We are subject to a broad range of safety, health, environmental, labour, workplace and related laws and regulations, which impose controls on the disposal and storage of raw materials, noise emissions, air and water discharges on the storage, handling, discharge, storage and disposal of chemicals and fuel, employee exposure to hazardous substances and other related aspects of our operations. For example, the laws in India limit the amount of hazardous and pollutant discharge that our cruise vessel may release into the air and water. The discharge of substances that are chemical in nature or of other hazardous substances into the air, soil or water beyond these limits may cause us to be liable to regulatory bodies and incur costs to remedy the damage caused by such discharges. Any of the foregoing could subject us to litigation, which may increase our expenses in the event we are found liable, and could adversely affect our reputation. We are also required to obtain and comply with environmental permits for certain of our operations. For instance, we require approvals under The Major Port Authorities Act, 2021, Merchant Shipping Act, 2025, Indian Port Health Rules, 1955, The Hong Kong International Convention for the Safe and Environmentally Sound Recycling of Ships, 2009, Marine Pollution (“**MARPOL**”) Convention, Recycling of Ships Act, 2019, the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016, in order to establish and operate our cruise vessel in India and are subject to inspections from the relevant authorities in order to maintain such approvals. While we have not been fined or otherwise sanctioned for non-compliances with such laws in the past three Fiscals, there can be no assurance that we will not face fines or sanctions in the future that could adversely affect our business, reputation, financial condition or results of operations.

We are also subject to the laws and regulations governing employees, including in relation to minimum wage and maximum working hours, overtime, working conditions, maternity leave, hiring and termination of employees, contract labour and work permits. We have incurred and expect to continue incurring costs for compliance with such laws and regulations. These laws and regulations have, however, become increasingly stringent and it is possible that they will become significantly more stringent in the future. If we are unable to remain in compliance with all applicable safety and labour laws, or are subjected to any regulatory actions or penalties, our business, results of operations and financial condition may be adversely affected.

For instance, the GoI has recently notified the Code on Social Security, 2020 (“**Social Security Code**”); the Occupational Safety, Health and Working Conditions Code, 2020; the Industrial Relations Code, 2020 and the Code on Wages, 2019, which consolidate, subsume and replace numerous existing central labor legislations (collectively, the “**Labour Codes**”). Pursuant to notifications issued by the Ministry of Labour and Employment, GoI dated November 21, 2025, the Industrial Relations Code, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 have been made fully effective and certain provisions of the Code on Wages, 2019 and Social Security Code have been made effective, each as of November 21, 2025. The remainder of these codes shall come into force on the day that the Government shall notify for this purpose. Further, rules under all these labour codes are yet to be notified by the GoI and the state governments. We are yet to determine the impact of all or some such laws on our business and operations, including requirement of any additional approvals and licenses pursuant to such laws, which may restrict our ability to grow our business in the future and increase our expenses. The enforcement of these laws could lead to higher employee and labor costs, which in turn could have a detrimental effect on our results of operations, financial condition and cash flows.

38. *Our Company does not have any direct comparable Indian listed peers and therefore, it may be difficult to benchmark and evaluate our key performance indicators against other listed companies.*

Our Company operates in a unique industry which blends luxury accommodation and experiences combined with extended ship voyages. Accordingly, there are no direct Indian listed industry peers of our Company. Our Company has listed peers which operate in one of these industries but not a combination of them. Accordingly, we have considered a blend of peers in the hotel and entertainment industry. Additionally, our Company has also considered the peers in the same line of business in international markets.

In the absence of direct comparable Indian listed peers, it may be difficult to benchmark and evaluate our financial performance against other Indian or global companies. Further, certain key performance indicators of our peers as included in this Prospectus are better as compared to our Company. For our key performance indicators as compared to our peers, see “*Basis for the Issue Price - Comparison of our KPIs with our listed industry peers*” on page 114. Accordingly, investors must rely on their own examination of key performance indicators of our Company for the purposes of investment in this Issue.

39. *Internal or external fraud or misconduct or misrepresentation or mis-selling by our employees could adversely affect our reputation and our results of operations.*

Our business may expose us to the risk of fraud, misappropriation or misrepresentation or unauthorized transactions by our representatives and employees which could result in binding us to transactions that exceed authorised limits or present unacceptable risks. Further, we may be subject to regulatory or other proceedings in connection with any unauthorized transaction, fraud or misappropriation or misrepresentation or mis-selling by our representatives and employees, which could adversely affect our goodwill. Employee misconduct or mis-selling or misrepresentation could also involve the improper use or disclosure of confidential information, breach of any applicable confidentiality agreement, misappropriation or misuse of any third-party intellectual property rights which could result in regulatory sanctions, penalties and serious reputational or financial harm. In addition, employees may utilize our confidential information and technology to start their own businesses and become our competitors. Although we have systems in place to prevent and deter fraudulent activities by our employees such as prohibiting the removal of laptops from the premises, implementing stringent access controls, installing surveillance cameras, and banning the use of personal mobile phones, there can be no assurance that such systems will be effective in all cases. Any instances of such fraud or misconduct or mis-selling could adversely affect our reputation, business, results of operations, cash flows and financial condition. In 2024, we had an incident involving a former employee engaged by our Company on contractual basis who conspired with other individuals to redirect leads from our Company to a fraudulent website claiming to provide bookings for our Company’s cruise line, and the travel agent subsequently siphoned money from innocent members of the public under the pretext of selling them as ‘Cordelia Cruises’ tickets. We have registered a First Information Report at the Worli police station, and the matter is currently *sub judice*. For further information, see “*Outstanding Litigation and Material Developments – Litigation involving our Company - Outstanding criminal litigation by our Company*” on page 332. There have been instances of forged invoices bearing our Company’s logo and trademark being issued by an individual in South India. Despite filing applications with the N.M. Joshi Police Station, no action has been taken as of the date of this Prospectus. We are also in the process of filing an appropriate legal proceeding to seek disclosure of the identity of the individual involved. The next date of hearing is July 7, 2026. Except for the aforesaid, there have been no instances of fraud, theft or employee negligence which we have experienced in the last three Fiscals which had an adverse effect on our business operations, we cannot assure you that we will not experience any fraud, theft, employee negligence or similar incidents in the future, which could adversely affect our reputation and results of operations.

40. *We have incurred indebtedness and are required to comply with certain restrictive covenants under our financing agreements. Any non-compliance under such agreements and an inability to comply with repayment and other covenants in our financing agreements could adversely affect our business, results of operations, cash flows and financial condition.*

We have entered into various financing arrangements with various lenders for short-term borrowings. As of March 31, 2026, our short term borrowings amounted to ₹ 496.51 million on a consolidated basis. Our ability to pay interest and repay the principal for our indebtedness is dependent upon our ability to generate sufficient cash flows to service such debt. The table

below sets forth short term borrowings and interest on borrowings as of/ for the years:

Particulars	As at/for the year ended March 31, 2026	As at/for the year ended March 31, 2025	As at/for the year ended March 31, 2024
Short term borrowings (₹ million)	496.51	304.40	51.76
Interest on borrowings (₹ million)	25.90	6.89	4.21

We may also incur additional indebtedness in the future. Any additional indebtedness we incur may have significant consequences, including, requiring us to use a significant portion of our cash flow from operations and other available cash to service our indebtedness, thereby reducing the funds available for other purposes, including capital expenditure and reducing our flexibility in planning for or reacting to changes in our business, competition pressures and market conditions.

Further, while there has been no breach of covenants stipulated in the financial arrangements in the past three Fiscals, we cannot assure you that we will be able to comply with these financial or other covenants at all times or that we will be able to obtain the consent necessary to take the actions that we believe are required to operate and grow our business.

In addition, our cost and availability of funds may be dependent on our credit ratings. The following table sets forth our details of credit rating received from April 1, 2023 until the date of this Prospectus:

Rating Agency	Instruments	Credit Rating	Date
CRISIL	Bank loan facilities (overdraft facility and proposed working capital loan)	BBB+/Stable	November 26, 2025
CRISIL	Bank loan facilities (overdraft facility, proposed fund-based bank limits and proposed working capital loan)	BBB+/Stable	November 26, 2025
CRISIL	Bank loan facilities (overdraft facility and proposed working capital loan)	BBB/Stable	August 1, 2024
CRISIL	Bank loan facilities (overdraft facility, proposed fund-based bank limits and proposed working capital loan)	BBB/Stable	August 29, 2024

Credit ratings typically reflect, amongst other things, the rating agency's opinion of the financial strength, operating performance, strategic position, and ability to meet obligations of a company. While we have not experienced downgrading in our credit ratings received in the three Fiscals, any downgrade in our credit ratings or our inability to obtain such credit rating in a timely manner or any non-availability of credit ratings, or poor ratings, could increase borrowing costs, increase the possibility of additional terms and conditions being added to any new or replacement financing arrangements, will give the right to our lenders to review the facilities availed by us under our financing arrangements and adversely affect our access to capital and debt markets, which could in turn adversely affect our interest margins, our business, results of operations, financial condition and cash flows.

41. Exchange rate fluctuations may adversely affect our business, results of operations, financial conditions and cash flows.

Our financial statements are presented in Indian Rupees. However, we undertake certain transactions such as advancement of security deposits against time charters, payment of time charter charges, payment towards hospitality and procurement services and other expenses as and when required in foreign currency, particularly in USD. Our foreign currency exposures, exchange rate fluctuations between the Indian Rupee and USD, may have an adverse impact on our business, results of operations, financial condition and cash flows. The table below sets forth details of foreign currency exposure as of the dates indicated:

Particulars	As of March 31, 2026	As of March 31, 2025	As of March 31, 2024
Unhedged foreign currency exposure receivables (₹ million)	473.27	427.91	416.60
Unhedged foreign currency exposure trade payables (₹ million)	-	-	181.31

Failure to hedge effectively against exchange rate fluctuations may adversely affect our business operations, financial conditions, results of operations and cash flows. While there has not been any instance in the last three Fiscals wherein our failure to hedge foreign exchange exposure had an impact on our business, results of operations, financial condition and cash flows, we cannot assure you that such instances will not arise in the future.

42. Our insurance coverage may not adequately protect us against all losses or the insurance cover may not be available for all the losses as per the insurance policy, which could adversely affect business, results of operations and financial condition.

Our insurance coverage includes protection and indemnity insurance, which covers third-party liabilities, including fuel spill risks; hull and machinery insurance, as well as war risk insurance, which includes coverage for terrorist risks, passenger travel insurance; insurance for cash in transit and cash in safe; and employee insurance policy (group mediclaim and group personal accident policy); and director and officer insurance policy. For further details of insurance, see "Our Business" on page 185.

The following table sets forth our total insurance coverage and such coverage as a percentage of our total assets for the periods indicated:

Particulars	Amount of Insurance Obtained (₹ million)	Amount of Tangible Assets* (₹ million)	% of Total Tangible Assets* (%)	Percentage of Insurance Coverage (%)
As at March 31, 2026				
Insured Tangible Assets*	550.00	550.00	95.28%	100.00%
Uninsured Tangible Assets*	Nil	27.25	4.72%	Nil
Total Tangible Assets*	550.00	577.25	100.00%	100.00%
As at March 31, 2025				
Insured Tangible Assets*	632.29	632.29	95.21%	100.00%
Uninsured Tangible Assets*	Nil	31.83	4.79%	Nil
Total Tangible Assets*	632.29	664.12	100.00%	100.00%
As at March 31, 2024				
Insured Tangible Assets*	697.78	697.78	96.49%	100%
Uninsured Tangible Assets*	Nil	25.42	3.51%	Nil
Total Tangible Assets*	697.78	723.20	100.00%	100.00%

*Net book value of property, capital work-in-progress and investment property of the Company as at the end of the relevant financial year, with the details computed for March 31, 2026, March 31, 2025 and March 31, 2024 from the Restated Consolidated Financial Information.

We apply for the renewal of our insurance coverage in the normal course of our business, but we cannot assure you that such renewals will be granted in a timely manner at acceptable costs or at all. To the extent that we suffer any loss or damage that is not covered by insurance or exceeds our insurance coverage, our business, cash flows, financial condition and results of operations could be adversely affected. Any damage suffered by us in excess of such limited coverage amounts, or in respect of uninsured events, not covered by such insurance policies will have to be borne by us. We have had instances in the past where we claimed insurance. For example, in January 2022, while our cruise vessel was en route to Goa from Mumbai, a crew member tested positive for COVID-19. This incident required us to conduct testing of guests and crew on board. We also had to manage the accommodation of guests who were already on the ship, as well as those who were in Mumbai preparing for the next trip. For this incident, we claimed a total of ₹ 363.81 million, which included losses due to business opportunities. However, we received a total insurance amount of ₹ 14.78 million. In another incident, one of our crew members passed away due to a heart attack. We paid an amount of ₹ 7.55 million to his family and subsequently received an insurance payout of ₹ 5.27 million.

43. Our funding requirements and proposed deployment of the Net Proceeds are not appraised by any independent agency and are based on management estimates and may be subject to change based on various factors, some of which are beyond our control.

We propose to utilize the Net Proceeds towards deposit/ advanced lease rental and monthly lease payments to our step-down subsidiary, Baycruise Shipping and Leasing (IFSC) Private Limited and General corporate purposes in the manner specified in “Objects of the Issue” on page 102. The Objects of the Issue have not been appraised by any bank or financial institution, and our funding requirement is based on current conditions, internal estimates, estimates received from the third party agencies and are subject to changes in external circumstances or costs, or in other financial condition, business or strategy. We may have to revise our business plan and/ or management estimates from time to time and consequently our funding requirements may also change. Such internal estimates may differ from the value that would have been determined by third party appraisals, which may require us to reschedule or reallocate our expenditure, subject to applicable laws. In case of increase in actual expenses or shortfall in requisite funds, additional funds for a particular activity will be met by any means available to us, including internal accruals and additional equity and/or debt arrangements, and may have an adverse impact on our business, results of operations, financial condition and cash flows. Accordingly, investors in the Equity Shares will be relying on the judgment of our management regarding the application of the Net Proceeds. In accordance with Sections 13(8) and 27 of the Companies Act, 2013, and Regulation 59 of the SEBI ICDR Regulations, we cannot undertake any variation in the utilization of the Net Proceeds without obtaining the shareholders’ approval through a special resolution. In the event of any such circumstances that require us to undertake variation in the disclosed utilization of the Net Proceeds, we may not be able to obtain the shareholders’ approval in a timely manner, or at all. Any delay or inability in obtaining such shareholders’ approval may adversely affect our business or operations.

Further, pursuant to Section 27 of the Companies Act, any variation in the Objects of the Issue would require a special resolution of the shareholders and the promoter or controlling shareholders will be required to provide an exit opportunity to the shareholders who do not agree to such proposal to vary the Objects of the Issue, at such price and in such manner in accordance with applicable law.

In light of these factors, we cannot assure you that the Objects of the Issue will be achieved within the timeframe expected or at all, or that the deployment of the Net Proceeds in the manner intended by us will result in any increase in the value of your investments. Further, we may not be able to undertake variation of the Objects of the Issue to use any unutilized proceeds of the Issue, if any, or vary the terms of any contract referred to in this Prospectus, even if such variation is in the interest of our Company. This may restrict our Company’s ability to respond to any change in our business or financial condition by re-

deploying the unutilized portion of Net Proceeds, if any, or varying the terms of contract, which may adversely affect our business and results of operations.

44. *Certain sections of this Prospectus disclose information from the CRISIL Report which is a paid report and commissioned and paid for by us exclusively in connection with the Issue and any reliance on such information for making an investment decision in the Issue is subject to inherent risks.*

We have availed the services of an independent third-party research agency, CRISIL, appointed by us pursuant to an engagement letter dated October 14, 2025, to prepare an industry report titled “Assessment of overnight ocean and coastal cruise industry in India” dated May 2026, for the purposes of inclusion of such information in this Prospectus to understand the industry in which we operate. Our Company, our Promoters, our Directors, our Key Managerial Personnel, members of Senior Management and the Book Running Lead Manager are not related to CRISIL Limited. The CRISIL Report has been commissioned by our Company exclusively in connection with the Issue for a fee. The CRISIL Report is subject to various limitations and based upon certain assumptions that are subjective in nature. Further the commissioned report is not a recommendation to invest or divest in our Company. Prospective investors are advised not to unduly rely on the commissioned report or extracts thereof as included in this Prospectus, when making their investment decisions.

45. *Our Promoters will continue to hold a significant equity stake in our Company after the Issue and their interests may differ from those of the other shareholders.*

As on the date of this Prospectus, our Promoters collectively hold 99.27% of the paid-up equity share capital of our Company on a fully diluted basis. For further information on their shareholding pre and post-Issue, see “Capital Structure” on page 83. After the completion of the Issue, our Promoters will continue to collectively hold significant shareholding in our Company and will continue to exercise significant influence over our business policies and affairs and all matters requiring Shareholders’ approval, including the composition of our Board, the adoption of amendments to our certificate of incorporation, the approval of mergers, strategic acquisitions or joint ventures or the sales of substantially all of our assets, and the policies for dividends, lending, investments and capital expenditure or any other matter requiring special resolution. This concentration of ownership also may delay, defer or even prevent a change in control of our Company and may make some transactions more difficult or impossible without the support of these stockholders. The interests of the Promoters as our controlling shareholders could conflict with our interests or the interests of our other shareholders. We cannot assure you that the Promoters will act to resolve any conflicts of interest in our favour and any such conflict may adversely affect our ability to execute our business strategy or to operate our business. For further information in relation to the interests of our Promoters in the Company, see “Our Promoters and Promoter Group” and “Our Management” on pages 239 and 222, respectively.

46. *Certain non-GAAP financial measures and certain other statistical information relating to our operations and financial performance such as EBITDA and EBITDA margin have been included in this Prospectus. These non-GAAP financial measures are not measures of operating performance or liquidity defined by Ind AS and may not be comparable.*

We have, in this Prospectus, included various operational and financial performance indicators and certain non-GAAP measures. Some of these measures may not be derived from our Restated Consolidated Financial Information and may not have been subjected to an audit or review by our Statutory Auditor, and each of which is a supplemental measure of our performance and liquidity and not required by, or presented in accordance with Ind AS, IFRS or U.S. GAAP. Further, such measures and indicators are not defined under Ind AS, IFRS, U.S. GAAP or other accounting standards, and, therefore, should not be viewed as substitutes for performance, liquidity or profitability measures under such accounting standards. The manner in which such operational and financial performance indicators including industry-related statistical information are calculated and presented, and the assumptions and estimates underlying or used in such calculation, may vary from that used by other similarly placed companies in India and other jurisdictions.

In addition, such measures are not standardised terms, hence a direct comparison between companies may not be possible. Other companies may calculate such measures differently from us, limiting the usefulness of such Non-GAAP measures as a comparative metric. Further, these measures should not be considered in isolation or construed as an alternative to cash flows, profit/ (loss) for the periods or any other measure of financial performance or as an indicator of our operating performance, liquidity, profitability or cash flows generated by operating, investing or financing activities derived in accordance with Ind AS. Investors are accordingly cautioned against placing undue reliance on such information in making an investment decision and are cautioned that they should consult their own advisors and evaluate such information in the context of the Restated Consolidated Financial Information and other information relating to our business and operations included in this Prospectus.

47. *Our ability to pay dividends in the future will depend upon our future earnings, financial condition, cash flows, working capital requirements and capital expenditures and the terms of our financing arrangements.*

Any dividends to be declared and paid in the future are required to be recommended by our Company’s Board of Directors and approved by its Shareholders, at their discretion, subject to the provisions of the Articles of Association and applicable law, including the Companies Act, 2013. Our Company’s ability to pay dividends in the future will depend upon our future business, results of operations, cash flows and financial condition, working capital requirements and capital expenditure requirements. We cannot assure you that we will generate sufficient revenues to cover our operating expenses and, as such, have profits to pay dividends to our Company’s shareholders in future. We may decide to retain all of our earnings to finance the development

and expansion of our business and, therefore, may not declare dividends on our Equity Shares. We cannot assure you that we will be able to pay dividends at any point in the future. We have not declared any dividends on the Equity Shares during the last three Fiscals and from April 1, 2026, until the date of this Prospectus. For information pertaining to dividend policy, see “Dividend Policy” on page 243.

48. We have issued Equity Shares during the preceding 12 months at prices that may be lower than the Issue Price.

We have, in the 12 months preceding the filing of this Prospectus, issued Equity Shares at prices that may be lower than the Issue Price. See “Capital Structure – Notes to Capital Structure” on page 83. The price at which our Company has issued the Equity Shares in the past is not indicative of the price at which they will be issued or traded.

49. Some of our Promoters and Directors, could have interest in us other than normal remuneration benefits or reimbursements of expenses incurred.

In addition to payment of remuneration, we have entered into related party transactions with our Directors and Key Managerial Personnel in relation to availment of consultancy services, management consultancy services, employment benefits expenses, etc. For details, see Note 36 to our Restated Consolidated Financial Information included in “Restated Consolidated Financial Information” and “- 10. We have in the past entered into related party transactions and may continue to do so in the future, which may potentially involve conflicts of interest with the equity shareholders.” on pages 244 and 37, respectively.

Further, our Promoters and Directors are also interested in our Company to the extent of Equity Shares held by them. For details, see “Capital Structure - Equity Shareholding of our Directors, Directors of our Promoters, Key Managerial Personnel, Senior Management and the members of the Promoter Group” on page 92.

50. Certain of our Directors do not possess experience of being on the board of any listed company.

Certain of our Directors do not possess experience of being on the board of any listed company and accordingly, may not be adequately well-versed with the activities or industry practices undertaken by the listed company. While our Company will be subject to compliance requirements under the SEBI Listing Regulations and other applicable law post listing of the Equity Share on the Stock Exchanges, and our Board is capable of efficiently managing such compliance requirements including by engaging professionals having expertise in managing such compliances, we cannot assure you that the lack of adequate experience of being on board of any listed company will not have any adverse impact on the management and operations of our Company.

51. The determination of the Price Band is based on various factors and assumptions and the Issue Price, enterprise value to EBITDA, price to earnings ratio and market capitalization to revenue multiple based on the Issue Price of our Company, may not be indicative of the market price of the Company on listing or thereafter.

Our revenue from operations for Fiscal 2026 was ₹ 5,797.45 million, and our profit for Fiscal 2026 was ₹ 521.43 million, respectively. The table below provides details of our enterprise value to EBITDA ratio, price to earnings ratio and market capitalization to revenue from operations for Fiscal 2026:

Particulars	Ratio vis-à-vis Floor Price	Ratio vis-à-vis Cap Price
	(In multiples, unless otherwise specified)	
Enterprise value to EBITDA	47.63	49.79
Market capitalization to revenue from operations	9.83	10.27
Price-to-earnings ratio	95.89	100.75

The determination of the Price Band is based on various factors and assumptions, and will be determined by our Company in consultation with the BRLM. The relevant financial parameters based on which the Price Band will be determined shall be disclosed in the advertisement that will be issued for the publication of the Price Band. Further, the Issue Price of the Equity Shares is proposed to be determined on the basis of assessment of market demand for the Equity Shares offered through the book-building process prescribed under the SEBI ICDR Regulations, and certain quantitative and qualitative factors as set out in the section “Basis for the Issue Price” on page 109 and the Issue Price, multiples and ratios may not be indicative of the market price of the Company on listing or thereafter.

Prior to the Issue, there has been no public market for our Equity Shares, and an active trading market on the Stock Exchanges may not develop or be sustained after the Issue. Listing does not guarantee that a market for the Equity Shares will develop, or if developed, the liquidity of such market for the Equity Shares.

The market price of the Equity Shares may be subject to significant fluctuations in response to, among other factors, variations in our operating results, market conditions specific to the medical device industry we operate in, developments relating to India, announcements by third parties or governmental entities of significant claims or proceedings against us, volatility in the securities markets in India and other jurisdictions, variations in the growth rate of financial indicators, variations in revenue or earnings estimates by research publications, and changes in economic, legal and other regulatory factors. As a result, we cannot

assure you that an active market will develop or sustained trading will take place in the Equity Shares or provide any assurance regarding the price at which the Equity Shares will be traded after listing. Further, the market price of the Equity Shares may decline below the Issue Price. We cannot assure you that you will be able to sell your Equity Shares at or above the Issue Price.

52. We have certain contingent liabilities that have been disclosed in the Restated Consolidated Financial Information, which if they materialize, may adversely affect our business, cash flows, financial condition and results of operations.

As of March 31, 2026, our contingent liabilities that have been disclosed in our Restated Consolidated Financial Information, were as follows:

(i) During the year on April 5, 2025, the holding company received a legal notice from Tariff Authority of Major Ports ("TAMP") through Ballard Pier Private Limited (the concessionaire of the Mumbai International Cruise Terminal) for payment of Passenger Facilitation Charges over and above the passenger head tax. The holding company has disputed the above claim by making an appeal on April 9, 2025 with TAMP on the above matter which is pending for hearing. The holding company believes that they have a good case based on merits in the above matter. However, on a conservative basis the holding Company has deposited the entire amount raised till March 31, 2026 (i.e., ₹ 120.96 million) with the authority (till March 31, 2025, the holding company recorded provision of ₹ 9.6 million in this regard).

(ii) Direct and Indirect taxes:

(Amounts in ₹ million)

Particulars	As at March 31, 2026
a) Income Tax [#]	252.03
b) Goods and Services Tax (GST) ^{\$}	3.43

[#]1. During the year on 24 March 2026 an assessment order under Section 143(3) of the Income-tax Act, 1961 was passed by the Assessing Officer ("AO") raising the tax liability of ₹ 146.53 for FY 2022-23 (AY 2023-24) on account of disallowances of expenses amounting to ₹ 582.20 million claimed as exceptional items by the holding company in the Statement of Profit and Loss for the year ended 31 March 2023. The management believes that the aforesaid expenses are revenue in nature and were incurred wholly and exclusively for the purposes of the business, and are therefore allowable under Section 37(1) of the Income-tax Act, 1961. Based on legal advice, the holding Company is of the view that it has strong grounds to substantiate its claim. Accordingly, the holding Company is in the process of filing an appeal before the Commissioner of Income-tax (Appeals) [CIT(A)] against the said assessment order and no provision is recorded in the consolidated financial statements.

2. During the year on 31 March 2026 demand order of ₹. 105.50 million under Section 201 of the Income-tax Act has been received by the holding Company for non-deduction of TDS on payments for hospitality management services for FY 2020-21 (AY 2021-22). The holding Company based on legal advice maintains that no TDS obligation arises as services were rendered entirely outside India. Accordingly, no provisions has been recognised in these consolidated financial statements and the holding Company is in the process of filing an appeal before the CIT(A).

^{\$} The holding Company received a demand order dated 18 December 2025 for ₹ 3.12 million along with a penalty of ₹ 0.31 million relating to excess availment of ITC for FY 2021-22. The holding Company has filed replies during the proceedings and believes that they have good case based on the merits in the said matter. Accordingly, no provisions has been recognised in these consolidated financial statements in respect of this matter. Further, the holding Company is in the process of filing an appeal against the said order.

For further details of our contingent liabilities as at March 31, 2026, see "Restated Consolidated Financial Information – Note 39 – Contingent Liabilities and Commitments" on page 291. If a significant portion of these liabilities materialize, it could have an adverse effect on our business, cash flows, financial condition and results of operations.

EXTERNAL RISK FACTORS

53. Political, economic or other factors that are beyond our control may have an adverse effect on our business and results of operations.

The Indian economy and capital markets are influenced by economic, political and market conditions in India and globally. Our results of operations, financial condition and cash flows are significantly affected by factors influencing the Indian economy.

Factors that may adversely affect the Indian economy and, consequently, our results of operations, may include:

- high rates of inflation in India could increase our costs without proportionately increasing our revenue, and as such decrease our operating margins;
- high rates of interest could result in an increase in the cost of funds for us as well as our clients;
- any slowdown in economic growth or financial instability in India;
- any exchange rate fluctuations;
- any scarcity of credit or other financing, resulting in an adverse impact on economic conditions;
- prevailing income conditions among clients;
- volatility in, and actual or perceived trends in trading activity on, the relevant market's principal stock exchanges;
- changes in existing laws and regulations in India;
- epidemics, pandemics or any other public health concerns in India or in countries in the region or globally, including in India's various neighbouring countries, such as the pathogenic strains of influenza in birds and swine, the M-pox virus and the COVID-19 pandemic;
- political instability, terrorism or military conflict in the region or globally, including in various neighbouring countries;
- occurrence of natural or man-made disasters;
- any downgrading of debt rating of India by a domestic or international rating agency; and

- instability in financial markets.

54. A slowdown in economic growth in India could adversely affect our business.

The structure of the Indian economy has undergone considerable changes in the last decade. These include the increasing importance of external trade and of external capital flows. Any slowdown in the growth of the Indian or global economy or the financial services industry or any future volatility in securities or commodities market could adversely affect our business, financial condition and results of operations. India's economy could be adversely affected by a general rise in interest rates, fluctuations in currency exchange rates, adverse conditions affecting commodity prices or various other factors. Additionally, any recession or financial downturn may impact the ability of consumers to spend on industries such as ours, which may adversely impact our business.

Further, conditions outside India, such as slowdowns in the economic growth of other countries, could have an impact on the growth of the Indian economy and government policy may change in response to such conditions. The Indian economy and financial markets are also significantly influenced by worldwide economic, financial and market conditions. Any global financial turmoil, particularly in the United States, the EU, China or Asian emerging market countries, may have an impact on the Indian economy. Although economic conditions differ in each country, investors' reactions to any significant developments in one country can have adverse effects on the financial and market conditions in other countries. A loss of investor confidence in the financial systems, particularly in other emerging markets, may cause increased volatility in Indian financial markets, and could have an adverse effect on our business, financial condition and results of operations and the price of the Equity Shares.

55. A downgrade in India's sovereign debt ratings, may affect have an adverse impact on our business, financial condition and the trading price of the Equity Shares.

Our borrowing costs and our access to the debt capital markets depend significantly on the credit ratings of India. Any adverse revisions to India's credit ratings for domestic and international debt by international rating agencies may adversely impact our ability to raise additional financing and the interest rates and other commercial terms at which such financing is available, including raising any overseas additional financing. A downgrading of India's credit ratings may occur, for example, upon a change of government tax or fiscal policy, which are outside our control. This could have an adverse effect on our ability to fund our growth on favourable terms or at all, and consequently adversely affect our business and financial performance and the price of our Equity Shares.

56. We may be affected by competition law in India and any adverse application or interpretation of the Competition Act could adversely affect our business.

The Competition Act, 2002, as amended ("**Competition Act**") regulates practices having an appreciable adverse effect on competition ("**AAEC**") in the relevant market in India. Under the Competition Act, any formal or informal arrangement, understanding or action in concert, which causes or is likely to cause an AAEC is considered void and results in the imposition of substantial penalties. Further, any agreement among competitors which directly or indirectly involves the determination of purchase or sale prices, limits or controls production, shares the market by way of geographical area or number of guests in the relevant market or directly or indirectly results in bid-rigging or collusive bidding is presumed to have an AAEC in the relevant market in India and is considered void. The Competition Act also prohibits abuse of a dominant position by any enterprise.

On April 11, 2023, the Competition (Amendment) Bill 2023 received the assent of the President of India to become the Competition (Amendment) Act, 2023 ("**Competition Amendment Act**"), amending the Competition Act and giving the CCI additional powers to prevent practices that harm competition and the interests of consumers. It has been enacted to increase the ease of doing business in India and enhance transparency. The Competition Amendment Act, inter alia, modifies the scope of certain factors used to determine AAEC, reduces the overall time limit for the assessment of combinations by the CCI from 210 days to 150 days and empowers the CCI to impose penalties based on the global turnover of entities, for anticompetitive agreements and abuse of dominant position. The Competition Commission of India has on September 9, 2024, issued The Competition Commission of India (Combinations) Regulations, 2024, which came into effect on September 10, 2024, and which repeals The CCI issued Competition Commission of India (Procedure for Transaction of Business Relating to Combinations) Regulations, 2011. The impact of these regulations is yet to be ascertained.

The Competition Act aims to, among others, prohibit all agreements and transactions which may have an AAEC in India. Consequently, all agreements entered into by us could be within the purview of the Competition Act. Further, the CCI has extra-territorial powers and can investigate any agreements, abusive conduct or combination occurring outside India if such agreement, conduct or combination has an AAEC in India. However, the impact of the provisions of the Competition Act on the agreements entered into by us cannot be predicted with certainty at this stage. We are currently not a party to an outstanding proceeding, nor have we received any notice in relation to non-compliance with the Competition Act and the agreements entered into by us. However, if we are affected, directly or indirectly, by the application or interpretation of any provision of the Competition Act, or any enforcement proceedings initiated by the CCI, or any adverse publicity that may be generated due to scrutiny or prosecution by the CCI or if any prohibition or substantial penalties are levied under the Competition Act, it would adversely affect our business, results of operations and prospects.

57. Adverse geopolitical conditions such as an increased tension between India and its neighbouring countries, the Russia-Ukraine conflict, the conflict between Israel and other countries in West Asia, could adversely affect our business, results of operations and financial condition.

Adverse geopolitical conditions such as increased tensions between India and its neighbouring countries, resulting in any military conflict in the region could adversely affect our business and operations. Such events may lead to countries including the Government of India imposing restrictions which could have an adverse effect on the Indian economy. Further, any restriction on commodities, or other factors cause global supply chain disruptions could have an impact on global prices and could have an adverse effect on the commodities markets in India could be affected. For instance, the Government of India has imposed additional tariffs in the nature of countervailing duty and anti-dumping duty on a number of items imported from China. Any such measure or reciprocal duties imposed on Indian products by China or other countries may adversely affect our results of operations and financial condition could have a chilling effect on trade and commerce between the nations which could lead to uncertainty in the securities and commodities markets, inflate costs etc. Further, prolonged Russia-Ukraine conflict and the armed hostilities between Israel and other countries in West Asia, impacting, inter alia, global trade, prices of oil and gas could have an inflationary impact on the Indian economy, result in higher interest rates and adversely affect our business, results of operations and financial condition.

58. Governmental actions and changes in policy, laws and regulations and their interpretation could adversely affect our business, result of operations and financial condition.

The Government of India and the State Governments in India have broad powers to affect the Indian economy and our business in numerous ways. Any change in the existing policies of Government of India and, or, State Government, or foreign policies, or new policies affecting the economy of India or any foreign country, affecting foreign investment into India, could adversely affect our business operations. Moreover, we also cannot assure you that the Central Government or State Governments in India, will not implement new regulations and policies which will require us to obtain additional approvals and licenses from the Government and other regulatory bodies or impose onerous requirements and conditions on our operations. We cannot predict the terms of any new policy, and we cannot assure you that such a policy will not be onerous. Such new policy may also adversely affect our business, cash flows, financial condition and prospects. In addition to changing laws and regulations, the interpretation of extant laws and regulations also could undergo change over time resulting inter alia in uncertainty, and such changes may adversely affect our business, result of operations and financial condition.

59. The occurrence of natural or man-made disasters could adversely affect our results of operations, cash flows and financial condition. Hostilities, terrorist attacks, civil unrest and other acts of violence could adversely affect the financial markets and our business.

The occurrence of natural disasters, including cyclones, storms, floods, earthquakes, tsunamis, fires, explosions, pandemic disease and man-made disasters, including acts of terrorism and military actions, could adversely affect our results of operations, cash flows or financial condition. Terrorist attacks and other acts of violence or war may adversely affect the Indian securities markets. In addition, any deterioration in international relations, especially between India and its neighbouring countries, may result in investor concern regarding regional stability which could adversely affect the price of the Equity Shares. In addition, India has witnessed local civil disturbances in recent years, and it is possible that future civil unrest as well as other adverse social, economic or political events in India could have an adverse effect on our business. Such incidents could also create a greater perception that investment in Indian companies involves a higher degree of risk and could have an adverse effect on our business and the market price of the Equity Shares.

60. Significant differences exist between Ind AS and other accounting principles, such as U.S. GAAP and IFRS, which may be material to the Restated Consolidated Financial Information prepared and presented in accordance with SEBI ICDR Regulations contained in this Prospectus.

We have not attempted to quantify the impact of U.S. GAAP or any other system of accounting principles on the financial data, prepared and presented in accordance with Ind AS for the Fiscal 2026, Fiscal 2025 and Fiscal 2024 included in this Prospectus, nor do we provide a reconciliation of our financial statements to those of U.S. GAAP or any other accounting principles. U.S. GAAP differs in significant respects from Ind AS. Accordingly, the degree to which the Restated Consolidated Financial Information included in this Prospectus will provide meaningful information is entirely dependent on the reader's level of familiarity with Ind AS and SEBI ICDR Regulations. Any reliance by persons not familiar with Indian accounting practices on the financial disclosures presented in this Prospectus should accordingly be limited. Additionally, Ind AS differs in certain respects from IFRS and therefore financial statements prepared under Ind AS may be substantially different from financial statements prepared under IFRS.

61. Investors may have difficulty enforcing foreign judgments against us or our management.

We are incorporated under the laws of India and all our Directors and Key Managerial Personnel, with the exception of Mr. Jurgen Bailom, reside in India. A majority of our assets, and the assets of our Directors and officers, are also located in India. Where investors wish to enforce foreign judgments in India, they may face difficulties in enforcing such judgments. India is not a party to any international treaty in relation to the recognition or enforcement of foreign judgments. India exercises reciprocal recognition and enforcement of judgments in civil and commercial matters with a limited number of jurisdictions. In

order to be enforceable, a judgment obtained in a jurisdiction which India recognises as a reciprocating territory must meet certain requirements of the Code of Civil Procedure, 1908, of India (“**Civil Code**”). Section 13 of the CPC provides that foreign judgments shall be conclusive regarding any matter directly adjudicated on except (i) where the judgment has not been pronounced by a court of competent jurisdiction, (ii) where the judgment has not been given on the merits of the case, (iii) where it appears on the face of the proceedings that the judgment is founded on an incorrect view of international law or refusal to recognize the law of India in cases to which such law is applicable, (iv) where the proceedings in which the judgment was obtained were opposed to natural justice, (v) where the judgment has been obtained by fraud or (vi) where the judgment sustains a claim founded on a breach of any law then in force in India. Under the CPC, a court in India shall, on the production of any document purporting to be a certified copy of a foreign judgment, presume that the judgment was pronounced by a court of competent jurisdiction, unless the contrary appears on record; such presumption may be displaced by proving want of jurisdiction. Further, the Civil Code only permits enforcement of monetary decrees not being in the nature of any amounts payable in respect of taxes or, other charges of a like nature or in respect of a fine or other penalty and does not provide for the enforcement of arbitration awards. Judgments or decrees from jurisdictions not recognised as a reciprocating territory by India cannot be enforced or executed in India. Even if a party were to obtain a judgment in such a jurisdiction, it would be required to institute a fresh suit upon the judgment and would not be able to enforce such judgment by proceedings in execution. Further, the party which has obtained such judgment must institute the new proceedings within three years of obtaining the judgment.

As a result, you may be unable to: (i) effect service of process outside of India upon us and such other persons or entities; or (ii) enforce in courts outside of India judgments obtained in such courts against us and such other persons or entities. It is unlikely that a court in India would award damages on the same basis as a foreign court if an action were brought in India. Furthermore, it is unlikely that an Indian court would enforce foreign judgments if it viewed the amount of damages awarded as excessive or inconsistent with Indian practice. A party seeking to enforce a foreign judgment in India is required to obtain prior approval from the RBI to repatriate any amount recovered pursuant to the execution of such foreign judgment, and any such amount may be subject to income tax in accordance with applicable laws.

62. *The Indian tax regime has undergone substantial changes which could adversely affect our business and the trading price of the Equity Shares.*

Any change in Indian tax laws could have an effect on our operations. The Government of India has implemented two major reforms in Indian tax laws, namely the Goods and Services Tax (“**GST**”), and provisions relating to general anti-avoidance rules (“**GAAR**”). The indirect tax regime in India has undergone a complete overhaul. The indirect taxes on goods and services, such as central excise duty, service tax, central sales tax, state value added tax, surcharge and excise have been replaced by GST with effect from July 1, 2017. The GST regime continues to be subject to amendments and its interpretation by the relevant regulatory authorities is constantly evolving. GAAR became effective from April 1, 2017. The tax consequences of the GAAR provisions being applied to an arrangement may result in, among others, a denial of tax benefit to us and our business. In the absence of any substantial precedents on the subject, the application of these provisions is subjective. If the GAAR provisions are made applicable to us, it may have an adverse tax impact on us. Further, if the tax costs associated with certain of our transactions are greater than anticipated because of a particular tax risk materializing on account of new tax regulations and policies, it could affect our profitability from such transactions.

Earlier, distribution of dividends by a domestic company was subject to Dividend Distribution Tax (“**DDT**”), in the hands of the company at an effective rate of 20.56% (inclusive of applicable surcharge and cess). Such dividends were generally exempt from tax in the hands of the shareholders. However, the GoI has amended The Income-tax Act, 2025 as amended by the Finance Act, 2026 (“**IT Act**”) to abolish the DDT regime. Accordingly, any dividend distribution by a domestic company is subject to tax in the hands of the investor at the applicable rate. Additionally, the Company is required to withhold tax on such dividends distributed at the applicable rate.

The Government of India announced the union budget for Financial Year 2026-2027, following which the Finance Bill, 2026 (“**Finance Bill**”) was introduced in the Lok Sabha on February 1, 2026. Subsequently, the Finance Bill received the assent from the President of India and became the Finance Act, 2025, with effect from April 1, 2026, as amended by the Finance Act (No. 2), (“**Finance Act**”). Investors are advised to consult their own tax advisors and to carefully consider the potential tax consequences of owning, investing or trading in the Equity Shares. There is no certainty on the impact that the Finance Act, 2025 and Finance Act, 2026 may have on our business and operations or on the industry in which we operate. Uncertainty in the applicability, interpretation or implementation of any amendment to, or change in, governing law, regulation or policy, including by reason of an absence, or a limited body, of administrative or judicial precedent may be time consuming as well as costly for us to resolve and may affect the viability of our current business or restrict our ability to grow our business in the future.

We cannot predict whether any new tax laws or regulations impacting our services will be enacted, what the nature and impact of the specific terms of any such laws or regulations will be or whether if at all, any laws or regulations would have an adverse effect on our business. Further, any adverse order passed by the appellate authorities/ tribunals/ courts would have an effect on our profitability. In addition, we are subject to tax related inquiries and claims.

63. *Investors may be subject to Indian taxes arising out of capital gains on the sale of the Equity Shares.*

Under current Indian tax laws, unless specifically exempted, capital gains arising from the sale of equity shares in an Indian company are generally taxable in India. Any capital gain exceeding ₹125,000 realized on the sale of listed equity shares on a recognized stock exchange held for more than 12 months immediately preceding the date of transfer, will be subject to long term capital gains tax in India at the rate of 12.5% (plus applicable surcharge and cess). This beneficial rate is, among others, subject to payment of a securities transaction tax (“STT”). Further, any gain realized on the sale of equity shares in an Indian company held for more than 12 months, which are sold using any platform other than a recognized stock exchange and on which no STT has been paid, will be subject to long term capital gains tax in India. Any capital gains realized on the sale of listed equity shares held for a period of 12 months or less immediately preceding the date of transfer will be subject to short term capital gains tax in India at the rate of 20.0% (plus applicable surcharge and cess), subject to payment of STT; otherwise, such gains will be taxed at applicable rates.

Capital gains arising from the sale of the Equity Shares may be exempt from taxation in India where such exemption is available under an applicable tax treaty. However, Indian tax treaties generally do not limit India’s ability to tax capital gains, and non-resident investors may be subject to taxation in India as well as in their jurisdiction of residence. Business income arising from the transfer of Equity Shares held as trading assets will be taxable at applicable rates, subject to any treaty relief, if available.

No dividend distribution tax is required to be paid in respect of dividends declared, distributed or paid by a domestic company after March 31, 2020 and, accordingly, such dividends would not be exempt in the hands of both resident and non-resident Shareholders. Our Company may not grant the benefit of a tax treaty (where applicable) to a non-resident Shareholder for the purposes of deducting tax at source pursuant to any corporate action, including dividends.

The Finance Act, 2019 amended the Indian Stamp Act, 1899 with effect from July 1, 2020 and clarified that, in the absence of a specific provision under an agreement, the liability to pay stamp duty in case of sale of securities through stock exchanges will be on the buyer, while in other cases of transfer for consideration through a depository, the onus will be on the transferor. The stamp duty for transfer of securities other than debentures on a delivery basis is 0.015% of the consideration amount, and on a non-delivery basis is 0.003% of the consideration amount. Further, the Finance Act, 2026 which amended Income-tax Act, 2025, is coming into effect in phases.

64. The Finance Act, 2026 covers direct taxes, customs, buy-back, GST, STT and Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015. We have not fully determined the effects of these recent and proposed laws and regulations on our business. Investors are advised to consult their own tax advisors and to carefully consider the potential tax consequences of owning, investing or trading in the Equity Shares. We cannot predict whether any such amendments will have an adverse effect on our business, results of operations, financial condition and cash flows. Unfavorable changes in or interpretations of existing laws, rules and regulations, or the promulgation of new laws, rules and regulations including foreign investment and stamp duty laws governing our business and operations could result in us being deemed to be in contravention of such laws and may require us to apply for additional approvals. ***Fluctuation in the exchange rate between the Indian Rupee and foreign currencies may have an adverse effect on the value of our Equity Shares, independent of our operating results.***

On listing, our Equity Shares will be quoted in Indian Rupees on the Stock Exchanges. Any dividends in respect of our Equity Shares will also be paid in Indian Rupees and subsequently converted into the relevant foreign currency for repatriation, if required. Any adverse movement in currency exchange rates during the time taken for such conversion may reduce the net dividend to foreign investors. In addition, any adverse movement in currency exchange rates during a delay in repatriating the proceeds from a sale of Equity Shares outside India, for example, because of a delay in regulatory approvals that may be required for the sale of Equity Shares, may reduce the proceeds received by Shareholders. For example, the exchange rate between the Indian Rupee and the U.S. dollar has fluctuated substantially in recent years and may continue to fluctuate substantially in the future, which may have an adverse effect on the returns on our Equity Shares, independent of our operating results.

65. ***The Equity Shares have never been publicly traded and the Issue may not result in an active or liquid market for the Equity Shares. Further, the price of the Equity Shares may be volatile, and you may be unable to resell the Equity Shares at or above the Issue Price.***

Prior to the Issue, there has been no public market for the Equity Shares, and an active trading market on the Indian Stock Exchanges may not develop or be sustained after the Issue. Listing and quotation do not guarantee that a market for the Equity Shares will develop, or if developed, there will be liquidity of such market for the Equity Shares. The Issue Price of the Equity Shares may bear no relationship to the market price of the Equity Shares after the Issue.

The market price of the Equity Shares after the Issue can be volatile as a result of several factors beyond our control, including volatility in the Indian and global securities markets, our results of operations, the performance of our competitors, developments in the Indian and global financial services industry, changing perceptions in the market about investments in this sector in India, investor perceptions of our future performance, adverse media reports about us or our sector, changes in the estimates of our performance or recommendations by financial analysts, significant developments in India’s economic liberalisation and deregulation policies, and significant developments in India’s fiscal regulations.

In addition, the Stock Exchanges may experience significant price and volume fluctuations, which may have a material adverse effect on the market price of the Equity Shares. General or industry specific market conditions or stock performance or domestic

or international macroeconomic and geopolitical factors unrelated to our performance may also affect the price of the Equity Shares. In particular, the stock market as a whole in the past has experienced extreme price and volume fluctuations that have affected the market price of many companies in ways that may have been unrelated to the companies' operating performances. For these reasons, investors should not rely on recent trends to predict future share prices, results of operations or cash flow and financial condition.

66. *The requirements of being a publicly listed company may strain our resources.*

We are not a publicly listed company and none of our securities are listed on any stock exchange. We have not, consequently, been subjected to the increased scrutiny of our affairs by shareholders, regulators and the public at large that is associated with being a listed company. As a listed company, we will incur significant legal, accounting, corporate governance and other expenses that we did not incur as an unlisted company. We will be subject to the SEBI Listing Regulations, which will require us to file audited annual and unaudited quarterly reports with respect to our business and financial condition. If we experience any delays, we may fail to satisfy our reporting obligations and/or, we may not be able to readily determine and accordingly report any changes in our results of operations as promptly as other listed companies. Further, as a publicly listed company, we will need to maintain and improve the effectiveness of our disclosure controls and procedures and internal control over financial reporting, including keeping adequate records of daily transactions. In order to maintain and improve the effectiveness of our disclosure controls and procedures and internal control over financial reporting, significant resources and management attention will be required. As a result, our management's attention may be diverted from our business concerns, which may adversely affect our business, prospects, results of operations and financial condition.

67. *Any further issuance of Equity Shares, or convertible securities or other equity linked instruments by us may dilute your shareholding.*

We may be required to finance our growth through future equity offerings. Any future equity issuances by us, including a primary offering of Equity Shares, convertible securities or securities linked to Equity Shares including through exercise of ESOPs, may lead to the dilution of investors' shareholdings in our Company. Any future equity issuances by our Company may adversely affect the trading price of the Equity Shares, which may lead to other adverse consequences including difficulty in raising capital through offering of our Equity Shares or incurring additional debt. In addition, any perception by investors that such issuances or sales might occur may also affect the market price of our Equity Shares. We cannot assure you that we will not issue Equity Shares, convertible securities or securities linked to Equity Shares or that our Shareholders will not dispose of, pledge or encumber their Equity Shares in the future.

68. *Subsequent to the listing of the Equity Shares, we may be subject to pre-emptive surveillance measures like Additional Surveillance Measures and Graded Surveillance Measures by the Stock Exchanges in order to enhance market integrity and safeguard the interest of investors.*

SEBI and the Stock Exchanges, in the past, have introduced various pre-emptive surveillance measures with respect to the shares of listed companies in India (the "Listed Securities") in order to enhance market integrity, safeguard the interests of investors and potential market abuses. In addition to various surveillance measures already implemented, and in order to further safeguard the interest of investors, the SEBI and the Stock Exchanges have introduced additional surveillance measures ("ASM") and graded surveillance measures ("GSM").

ASM is conducted by the Stock Exchanges on Listed Securities with surveillance concerns based on certain objective parameters such as price-to-earnings ratio, percentage of delivery, client concentration, variation in volume of shares and volatility of shares, among other things. GSM is conducted by the Stock Exchanges on Listed Securities where their price quoted on the Stock Exchanges is not commensurate with, among other things, the financial performance and financial condition measures such as earnings, book value, fixed assets, net worth, other measures such as price to earnings multiple and market capitalization.

Upon listing, the trading of our Equity Shares would be subject to differing market conditions as well as other factors which may result in high volatility in price, and low trading volumes as a percentage of the combined trading volume of our Equity Shares. The occurrence of any of the abovementioned factors or other circumstances may trigger any of the parameters prescribed by SEBI and the Stock Exchanges for placing our securities under the GSM and/or ASM framework or any other surveillance measures, which could result in significant restrictions on trading of our Equity Shares being imposed by SEBI and the Stock Exchanges. These restrictions may include requiring higher margin requirements, limiting trading frequency or freezing of price on the upper side of trading, as well as mentioning of our Equity Shares on the surveillance dashboards of the Stock Exchanges. The imposition of these restrictions and curbs on trading may have an adverse effect on the market price, trading and liquidity of our Equity Shares and on the reputation and conditions of our Company. Any such instance may result in a loss of our reputation and diversion of our management's attention and may also decrease the market price of our Equity Shares which could cause you to lose some or all of your investment.

69. *There are restrictions on daily movements in the trading price of the Equity Shares, which may adversely affect a shareholder's ability to sell Equity Shares or the price at which Equity Shares can be sold at a particular point in time.*

Following the Issue, our listed Equity Shares will be subject to a daily “circuit breaker” imposed on listed companies by the Stock Exchanges, which does not allow transactions beyond certain volatility in the trading price of the Equity Shares. This circuit breaker operates independently of the index-based market wide circuit breakers generally imposed by SEBI on Indian Stock Exchanges. The percentage limit on the Equity Shares’ circuit breaker will be set by the Stock Exchanges based on historical volatility in the price and trading volume of the Equity Shares. The Stock Exchanges are not required to inform our Company of the percentage limit of the circuit breaker, and they may change the limit without our knowledge. This circuit breaker would effectively limit the upward and downward movements in the trading price of the Equity Shares beyond the circuit breaker limit set by the Stock Exchanges. As a result of this circuit breaker, we cannot give you any assurance regarding the ability of shareholders to sell Equity Shares or the price at which shareholders may be able to sell their Equity Shares.

70. There is no guarantee that our Equity Shares will be listed on the BSE and the NSE in a timely manner or at all.

There is no guarantee that our Equity Shares will be listed on the BSE and the NSE in a timely manner or at all. In accordance with Indian law, permission for listing and trading of our Equity Shares will not be granted until after certain actions have been completed in relation to this Issue and until Allotment of Equity Shares pursuant to this Issue. In accordance with current regulations and circulars issued by SEBI, our Equity Shares are required to be listed on the BSE and the NSE within such time as mandated under UPI Circulars, subject to any change in the prescribed timeline in this regard. However, we cannot assure you that the trading in our Equity Shares will commence in a timely manner or at all. Any failure or delay in obtaining final listing and trading approvals may restrict your ability to dispose of your Equity Shares.

71. You may not be able to immediately sell any of the Equity Shares you subscribe to in this Issue on an Indian Stock Exchange.

The Equity Shares are proposed to be listed on the Stock Exchanges. Pursuant to Indian regulations, certain actions must be completed before the Equity Shares can be listed and commence trading, including the crediting of the investor’s demat accounts within the timeline specified under applicable law. Further, in accordance with Indian law, permission for listing and trading of our Equity Shares will not be granted until after certain actions have been completed in relation to this Issue and until Allotment of Equity Shares pursuant to this Issue. The Allotment of Equity Shares in the Issue and the credit of Equity Shares to the investor’s demat account with the relevant depository participant and listing is expected to be completed within the period as may be prescribed under applicable law. Any failure or delay in obtaining the approvals or otherwise commencement of trading in the Equity Shares would restrict investors’ ability to dispose of their Equity Shares. We cannot assure you that the Equity Shares will be credited to investors’ demat accounts, or that trading in the Equity Shares will commence within the prescribed time periods or at all which could restrict your ability to dispose of the Equity Shares.

72. Rights of shareholders under Indian laws may be more limited than under the laws of other jurisdictions.

Indian legal principles related to corporate procedures, directors’ fiduciary duties and liabilities, and shareholders’ rights may differ from those that would apply to a company in another jurisdiction. Shareholders’ rights including in relation to class actions, under Indian law may not be as extensive as shareholders’ rights under the laws of other countries or jurisdictions. Investors may have more difficulty in asserting their rights as shareholder in an Indian company than as shareholder of a corporation in another jurisdiction.

73. Financial instability, economic developments and volatility in securities markets in other countries may also cause the price of the Equity Shares to decline.

The Indian economy and its securities markets are influenced by economic developments and volatility in securities markets in other countries. Investors’ reactions to developments in one country may have adverse effects on the market price of securities of companies located in other countries, including India.

For instance, the economic downturn in the U.S. and several European countries during a part of Fiscals 2008 and 2009 adversely affected market prices in the global securities markets, including India. In addition, China is one of India’s major trading partners and a possible slowdown in the Chinese economy as well as a strained relationship with India, could have an adverse impact on the trade relations between the two countries. Further, events like the collapse of the Silicon Valley Bank could also cause an economic downturn. Negative economic developments, such as rising fiscal or trade deficits, or a default on national debt, in other emerging market countries may also affect investor confidence and cause increased volatility in Indian securities markets and indirectly affect the Indian economy in general.

A loss of investor confidence in the financial systems of other emerging markets may cause increased volatility in Indian financial markets and the Indian economy in general. Any worldwide financial instability could also have a negative impact on the Indian economy, including the movement of exchange rates and interest rates in India. Any financial disruption could have an adverse effect on our business, future financial performance, shareholders’ equity and the price of the Equity Shares.

74. Under Indian law, foreign investors are subject to investment restrictions that limit our ability to attract foreign investors, which may adversely impact the trading price of the Equity Shares.

Under foreign exchange regulations currently in force in India, transfer of shares between non-residents and residents are freely permitted, subject to certain exceptions, if they comply with the valuation and reporting requirements specified by the RBI. If a transfer of shares is not in compliance with such requirements and does not fall under any of the exceptions specified by the RBI, then the RBI's prior approval is required. In addition, shareholders who seek to convert Rupee proceeds from a sale of shares in India into foreign currency and repatriate that foreign currency from India require a no-objection or a tax clearance certificate from the Indian income tax authorities. We cannot assure you that any required approval from the RBI or any other Government agency can be obtained on any particular terms or at all. For further details, see "*Restrictions on Foreign Ownership of Indian Securities*" on page 391.

Further, in accordance with Press Note No. 3 (2020 Series), dated April 17, 2020, issued by the DPIIT and the FEMA Rules, any investment, subscription, purchase or sale of equity instruments by entities, investments under the foreign direct investment route by entities of a country which shares land border with India or where the beneficial owner of an investment into India is situated in or is a citizen of any such country will require prior approval of the Government of India. These investment restrictions shall also apply to subscribers of offshore derivative instruments. Further, in the event of transfer of ownership of any existing or future foreign direct investment in an entity in India, directly or indirectly, resulting in the beneficial ownership falling within the aforesaid restriction/ purview, such subsequent change in the beneficial ownership will also require approval of the Government of India. We cannot assure you that any required approval from the RBI or any other governmental agency can be obtained on any particular terms, in a timely manner or at all.

75. *Our ability to raise foreign capital or borrowings may be constrained by Indian law.*

As an Indian company, we are subject to exchange controls that regulate borrowing in foreign currencies. Such regulatory restrictions could constrain our ability to obtain financing on competitive terms and refinance existing indebtedness. In addition, we cannot assure you that any required regulatory approvals for borrowing in foreign currencies will be granted to us without onerous conditions, or at all. Limitations on foreign debt may have an adverse effect on our business growth, financial condition and results of operations.

76. *If security or industry analysts do not publish research, or publish unfavourable or inaccurate research about the business of our Company, the price and trading volume of the Equity Shares may decline.*

The trading market for the Equity Shares may depend, in part, on the research and reports that securities or industry analysts publish about us or our business. We may be unable to sustain coverage by established and/or, prominent securities and industry analysts. If either none or only a limited number of securities or industry analysts maintain coverage of our Company, or if these securities or industry analysts are not widely respected within the general investment community, the trading price for our Equity Shares could be negatively impacted. In the event we obtain securities or industry analyst coverage, if one or more of the analysts downgrade our Equity Shares or publish inaccurate or unfavourable research about our business, our Equity Shares price may decline. If one or more of these analysts cease coverage of our Company or fail to publish reports on us regularly, demand for our Equity Shares could decrease, which might cause the price and trading volume of our Equity Shares to decline.

77. *Holders of Equity Shares may be restricted in their ability to exercise pre-emptive rights under Indian law and thereby suffer future dilution of their ownership position.*

Under the Companies Act, a company incorporated in India must offer its equity shareholders pre-emptive rights to subscribe and pay for a proportionate number of equity shares to maintain their existing ownership percentages prior to issuance of any new equity shares, unless the pre-emptive rights have been waived by the adoption of a special resolution by holders of three-fourths of the equity shares voting on such resolution. However, if the law of the jurisdiction that you are in does not permit the exercise of such pre-emptive rights without our filing an offering document or registration statement with the applicable authority in such jurisdiction, you will be unable to exercise such pre-emptive rights, unless we make such a filing. If we elect not to file a registration statement, the new securities may be issued to a custodian, who may sell the securities for your benefit. The value such custodian receives on the sale of any such securities and the related transaction costs cannot be predicted. To the extent that you are unable to exercise pre-emptive rights granted in respect of the Equity Shares, your proportional interest in our Company may be reduced.

78. *QIBs and Non-Institutional Investors are not permitted to withdraw or lower their Bids (in terms of quantity of Equity Shares or the Bid Amount) at any stage after submitting a Bid and Retail Individual Bidders are not permitted to withdraw their bids after bid/offer closing date.*

Pursuant to the SEBI ICDR Regulations, QIBs and Non-Institutional Investors are not permitted to withdraw or lower their Bids (in terms of quantity of Equity Shares or the Bid Amount) at any stage after submitting a Bid. Retail Individual Investors can revise their Bids during the Bid/Issue Period and withdraw their Bids until Bid/Issue Closing Date. While our Company is required to complete Allotment pursuant to the Issue within 3 Working Days from the Bid/Issue Closing Date, events affecting the Bidders' decision to invest in the Equity Shares, including material adverse changes in international or national monetary policy, financial, political or economic conditions, our business, results of operation or financial condition may arise between the date of submission of the Bid and Allotment. Our Company may complete the Allotment of the Equity Shares even if such

events occur, and such events may limit the Bidders' ability to sell the Equity Shares Allotted pursuant to the Issue or cause the trading price of the Equity Shares to decline on listing.

79. A third party could be prevented from acquiring control of our Company because of anti-takeover provisions under Indian law.

There are provisions in Indian law that may delay, deter or prevent a future takeover or change in control of our Company, even if a change in control would result in the purchase of your Equity Shares at a premium to the market price or would otherwise be beneficial to you. Such provisions may discourage or prevent certain types of transactions involving an actual or threatened change in control of our Company. Under the SEBI Takeover Regulations, an acquirer has been defined as any person who, directly or indirectly, acquires or agrees to acquire shares or voting rights or control over a company, whether individually or acting in concert with others. Although these provisions have been formulated to ensure that interests of investors or shareholders are protected, these provisions may also discourage a third party from attempting to take control of our Company. Consequently, even if a potential takeover of our Company would result in the purchase of the Equity Shares at a premium to their market price or would otherwise be beneficial to its stakeholders, it is possible that such a takeover would not be attempted.

SECTION III: INTRODUCTION THE ISSUE

The following table summarizes details of the Issue:

Issue of Equity Shares⁽¹⁾	7,240,099* Equity Shares of face value of ₹10 each, aggregating to ₹ 5,850.00 million*
<i>consists of:</i>	
A) QIB Portion ^{(2) (4)}	5,430,076* Equity Shares of face value of ₹10 each aggregating to ₹ 4,387.50 million*
<i>of which:</i>	
(i) Anchor Investor Portion	3,258,045* Equity Shares of face value of ₹10 each
(ii) Net QIB Portion	2,172,031* Equity Shares of face value of ₹10 each
<i>of which:</i>	
(a) Available for allocation to Mutual Funds only (5% of the Net QIB Portion)	108,602* Equity Shares of face value of ₹10 each
(b) Balance of Net QIB Portion for all QIBs including Mutual Funds	2,063,429* Equity Shares of face value of ₹10 each
B) Non-Institutional Portion^{(3) (4)}	1,086,014* Equity Shares of face value of ₹10 each aggregating to ₹ 877.50 million*
<i>of which:</i>	
(i) One-third of the Non-Institutional Portion available for allocation to Bidders with an application size more than ₹ 200,000 and up to ₹ 1,000,000	362,005* Equity Shares of face value of ₹10 each
(ii) Two-third of the Non-Institutional Portion available for allocation to Bidders with an application size of more than ₹ 1,000,000	724,009* Equity Shares of face value of ₹10 each
C) Retail Portion ⁽⁴⁾	724,009* Equity Shares of face value of ₹10 each aggregating to ₹ 585 million*
Pre-Issue and post-Issue Equity Shares	
Equity Shares of face value of ₹10 each outstanding prior to the Issue (as at the date of this Prospectus)	65,154,444 Equity Shares of face value of ₹10 each
Equity Shares of face value of ₹10 each outstanding after the Issue	72,394,543* Equity Shares of face value of ₹10 each
Use of Net Proceeds	See “Objects of the Issue” on page 102 for details regarding the use of Net Proceeds arising from the Issue.

* Subject to finalisation of Basis of Allotment.

- The Issue has been authorized by a resolution of our Board dated May 22, 2025 and November 14, 2025 and has been authorized by a special resolution of our Shareholders dated May 23, 2025 and November 14, 2025.
- Our Company, in consultation with the BRLM, allocated up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations. The QIB portion was accordingly reduced from the shares allocated to Anchor Investors. Forty per cent of the Anchor Investor Portion, within the limits specified under the SEBI ICDR Regulations was reserved - (i) 33.33 percent for domestic Mutual Funds; and (ii) 6.67 percent for life insurance companies and pension funds. In the event of under-subscription in the Anchor Investor Portion, the remaining Equity Shares could have been added to the Net QIB Portion. Further, 5% of the Net QIB Portion was made available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion was made available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids having been received at or above the Issue Price. For details, see “Issue Procedure” on page 368.
- Further, not more than 15% of the Issue was made available for allocation to Non-Institutional Investors of which (a) 1/3rd of the portion available to NIBs was reserved for applicants with application size of more than ₹ 200,000 and up to ₹ 1,000,000 and (b) 2/3rd of the portion available to NIBs was reserved for applicants with application size of more than ₹ 1,000,000. The allocation to each NIB was not less than the minimum NIB application size, subject to availability of Equity Shares in the Non-Institutional Portion and the remaining available Equity Shares, if any, were allocated on a proportionate basis in accordance with the conditions specified in this regard in Schedule XIII of the SEBI ICDR Regulations.
- Allocation to Bidders in all categories, except Anchor Investors, Non-Institutional Bidders and Retail Individual Bidders, was made on a proportionate basis subject to valid Bids received at or above the Issue Price. The allocation to each Non-Institutional Bidder and Retail Individual Bidder was not less than the minimum Bid Lot, subject to availability of Equity Shares in the Non-Institutional Portion and the Retail Portion and the remaining available Equity Shares, if any, were allocated on a proportionate basis. Allocation to Anchor Investors was done on a discretionary basis. For details, see “Issue Procedure”, “Issue Structure” and “Terms of the Issue” on page 368, 364 and 357.

For details, including in relation to grounds for rejection of Bids, see “*Issue Procedure*” and “*Issue Structure*” on page 368 and 364, respectively. For details of the terms of the Issue, see “*Terms of the Issue*” on page 357.

SUMMARY OF RESTATED CONSOLIDATED FINANCIAL INFORMATION

The following tables set forth summary financial information derived from our Restated Consolidated Financial Information for the Fiscals 2026, 2025 and 2024. The summary financial information presented below should be read in conjunction with “*Financial Information*” and “*Management’s Discussion and Analysis of Financial Condition and Results of Operations*” beginning on pages 244 and 304, respectively.

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SUMMARY OF RESTATED BALANCE SHEET

(All amounts in ₹ million unless otherwise stated)

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
ASSETS			
Non-current assets			
(a) Property, Plant and Equipment	577.25	664.12	723.20
(b) Right of use assets	138.14	243.38	2,452.42
(c) Intangible Assets	38.93	-	-
(d) Intangible Assets under development	-	24.93	-
(e) Financial Assets			
i) Loans	130.00	-	116.28
ii) Advances			
iii) Other non current financial assets	110.18	56.14	273.82
(f) Other non-current Assets	1,396.46		
Total non-current assets	2,390.96	988.57	3,565.72
Current assets			
(a) Inventories	58.97	61.84	97.99
(b) Financial assets			
i) Trade receivables	48.77	30.17	18.28
ii) Cash and cash equivalents	54.27	327.82	171.10
iii) Bank balance other than cash and cash equivalents	5.34	-	1.05
iv) Loans			
v) Other current financial assets	574.67	936.18	77.40
(c) Current tax assets (net)	-	-	27.53
(d) Other current assets	284.81	129.16	32.93
Total current assets	1,026.83	1,485.17	426.28
Total Assets	3,417.79	2,473.74	3,992.00
EQUITY AND LIABILITIES			
Equity			
(a) Equity share capital	651.54	646.82	646.82
(b) Other equity	150.50	(319.00)	(1,827.48)
Total equity	802.04	327.82	(1,180.66)
LIABILITIES			
Non-current liabilities			
(a) Financial Liability			
i) Borrowings	522.50		
ii) Lease Liabilities	70.96	179.99	2,425.54
(b) Deferred Tax Liabilities (Net)	34.15	16.27	-
(c) Provisions	13.78	14.11	4.62
Total non-current liabilities	641.39	210.37	2,430.16
Current liabilities			
(a) Financial liabilities			
i) Short term borrowings	496.51	304.40	51.76
ii) Lease liabilities	87.74	75.01	454.32
iii) Trade Payables			
- Total outstanding dues of micro enterprises and small enterprises	47.10	30.38	30.65
- Total outstanding dues of creditors other than micro enterprises and small enterprises	207.79	214.29	408.02
iv) Other current financial liabilities	2.77	133.24	722.91
(b) Current tax liabilities (net)	234.57	184.04	-
(c) Other current liabilities	894.91	981.43	1,073.73
(d) Provisions	2.97	12.76	1.11
Total current liabilities	1,974.36	1,935.55	2,742.50
Total liabilities	2,615.75	2,145.92	5,172.66
Total equity and liabilities	3,417.79	2,473.74	3,992.00

SUMMARY OF RESTATED STATEMENT OF PROFIT AND LOSS

(All amounts in ₹ million unless otherwise stated)

Particulars	For year ended March 31, 2026	For year ended March 31, 2025	For year ended March 31, 2024
Revenue from operations	5,797.45	5,906.05	4,440.60
Other income	72.49	70.78	80.94
Total income	5,869.94	5,976.83	4,521.54
Expenses			
(a) Operating Expenses	3,193.12	2,667.52	2,591.02
(b) Employee benefits expense	387.29	290.72	172.68
(c) Finance costs	87.40	384.85	351.34
(d) Depreciation and amortisation expense	304.89	629.88	1,842.53
(e) Other expenses	1,114.73	864.00	646.39
Total expenses	5,087.43	4,836.97	5,603.96
Profit / Loss before exceptional items and tax	782.51	1,139.86	(1,082.42)
Exceptional items (gain)/loss	-	(755.89)	144.45
Profit / (Loss) before tax	788.15	1,895.75	(1,226.87)
Tax expense:			
(a) Current tax	245.42	197.30	0.46
(b) Prior year tax	(2.10)		
(b) Deferred tax charge / (benefit)	17.76	16.60	-
Total tax expenses/(benefit)	261.08	213.90	0.46
Profit / (Loss) for the period/year	521.43	1,681.85	(1,227.33)
Other Comprehensive loss/(profit) for the year net of tax			
Items that will not be reclassified to profit and loss			
- Remeasurement of post employment benefit obligations	0.49	(1.30)	0.02
- Tax impact on above	(0.12)	0.33	-
Items that will be reclassified to profit or loss			
- Exchange differences in translating the financial statement of foreign operation	(52.30)	(29.29)	(0.37)
Total comprehensive income / (loss) for the year	469.50	1,651.59	(1,227.68)
Earnings per share (of Rs 10 each):			
Basic and Diluted earnings per share (Rs.)	8.02	26.00	(18.97)

SUMMARY OF RESTATED STATEMENT OF CASH FLOWS

(All amounts in ₹ million unless otherwise stated)

Particulars	For year ended March 31, 2026	For year ended March 31, 2025	For year ended March 31, 2024
A. Cash flow from operating activities			
Net profit / (loss) before tax	782.51	1,895.75	(1,226.87)
Adjustments for:			
Depreciation and amortisation expense	304.89	629.88	1,842.53
Exceptional item	-	(755.89)	144.45
Interest income on bank deposit	(15.25)	(18.61)	(7.40)
Interest income on loan given	(18.27)	(4.81)	(5.89)
Interest on lease liability	34.96	349.48	343.63
Interest on borrowings	25.90	6.89	4.21
Expected credit loss allowance	1.31	0.79	(0.74)
Gain on derecognition of lease	(3.85)		
Unwinding of discount on security deposits	(1.68)	(0.45)	(64.76)
Unrealised exchange (gain)/loss	(25.38)	67.29	15.54
Operating profit before working capital changes	1,085.14	2,170.32	1,044.70
Changes in working capital:			
Adjustments for (increase) / decrease in operating assets:			
Trade receivables	(19.91)	(12.68)	6.78
Inventories	2.87	36.15	(42.20)
Other assets	(1,621.08)	(56.54)	579.38
Adjustments for increase / (decrease) in operating liabilities:			
Trade payables	10.22	(194.00)	(470.38)
Other Liabilities	(219.17)	(681.97)	1,188.37
Provisions	(9.63)	21.14	1.36
Cash flow from operations	(771.56)	1,282.42	2,308.01
Income tax paid (net)	(192.79)	14.27	(7.34)
Net cash flow from operating activities (A)	(964.35)	1,296.69	2,300.67
B. Cash flow from investing activities			
Purchase of Property, plant and equipment	(144.84)	(151.73)	(734.58)
Proceeds from sale of Property, Plant and Equipment	-	-	-
Loan (given) / repaid	(130.00)	116.28	(48.28)
Interest received on loan given	0.01	10.09	0.61
Redemption/(Investment) in bank deposits	363.93	(479.43)	35.31
Interest received on bank deposit	15.66	19.06	6.73
Acquisition of Subsidiary	-	(174.50)	(5.03)
Net cash outflow used in investing activities (B)	104.76	(660.23)	(745.24)
C. Cash flow from financing activities			
Issue of Equity shares	4.72	-	-
Proceeds/(repayments) from Borrowings (net)	714.61	252.64	51.76
Interest paid on borrowings	(23.72)	(6.89)	(4.21)
Payment of lease rentals	(109.36)	(725.62)	(1,510.89)
Net cash inflow from financing activities (C)	586.25	(479.87)	(1,463.34)
Net increase/(decrease) in Cash and cash equivalents (A+B+C)	(273.34)	156.59	92.09
Cash and cash equivalents at the beginning of the period/year	327.82	171.10	78.99
Effect of exchange fluctuation	(0.21)	0.13	0.02
Cash and cash equivalents at the end of the period/year (Refer note 10)	54.27	327.82	171.10
Components of cash and cash equivalents (refer note 10)			
Cash on hand	13.60	11.74	19.89
Current accounts	40.67	42.08	151.21
Deposits with original maturity of less than 90 days	-	274.00	-
Total	54.27	327.82	171.10

The above cash flow statement has been prepared under the “Indirect Method” as set out in Indian Accounting Standard 7 (Ind AS-7) on “Statements of Cash Flows” as specified under Section 133 of the Companies Act, 2013.

Reconciliation of liabilities from financing activities:

(All amounts in ₹ million unless otherwise stated)

Particulars	For year ended March 31, 2026	For year ended March 31, 2025	For year ended March 31, 2024
Opening balance of equity share capital and borrowings (incl. interest accrued)	951.22	698.58	698.58
Non cash movement:			
Accrual of Interest	25.90	6.89	4.21
Cash movement:			

Issue of equity shares	4.72	-	-
Proceeds from borrowings (net)	714.61	252.64	45.00
Repayment of borrowings (net)	-	-	(45.00)
Interest paid	(23.72)	(6.89)	(4.21)
Closing balance of equity share capital and borrowings (incl. interest accrued)	1,672.73	951.22	698.58

SUMMARY OF CONTINGENT LIABILITIES

Except as stated below, there are no contingent liabilities or commitments of our Company as at March 31, 2026 derived from the Restated Consolidated Financial Information:

(a) Contingent Liabilities

(i) During the year on April 5, 2025, the holding company received a legal notice from Tariff Authority of Major Ports ("TAMP") through Ballard Pier Private Limited (the concessionaire of the Mumbai International Cruise Terminal) for payment of Passenger Facilitation Charges over and above the passenger head tax. The holding company has disputed the above claim by making an appeal on April 9, 2025 with TAMP on the above matter which is pending for hearing. The holding company believes that they have a good case based on merits in the above matter. However, on a conservative basis the holding Company has deposited the entire amount raised till March 31, 2026 (i.e., ₹ 120.96 million) with the authority (till March 31, 2025, the holding company recorded provision of ₹ 9.6 million in this regard).

(ii) Direct and Indirect taxes:

(Amounts in ₹ million)

Particulars	As at March 31, 2026
a) Income Tax [#]	252.03
b) Goods and Services Tax (GST) ⁵	3.43

[#]1. During the year on 24 March 2026 an assessment order under Section 143(3) of the Income-tax Act, 1961 was passed by the Assessing Officer ("AO") raising the tax liability of ₹ 146.53 for FY 2022-23 (AY 2023-24) on account of disallowances of expenses amounting to ₹ 582.20 million claimed as exceptional items by the holding company in the Statement of Profit and Loss for the year ended 31 March 2023. The management believes that the aforesaid expenses are revenue in nature and were incurred wholly and exclusively for the purposes of the business, and are therefore allowable under Section 37(1) of the Income-tax Act, 1961. Based on legal advice, the holding Company is of the view that it has strong grounds to substantiate its claim. Accordingly, the holding Company is in the process of filing an appeal before the Commissioner of Income-tax (Appeals) [CIT(A)] against the said assessment order and no provision is recorded in the consolidated financial statements.

2. During the year on 31 March 2026 demand order of ₹. 105.50 million under Section 201 of the Income-tax Act has been received by the holding Company for non-deduction of TDS on payments for hospitality management services for FY 2020-21 (AY 2021-22). The holding Company based on legal advice maintains that no TDS obligation arises as services were rendered entirely outside India. Accordingly, no provisions has been recognised in these consolidated financial statements and the holding Company is in the process of filing an appeal before the CIT(A).

⁵ The holding Company received a demand order dated 18 December 2025 for ₹ 3.12 million along with a penalty of ₹ 0.31 million relating to excess availment of ITC for FY 2021-22. The holding Company has filed replies during the proceedings and believes that they have good case based on the merits in the said matter. Accordingly, no provisions has been recognised in these consolidated financial statements in respect of this matter. Further, the holding Company is in the process of filing an appeal against the said order.

(b) Commitments

(i) During the year ended 31 March 2026, the Group has entered into two bareboat charter arrangements with Norwegian Sky Ltd and Norwegian Sun Ltd dated 4 April 2025 for lease of two new vessels, "Sky" and "Sun" respectively. As per the agreement, the vessels will be available for lease to the Company by September 2026 and November 2027 respectively. Further, the Group is required to pay advance lease rental of USD 16 million for each vessel (i.e., USD 16 million for "Sky" and USD 16 million for "Sun") and Group has paid USD 16 million in advance for vessel "Sky" as per the arrangement. The Group is required to pay annual lease rent of USD 16.16 million for the first 2 years and USD 14.16 million from third year through the tenth years for each vessel namely "Sky" and "Sun" respectively.

(ii) There are no other capital commitments as at March 31, 2026, March 31, 2025 and March 31, 2024.

For further details of the contingent liabilities of our Company as at March 31, 2026, see "Restated Consolidated Financial Information – Note 39 – Contingent Liabilities and Commitments" on page 291.

SUMMARY OF RELATED PARTY TRANSACTIONS

The details of transactions with related parties for Fiscals 2026, 2025 and 2024, in accordance with the requirements under Ind AS 24 – Related Party Disclosures, read with the SEBI ICDR Regulations, and as derived from the Restated Consolidated Financial Information are set forth in the table below:

(Amounts in ₹ million)

Name of related party	Nature of transactions	Relationship	For the year ended March 31, 2026	Revenue percentage for the year ended March 31, 2026 (in %)	For the year ended March 31, 2025	Revenue percentage for the year ended March 31, 2025 (in %)	For the year ended March 31, 2024	Revenue percentage for the year ended March 31, 2024 (in %)
Global Shipping and Leisure Limited	Time Charter Charges	Holding Company	-	NA	755.77	12.80	833.15	18.76
	Reimbursement of Expenses		-	NA	24.01	0.41	-	NA
Mr. Jurgen Bailom	Shares issued	Director and Key Managerial Personnel	1.00	0.02	-	NA	-	NA
	Employee benefits expense		79.06	1.36	41.50	0.70	27.72	0.62
	Advance Given		1.43	0.02	-	NA	-	NA
	Reimbursement of expenses		1.47	0.03	1.10	0.02	-	NA
Mr. Nilesh Chandole	Reimbursement of expenses	Director and Key Managerial Personnel	-	NA	1.89	0.03	-	NA
	Salaries, Bonus and Allowances		-	NA	1.10	0.02	-	NA
Mr. Oneel Verma	Salaries, Bonus and Allowances	Director and Key Managerial Personnel	-	NA	-	NA	1.09	0.02
Mr. Ankit Shah	Shares issued	Key Managerial Personnel	0.03	0.00	-	NA	-	NA
	Reimbursement of Expenses		0.12	0.00	0.17	0.00	-	NA
	Employee benefits expense		1.25	0.02	0.73	0.01	0.56	0.01
Mr. Manoj	Employee benefits expense	Director and Key Managerial Personnel	-	NA	-	NA	5.35	0.12
Mr. Aditya Gupta	Employee benefits expense	Director and Key Managerial Personnel	18.10	0.31	9.01	0.15	7.84	0.18
	Shares issued		0.36	0.01	-	-	-	-
	Reimbursement of Expenses		1.84	0.03	1.62	0.03	-	NA
Mr. Nishikant Upadhyay	Management Consultancy Expenses	Key Managerial Personnel	-	NA	0.78	0.01	-	NA
	Employee Benefit Expenses		18.05	0.31	2.38	0.04	-	NA
	Advance given		2.00	0.03	-	-	-	-
	Shares issued		0.36	0.01	-	-	-	-
	Reimbursement of Expenses		1.82	0.03	5.77	0.10	-	NA
Mrs. Coralie Annamichele Ansari	Employee Benefit Expenses	Director and Key	8.42	0.15	1.82	0.03	-	NA

Name of related party	Nature of transactions	Relationship	For the year ended March 31, 2026	Revenue percentage for the year ended March 31, 2026 (in %)	For the year ended March 31, 2025	Revenue percentage for the year ended March 31, 2025 (in %)	For the year ended March 31, 2024	Revenue percentage for the year ended March 31, 2024 (in %)
	Reimbursement of Expenses	Managerial Personnel	1.26	0.02	0.32	0.01	-	NA
Mr Anil Kumar Chopra	Sitting Fees	Director and Key Managerial Personnel	0.22	0.00	-	NA	-	NA
Mrs Roopa Bellurprakash Iyer	Sitting Fees	Director and Key Managerial Personnel	0.24	0.00	-	NA	-	NA
Mr Suranjan Bhattacharjee	Sitting Fees	Director and Key Managerial Personnel	0.24	0.00	-	NA	-	NA

For further details of the related party transactions, see “*Financial Statements – Restated Consolidated Financial Information – Note 36 – Related Party Disclosures*” at page 290. For risks in relation to transactions involving related parties, see. “*Risk Factor 10 - We have in the past entered into related party transactions and may continue to do so in the future, which may potentially involve conflicts of interest with the equity shareholders*” at page 37.

GENERAL INFORMATION

Our Company was originally incorporated as “Waterways Leisure Tourism Private Limited”, a private limited company under the provisions of the Companies Act, 2013 on November 2, 2020, pursuant to a certificate of incorporation dated November 5, 2020, issued by the Registrar of Companies, Delhi and Haryana at New Delhi. Our Company was subsequently converted from a private company to a public company, pursuant to a resolution passed by our Board on February 24, 2025, and by our Shareholders on February 25, 2025, consequent to which the name of our Company was changed to “Waterways Leisure Tourism Limited” and a fresh certificate of incorporation consequent upon conversion to public company was issued by the Registrar of Companies, Central Processing Unit, Manesar on March 12, 2025.

Registered Office and Corporate Office

Waterways Leisure Tourism Limited

A-1601, Marathon Futorex
NM Joshi Marg, Lower Parel East,
Delisle Road
Mumbai – 400 013
Maharashtra, India

For details of change in the registered office of our Company, see “*History and Certain Corporate Matters*” on page 213.

Corporate identity number and registration number

Corporate Identity Number: U63030MH2020PLC440323

Registration Number: 440323

Address of the RoC

Registrar of Companies, Mumbai-I at Mumbai

100, Everest, Marine Drive
Mumbai – 400 002
Maharashtra, India

Our Board

Our Board comprises the following Directors as on the date of filing of this Prospectus:

Name	Designation	DIN	Address
Jurgen Bailom	Chairman of the Board, Executive Director and Chief Executive Officer	10373283	16061, SW 41 st St Miramar, FL 33027, Florida, United States of America
Aditya Gupta	Executive Director	09581950	Flat No. 402, Tower-7, Uniworld Garden-1, Sohna Road, Sector 47, South City - II, Gurgaon - 122 018, Haryana, India
Coralie Annamichelle Ansari	Executive Director	10926136	A 202 Panchtantra 2, Panch Marg, Versova Andheri West, Mumbai, Mumbai Suburban, Maharashtra, India - 400 061
Anil Kumar Chopra	Independent Director	02572393	D 429 III Floor, Block D, Defence Colony, PO: Lajpat Nagar, South Delhi - 110 024, Delhi, India
Roopa Iyer	Independent Director	03514613	No 133, Ground Floor, Sri Meenalshi Krupa, 1 st main road, 5 th block, behind brand factory, Banashankari 3 rd Stage, Bengaluru – 560 085, Karnataka, India
Suranjan Bhattacharjee	Independent Director	08537687	House no. F-1, Second Floor, South Extension Part-2, Andrewsganj, South Delhi, Delhi – 110 049, India

For further details of our Board, see “*Our Management*” on page 222.

Company Secretary and Compliance Officer

Ankit Satish Shah

A-1601, Marathon Futorex
NM Joshi Marg, Lower Parel East,
Delisle Road
Mumbai – 400 013
Maharashtra, India

Telephone: +91 022 4984 4441, +91 022 4984 4444

E-mail: cs@waterways-leisure.com

Investor Grievances

Investors may contact the Company Secretary and Compliance Officer, the BRLM or the Registrar to the Issue in case of any pre-Issue or post-Issue related grievances including non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Issue related queries and for redressal of complaints, Investors may also write to the BRLM.

All Issue-related grievances, other than that of Anchor Investors may be addressed to the Registrar to the Offer with a copy to the relevant Designated Intermediary(ies) with whom the Bid cum Application Form was submitted, giving full details such as name of the sole or First Bidder, Bid cum Application Form number, Bidder's DP ID, Client ID, PAN, address of Bidder, number of Equity Shares applied for, ASBA Account number in which the amount equivalent to the Bid Amount was blocked or the UPI ID (for UPI Bidders who make the payment of Bid Amount through the UPI Mechanism), date of Bid cum Application Form and the name and address of the relevant Designated Intermediary(ies) where the Bid was submitted. Further, the Bidder shall enclose the Acknowledgment Slip or the application number from the Designated Intermediaries in addition to the documents or information mentioned hereinabove. All grievances relating to Bids submitted through Registered Brokers may be addressed to the Stock Exchanges with a copy to the Registrar to the Issue. The Registrar to the Issue shall obtain the required information from the SCSBs for addressing any clarifications or grievances of ASBA Bidders.

All Issue-related grievances of the Anchor Investors may be addressed to Registrar to the Issue, giving full details such as the name of the sole or First Bidder, Anchor Investor Application Form number, Bidders' DP ID, Client ID, PAN, date of the Anchor Investor Application Form, address of the Bidder, number of the Equity Shares applied for, Bid Amount paid on submission of the Anchor Investor Application Form and the name and address of the BRLM where the Anchor Investor Application Form was submitted by the Anchor Investor.

Book Running Lead Manager

Centrum Broking Limited

(as successor to the Merchant Banking Business of Centrum Capital Limited)

Level 9, Centrum House, C.S.T. Road

Vidyanagari Marg

Kalina, Santacruz (East), Mumbai – 400 098

Maharashtra, India

Telephone: +91 22 4215 9000

E-mail: wtl.ipo@centrum.co.in

Investor Grievance ID: investor.grievances@centrum.co.in

Website: www.centrumbroking.com

Contact person: Pooja Sanghvi/ Sooraj Bhatia

SEBI Registration No.: INM000013420

Legal Counsel to the Company as to Indian law

AZB & Partners

AZB House

Peninsula Corporate Park

Ganpatrao Kadam Marg

Lower Parel

Mumbai 400 013

Maharashtra, India

Telephone: +91 (22) 6639 6880

E-mail: ipo.azb@azbpartners.com

Statutory Auditors to our Company

S N Dhawan & CO LLP

Plot No51-52, Sector 18

Udyog Vihar, Phase IV

Gurugram 122016

Haryana, India

Telephone: +91 (124) 481 4444

E-mail: rahul.singhal@sndhawan.com

Firm Registration Number: 000050N/N500045

Peer Review Certificate Number: 019285

Changes in the statutory auditors

Except as disclosed below, there has been no change in the statutory auditors of our Company during the three years immediately

preceding the date of this Prospectus:

Particulars	Date of change	Reason of change
S N Dhawan & CO LLP Plot No51-52, Sector 18 Udyog Vihar, Phase IV, Gurugram 122016 Haryana, India Email: rahul.singhal@sndhawan.com Firm Registration Number: 000050N/N500045 Peer Review Certificate Number: 019285	July 17, 2024	Appointed as a statutory auditor to fill causal vacancy.
Bagaria & Co LLP, Chartered Accountants 701 Stanford, Junction of S. V. Road, C. D. Burfiwala Marg, Andheri West Mumbai-400058 Maharashtra, India Email: rahul@bagariaco.com Firm Registration Number: 113447W/W-100019 Peer Review Certificate Number: 014670	June 10, 2024	Resignation on grounds that Company intended to appoint auditors to satisfy the requirements of a proposed deal for strategic investment in the Company.

Registrar to the Issue

MUFG Intime India Private Limited *(Formerly Link Intime India Private Limited)*

C-101, Embassy 247,
L.B.S. Marg, Vikhroli (West)
Mumbai 400 083
Maharashtra, India
Telephone: +91 810 811 4949
E-mail: waterwaysleisure.ipo@in.mpms.mufg.com
Investor Grievance ID: waterwaysleisure.ipo@in.mpms.mufg.com
Website: www.in.mpms.mufg.com
Contact person: Shanti Gopalkrishnan
SEBI Registration No.: INR000004058

Syndicate Member

Centrum Broking Limited

Centrum House, Vidyanagari Marg, CST Road
Kalina, Santacruz (East)
Mumbai 400 098, Maharashtra, India
Telephone: +91 22421 59000
E-mail: compliance@centrum.co.in
Website: www.centrum.co.in
Attention: Rajesh Thadani

Banker to our Company

ICICI Bank Limited

ICICI Bank Ltd,
Bombay Hub, Z Wing, Kamla Mill Compound,
Senapati Bapat Marg, Lower Parel,
Mumbai 400 013,
Maharashtra, India
Telephone: + 91 9820045677
E-mail: customer.care@icicibank.com
Website: www.icicibank.com
Contact person: Anjali Pandey

Bankers to the Issue

Public Issue Account Bank

ICICI Bank Limited

Capital Market Division
163, 5th Floor, H.T. Parekh Marg,
Backbay Reclamation, Churchgate,
Mumbai 400 020,
Maharashtra, India

Telephone: + 91 022 68052182
E-mail: ipocmg@icicibank.com
Website: www.icicibank.com
Contact person: Varun Badai

Escrow Collection Bank and Refund Bank

Axis Bank Limited

Ground Floor, Mirchandani Gold Stone,
Opposite FAB India Showroom, Turner Road,
Bandra (W), Mumbai - 400 050, India
Telephone: + 91 022 43253669
E-mail: prashant.mayadharan@axisbank.com
Website: www.axisbank.com
Contact person: Prashant Mayadharan

Sponsor Banks

ICICI Bank Limited

Capital Market Division
163, 5th Floor, H.T. Parekh Marg,
Backbay Reclamation, Churchgate,
Mumbai 400 020,
Maharashtra, India
Telephone: + 91 022 68052182
E-mail: ipocmg@icicibank.com
Website: www.icicibank.com
Contact person: Varun Badai

Axis Bank Limited

Ground Floor, Mirchandani Gold Stone,
Opposite FAB India Showroom, Turner Road,
Bandra (W), Mumbai - 400 050, India
Telephone: + 91 022 43253669
E-mail: prashant.mayadharan@axisbank.com **Website:** www.axisbank.com
Contact person: Prashant Mayadharan

Designated Intermediaries

Self-Certified Syndicate Banks

The list of SCSBs notified by SEBI for the ASBA process is available at <http://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognised=yes>, or at such other website as may be prescribed by SEBI from time to time. A list of the Designated SCSB Branches with which an ASBA Bidder (other than a UPI Bidders using UPI mechanism), not bidding through Syndicate/Sub Syndicate or through a Registered Broker, RTA or CDP may submit the Bid cum Application Forms, is available at <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=34>, or at such other websites as may be prescribed by SEBI from time to time.

Further, the branches of the SCSBs where the Designated Intermediaries could submit the ASBA Form(s) of Bidders (other than RIBs) is provided on the website of SEBI at <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=35> which may be updated from time to time or at such other website as may be prescribed by SEBI from time to time.

Details of nodal officers of SCSBs, identified for Bids made through the UPI Mechanism, are available at www.sebi.gov.in

Eligible SCSBs and mobile applications enabled for UPI Mechanism

In accordance with SEBI Circular No. SEBI/HO/CFD/DIL2/CIR/P/2019/76 dated June 28, 2019, SEBI Circular No. SEBI/HO/CFD/DIL2/CIR/P/2019/85 dated July 26, 2019 and the SEBI ICDR Master Circular, the UPI Bidders could only apply through the SCSBs and mobile applications whose names appeared on the website of the SEBI, as updated from time to time. A list of SCSBs and mobile applications, using the UPI handles and which are live for applying in public issues using UPI mechanism, is provided in the SEBI circular number SEBI/HO/CFD/DIL2/CIR/P/2019/85 dated July 26, 2019 (to the extent applicable). The said list is available on the website of SEBI at <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=40> for SCSBs and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=43> for mobile applications, as updated from time to time or at such other websites as may be prescribed by SEBI from time to time.

Syndicate SCSB Branches

In relation to Bids (other than Bids by Anchor Investors and RIBs) submitted under the ASBA process to a member of the Syndicate, the list of branches of the SCSBs at the Specified Locations named by the respective SCSBs to receive deposits of Bid cum Application Forms from the members of the Syndicate is available on the website of the SEBI (<https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=35>), updated from time to time or any such other website as may be prescribed by SEBI from time to time. For more information on such branches collecting Bid cum Application Forms from the Syndicate at Specified Locations, see the website of the SEBI at <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=35> as updated from time to time or any such other website as may be prescribed by SEBI from time to time.

Registered Brokers

Bidders could submit ASBA Forms in the Issue using the stockbroker network of the stock exchange, *i.e.* through the Registered Brokers at the Broker Centres. The list of the Registered Brokers, including details such as postal address, telephone number and e-mail address, is provided on the websites of the Stock Exchanges at <https://www.bseindia.com/> and <https://www.nseindia.com/>, as updated from time to time.

RTAs

The list of the RTAs eligible to accept ASBA Forms at the Designated RTA Locations, including details such as address, telephone number and e-mail address, is provided on the websites of the Stock Exchanges at <https://www.bseindia.com/Static/Markets/PublicIssues/RtaDp.aspx> and <https://www.nseindia.com/products/consent/equities/ipos/asba-procedures.htm>, as updated from time to time.

Designated Collecting Depository Participants

The list of the CDPs eligible to accept ASBA Forms at the Designated CDP Locations, including details such as name and contact details, is provided on the website of the Stock Exchanges at <http://www.bseindia.com/Static/Markets/PublicIssues/RtaDp.aspx> and http://www.nseindia.com/products/content/equities/ipos/asba_procedures.htm, as updated from time to time.

Experts to the Issue

Except as stated below, our Company has not obtained any expert opinions:

- i. Our Company has received written consent dated June 17, from the Statutory Auditors, namely S N Dhawan & CO LLP, Chartered Accountants, Firm Registration No. 000050N/ N500045 to include their name as required under section 26 (5) of the Companies Act, read with SEBI ICDR Regulations, in this Prospectus, and as an “expert” as defined under section 2(38) of the Companies Act to the extent and in their capacity as our Statutory Auditor, and in respect of (i) their examination report dated May 5, 2026 on our Restated Consolidated Financial Information; (ii) their report dated May 16, 2026, on the statement of special tax benefits available to the Company and its Shareholders in this Prospectus and such consent has not been withdrawn as on the date of this Prospectus.
- ii. Our Company has received written consent dated June 25, 2026, bearing UDIN: 26161664QGBIUL4888, from V A Bapat & Co, Chartered Accountants, to include their name as Independent Chartered Accountant, having the membership number 161664 (Firm Registration No. 0122546W) to include their name as required under Section 26(5) of the Companies Act, read with SEBI ICDR Regulations in this Prospectus and as an “expert” as defined under Section 2(38) of the Companies Act in respect of the certificates issued by them in their capacity as the Independent Chartered Accountant to our Company.
- iii. Our Company has received written consent dated June 25, 2026, from Yatin Sangani & Associates, independent practicing company secretaries, to include their name as required under Section 26(5) of the Companies Act, 2013 read with SEBI ICDR Regulations, in this Prospectus, as the practicing company secretary and as an “expert” as defined under Section 2(38) of the Companies Act.

Such consents have not been withdrawn as on the date of this Prospectus. It is clarified, the term “expert” shall not be construed to mean an “expert” as defined under the U.S. Securities Act.

Monitoring Agency

Our Company has appointed CRISIL Ratings Limited as the monitoring agency to monitor utilization of the Gross Proceeds, in accordance with Regulation 41 of the SEBI ICDR Regulations, prior to the filing of this Prospectus with the RoC. For details in relation to the proposed utilisation of the Net Proceeds, see “*Objects of the Issue*” on page 102. The details of the Monitoring Agency are as follows:

Crisil Ratings Limited

Lightbridge IT Park, Saki Vihar Road,
Andheri East, Mumbai 400 072,
Maharashtra, India

Telephone: +91 22613 73000

Email: crisilratingdesk@crisilratings.com

Appraising Entity

None of the objects of the Issue for which the Net Proceeds will be utilised have been appraised by any agency. Accordingly, no appraising entity has been appointed for the Issue.

Statement of Responsibility of the BRLM

Centrum Broking Limited (*as successor to the Merchant Banking Business of Centrum Capital Limited*) is the sole Book Running Lead Manager to this Issue and all the responsibilities relating to co-ordination and other activities in relation to the Issue shall be performed by them as included below:

Sr. No.	Activity	Responsibility and Coordination
1.	Capital structuring, positioning strategy, due diligence of our Company including its operations/management, legal etc. Drafting and design of the Draft Red Herring Prospectus, the Red Herring Prospectus, this Prospectus, the Abridged Prospectus, and application form. The BRLM shall ensure compliance with the SEBI ICDR Regulations and stipulated requirements and completion of prescribed formalities with the Stock Exchanges, RoC and SEBI and RoC filings and follow up and coordination till final approval from all regulatory authorities	Centrum
2.	Drafting and approval of statutory advertisements	Centrum
3.	Drafting and approval of all publicity material other than statutory advertisement as mentioned above including corporate advertising, brochure, etc. and filing of media compliance report	Centrum
4.	Appointment of intermediaries –Registrar to the Issue, advertising agency, printers to the Issue including coordination for agreements to be entered into with such intermediaries	Centrum
5.	Appointment of intermediaries – Bankers to the Issue, Monitoring Agency, Sponsor Banks, and other intermediaries including co-ordination for agreements to be entered into with such intermediaries	Centrum
6.	Preparation of road show marketing presentation and frequently asked questions	Centrum
7.	International institutional marketing of the Issue, which will cover, inter alia: • Institutional marketing strategy; • Finalizing the list and division of international investors for one-to-one meetings; and • Finalizing international road show and investor meeting schedule.	Centrum
8.	Domestic institutional marketing of the Issue, which will cover, inter alia: • Institutional marketing strategy; • Finalizing the list and division of domestic investors for one-to-one meetings; and • Finalizing domestic road show and investor meeting Schedule	Centrum
9.	Retail marketing of the Issue, which will cover, inter-alia: • Finalising media, marketing, public relations strategy and publicity budget including list of frequently asked questions at retail road shows; • Finalising collection centres; • Finalising commission structure; • Follow-up on distribution of publicity and Issue material including form, RHP/Prospectus and deciding on the quantum of the Issue material	Centrum
10.	Non-institutional marketing of the Issue, which will cover, inter alia, • Finalising media, marketing and public relations strategy including list of frequently asked questions at non-institutional road shows; and • Finalising centres for holding conferences for brokers, etc.	Centrum
11.	Managing the book and finalization of pricing in consultation with the Company	Centrum
12.	Coordination with Stock Exchanges for book building software, bidding terminals, mock trading, anchor coordination, anchor CAN and intimation of anchor allocation including allocation to Anchor investors	Centrum

Sr. No.	Activity	Responsibility and Coordination
13.	Post bidding activities including management of escrow accounts, coordinate non-institutional allocation, coordination with registrar, SCSBs and Bank to the Issue, intimation of allocation and dispatch of refund to bidders, etc Post-Issue activities, which shall involve essential follow-up steps including follow-up with Bankers to the Issue and SCSBs to get quick estimates of collection and advising our Company about the closure of the Issue, based on correct figures, finalisation of the basis of allotment or weeding out of multiple applications, listing of instruments, dispatch of certificates or demat credit and refunds and coordination with various agencies connected with the post-issue activity such as registrar to the Issue, Bankers to the Issue, SCSBs including responsibility for underwriting arrangements, as applicable, including payment of the applicable STT on behalf of the selling Shareholder. Co-ordination with SEBI and Stock Exchanges for submission of all post Issue reports including the post Issue report to SEBI.	Centrum

Credit Rating

As this is an issue of Equity Shares, there is no credit rating for the Issue.

IPO Grading

No credit rating agency registered with the SEBI has been appointed in respect of obtaining grading for the Issue.

Debenture Trustees

As this is an issue of Equity Shares, no debenture trustee has been appointed for the Issue.

Green Shoe Option

No green shoe option is contemplated under the Issue.

Filing of the Issue Documents

A copy of the Draft Red Herring Prospectus was filed through SEBI Intermediary Portal at <https://siportal.sebi.gov.in>, as specified in Regulation 25(8) of the SEBI ICDR Regulations and the SEBI ICDR Master Circular and was emailed to SEBI at cfddil@sebi.gov.in, in accordance with the instructions issued by the SEBI on March 27, 2020, in relation to “Easing of Operational Procedure –Division of Issues and Listing –CFD” and as specified in Regulation 25(8) of the SEBI ICDR Regulations. It was also filed with the SEBI at:

Securities and Exchange Board of India

Corporation Finance Department,
Division of Issues and Listing
SEBI Bhavan, Plot No. C4 A, ‘G’ Block
Bandra Kurla Complex,
Bandra (E) Mumbai, 400 051
Maharashtra, India.

A copy of the Red Herring Prospectus, along with the material documents and contracts has been filed with the RoC in accordance with Section 32 of the Companies Act and a copy of this Prospectus has been filed under Section 26 of the Companies Act, with the RoC situated at its office at ‘100, Everest, Marine Drive, Mumbai – 400 002, Maharashtra, India and through the electronic portal of the MCA at <http://www.mca.gov.in/mcafoportal/loginvalidateuser.do>.

Book Building Process

Book building, in the context of the Issue, refers to the process of collection of Bids from investors on the basis of the Red Herring Prospectus and the Bid cum Application Forms (and the Revision Forms) within the Price Band. The Price Band and minimum Bid lot size was decided by our Company, in consultation with BRLM, and was advertised in all editions of Business Standard (a widely circulated English daily national newspaper) and all editions of Business Standard (a widely circulated Hindi national daily newspaper), and the Mumbai edition of Navshakti (a widely circulated Marathi daily newspaper, Marathi being the regional language of Maharashtra, where our Registered and Corporate Office is located), each with wide circulation, two Working Days prior to the Bid/Issue Opening Date and was made available to the Stock Exchanges for the purpose of uploading on their respective websites. The Issue Price shall be determined by our Company in consultation with the BRLM on the Bid/Issue Closing Date. For further details, see “*Issue Procedure*” on page 368.

All Bidders, except Anchor Investors, were mandatorily required to use the ASBA process for participating in the Issue

by providing details of their respective ASBA Account in which the corresponding Bid Amount could have been blocked by SCSBs. In addition to this, the RIBs could participate through the ASBA process by either (a) providing the details of their respective ASBA Account in which the corresponding Bid Amount could have been blocked by the SCSBs; or (b) through the UPI Mechanism. Non-Institutional Investors with an application size of up to ₹ 500,000 were required to use the UPI Mechanism and also provide their UPI ID in the Bid cum Application Form submitted with Syndicate Member, Registered Brokers, Collecting Depository Participants and Registrar and Share Transfer Agents. Anchor Investors were not permitted to participate in the Issue through the ASBA process. Pursuant to the SEBI ICDR Master Circular, all individual bidders in initial public offerings whose application sizes were up to ₹ 500,000 were required to use the UPI Mechanism.

In accordance with the SEBI ICDR Regulations, QIBs and NIBs were not allowed to withdraw or lower the size of their Bids (in terms of the quantity of the Equity Shares or the Bid Amount) at any stage. RIBs Bidding in the Retail Portion could have revised their Bids during the Bid/Issue Period and were permitted to withdraw their Bids until the Bid/Issue Closing Date. Further, Anchor Investors could not withdraw their Bids after the Anchor Investor Bid/Issue Period. Except for allocation to RIBs and NIBs, and the Anchor Investors (except QIBs), Allocation in the Issue was done on a proportionate basis. Allocation to the Anchor Investors was done on a discretionary basis.

The Book Building Process is in accordance with guidelines, rules and regulations prescribed by SEBI and the Bidding Process are subject to change from time to time and Bidders were advised to make their own judgment about an investment through this process prior to submitting a Bid in the Issue.

Each Bidder was deemed to have acknowledged the above restrictions and the terms of the Issue, by submitting their Bid in the Issue.

Bidders were required to note that the Issue is also subject to obtaining (i) final approval of the RoC after this Prospectus is filed with the RoC; and (ii) final listing and trading approvals from the Stock Exchanges, which our Company shall apply for after Allotment within the same day or on the next Working Day after the Allotment Date for listing approval or such other time period as prescribed under applicable law.

For further details on the method and procedure for Bidding, see “*Terms of the Issue*”, “*Issue Structure*” and “*Issue Procedure*” on pages 357, 364 and 368, respectively.

Illustration of Book Building Process and Price Discovery Process

For an illustration of the Book Building Process and the price discovery process, see “*Terms of the Issue*” and “*Issue Procedure*” on pages 357 and 368, respectively.

Underwriting Agreement

Our Company has entered into an Underwriting Agreement with the Underwriters for the Equity Shares proposed to be offered through the Issue. The extent of underwriting obligations and the Bids to be underwritten by the BRLM shall be as per the Underwriting Agreement. Pursuant to the terms of the Underwriting Agreement, the obligations of the Underwriters will be several and will be subject to certain conditions to closing, specified therein.

The Underwriting Agreement is dated June 25, 2026. The Underwriters have indicated their intention to underwrite the following number of Equity Shares:

Name, address, telephone number and e-mail address of the Underwriters	Indicative number of Equity Shares to be underwritten	Amount Underwritten (₹ in million)
Centrum Broking Limited (as successor to the Merchant Banking Business of Centrum Capital Limited) Level 9, Centrum House, C.S.T. Road, Vidyanagari Marg, Kalina, Santacruz (East), Mumbai – 400 098, Maharashtra, India Telephone: +91 22 4215 9000 E-mail: wtl.ipo@centrum.co.in	7,239,999	5,849.92
Centrum Broking Limited (in its capacity as the Syndicate Member) Level 9, Centrum House, C.S.T. Road, Vidyanagari Marg, Kalina, Santacruz (East), Mumbai – 400 098, Maharashtra, India Telephone: +91 22 4215 9000 E-mail: compliance@centrum.co.in	100	0.08
Total	7,240,999	5,850.00

The above-mentioned is indicative and will be finalised after finalisation of Basis of Allotment and actual allocation of Equity Shares in accordance with provisions of the SEBI ICDR Regulations.

In the opinion of our Board, based solely on representations made by the Underwriters, the resources of the Underwriters are sufficient to enable them to discharge their respective underwriting obligations in full. The above-mentioned Underwriters are registered with SEBI under Section 12(1) of the SEBI Act or registered as brokers with the Stock Exchange(s). Our Board/IPO Committee, at its meeting held on June 25, 2026, has accepted and entered into the Underwriting Agreement mentioned above on behalf of our Company.

Allocation among the Underwriters may not necessarily be in proportion to their underwriting commitment set forth in the table above.

Notwithstanding the above table, the Underwriters shall be severally responsible for ensuring payment with respect to the Equity Shares allocated to investors respectively procured by them in accordance with the Underwriting Agreement.

CAPITAL STRUCTURE

The share capital of our Company as on the date of this Prospectus is set forth below:

(In ₹ except share data)

		Aggregate value at face value	Aggregate value at Issue Price
A	AUTHORIZED SHARE CAPITAL⁽¹⁾		
	100,050,000 Equity Shares of face value of ₹10 each	1,000,500,000	-
	Total	1,000,500,000	-
B	ISSUED, SUBSCRIBED AND PAID-UP SHARE CAPITAL BEFORE THE ISSUE		
	65,154,444 Equity Shares of face value of ₹10 each	651,544,440	-
C	PRESENT ISSUE[^]		
	Issue of 7,240,099 Equity Shares of face value of ₹10 each aggregating to ₹ 5,850.00 million ⁽²⁾	72,400,990	5,849,999,992
D	ISSUED, SUBSCRIBED AND PAID-UP CAPITAL AFTER THE ISSUE^{**#^}		
	72,394,543 Equity Shares of face value of ₹ 10 each	723,945,430	-
E	SECURITIES PREMIUM ACCOUNT		
	Before the Issue		Nil
	After the Issue		5,777,599,002

[^] Subject to finalization of Basis of Allotment.

⁽¹⁾ For details in relation to the changes in the authorised share capital of our Company in the last 10 years, see "History and Certain Corporate Matters - Amendments to our Memorandum of Association" on page 213.

⁽²⁾ The Issue has been authorized by our Board pursuant to a resolution adopted at its meeting held on May 22, 2025 and November 14, 2025 and by our Shareholders pursuant to a special resolution adopted at their meeting held on May 23, 2025 and November 14, 2025, in accordance with Section 62(1)(c) of the Companies Act, 2013.

Notes to the Capital Structure

1. Share capital history of our Company

(a) Equity Share capital:

The history of the equity share capital of our Company is set forth in the table below:

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Date of allotment of Equity Shares	Number of Equity Shares allotted	Detail of allottees			Face value per Equity Share (₹)	Issue price per Equity Share (₹)	Nature of consideration	Nature of allotment	Cumulative number of Equity Shares	Cumulative paid-up equity share capital (₹)
November 3, 2020*	10,000	Sr. No .	Name of allottee	Number of the Equity Shares allotted	10	10	Cash	Allotment pursuant to initial subscription to the Memorandum of Association	10,000	100,000
		1.	Vijay Kher	9,999						
		2.	Saurabh Jain	1						
April 20, 2022	17,613,515	Sr. No .	Name of allottee	Number of the Equity Shares allotted	10	10	Cash	Private placement	17,623,515	176,235,150
		1.	Global Shipping and Leisure Limited	17,613,515						
May 4, 2022	34,321,585	Sr. No .	Name of allottee	Number of the Equity Shares allotted	10	10	Cash	Rights issue	51,945,100	519,451,000
		1.	Global Shipping and Leisure Limited	34,321,585						
May 12, 2022	12,736,881	Sr. No .	Name of allottee	Number of the Equity Shares allotted	10	10	Cash	Rights issue	64,681,981	646,819,810
		1.	Global Shipping and Leisure Limited	12,736,881						
February 18, 2025	4	Sr. No .	Name of allottee	Number of the Equity Shares allotted	10	10	Cash	Rights issue	64,681,985	646,819,850
		1.	Nishikant Upadhyay	1						
		2.	Coralie Annamichele Ansari	1						

Date of allotment of Equity Shares	Number of Equity Shares allotted	Detail of allottees			Face value per Equity Share (₹)	Issue price per Equity Share (₹)	Nature of consideration	Nature of allotment	Cumulative number of Equity Shares	Cumulative paid-up equity share capital (₹)
		3.	Aditya Gupta	1						
		4.	Hitesh Kantilal Vakil	1						
May 28, 2025	130,705	Sr. No	Name of allottee	Number of the Equity Shares allotted	10	10	Cash	Private Placement	64,812,690	648,126,900
		1.	Abhishek Soral	4,000						
		2.	Babaji Ankush Bait	4,136						
		3.	Rahul Omprakash Singh	4,400						
		4.	Bharat Nandkumar Acharya	6,015						
		5.	Ameeth Kaur Chandhok	3,588						
		6.	Sulekha Singh	5,000						
		7.	Nikita Thaker	6,325						
		8.	Madhu Dawange	3,584						
		9.	Ninad Sahasrabudhe	2,614						
		10.	Khyati Bohra	4,000						
		11.	Sharanabasava	3,115						
		12.	Neha Sharma	3,362						
		13.	Sushant Bhujade	1,980						
		14.	Prarthana Prathamesh Gomte	1,187						
		15.	Ameya Nadkarni	2,580						
		16.	Karan Kapoor	3,060						
		17.	Vasant Sharma	3,402						
		18.	Bhanu Pratap Singh	1,530						
		19.	Manchikanti Yugandhar	2,293						
		20.	Ashish Shetty	3,226						
		21.	Gauri Sawant	1,440						
		22.	Dhananjay Wagh	1,986						
		23.	Kailash Bhatt	2,419						

Date of allotment of Equity Shares	Number of Equity Shares allotted	Detail of allottees			Face value per Equity Share (₹)	Issue price per Equity Share (₹)	Nature of consideration	Nature of allotment	Cumulative number of Equity Shares	Cumulative paid-up equity share capital (₹)
		24.	Rohit Kumar Barnwal	3,600						
		25.	Pratik Manoj Shandilya	3,520						
		26.	Swetha Dornal	1,600						
		27.	Bhagyashree Pradeep Mhatre	1,382						
		28.	Pooja Madhav Padhye Gurjar	1,012						
		29.	Shalaka Rajendra Bhuravane	968						
		30.	Amita Nandkumar Kharat	1,440						
		31.	Kavita Hemal Vakharia	1,123						
		32.	Gopi Naresh Devendra	1,144						
		33.	Aditya Gupta	36,000						
		34.	Diago Rodrigues	1,434						
		35.	Rajesh Panchal	2,240						
			Total	130,705						
May 29, 2025	198,423	Sr. No	Name of allottee	Number of the Equity Shares allotted	10	10	Cash	Private Placement	65,011,113	650,111,130
		1.	Ankit Satish Shah	2,652						
		2.	Kandhasamy Jayaprakasam	1,600						
		3.	Sachin Sambhaji Patil	760						
		4.	Sumit Yadav	448						
		5.	Dhwani Gopal Samani	1,792						
		6.	Sameer Chitrak Sawant	2,160						
		7.	S A Iyer	5,000						
		8.	Dhruti Kamlesh Gokalgandhi	1,382						
		9.	Mahesh Babu	1,760						

Date of allotment of Equity Shares	Number of Equity Shares allotted	Detail of allottees			Face value per Equity Share (₹)	Issue price per Equity Share (₹)	Nature of consideration	Nature of allotment	Cumulative number of Equity Shares	Cumulative paid-up equity share capital (₹)
			Naik							
		10.	Karishma Harish Atlani	1,021						
		11.	Ankita Tate	1,760						
		12.	Amrin Yusuf Nagani	770						
		13.	Shweta Hemant Mirgunde	770						
		14.	Gurinderjit Singh	2,117						
		15.	Sarvesh Shinde	840						
		16.	Lavincia Joel Mendonza	1,540						
		17.	Sahil Naresh Shinde	905						
		18.	Rajesh Lemos	5,080						
		19.	Smita Ravi Guda	770						
		20.	Aruna Devi	6,000						
		21.	Neha Israni	2,101						
		22.	Arpit Verma	1,512						
		23.	Maahi Vishwakarma	1,470						
		24.	Pratham Agrawal	1,540						
		25.	Mansi Hotchandani	2,038						
		26.	Rahul Sharma	975						
		27.	Sumita Ojha	783						
		28.	Nihal Siddharth Shah	1,490						
		29.	Akanksha Sherbahadur Singh	770						
		30.	Prachi Pandurang Bharekar	886						
		31.	Tejal Smit Dafal	784						
		32.	Abhishek Salaskar	1,260						
		33.	Nishikant Upadhyay	36,000						
		34.	Tushar Shyamrao Thorat	980						
		35.	Sukirti	925						

Date of allotment of Equity Shares	Number of Equity Shares allotted	Detail of allottees			Face value per Equity Share (₹)	Issue price per Equity Share (₹)	Nature of consideration	Nature of allotment	Cumulative number of Equity Shares	Cumulative paid-up equity share capital (₹)
		36.	Shivam Nitin Jani	770						
		37.	Tubha Akil Shaikh	462						
		38.	Dinky Kishor Gereja	100,000						
		39.	Ridhima Tiwari	4,550						
			Total	198,423						
June 12, 2025	143,331	Sr. No .	Name of allottee	Number of the Equity Shares allotted	10	10	Cash	Private Placement	65,154,444	651,544,440
		1.	Meenakshi	431						
		2.	Mayank Nimbalkar	503						
		3.	Joy Joseph Paul	626						
		4.	Ankita Shashikant Sakpal	875						
		5.	Devika Wadhawan	700						
		6.	Vikas Pillai	406						
		7.	Kirtiraj Nandkumar Gawale	910						
		8.	Shubham Shree	11,000						
		9.	Ronak Jatwala	5,000						
		10.	Mahesh Vyas	3,000						
		11.	Saroj Banbasi	2,000						
		12.	Rajendra Patil	1,000						
		13.	Punit Singh	1,000						
		14.	Rajesh Goyal	2,000						
		15.	Mahesh Kumar	500						
		16.	Manju Choudhary	5,000						
		17.	Anil Salvi	1,000						
		18.	Vikas Yadav	1,000						
		19.	Suvarna Shankar Wadekar	1,000						
		20.	Mahadev Batwalkar	1,000						

Date of allotment of Equity Shares	Number of Equity Shares allotted	Detail of allottees			Face value per Equity Share (₹)	Issue price per Equity Share (₹)	Nature of consideration	Nature of allotment	Cumulative number of Equity Shares	Cumulative paid-up equity share capital (₹)
		21.	Vikas Kumar Bijaykumar Sahoo	1,000						
		22.	Sudhanshu Sekhar Jha	500						
		23.	Tribhuwan Kumar Singh	500						
		24.	Vibhu Gaur	500						
		25.	Vishank Suresh Kaithwas	870						
		26.	Rajeshwari Joshi	510						
		27.	Yogesh Ram Ganesh	500						
		28.	Jurgen Bailom	100,000						
			Total	143,331						
Total									65,154,444	651,544,440

* While the date of incorporation of our Company is November 2, 2020, in terms of the MoA, Vijay Kher and Saurabh Jain, subscribed to the MoA on October 29, 2020. However, the allotment of equity shares was approved by way of a Board resolution dated November 3, 2020.

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(b) Preference share capital:

Our Company does not have any outstanding preference share capital as on the date of this Prospectus.

(c) Issue of shares for consideration other than cash or out of revaluation reserves

As on the date of this Prospectus, our Company has not issued any Equity Shares or preference shares for consideration other than cash or out of revaluation reserves since its incorporation.

(d) Secondary transactions

Except as disclosed in “-Equity shareholding of our Directors, directors of our Promoters, Key Managerial Personnel, Senior Management and members of the Promoter Group, in our Company- (ii) Build-up of our Promoters’ shareholding in our Company” on page 92 and 90, there have been no acquisition or transfer of Equity Shares or preference shares of our Company through secondary transactions by our Promoter.

(e) Issue of shares pursuant to any schemes of arrangement

Our Company has not issued any Equity Shares pursuant to any scheme approved under Section 230-234 of the Companies Act, 2013.

(f) Equity shares issued pursuant to employee stock option schemes

Our Company has not issued any Equity Shares pursuant to any employee stock option schemes.

(g) Issue of specified securities at a price lower than the Issue Price in the last year

Our Company has not issued any Equity Shares at a price that may be lower than the Issue Price during the last one year preceding the date of this Prospectus. For further details, see “Capital Structure – Notes to the Capital Structure - Share capital history of our Company – (a) Equity Share capital” on page 83.

2. Details of shareholding of our Promoters, directors of our Promoters, members of the Promoter Group, Directors, Key Managerial Personnel and Senior Management in our Company

(a) Equity Shareholding of our Promoters

As on the date of this Prospectus, our Promoters hold 64,681,980 Equity Shares of face value of ₹ 10 each, equivalent to 99.27% of the issued, subscribed and paid-up Equity Share capital on a fully diluted basis of our Company.

(i) All Equity Shares held by our Promoters are in dematerialized form as on the date of this Prospectus.

(ii) Build-up of our Promoters’ shareholding in our Company

The details regarding the build-up of the Equity shareholding of our Promoters in our Company since its incorporation is set forth in the table below:

(The remainder of the page has been intentionally left blank)

Date of allotment/ transfer	Number of Equity Shares	Nature of transaction	Nature of consideration	Face value per Equity Share (₹)	Issue price/ transfer price per Equity Share (₹)	Percentage of pre-Issue equity share capital on fully diluted basis (%)	Percentage of post-Issue equity share capital on fully diluted basis (%)
Global Shipping and Leisure Limited							
April 20, 2022	17,613,515	Private placement	Cash	10	10	27.03	24.33
May 4, 2022	34,321,585	Rights issue	Cash	10	10	52.68	47.41
May 12, 2022	12,736,881	Rights issue	Cash	10	10	19.54	17.59
May 9, 2024	9,999	Transfer from Vijay Kher	Cash	10	10	0.02	0.02
February 21, 2025	(100)	Transfer to Rajesh Chandumal Hotwani	Cash	10	10	Negligible	Negligible
(A)	64,681,880	-	-	-	-	99.27	89.35
Rajesh Chandumal Hotwani							
February 21, 2025	100	Transfer from Global Shipping and Leisure Limited	Cash	10	10	Negligible	Negligible
(B)	100	-	-	-	-	Negligible	Negligible
Total (A+B)	64,681,980	-	-	-	-	99.27	89.35

- (iii) There are no transactions of Equity Shares aggregating up to 1% or more of the paid-up Equity Share capital of our Company by our Promoters and Promoter Group from the date of the filing of the DRHP till the filing of this Prospectus.
- (iv) All the Equity Shares held by our Promoters were fully paid-up on the respective dates of allotment or acquisition, as applicable, of such Equity Shares.
- (v) As on the date of this Prospectus, none of the Equity Shares held by our Promoters are pledged.

(b) Equity Shareholding of our Directors, Directors of our Promoters, Key Managerial Personnel, Senior Management and the members of the Promoter Group

- (i) Except as disclosed below, none of our Directors, Directors of our Promoters, Key Managerial Personnel, Senior Management hold any Equity Shares in our Company as on the date of this Prospectus.

Sr. No.	Name of the Shareholder	Number of Equity Shares of face value of ₹ 10 each	Percentage of pre-Issue Equity Share capital (%)
Directors			
1.	Jurgen Bailom*	100,000	0.15
2.	Aditya Gupta	36,001	0.06
3.	Coralie Annamichelle Ansari	1	Negligible
Directors of our Promoters			
1.	Rajesh Chandumal Hotwani	100	Negligible
Key Managerial Personnel			
1.	Nishikant Upadhyay	36,001	0.06
2.	Ankit Satish Shah	2,652	Negligible
Senior Management			
1.	Nikita Thaker	6,325	0.01
2.	Pratik Manoj Shandilya	3,520	0.01
3.	Aruna Devi	6,000	0.01
4.	S A Iyer	5,000	0.01
Promoter Group			
Nil			
Total		195,600	0.32

* Also a Key Managerial Personnel.

- (ii) Except as disclosed under “- Notes to the Capital Structure – 2. Details of shareholding of our Promoters, directors of our Promoters, members of the Promoter Group, Directors, Key Managerial Personnel and Senior Management in our Company – (a) Equity Shareholding of our Promoters – (ii) Build-up of our Promoters’ shareholding in our Company” on page 90, neither our Promoters, nor the members of the Promoter Group have purchased or sold any securities of our Company during the period of six months immediately preceding the date of this Prospectus. Further, except as disclosed under “- Notes to the Capital Structure – 2. Details of shareholding of our Promoters, directors of our Promoters, members of the Promoter Group, Directors, Key Managerial Personnel and Senior Management in our Company – (b) Equity Shareholding of our Directors, Directors of our Promoters, Key Managerial Personnel, Senior Management and the members of the Promoter Group” on page 92, none of the members of the Promoter Group hold Equity Shares in our Company and none of the directors of our Corporate Promoter, members of the Promoter Group nor our Directors nor any of their respective relatives have purchased or sold any securities of our Company during the period of six months immediately preceding the date of this Prospectus.
- (iii) There have been no financing arrangements whereby our Promoters, the directors of our Corporate Promoter, the members of the Promoter Group, our Directors or their relatives have financed the purchase by any other person of securities of our Company other than in the normal course of the business of the financing entity, during a period of six months immediately preceding the date of the Draft Red Herring Prospectus, the Red Herring Prospectus and this Prospectus.

3. Shareholding details of our Promoters, members of our Promoter Group and additional top 10 Shareholders

of our Company

The aggregate pre-Issue and post-Issue shareholding of our Promoters, the members of the Promoter Group and the additional top 10 Shareholders as a percentage of the pre-Issue and post-Issue paid-up Equity Share capital of our Company is set out below:

S No.	Name of Shareholder	Pre-Issue		Post-Issue shareholding as at Allotment			
		Number of Equity Shares of face value of ₹ 10 each held (on a fully diluted basis)^	Percentage of total pre-Issue paid up Equity Share capital on a fully diluted basis	At the lower end of the Price Band (₹ 769)		At the upper end of the Price Band (₹808)	
				Number of Equity Shares of face value ₹ 10 each held on a fully diluted basis	Percentage of total post-Issue paid up Equity Share capital on a fully diluted basis	Number of Equity Shares of face value ₹ 10 each held on a fully diluted basis	Percentage of total post-Issue paid up Equity Share capital on a fully diluted basis
Promoters							
1.	Global Shipping and Leisure Limited	64,681,880	99.27%	64,681,880	88.90	64,681,880	89.35
2.	Rajesh Chandumal Hotwani	100	Negligible	100	Negligible	100	Negligible
	Total (A)	64,681,980	99.27%	64,681,980	88.90	64,681,980	89.35
Promoter Group							
				Nil			
	Total (B)			Nil			
Additional top 10 Shareholders (other than our Promoters and Promoter Group members)							
1.	Jurgen Bailom	1,00,000	0.15%	1,00,000	Negligible	1,00,000	Negligible
2.	Dinky Kishor Gereja	1,00,000	0.15%	1,00,000	Negligible	1,00,000	Negligible
3.	Aditya Gupta	36,001	0.05%	36,001	Negligible	36,001	Negligible
4.	Nishikant Upadhyay*	36,001	0.05%	36,001	Negligible	36,001	Negligible
5.	Shubham Shree	11,000	0.02%	11,000	Negligible	11,000	Negligible
6.	Nikita Thaker	6,325	Negligible	6,325	Negligible	6,325	Negligible
7.	Bharat Nandkumar Acharya	6,015	Negligible	6,015	Negligible	6,015	Negligible
8.	Aruna Devi	6,000	Negligible	6,000	Negligible	6,000	Negligible
9.	Rajesh Lemos	5,080	Negligible	5,080	Negligible	5,080	Negligible
10.	S A Iyer	5,000	Negligible	5,000	Negligible	5,000	Negligible
	Total (C)	311,422	0.47%	311,422	Negligible	311,422	Negligible
	Total (A) + (B) + (C)	64,993,402	99.74%	64,993,402	89.32	64,993,402	89.78

^ Based on the beneficiary position statement as on June 24, 2026.

* Held jointly with Rekha Upadhyay.

4. Weighted average price at which the specified securities were acquired by our Promoters in the one year preceding the date of this Prospectus

The weighted average price at which the specified securities have been acquired by our Promoters, in the one year preceding the date of this Prospectus is provided below.

Name of the Promoter	Number of Equity Shares of face value of ₹ 10 each acquired in the last one year	Weighted average price of acquisition per Equity Share (in ₹)*
Global Shipping and Leisure Limited	Nil	Nil
Rajesh Chandumal Hotwani	Nil	Nil

* As certified by V A Bapat & Co, Chartered Accountants bearing Firm Registration Number: 0122546W and UDIN: 26161664VPDWZI6685, by way of their certificate dated June 25, 2026.

5. Details of price at which specified securities were acquired by our Promoters, the members of the Promoters Group and Shareholders with the right to nominate directors or other special rights in the last three years preceding the date of this Prospectus

Except as disclosed below, our Promoters, the members of the Promoter Group and Shareholders with the right to nominate directors or other special rights have not acquired any specified securities in the last three years preceding the date of this Prospectus:

Sr. No.	Name	Date of acquisition / allotment of the Equity Shares	Number of Equity Shares acquired	Face value	Nature of transaction/ acquisition	Acquisition price per Equity Share^ (in ₹)
Promoters						
1.	Global Shipping and Leisure Limited	May 9, 2024	9,999	10	Secondary transfer	10
2.	Rajesh Chandumal Hotwani	February 21, 2025	100	10	Secondary transfer	10
Promoter Group						
Nil						
Shareholders with the right to nominate directors or other special rights (other than the Promoters and Promoter Group)						
Nil						

^ As certified by V A Bapat & Co, Chartered Accountants bearing Firm Registration Number: 0122546W and UDIN: 26161664VPDWZI6685, by way of their certificate dated June 25, 2026.

6. Weighted average cost of acquisition of all shares transacted in the last 18 months and 1 year and 3 years preceding the date of this Prospectus:

Period	Weighted Average Cost of Acquisition (in ₹)#	Cap Price is 80.80 times the Weighted Average Cost of Acquisition	Range of acquisition price: Lowest Price – Highest Price (in ₹)
Last 1 year	NIL	NA	10 – 10
Last 18 months	10.00	80.80	10 – 10
Last 3 Years	10.00	80.80	10 – 10

Computed based on the equity shares acquired/allotted/purchased (including acquisition pursuant to transfer). However, the equity shares disposed off have not been considered while computing number of Equity Shares acquired.

7. Details of lock-in of Equity Shares

(i) Details of Promoters' contribution locked in as may be prescribed under applicable law:

In accordance with Regulations 14 and 16 of the SEBI ICDR Regulations, an aggregate of 20% of the fully diluted post-Issue Equity Share capital of our Company held by our Promoters shall be considered as minimum promoter's contribution and shall be locked in for a period of three years, from the date of Allotment as minimum promoters' contribution ("Promoters' Contribution"), and our Promoters' shareholding in excess of 20% of the fully diluted post-Issue Equity Share capital of our Company shall be locked in for a period of one year from the date of Allotment.

As on the date of this Prospectus, our Promoters hold 64,681,980 Equity Shares of face value of ₹ 10 each, equivalent to 99.27% of the issued, subscribed and paid-up Equity Share capital of our Company out of which 64,681,980 is eligible for Promoters' Contribution. For details, see "Objects of the Issue – Details of the Objects of the Issue" on page 103.

The details of the Equity Shares to be locked-in for three years from the date of Allotment as Promoters' Contribution are set forth in the table below:

Name of the Promoter	Date of allotment/ transfer	Date on which the Equity shares were fully paid up	Nature of transaction	No. of Equity Shares allotted/ acquired	Percentage of the post-Issue capital (%) (on fully diluted basis) [^]	Face value per Equity Share (₹)	Issue Price / Transfer Price per Equity Share (₹)	No. of Equity Shares locked in ⁽¹⁾⁽²⁾	Date up to which the Equity Shares are subject to lock-in
Global Shipping and Leisure Limited	April 20, 2022	April 20, 2022	Private Placement	17,613,515	24.33	10	10	14,478,889	July 03, 2029
Rajesh Chandumal Hotwani	February 21, 2025	February 21, 2025	Transfer of Shares from Global Shipping and Leisure Limited	100	Negligible	10	10	20	July 03, 2029
Total				17,613,615	24.33			14,478,909	

[^] Subject to finalisation of the basis of allotment.

⁽¹⁾ For a period of three years from the date of Allotment or such other period as prescribed under SEBI ICDR Regulations from the date of Allotment.

⁽²⁾ All Equity Shares were fully paid-up at the time of allotment/acquisition.

The balance promoters' shareholding in excess of 20% of the fully diluted post-Issue Equity Share capital of our Company shall be locked in for a period of one year from the date of Allotment. Our Promoters have given their consent for inclusion of such number of Equity Shares held by them as part of the Promoters' Contribution, subject to lock-in requirements as specified under Regulation 14 of the SEBI ICDR Regulations. Our Promoters have agreed not to dispose, sell, transfer, create any pledge, lien or otherwise encumber in any manner on the Promoters' Contribution from the date of filing this Prospectus, until the expiry of the lock-in specified above, or for such other time as required under the SEBI ICDR Regulations, except as may be permitted, in accordance with the SEBI ICDR Regulations.

Our Company undertakes that the Equity Shares that are being locked-in are not and will not be ineligible for computation of Promoters' Contribution in terms of Regulation 15 of the SEBI ICDR Regulations.

In this connection, we confirm the following:

1. The Equity Shares offered for Promoters' Contribution do not include Equity Shares acquired in the three immediately preceding years (a) for consideration other than cash involving revaluation of assets or capitalisation of intangible assets; or (b) resulting from a bonus issue of Equity Shares out of revaluation reserves or unrealised profits of our Company or from a bonus issuance of Equity Shares against Equity Shares, which are otherwise ineligible for computation of Promoters' Contribution.
2. The Promoters' Contribution does not include any Equity Shares acquired during the immediately preceding one year from the date of this Prospectus at a price lower than the price at which the Equity Shares are being offered to the public in the Issue;
3. Our Company has not been formed by the conversion of one or more partnership firms or limited liability partnerships into a company in the preceding one year and hence, no Equity Shares have been issued in the one year immediately preceding the date of this Prospectus pursuant to conversion from one or more partnership firms or limited liability partnerships; and
4. As on the date of this Prospectus, the Equity Shares offered for Promoters' Contribution are not subject to pledge or any other encumbrance with any creditors.

(ii) ***Details of Equity Shares locked-in (excluding the Promoters' Contribution and our Promoters' shareholding in excess of 20% of the post-Issue Equity Share capital of our Company)***

In addition to the lock-in requirements prescribed in “ - Details of lock-in of Equity Shares” on page 94, in accordance with Regulation 17 of the SEBI ICDR Regulations, the entire pre-Issue Equity Share capital of our Company (excluding the Promoters' Contribution and our Promoters' shareholding in excess of 20% of the post-Issue Equity Share capital of our Company, which will be locked-in for three years and one year respectively) will be locked-in for a period of six months from the date of Allotment, except for Equity Shares held by Shareholders who are VCFs, Category I AIFs, Category II AIFs or FVCIs, subject to the conditions set out in Regulation 17 of the SEBI ICDR Regulations, provided that such Equity Shares will be locked-in for a period of at least six months from the date of purchase by such VCFs or Category I AIFs or Category II AIFs or FVCI Shareholders respectively. Further, in the event of lock-in of pre-Issue Equity Share capital cannot be created, the Depositories shall, upon receipt of instructions from the Company, record such Equity Shares as 'non-transferable' for the duration for the applicable period in accordance with Regulation 17 of the SEBI ICDR Regulations.

As required under Regulation 20 of the SEBI ICDR Regulations, our Company shall ensure that the details of the Equity Shares locked-in are recorded by the relevant Depository.

(iii) ***Lock-in of Equity Shares Allotted to Anchor Investors***

There shall be a lock-in of 90 days on 50% of the Equity Shares allotted to the Anchor Investors from the date of Allotment, and lock-in of 30 days on the remaining 50% of the Equity Shares allotted to the Anchor Investors from the date of Allotment.

(iv) ***Other requirements in respect of lock-in***

- (a) The Equity Shares held by our Promoters and locked-in for a period of three years from the date of Allotment may be pledged only with scheduled commercial banks or public financial institutions or NBFC-ND-SI or housing finance companies, as collateral security for loans granted by such banks or public financial institutions or NBFC-ND-SI or housing finance companies in terms of Regulation 21(a) of the SEBI ICDR Regulations, provided that such loans have been granted for the purpose of financing one or more of the objects of the Issue and pledge of Equity Shares is a term of sanction of such loans. The Equity Shares held by our Promoters and locked-in for a period of one year from the date of Allotment may be pledged only with scheduled commercial banks or public financial institutions or NBFC-ND-SI or housing finance companies, as collateral security for loans granted by such banks or public financial institutions or NBFC-ND-SI or housing finance companies in terms of Regulation 21(b) of the SEBI ICDR Regulations, provided that the pledge of Equity Shares is a term of sanction of such loans. However, the relevant lock-in period shall continue post the invocation of the pledge referenced above, and the relevant transferee shall not be eligible to transfer to the Equity Shares till the relevant lock-in period has expired in terms of the SEBI ICDR Regulations.
- (b) In terms of Regulation 22 of the SEBI ICDR Regulations, the Equity Shares held by our Promoters and locked-in as per Regulation 16 of the SEBI ICDR Regulations, may be transferred to and among any member of the Promoter Group or a new promoter or persons in control of our Company, subject to continuation of lock-in in the hands of the transferee for the remaining period and compliance with the Takeover Regulations, as applicable, and such transferee shall not be eligible to transfer them till the lock-in period stipulated in the SEBI ICDR Regulations has expired.
- (c) The Equity Shares held by any person other than our Promoters and locked-in for a period of six months from the date of Allotment in the Issue as per Regulation 17 of the SEBI ICDR Regulations, may be transferred to any other person holding the Equity Shares which are locked-in, subject to continuation of the lock-in in the hands of transferees for the remaining period and compliance with the Takeover Regulations, as applicable.

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8. Shareholding Pattern of our Company

The table below presents the shareholding pattern of our Company as on the date of this Prospectus:

Category (I)	Category of shareholder (II)	Number of shareholders (III)	Number of fully paid-up Equity Shares held (IV)	Number of partly paid-up Equity Shares held (V)	Number of shares under lying Depository Receipts (VI)	Total number of shares held (VII) = (IV) + (V) + (VI)	Shareholding as a % of total number of shares (calculated as per SCR, 1957) (VIII)	Number of voting rights held in each class of securities (IX)				Number of shares underlying outstanding convertible securities (including warrants) (X)	Total number of shares on fully diluted basis (including warrants, ESOP, convertible securities, etc.) (XI) = (VII) + (X)	Shareholding as a % assuming full conversion of convertible securities (as a percentage of diluted share capital) (XII) = (VII) + (X) As a % of (A+B+C2)	Number of locked in shares (XIII)		Number of shares pledged (XIV)		Non-Disposal Undertaking (XV)		Other encumbrances, if any (XVI)		Total number of shares encumbered (XVII = (XIV) + (X) + (XVI))		Number of Equity Shares held in dematerialized form (XVIII)
								Number of voting rights			Total as a % of (A+B+C)				Number (a)	As a % of total shares held (b)	Number (a)	As a % of total shares held (b)	Number (a)	As a % of total shares held (b)	Number (a)	As a % of total shares held (b)	Number (a)	As a % of total shares held (b)	
								Class: Equity Shares	Class: Others	Total:															
(A)	Promoters and Promoter Group	2	64,681,980	-	-	64,681,980	99.27	64,681,980	-	64,681,980	99.27	-	64,681,980	99.27	-	-	-	-	-	-	-	-	-	-	64,681,980
(B)	Public	105	472,464	-	-	472,464	0.73	472,464	-	472,464	0.73	-	472,464	0.73	-	-	-	-	-	-	-	-	-	-	472,464
(C)	Non Promoter-Non	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	

	Public																								
(C)(1)	Shares underlying depository receipts	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
(C)(2)	Shares held by employee trusts	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
	Total	107	65,154,444	-	-	65,154,444	100	65,154,444	-	65,154,444	100	-	65,154,444	100	-	-	-	-	-	-	-	-	-	-	65,154,444

* Based on the beneficiary position statement as on June 24, 2026.

9. Major shareholders

The list of our major Shareholders and the number of Equity Shares held by them is provided below:

- a) The details of our Shareholders holding 1% or more of the paid-up Equity Share capital of our Company as on the date of filing of this Prospectus are set forth below:

Sr. No.	Name of the Shareholder*	Number of Equity Shares held	Percentage of the pre-Issue Equity Share capital*
1.	Global Shipping and Leisure Limited	64,681,880	99.27
Total		64,681,880	99.27

*Based on the beneficiary position statement as on June 24, 2026.

*The remaining Shareholders of our Company (as of the date of the filing of this Prospectus) have negligible shareholding on a cumulative basis.

- b) The details of our Shareholders who held 1% or more of the paid-up Equity Share capital of our Company 10 days prior to the date of filing of this Prospectus are set forth below:

Sr. No.	Name of the Shareholder*	Number of Equity Shares held	Percentage of the pre-Issue Equity Share capital*
1.	Global Shipping and Leisure Limited	64,681,880	99.27
Total		64,681,880	99.27

Based on the beneficiary position statement dated June 15, 2026.

*The remaining Shareholders of our Company (as of the date of the filing of this Prospectus) have negligible shareholding on a cumulative basis.

- c) The details of our Shareholders who held 1% or more of the paid-up equity share capital of our Company one year prior to the date of filing of this Prospectus are set forth below:

Sr. No.	Name of the Shareholder*	Number of Equity Shares held	Percentage of the pre-Issue Equity Share capital*
1.	Global Shipping and Leisure Limited	64,681,880	99.27
Total		64,681,880	99.27

Based on the beneficiary position statement dated June 25, 2025.

*The remaining Shareholders of our Company (as of the date of the filing of this Prospectus) have negligible shareholding on a cumulative basis.

- d) The details of our Shareholders who held 1% or more of the paid-up equity share capital of our Company two years prior to the date of filing of this Prospectus are set forth below:

Sr. No.	Name of the Shareholder*	Number of Equity Shares held	Percentage of the pre-Issue Equity Share capital*
1.	Global Shipping and Leisure Limited	64,681,980	99.99
Total		64,681,980	99.99

Based on the shareholding pattern of our Company dated June 25, 2024.

*The remaining Shareholders of our Company (as of the date of the filing of this Prospectus) have negligible shareholding on a cumulative basis.

10. Except for the allotment of Equity Shares pursuant to the Issue, there will be no further issue of Equity Shares whether by way of issue of bonus shares, rights issue, preferential issue or any other manner during the period commencing from the date of filing of this Prospectus until the listing of the Equity Shares on the Stock Exchanges pursuant to the Issue or all application moneys have been refunded to the Anchor Investors, or the application moneys are unblocked in the ASBA Accounts on account of non-listing, under-subscription etc., as the case may be in the event there is a failure of the Issue.
11. Our Company presently does not intend or propose to alter its capital structure until six months from the Bid/ Issue Opening Date, by way of split or consolidation of the denomination of Equity Shares or further issue of Equity Shares (including issue of securities convertible into or exchangeable, directly or indirectly for Equity Shares) whether on a preferential basis or by way of issue of bonus shares or on a rights basis or by way of further public issue of Equity Shares or qualified institutions placements or otherwise. Provided, however, that the foregoing restrictions do not apply to the

issuance of Equity Shares pursuant to the Issue.

12. There are no outstanding convertible securities or any warrant, option or right to convert a debenture, loan or other instrument which would entitle any person any option to receive Equity Shares, as on the date of this Prospectus.
13. Our Company, our Directors, and the Book Running Lead Manager have not entered into buy-back arrangements and / or any other similar arrangements for the purchase of Equity Shares being offered through the Issue.
14. As on the date of this Prospectus, our Company has a total of 107 Shareholders.
15. As on the date of this Prospectus, the Book Running Lead Manager and its associates (determined as per the definition of 'associate company' under the Companies Act, 2013 and as per definition of the term 'associate' under the SEBI Merchant Bankers Regulations) do not hold any Equity Shares of our Company. The Book Running Lead Manager and its affiliates may engage in the transactions with and perform services for our Company in the ordinary course of business or may in the future engage in commercial banking and investment banking transactions with our Company for which they may in the future receive customary compensation.
16. There are no partly paid up Equity Shares as on the date of this Prospectus and all Equity Shares issued pursuant to the Issue will be fully paid up at the time of Allotment.
17. No person connected with the Issue, including, but not limited to, the Book Running Lead Manager, the Syndicate Member, our Company, our Promoters, directors of our Promoters, the members of the Promoter Group or our Directors, and their respective relatives, shall offer any incentive, whether direct or indirect, in any manner, whether in cash or kind or services or otherwise to any Bidder for making a Bid, except for fees or commission for services rendered in relation to the Issue.
18. The Book Running Lead Manager or any associate of the Book Running Lead Manager other than the Mutual Funds sponsored by entities which are associate of the Book Running Lead Manager or insurance companies promoted by entities which are associate of the Book Running Lead Manager or AIFs sponsored by the entities which are associate of the Book Running Lead Manager or FPIs other than individuals, corporate bodies and family offices which are associate of the Book Running Lead Manager or pension funds sponsored by entities which are associate of the Book Running Lead Manager, cannot apply under the Anchor Investor Portion.
19. Any oversubscription to the extent of 1% of the Issue size can be retained for the purposes of rounding off to the nearest multiple of minimum allotment lot while finalizing the Basis of Allotment.
20. Our Promoters and the members of the Promoter Group shall not participate in the Issue.
21. As on date of this Prospectus, the Company does not have any employee stock option plan or employee stock appreciation right scheme.
22. Our Company shall ensure that all transactions in the Equity Shares by our Promoters and the members of the Promoter Group between the date of filing of the Draft Red Herring Prospectus and the date of closure of the Issue shall be intimated to the Stock Exchanges within 24 hours of such transactions.
23. At any given time, there shall be only one denomination of the Equity Shares of our Company, unless otherwise permitted by law.

24. Our Company is in compliance with the Companies Act, 2013, to the extent applicable, with respect to the issuances of securities from the date of incorporation of our Company until the date of filing of this Prospectus.

OBJECTS OF THE ISSUE

The Issue comprised of a Fresh Issue of 7,240,099* Equity Shares of face value of ₹10 each, aggregating to ₹ 5,850.00 million* by our Company, subject to finalization of Basis of Allotment. The proceeds of the Issue, after deducting the Issue related expenses, are estimated to be ₹ 283.57 million (“**Net Proceeds**”). For details, see “*The Issue*” on pages 357.

**Subject to finalisation of the Basis of Allotment.*

Net Proceeds

The details of the proceeds of the Issue are summarized in the table below:

		(₹ in million)
Particulars	Estimated Amount	
Gross proceeds from the Issue (“ Gross Proceeds ”)	Up to 5,850.00 [#]	
Less: Estimated Issue related expenses in relation to the issue [#]	283.57	
Net Proceeds	5,566.43	

[#] For details, see “- Issue expenses” on page 106.

Requirement of Funds:

Our Company proposes to utilise the Net Proceeds from the Issue towards funding the following objects:

		(in ₹ million)
S. No.	Particulars	Estimated Amount
1.	Payment towards deposit/ advanced lease rental and monthly lease payments to our step-down subsidiary, Baycruise Shipping and Leasing (IFSC) Private Limited (“ Baycruise IFSC ”).	4,800.10
2.	General corporate purposes [#]	766.33
Total[#]		5,566.43

[#] The amount to be utilised for general corporate purposes shall not exceed 25% of the Gross Proceeds, in accordance with the SEBI ICDR Regulations.

(collectively, referred to herein as the “**Objects**”)

The main objects and objects incidental and ancillary to the main objects, as set out in our Memorandum of Association, enable our Company to (i) undertake its existing business activities and (ii) undertake the activities for which funds are being raised through the Issue.

In addition to the aforementioned Objects, our Company expects to receive the benefits of listing its Equity Shares on the Stock Exchanges, including enhancing its visibility and brand image among our existing and potential customers, and creating a public market for our Equity Shares.

Utilization of Net Proceeds and proposed schedule of implementation and deployment of Net Proceeds

The Net Proceeds are currently expected to be deployed towards the Objects in accordance with the schedule set forth below:

		(in ₹ million)			
Particulars	Total estimated amount/ expenditure	Estimated Amount to be funded from Net Proceeds ⁽¹⁾	Estimated Utilization of Net Proceeds		
			Fiscal 2027	Fiscal 2028	Fiscal 2029
Payment towards deposit/ advanced lease rental and monthly lease payments to our step-down subsidiary, Baycruise Shipping and Leasing (IFSC) Private Limited (“ Baycruise IFSC ”).	4,800.10	4,800.10	1,978.45	2,308.62	513.03
General corporate purposes ⁽¹⁾	766.33	766.33	766.33	-	-
Total	5,566.43	5,566.43	2,744.78	2,308.62	513.03

(1) The amount to be utilised for general corporate purposes shall not exceed 25% of the Gross Proceeds of the Fresh Issue, in accordance with the SEBI ICDR Regulations.

The deployment of funds described herein has not been appraised by any bank or financial institution or any other independent agency.

The aforesaid funding requirements, deployment of funds and the intended use of Net Proceeds as described herein are based on various factors, such as our current business plan, management estimates, current circumstances of our business, and other commercial and technical factors, which may be subject to change and may not be within the control of our management and we may have to revise our funding requirements and deployment from time to time, on account of a variety of factors such as our financial condition, business strategies and external factors such as market conditions, competitive environment and other external factors, which would not be within the control of our management. This may entail rescheduling or revising the proposed utilisation of the Net Proceeds, implementation schedule and funding requirements or increasing or decreasing the amounts earmarked towards any of the aforementioned objects, including the expenditure for a particular purpose, at the discretion of our management, subject to compliance with applicable laws. For further details, see *“Risk Factors – Our funding requirements and proposed deployment of the Net Proceeds are not appraised by any independent agency and are based on management estimates and may be subject to change based on various factors, some of which are beyond our control.”* on page 52.

Subject to applicable law, in the event of any increase in the actual utilization of funds earmarked for the purposes set out above, such additional funds for a particular activity will be met by way of means available to us, including from internal accruals and any additional equity and/or debt arrangements. Further, if the actual utilization towards any of the Objects is lower than the proposed deployment, the balance remaining may be utilized towards future growth opportunities, and/or towards funding any other purpose, and/or general corporate purposes, subject to applicable laws to the extent that the total amount to be utilized towards general corporate purposes will not exceed 25% of the Gross Proceeds in accordance with the SEBI ICDR Regulations and in compliance with the objectives as set out under *“Objects of the Issue - General corporate purposes”* on page 105, and will be consistent with the requirements of our business. The estimated schedule of deployment of Net Proceeds is indicative and our management may vary the amount to be utilized in a particular Financial Year at its discretion.

Details of the Objects of the Issue

1. Payment towards deposit/ advanced lease rental and monthly lease payments to our step-down subsidiary, Baycruise Shipping and Leasing (IFSC) Private Limited (“Baycruise IFSC”).

Baycruise IFSC, our step-down subsidiary, was incorporated as a private limited company, on November 28, 2024 under the applicable provisions of the Companies Act, 2013 with the Registrar of Companies, Ahmedabad at Gujarat. The registered office of Baycruise IFSC is situated at Nila Spaces, Unit C-107, T-1 & T-4, Block-11, Gift City, Gandhi Nagar, Gandhi Nagar-382 355, Gujarat. For further information, please see *“History and Certain Other Corporate Matters – Our Subsidiaries”* on page 219. From the Net Proceeds, we propose to utilize approximately USD 50.40 million (approximately ₹ 4,800.10 million (excluding GST) towards deposit/ advance lease payment and charter hire charges to Baycruise IFSC for acquisition of vessels, on lease (i.e., *“Norwegian Sky”* and *“Norwegian Sun”*, collectively hereinafter referred to as **“Vessels”**). The total lease rental for the acquisition of each Vessel on lease amounts to USD 160 million each (approximately ₹ 15,238.40 million) (excluding GST).

The details of the vessels are as follows:

Sr. No.	Particulars	Norwegian Sky	Norwegian Sun
1.	Dimensions	Overall Length: 848 feet, Beam: 123 feet, Draft: 26 feet	Overall Length: 848 feet, Beam: 123 feet, Draft: 26.2 feet
2.	Gross tonnage	77,104	78,309
3.	Net tonnage	45,951	46,069
4.	Engine	Diesel Electric	Diesel Electric
5.	Carrying capacity	2,004*	1,936*
6.	Name of the country the ships are registered under	Bahamas	Bahamas
7.	Age of the ship	25 years (built in 1999)	23 years (built in 2001)
8.	Balance estimated life of the disclosed ship	Not available	Not available

*Number of passengers

The Vessels, have been taken on lease by our wholly owned Subsidiary, Bay Cruise Investments Inc. (**“BCII”**) by way of two separate Bareboat Charter Agreements, each dated April 4, 2025 (collectively referred to as **“Bareboat Charter Agreements”**) from Norwegian Sky Limited and Norwegian Sun Limited (collectively referred to as **“Vessel Owners”**), respectively. Pursuant to the Bareboat Charter Agreements, the charter hire amount for the Vessels is required to be paid by BCII, over a period of 10 years, as stipulated under the Bareboat Charter Agreements.

Further, BCII, the Vessel Owners and Baycruise IFSC have entered into two separate Novation Agreements, each dated April 11, 2025 (“**Novation Agreements**”) by way of which BCII has transferred by novation the rights and obligations of the Vessels to Baycruise IFSC, in accordance with the terms of the Novation Agreements. Thereafter, pursuant to the Novation Agreements, our Company and Baycruise IFSC have entered into two separate Time Charter Agreements, each dated April 11, 2025 (collectively referred to as “**Time Charter Agreements**”) for the purposes of chartering each of the Vessels and making advanced lease rental payments in the form of a deposit of USD 16.00 million (approximately ₹ 1,523.84 million) (excluding GST) for each Vessel, which will be paid by our Company to Baycruise IFSC, in tranches, which in turn will have to be paid to the Vessel Owners one year prior to delivery of the Vessels, as is also in accordance with the Bareboat Charter Agreements. For further details on Bareboat Charter Agreements, Novation Agreements and Time Charter Agreements, see “*History and Certain Corporate Matters*” on page 213.

The structure and manner of the payment of the afore-mentioned advanced lease rental payment as provided in the Time Charter Agreements for the Vessels is as follows:

Name of the Vessel	Delivery Date	Payment timeline for advanced lease rentals*	IPO Proceeds
Norwegian Sky ^{#^}	September 30, 2026	i. USD 8 million (approximately ₹ 709.76 million [%]) within 30 days of execution of the Bareboat Charter Agreement; ii. USD 2 million [^] (approximately ₹ 175.95 million [^]) before August, 2025; and iii. USD 6 million (approximately ₹ 546.12 million [§]) before December, 2025.	No. Has been funded from internal accruals.
Norwegian Sun [@]	November 2027	i. USD 6 million (approximately ₹ 571.44 million) before May 1, 2026 ^{**} ; ii. USD 6 million (approximately ₹ 571.44 million) before November 1, 2026; and iii. USD 4 million (approximately ₹ 380.96 million) before February 1, 2027.	No. USD 6 million (approximately ₹ 571.44 million) have been funded from internal accruals. Yes. USD 6 million (approximately ₹ 571.44 million) and USD 4 million (approximately ₹ 380.96 million) will be funded from the Net Proceeds.

*The advanced lease rentals shall be adjusted in annual charter hire from third year onwards till tenth year of the Charter (in ninety-six equal instalments) as per the Time Charter Agreements.

[^]As on date of this Prospectus, USD 16 million has been paid by our Company to Baycruise IFSC.

[#] The payment terms for the advanced lease rental payments as provided under the Time Charter Agreement has been amended pursuant to a memorandum of understanding dated July 27, 2025 entered into between our Company and Baycruise IFSC.

[%]Foreign exchange reference rate as on April 30, 2025 as per AD Bank, ICICI Bank Limited (including convenience fees) is ₹ 88.72 .

[^]Includes USD 1 million paid on July 23, 2025 and USD 1 million paid on August 7, 2025.

[§]Foreign exchange reference rate as on July 23, 2025 and August 7, 2025 as per AD Bank, ICICI Bank Limited (including conveyance fees) is ₹ 87.30 and ₹ 88.65, respectively.

[§] Foreign exchange reference rate as on December 17, 2025 as per AD Bank, ICICI Bank Limited (including conveyance fees) is ₹ 91.02.

[@] Foreign exchange reference rate as on April 30, 2026 .as available on www.fbil.org.in is ₹ 95.24.

^{**} Company paid USD 4 million on April 9, 2026 and remaining USD (excluding GST) 2 million on May 4, 2026.

For Norwegian Sky and Norwegian Sun, as on date of this Prospectus, our Company has paid USD 16 million (approximately ₹ 1,431.83 million) and USD 6 million (approximately ₹ 571.44 million), respectively, to Baycruise IFSC from its internal accruals.

Further, the monthly / yearly lease rentals required to be paid for the Vessels as per the Time Charter Agreements are as follows:

Name of the Vessel	Date of delivery	Charter hire for the first two years*	Charter hire for the remaining years**	Utilization of Net Proceeds
Norwegian Sky	September 30, 2026	USD 16,160,000 (approximately ₹1,539.08 million) per year from the date of delivery (24 monthly payments of USD 1,346,666.67 (approximately ₹ 128.27 million) each month)	USD 14,160,000 (approximately ₹1,348.89 million) per year 96 monthly payments of USD 1,180,000 (approximately ₹112.38 million) each)	Monthly lease payments for the period from August 2026 to July 2028 (24 months) will be funded from the Net proceeds. Lease payments for the balance lease tenure will be met from future internal accruals.

Norwegian Sun	November 2027	USD 16,160,000 (approximately ₹ 1,539.08 million) per year from the date of delivery (24 monthly payments of USD 1,346,666.67 (approximately ₹128.27 million) each month)	USD 14,160,000 (approximately ₹1,348.89million) per year (96 monthly payments of USD 1,180,000 (approximately ₹112.38 million) each)	Monthly lease payments for the period from October 2027 to March 2028 (6 months) will be funded from the Net proceeds. Lease payments for the balance lease tenure will be met from future internal accruals.

* First monthly charter hire shall be paid in advance 30 days prior to the date of delivery. All subsequent charter hires to be paid in advance on 30th of each month for the following month.

**The advanced lease rentals shall be adjusted from third year onwards till tenth year of the Charter (in ninety-six equal instalments) as per the Time Charter Agreements.

*Foreign exchange reference rate as on April 30, 2026 as available on www.fbil.org.in is ₹95.24.

In view of the above, our Company will invest a portion of the Net Proceeds, amounting to USD 10.00 million (approximately ₹ 952.40 million) in Baycruise IFSC, our step-down subsidiary, in the form of deposit, for payment of the advanced lease rental of the vessel “Norwegian Sun”.

Further, our Company proposes to invest the remaining portion of the Net Proceeds in the form of payment of monthly lease rentals in Baycruise IFSC, post the delivery date of the Vessels, in the following manner:

- Norwegian Sky: Payment of two years lease rentals post the delivery date, for an amount aggregating to USD 32.32 million (approximately ₹ 3,078.16 million*), to be paid monthly from August 2026 to July 2028; and
- Norwegian Sun: Payment of six months lease rent post the delivery date, amounting to USD 8.08 million (approximately ₹ 769.54 million*), to be paid monthly from October 2027 to March 2028.

*Foreign exchange reference rate as on April 30, 2026 as available on www.fbil.org.in is ₹95.24.

These investments have been approved by our Board pursuant to its resolution dated May 22, 2025, November 14, 2025, and May 15, 2026, and by the board of Baycruise IFSC by its resolutions dated May 16, 2025, November 10, 2025 and May 5, 2026.

The conversion of the amounts from USD to INR in this Object is based on the foreign exchange reference rate as on April 30, 2026 as available on <http://www.fbil.org.in>, i.e., is ₹ 95.24.

(2) General corporate purposes

The Net Proceeds will first be utilized for the Objects as set out above. Subject to this, our Company intends to deploy any balance left out of the Net Proceeds towards general corporate purposes, as approved by our management, from time to time, subject to such utilization for general corporate purposes not exceeding 25% of the Gross Proceeds, in compliance with SEBI ICDR Regulations. The Net Proceeds earmarked for General Corporate Purposes shall not be utilized for any identified Objects, directly or indirectly.

The general corporate purposes for which our Company proposes to utilise Net Proceeds include rental and administrative payments, payment of wages, salaries and employee benefit expenses, meeting ongoing general corporate contingencies and expenses incurred in the ordinary course of business, including funding growth opportunities, including strategic initiatives, operating expenditure, and any other purpose, as may be applicable and as may be approved by our Board or a duly constituted committee thereof from time to time, based on the amount actually available under this head and the business requirements of our Company and other relevant considerations, subject to compliance with applicable law, including provisions of the Companies Act. The allocation or quantum of utilisation of funds towards each of the above purposes will be determined by our Board, based on the business requirements of our Company and other relevant considerations, from time to time, subject to compliance with applicable laws. Our Company’s management shall have flexibility in utilising surplus amounts, if any. In the event we are unable to utilise the entire amount that we have currently estimated for use of our Net Proceeds in a Fiscal, we will utilise such unutilised amount(s) in the subsequent Fiscals.

Means of finance

The fund requirements of the Objects detailed above are intended to be entirely funded from the Net Proceeds. The Net Proceeds will not be utilised for financing a particular project, accordingly, our Company confirms that there is no requirement to make firm arrangements of finance through verifiable means towards at least 75% of the stated means of finance, excluding the amount to be raised from the Issue and internal accruals as required under the SEBI ICDR Regulations.

Interim use of Net Proceeds

The Net Proceeds shall be retained in the Public Issue Account until receipt of the listing and trading approvals from the Stock Exchanges by our Company. Pending utilization of the Net Proceeds for the Objects described above, our Company undertakes to deposit the Net Proceeds only in one or more scheduled commercial banks included in the Second Schedule of the Reserve Bank of India Act, 1934, as amended, as may be approved by our Board.

In accordance with Section 27 of the Companies Act, our Company confirms that it shall not use the Net Proceeds for buying, trading or otherwise dealing in shares of any other listed company or for any investment in the equity markets.

Bridge financing facilities

Our Company has not raised any bridge loans from any bank or financial institution as on the date of this Prospectus.

Appraising entity

None of the Objects require appraisal from, or have been appraised by, any bank/ financial institution/ any other agency, in accordance with applicable law.

Issue expenses

The Issue expenses are estimated to be approximately ₹ 283.57 million.

The Issue expenses comprises of, among other things, listing fees, underwriting commission, selling commission and brokerage, fee payable to the BRLM, legal counsels, Registrar to the Issue, Escrow Collection Bank, processing fee to the SCSBs for processing ASBA Forms submitted by ASBA Bidders procured by the Syndicate and submitted to SCSBs, brokerage and selling commission payable to Registered Brokers, RTAs and CDPs, fees payable to the Sponsor Banks for Bids made by UPI Bidders, printing and stationery expenses, advertising and marketing expenses and all other incidental expenses for listing the Equity Shares on the Stock Exchanges.

All costs, charges, fees and expenses associated with and incurred in connection with the Issue, including corporate advertisements, issue advertising, printing, road show expenses, accommodation and travel expenses, stamp, transfer, issuance, documentary, registration, costs for execution and enforcement of the Issue Agreement, Registrar's fees, fees to be paid to the BRLM, fees and expenses of legal counsel to our Company and the BRLM, fees and expenses of the auditors, fees to be paid to Sponsor Banks, SCSBs (processing fees and selling commission), brokerage for Syndicate Member, commission to Registered Brokers, Collecting DPs and Collecting RTAs, and payments to consultants, and advisors, listing fees shall be borne by our Company. The fees of the BRLM shall be paid directly from the public issue account(s) where the proceeds of the Issue have been received, and immediately upon receipt of final listing and trading approvals from the Stock Exchanges, in the manner as may be set out in the escrow and sponsor bank agreement. In the event that the Issue is postponed or withdrawn or abandoned for any reason or the Issue is not successful or consummated in terms of the Issue Agreement, all costs and expenses with respect to the Issue shall be borne by our Company, in accordance with Applicable Laws.

The break-up of the estimated Issue expenses is as follows:

Activity	Total incurred and estimated Issue expenses ^{*(1)} (₹ in million)	As a % of the total estimated Issue expenses ⁽¹⁾	As a % of the total Issue size ^{** (1)}
BRLM's fees and commissions (including underwriting commission, brokerage and selling commission), Commission/ Processing fee for SCSBs and Bankers to the Issue and fees payable to the Sponsor Banks for Bids made by UPI Bidders. Brokerage, selling commission and bidding charges for the members of the Syndicate, Registered Brokers, RTAs and CDPs ⁽¹⁾⁽²⁾⁽³⁾⁽⁴⁾⁽⁵⁾	88.70	31.28%	1.52%
Fees payable to the Registrar to the Issue	7.50	2.64%	0.13%
Fees payable to the other parties to the Issue, including, Statutory Auditors, Independent Chartered Accountant, industry report provider, Monitoring Agency and the fees payable to legal counsel	82.30	29.02%	1.41%
Others:			
(a) Listing fees, SEBI fees, upload fees, BSE and NSE processing fees, book building software fees and other regulatory expenses	23.71	8.36%	0.41%
(b) Printing and stationery expenses	4.46	1.57%	0.08%
(c) Advertising and marketing expenses for the Issue	44.97	15.86%	0.77%
(d) Miscellaneous	31.93	11.26%	0.55%
Total estimated Issue expenses	283.57	100.00%	4.85%

^{*}Issue expenses includes goods and services tax, where applicable. The amount of expenses incurred and estimated is upto and as on the date of this certificate. Issue expenses are estimates and are subject to change.

^{**} Calculated as a percentage of total issue size of ₹ 5,850 million.

⁽¹⁾ Selling commission payable to SCSBs, on the portion for Retail Individual Investors and Non-Institutional Investors which are directly procured and uploaded by the SCSBs,

would be as follows:

Portion for Retail Individual Investors*	0.30% of the Amount Allotted (plus applicable taxes)
Portion for Non-Institutional Investors*	0.20% of the Amount Allotted (plus applicable taxes)

* Amount Allotted is the product of the number of Equity Shares Allotted and the Issue Price. Selling Commission payable to the SCSBs has been determined on the basis of the bidding terminal id as captured in the Bid book of BSE or NSE.

No additional uploading/ processing fees shall be payable by our Company and the Selling Shareholders to the SCSBs on the Bid cum Application Form directly procured by them.

- (2) Processing fees payable to the SCSBs on the portion for Retail Individual Investors and Non-Institutional Investors which are procured by the Members of the Syndicate/sub-Syndicate/Registered Broker/RTAs/ CDPs and submitted to SCSBs for blocking, would be as follows:

Portion for Retail Individual Investors and Non-Institutional Investors*	₹10 per valid application (plus applicable taxes)

* Processing fees payable to the SCSBs for capturing Syndicate Member/Sub-syndicate (Broker)/Sub-broker code on the ASBA Form for Non-Institutional Investors and Qualified Institutional Buyers with bids above ₹0.50 million would be ₹10 plus applicable taxes, per valid Bid cum Application Form.

The total processing fees payable to SCSBs as mentioned above was subject to a maximum cap of ₹ 1.00 million (plus applicable taxes). In case the total uploading charges/processing fees payable exceeds ₹ 1.00 million (plus applicable taxes), then the amount payable to SCSBs, would be proportionately distributed based on the number of valid applications such that the total uploading charges /processing fees payable does not exceed ₹ 1.00 million (plus applicable taxes)

- (3) Brokerage, selling commission and processing/uploading charges on the portion for Retail Individual Investors (using the UPI mechanism) and Non-Institutional Investors which are procured by members of the Syndicate (including their sub-Syndicate Members), Registered Brokers, RTAs and CDPs or for using 3-in-1 type accounts- linked online trading, demat & bank account provided by some of the brokers which are members of Syndicate (including their sub-Syndicate Members) would be as follows:

Portion for Retail Individual Investors*	0.30% of the Amount Allotted (plus applicable taxes)
Portion for Non-Institutional Investors*	0.20% of the Amount Allotted (plus applicable taxes)

* Amount Allotted is the product of the number of Equity Shares Allotted and the Issue Price

The selling commission payable to the Syndicate / Sub-Syndicate Members has been determined (i) for Retail Individual Investors and Non- Institutional Investors, on the basis of the application form number / series, provided that the Bid cum Application Form is also bid by the respective Syndicate / Sub-Syndicate Member. For clarification, if a Syndicate ASBA application on the application form number / series of a Syndicate / Sub-Syndicate Member, is bid by an SCSB, the selling commission has been payable to the SCSB and not the Syndicate / Sub-Syndicate Member; and (ii) for Non-Institutional Investors (above ₹ 0.50 million), Syndicate ASBA form bearing SM Code and Sub-Syndicate code of the application form submitted to SCSBs for blocking of the fund and uploading on the exchanges platform by SCSBs. For clarification, if a Syndicate ASBA application on the application form number / series of a Syndicate / Sub-Syndicate Member, is bid by an SCSB, the selling commission has been payable to the Syndicate / Sub Syndicate members and not the SCSB.

- (4) Bidding Charges payable to members of the Syndicate (including their sub-Syndicate Members) on the applications made using 3-in-1 accounts would be ₹ 10 plus applicable taxes, per valid application bid by the Syndicate (including their sub-Syndicate Members). Bidding charges payable to SCSBs on the QIB Portion and Non-Institutional Investors (excluding UPI Bids) which are procured by the Syndicate/sub-Syndicate/Registered Broker/RTAs/ CDPs and submitted to SCSBs for blocking and uploading would be ₹ 10 per valid application (plus applicable taxes).

The total processing fees payable to Syndicate (Including their Sub syndicate Members) as mentioned above was subject to a maximum cap of ₹ 1.00 million (plus applicable taxes). In case the total uploading charges/processing fees payable exceeds ₹ 1.00 million (plus applicable taxes), then the amount payable to Members of the Syndicate (Including their Sub syndicate Members), would be proportionately distributed based on the number of valid applications such that the total uploading charges / processing fees payable does not exceed ₹ 1.00 million (plus applicable taxes).

The selling commission and bidding charges payable to Registered Brokers, the RTAs and CDPs has been determined on the basis of the bidding terminal ID as captured in the Bid book of BSE or NSE.

Selling commission/ bidding charges payable to the Registered Brokers on the portion for Retail Individual Investors procured through UPI Mechanism and Non-Institutional Investors which are directly procured by the Registered Broker and submitted to SCSB for processing, would be as follows:

Portion for Retail Individual Investors and Non-Institutional Investors	₹10 per valid application (plus applicable taxes)

- (5) Uploading charges/processing fees for applications made by Retail Individual Investors, Non- Institutional Investors using the UPI Mechanism would be as follows:

Members of the Syndicate / RTAs / CDPs / Registered Brokers*	₹30 per valid application (plus applicable taxes)
Sponsor Banks	ICICI Bank Limited- ₹ Nil.
	Axis Bank Limited - ₹ Nil for 3.5 lakh applications made by UPI Bidders using the UPI mechanism. ₹6.5 (plus applicable taxes) per applications above 3.5 lakh applications made by UPI Bidders using the UPI mechanism.
	The Sponsor Banks shall be responsible for making payments to the third parties such as remitter bank, NCPI and such other parties as required in connection with the performance of its duties under the SEBI circulars, the Syndicate Agreement and other applicable law.

*The total uploading charges / processing fees payable to members of the Syndicate, RTAs, CDPs, Registered Brokers was subject to a maximum cap of ₹ 3.00 million (plus applicable taxes). In case the total uploading charges/processing fees payable exceeds ₹ 3.00 million (plus applicable taxes), then the amount payable to members of the Syndicate, RTAs, CDPs, Registered Brokers would be proportionately distributed based on the number of valid applications such that the total uploading charges / processing fees payable does not exceed ₹ 3.00 million (plus applicable taxes).

All such commissions and processing fees set out above shall be paid as per the timelines in terms of the Syndicate Agreement and Cash Escrow and Sponsor Bank Agreement. The processing fees for applications made by UPI Bidders may be released to the remitter banks (SCSBs) only after such banks provide a written confirmation on compliance with SEBI Circular No: SEBI/HO/CFD/DIL2/P/CIR/2021/570 dated June 2, 2021 read with SEBI Circular No: SEBI/HO/CFD/DIL2/CIR/P/2021/2480/1/M dated March 16, 2021 and such payment of processing fees to the SCSBs shall be made in compliance with SEBI Circular No: SEBI/HO/CFD/DIL2/CIR/P/2022/51 dated April 20, 2022 and SEBI Circular No. SEBI/HO/CFD/DIL2/P/CIR/2022/75 dated May 30, 2022.

Monitoring utilization of funds from the Issue

In terms of Regulation 41 of the SEBI ICDR Regulations, our Company has appointed a SEBI registered credit rating agency, namely CRISIL Ratings Limited, as a monitoring agency to monitor the utilisation of the Gross Proceeds, to be maintained in a separate bank account by the Company, as the size of the Issue exceeds ₹ 1,000 million. Our Audit Committee and the Monitoring Agency will monitor the utilisation of the Gross Proceeds till the entire Gross Proceeds are utilised. Our Company will provide details/ information/ certifications on the utilisation of Gross Proceeds obtained from our Statutory Auditor to the Monitoring Agency. The Monitoring Agency shall submit the report required under Regulation 41(2) of the SEBI ICDR Regulations, on a quarterly basis, until such time as the Gross Proceeds have been utilised in full. The quarterly report shall

provide item by item description for all the expense heads under each Object of the Issue. Our Company undertakes to place the report(s) of the Monitoring Agency on receipt before the Audit Committee without any delay. Our Company will disclose the utilisation of the Gross Proceeds, including their deployment under various expense heads and interim use under a separate head in its balance sheet for such periods as required under the SEBI ICDR Regulations, the SEBI Listing Regulations and any other applicable laws or regulations, clearly specifying the purposes for which the Gross Proceeds have been utilised. Our Company will also, in its balance sheet for the applicable Fiscal periods, provide details, if any, in relation to all such Gross Proceeds that have not been utilised, if any, of such currently unutilised Gross Proceeds. Further, our Company, on a quarterly basis, shall include the deployment of Gross Proceeds under various heads, as applicable, in the notes to our quarterly financial results. Our Company will indicate investments, if any, of unutilised Gross Proceeds in the balance sheet of our Company for the relevant Fiscals subsequent to receipt of listing and trading approvals from the Stock Exchanges.

Pursuant to Regulation 18(3) and Regulation 32(3) of the SEBI Listing Regulations, our Company shall on a quarterly basis disclose to the Audit Committee the uses and application of the Gross Proceeds. The Audit Committee shall make recommendations to our Board for further action, if appropriate. Our Company shall, on an annual basis, prepare a statement of funds utilised for purposes other than those stated in this Prospectus and place it before our Audit Committee. Such disclosure shall be made only until such time that all the Gross Proceeds have been utilised in full. The Audit Committee shall monitor the Gross Proceeds until the utilization of the Gross Proceeds. The statement shall be certified by the Statutory Auditor in accordance with Regulation 32(5) of SEBI Listing Regulation and such certification shall be provided to the Monitoring Agency. Further, in accordance with Regulation 32 of the SEBI Listing Regulations, our Company shall furnish to the Stock Exchanges on a quarterly basis, a statement indicating (i) deviations, if any, in the utilisation of the Gross Proceeds from the objects of the Issue as stated above; and (ii) details of category wise variations in the utilisation of the Gross Proceeds from the objects of the Issue as stated above. This information will also be uploaded onto our website. The explanation for such variation (if any) will be included in our Directors' report in the annual report, after placing the same before the Audit Committee. In the event that we are unable to utilize the entire amount that we have currently estimated for use out of the Gross Proceeds in a Fiscal, we will utilize such unutilized amount in the next Fiscal.

Variation in Objects

In accordance with Sections 13(8) and 27 of the Companies Act and the applicable rules, and the SEBI ICDR Regulations, our Company shall not vary the Objects without our Company being authorised to do so by our Shareholders by way of a special resolution. In addition, the notice issued to our Shareholders in relation to the passing of such special resolution (“**Notice**”) shall specify the prescribed details as required under the Companies Act. The Notice shall simultaneously be published in the newspapers, one in English, one in Hindi and one in Marathi (Marathi being the regional language where our Registered and Corporate Office is situated). Our Promoters will be required to provide an exit opportunity to such Shareholders who do not agree to the above stated proposal, in accordance with the Companies Act and SEBI ICDR Regulations, at a price and in the manner as prescribed by SEBI, in this regard. The Shareholders who do not agree to the proposal to vary the objects shall be given an exit offer, at such price, and in such manner, in accordance with our Articles of Association, the Companies Act, and the SEBI ICDR Regulations.

Other confirmations

Our Promoters, the members of the Promoter Group, our Directors, or Key Managerial Personnel or Senior Management do not have any interest in the aforesaid Objects and no part of the Net Proceeds will be paid by our Company as consideration to our Promoters, the members of the Promoter Group, our Directors, or Key Managerial Personnel or Senior Management.

Our Company has not entered into or is not planning to enter into any arrangement/ agreements with our Directors, our Promoters, the members of the Promoter Group, the Key Managerial Personnel or Senior Management in relation to the utilization of the Net Proceeds of the Issue. There are no existing or anticipated transactions in relation to utilisation of Net Proceeds with our Promoters, Promoter Group, our Directors, our Key Managerial Personnel, or our Senior Management.

BASIS FOR ISSUE PRICE

The Price Band and the Issue Price has been determined by our Company in consultation with the Book Running Lead Manager, on the basis of assessment of market demand for the Equity Shares issued through the Book Building Process and on the basis of quantitative and qualitative factors as described below. The face value of the Equity Shares is ₹ 10 each, and Floor Price is 76.90 times the face value and the Cap Price is 80.80 times the face value. Bidders should also see “*Risk Factors*”, “*Our Business*”, “*Summary of Restated Consolidated Financial Information*”, “*Financial Information*”, and “*Management’s Discussion and Analysis of Financial Condition and Results of Operations*” on pages 20, 185, 66, 244 and 304, respectively, to have an informed view before making an investment decision.

Qualitative Factors

We believe that some of the qualitative factors which form the basis for computing the Issue Price are:

- Pioneer in the ocean cruise tourism in India, well-positioned to capitalize on industry tailwinds;
- India-focused cruise experience with diverse amenities;
- Significant direct bookings optimizing margins;
- Outsourced critical cruise operations enhancing efficiency and scalability; and
- Seasoned management team delivering financial growth.

For further details, see “*Our Business – Our Strengths*” on page 188.

Quantitative Factors

Some of the information presented below relating to our Company is derived from the Restated Consolidated Financial Information. For details, see “*Financial Information*” and “*Other Financial Information*” on pages 244 and 302, respectively.

Some of the quantitative factors which may form the basis for computing the Issue Price are as follows:

A. Restated basic and diluted earnings per share (“EPS”) (face value of each Equity Share is ₹ 10):

As at, and for the Fiscal / Period ended,	Restated Basic EPS (in ₹)*	Restated Diluted EPS (in ₹)*	Weight
March 31, 2026	8.02	8.02	3
March 31, 2025	26.00	26.00	2
March 31, 2024	(18.97)	(18.97)	1
Weighted Average	9.52	9.52	-

Notes:

- (1) Basic and diluted earnings/ (loss) per Equity Share: Basic and diluted earnings/ (loss) per Equity Share are computed in accordance with Indian Accounting Standard 33 notified under the Companies (Indian Accounting Standards) Rules of 2015 (as amended).
- (2) Weighted average = Aggregate of year-wise weighted EPS divided by the aggregate of weights i.e. (EPS Weight) for each year/period Total of weights.

B. Price/Earning (“P/E”) ratio in relation to the Price Band of ₹ 769 to ₹ 808 per Equity Share:

Particulars	P/E at the Floor Price (number of times)	P/E at the Cap Price (number of times)
Based on restated basic EPS for Fiscal 2026	96.01	100.75
Based on restated diluted EPS for Fiscal 2026		

C. Industry Peer Group P/E ratio

Particulars	Industry P/E (number of times)
Highest	4,544.00
Lowest	4.97
Average	495.31

Notes:

- (i) The highest and lowest industry P/E shown above is based on the peer set provided below under “-Comparison with industry peers”. The industry average has been calculated as per the arithmetic average P/E of the peer set provided below under “-Comparison with industry peers”.

D. Return on Net Worth (“RoNW”)

Fiscal / Period ended	RoNW (%)	Weight
March 31, 2026	92.70%	3
March 31, 2025	394.41%	2
March 31, 2024	217.46%	1
Weighted Average	214.06%	-

Notes:

- (i) Return on Net Worth (RoNW)(%) = RoNW is calculated as restated profit for the year/ period divided by the average net worth of the Company as restated as at end of the year/ period
- (ii) Weighted Average = Aggregate of year-wise weighted RoNW divided by the aggregate of weights i.e. (RoNW x Weight) for each year (or period)/total of weights.

E. Net Asset Value (“NAV”) per Equity Share

NAV per Equity Share	NAV per Equity Share (₹)
As at March 31, 2026	12.31
As at March 31, 2025	5.07
As at March 31, 2024	(18.25)
After the Issue	
- At Floor Price	11.02
- At Cap Price	11.08
Issue Price	808

Notes:

Net Asset Value per Equity Share = Net worth as per the Restated Consolidated Financial Information/ Number of Equity Shares outstanding as of the end of the year/ period.

For further details, see “Other Financial Information” on page 302.

F. Comparison of Accounting Ratios with Listed Industry Peers

Industry peer group price/equity ratio

We understand the Company operates in a unique industry which blends luxury accommodation and experiences combined with extended ship voyages. Accordingly, there are no direct Indian listed industry peers of the Company. The Company has listed peers which operate in one of these industries but not a combination of them. Hence, the Company has considered a blend of peers in Hotel and Entertainment industry. Additionally, the Company has considered the peers in the same line of business in international markets. However, the same may not be directly comparable to the Company due macro-economic factors and scale of operations of these international peers.

Based on our review the additional details are as set forth below:

Name of the Company	Revenue from operations (₹ in millions)	Face value per equity share (₹)	Closing price as on April 30, 2026	P/E as on April 30, 2026	EPS (Basic) (₹)	EPS (Diluted) (₹)	RoNW	NAV (₹ in millions)	NAV (₹ per share)
Waterways Leisure Tourism Limited ^{(i)*}	5,797.45	10	NA	NA	8.02	8.02	92.70%	802.04	12.31
Listed Peers in India									
Hotels:									
Chalet Hotels Limited	27,697.53	10	757.90	25.73	29.50	29.46	19.40%	36,971.56	168.83
Lemon Tree Hotels Limited	14,444.50	10	117.60	40.98	2.87	2.87	11.73%	20,791.79	26.25
Juniper Hotels Limited	10,476.81	10	202.90	31.90	6.36	6.36	5.06%	28,684.28	128.91
Samhi Hotels Limited	12,477.96	1	156.10	6.19	25.61	25.47	34.07%	21,821.80	98.24
Taj GVK Hotels & Resorts Limited	5,084.5	2	324.65	4.97	65.31	65.31	39.48%	14,193.70	226.37
Entertainment									

Name of the Company	Revenue from operations (₹ in millions)	Face value per equity share (₹)	Closing price as on April 30, 2026	P/E as on April 30, 2026	EPS (Basic) (₹)	EPS (Diluted) (₹)	RoNW	NAV (₹ in millions)	NAV (₹ per share)
Wonderla Holidays Limited	5,187.72	10	525.80	40.98	12.89	12.83	4.64%	17,968.97	283.33
Imagicca World Entertainment	3,738.54	10	45.44	4,544.00	0.01	0.01	0.10%	12,540.42	22.16

Name of the Company	Revenue from operations (₹ in millions)	Face value per equity share (₹)	Closing price as on April 30, 2026	P/E as on April 30, 2026	EPS (Basic) (₹)	EPS (Diluted) (₹)	RoNW	NAV (₹ in millions)	NAV (₹ per share)
Listed Peers outside India									
Royal Caribbean Cruises Ltd	424,016.05	0.92	25,120.95	75.79	332.39	331.44	9.37%	955,083.77	3,143.58
Carnival Corporation & PLC	587,165.08	0.92	2,524.86	139.53	18.10	18.10	2.08%	1,242,808.94	909.15
Norwegian Cruise Line Holdings Ltd	146,893.18	0.09	1,731.49	79.04	21.91	21.91	4.52%	231,575.43	504.52

Notes:

- Financial information of the Company has been derived from Restated Consolidated Financial Information as at or for the period ended March 31, 2026.
- The information for the respective peers have been derived from the Consolidated Financial statements for March 31, 2026. For Norwegian Cruise Line Holdings Ltd the information is as on February 28, 2026.
- Source: All the financial information for listed industry peers mentioned above, unless indicated otherwise, is on a consolidated basis and is sourced from the financial statements of the respective company for the year ended March 31, 2026, submitted to stock exchanges.
- P/E Ratio for the peer group has been computed based on the closing market price of equity shares on BSE/ NASDAQ as on April 30, 2026, divided by the annualized diluted EPS.
- Return on Net worth (RoNW) is calculated by dividing the diluted earnings for the period by the NAV per share as on March 31, 2026. NAV per share is calculated by adding the opening shareholders equity and earning for the period and dividing the same with number of equity shares outstanding.
- Figures for foreign peers which are reported in USD Millions on the stock exchanges and financial statements have been converted to INR millions by multiplying the same by the FBIL reference as on April 30, 2026 = 95.2417.
- Figures for Carnival Corporation & PLC are as on February 28, 2026, since that is their period end date.
- For the Company:
 - Basic and diluted earnings/ (loss) per equity share: Basic EPS/ Diluted EPS based upon the Restated Consolidated Financial Information as on March 31, 2026.
 - Net worth is calculated based upon the Restated Consolidated Financial Information as on March 31, 2026, and includes equity and other equity closing balances of the Company.
 - Net Asset Value per share is calculated as equity and other equity as on March 31, 2026, divided by number of equity shares outstanding.
 - Return on Net Worth (%) = Earnings after tax for the period divided by the average net worth of the Company as at the opening and end of period as per Restated Consolidated Financial Information.

G. Key Performance Indicators (“KPIs”)

The KPIs disclosed below have been used historically by our Company to understand and analyze our business performance, which as a result, help us in analyzing the growth of our business. Our Company considers that the KPIs set forth below are the ones that may have a bearing on arriving at the basis for the Issue Price. The Bidders can refer to the below-mentioned KPIs, being a combination of financial and operational key financial and operational metrics, to make an assessment of our Company’s performance in various business verticals and make an informed decision. The KPIs disclosed below have been approved, verified and confirmed by a resolution of our Audit Committee dated June 17, 2026. Further, the members of our Audit Committee have confirmed that there are no KPIs pertaining to our Company that have been disclosed to any investors at any point of time during the three years prior to the date of filing of the Draft Red Herring Prospectus. Further, the operational KPIs disclosed herein have been certified by V A Bapat & Co., Chartered Accountants by their certificate dated June 25, 2026, UDIN: 26161664LLDHVW7637, which has been included as part of the “Material Contracts and Documents for Inspection” on page 411.

For details of our other operating metrics disclosed elsewhere in this Prospectus, see “*Our Business*”, and “*Management’s Discussion and Analysis of Financial Condition and Results of Operations*” on pages 185 and 304, respectively.

Our Company confirms that it shall continue to disclose all the KPIs included in this section on a periodic basis, at least once in a year (or any lesser period as determined by the Board of Directors), until the later of (a) one year after the date of listing of the Equity Shares on the Stock Exchanges; and (b) complete utilisation of the proceeds of the Issue as disclosed in “*Objects of the Issue*” on page 102, or for such other duration as may be required under the SEBI ICDR Regulations.

The list of our KPIs along with brief explanation of the relevance of the KPI for our business operations are set forth below:

Sr. No.	KPI	Explanation
GAAP Measures		
1.	PAT	PAT is the ultimate profit a company makes after all expenses, including interest and taxes, have been deducted. It's a key indicator of a company's profitability and financial health, representing the earnings available to shareholders.
2.	Revenue from Operations	This represents the total income generated by a company from its primary business activities before deducting any expenses. It's the top-line figure and indicates the scale of the company's operations.
Non-GAAP Measures		
3.	EBITDA	EBITDA is a measure of a company's operating performance. It's often used to compare profitability across different companies and industries because it removes the effects of financing (interest), accounting decisions (depreciation and amortization), and tax rates. It gives a clearer picture of the cash-generating ability from core operations.
4.	EBITDA Margin	This ratio indicates how much EBITDA a company generates for every rupee of revenue. It's a profitability metric that shows the operational efficiency of the business. A higher margin suggests better cost control and operational performance.
5.	D/E	This ratio indicates the proportion of debt a company uses to finance its assets relative to the value of shareholders' equity. It's a measure of financial leverage and risk. A high D/E ratio can indicate higher financial risk, as the company relies more on debt.
6.	PAT Margin	PAT Margin represents the percentage of revenue that translates into net profit. It's a crucial indicator of overall profitability and how effectively a company manages its costs, including financing and taxes.
7.	ROCE	ROCE measures how well a company is generating profits from all the capital it has employed (both debt and equity). It's a good indicator of the overall efficiency and profitability of a company's capital investments, irrespective of how that capital is financed.
8.	ROE	Return on Equity indicates how effectively a company is using shareholder funds to generate profits. A higher ROE generally suggests efficient use of equity.
9.	Total Debt	Total debt refers to the company's aggregate repayment obligations, comprising both current and non-current borrowings.
Operational Measures		
10.	Available Passenger Cruise Days (APCD) – For cruises	It helps to understand the potential revenue generation capacity of the cruise line's fleet.
11.	Average Daily Rate (ADR) – For Hotels	ADR represents the average price paid for occupied rooms per day. It's a key indicator of pricing strategy and market positioning.
12.	Average Ticket Price – For	The average revenue generated per passenger ticket. It indicates the pricing strategy and market positioning of the cruise line.

Sr. No.	KPI	Explanation
	cruises	
13.	Cabin Capacity – For cruises	The total number of cabins available across the entire fleet. This is a fundamental measure of the cruise line's capacity and potential for accommodating passengers.
14.	Fleet Size – For cruises	The total number of ships operated by the cruise line. It indicates the scale of the company's operations and its potential for growth.
15.	Food and Beverage Revenue as a % of Revenue – For Theme Parks	This ratio indicates the proportion of total revenue that comes from food and beverage sales within the theme park. It highlights the importance of F&B in the overall revenue mix and the effectiveness of F&B offerings.
16.	Food and Beverage Revenue per Guest – For Hotels	The average revenue generated from food and beverage sales per guest. It indicates the effectiveness of the hotel's F&B operations and its ability to monetize guest stays beyond just room revenue.
17.	Footfall – For Theme Parks	The total number of visitors to the theme park. It's a direct measure of popularity and visitor volume, which is a primary driver of revenue for theme parks.
18.	Fuel Cost per PCD – For cruises	Represents the cost of fuel incurred per actual passenger cruise day. This is a critical operational cost metric for cruise lines, highly susceptible to fuel price fluctuations and efficiency initiatives.
19.	Number of Parks – For Theme Parks	The total number of theme parks operated by a company. It indicates the scale of the company's operations and its market presence.
20.	Occupancy Rate – For cruises	Similar to Passenger Load Factor, this often refers to the percentage of available capacity (either berths or cabins) that is utilized. It directly impacts revenue generation and operational efficiency.
21.	Occupancy Rate – For Hotels	The percentage of available rooms that are occupied by guests. It's a primary indicator of a hotel's operational efficiency and how well it's attracting guests. Higher occupancy generally means higher revenue.
22.	Passenger Cruise Days – For cruises	This represents the actual number of days passengers spend on cruises. It's a measure of actual utilization of the cruise line's capacity and is a key driver of revenue.
23.	Passenger Load Factor – For cruises	It represents the percentage of available berths or cabins that are actually occupied by passengers. It's a crucial operational efficiency metric, indicating how well the cruise line is filling its ships. A higher load factor means more revenue per cruise.
24.	Revenue per Available Room (RevPAR) – For Hotels	RevPAR is a composite metric that combines both occupancy and pricing power. It's considered one of the most important performance indicators in the hotel industry, as it reflects the overall revenue-generating efficiency of a hotel's available rooms.
25.	Revenue per Passenger (APD) – For cruises	APD typically refers to the total revenue (including onboard spending, not just ticket price) generated per passenger per day. It's a crucial metric for understanding overall revenue generation efficiency from each guest.
26.	Total Number of Hotels – For Hotels	The total number of hotel properties operated by a company. It indicates the scale of the hotel chain's operations and its geographic reach.
27.	Total Number of Keys – For Hotels	The total number of rooms available across all hotels operated by a chain or within a specific property. It represents the overall capacity of the hotel business.

Description on the historic use of the KPIs by our Company to analyze, track or monitor the operational and/or financial performance of our Company

The KPIs disclosed below have been used historically by the Company to understand and analyze the business performance, which in result, help it in analyzing the growth of various verticals in comparison to its listed peers, and other relevant and material KPIs of the business of the Company that have a bearing for arriving at the Basis for Issue Price have been disclosed below. The KPIs set forth above, have been recommended by the management and have been approved by the Audit Committee pursuant to its resolution dated June 17, 2026.

Details of our KPIs as at/ for the Fiscal Years ended March 31, 2026, March 31, 2025 and March 31, 2024:

KPI	Units	Fiscal 2026	Fiscal 2025	Fiscal 2024
GAAP Measures				
Revenue from Operations ⁽ⁱ⁾	INR Million	5,797.45	5,906.05	4,440.60
Profit/(loss) after tax ⁽ⁱⁱ⁾	INR Million	521.43	1,681.85	(1,227.33)
Non-GAAP measures				
EBITDA ⁽ⁱⁱⁱ⁾	INR Million	1,174.80	2,154.59	1,111.45
EBITDA Margin ^(iv)	Times	0.20	0.36	0.25
PAT Margin ^(v)	Times	0.09	0.28	(0.27)
Return on equity (ROE) ^(vi)	Times	0.92	3.94	2.17
Return on capital employed (ROCE) ^(vii)	Times	1.14	5.03	0.62
Total Debt ^(viii)	INR Million	1,019.01	304.40	51.76
Debt to equity ratio (D/E) ^(ix)	Times	1.27	0.93	(0.04)
Operational measures				
Passenger Load Factor ^(x)	%	84.99	91.63	78.54
Occupancy Rate ^(xi)	%	84.99	91.63	78.54
Available Passenger Cruise Days (APCD) ^(xii)	No.	566,752	538,096	534,912
Passenger Cruise Days ^(xiii)	No.	481,660	493,081	420,110
Fleet Size ^(xiv)	No.	1	1	1
Cabin Capacity ^(xv)	No.	796	796	796
Average Ticket Price ^(xvi)	INR per passenger	10,979.86	10,724.26	9,243.51
Revenue per Passenger (APD) ^(xvii)	INR per passenger	12,036.39	11,977.85	10,523.67
Fuel Cost per PCD ^(xviii)	INR per day	1,480.33	1,734.49	1,729.13

Notes:

- (i) Revenue from Operations as per Restated Consolidated Financial Information
- (ii) Profit/(loss) for the period/year as per Restated Consolidated Financial Information
- (iii) EBITDA is calculated as profit/(loss) before exceptional items and tax plus finance costs, depreciation and amortisation expense
- (iv) EBITDA Margin is calculated as EBITDA divided by revenue from operations
- (v) PAT Margin is calculated as profit/(loss) for the period/year divided by total income as per Restated Consolidated Financial Information
- (vi) Return on Equity is calculated as profit/(loss) for the period/year divided by average net worth
- (vii) Return on Capital Employed is earnings before, interest and taxes/capital employed (capital employed = tangible net worth + total debt + deferred tax liability)
- (viii) Total Debt is calculated as sum of long term and short term borrowings
- (ix) Debt to Equity Ratio is calculated as total debt divided by total equity
- (x) Passenger Load Factor is calculated as passenger cruise days by APCD
- (xi) Occupancy Rate is calculated as passenger cruise days by APCD
- (xii) Available Passenger Cruise Days (APCD) means total passenger cruise days
- (xiii) Passenger Cruise Days is actual passenger cruise days
- (xiv) Fleet Size means total number of ships operated by the cruise line
- (xv) Cabin Capacity means total number of cabins available across the entire fleet
- (xvi) Average Ticket Price is average ticket revenue generated per passenger ticket
- (xvii) Revenue per Passenger (APD) refers to the total revenue (including onboard spending, not just ticket price) generated per passenger per day
- (xviii) Fuel Cost per PCD represents the cost of fuel incurred per actual passenger cruise day

H. Comparison of our KPIs based on material additions or dispositions to our business

Nil

I. Comparison of our KPIs with our listed industry peers

Sr No	Name of listed entity	Industry	Listed Currency	in/	Abbreviation

1.	Chalet Hotels Limited	Hotels	India/ INR	CHL
2.	Lemon Tree Hotels Limited	Hotels	India/ INR	LTHL
3.	Juniper Hotels Limited	Hotels	India/ INR	JHL
4.	Samhi Hotels Limited	Hotels	India/ INR	SHL
5.	Taj GVK Hotels & Resorts Limited	Hotels	India/ INR	TGRL
6.	Wonderla Holidays Limited	Theme Parks	India/ INR	WHL
7.	Imagicca World Entertainment Limited	Theme Parks	India/ INR	IWEL
8.	Royal Carribean Cruises Ltd	Cruise	United States of America/ USD – restated to INR @ INR 95.2417 per USD which is the FBIL Reference rate as on April 30, 2026	RCCL
9.	Carnival Corp Plc	Cruise	United States of America/ USD – restated to INR @ INR 95.2417 per USD which is the FBIL Reference rate as on April 30, 2026	CCP
10.	Norwegian Cruise Line Holding Limited	Cruise	United States of America/ USD – restated to INR @ INR 95.2417 per USD which is the FBIL Reference rate as on April 30, 2026	NCLH

Fiscal 2026

KPI	Water ways Leisure Touris m Ltd	Hotels					Theme Parks		Cruise		
		CHL	LTH L	JHL	SHL	TGR L	WHL	IWE L	RCCL	CCP	NCLH
GAAP Measures											
Revenue from Operations	5,797.45	27,697.53	14,445.03	10,476.81	12,477.96	5,084.5	5,187.72	3,738.54	4,24,016.05	5,87,165.08	1,46,893.18
PAT	521.43	6,540.17	2,883.18	1,416.13	5,719.96	4,102.7	817.34	6.36	90,479.62	25,048.57	9,968.95
Non GAAP Measures											
EBITDA	1,174.80	12,300.76	6,993.30	4,007.20	4,625.62	1,635.30	1,968.72	1,261.40	1,54,577.28	1,24,099.94	47,016.07
EBITDA Margin	0.20	0.44	0.48	0.38	0.37	0.32	0.38	0.34	0.36	0.21	0.32
PAT Margin	0.09	0.24	0.20	0.14	0.46	0.81	0.16	0.00	0.21	0.04	0.07
ROE	0.92	0.19	0.15	0.05	0.33	0.40	0.05	0.00	0.09	0.02	0.05
ROCE	1.14	0.21	0.20	0.11	0.13	0.15	0.11	0.08	0.05	0.03	0.03
Total Debt	1,019.01	34,366.71	15,002.51	16,432.84	17,081.97	687.80	15.26	3,425.14	20,10,933.25	24,07,710.18	14,43,375.58
D/E	1.27	0.63	0.72	0.57	0.75	0.05	0.00	0.27	2.11	1.94	6.23
Operational Measures											
Passenger Load Factor	84.99%	N.A	N.A	N.A	N.A	N.A	N.A	N.A	108.50%	103.00%	103.80%
Occupancy Rate	84.99%	N.A	N.A	N.A	N.A	N.A	N.A	N.A	108.50%	103.00%	103.80%
Available Passenger Cruise	566,752	N.A	N.A	N.A	N.A	N.A	N.A	N.A	13.70	23.70	6.39

KPI	Water ways Leisure Tourism Ltd	Hotels					Theme Parks		Cruise		
		CHL	LTH L	JHL	SHL	TGR L	WHL	IWE L	RCCL	CCP	NCLH
Days (APCD)(Mil)											
Passenger Cruise Days (Mil)	481,660	N.A	N.A	N.A	N.A	N.A	N.A	N.A	14.87	24.40	6.63
Fleet Size	1	N.A	N.A	N.A	N.A	N.A	N.A	N.A	69	N.A.	N.A.
Cabin Capacity	796	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A.	N.A.	N.A.
Average Ticket Price (INR)	10,979.86	N.A	N.A	N.A	N.A	N.A	N.A	N.A	1,203.59	1,297.74	1,793.40
Revenue per Passenger (APD) (INR)	12,036.39	N.A	N.A	N.A	N.A	N.A	N.A	N.A	1,773.71	260.13	241.36
Fuel Cost per PCD (INR)	1,480.33	N.A	N.A	N.A	N.A	N.A	N.A	N.A	19.34	28.90	26.44
Occupancy Rate – For Hotels	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A
Average Daily Rate (ADR) – For Hotels	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A
Revenue per Available Room (RevPAR) – For Hotels	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A
Food and Beverage Revenue per Guest – For Hotels	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A
Total Number of Keys – For Hotels	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A
Total Number of Hotels – For Hotels	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A
Footfall – For Theme Parks	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A
Food and Beverage Revenue as a % of Revenue – For Theme Parks	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A
Number of Parks – For Theme Parks	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A

*Mil stands for in million

KPI	Waterways Leisure Tourism Ltd	Hotels					Theme Parks		Cruise		
		CHL	LTHL	JHL	SHL	TGR L	WHL	IWEL	RCCL	CCP	NCLH
GAAP Measures											
Revenue from Operations (INR Mil)	5,906.05	17,178.25	12,860.77	9,442.73	11,300.07	4,496.81	4,585.71	4,102.23	380,871.56	553,354.28	202,579.10
PAT (INR Mil)	1,681.85	1,423.51	2,431.45	712.89	855	948.52	1,092.74	771.73	70,097.89	(7,428.85)	(3,837.76)
Non GAAP Measures											
EBITDA (INR Mil)	2,154.59	7,721.89	6,364.57	2,893.67	4,256.87	1,169.07	1,671.25	1,769.79	129,242.99	114,004.31	41,167.18
EBITDA Margin	0.36	0.45	0.49	0.31	0.38	0.26	0.36	0.43	0.34	0.21	0.20
PAT Margin	0.28	0.08	0.19	0.08	0.08	0.21	0.24	0.19	0.18	(0.01)	(0.02)
ROE	3.94	0.06	0.15	0.03	0.01	0.19	0.06	0.08	0.10	(0.01)	(0.03)
ROCE	5.03	0.18	0.14	0.07	0.02	0.21	0.10	0.07	0.05	0.03	0.03
Total Debt	304.40	16,040.39	21,476.50	14,574.52	22,463.26	440.10	53.21	1,670.75	1,916,167.76	2,704,007.10	1,332,791.40
D/E	0.93	0.74	0.95	0.34	0.14	0	0	0.13	2.38	2.94	9.88
Operational Measures											
Passenger Load Factor	91.63%	N.A	N.A	N.A	N.A	N.A	N.A	N.A	108.80%	103.00%	101.50%
Occupancy Rate	91.63%	N.A	N.A	N.A	N.A	N.A	N.A	N.A	108.80%	103.00%	101.50%
Available Passenger Cruise Days (APCD)(Mil)	0.53	N.A	N.A	N.A	N.A	N.A	N.A	N.A	12.66	23.60	5.79
Passenger Cruise Days (Mil)	0.49	N.A	N.A	N.A	N.A	N.A	N.A	N.A	13.77	24.30	5.70
Fleet Size	1	N.A	N.A	N.A	N.A	N.A	N.A	N.A	67	N.A	33
Cabin Capacity	796	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	70,050
Average Ticket Price (INR)	10,724.26	N.A	N.A	N.A	N.A	N.A	N.A	N.A	116,584.01	114,051.94	201,939.47
Revenue per Passenger (APD) (INR)	11,977.85	N.A	N.A	N.A	N.A	N.A	N.A	N.A	169,905.05	172,923.21	302,764.01
Fuel Cost per PCD (INR)	1,734.49	N.A	N.A	N.A	N.A	N.A	N.A	N.A	2,084.21	1,876.58	2,880.01
Occupancy Rate – For Hotels	N.A	72.60%	71.70%	74.00%	76.00%	82.00%	N.A	N.A	N.A	N.A	N.A

KPI	Waterways Leisure Tourism Ltd	Hotels					Theme Parks		Cruise		
		CHL	LTHL	JHL	SHL	TGR L	WHL	IWEL	RCCL	CCP	NCLH
Average Daily Rate (ADR) – For Hotels (INR)	N.A	12,094	6,381	10,988	N.A	7,951	N.A	N.A	N.A	N.A	N.A
Revenue per Available Room (RevPAR) – For Hotels (INR)	N.A	8,781.00	4,573.00	8,165.00	5,015.00	7,871.00	N.A	N.A	N.A	N.A	N.A
Food and Beverage Revenue per Guest – For Hotels (INR)	N.A	4,545.60	1,470.65	2,482.40	2,270.29	1,889.10	N.A	N.A	N.A	N.A	N.A
Total Number of Keys – For Hotels	N.A	3,193.00	10,269.00	2,130.00	4,948.00	N.A	N.A	N.A	N.A	N.A	N.A
Total Number of Hotels – For Hotels	N.A	11	111	8	32	N.A	N.A	N.A	N.A	N.A	N.A
Footfall – For Theme Parks (Mil)	N.A	N.A	N.A	N.A	N.A	N.A	3.05	2.70	N.A	N.A	N.A
Food and Beverage Revenue as a % of Revenue – For Theme Parks	N.A	N.A	N.A	N.A	N.A	N.A	20.36%	22.94%	N.A	N.A	N.A
Number of Parks – For Theme Parks	N.A	N.A	N.A	N.A	N.A	N.A	4	4	N.A	N.A	N.A

*Mil stands for In million

Fiscal 2024

KPI	Waterways Leisure Tourism Ltd	Hotels					Theme Parks		Cruise		
		CHL	LTHL	JHL	SHL	TGR L	WHL	IWEL	RCCL	CCP	NCLH
GAAP Measures											
Revenue from Operations (INR Mil)	4,440.60	14,172.52	10,711.22	8,176.63	9,573.93	4,079.90	4,830.44	2,600.15	355,061.06	514,876.63	208,674.56

KPI	Waterways Leisure Tourism Ltd	Hotels					Theme Parks		Cruise		
		CHL	LTHL	JHL	SHL	TGR L	WHL	IWEL	RCCL	CCP	NCLH
PAT (INR Mil)	(1,227.33)	2,781.81	1,817.06	237.97	(2,346.18)	744.00	1,579.61	5,409.30	34,667.98	(20,381.72)	1,652.73
Non GAAP Measures											
EBITDA (INR Mil)	1,111.45	6,043.78	5,288.81	3,195.97	2,878.51	1,012.90	2,501.65	6,239.36	71,526.52	82,860.28	43,749.56
EBITDA Margin	0.25	0.43	0.49	0.39	0.30	0.25	0.52	2.40	0.20	0.16	0.21
PAT Margin	(0.27)	0.20	0.17	0.03	(0.25)	0.18	0.33	2.08	0.10	(0.04)	0.01
ROE	2.17	0.16	0.12	0.02	(2.03)	0.15	0.14	0.14	0.07	(0.03)	0.13
ROCE	0.62	0.12	0.12	0.21	2.49	0.20	0.18	1.21	0.15	0.14	3.50
Total Debt	51.76	30,051.85	23,358.43	13,316.50	21,227.01	1,081.59	55.64	2,521.28	2,017,695.41	3,049,163.03	1,309,527.66
D/E	(0.04)	1.59	1.22	0.32	2.00	0.12	0.00	0.32	3.85	4.60	37.98
Operational Measures											
Passenger Load Factor	78.54%	N.A	N.A	N.A	N.A	N.A	N.A	N.A	107.00%	102.00%	105.00%
Occupancy Rate	78.54%	N.A	N.A	N.A	N.A	N.A	N.A	N.A	107.00%	102.00%	105.00%
Available Passenger Cruise Days (APCD)(Mil)	0.53	N.A	N.A	N.A	N.A	N.A	N.A	N.A	12.28	23.00	5.80
Passenger Cruise Days (Mil)	0.42	N.A	N.A	N.A	N.A	N.A	N.A	N.A	13.14	23.50	6.10
Fleet Size	1	N.A	N.A	N.A	N.A	N.A	N.A	N.A	65	N.A.	32
Cabin Capacity	796	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A.	N.A.	66,400
Average Ticket Price (INR)	9,243.51	N.A	N.A	N.A	N.A	N.A	N.A	N.A	117,848.27	114,830.06	198,511.32
Revenue per Passenger (APD) (INR)	10,523.67	N.A	N.A	N.A	N.A	N.A	N.A	N.A	172,831.30	171,625.54	298,106.52
Fuel Cost per PCD (INR)	1,729.13	N.A	N.A	N.A	N.A	N.A	N.A	N.A	2,356.28	2,091.51	3,251.55
Occupancy Rate – For Hotels	N.A	73.00%	70.00%	75.00%	76.00%	N.A	N.A	N.A	N.A	N.A	N.A
Average Daily Rate (ADR) – For Hotels (INR)	N.A	10,718.00	5,876.00	10,165.00	6,323.00	N.A	N.A	N.A	N.A	N.A	N.A

KPI	Waterways Leisure Tourism Ltd	Hotels					Theme Parks		Cruise		
		CHL	LTHL	JHL	SHL	TGR L	WHL	IWEL	RCCL	CCP	NCLH
Revenue per Available Room (RevPAR) – For Hotels (INR)	N.A	7,776.00	4,103.00	7,645.00	4,830.00	N.A.	N.A	N.A	N.A	N.A	N.A
Food and Beverage Revenue per Guest – For Hotels (INR)	N.A	4,008.13	1,400.00	2,244.00	2,401.00	N.A.	N.A	N.A	N.A	N.A	N.A
Total Number of Keys – For Hotels	N.A	3,052	9,858	1,895	4,801	N.A.	N.A	N.A	N.A	N.A	N.A
Total Number of Hotels – For Hotels	N.A	10	63	7	31	363.70	N.A	N.A	N.A	N.A	N.A
Footfall – For Theme Parks (Mil)	N.A	N.A	N.A	N.A	N.A	N.A	3.25	1.36	N.A	N.A	N.A
Food and Beverage Revenue as a % of Revenue – For Theme Parks	N.A	N.A	N.A	N.A	N.A	N.A	18.53 %	23.87 %	N.A	N.A	N.A
Number of Parks – For Theme Parks	N.A	N.A	N.A	N.A	N.A	N.A	4	3	N.A	N.A	N.A

*Mil stands for In million

- J. Price per share of our Company (as adjusted for corporate actions, including split, bonus issuances) based on primary issuances of Equity Shares or convertible securities (excluding Equity Shares issued under the employee stock option schemes and issuance of Equity Shares pursuant to a bonus issue) during the 18 months preceding the date of the Red Herring Prospectus, where such issuance is equal to or more than 5% of the fully diluted paid-up share capital of our Company (calculated based on the pre-Issue capital before such transaction(s) and excluding ESOPs granted but not vested) in a single transaction or multiple transactions combined together over a span of rolling 30 days (“Primary Issuances”)**

Nil

- K. Price per share of our Company (as adjusted for corporate actions, including split, bonus issuances) based on secondary sale or acquisition of equity shares or convertible securities (excluding gifts) involving our Promoters, the members of the Promoter Group or other Shareholders of our Company with rights to nominate directors**

on our Board during the 18 months preceding the date of filing of the RHP, where either the acquisition or sale is equal to or more than 5% of the fully diluted paid-up share capital of our Company (calculated based on the pre-Issue capital before such transaction/s and excluding ESOPs granted but not vested), in a single transaction or multiple transactions combined together over a span of rolling 30 days (“Secondary Transactions”)

Nil

L. Price per share based on the last five primary or secondary transactions

Since there are no transaction to report under (J) and (K) above, following are the details basis last 5 primary or secondary transactions (secondary transactions where the promoters / promoter group entities having the right to nominate director(s) in the Board of the Company, are a party to the transaction), not older than the three years prior to the date of filing of the RHP are as follows:

Primary transactions

Date of allotment	Name of allottee along with the number of Equity Shares allotted			No. of shares transacted	Face value (₹)	Issue price per share (₹)	Nature of allotment	Nature of consideration	Total consideration (in ₹)	Price per security (₹)
June 12, 2025	Sr No.	Name of allottee	Number of the Equity Shares allotted	143,331	10	10	Private placement	Cash	1,433,310	10
	1.	Meenakshi	431							
	2.	Mayank Nimbalkar	503							
	3.	Joy Joseph Paul	626							
	4.	Ankita Shashikant Sakpal	875							
	5.	Devika Wadhawan	700							
	6.	Vikas Pillai	406							
	7.	Kirtiraj Nandkumar Gawale	910							
	8.	Shubham Shree	11,000							
	9.	Ronak Jatwala	5,000							
	10.	Mahesh Vyas	3,000							
	11.	Saroj Banbasi	2,000							
	12.	Rajendra Patil	1,000							
	13.	Punit Singh	1,000							
	14.	Rajesh Goyal	2,000							
	15.	Mahesh Kumar	500							
	16.	Manju Choudhary	5,000							
	17.	Anil Salvi	1,000							
	18.	Vikas Yadav	1,000							
	19.	Suvarna Shankar Wadekar	1,000							
	20.	Mahadev Batwalkar	1,000							
	21.	Vikas Kumar Bijaykumar Sahoo	1,000							
	22.	Sudhanshu Sekhar Jha	500							

Date of allotment	Name of allottee along with the number of Equity Shares allotted			No. of shares transacted	Face value (₹)	Issue price per share (₹)	Nature of allotment	Nature of consideration	Total consideration (in ₹)	Price per security (₹)																																																																								
	23.	Tribhuwan Kumar Singh	500																																																																															
	24.	Vibhu Gaur	500																																																																															
	25.	Vishank Suresh Kaithwas	870																																																																															
	26.	Rajeshwari Joshi	510																																																																															
	27.	Yogesh Ram Ganesh	500																																																																															
	28.	Jurgen Bailom	100,000																																																																															
May 29, 2025	<table><tr><th>Sr No.</th><th>Name of allottee</th><th>Number of the Equity Shares allotted</th></tr><tr><td>1.</td><td>Ankit Satish Shah</td><td>2,652</td></tr><tr><td>2.</td><td>Kandhasamy Jayaprakasam</td><td>1,600</td></tr><tr><td>3.</td><td>Sachin Sambhaji Patil</td><td>760</td></tr><tr><td>4.</td><td>Sumit Yadav</td><td>448</td></tr><tr><td>5.</td><td>Dhwani Gopal Samani</td><td>1,792</td></tr><tr><td>6.</td><td>Sameer Chitrak Sawant</td><td>2,160</td></tr><tr><td>7.</td><td>S A Iyer</td><td>5,000</td></tr><tr><td>8.</td><td>Dhruti Kamlesh Gokalgandhi</td><td>1,382</td></tr><tr><td>9.</td><td>Mahesh Babu Naik</td><td>1,760</td></tr><tr><td>10.</td><td>Karishma Harish Atlani</td><td>1,021</td></tr><tr><td>11.</td><td>Ankita Tate</td><td>1,760</td></tr><tr><td>12.</td><td>Amrin Yusuf Nagani</td><td>770</td></tr><tr><td>13.</td><td>Shweta Hemant Mirgunde</td><td>770</td></tr><tr><td>14.</td><td>Gurinderjit Singh</td><td>2,117</td></tr><tr><td>15.</td><td>Sarvesh Shinde</td><td>840</td></tr><tr><td>16.</td><td>Lavinia Joel Mendonza</td><td>1,540</td></tr><tr><td>17.</td><td>Sahil Naresh Shinde</td><td>905</td></tr><tr><td>18.</td><td>Rajesh Lemos</td><td>5,080</td></tr><tr><td>19.</td><td>Smita Ravi Guda</td><td>770</td></tr><tr><td>20.</td><td>Aruna Devi</td><td>6,000</td></tr><tr><td>21.</td><td>Neha Israni</td><td>2,101</td></tr><tr><td>22.</td><td>Arpit Verma</td><td>1,512</td></tr><tr><td>23.</td><td>Maahi</td><td>1,470</td></tr></table>			Sr No.	Name of allottee	Number of the Equity Shares allotted	1.	Ankit Satish Shah	2,652	2.	Kandhasamy Jayaprakasam	1,600	3.	Sachin Sambhaji Patil	760	4.	Sumit Yadav	448	5.	Dhwani Gopal Samani	1,792	6.	Sameer Chitrak Sawant	2,160	7.	S A Iyer	5,000	8.	Dhruti Kamlesh Gokalgandhi	1,382	9.	Mahesh Babu Naik	1,760	10.	Karishma Harish Atlani	1,021	11.	Ankita Tate	1,760	12.	Amrin Yusuf Nagani	770	13.	Shweta Hemant Mirgunde	770	14.	Gurinderjit Singh	2,117	15.	Sarvesh Shinde	840	16.	Lavinia Joel Mendonza	1,540	17.	Sahil Naresh Shinde	905	18.	Rajesh Lemos	5,080	19.	Smita Ravi Guda	770	20.	Aruna Devi	6,000	21.	Neha Israni	2,101	22.	Arpit Verma	1,512	23.	Maahi	1,470	198,423	10	10	Private placement	Cash	1,984,230	10
Sr No.	Name of allottee	Number of the Equity Shares allotted																																																																																
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Date of allotment	Name of allottee along with the number of Equity Shares allotted			No. of shares transacted	Face value (₹)	Issue price per share (₹)	Nature of allotment	Nature of consideration	Total consideration (in ₹)	Price per security (₹)
		Vishwakarma								
	24.	Pratham Agrawal	1,540							
	25.	Mansi Hotchandani	2,038							
	26.	Rahul Sharma	975							
	27.	Sumita Ojha	783							
	28.	Nihal Siddharth Shah	1,490							
	29.	Akanksha Sherbahadur Singh	770							
	30.	Prachi Pandurang Bharekar	886							
	31.	Tejal Smit Dafal	784							
	32.	Abhishek Salaskar	1,260							
	33.	Nishikant Upadhyay	36,000							
	34.	Tushar Shyamrao Thorat	980							
	35.	Sukirti	925							
	36.	Shivam Nitin Jani	770							
	37.	Tubha Akil Shaikh	462							
	38.	Dinky Kishor Gereja	100,000							
	39.	Ridhima Tiwari	4,550							
May 28, 2025				130,705	10	10	Private placement	Cash	1,307,050	10
	Sr. No.	Name of allottee	Number of the Equity Shares allotted							
	1.	Abhishek Sorai	4,000							
	2.	Babaji Ankush Bait	4,136							
	3.	Rahul Omprakash Singh	4,400							
	4.	Bharat Nandkumar Acharya	6,015							
	5.	Ameeth Kaur Chandhok	3,588							
	6.	Sulekha Singh	5,000							
	7.	Nikita Thaker	6,325							
	8.	Madhu Dawange	3,584							
	9.	Ninad Sahasrabudhe	2,614							
	10.	Khyati Bohra	4,000							
	11.	Sharanabasava	3,115							

Date of allotment	Name of allottee along with the number of Equity Shares allotted			No. of shares transacted	Face value (₹)	Issue price per share (₹)	Nature of allotment	Nature of consideration	Total consideration (in ₹)	Price per security (₹)
	12.	Neha Sharma	3,362							
	13.	Sushant Bhujade	1,980							
	14.	Prarthana Prathamesh Gomte	1,187							
	15.	Ameya Nadkarni	2,580							
	16.	Karan Kapoor	3,060							
	17.	Vasant Sharma	3,402							
	18.	Bhanu Pratap Singh	1,530							
	19.	Manchikanti Yugandhar	2,293							
	20.	Ashish Shetty	3,226							
	21.	Gauri Sawant	1,440							
	22.	Dhananjay Wagh	1,986							
	23.	Kailash Bhatt	2,419							
	24.	Rohit Kumar Barnwal	3,600							
	25.	Pratik Manoj Shandilya	3,520							
	26.	Swetha Dornal	1,600							
	27.	Bhagyashree Pradeep Mhatre	1,382							
	28.	Pooja Madhav Padhye Gurjar	1,012							
	29.	Shalaka Rajendra Bhuravane	968							
	30.	Amita Nandkumar Kharat	1,440							
	31.	Kavita Hemal Vakharia	1,123							
	32.	Gopi Naresh Devendra	1,144							
	33.	Aditya Gupta	36,000							
	34.	Diago Rodrigues	1,434							
	35.	Rajesh Panchal	2,240							
February 18, 2025				4	10	10	Private placement	Cash	40	10
	Sr. No.	Name of allottee	Number of the Equity Shares allotted							
	1.	Nishikant Upadhyay	1							
	2.	Coralie Annamichele Ansari	1							
	3.	Aditya Gupta	1							
	4.	Hitesh Kantilal Vakil	1							

Secondary transactions

Date of transfer of Equity Shares	Number of Equity Shares transferred	Details of transferor	Details of transferee	Face value per Equity share (₹)	Transfer price per Equity Share (₹)	Nature of consideration
May 9, 2024	9,999	Vijay Kher	Global Shipping and Leisure Limited	10	10	Cash
February 21, 2025	100	Global Shipping and Leisure Limited	Rajesh Chandumal Hotwani	10	10	Cash

M. The Floor Price is 76.90 times and the Cap Price is 80.80 times the weighted average cost of acquisition at which the Equity Shares were issued by our Company, or acquired or sold by our Promoters, the members of the Promoter Group or other Shareholders of our Company with rights to nominate directors on our Board are disclosed below:

Type of Transaction	WACA (₹)	Floor Price (₹ 769 is 76.90 times the WACA)*	Cap Price (₹ 808 is '80.80' times the WACA)*
Weighted average cost of acquisition for last 18 months for primary/new issue of shares (equity/convertible securities) (excluding Equity Shares issued under any employee stock option plan/scheme and issuance of bonus shares), during the 18 months preceding the date of the Red Herring Prospectus, where such issuance is equal to or more than five per cent of the fully diluted paid-up share capital of our Company (calculated based on the pre-issue capital before such transaction(s)), in a single transaction or multiple transactions combined together over a span of rolling 30 days	10	76.90 times	80.80 times
Weighted average cost of acquisition for last 18 months for secondary sale/acquisition of shares equity/convertible securities), where the Selling Shareholders or Shareholder(s) having the right to nominate director(s) in the Board are a party to the transaction (excluding gifts), during the 18 months preceding the date of the Red Herring Prospectus, where either acquisition or sale is equal to or more than 5% of the fully diluted paid-up share capital of the Company (calculated based on the pre-issue capital before such transaction(s)), in a single transaction or multiple transactions combined together over a span of rolling 30 days	10	76.90 times	80.80 times
Since there were no primary or secondary transactions of Equity Shares of the Company to the Promoter Group during the 18 months preceding the date of the Red Herring Prospectus, the information has been disclosed for price per share of the Company based on the last five primary or secondary transactions (where the Promoters, Promoter Group, the Selling Shareholders or Shareholder(s) having the right to nominate Director(s) on the Board were a party to the transaction), not older than three years prior to the date of this Prospectus irrespective of the size of transactions, is as below:			
Based on primary issuance	10	76.90 times	80.80 times
Based on secondary issuance	10	76.90 times	80.80 times

N. Justification for Basis of Issue Price

1. The following provides an explanation to the Issue Price/ Cap Price being 80.80 times of weighted average cost of acquisition of Equity Shares that were issued by our Company or acquired or sold by our Promoters, the members of the Promoter Group or other Shareholders of our Company with rights to nominate directors on our Board by way of primary and secondary transactions in the last three full financial years preceding the date of the Red Herring Prospectus compared to our Company's KPIs and financial ratios for Fiscals 2026, 2025, 2024

- We are a pioneer in the ocean cruise tourism industry in India and are among the few domestic ocean cruise operators in the country, positioning us favourably to capitalize on the increasing acceptance of cruise tourism and the long-term growth potential of the Indian cruise market. (Source: CRISIL Report)
- We operate the well-recognized "Cordelia Cruises" brand, which has emerged as a leading cruise tourism brand in India and offers an India-focused cruise experience with a wide range of hospitality, entertainment, dining and recreational amenities catering to Indian travellers.

3. We have established a diversified domestic and international itineraries covering destinations such as Mumbai, Goa, Kochi, Chennai, Lakshadweep, Visakhapatnam, Puducherry, Sri Lanka, Thailand, Singapore and Malaysia, Male, Colombo providing customers with multiple cruise vacation options.
 4. Our business model benefits from a significant proportion of direct customer bookings, which enhances customer engagement, improves pricing flexibility and contributes to better operating margins by reducing dependence on intermediaries.
 5. We have demonstrated strong operational efficiency, reflected in our passenger load factors of 84.99%, 91.63% and 78.54% in Fiscal 2026, Fiscal 2025 and Fiscal 2024, respectively, indicating strong demand and effective capacity utilization.
 6. We operate an asset-efficient model by outsourcing critical cruise operations such as hospitality management, entertainment, logistics, procurement and certain technical functions to specialized service providers, enabling operational flexibility and scalability.
 7. Our Company is led by an experienced management team with extensive expertise across cruise tourism, hospitality, shipping and travel industries and the team has been instrumental in establishing and growing the Cordelia Cruises brand in India.
- 2. The following provides an explanation to the Issue Price being 80.80 times of weighted average cost of acquisition of Equity Shares that were issued by our Company or acquired by our Promoters, the members of the Promoter Group, or other Shareholders of our Company with rights to nominate directors on our Board by way of primary and secondary transactions in the last three full financial years preceding the date of the Red Herring Prospectus in view of external factors, if any, which may have influenced the pricing of the Issue**
1. We are a pioneer in the ocean cruise tourism industry in India and are among the few domestic ocean cruise operators in the country, positioning us favourably to capitalize on the increasing acceptance of cruise tourism and the long-term growth potential of the Indian cruise market. (Source: CRISIL Report)
 2. We operate the well-recognized “Cordelia Cruises” brand, which has emerged as a leading cruise tourism brand in India and offers an India-focused cruise experience with a wide range of hospitality, entertainment, dining and recreational amenities catering to Indian travellers.
 3. We have established a diversified domestic and international itineraries covering destinations such as Mumbai, Goa, Kochi, Chennai, Lakshadweep, Visakhapatnam, Puducherry, Sri Lanka, Thailand, Singapore and Malaysia, Male, Colombo providing customers with multiple cruise vacation options.
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 6. We operate an asset-efficient model by outsourcing critical cruise operations such as hospitality management, entertainment, logistics, procurement and certain technical functions to specialized service providers, enabling operational flexibility and scalability.
 7. Our Company is led by an experienced management team with extensive expertise across cruise tourism, hospitality, shipping and travel industries and the team has been instrumental in establishing and growing the Cordelia Cruises brand in India.

O. The Issue price is 80.80 times of the face value of the Equity Shares

The Issue Price of ₹ 808 has been determined by our Company in consultation with the Book Running Lead Manager, on the basis of market demand from investors for Equity Shares through the Book Building Process and is justified in view of the above qualitative and quantitative parameters.

Investors should read the above-mentioned information along with “Risk Factors”, “Our Business”, “Financial Information” and “Management’s Discussion and Analysis of Financial Condition and Results of Operations” on pages 20, 185, 244 and 304, respectively, to have a more informed view. The trading price of the Equity Shares could decline due to the factors mentioned in “Risk Factors” on page 20 and any other factors that may arise in the future and you may lose all or a part of your investment.

STATEMENT OF SPECIAL TAX BENEFITS

STATEMENT OF SPECIAL TAX BENEFITS AVAILABLE TO THE COMPANY, AND ITS SHAREHOLDERS UNDER THE APPLICABLE LAWS IN INDIA

Date: May 16, 2026

To:

The Board of Directors

Waterways Leisure Tourism Limited
(formerly known as Waterways Leisure Tourism Private Limited)
16th floor, A Wing
Marathon Futurex,
N M Joshi Marg, Lower Parel
Mumbai, Maharashtra - 400013
(the “Company”)

Dear Sir/Madam,

Sub: Statement of Special Tax Benefits available to Waterways Leisure Tourism Limited and its shareholders under the Indian tax laws

We, the statutory auditors of the Company, have been requested by the Company to issue a report on the special tax benefits (referred to as “**Statement**”) (as annexed herein) available to the Company, and its Shareholders attached for inclusion in the Red Herring Prospectus (“**RHP**”) (defined below) in connection with the proposed initial public offer of the Equity Shares of the Company under Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended and applicable provisions of the Companies Act, 2013, and the rules framed thereunder, each as amended. The Statement has been prepared by the management of the Company and stamped by us for identification purposes only.

The Statement showing the current position of tax benefits available to the Company, and the shareholders of the Company as per the provisions of Indian direct tax and indirect tax laws including the Income-tax Act, 2025 and the Income-tax Rules, 2026 (“**IT Act**”) as amended by Finance Act 2026, the Central Goods and Services Tax Act, 2017 / the Integrated Goods and Services Tax Act, 2017, the Union Territory Goods and Services Tax Act, 2017, respective State Goods and Services Tax Act, 2017 where the Company and its shareholders operate and applicable to the Company and its shareholders, and Customs Act, 1962 each as amended (collectively, the “**Tax Laws**”) including the rules, regulations, circulars and notifications issued in connection with the Tax Laws as presently in force in India and applicable to the tax year 2026 – 2027 for inclusion in the Issue Documents.

This statement of possible special tax benefits is required as per Schedule VI (Part A)(9)(L) of the SEBI ICDR Regulations. While the term ‘special tax benefits’ has not been defined under the SEBI ICDR Regulations, for the purpose of this Statement, it is assumed that with respect to special tax benefits available to the Company, the same would include those benefits as enumerated in the Statement. Any benefits under the taxation laws other than those specified in Statement are general tax benefits and therefore not covered within the ambit of this Statement. Further, any benefits available under any other laws within or outside India, except for those mentioned in the Statement have not been examined and covered by this statement

1. Several of these benefits are dependent on the Company or its shareholders fulfilling the conditions prescribed under the relevant provisions of the Tax Laws. Hence, the ability of the Company and / or its shareholders to derive the tax benefits is dependent upon their fulfilling such conditions which, based on business imperatives the Company faces in the future, the Company or its shareholders may or may not choose to fulfil.
2. The benefits discussed in the enclosed Statement are not exhaustive and the preparation of the contents stated in the Statement is the responsibility of the Company's management. We are informed that the Statement is only intended to provide general information to the investors and are neither designed nor intended to be a substitute for professional tax advice. In view of the individual nature of the tax consequences and the changing tax laws, each investor is advised to consult his or her own tax consultant with respect to the specific tax implications arising out of their participation in the proposed initial public offer through a fresh issue of equity shares of ₹ 10 each by the Company (the “**Proposed IPO**”).
3. We conducted our examination of the statement in accordance with the Guidance Note on Reports or Certificates for Special Purposes (Revised 2016) issued by the Institute of Chartered Accountants of India (the “**Guidance Note**”). The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.

4. We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Performs Audits and Reviews of Historical Financial information and Other Assurance and Related Services Engagements.
5. We do not express any opinion or provide any assurance as to whether:
 - i. the Company, or its Shareholders will continue to obtain these benefits in future;
 - ii. the conditions prescribed for availing the benefits have been / would be met with; and
 - iii. the revenue authorities/courts will concur with the views expressed herein.

The contents of the enclosed statement are based on information, explanations, and representation obtained from the Company, on the basis of their understanding of the business activities and operations of the Company.

6. The Statement is intended solely for the information and inclusion in the RHP and the Prospectus to be filed in connection with the proposed Issue of Equity Shares of the Company which the Company intends to file with the Securities and Exchange Board of India, the Registrar of Companies, Maharashtra at Mumbai and the National Stock Exchange of India Limited (“NSE”) and BSE Limited (“BSE”, together with NSE, “**Stock Exchanges**”) and is not to be used, referred to, or distributed for any other purpose, without our prior consent, provided the below statement of limitation is included.

Our views expressed in the Statement enclosed are based on the facts and assumptions indicated above. Our views are based on the existing provisions of the Tax Laws presently in force in India and its interpretation, which are subject to change from time to time. We do not assume responsibility to update the views consequent to such changes.

This report is addressed to the Board of Directors for the purpose of inclusion of this report along with the accompanying Statement in the RHP and Prospectus to be submitted by the Company with the Securities and Exchange Board of India or any other regulatory or statutory authority and/or in any other material used in connection with the Issue (collectively “**Issue Documents**”).

We hereby give our consent to include this report and the enclosed Statement regarding the tax benefits available to the Company and its shareholders in the Issue Documents, provided that the above statement of limitation/ restriction on distribution or use is included in the Issue Documents.

All capitalized terms used but not defined herein shall have the meaning assigned to them in the Issue Documents.

For S N Dhawan & CO LLP

ICAI Firm Registration No: 000050N/ N500045

Rahul Singhal
Partner
Membership No.: 096570
UDIN: 26096570RFWWNH5400

Place of signing: Gurugram
Date of signing: May 16, 2026

ANNEXURE I

STATEMENT OF SPECIAL TAX BENEFITS AVAILABLE TO THE COMPANY AND ITS SHAREHOLDERS UNDER THE APPLICABLE LAWS IN INDIA

Outlined below are the special tax benefits available to the Company and its shareholders under the Act applicable for the Tax Year 2026-27 as amended by Finance Act 2026 dated 30 March 2026. These possible special tax benefits are dependent on the Company or its shareholders fulfilling the conditions prescribed under the Act.

I. Under the Income -tax Act, 2025 (the IT Act)

A. Special tax benefits available to the Company.

1. Concessional corporate tax rates - Section 200 r.w.s 205 of the IT Act

The company has adopted section 200 wherein domestic companies are entitled to avail a concessional tax rate of 22% (plus applicable surcharge and cess) i.e. 25.168%, on fulfillment of certain conditions. The option once exercised shall apply to subsequent tax years (TYs). The concessional rate is subject to a company not availing any of the following deductions under the provisions of the IT Act:

- section 33(8)- Deduction for depreciation;
- section 45(3)(a) or (b) or (c) - Expenditure on scientific research.;
- section 46 - Capital expenditure of specified business;
- section 47(1)(a) - Expenditure on agricultural extension project and skill development project.;
- section 48 - Tea development account, coffee development account and rubber development account;
- section 49 - Site Restoration Fund; and
- section 144 - Special provisions in respect of newly established Units in Special Economic Zones.

Further, provisions of Minimum Alternate Tax ('MAT') under section 206 of the IT Act shall not be applicable to companies availing section 200 of the IT Act.

2. Deduction in respect of employment of new employees under Section 146 of the IT Act

Section 146 states that where the gross total income of an assessee to whom section 63 applies, includes any profits and gains derived from business, there shall, subject to the conditions specified in sub-section (2), be allowed a deduction of an amount equal to thirty per cent of additional employee cost incurred in the course of such business in the previous year, for three tax years including the tax year relevant to the previous year in which such employment is provided.

In accordance with and subject to the conditions specified under Section 146 of the IT Act, a company is entitled to a deduction of an amount equal to 30% of additional employee cost incurred in the course of business in a financial year, for 3 consecutive tax` years including the tax year relevant to the financial year in which such additional employment cost is incurred.

Additional employee cost means the total emoluments paid or payable to additional employees employed in the financial year. The deduction under section 146 would continue to be available to the company even where the Company opts for the lower effective tax rate of 25.168% as per the provisions of section 200 of the IT Act (as discussed above).

The company should be eligible to claim this deduction in case it incurs additional employee cost within the meaning of Explanation (i) to sub-section (2) of section 146 of the IT Act and satisfies the conditions as mentioned in the said section.

3. Deduction with respect to inter-corporate dividends – Section 148 of the IT Act

As per the provisions of section 148 of the IT Act, a domestic company shall be allowed to claim a deduction of divided income earned from any other domestic company or a foreign company or a business trust, to the extent such dividend is distributed by it on or before the due date. In this case, due date means one month prior to the date for furnishing the return of income under sub-section (1) of section 263 of the Act.

The amount of deduction so claimed should not exceed the amount of dividend distributed by it and is subject to fulfilment of other conditions laid down therein.

B. Special tax benefits available to the shareholders.

1. Dividend income earned by the shareholders would be taxable in their hands at the applicable rates. However, in the case

of a domestic corporate shareholder, benefit of deduction under Section 148 of the IT Act would be available on fulfilling the conditions.

2. As per section 2(67) read with section 2(101) of the IT Act, a listed equity share is treated as a long-term capital asset if the same is held for more than 12 months immediately preceding the date of its transfer.
3. As per Section 198 of the IT Act, long-term capital gains arising from the transfer of an equity share on which securities transaction tax ("STT") is paid at the time of acquisition and sale, shall be taxed at the rate of 12.5% (plus applicable surcharge and cess) (without indexation) of such capital gains. This is subject to fulfilment of prescribed additional conditions as per Notification No. 60/2018/F. No.370142/9/2017-TPL dated 01 October 2018. It is worthwhile to note that tax shall be levied where such aggregate capital gains exceed INR 1,25,000/- in a year.
4. In case the listed equity shares are held for period less than 12 months preceding the date of their transfer, the listed equity shares will be treated as short-term capital asset.

Short term capital gains arising on transfer of shares on which Securities Transactions Tax has been paid will be subject to tax in the hands of shareholders as per the provisions of Section 196 of the IT Act at 20% (plus applicable surcharge and cess).

5. As per Section 159 of the IT Act, non-resident shareholders will be eligible to take the beneficial provisions under the respective Double Taxation Avoidance Agreement ("DTAA"), if any, applicable to such non-residents. This is subject to fulfilment of conditions prescribed to avail treaty benefits.
6. Further, any income by way of capital gains accruing to non-residents may be subject to withholding tax per the provisions of the Act or under the relevant DTAA, whichever is more beneficial to such non-residents. However, where such non-resident has obtained a lower withholding tax certificate from the tax authorities, the withholding tax rate would be as per the said certificate. The non-resident shareholders can also avail credit of any taxes paid by them, subject to local laws of the country in which such shareholder is resident.

II. Indirect tax (indirect tax regulations)

The Central Goods and Services Tax Act, 2017, Integrated Goods and Services Tax Act, 2017, respective State Goods and Services Tax Act, 2017, Customs Act, 1962, Customs Tariff Act, 1975 as amended, including the relevant rules, notifications and circulars issued there under, the Foreign Trade (Development and Regulation) Act, 1992 (read with Foreign Trade Policy 2023) (collectively referred as "Indirect Tax Regulations")

A. Special tax benefits available to the Company.

1. Remission of Duties and Taxes on Exported Products Scheme (RoDTEP)

The Remission of Duties and Taxes on Exported Products (RoDTEP) scheme was announced by Government of India (GOI) to boost exports by allowing reimbursement of taxes and duties, which are not exempted or refunded under any other scheme in accordance with World Trade Organization (WTO) norms.

The Company is entitled to avail benefit of this scheme on products exported out of India as per rates prescribed.

2. Benefits available to the company under Export Promotion Capital Goods Scheme (EPCG)

The objective of the Export Promotion Capital Goods (EPCG) Scheme is to facilitate import of capital goods for producing quality goods and services and enhance India's manufacturing competitiveness.

EPCG Scheme allows import of capital goods for pre-production, production, and post-production at zero customs duty.

The Company is entitled to avail benefit under this scheme.

3. Benefits available to the company under Import of Goods at Concessional Rate of Duty (IGCR)

The objective of the Import of Goods at Concessional Rate of Duty (IGCR) Scheme is to facilitate the import of capital goods for a specified purpose at a concessional rate of duty, and after having put such capital goods to use for the said purpose, clear the same after payment of the differential duty and interest, at a depreciated value, with permission from the jurisdictional Customs Officer.

The Company is entitled to avail benefit under this scheme.

4. Special Indirect Tax Incentive under Maharashtra Tourism Policy

The Company is currently exploring and have submitted an application under the Maharashtra Tourism Policy 2024 to avail special indirect tax incentives available to eligible tourism units. Under this policy, indirect tax benefits are provided in the form of SGST reimbursement, ranging from 50% to 100%, depending on the project's category and its location within the state.

5. Benefits available to the Company under Duty Drawback Scheme

Duty Drawback Scheme provides refund/recoupment of custom duties paid on inputs or raw materials and goods and service tax paid on the input services used in the manufacture of exported goods.

The Company is entitled to avail duty drawback as per the rates prescribed.

6. Benefits available to the company from Zero Rated Supply as per GST Law

Under the GST regime, all supplies of goods and services which qualify as export of goods or services are zero-rated, that is, these transactions attract a GST rate of zero per cent.

On account of zero rating of supplies, the supplier will be entitled to claim input tax credit in respect of goods or services used for such supplies and can seek refund of accumulated/unutilized ITC.

There are two mechanisms for claiming refund of accumulated ITC against export. Either person can export under Bond/LUT as zero-rated supply and claim refund of accumulated Input Tax Credit or person may export on payment of integrated tax and claim refund thereof as per the provisions of Section 54 of CGST Act, 2017.

B. Special tax benefits available to shareholders of the Company under indirect tax regulations in India

The shareholders of the Company are not eligible to any special tax benefits under Indirect Tax Regulations.

For Waterways Leisure Tourism Limited

**Nishikant Upadhyay
(Chief Financial Officer)**

**Place: Mumbai
Date: May 16, 2026**

SECTION IV – ABOUT OUR COMPANY

INDUSTRY OVERVIEW

Unless otherwise indicated, industry and market data used in this section has been derived from the industry report titled “Assessment of overnight ocean and coastal cruise industry in India” dated May 2026, (the “**Crisil Report**”) prepared and issued by Crisil Intelligence, appointed by us pursuant to an engagement letter dated October 14, 2025 and exclusively commissioned and paid for by us to enable investors to understand the industry in which we operate in connection with the Offer. Unless otherwise indicated, financial, operational, industry and other related information derived from the Crisil Report and included herein with respect to any particular Calendar Year/ Fiscal refers to such information for the relevant Calendar Year/ Fiscal. The Crisil Report will form part of the material documents for inspection and a copy of the Crisil Report is available on the website of our Company at <https://www.cordeliacruz.com/investor-relation>. Industry sources and publications are also prepared based on information as of specific dates and may no longer be current or reflect current trends. Industry sources and publications may also base their information on estimates, projections, forecasts and assumptions that may prove to be incorrect. Accordingly, investors must rely on their independent examination of, and should not place undue reliance on, or base their investment decision solely on this information. The recipient should not construe any of the contents of the Crisil Report as advice relating to business, financial, legal, taxation or investment matters and are advised to consult their own business, financial, legal, taxation, and other advisors concerning the transaction. References to various segments in the Crisil Report and information derived therefrom are references to industry segments and in accordance with the presentation, analysis and categorisation in the Crisil Report. For further information, see “**Risk Factors – Certain sections of this Prospectus disclose information from the Crisil Report which is a paid report and commissioned and paid for by us exclusively in connection with the Offer and any reliance on such information for making an investment decision in the Offer is subject to inherent risks.**” on page 53. Also see, “**Certain Conventions, Use of Financial Information and Market Data and Current Calendar Year of Presentation – Industry and Market Data**” on page 17.

Macroeconomic assessment

A review of Global GDP growth

Global GDP is projected to grow to grow by 3.1% in 2026 and 3.2% in 2027

The April 2026 update to the International Monetary Fund’s (“IMF”) World Economic Outlook (WEO) report employs a scenario-based approach to present the forecast for 2026 and 2027. In this approach, the scenario in which the ongoing conflict in the Middle East has limited duration, intensity, and scope so that the disruptions stemming from it dissipate by mid-2026 is assumed for modelling a ‘reference forecast’ based on which forecasts are drawn for adverse and severe scenarios in which the conflict becomes more protracted, or the resumption of production and transport activities takes longer because of possible scaring from closing of or damage to energy infrastructure. Hence, the impact on global economy which crucially depends on the conflict’s duration, intensity, and scope is projected as shown below:

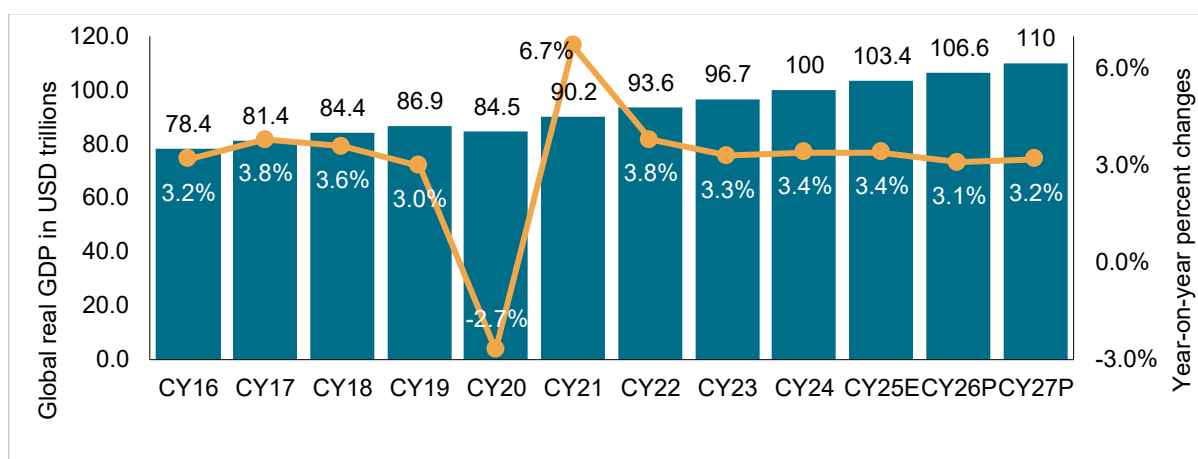
Scenario-based forecast approach taken by IMF

	Reference forecast	Adverse forecast	Severe forecast
Growth projection for global real GDP	3.1% in 2026 3.2% in 2027	2.5% in 2026 3.0% in 2027	2.0% in 2026 2.2% in 2027
Growth projection for global inflation	4.4% in 2026 3.7% in 2027	5.4% in 2026 3.9% in 2027	5.8% in 2026 6.1% in 2027

Source: IMF’s World Economic Outlook - April 2026 update, Crisil Intelligence

As per IMF, most of the impact on growth in 2026 comes from higher energy prices, whereas most of the impact on growth in 2027 comes from tightening financial conditions and rise in inflation expectations.

Global real GDP trend and outlook, Calendar Year 2015 to 2027



Note: E: Estimated, P: Projection

Source: IMF, World Economic Outlook Update, January 2026; Crisil Intelligence

The forecast largely reflects the disruptions from the Middle East conflict, partly offset by reduced tariff rates, preexisting policy support, and stronger-than-expected outturns at the end of 2025 and the first quarter of 2026. However, significant variation is expected across countries, with lower-income net energy-importing economies being hit particularly hard through higher energy prices and foreign exchange depreciation. Impact is greater on emerging economies because of a combination of a larger exposure to higher commodity prices and disruption to energy production, a larger increase in inflation expectations, and a more pronounced tightening in financial conditions.

Variation in projections for different regions in adverse and severe scenarios

	Projections for adverse scenario	Projections for severe scenario
Inflation	- For Advanced Economies and China: increase by 50 basis points by 2027 - For Emerging Economies: increase by 90 basis points by 2027	- For Advanced Economies and China: increase by 100 basis points by 2027 - For Emerging Economies: increase by 130 basis points by 2027
Oil prices	- Rise by 80% starting in Q2 of 2026 - Fall to ~20% above baseline in 2027 - Return to historical norms in 2028	- Rise by 100% starting in Q2 of 2026 - Stay at 2026 level in 2027 - Return to historical norms in 2028
Gas prices	For Europe, Asia: rise by 160% in Q2 of 2026	For Europe, Asia: rise by 200% in Q2 of 2026
Food prices	Increase by 2.5% in 2026	Increase by 5% in 2026
Corporate spreads	- For Advanced Economies and China: increase by 50 basis points in 2026 - For Emerging Economies: increase by 100 basis points in 2026	- For Advanced Economies and China: increase by 100 basis points in 2026 - For Emerging Economies: increase by 200 basis points in 2026

Source: IMF's World Economic Outlook – April 2026 update, Crisil Intelligence

Risks to the outlook remain tilted on the downside on account of escalation of geopolitical tensions, flaring up of trade-related disputes, re-evaluation of profit expectations regarding AI potentially leading to decline in investments and an abrupt correction in financial markets, and larger fiscal deficits and increasing public debt which could put pressure on long-term interest rates.

On the upside, economic activity could be further lifted by AI-related investment and supported by renewed momentum for structural reforms and by a sustained easing in trade tensions.

Among regions, Emerging & Developing Asia is the fastest growing

As per the IMF's WEO report in which 197 economies from all geographies in the world are classified into two broad categories, i.e. Advanced Economies and Emerging Market & Developing Economies, the April 2026 update notes that the Middle East conflict will have varied impact on growth across regions given differential exposure—through geographic proximity, financial flows, remittances, and energy dependencies.

Advanced Economies

Advanced Economies represent 43 out of the total 197 economies. Real GDP growth for advanced economies is projected at 1.8% for 2026 and 1.7% for 2027, with a large negative effect expected only in some net energy-importing economies, such as the Euro area and the UK.

Economies considered under Advanced Economies

Advanced Economies					
Four major economies				Euro area	Other Advanced Economies
United States 	Japan 	United Kingdom 	Canada 	Includes 21 economies: Austria, Belgium, Bulgaria, Croatia, Cyprus, Estonia, Finland, France, Germany, Greece, Ireland, Italy, Latvia, Lithuania, Luxembourg, Malta, Netherlands, Portugal, Slovak Republic, Slovenia, Spain	Includes 18 economies: Andorra, Australia, Czech Republic, Denmark, Hong Kong, Iceland, Israel, South Korea, Liechtenstein, Macao, New Zealand, Norway, Puerto Rico, San Marino, Singapore, Sweden, Switzerland, Taiwan

Source: IMF's World Economic Outlook – April 2026 Update, Crisil Intelligence

United States: The US economy is projected to grow by 2.3% in 2026, supported by its net-energy-exporter status, lagged impact of its monetary policy rate cuts, productivity growth, and the associated carryover from a rebound in activity in Q1 of 2026 compared with Q4 of 2025 despite the rise in trade barriers weighing on the level of activity. In 2027, the US economy is expected to grow by 2.1% supported by a near-term fiscal boost from tax incentives, with moderating levels of technology-driven momentum and gradually fading productivity growth.

Euro area: Real GDP growth is expected at 1.1% in 2026 and 1.2% in 2027 as the impact of the planned increase in defense spending for most countries is likely to materialize in subsequent years because of commitments to reach target levels gradually by 2035. Additionally, given the Middle East conflict, the persistent rise in energy prices that began with Russia's invasion of Ukraine is expected to continue dragging on manufacturing.

Emerging Market and Developing Economies

Emerging Market and Developing Economies represent 154 out of the total 197 economies. GDP growth for Emerging Market and Developing Economies is expected to fall to 3.9% in 2026 but recover to 4.2% in 2027. For several South and Southeast Asian economies, disruptions resulting from the Middle East conflict are expected to shrink tourism and remittance inflows, which in turn, would weaken domestic demand.

China: China's economy is projected to grow by 4.4% in 2026 due to the lower US effective tariff rates on Chinese goods, and stimulus measures offsetting the negative impact of the Middle East conflict. However, in 2027, growth of China's economy will drop to 4.0% as structural headwinds—including those from a grinding slowdown in the housing sector, a declining labour force, decreasing returns on investment, and slower productivity growth—assert themselves.

India: India's economy is projected to expand by 6.5% in 2026 led by positive contributions from the carryover of the strong 2025 outturn and the decline in additional US tariffs on Indian goods from 50 to 10%, which outweigh the adverse impact of the Middle East conflict.

Economies considered under Emerging Market and Developing Economies

Emerging Market and Developing Economies

Emerging and Developing Asia			Emerging and Developing Europe	Latin America and the Caribbean	Middle East and Central Asia	Sub-Saharan Africa
China 	India 	28 other economies	Includes 14 economies	Includes 33 economies	Includes 32 economies	Includes 45 economies

Source: IMF's World Economic Outlook – April 2026 Update, Crisil Intelligence

Year-on-year real GDP growth of regional economies, 2016-27P

Economies	Real GDP growth (year-on-year percent changes) as per IMF											
	Estimates										Projections	
	2016	2017	2018	2019	2020	2021	2022	2023	2024	2025	2026	2027
World	3.2%	3.8%	3.6%	3.0%	-2.7%	6.7%	3.8%	3.3%	3.4%	3.4%	3.1%	3.2%
Advanced Economies	1.8%	2.6%	2.3%	1.9%	-3.9%	6.1%	3.1%	1.7%	1.8%	1.9%	1.8%	1.7%
Emerging & Developing Asia	6.8%	6.6%	6.4%	5.4%	-0.5%	7.8%	4.7%	5.6%	5.4%	5.5%	4.9%	4.8%
Emerging & Developing Europe	1.7%	4.3%	3.7%	2.6%	-1.7%	7.2%	0.5%	3.6%	3.8%	2.0%	2.0%	2.1%
Latin America & the Caribbean	-0.8%	1.4%	1.1%	0.2%	-6.9%	7.5%	4.3%	2.3%	2.4%	2.4%	2.3%	2.7%
Middle East & Central Asia	4.1%	2.6%	2.5%	2.1%	-2.2%	4.7%	6.4%	2.6%	2.8%	3.6%	1.9%	4.6%
Sub-Saharan Africa	1.2%	2.8%	3.2%	3.0%	-3.1%	3.9%	4.4%	3.8%	4.2%	4.5%	4.3%	4.4%

Source: IMF's World Economic Outlook – April 2026 Update, Crisil Intelligence

India is among the world's fastest growing major economies

As per the April 2026 update to the IMF's WEO, the world's largest economies by nominal GDP are those of the US, China, Germany, Japan, the UK, India, France, Italy, Russia, and Brazil. Among these, India's economy has been the fastest growing through all the years since 2021, and as per IMF's projections, it is expected to sustain its lead in 2026 and 2027. In terms of size of the economy based on nominal GDP in current US dollars, India held the 5th rank in 2024 but slipped to the 6th rank in 2025 due to the depreciation of its domestic currency against the US dollar.

Year-on-year real GDP growth of the world's top 10 economies by nominal GDP in 2025, 2016 to 2027P

Top 10 economies by 2025 nominal GDP		Real GDP growth (year-on-year percent changes) as per IMF											
		Estimates										Projections	
		2016	2017	2018	2019	2020	2021	2022	2023	2024	2025	2026	2027
	US	1.8%	2.5%	3.0%	2.6%	-2.1%	6.2%	2.5%	2.9%	2.8%	2.1%	2.3%	2.1%
	China	6.8%	6.9%	6.8%	6.1%	2.3%	8.6%	3.1%	5.4%	5.0%	5.0%	4.4%	4.0%
	Germany	2.2%	2.8%	1.1%	1.0%	-4.1%	3.9%	1.8%	-0.9%	-0.5%	0.2%	0.8%	1.2%
	Japan	0.7%	1.6%	0.8%	-0.3%	-4.3%	3.6%	1.3%	0.7%	-0.2%	1.2%	0.7%	0.6%
	UK	2.2%	3.0%	1.6%	1.3%	-10.0%	8.5%	5.2%	0.3%	1.1%	1.3%	0.8%	1.3%
	India	8.3%	6.8%	6.5%	3.9%	-5.8%	9.7%	7.6%	7.2%	7.1%	7.6%	6.5%	6.5%
	France	0.7%	2.3%	1.6%	2.1%	-7.6%	6.8%	2.8%	1.6%	1.1%	0.9%	0.9%	0.9%
	Italy	1.2%	1.6%	0.8%	0.4%	-8.9%	8.9%	4.8%	0.9%	0.8%	0.5%	0.5%	0.5%
	Russia	0.2%	1.8%	2.8%	2.2%	-2.7%	5.9%	-1.4%	4.1%	4.9%	1.0%	1.1%	1.1%
	Brazil	-3.3%	1.3%	1.8%	1.2%	-3.3%	4.8%	3.0%	3.2%	3.4%	2.3%	1.9%	2.0%

Note: For India, data and projections are presented on a fiscal year basis, with FY 2024-25 (starting in April 2024) shown in the 2024 column

Source: IMF's World Economic Outlook – April 2026 Update, Crisil Intelligence

A review of India GDP growth

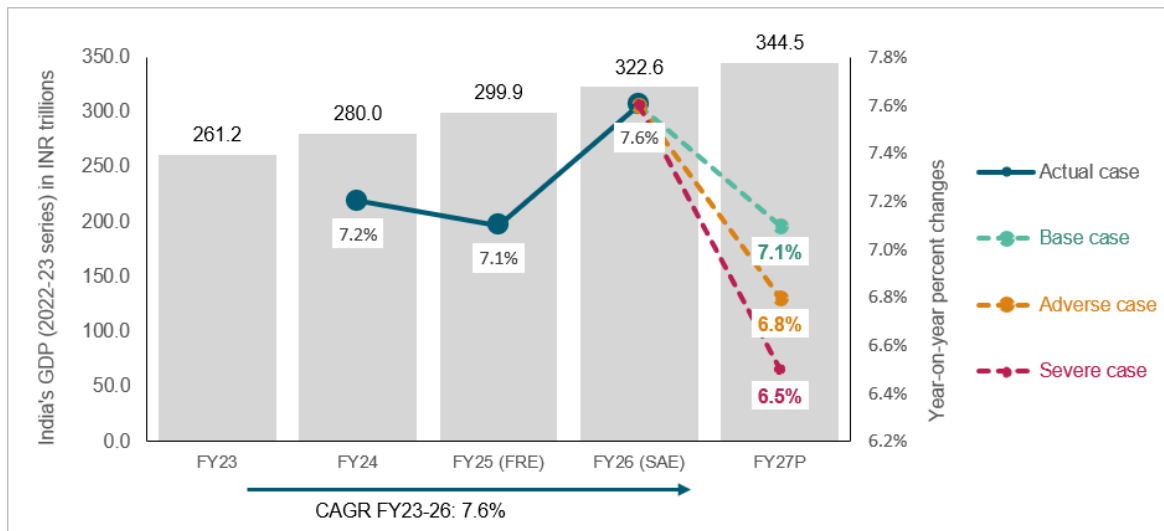
India's real GDP to grow by 7.1% in Fiscal 2027

In February 2026, the Ministry of Statistics and Programme Implementation ("MoSPI") released a new series of national accounts estimates with base year of 2022 to 2023 to replace the 2011 to 2012 series. This base year revision is undertaken to capture structural changes in the economy and to improve coverage and accuracy. Fiscal 2023 has been selected as the new base year because it represents a recent normal year (after COVID).

Under the new 2022 to 2023 series, India's real GDP grew from ₹ 261.2 trillion in Fiscal 2023 to ₹ 322.6 trillion in Fiscal 2025, logging a CAGR of 7.3% between Fiscal 2023 and Fiscal 2026. Additionally, as per the Second Advance Estimate ("SAE") of the National Statistics Office ("NSO"), India's real GDP grew at 7.6% in Fiscal 2026. Major driver of this growth has been the manufacturing sector, which attained double-digit growth rates in both FY24 and Fiscal 2026. However, with the ongoing conflict between the US-Israel and Iran, India's growth is expected to moderate.

Since the economic impact of the Middle East conflict on India will depend on the scale, intensity and duration of the conflict, Crisil's forecast for Fiscal 2027 considers three scenarios among which the base scenario is predicated on four assumptions: one, another spell of normal monsoon this year (with a likelihood of El Niño conditions forming after August); two, benign food inflation in spite of an uptick from a statistical low-base effect; three, the price of Brent crude hovering at USD 75 to USD 80 per barrel; and four, steady global growth even as tariff- and geopolitics-led uncertainties persist. In contrast, the other two scenarios assume prolonged conflict. Specifically, the first alternative scenario is predicated on the conflict continuing till April-end, while the second alternative scenario is predicated on the conflict continuing beyond April-end.

India's real GDP trend and outlook (2022 to 2023 series)



Note: FRE: First Revised Estimates, SAE: Second Advance Estimates, P: Projection

Source: Ministry of Statistics & Programme Implementation, Crisil Intelligence

Crisil's projection for India for Fiscal 2027

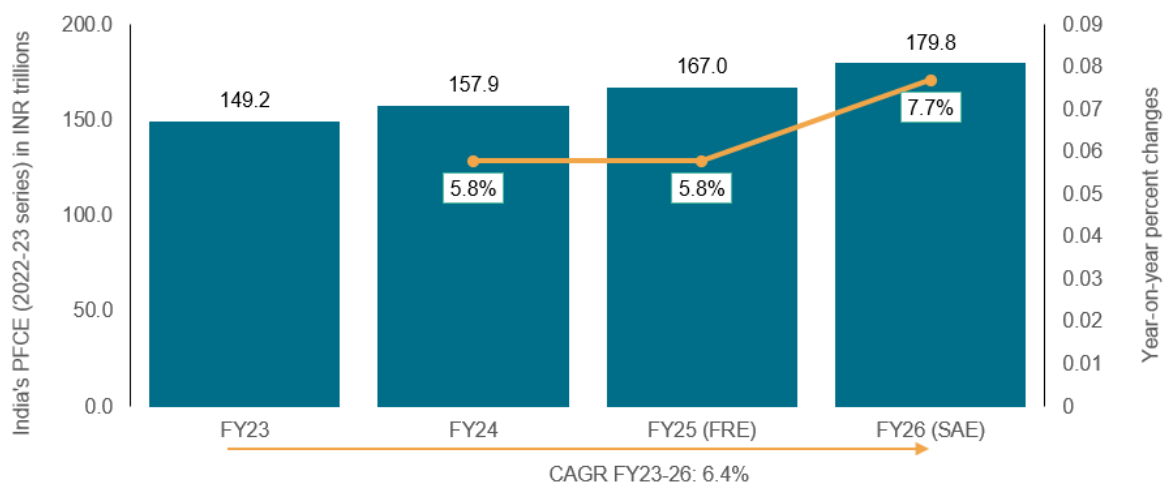
Projections for India for FY 2027	Base case	Adverse case	More adverse case
Real GDP growth (%)	7.1	6.8	6.5
Current account deficit (% of GDP)	1.5	2.0	2.5
CPI inflation (%)	4.5	4.7	5.4
10-year benchmark government bond yield (%)	6.6	6.7	7.2

Source: Crisil Intelligence

Private consumption continues to anchor India's economic growth

India's private final consumption expenditure ("PFCE") grew by 6.4% between Fiscal 2023 and Fiscal 2026, wherein growth between Fiscal 2025 and Fiscal 2026 stood at 7.7%. This growth in consumption is supported by the positive impact of Goods and Services Tax ("GST") rate rationalization, stable employment conditions, rising real purchasing power, steady rural consumption resulting from strong agricultural performance, and gradual rise in urban consumption aided by the rationalization of direct and indirect taxes.

India's PFCE at constant prices



Note: FRE: First Revised Estimates, SAE: Second Advance Estimates

Source: Ministry of Statistics & Programme Implementation, Crisil Intelligence

Key growth drivers of India's GDP

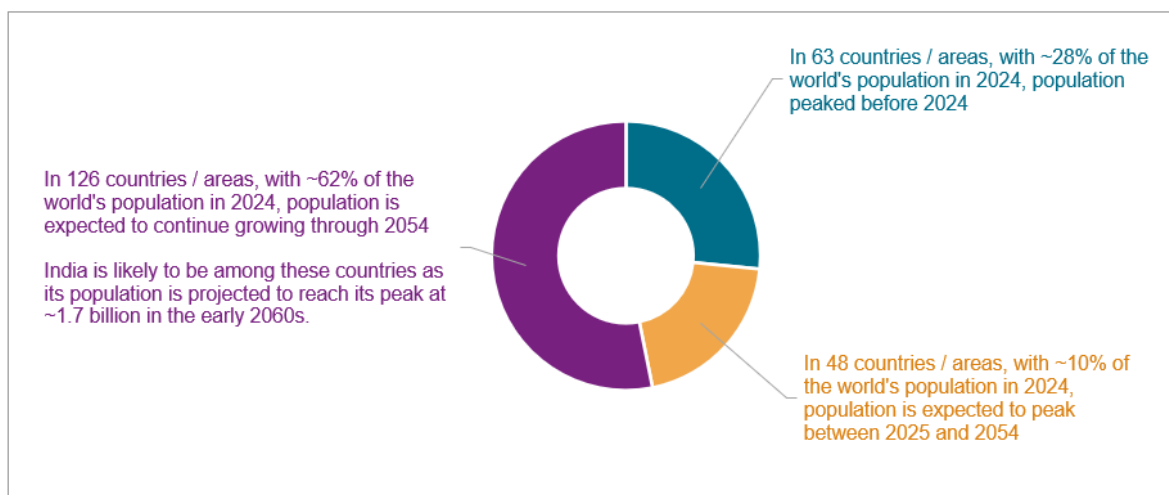
Demography	1	India has the potential to reap demographic dividends
Rising urbanisation	2	India's population is turning increasingly urban
Growing per capita income	3	India's per capita income grew by 4.9% in FY14-26

India has the potential to reap demographic dividends

As per World Population Prospects 2024 ("WPP 2024"), published in July 2024 by the United Nations, India's population grew from 1.1 billion in 2001 to approximately 1.4 billion in 2023, thereby registering a CAGR of approximately 1.4% between 2001 and 2023. Going forward, India's population is projected to expand at a CAGR of 0.8% between 2025 and 2030, and is expected to remain the world's largest throughout the century

In addition to the above, the WPP 2024 reports that in 2024, one in every four people lived in a country that has already peaked in size. To elaborate, the following chart illustrates where different groups of countries stand with respect to their population's peak size.

Distribution of countries/ areas based on their peak population size



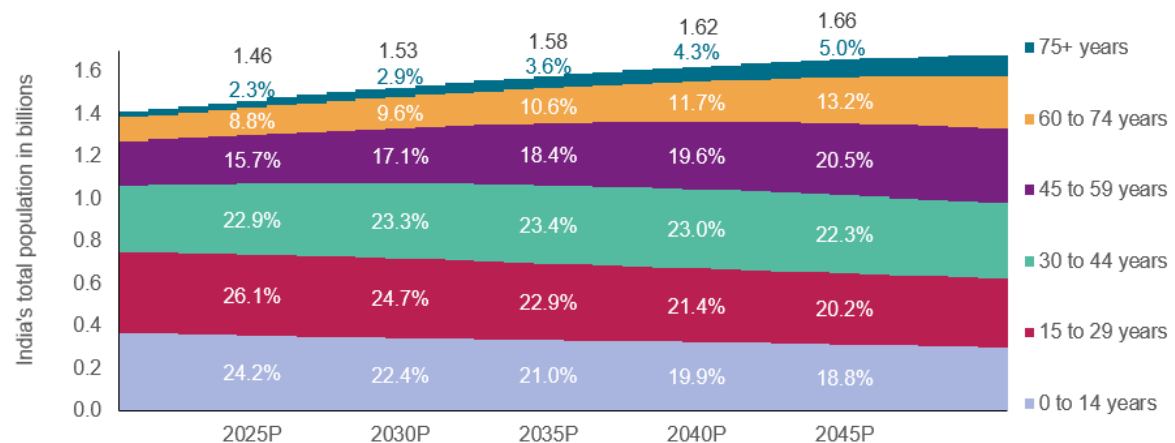
Source: United Nations, Department of Economic and Social Affairs, Population Division. World Population Prospects 2024

Further, the WPP 2024 notes that there are approximately 100 countries / areas with youthful populations and declining fertility where the working-age population will grow through 2054, resulting in a time-bound window of opportunity for them to leverage their growing shares of working-age population (i.e. population between ages 20 and 64 years) for accelerated economic growth. In other words, there are about 100 countries / areas in the world that may reap demographic dividends. Notably, India is one of them.

In 2023, India's working-age population stood at 849.9 million commanding a share of 59.1% in its total population. This working-age population is expected to reach its peak when it touches the 967.7 million-mark in 2034 commanding a share of approximately 69.2% in India's total population. This implies that, India has a multi-decade window of opportunity for embarking on a path of accelerated economic growth.

This increasing share of working age population, coupled with overall economic growth will provide a larger consumer base for industries like entertainment, cruising, lifestyle products, etc. thereby driving greater consumer spending in consumer driven businesses. This growth in disposable income may also lead to an increase in spending on luxury and leisure sectors, including cruise, as consumers seek to enhance their lifestyle.

India's population: split by age-groups, Calendar Year 2025 to 2045P



Note: P: Projected

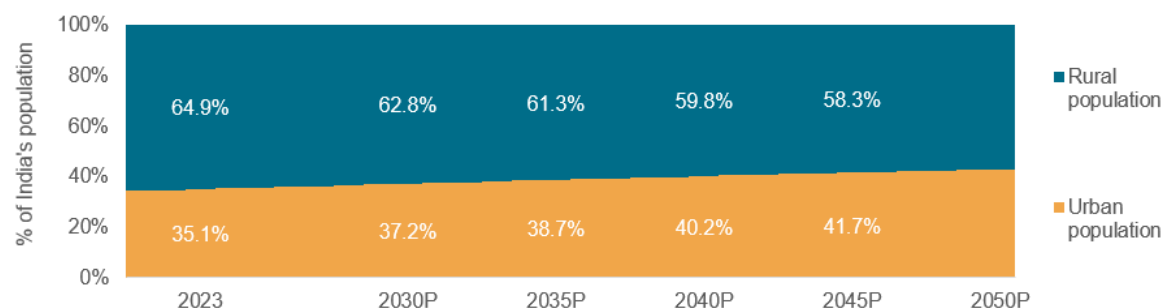
Source: United Nations, Department of Economic and Social Affairs, Population Division. World Population Prospects 2024

India's population is turning increasingly urban

India's urban population has been consistently increasing, and the trend is expected to continue as India's economy grows. People from rural areas move to cities for better education, job opportunities, and quality of life. This internal migration may involve the relocation of an entire family or the relocation of a family's earning members or students.

In 2001, India's urban population made up 27.9% of its total population at an estimated 300.8 million. As per WPP 2024, India's urban population is likely to grow to 567.7 million by 2030, making up 37.2% of India's total population. This trend highlights the need to expand infrastructure and provision of basic services in urban areas to accommodate its growing population.

India's population: split by region, 2023 to 2045P



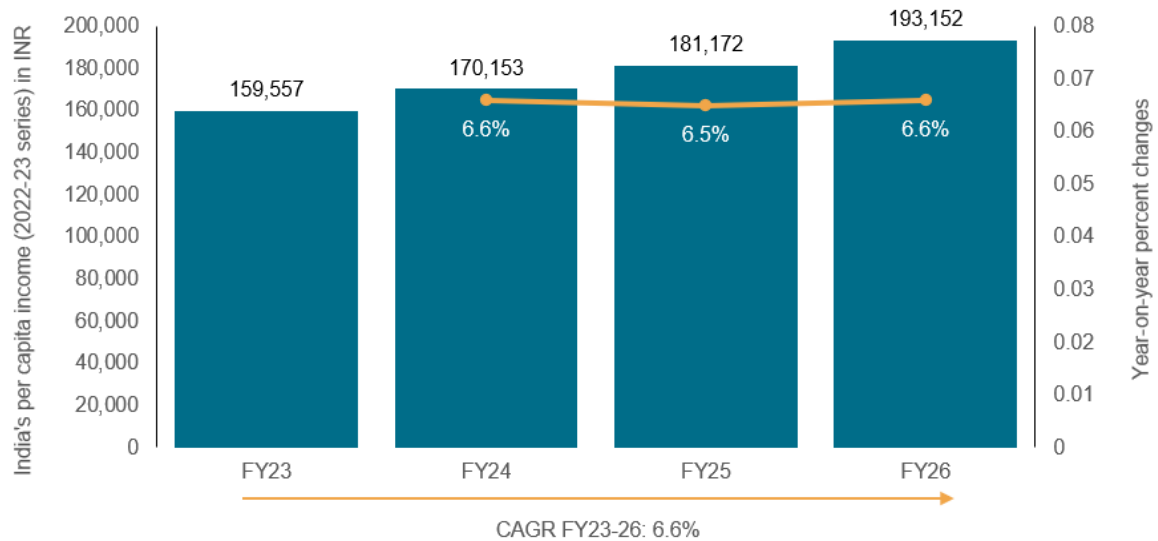
Note: P: Projection

Source: United Nations, Department of Economic and Social Affairs, Population Division. World Urbanization Prospects 2025

India's per capita income grew by 6.6% in Fiscal 2023 to 2026

India's per capita income, a broad indicator of living standards, grew at a CAGR of 6.6% between Fiscal 2023 and Fiscal 2026, from ₹ 1,59,557 in Fiscal 2023 to ₹ 193,152 in Fiscal 2026. Growth was led by better job opportunities, propped up by overall GDP growth.

India's per capita income, Fiscal 2014 to 2016



Source: Ministry of Statistics & Programme Implementation, Crisil Intelligence

Growing middle income group

As per People Research on India's Consumer Economy (ICE) 360° survey, the proportion of poor in India (defined as those living on ₹ 125,000 per annum or less) declined from approximately 16% in Fiscal 2016 to approximately 14% in Fiscal 2021. Conversely, the proportion of those in the middle- and high-income groups increased from 85% to approximately 86% between Fiscal 2016 and Fiscal 2021 respectively. Moving forward, this share is expected to reach approximately 95% by Fiscal 2031, supported by growth in per capita income. Increasing income levels coupled with increasing share of discretionary spendings will also increase demand of higher value experiences across consumer-focused segments like retail, FMCG, FMCD, Hospitality, etc.

Increasing high income group in India to aid experience economy

As per People Research on ICE 360° survey, share of high-income group is projected to increase from 4% in Fiscal 2021, to 11% in Fiscal 2031. This increase in the high-income group is expected to fuel the demand for experience-based consumption. This, in turn is expected to positively impact industries like Cruise sector, hospitality, etc.

Income demographics



Note: P – projections

The income split of the population is based on annual household income at 2020 to 2021 prices.

Note: The low-income group comprises those earning less than ₹ 125,000 per annum, the middle-income group comprises those earning between ₹ 125,000 and ₹ 3 million per annum, and the high-income group comprises those earning more than ₹ 3 million per annum. Percent figures are rounded off.

Source: People Research on India's Consumer Economy (ICE) 360° survey, Crisil Intelligence

Rural households bridge the gap between urban-rural consumption divide

According to the latest Household Consumption Expenditure Survey (HCES) FISCAL 2024 published by MoSPI, the average monthly per capita consumption expenditure (MPCE) was ₹ 4,122 for the rural sector and ₹ 6,996 for the urban sector in Fiscal 2024. Additionally, the disparity between the MPCE for rural and urban households decreased to 69.7% in Fiscal 2024 from 83.9% in Fiscal 2012, indicating higher growth in rural consumption compared with urban consumption during the same period.

Furthermore, consistent with the trend observed in HCES:2022 to 2023, non-food items remain the major contributor to the household's average monthly expenditure in 2023 to 2024 with about 53% and 60% share in MPCE in rural and urban areas respectively. This shift in rural spending habits reflects increasing spends on discretionary items beyond essential food consumption, thereby contributing to multiple industries catering to discretionary demand.

Pan-India consumption trend

Sector	Average MPCE (Rs)*		
	2011-12	2022-23	2023-24
Rural	1,430	3,773	4,122
Urban	2,630	6,459	6,996
Difference as % of rural MPCE	83.9%	71.2%	69.7%

Note: Estimates without imputation

The estimates of MPCE are based on Modified Mixed Reference Period (MMRP) in which information on household consumption expenditure on (i) edible oil; egg, fish & meat; milk and milk products; vegetables; fruits; spices; beverages and processed foods; pan, tobacco & intoxicants has been recorded for a reference period of "last 7 days", and (ii) clothing; bedding; footwear; education; medical (hospitalisation); durable goods recorded for a reference period of "last 365 days", and (iii) expenditure on all other items has been recorded for a reference period of "last 30 days".

Source: HCES, Crisil Intelligence

Assessment of overnight ocean and coastal cruise industry in India

Cruise Tourism is a nature-based tourism segment which enables a country to leverage its' seas, rivers and canals for overnight and same day cruises across varied themes and across multiple budgets. Cruise tourism leverages a country's maritime infrastructure to contribute to tourism clusters, stimulating economic activity in coastal regions and empowering local communities through the creation of jobs and economic opportunities.

Importance of cruise tourism in India

India possesses significant potential in cruise tourism across both the coastal and river sectors, owing to its extensive maritime infrastructure. With its multiple ports along its approximately 11,099 kilometer coastline and a navigable network of 110 waterways spanning over 20,000 km, the country is well-positioned to develop this sector. Several states, union territories, and 1,300 islands benefit from proximity to coastal and riverine routes, creating vast opportunities for tourism expansion.

Additionally, the cruise tourism industry plays a vital role in generating direct employment, supporting professionals such as cruise crew, jetty operators, local tourist guides, cultural artists, boat operators, builders, and recyclers. It stimulates secondary employment in sectors like hospitality, restaurants, entertainment, and retail. Beyond economic benefits, cruise tourism fosters cultural exchange and strengthens regional integration. Local tourist destinations within a 50 to 100 km radius of cruise terminals experience increased demand, enhancing their visibility and economic viability. A robust cruise tourism sector would further bolster India's position in the global maritime industry.

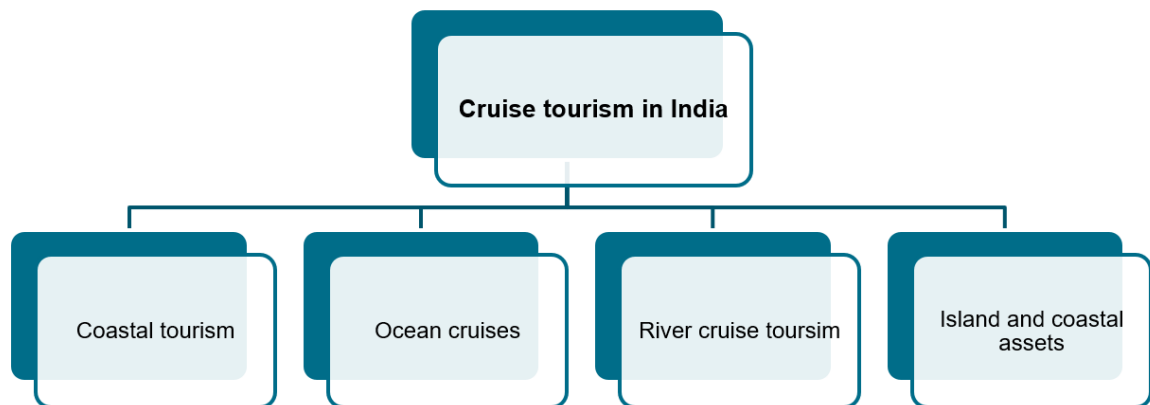
However, to realize its full potential, an integrated and coordinated approach is required, involving public and private sector stakeholders, including ports, shipyards, inland waterways, trade associations, and state governments. This will ensure the sustainable and rapid development of India's cruise tourism sector, leveraging its vast coastal and river assets for economic and cultural growth.

Types of cruise tourism in India

Additionally, cruise tourism can be further segregated to the following main cruise segments:

- Coastal Tourism (Domestic and Multi nation)
- Ocean cruises (International cruises)
- River Cruise Tourism (Inland waterways)
- Island and Coastal Assets

Cruise tourism in India



Source: Ministry of tourism, Crisil Intelligence

Coastal Tourism (Domestic and Multi nation)

India's vast coastline, spanning approximately 11,099 kilometres across nine states, two union territories, and two island territories, presents a significant opportunity for the development of coastal cruise tourism. Abundance of natural, cultural, religious, historic, and heritage tourism assets across the coasts further increases the potential for growth of this sector. Furthermore, the Indian Ocean Rim, with its 24,000-kilometer coastline, offers a vast and untapped market for cruise tourism, with the possibility of generating foreign exchange earnings and domestic tourism spends.

The coastal cruise tourism traffic in India is growing, with immense potential for ships home-ported at Indian ports to undertake coastal tours to countries across the Indian Ocean Rim under bilateral and multilateral treaties. These cruises can offer specialized Indian tourism experiences focused on natural, cultural, religious, or historic themes, utilizing the western, southern, and eastern coasts of India, which have the advantage of being integrated with various tourism assets, including religious, heritage, colonial, cultural, architectural, and natural attractions.

Ocean Tourism

Ocean cruises are long distance voyages between countries or continents, whereas coastal cruises are shorter distance cruises and are usually limited to the shores of the home port country or nearby countries covered under bilateral and multi-lateral treaties.

India's extensive coastline presents a unique opportunity for the potential growth of ocean and deep-sea cruising, a rapidly expanding tourism segment globally. This sector has the potential to generate significant foreign exchange earnings from foreign flag, home-ported, and Indian flagged cruise vessels calling on Indian ports.

Several Indian ports, including Mumbai, Mormugao, Mangalore, Kochi, Chennai, Vishakhapatnam, Kolkata, Porbandar, Diu, and Somnath, are currently at various stages of development to accommodate international cruise operations. As India is strategically located on the route of many international cruise ships, it is essential to create a conducive environment to attract these vessels to Indian ports. However, this requires a highly integrated approach across multiple stakeholders, including shipping, ports, finance, customs, immigration, security, and agents.

By creating a favourable ecosystem, India can capitalize on the growing demand for ocean and deep-sea cruising, attracting more international cruise liners to its ports and generating substantial foreign exchange earnings. Hence, government of India has taken multiple steps to boost cruise tourism in India including launching of Cruise Bharat Mission, reducing cruise tariffs and charges, extending E-Visa and on-arrival visa facilities, and improving port infrastructure through schemes like Sagarmala, Maritime India Vision 2030, etc.

Rivers Cruises -Inland waterways

India has presence of extensive network of rivers, comprising approximately 400 waterways that span over 20,000 kilometers across 110 national waterways. These waterways, which include single and dual-state routes, as well as those that traverse multiple states, such as the 1,600-kilometre NW1 that stretches across Uttar Pradesh, Bihar, Jharkhand, and West Bengal, offer immense potential for river and canal cruise tourism. Despite the vastness of this network, only a small portion is currently being utilized, leaving a significant opportunity for growth and development.

The government of India has multiple initiatives to boost river cruise in India. Some of the key pointers are as follows:

- Berthing facilities: Floating pontoons have been placed at various locations for berthing of vessels and embarkation/disembarkation of tourists.
- Fairway: Navigational fairway along with marking of the channel with navigational aids and electronic navigation chart for safe plying of cruise vessels.
- Pilotage: Pilots are provided on-demand for navigating the vessel in the waterway.
- Coordination with State Govt.: Assistance is provided to the cruise operators in close coordination with State Governments for facilitating the voyage.
- Assistance to the vessel in distress: IWAI provides high powered tug to tow the cruise vessel to the safe location when they are in distress due to mechanical failure or otherwise, on the National Waterway.

Additionally, The Inland Waterways Authority of India (IWAI), the nodal agency of the Ministry of Ports, Shipping and Waterways (MoPSW) for National Waterways, has signed Memorandum of Understanding (MoU) with multiple agencies of various state governments like Delhi and J&K to develop and boost cruise tourism.

Furthermore, under Cruise Bharat Mission (CBM), which was launched in September 2024, the government aims to increase the river cruise passengers to 1.5 million by phase III (up to 31.03.2029) through a framework for inter-ministerial approach.

River cruise passenger related KPI under Cruise Bharat Mission

KPIs	Phase I (up to 30.09.2025)	Phase II (up to 31.03.2027)	Phase III (up to 31.03.2029)
River cruise pax	0.5 million	1 million	1.5 million

Source: Ministry of tourism, Crisis Intelligence

Moreover, the government launched River Cruise Tourism Roadmap 2047 in 2024, which focuses on four vital pillars, including Infrastructure, Integration, Accessibility, and Policy for promoting river cruise tourism. Additionally, the roadmap has identified 30+ additional potential routes for different cruise types, including long & short, recreational and heritage segments to attract all tourist categories.

Hence, the potential for river cruise tourism in India is substantial, with the ability to generate considerable foreign exchange earnings and domestic tourism spends. Furthermore, there is also the possibility of linking these waterways with islands and neighbouring countries, creating a vast and interconnected network of river cruise routes. These cruises can cater to a range of segments, including economy, mid-market, and luxury, as well as specialized and niche tourism markets, offering same-day or overnight multi-day experiences.

Some of the river cruises itineraries available in India are as follows:

Selected river cruise itineraries

Cruise operator	Itineraries	Duration	Price starting from*	Offerings**
Pandaw Cruises	Guwahati -Sailing - Silghat and village walk - Kaziranga National Park – Nameri National Park and Bamuni Hills– Mayong Village- Sualkuchi- Guwahati (Rivers: Brahmaputra River) *	7 nights	Approximately ₹ 366,513 per person	All-inclusive ¹ (Transfer to/from Ship, entrance fees, guide services (English language), gratuities to crew, main meals, local mineral water, jugged coffee, teas & tisanes plus India complimentary drinks package)
Pandaw Cruises	Kochi- Vaikom- Kumarakom- Nattakam- Kainakary- Kavalam- Alappuzha- Thottapally- Alleppey Backwaters- Pallippuram- Kochi (Rivers: Kerala Backwaters)	7 nights	Approximately ₹ 499,165 per person	All-inclusive ¹ (Transfer between meeting point, Ship and drop off point, entrance fees, guide services (English language), gratuities to crew, main meals, local mineral water, jugged coffee, teas & tisanes plus our India complimentary drinks package)
Antara Cruises	Arrive Kolkata (Embarkation) - Kolkata Tour– Bally Bridge –	7 nights	Approximately USD 3,020	All-inclusive

Cruise operator	Itineraries	Duration	Price starting from*	Offerings**
	Bally Bridge- Bandel- Bandel- Kalna- Kalna - Nabadwip – Mayapur- Mayapur- Guptipara- Fulia - Chandernagore– Serampore - Kolkata - Kolkata Disembark		Approximately ₹ 2,81,066 per person^	(Fine dining- Meals and complimentary beverages, daily breakfast and fine dining experience served onboard, Excursions- All excursions including exclusive use of the onboard, Private Guide- A dedicated tour guide, whose itinerary can be tailored towards preferences)
Antara Cruises	Arrive Kolkata (Embarkation) - Kolkata- Bandel- Kalna- Kalna- Matiari- Matiari- Khushbagh- Khushbagh- Baranagar- Murshidabad- Murshidabad- Mayapur- Mayapur- Chandernagore- Kolkata- Kolkata Disembark	7 nights	Approximately USD 5,540 Approximately ₹ 5,15,597 per person^	All-inclusive (Fine dining- Meals and complimentary soft beverages, daily breakfast and fine dining, Private Guide- A dedicated and professional tour guide, Excursions- Tailored experience)

Note:

*Itinerary as per the pdf available on the company website. As per the details mentioned on company website, itinerary is as follows: Guwahati – Sailing - Silghat & Village Walk - Kaziranga National Park - Nameri National Park & Bamuni Hills - Mayong Village – Sualkuchi - Guwahati

^As per Pandaw Cruises' website, from September 2024, Pandaw's India expeditions will be all-inclusive, with complimentary local beers, spirits, mixers and soft drinks for all guests. It will also include free of charge select house wines during lunch and dinner only (subject to availability)

The above table is an indicative representation of only selected river cruises itineraries of 7 Nights in India

Prices mentioned in the table are of indicative nature and do not represent final prices

Kindly note that the above itineraries may not be directly comparable due to difference in onboard offerings, package inclusions, taxes, deposits, ongoing discounts, member discounts, etc

** only indicative and not exhaustive

^Exchange rate used for USD- Rs. conversion is 1 USD= 93.7 Rs.

Source: Company websites, Crisil Intelligence

Islands & Coastal Assets

India is home to an estimated 1,300 islands, with approximately half of them located in the union territories of Andaman and Nicobar, Lakshadweep, Dadra and Nagar Haveli, and Daman and Diu. Furthermore, India's coastline is dotted with numerous assets, including around 200 lighthouses, coastal museums, and riverbanks and embankments, which can be leveraged to enhance the country's cruise tourism offerings.

Ministry of Tourism has taken multiple initiatives to boost islands and coastal tourism in India. For example, in February 2024, the government developed 75 Lighthouses with tourist facilities in 10 states & UTs with an investment of ₹ 600 million. Additionally, the Ministry of Tourism has revamped the Swadesh Darshan Scheme as Swadesh Darshan 2.0 (SD 2.0) with the objective to develop sustainable and responsible tourism destinations, following a destination & tourism-centric approach and has notified 57 destinations in the country including Lakshadweep for development under SD 2.0. 'Travel for LiFE' initiative has been launched with the aim to promote sustainable tourism in the country, through mindful and deliberate actions mobilized toward tourists and tourism businesses in the consumption of tourism resources.

Overview of overnight ocean and coastal cruise industry in India

Overall cruise passengers stood at 428,326 in Calendar Year 2025

As of Calendar Year 2025, overall cruise passengers stood at 477,676, with domestic passengers forming the major share with 428,326 passengers.

In Fiscal 2024, the overall cruise passengers increased to 471,685, compared to 426,846 in Fiscal 2023, whereas total vessels increased to 253 in Fiscal 2024 compared to 227 in Fiscal 2023, both registering a y-o-y growth of approximately 11%.

Overall, total cruise passengers and total vessels registered a CAGR of approximately 19% and approximately 1% respectively between Fiscal 2014 to 2024.

Additionally, in Calendar Year 2025, domestic passengers held a share of 89% of total passengers, whereas the international passengers held the remaining share of 11%.

Fiscal year wise cruise passengers and vessels

Reporting period	International		Domestic		Total	
	Vessels	Passengers	Vessels	Passengers	Vessels	Passengers
Fiscal year basis						
Fiscal 2014	102	84,705	-	-	102	84,705
Fiscal 2015	139	108,182	-	-	139	108,182
Fiscal 2016	129	126,023	-	-	129	126,023
Fiscal 2017	166	192,025	35	34,856	201	226,881
Fiscal 2018	138	173,557	33	19,831	171	193,388
Fiscal 2019	160	202,864	159	79,986	319	282,850
Fiscal 2020	149	223,160	330	251,839	479	474,999
Fiscal 2021	-	-	3	593	3	593
Fiscal 2022	-	-	75	152,617	75	152,617
Fiscal 2023	60	29,026	167	397,820	227	426,846
Fiscal 2024	90	98,344	163	373,341	253	471,685
CAGR (Fiscal 2014 to 2024)	-1.2%	1.5%	-	-	9.5%	18.7%
Calendar year basis						
Calendar Year 2023	99	85,291	160	338,011	259	423,302
Calendar Year 2024	82	86,536	136	365,162	218	451,698
Calendar Year 2025	55	49,350	168	428,326	223	477,676
CAGR (Calendar Year 2023 to 2025)	-5.7%	-16.7%	0.5%	8.2%	-1.5%	1.2%

Note: The above numbers are as reported by Ministry of Ports and may include both embarking and disembarking passengers

In Fiscal 2024 to 2025, 272 cruise vessels carried 492,362 (0.492 million) passengers

Source: Ministry of Ports, Crisil Intelligence

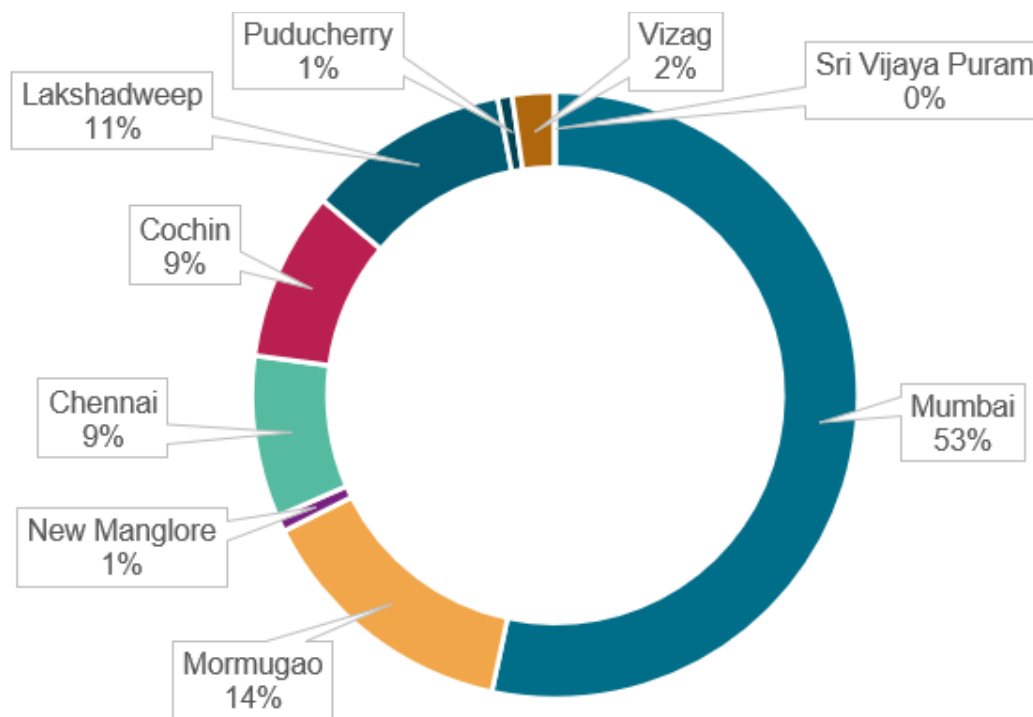
Mumbai port had the highest share overall cruise passengers at 53% in Calendar Year 2025

Mumbai port recorded the highest overall passenger traffic, handling approximately 0.25 million in Calendar Year 2025. It led in domestic passenger movement, whereas in case of international passenger movement it was second to Cochin.

In case of domestic passengers, Mumbai Port accounted for approximately 57% of the total domestic passengers, followed by Marmugao Port and Lakshadweep Port at approximately 14% and approximately 11% respectively. International passenger traffic was concentrated, with Cochin at 25% share followed by Mumbai and Marmugao port holding approximately 24% and 20% share respectively.

The overall passengers (domestic + international) across all the ports for Calendar Year 2025 stood at 477,676.

Share in overall passengers across ports (Calendar Year 2025)



Source: Ministry of Ports, Shipping and waterways Crisil Intelligence

Global cruise industry is consolidated, with Carnival, MSC cruises, Norwegian cruises and Royal Caribbean holding the dominant share

The global cruise industry is in a mature and highly consolidated phase, with dominant players like Carnival Corporation & Plc, MSC Cruises SA, Norwegian Cruise Line Holdings Ltd., and Royal Caribbean Cruises Ltd. operating vast fleets across multiple markets. Overall, these players hold the dominant share of more than 70 to 80% in the global cruise industry.

Whereas Carnival Corporation & Plc, Norwegian Cruise Line Holdings Ltd., and Royal Caribbean Cruises Ltd are public listed companies, MSC Cruises SA is a privately held company. These companies benefit from economies of scale, extensive brand portfolios across market segments, and wide geographical presence through multiple port destinations and exclusive islands.

Additionally, there are multiple niche cruise operators like Disney Cruise lines, Lindblad Expeditions (Lindblad Expeditions Holdings, Inc.), Quark Expeditions (Travelopia group of companies), etc. continue to serve specialized niche segments. However, the overall global cruise industry is concentrated with the top four players holding the dominant market share. Furthermore, regulatory requirements coupled with capital intensive nature of the industry poses significant entry barriers for the industry and limits the entry of new players.

Some of the key global cruise companies

Global cruise company	Establishment year	Brands
Carnival Corporation & Plc¹	Carnival Corporation: 1974 Carnival plc: 2000	AIDA Cruises, Carnival Cruise Line, Costa Cruises, Cunard, Holland America Line, P&O Cruises (Australia), P&O Cruises (UK), Princess Cruises, Seabourn
Norwegian Cruise Line Holdings Ltd²	1966	Norwegian Cruise Line, Oceania Cruises and Regent Seven Seas Cruises
Royal Caribbean Cruises Ltd³	1985	Global brands: Royal Caribbean, Celebrity Cruises, Silversea Cruises, Partner brands: TUI Cruises, Hapag-Lloyd Cruises
MSC Cruises SA⁴	1988	MSC Cruises, EXPLORA

Note:

1 Carnival Corporation was incorporated in Panama in 1974, and Carnival plc was incorporated in England and Wales in 2000. Carnival Corporation and Carnival plc operate a dual listed company ("DLC"), whereby the businesses of Carnival Corporation and Carnival plc are combined through a number of contracts and through provisions in Carnival Corporation's Articles of Incorporation and By-Laws and Carnival plc's Articles of Association.

2 Norwegian commenced operations from Miami, Florida in 1966, by offering weekly departures from Miami, Florida to destinations in the Caribbean. In February 2011, NCLH, a Bermuda limited company, was formed. In January 2013, NCLH completed its IPO and the ordinary shares of NCLC were exchanged for the ordinary shares of NCLH, and NCLH became the owner of 100% of the ordinary shares and parent company of NCLC.

3 Royal Caribbean was founded in 1968 as a partnership. Its corporate structure has evolved over the years and, the current parent corporation, Royal Caribbean Cruises Ltd., was incorporated on July 23, 1985, in the Republic of Liberia under the Business Corporation Act of Liberia.

4 Gianluigi Aponte founded the Mediterranean Shipping Company (MSC) in 1970. In 1988, MSC announced its entry into the cruise business.

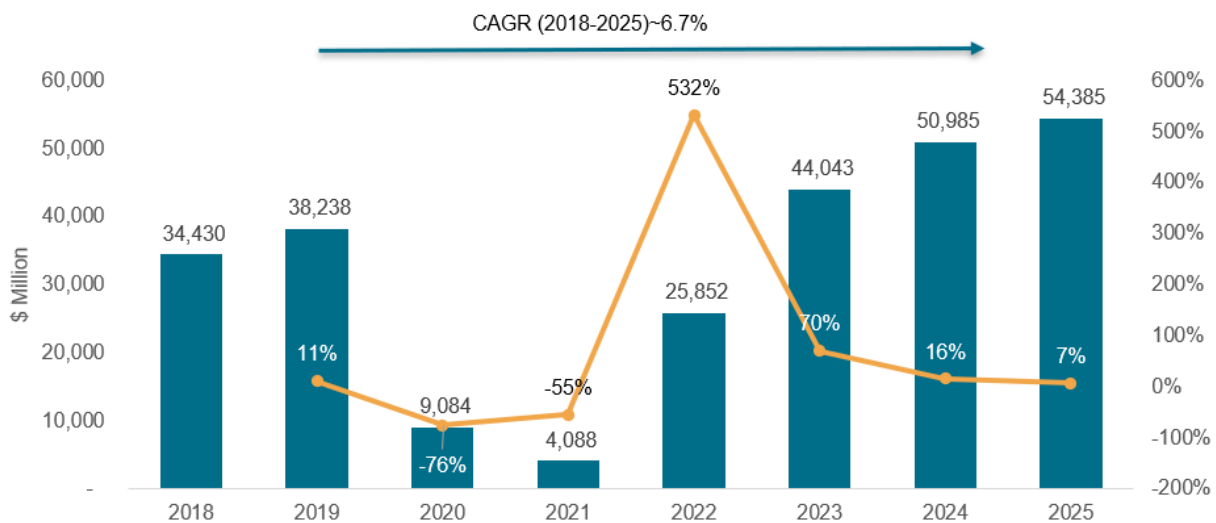
The above list of global cruise companies and their brand portfolio is only indicative and not exhaustive

Source: Company annual reports, websites, Crisil Intelligence

In 2025, the combined total revenue of Carnival Corporation & Plc, Norwegian Cruise Line Holdings Ltd., and Royal Caribbean Cruises Ltd. is estimated approximately USD 54,385 million compared to approximately USD 50,985 million in 2024, a y-o-y growth of approximately 7%.

However, with the resumption of cruise operations in 2022, owing to the opening of economy after covid, the combined revenues of the three players have grown at the CAGR 6.7% from the period of 2018 to 2025.

Estimated total revenue of Carnival Corporation & Plc, Norwegian Cruise Line Holdings Ltd., and Royal Caribbean Cruises Ltd



Note: For the purpose of the above chart, Carnival Corporation & Plc's annual revenue is attributed to the corresponding calendar year. For example, Carnival Corporation & Plc revenue for the year ended on November 30, 2024; is considered in Calendar Year 2024 aggregate revenue.

Source: Company annual reports, Crisil Intelligence

Overnight ocean and coastal cruise industry in India estimated to grow at 20 to 25% CAGR between Fiscal 2026 to 2031

The overnight ocean and coastal cruise industry in India is estimated to be valued at ₹ 8,301 million in Fiscal 2025, compared to ₹ 5,764 million in Fiscal 2020, reflecting a CAGR of approximately 8% between Fiscal 2020 to 2025. The industry witnessed a decline in Fiscal 2021 due to Covid-19 pandemic and subsequent travel restrictions. However, the market rebounded in Fiscal 2022 and Fiscal 2023 owing to pent up demand for leisure travel and entry of domestic cruise liner, which improved accessibility of the cruises.

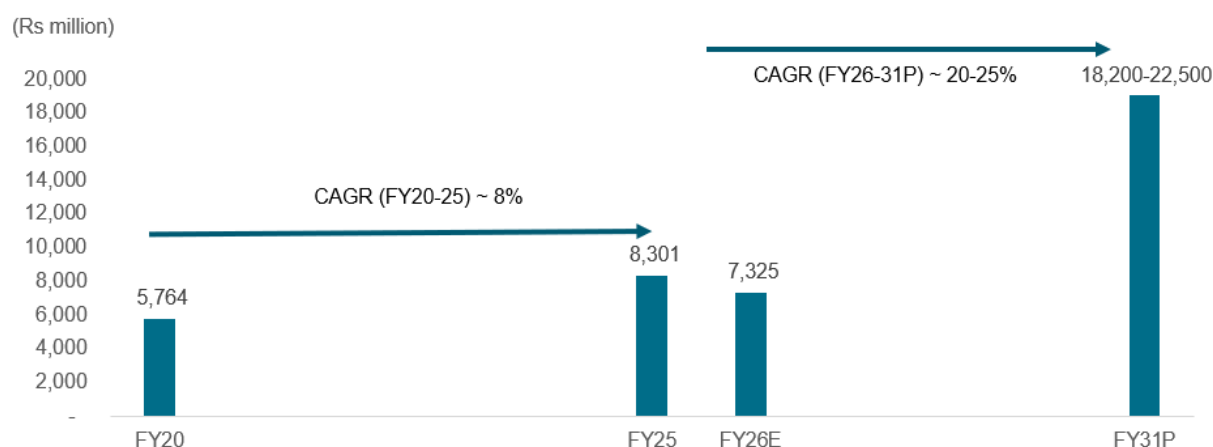
Overall, the sector benefitted from increasing disposable incomes, rising aspirational travel among Indian consumers, and improved cruise infrastructure at key ports by government which aims to promote cruise tourism and enhance port connectivity. Compared to the global cruise industry, India's cruise tourism market is relatively nascent—with developing port infrastructure, growing consumer awareness.

However, in Fiscal 2026 the market is estimated have declined to ₹ 7,325 million (approximately 12% year on year decline), due to several headwinds including international macroeconomic uncertainties affecting global travel demand, fuel price volatility impacting cruise operating costs and ticket pricing, and broader geopolitical tensions disrupting international tourism flows.

Nonetheless, in medium term the market is projected to increase to ₹ 18,200 million to ₹ 22,500 million by Fiscal 2031P, implying a CAGR of approximately 20% to 25% from Fiscal 2026 to Fiscal 2031, driven by increase in total number of itineraries, infrastructure investments, growing domestic cruise adoption, and increased awareness about cruise travels.

However, given the nascent stage of cruise tourism in India, the projected growth trajectory remains contingent upon several critical monitorable factors. These include the pace and quality of port infrastructure development and modernization, the serviceability and operational efficiency of cruise liners operating in Indian waters, the expansion plans of cruise operators to the Indian market, stabilization of fuel prices and the extent of market penetration and adoption of cruise tourism among domestic travellers.

Market size of overnight ocean and coastal cruise industry in India (₹ million)



Note: Kindly note that the above growth projections are based on the expansion plans of Waterways Leisure Tourism Limited as well as government initiatives to boost cruise tourism in India.

**Crisil has estimated the overnight ocean and coastal cruise industry in India considering domestic and international passengers embarking (onboarding) from India on cruise liners towards Indian and global destinations. The domestic passengers (traveling within India) have been estimated using data gathered from the industry and publicly reported by Ministry Of Ports, Shipping & Waterways. The current market definition considers (1) Estimated passengers who are embarking (onboarding) from India on either international cruise liners or domestic cruise liners, towards global destinations; and (2) Estimated passengers embarking (onboarding) from India on domestic cruise liners traveling within India.*

Kindly note Crisil has only considered passengers embarking (onboarding) on the cruise ships.

Source: Crisil Intelligence

Cordelia cruises: one of the domestic ocean cruise operators in India

Crisil has estimated the overnight ocean and coastal cruise industry in India considering domestic and international passengers embarking from India on cruise liners towards Indian and global destinations. The domestic passengers (traveling within India) have been estimated using data gathered from the industry and publicly reported by Ministry Of Ports, Shipping & Waterways. The current market definition considers (1) Estimated passengers who are embarking from India on either international cruise liners or domestic cruise liners, towards global destinations; and (2) Estimated passengers embarking from India on domestic cruise liners traveling within India.

With respect to the market definition provided above, Cordelia Cruises accounts for nearly approximately 79%* of the market share in value terms in Fiscal 2025.

Market share of Waterways Leisure Tourism Limited in the overnight ocean and coastal cruise industry in India (Fiscal 2026)*

Parameter	Value (FY26)
Waterways Leisure Tourism Limited- revenue from operation	Rs 5,797 million
Overnight ocean and coastal cruise industry in India	Rs 7,325 million
Market share of Waterways Leisure in overnight ocean and coastal cruise industry in India*	79%

Note:

*Crisil has estimated the overnight ocean and coastal cruise industry in India considering domestic and international passengers embarking (onboarding) from India on cruise liners towards Indian and global destinations. The domestic passengers (traveling within India) have been estimated using data gathered from the industry and publicly reported by Ministry Of Ports, Shipping & Waterways. The current market definition considers (1) Estimated passengers who are embarking (onboarding) from India on either international cruise liners or domestic cruise liners, towards global destinations; and (2) Estimated passengers embarking (onboarding) from India on domestic cruise liners traveling within India.

Source: Crisil Intelligence

Waterways Leisure Tourism Limited operates one of the domestic cruise line “Cordelia Cruises” which operates majorly from Mumbai and Chennai. Waterways Leisure Tourism Limited was incorporated in 2020 in Mumbai. As of March 2026, Cordelia brand operates cruises with its first premium 2,005 passenger ship – the “Empress”, which is in operation since September 2021.

International cruise destinations are heavily influenced by customer origin, Mumbai and Goa ports busiest in India

International cruise destinations are significantly shaped by the origin of customers as well as passengers age, as cruise lines design their itineraries based on passenger demand, travel preferences, weather conditions and accessibility. Cruise companies also consider factors such as visa flight connectivity and economic conditions in source as well as in destination markets while deciding itineraries.

For example, North American travellers drive cruise demand for destinations like Caribbean, Alaska, etc. while European customers contribute to the popularity of locations like Mediterranean, Northern Europe, etc. Similarly, Asian passengers usually prefer cruising within Asia.

Similar to regional trends, Indian travellers typically prefer cruising to destinations across Asia, including Singapore, Sri Lanka, Thailand, Malaysia, etc. For domestic cruises, Mumbai, Goa, Cochin, Visakhapatnam, Puducherry, Lakshadweep, and Chennai are some of the popular locations.

Furthermore, customer origin also influences which ports become key embarkation point, with majority of customers preferring embark ports in and around customers’ own country. Additionally, increasing demand for expedition cruises, luxury cruises, etc. further refines cruise routes with adventure-seeking travellers exploring exotic locations like Antarctica and Galapagos while leisure-focused customers opting for destinations with entertainment and leisure options.

Overall, cruise destinations are influenced by multiple factors including passengers’ origin, purpose of travel, demographic profiles (age, social-economic status), seasonal weather conditions and accessibility. Collectively, all these elements play a crucial role in shaping cruise itineraries and offerings.

Overview of prices for cruise industry

Selected domestic cruise itineraries

Itineraries	Price starting from*	Round Trip/ One way trip	Inclusions**
Mumbai - At Sea - Goa	34,088	One way	Inclusive of all meals at Food Court & Starlight Restaurant (Jain food available at Starlight), All-inclusive unlimited beverage package (note: Regular beverage package included)
Mumbai - At Sea - Kochi	26,435	One way	
Mumbai - At Sea - Mumbai	61,579	Round trip	

Note:

The above table only represents selected itineraries (2N/ 3D taken from the Cordelia Cruises website accessed in April 2026)

* Excluding GST per person in double occupancy

** Inclusions are subject to terms and conditions and may vary depending on the cabin type

Itineraries detail in the above table is only indicative and not exhaustive

Source: Company websites, Crisil Intelligence

Domestic cruise itineraries- Inclusions

Cabin Type	Offerings (inclusions)**
Interior and Ocean cabins (Standard, Upper, Premium)	Accommodation, meals at food court +starlight, access to swimming pool, access to fitness centre, all-inclusive beverage package, access to all public areas and lounges, travel insurance, reserved section in the starlight (for premium), water bottles (500 ml) per person per day (standard:2 upper: 3 premium: 4), Cordelia academy for kids*, entertainment shows (excluding Burlesque and Magical Evening), live band performances, Party under the stars, Disco night at dome
Mini Suite	All facilities of interior cabins, porter services (during check in and check out; (Gangway to Deck 5)), water bottles (4*500 ml- per person, per day), toiletries ((body lotion, shampoo, conditioner, bar soap, shower gel, bathrobe, and slippers), dental kit (All miniatures)
Suite and chairman suites	All facilities of mini suite + breakfast and lunch at speciality restaurant- Chopstix (Regular menu), complimentary bridge tour, evening meet with captain, Reserved section in the Marquee theatre for all entertainment shows, butler services, entertainment shows (including Burlesque and Magical Evening), priority check in and check out, complimentary Wi-Fi, complimentary laundry services

Note:

The above table is only an indicative representation and not an exhaustive representation of offerings and cabin types

**Cabin Type and related price inclusions based on Cordelia cruises offerings

* paid shows

The above inclusions are subject to terms and conditions

Source: Company websites, Crisil Intelligence

International cruise itineraries

Cruise operator	Itineraries/ Visiting ports	Duration	Round Trip/ One way trip	Price starting from
Cordelia Cruises	Chennai Port - At Sea – Hambantota Port – Trincomalee Port - Jaffna Port - Chennai	5N/6D	Round trip	₹ 51,107 ¹
Cordelia Cruises	Chennai Port- At Sea - At Sea - At Sea – Phuket Port – Phuket Port – Langkawi Port - At Sea - Kuala Lumpur Port- Singapore Port - Singapore Port	10N/11D	One way trip	₹ 1,12,537 ¹
SilverSea [^]	Mumbai – Mumbai – At Sea – Cochin - At Sea – Colombo – Colombo – Hambantota - At Sea – Trincomalee - At Sea - At Sea – Phuket – Phuket – Langkawi - Penang, George Town - Port Klang (Kuala Lumpur) – Singapore - Singapore	18 Days	One way trip	USD 11,000 ³ (approximately ₹ 1,023,749.1)

Note:

The above table is only an indicative representation of international itineraries/ cruise operators starting from any of the Indian ports

1 Excluding GST Per Person in Double Occupancy

2 Average per person; starting price in USD. Taxes & fees included.

3 Price starting for per guest, with all-inclusive

The above-mentioned prices are of indicative nature only and may not represent the total fare of the cruise due to exclusions of taxes, expenses, deposits, etc

Kindly note that the above itineraries may not be directly comparable due to difference in onboard offerings, package inclusions, taxes, deposits, ongoing discounts etc.

**Port sequence may vary depending on sail date

[^]Exchange rate used for USD-₹ conversion is 1 USD= 93.0681 ₹

Itineraries detail in the above table is only indicative and not exhaustive

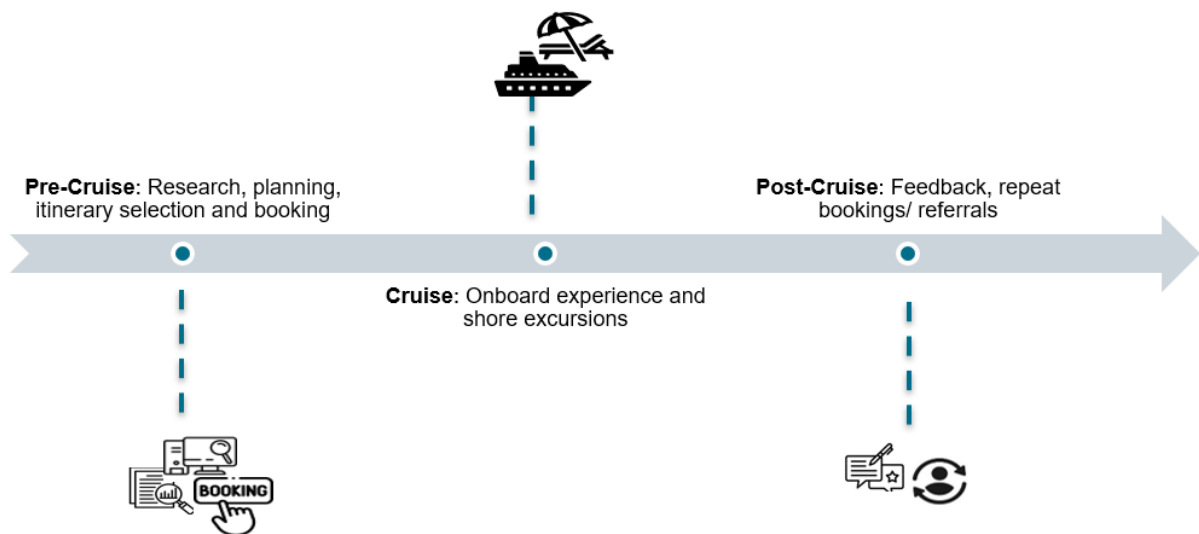
@ The above inclusions are subject to terms and conditions and are of indicative nature only, not exhaustive

Source: Company websites, Crisil Intelligence

Overview of customer journey for the overnight ocean and coastal cruise industry in India

The overnight ocean and coastal cruise industry in India is a growing market, with an increasing number of travellers seeking unique and luxurious experiences. Understanding the customer journey is crucial for cruise operators to deliver smooth experiences, drive loyalty, and stay competitive. The overall customer journey for the overnight ocean and coastal cruise industry consists of three phases- pre cruise phase, cruise journey and post cruise phase.

Customer journey for the overnight ocean and coastal cruise industry in India



Source: Crisil Intelligence

More details about each of these phases are as follows:

- **Pre-Cruise Phase (Research and Booking)**

Potential customers are introduced to overnight ocean and coastal cruise industry in India through various channels, including social media, travel blogs, and word-of-mouth recommendations. Potential customers conduct research on available cruise options, itineraries, and prices via online platforms, travel agencies, cruise operator websites, and call centers.

After proper research into the available itineraries, customers book the one which aligns with their needs, i.e. budget, destination preference, duration, onboard offerings, etc. through various channels, including online, telephone, or in-person at a travel agency.

Post successful booking, customers receive comprehensive pre-cruise information, including required documentation, itinerary details, and onboard amenities, to ensure a seamless and informed experience by the cruise liners.

- **Cruise Journey (Pre-Boarding, Cruise trips, excursions, Disembarking)**

During this phase, customers complete the check-in process and baggage handling, which includes the completion of necessary paperwork and security procedures at the port of departure. After successful completion of the check-in process, customers board the vessel and are introduced to their berths as well as informed about the necessary onboarding details.

Post which customers have the opportunity to familiarize themselves with the onboard amenities and facilities. Customers have access to a range of onboard amenities, including pools, fitness centers, and shopping areas, etc. depending on their selected package, which designed to enhance their overall experience. Additionally, certain cruise liners also have onboard future cruise consultants who educate travellers about upcoming cruise itineraries and loyalty programs by the cruise liners as well as offer general cruise planning expertise.

Furthermore, customers can book shore excursions, either onboard or pre-cruise, to explore destinations and experience local culture during which they participate in guided tours, activities, and experiences at port of call, which are designed to provide a deeper understanding of the local culture and environment.

Post successful completion of the trip, customers disembark the vessel, collect their luggage, and complete any necessary paperwork, marking the conclusion of their onboard experience.

- **Post-Cruise (Feedback survey, repeat bookings)**

Customers are encouraged to provide feedback on their cruise experience through channels like questionnaires, online surveys, phone calls, etc., which is used to inform future improvements and enhancements. Additionally, customers may receive follow-up communication including special offers, loyalty program updates, and future cruise promotions, through emails, messages, calls, etc.; designed to foster loyalty, upsell and encourage repeat business.

Furthermore, some customers may prefer to share their cruise experiences on social media, influencing friends and family, and providing valuable testimonials and recommendations, which provides organic customer acquisition through word of mouth.

Overview of overnight ocean and coastal cruise passengers' profile

Criteria	Traveller's profile	
	Global	Indian
 Age Group	- Split between cruise passengers is tilted towards older age group, with 45-50 age group forming the dominant share in the overall passenger mix. Furthermore, difference in the overall passenger mix can be present basis itinerary, region, duration of cruises. - Increasing popularity of cruises, coupled with the growing influence of social media marketing, is expected to increase in the proportion of young passengers in the overall mix	- Average age of cruise passenger in India is slightly lesser than the global average, with 35-40 age group forming the dominant share in the overall passenger mix. - Similar to global trends, difference in the overall passenger mix can be present basis itinerary, region, duration of cruises.
 Education	- Overall, cruise passengers usually have varied educational backgrounds, though overall demographics tilt towards well educated group (college degree and above) - Additionally, a significant portion of cruisers, especially those utilising cruise for corporate events, tend to have different formal/degree education backgrounds.	- Mirroring global trends, Indian cruise passengers come from diverse educational backgrounds, with overall demographics tilting towards educated group - Variations may exist based on the type of event, purpose of travel, age, etc. For instance, cooperative events tend to attract qualified professionals', executives, etc. often with more advanced degree
 Purpose	- The purpose of travel includes business/professional, as well as leisure. However, the overall cruiser mix is tilted towards leisure activities. - Nonetheless, increasing awareness of cruising coupled with growing onboard offerings is also influencing onboard MICE events (Meetings, Incentives, Conventions and Exhibitions)	- Cruising in India includes both - business/professional and leisure activities. - Though, leisure remains the main motivator for cruise travel, in recent years improving awareness of cruising coupled with growing onboard offerings has led to increase demand of onboard MICE events, weddings, etc
 Income Group	- Cruisers come from varied socio-economic backgrounds, with majority of them falling between from middle-income bracket to high-income bracket. - Usually, cruisers from middle income are budget-conscious and prefer affordable experiences, whereas people from the upper-middle-income and high-income bracket prefer premium services and new experiences	- Majority of Indian cruisers fall between middle-income bracket to high-income bracket. - However, overall spending trends may vary based on age, itineraries, location, etc.
 Travel Preferences	- Cruisers passengers comprise of both type of travellers i.e. solo travellers and group travellers. - However, the overall mix is tilted towards group travel who prefers travelling with family (spouses, multi-generational, etc) or group	- Similar to global patterns, Indian cruise travellers include both solo and group travellers - Group travels are common for family vacations, corporate events, and weddings, whereas solo cruise traveling is also gaining traction owing to factors like women led travel, etc.

Source: Crisil Intelligence

Persona-based maps for cruise passengers

Parameter	Family traveller	MICE Client	Luxury explorer
 Demographics	- Married - Middle to upper-middle class	- Corporate executive/ event planner - Upper-middle class to affluent	- Well-travelled and experienced cruise traveller - High income group to affluent
 Goals	- Spend quality time with family - Create memories and relax	- Host a successful corporate event or meeting, - Business related- Built business relationships, reward employees, etc	- Experience new and exotic destinations - Indulge in luxury - Learn about history, culture, and nature
 Values	Family bonding, convenient, affordable, etc	Professionalism, efficiency, customization, etc	Exclusivity, sophistication, personalized service, etc
 Pain Points	Finding activities that cater to all age groups, managing childcare, staying within budget	Finding a venue that meets specific needs and budget, coordinating logistics and catering	Finding unique destinations, ensuring high-quality accommodations and amenities,
 Preferred Cruise Experience	Budget friendly offerings suitable for families including onboard activities, shore excursions, etc	Premium amenities, meeting and event facilities, customized event planning and coordination,	Luxury amenities, exclusive shore excursions, personalized service, high-end entertainment programs
 Communication Preferences	Social media, email newsletters, online reviews, forums, word-of-mouth referrals	Email, phone calls, in-person meetings, industry publications and trade shows	Luxury travel publications, websites, high-end travel agencies and concierge service

Source: Crisil Intelligence

Regulatory environment and key government policies/schemes

Cruise Bharat Mission

The ‘Cruise Bharat Mission’, launched in September 2024, aims to double cruise passenger traffic by 2029 through a phased approach that includes conducting studies, master planning and forming cruise alliances with neighboring countries, and modernizing existing cruise terminals and developing new ones to enhance the potential of cruise circuits.

As per the national roadmap for development of cruise tourism by Ministry of Tourism & Ministry of Shipping, the government has cited growth over 25 years in number of passengers from 0.2 million in 2016 to 4 million in 2041.

The Cruise Bharat Mission will be implemented in three phases, beginning from 1 October 2024 up to 31 March 2029

- The Phase 1 (01.10.2024 to 30.09.2025) will focus on conducting studies, master planning, and forming cruise alliances with neighbouring countries. It will also modernise existing cruise terminals, marinas, and destinations to enhance the potential of cruise circuits.
- The Phase 2 (01.10.2025 to 31.03.2027) will concentrate on developing new cruise terminals, marinas, and destinations to activate high-potential cruise locations and circuits.
- Phase 3 (01.04.2027 to 31.03.2029) will focus on integrating all cruise circuits across the Indian Subcontinent, marking the maturity of the cruise ecosystem while continuing the development of cruise terminals, marinas, and destinations.

KPIs in respect to cruise passenger under Cruise Bharat Mission

KPIs	Phase 1 (01.10.2024 – 30.09.2025)	Phase 2 (01.10.2025 – 31.03.2027)	Phase 3 (01.04.2027 – 31.03.2029)
Sea Cruise Pax	0.5 million	0.7 million	1.0 million
River Cruise Pax	0.5 million	1.0 million	1.5 million

Source: PIB, Crisil Intelligence

Key performance targets across the phases include increasing sea cruise passengers from 0.5 million in Phase 1 to 1 million by Phase 3, with corresponding increases in sea cruise calls from 125 to 500. River cruise passengers will grow from 0.5 million

in Phase 1 to 1.5 million by Phase 3. The number of international cruise terminals will expand from 2 in Phase 1 to 10 by Phase 3, while river cruise terminals will increase from 50 to 100. Similarly, marinas will grow from 1 to 5, and employment generated will rise from 0.1 million to 0.4 million by the final phase.

Sagarmala scheme to improve port infrastructure

The Sagarmala Programme, launched in March 2015, by the Ministry of Ports, Shipping, and Waterways, with the objective of fostering port-led development, reducing logistics costs, and accelerating economic growth. The programme includes projects from various categories such as modernisation of existing ports and terminals, construction of RoRo/ RoPax & tourism jetties, enhancement of port connectivity, fishing harbours, skill development and technology centres, etc. There are 839 projects worth investment of approximately ₹ 5.8 trillion for implementation under the Sagarmala Programme.

Additionally, under Sagarmala Programme, the Government has undertaken development of 63 infrastructure projects at 57 locations to facilitate passenger and cargo transportation through RoPax and Passenger ferry services. This improved connectivity through RoPax services has stimulated economic activities in coastal regions by facilitating unhindered movement of goods and people, which in turn has contributed to the development of local industries and tourism.

National Strategy for Cruise Tourism

Ministry of Tourism has drafted a National Strategy for Cruise Tourism to position India as a preferred destination for cruise tourism globally. The Ministry of Tourism also provides financial assistance to the State Governments/UT Administrations and Central Government Agencies for development of tourism including Cruise Tourism and Cruising along rivers, under the Swadesh Darshan Scheme and scheme for 'Assistance to Central Agencies for Tourism Infrastructure development'. The details of some key projects sanctioned for infrastructure development at Ports and Waterways under the scheme of Assistance to Central Agencies are mentioned in the table below.

Some of the projects sanctioned for infrastructure development at ports and waterways under the scheme of assistance to central agencies

States/ UTs	Year	Name of Projects	Implementing Agency	Amount sanctioned (Rs million)
Maharashtra	2017-18	Up-gradation /modernization to International Cruise terminal at Indira Dock, Mumbai.	Mumbai Port Trust	125
Goa	2018-19	Improvement of immigration facility and deepening of existing cruise berth at Mormugao	Mormugao Port trust	132
Kerala	2018-19	Developing infrastructure at Cochin Port Cruise Terminal.	Cochin Port Trust	12
Kerala	2018-19	Creation of additional tourism facilities at the Cochin Port Trust Walkway	Cochin Port Trust	47
Andhra Pradesh	2018-19	Construction of Cruise-cum-Coastal Cargo Terminal at Channel berth area in Outer Harbour of Visakhapatnam Port	Visakhapatnam Port Trust	385
Kerala	2019-20	CFA for Development of Additional infrastructure in the new Cochin Port Trust Terminal	Cochin Port Trust	103
Goa	2021-22	Creation of facilities for International and Domestic Cruise Vessels at Mormugao Port, Goa by Mormugao Port Trust (MPT)	Mormugao Port Trust	500
Maharashtra	2021-22	Upgradation/Modernisation to International Cruise Terminal at Indira Dock, Mumbai Port Trust	Mumbai Port Trust	375

Source: PIB, Crisil Intelligence

Multiple initiatives to promote cruise industry including tax incentives, e-visa, and rationalised cruise tariff

The Government has taken several steps to promote coastal and cruise tourism in India including priority berthing for cruise vessel, rationalised cruise tariff, discounts to cruise ships based on volume of their calls, removal of ousting charges, single e-Landing Card, E-Visa and on-arrival visa facilities and waiving of cabotage for foreign cruise vessels etc.

Some of the major initiatives to attract international cruise lines and promote cruise tourism are as follows:

- To promote tourism, conditional IGST exemption has been approved for foreign flag foreign going vessel when it converts to coastal run, subject to its reconversion to foreign going vessel within six months.
- For berthing, cruise vessels are given priority over cargo vessels.
- Rationalized cruise tariffs have been introduced.
 - Port charges are recovered @ USD0.085/GRT (fixed rate) and a nominal passenger head tax of USD 6 for first 12 hours of stay at berth.
 - Cruise ships are provided with discounts ranging from 10% to 30% based on the volume of their calls.
- Ousting charges have been removed to attract cruise vessels.
- E-Visa and on-arrival visa facilities have been extended.
- Single e-Landing Card has been introduced which is valid for all ports in cruise itinerary.
- Cabotage has been waived for foreign cruise vessels. This relaxation allows foreign cruise ship to transport Indian nationals from one Indian Port to another Indian Port during its domestic leg.
- Provided a presumptive taxation regime for non-residents engaged in the business of operation of cruise ships subject to certain conditions. Further, exemption has been provided for any income of a foreign company from lease rentals of cruise ships, received from a related company which operates such ship or ships in India (subjected to prescribed conditions).

Maritime India Vision 2030

The Maritime India Vision (MIV) 2030, launched in 2021, provides a comprehensive framework for the holistic development of India's maritime sector, encompassing ports, shipping, and waterways. MIV 2030 outlines 150 initiatives aimed at propelling India to global maritime leadership.

Its 10 interconnected themes such as port infrastructure development, enhancing logistics efficiency, improving Indian shipbuilding tonnage, increasing coastal and waterway traffic, fostering technology innovation and policy support, promoting sustainability and global collaboration, address every facet of the maritime ecosystem, ensuring a well-rounded approach to transforming India into a leading maritime nation.

Furthermore, Ministry of Ports, Shipping and Waterways has introduced several new initiatives to advance the goals of the Maritime India Vision 2030 (MIV 2030) and Maritime Amrit Kaal Vision 2047 (MAKV 2047). Some of the major initiatives related to cruise tourism are as follows:

- With the government's commitment to transforming India into a global hub for cruise tourism, the Cruise Bharat Mission, launched by the Ministry of Ports, Shipping, and Waterways, aims to double cruise passenger traffic by 2029. This initiative includes developing world-class infrastructure, enhancing digitalization and decarbonization, and creating tailored fiscal and financial policies to support the growth of the cruise industry.
- Development of six new international cruise terminals to boost tourism and position India as a major global cruise destination (Kolkata, Porbandar, Ganpatipule, Diu, Somnath, and Konark).

Additionally, initiatives promoting cruise tourism and maritime services have further expanded employment prospects, contributing to economic growth and skill development in the sector.

Amrit Kaal Vision 2047

Ministry has formulated the Amrit Kaal Vision 2047, a comprehensive roadmap for the next 25 years. Maritime India Vision 2030 includes 10 themes like port infrastructure, logistics efficiency, and sustainability. The Amrit Kaal Vision 2047 expands on this with 11 themes including green initiatives, cruise sector promotion and technological innovation. Over 300 initiatives have been identified to transform India into a leading maritime nation.

Within Promote Ocean, Coastal & River Cruise Sector, 25 initiatives have been identified, of which the key initiatives for promoting ocean, coastal & river cruise sector in India include infrastructure initiatives such as developing cruise terminals and

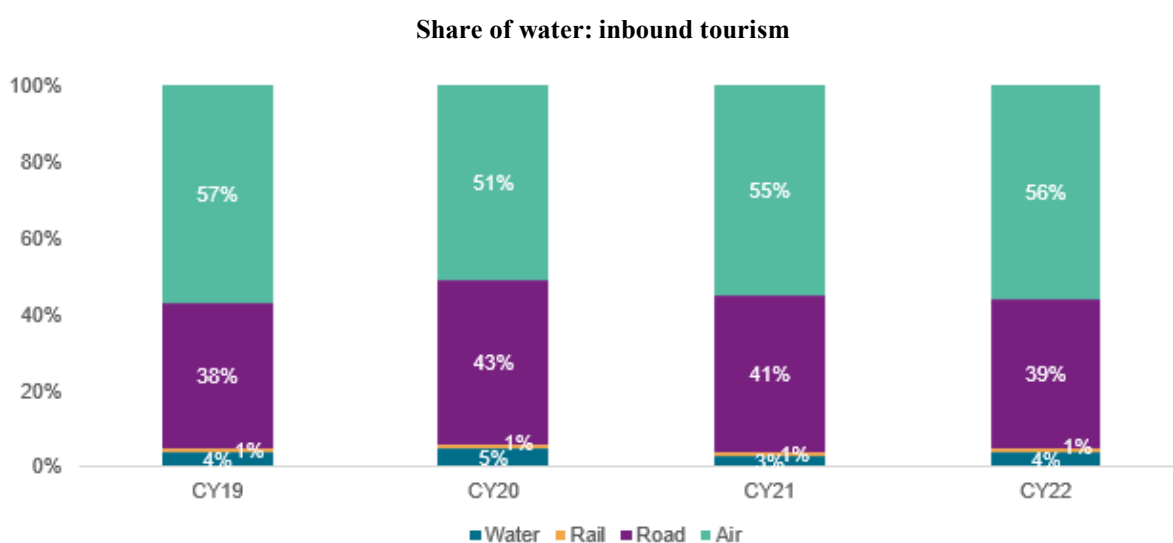
marinas along the East & West Coast of the country and develop inland waterways for river cruises. Apart from infrastructure, policy initiatives are also proposed which include relaxing cabotage rules, extending e-visa facility to five ports, fiscal incentives in terms of custom duty exemption on consumables, reduction in GST on tickets etc. Other initiatives include updating the Standard Operating Procedures for cruise vessels in line with international standards, establishing a centralized fund under SDCL with capital to be provided by major ports for subsidizing the Ro Ro/Ro-PAX operations, capacity building through establishing training academies etc.

Key growth factors

Growing global cruise industry to support Indian cruise industry

Share of water in global inbound tourism improved in 2022

While air travel remained the preferred mode of inbound tourism, with its share increasing to 56% in 2022, from a low of 51% in 2020 and 55% in 2021, share of road transport fell to 39% in 2022 from a high of 43% in 2020, suggesting a return to precrisis transportation preferences. However, the share of water transport improved in 2022 to 4% compared to 3% in 2021, indicating increased demand for cruise tourism.



Note: Above chart is per the latest available data from International Tourism Highlights, 2024 Edition

Source: UN Tourism, Crisil Intelligence

Cruise tourism further improved in 2024

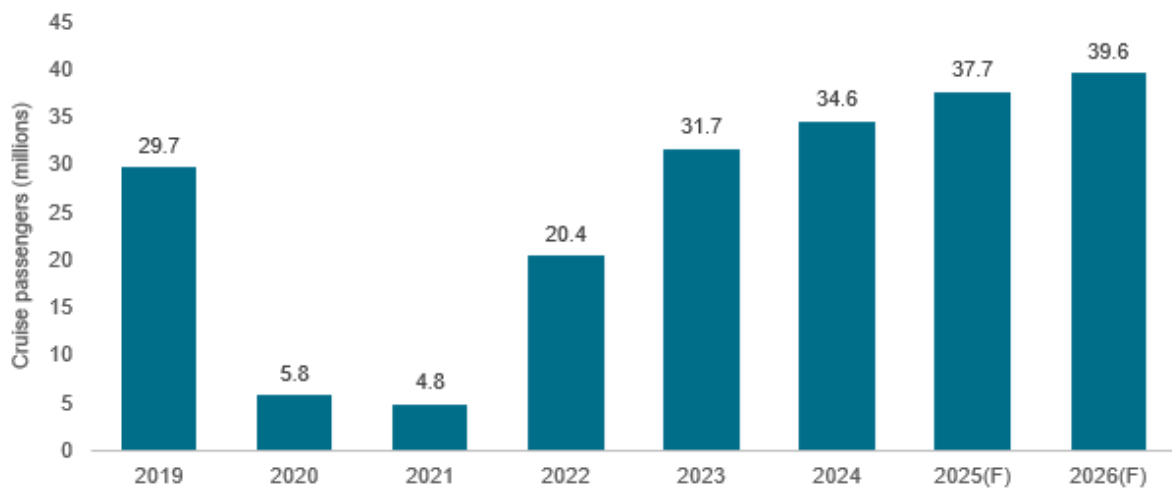
Global ocean-going cruise passengers recovered in 2024 to 34.6 million, compared to 29.7 million 2019, driven by factors such as rising disposable incomes, experimental traveling, better on-board offerings and growing demand for premium luxury cruises.

Additionally, the expanding potential customer base of the cruise industry is also positively impacting the overall demand for cruises. Rising income levels coupled with increased awareness of cruise travel have made cruise travel more accessible to the younger age group. Simultaneously, an aging population with better financial stability and leisure time has contributed to the growth of premium cruises. The expansion of cruise itineraries to diverse and exotic places including Antarctica, etc. has also attracted new travellers to the cruise industry.

Furthermore, multiple cruise lines have expanded their onboard menu and entertainment options to ensure comfortable onboard experience. Many cruises cater to specific dietary needs of their onboard passengers by providing Halal, Jain, Kosher, Vegan options etc., ensuring a more inclusive experience for travellers across various backgrounds. Additionally, entertainment options have expanded beyond traditional performances to include performances as per travellers' music tastes like Bollywood, regional performances, etc.

Moving forward, the overall growth of the cruise industry is expected to be driven by expanding the potential customer base of cruise travellers alongside enhanced onboard offerings tailored to diverse travel segments (premium, luxury, expedition, contemporary, etc.). Additionally, the increasing awareness of cruise travel and its improving accessibility to a broader audience are expected to further contribute to the overall growth of the sector.

Ocean-going Cruise Passengers



Note: F: Forecast

Number of Passengers sailing on CLIA-member oceangoing cruise lines

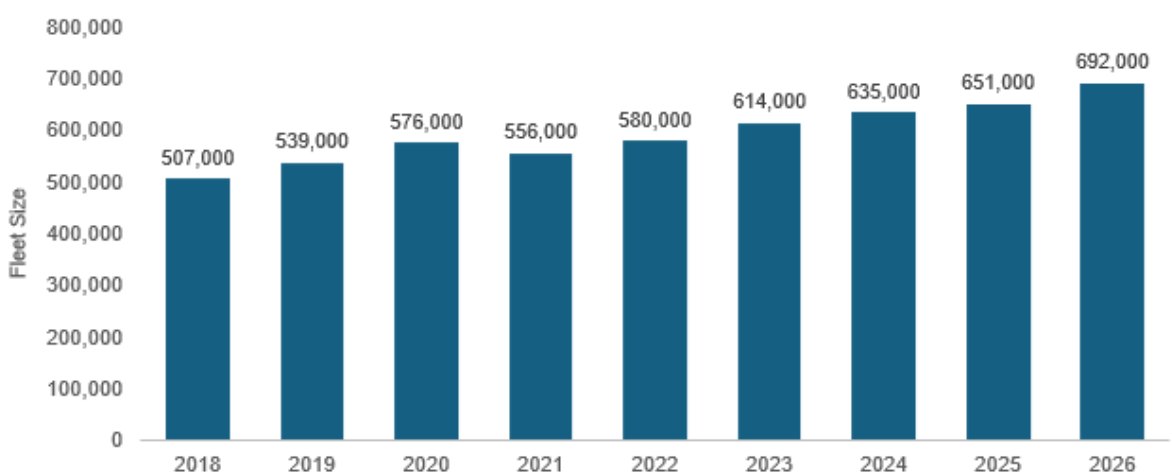
Source: 2019-2024 CLIA One reSource Passenger Database, April 2025; Forecast Information via Tourism Economics Cruise Intelligence Platform Cruise Lines International Association (CLIA)

Growth in global cruise capacity to cater to increasing cruising demand

The global cruise industry is experiencing an expansion in overall cruise capacity, driven by investments in fleet growth by major cruise liners due to increasing popularity of cruising as a mode of vacation. The introduction of newer, more sophisticated cruise ships is not only aimed at accommodating the rising demand for cruising but also at enhancing onboard product offerings. Furthermore, the industry is also witnessing a surge in demand for smaller expedition cruise ships, driven by the increasing desire for immersive and experiential travel to remote places.

Overall global CLIA-member ocean cruise fleet size based on number of lower berths, was approximately 692,000 as of 2026 (CLIA-member cruise line fleet capacity accounts for approximately 91% of global ocean-going lower berths in 2026), compared to 539,000 in 2019. Moving forward, the overall capacity growth of cruise industry is expected to be driven by the introduction of new ships, the expansion of existing fleets, and the increasing popularity of niche cruising segments, such as expedition and luxury cruising.

CLIA-member ocean cruise fleet size (based on number of lower berths)



Note: Each bar reflects fleet stat estimate as of June 30th in each labelled year;

Source: 2026 Annual Member Cruise Line Dues Model, October 2025; CLIA

Low penetration of cruise industry provides potential for future growth

As of 2025 (Fiscal 2026), estimated cruise penetration in developed markets like North America stood at approximately 5.7% whereas cruise market penetration of India stood at approximately 0.01%, indicating untapped potential. This low penetration of cruise industry in India coupled with growing awareness of cruising, improving port infrastructure, rising disposable incomes, increasing trend of experiential travel, etc. provides the industry massive growth opportunities for cruise operators to expand in India.

Estimated cruise penetration

India	North America
~0.01%	~ 5.7%

Note: Penetration calculated basis source region passengers reported by CLIA for North America

Penetration for India calculated basis estimated domestic cruise passengers and international cruise passengers embarking from India

Source: CLIA, World Population Prospects 2024, Crisil Intelligence

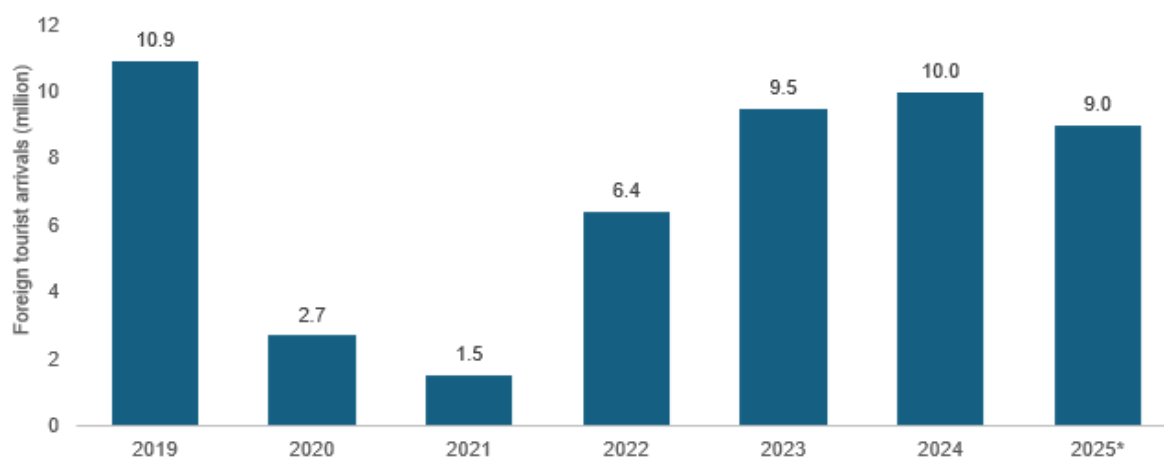
Key growth factors of Indian cruise industry

Foreign tourist arrivals in India decline by 9.4% in 2025 to 9.02 million

According to the provisional estimate Foreign Tourist Arrivals ("FTA") in India decline to approximately 9.02 million in 2025 from approximately 10 million in 2024, a 9.4% y-o-y decline. FTA registered mild growth rates of 3.5% in 2019, before falling approximately 75% to 2.7 million in 2020 on account of the Covid-19 pandemic. FTA fell further to 1.5 million in 2021 before recovering to 6.4 million in 2022.

The growth in FTAs is mainly driven by the post-pandemic revival of global travel, growing medical tourism in India, and increasing confidence in India as a diverse and culturally rich destination. Additionally, enhanced air connectivity has improved accessibility to key tourist spots, while continuous development of tourism infrastructure has elevated the visitor experience. Furthermore, targeted domestic and international marketing campaigns is expected to strengthened India's global appeal, which will positively impact Indian tourism sector, including cruising industry.

FTA in India (million)



*Note: * - Provisional Estimate*

Note: Above chart is per the latest available data from Ministry of Tourism Annual Report, 2025

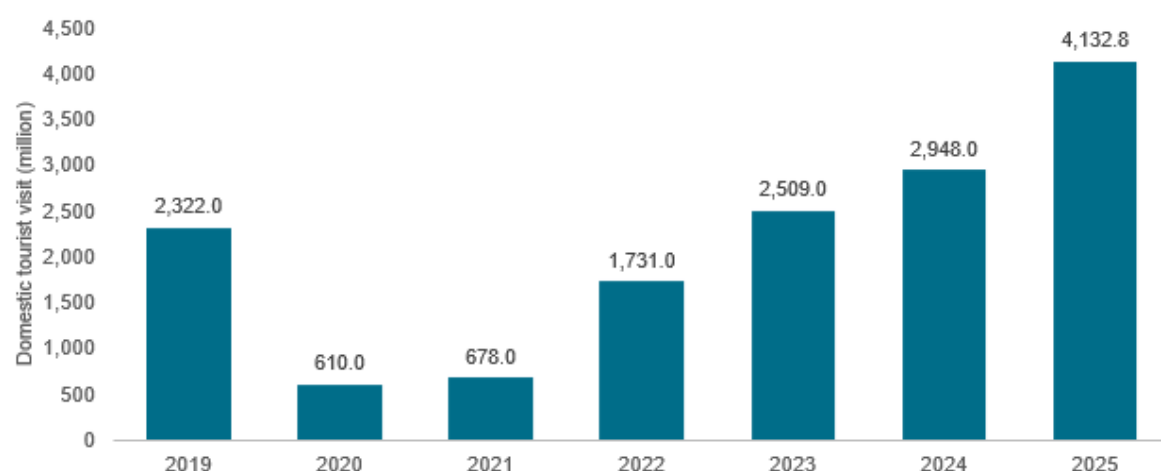
Source: Ministry of Tourism, Bureau of Immigration (BOI), Govt. of India, Crisil Intelligence

Domestic tourists grew by 40% in 2025 compared to 2024

The domestic tourism sector in India has witnessed a notable surge in growth, attributable to the efforts of the Government of India through initiatives such as Dekho Apna Desh, PRASHAD, and the Vibrant Village Programme, amongst others which have increased awareness regarding the nation's diverse tourist attractions and facilitated the expansion of tourism-related activities, thereby yielding a substantial increase in domestic tourist visits.

According to data, the year 2025 recorded 4,132 million domestic tourist visits, marking a strong rise from the 2,948 million visits documented in 2024, suggesting growing demand of domestic tourism. In order to support this growth trajectory, the Government of India has allocated approximately ₹ 25.4 billion in the development of tourism infrastructure, with the objective of enhancing the overall tourist experience, which is anticipated to further bolster the sector's growth, thereby positioning India as a premier global travel destination.

Domestic tourist visits



Note: Above chart is per the latest available data from Ministry of Tourism Annual Report, 2025

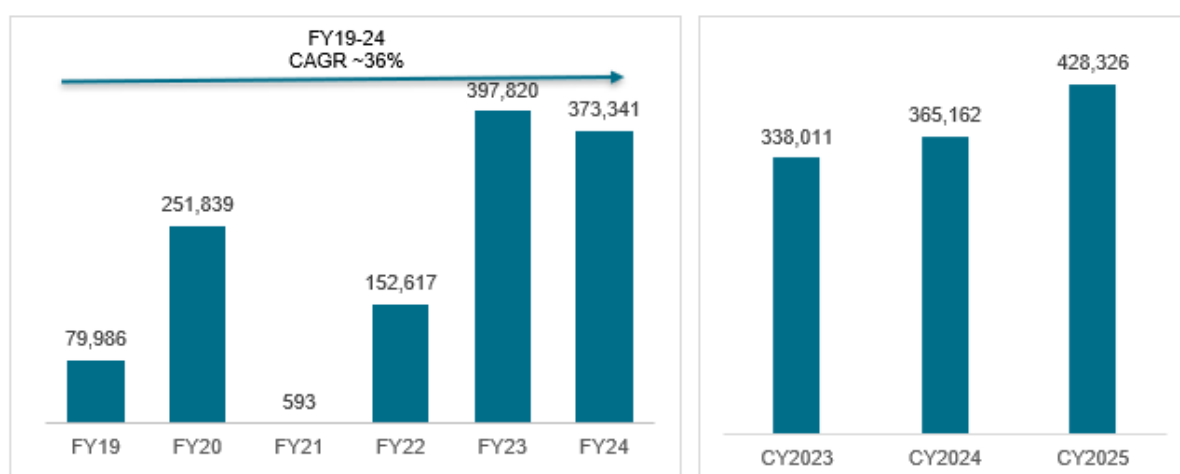
Source: PIB, DGCA, Ministry of Tourism, Crisil Intelligence

Domestic cruise passengers' volume grew by approximately 17% in Calendar Year 2025 from Calendar Year 2024

Domestic cruise passengers' volume increased to 373,341 in Fiscal 2024 compared to 79,986 in Fiscal 2019, thereby registering a strong CAGR of approximately 36% between Fiscal 2019 to 2024. The domestic cruise passengers witnessed a growth in Calendar Year 2025 at 428,326 from Calendar Year 2024 at 365,162 registering a growth of approximately 17%.

Overall, this strong CAGR suggests a growing domestic cruise demand in India and is expected to be a major growth driver for the industry.

Domestic cruise passengers



Note: The above numbers are as reported by Ministry of Ports and may include both embarking and disembarking passengers.

Source: Ministry of Ports, Crisil Intelligence

Improvement in port infrastructure and last-mile connectivity to promote cruise demand

The Indian government is focusing on the development of dedicated cruise terminals, modernizing ports, and enhancing last-mile connectivity to support ocean cruise tourism through schemes like Cruise Bharat Mission, Amrit Kaal Vision 2047, etc. Under Cruise Bharat Mission, the government will modernise existing cruise terminals, marinas, and destinations as well as concentrate on developing new cruise terminals, marinas, and destinations to enhance the potential of cruise circuits. This will enable growth of cruise tourism in India through improving port infrastructure and enhancing last mile connectivity.

Furthermore, as discussed, the Ministry of Tourism also provides financial assistance to the State Governments/UT Administrations and Central Government Agencies for development of tourism including Cruise Tourism and Cruising along rivers, under the Swadesh Darshan Scheme and scheme for 'Assistance to Central Agencies for Tourism Infrastructure development'.

Sustained demand for premium and luxury travel - a proxy for premium cruise industry's target customer demand in India

The premium-hotels segment (Crisil has included heritage hotels in the premium hotel segment for this assessment) grew at a CAGR of approximately 8.0% to 9.0% during Fiscal 2020 to 2025, outpacing the Budget and Mid-market segment's CAGR of 4.5% to 5.5%. This outperformance reflects the ongoing premiumization trend in Indian hospitality, driven by rising affluence, increasing preference for experiential and luxury accommodation, and growing demand from high-spending domestic and international travelers.

Moving forward, Crisil estimates demand for premium hotels will grow at 7.5% to 8.5% CAGR over Fiscal 2026 to 2031. Growth in this segment is expected on account of a sustained demand from leisure travel, social events, MICE, corporate travel, and domestic and foreign tourism.

This sustained demand of premium hotel segment, coupled with exposure to global lifestyles, growing preference of wellness travel, experiential travel and curated experiences serves as a proxy for the future demand of premium cruise experience in India and can positively influence growth of premium cruise industry in India.

Growing high income and middle-income group to increase target customer base of luxury and premium cruising

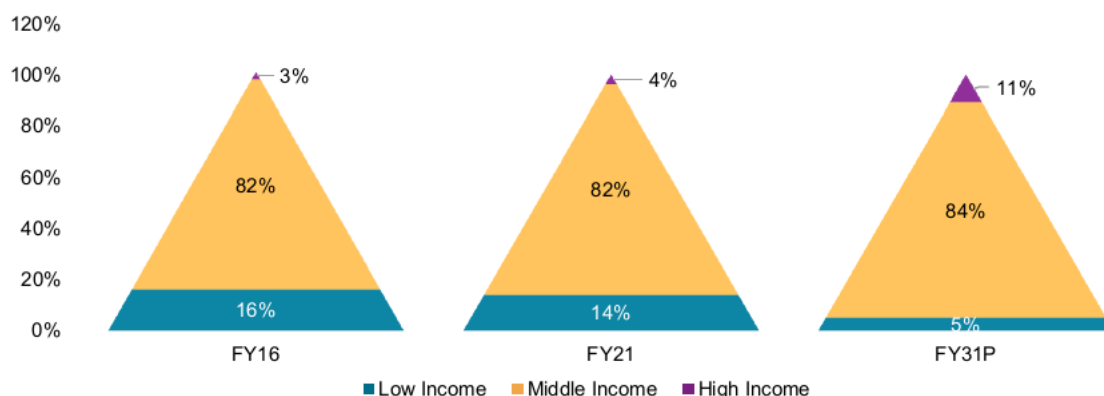
The rising disposable income of travellers, coupled with a growing appetite for premium experiences, is driving demand for high-end ocean cruises. Affluent travellers increasingly seek luxurious, all-inclusive experiences that provide premium hospitality, personalized services, and exclusive amenities. Hence, cruise liners are entering into this segment through upscale ocean cruises to cater to this demand by offering premium accommodation including private suites with ocean views, personal butler services, and VIP lounges.

Additionally, the demand for exclusive upscale experiences, like corporate retreats, destination weddings, etc. is also influencing the demand for premium and luxury ocean cruises.

As per People Research on India's Consumer Economy (ICE) 360° survey, the proportion of high-income group in India (defined as those earning more than ₹ 3 million per annum) increased from 3% in Fiscal 2016 to 4% in Fiscal 2021.

Moving forward, this share is expected to reach approximately 11% and approximately 26% by Fiscal 2031, supported by growth in per capita income. This increasing base of high-income people is expected to positively impact demand of premium cruise experience in India.

Income demographics



Note: P – projections

The income split of the population is based on annual household income at 2020-2021 prices.

The low-income group comprises those earning less than ₹ 125,000 per annum, the middle-income group comprises those earning between ₹ 125,000 and ₹ million per annum, and the high-income group comprises those earning more than ₹ 3 million per annum. Percent figures are rounded off

Source: People Research on India's Consumer Economy (ICE) 360° survey; Crisil Intelligence

Changing customer preferences coupled with large young and working population expected to boost demand of experiential cruise travel

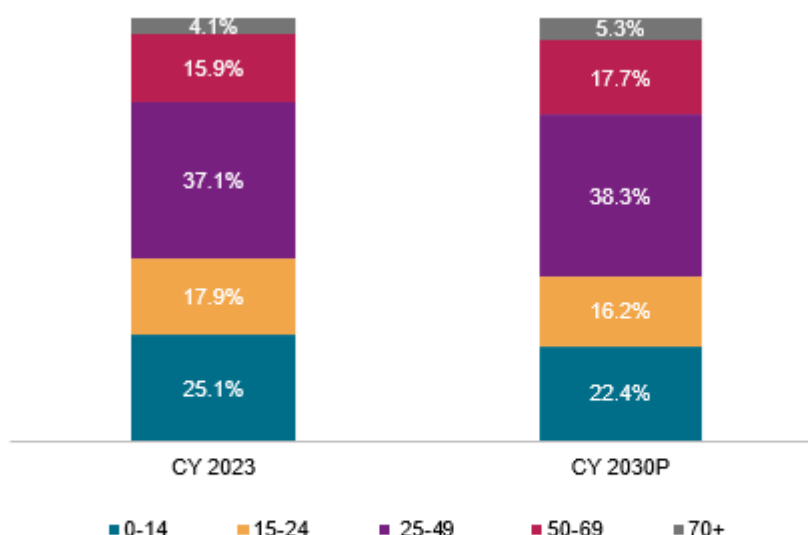
Modern travellers, especially young population, are shifting away from traditional vacations and are seeking immersive, experience-driven travel. For example, millennials and families, are looking for cruises that offer adventure activities, interactive workshops, and family-friendly experiences. Hence, multiple ocean cruises are catering to these preferences by incorporating onboard interactive workshops, adventure-based activities, themed experiences, and family-friendly entertainment.

Furthermore, there is a growing demand of on-board wellness experiences, which include spa treatments, fitness centres, fitness classes/ programs, healthy menu options, yoga, wellness guide, etc. Health-conscious travellers are drawn to cruises that

emphasize wellness while offering access to luxury wellness amenities. Moreover, there has been a growing demand for expedition cruises focused on exploring remote and exotic locations like Antarctica, Galápagos, Alaska, etc.

These evolving customer demands coupled with large base of young and working age population of India not only helps cruise liners in offering an immersive experience to their travellers but also opens new avenue streams for them as cruise liners can attract niche travellers willing to pay a premium for unique experiences including expedition travel, exclusive excursion tours, gourmet dining experience, and premium onboard entertainment options.

Indian population by age group (both genders)



Note: P: Projected

Population is the above chart as of 1st January

Source: UN Department of Economic and Social Affairs, World Population Prospects 2024, Crisil Intelligence

Demand for onboard entertainment and curated experiences to diverse revenue streams of cruise liners

Entertainment plays a critical role in ocean cruises, with passengers expecting a wide variety of onboard experiences including live performances, Bollywood-style shows, theatrical productions, disco nights, themed parties, etc. to remain engaged throughout their journey.

In addition to entertainment, curated experiences tailored to different demographics are becoming increasingly important- adventure-based activities such as rock climbing, etc for adventure seeking passengers; fine dining events, casinos, spa treatments for upscale travellers; on board wellness experiences like wellness guides, fitness classes, etc for health-conscious travellers; interactive kids' workshop for family friendly experiences.

These entertainment events and curated experiences not only enhance overall passenger engagement but also helps cruise operators in diversifying their revenue streams through ticketed events, VIP experiences, exclusive lounges, paid shows, etc.

Key challenges in domestic overnight ocean and coastal cruise industry

Challenges	Description
Capital intensive industry	The domestic overnight ocean and coastal cruise industry is a capital-intensive sector, requiring significant investments in infrastructure, vessels, and technology. The high upfront costs of establishing and operating a cruise competition and innovation in the industry. Additionally, the need for regular maintenance and upgrades to meet evolving regulatory and customer demands can further strain resources, making it challenging for operators
Disease outbreak conditions	Infectious disease outbreaks, including hantavirus and COVID-19 incidents, present critical challenges for cruise operations due to the enclosed, high-density nature of maritime environments. Such events necessitate robust health screening protocols, enhanced sanitation measures, and coordinated responses with public health authorities. Beyond immediate operational disruptions and potential quarantine requirements, these incidents also impact passenger confidence and regulatory compliance, thereby requiring investment in preventive health systems.
Global macroeconomic conditions	The domestic overnight ocean and coastal cruise industry is susceptible to macroeconomic headwinds, including inflationary pressures, volatile fuel costs, and

Challenges	Description
	geopolitical conditions that impact both operational expenses and consumer spending, thereby negatively affecting profitability and demand of cruise services.
Regulatory requirements	Regulatory requirements, including visa protocols, port access, and other compliance measures, can pose challenge to the growth of the domestic overnight ocean and coastal cruise industry. Complex and time-consuming visa requirements, limited port access, and stringent customs and immigration procedures can deter can negatively impact cruise passenger volumes. Moreover, varying regulatory requirements across different ports and countries can further increase challenges for cruise operators to plan and execute itineraries.
Tax regulations	The country's current GST rate and structure may prove to be an impediment in growth of the cruise tourism industry in India as compared to international benchmarks. Additionally, the tax structure including GST, TCS and Customs duties is an urgent area to be addressed to enhance cruise tourism in a holistic manner. However, the government has notified tax relaxations to promote cruise industry in India, which is expected to ease tax regulations on Indian cruising industry.
Lack of integration among various governing bodies	There is a need for integration and coordination between various government bodies at central & state level which is imperative to facilitate ease of doing business for cruise tourism. A national coordination body is required to address the same. However, a Task Force on Cruise Tourism has been formed jointly by the Ministry of Tourism and Ministry of Shipping with representatives of all major ports and stakeholders for coordinated efforts to create an enabling ecosystem for the development of Cruise Tourism in India.
Lack of port infrastructure	Currently in India, there are six operational cruise ports. However, ports with Cruise Terminals for large cruise ships, jetties / wharfs / quays / marinas for smaller cruise ships and yachts operating in shallower waters needs development. This underdevelopment of key cruise infrastructure may hamper the overall operations of cruise operators as well as cruise experience of travellers. This in turn may negatively impact the cruise industry of India.
Limited skilled professionals	Successful cruising operations require skilled professionals to ensure smooth and safe operations of cruises. However, limited number of skilled professionals pose a significant challenge for the cruising industry.
Seasonal and weather constraints	Weather and seasonal constraints further impact cruise operations of domestic cruise operators. For example, during monsoon season, the rough seas limit the operational window of the cruises. Additionally, any drastic change in weather conditions can disrupt cruise schedules and increase the risk associated with sea travel, which can adversely impact revenue of cruise operators. However, cruise operators may explore complimentary sea routes limiting loss of revenue. For example, in India during monsoon on west coast, domestic cruise operators sail/ operate from east coast to ensure revenue inflow.
Environment and sustainability concerns	Growing environment and sustainability concerns pose a challenge for cruising industry. Cruise activities near ecologically sensitive regions can damage the fragile ecological balance of these locations and contribute to marine pollution. Hence, there has been a growing regulatory focus on environmental aspects like emissions, waste management, etc. which can increase the operating costs of cruise liners.
Piracy concerns	Piracy, particularly in the Indian Ocean, poses a significant threat to maritime security and can disrupt cruise operations by causing delays, rerouting, or cancellations. This, in turn, can negatively impact the itineraries of cruise operators operating in the particular areas.

Source: Crisil Intelligence

Key success factors for overnight ocean and coastal cruise operators

Success factor	Description
All-inclusive offerings	- Providing all-inclusive packages that bundle accommodation, dining, beverages as well as entertainment can enhance overall guest experience. These packages eliminate the hassle of additional payments making the cruise experience seamless and luxurious, especially for first time cruise travellers. - Furthermore, offering tiered pricing structures allows both budget-conscious and luxury travellers to find a suitable option ensuring wide accessibility and higher occupancy rates of the cruises. Thereby positively impacting the revenue of the company.
Variety of onboard leisure/ entertainment activities	- A diverse range of entertainment options is crucial for keeping guests engaged throughout their voyage. - Cruise lines that offer multiple onboard entertainment options like live performances, theatre performances, casinos, etc. are often preferred by travellers. Additionally, many cruise operators curate leisure experiences tailored to a wide range of passenger preferences- for adventure enthusiasts, activities such as rock climbing or water sports provide excitement, while upscale travellers can enjoy casinos and fine dining experience. Family friendly cruises often include interactive shops or child-friendly entertainment to cater to younger passengers and their families. - By offering a well-rounded selection of entertainment and leisure options cruise operators can enhance guest satisfaction and create a more enjoyable experience.
Digital integration in guest service	- Digital integration in guest service elevates the overall travel experience. Hence, it is imperative that cruise liners should leverage technology to enhance guest experiences as well as streamline operations. - Many cruise liners are offering complimentary Wi-Fi services, thereby allowing guests to stay connected. Additionally, cruise liners are also leveraging digital marketing tools for personalised marketing campaigns, which optimises their conversion rates.

Success factor	Description
Inclusion of local offerings/ itinerates	- One of the key success factors for cruise operators is offering experiences that resonate with their target audience. - For example, in India, curating food options that cater to Indian taste preferences, including regional cuisines, vegetarian and Jain meal options, etc. will be a key success factor for the successful cruising experience. - Similarly, entertainment offerings should align with local cultural interests, such as Bollywood-themed nights, Indian music concerts, etc. Hence, by catering to the cultural preferences of Indian travellers, cruise operators can strengthen brand loyalty and position themselves as the preferred choice for domestic ocean cruising
Compliance to regulatory procedures	- Adhering to regulatory requirements is a critical success factor for the cruise operators. Cruise operators must comply with all the required national and international maritime laws (as applicable), safety protocols, ports guidelines, etc. - This not only ensures passengers safety but also helps in ensuring a smooth and comfortable travelling experience.

Source: Crisil Intelligence

SWOT (Strengths, Weaknesses, Opportunities, Threats) Analysis

Strengths	Weaknesses
• A long coastline that can cater to international and domestic cruise liners • Growing middle class with increasing disposable income expected to boost demand for cruise tourism • Indian government has been promoting cruise tourism, with initiatives such as the development of cruise terminals, relaxation of regulations, and tax incentives, etc. which positively impact cruise sector in India	• Cruise vacations are still a niche segment in India due to limited consumer awareness and itineraries • Developing cruise infrastructure including cruise terminals and supporting infrastructure which might hamper the overall growth of the sector • Regulatory framework and tax structure for the cruise industry in India like country's current GST rate may prove to be an impediment • Limited number of skilled professionals pose a significant challenge for the cruising industry • Cruise operations have high capex requirements that can negatively impact the overall margins of the companies operating in this segment
Opportunities	Threats
• Currently, cruise industry in India is at very nascent state i.e. it is a greenfield industry, due to which it offers strong potential for cruise tourism • Investment in infrastructure, such as cruise terminals, marinas, and docking facilities, by the government • India can benefit from the increasing demand of global cruise tourism • Growing trends including women led travel, premiumization and experiential travel are expected to influence demand of cruise tourism in India • The domestic cruise industry is estimated to register significant growth of 35-40% CAGR (FY25-30) driven by rising awareness, increasing number of domestic tourists seeking luxury vacations, a growing middle class with disposable income, a rising interest in international travel, improved domestic cruise accessibility, and favorable government support.	• Changes in regulations, such as taxation or visa policies, especially for international itineraries can impact the profitability and growth of the industry • Alternative vacation options like air travel, resorts, hotels, etc. have better awareness levels and offer supporting infrastructure and extensive options, which can limit growth of cruise tourism. • Competition from other Asian countries like Singapore, Thailand, etc that have more developed cruise ecosystems

Source: Crisil Intelligence

Porter's five forces analysis of Indian overnight ocean and coastal cruise industry

Porter's five forces	Description
 Threat of new entrants: Moderate	- The Indian Ocean cruise industry is still in a nascent stage, which offers multiple opportunities to both domestic and international cruise liners to operate in this industry. Furthermore, government initiatives like Sagarmala, Cruise Bharat Mission, etc. is also expected to improve the port infrastructure, which in turn will further influence the demand of cruise industry. - However, high capex and regulatory requirements (visa protocols, port access, etc) for the industry required for acquisition of cruise ships, regular maintenance, etc creates significant entry barriers for this industry. Hence, the threat of new entrants in this industry is moderate. - Additionally, due to the nascent stage of the industry, early cruise entrants would be playing a role in shaping the domestic cruise category in India
 Power of customers: Moderate	- Limited cruise options in India reduces the bargaining power of the customers but availability of the other vacation/ travel options like air travel, resorts, etc. provide customers alternative options. - However, providing customized onboard experiences including Indian cuisine, Bollywood entertainment, etc. can help cruise operators differentiate and attract new customers.
 Power of suppliers: Moderate	- Cruise operators have to rely on multiple stakeholders like ship manufacturers, fuel suppliers and F&B vendors, which limits the negotiating power of cruise operators. However, cruise liners usually enter into long-term contracts with these external stakeholders, which helps in mitigating the suppliers' bargaining power to some extent. - Due to this aspect, key corporate relationships in fleet acquisition and fleet leasing are a key differentiator in the industry
 Competitive rivalry: Low	- In India, Cordelia Cruises operates one of the domestic cruise liners. However, multiple international cruises include India in their itineraries, which attract Indian travellers seeking international experience. Though not direct competition, these international cruises indirectly contribute to industry rivalry by reducing the potential customer base for domestic operators. - Furthermore, global cruise operators can enter Indian cruise industry in future seeing the potential of the Indian cruise industry and favorable factors like increased government initiatives, improvement in port infrastructure, and growing awareness of cruising. This in turn can escalate competitive rivalry of this industry.
 Threat of substitutes: Moderate	- Other vacation and leisure travel options like air travel, luxury trains (for example Deccan Odyssey, Maharajas' Express etc.), high-end resorts, international vacations, etc. serve as alternatives for the cruising industry by providing upscale experiences. Additionally, domestic river cruises (Brahmaputra cruises, Ganga cruises, etc.) also provide alternatives to ocean cruise passengers. - However, domestic ocean cruise operators can differentiate themselves by providing immersive experience to their passengers through exclusive itineraries, personalized onboard offerings with strong Indian cultural influences (like Jain food, Bollywood themed entertainment options, etc.) and curated shore excursions; thereby limiting the threat of substitutes

Source: Crisil Intelligence

Assessment of hospitality industry

Global tourism industry

Margins of global hotels, resorts and cruise lines is estimated to have improved in 2024

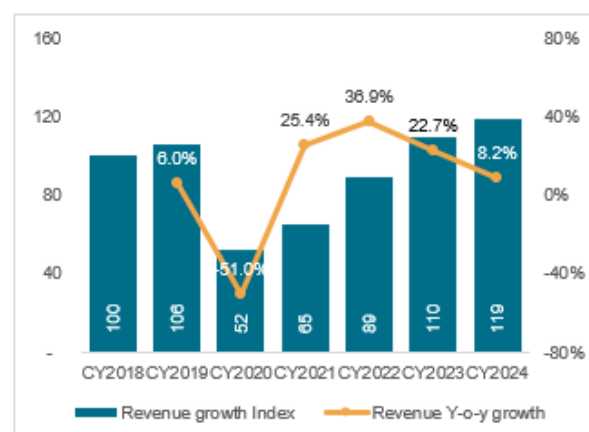
Overall revenue of global hotels, resorts and cruise lines is estimated to have grown by 8.2% in 2024, compared to 22.7% in 2023. In 2020, industry experienced a severe downturn with revenue growth contracting by -51.0% and net profit margins plummeting to -37.7% due to the outbreak of Covid-19 and subsequent travel restrictions, lockdowns and a drastic decline in consumer demand.

By 2021 there were signs of recovery due to the gradual opening of the economy with the revenue growth of the sector expanding by 25.4%. However, the net profit margins remained negative at -14.6% due to travel restrictions, low occupancy rates, limited consumer demand and business travel. However, in 2022 the industry witnessed a strong resurgence with revenue growth of 36.9% albeit with negative net profit margins of -0.6%. This rebound was majorly driven by the overall opening of the economy, mass Covid-19 vaccinations, revenge travel, growth in international tourism and increased consumer spending on travel experiences.

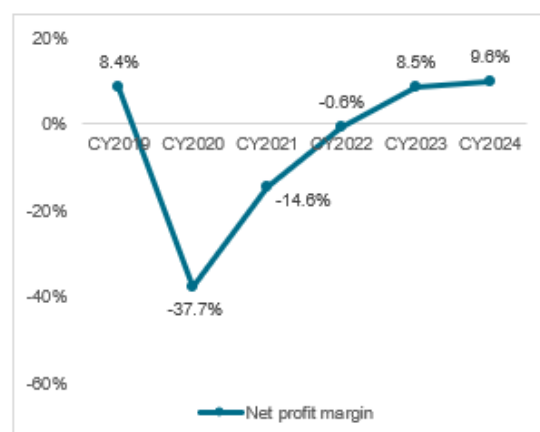
In 2023, the industry experienced a full recovery, achieving a y-o-y revenue growth of 22.7% driven by improved occupancy rates and higher average daily rates on account of revived travel demand from both business and consumer segments. The industry showed signs of moderation in 2024, achieving a y-o-y revenue growth of 8.2%, mainly on account of higher base effect. Consequently, net profit margins improved to 8.5% in 2023 and further to 9.6% in 2024, reflecting better profitability.

Revenue trend of global hotels, resorts and cruise lines companies

Revenue index and revenue growth trends



Net profit margin trends



Note:

The above analysis is based on top 200 companies within the global hotels, resorts and cruise lines industry basis CY2024 revenue.

These 200 companies account for ~98% of the aggregate revenue in CY2024, against a total of available 509 companies.

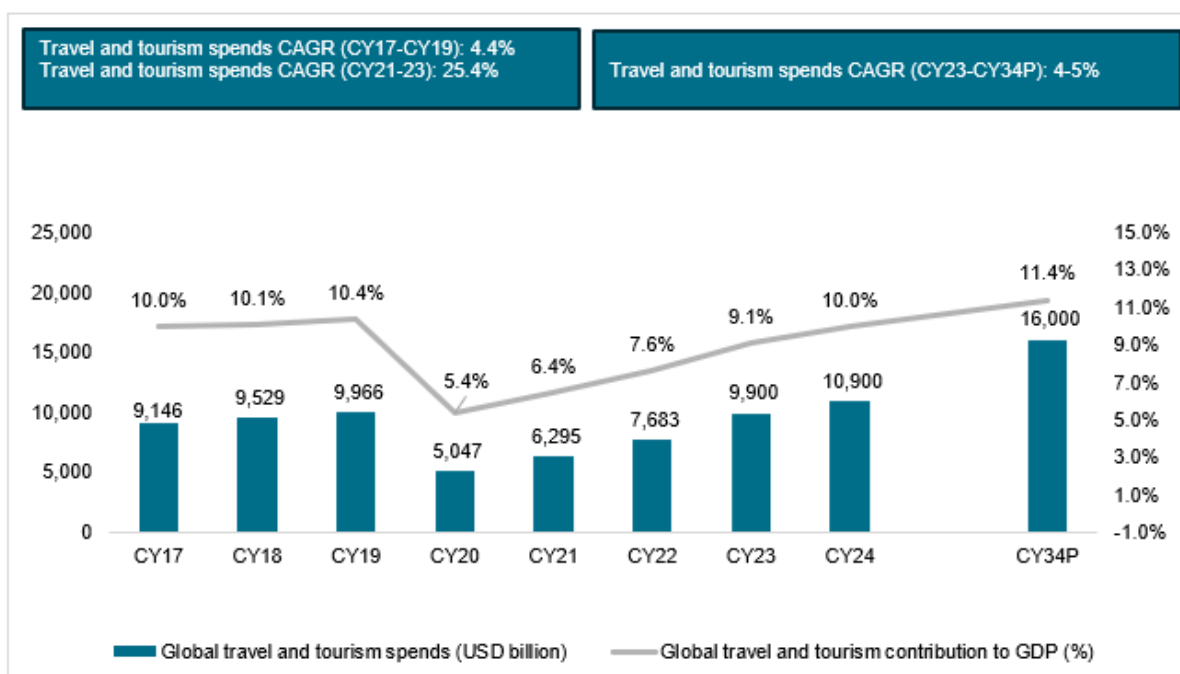
The absolute numbers provided are rounded off and hence the percentage growth may not match based on the rounded off numbers

Source: S&P, Crisil Intelligence

Travel and tourism spends' contribution to global GDP expected to reach 11.4% by 2034

As per data from the World Travel & Tourism Council (WTTC), global travel and tourism spend outpaced global GDP growth between Calendar Year 2017 and Calendar Year 2019 with increasing contribution to global GDP each year. However, the travel and tourism sector was one of the most affected during the Covid-19 pandemic and its contribution to global GDP declined to 5.4% in Calendar Year 2020. It has made a strong recovery since then and is expected to surpass pre Covid-19 levels of 10.4% in the next two years and contribute 11.4% to global GDP by Calendar Year 2034 as per WTTC forecasts.

Travel and tourism sector's contribution to global GDP and trend in spends



Note: E - Estimated, P - Projected

GDP growth included in the chart above is real GDP growth and not nominal GDP growth, historic global GDP growth as per IMF data. Contribution of travel and tourism spends to global GDP as per WTTC. CY24 numbers as per WTTC

data and not IMF, travel and tourism figures are as per constant 2023 prices and exchange rates (2019 onwards).

Source: WTTC Economic Impact 2023, 2024 and 2025, IMF economic database, Crisil Intelligence

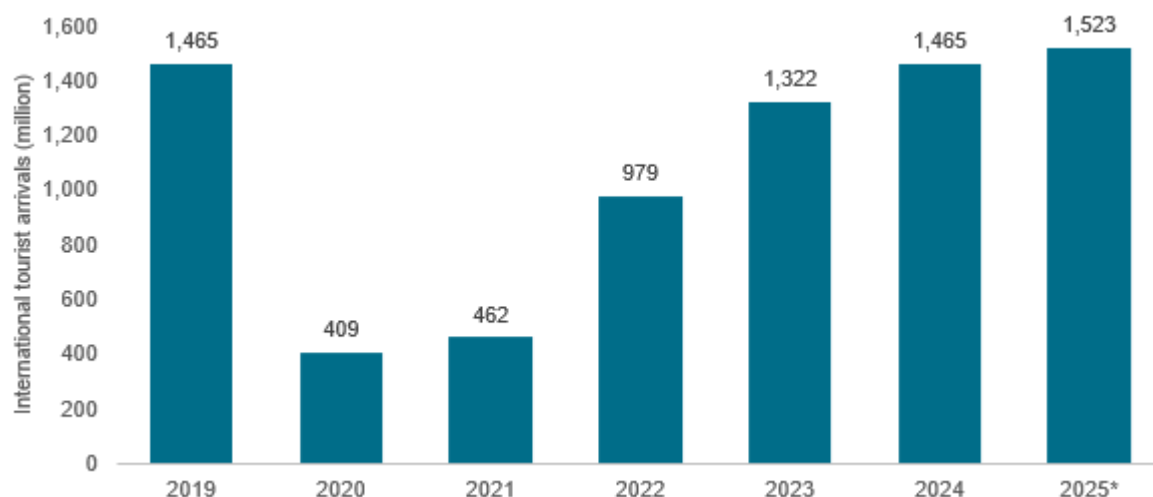
International tourist arrivals grew 4% to 1,523 million in 2025

International tourist arrivals (overnight visitors) increased to 1,523 million in 2025, from nearly 1.4 million in 2024. This represents an increase of 4% over 2024. Increase were driven by demand and performance from large source markets and the

ongoing recovery of destinations in Asia and the Pacific. Increased air connectivity and enhanced visa facilitation also supported international travel in 2025

The overall increase in international tourist arrivals has been 0.6% for the period of 2019 to 2025.

International tourist arrivals



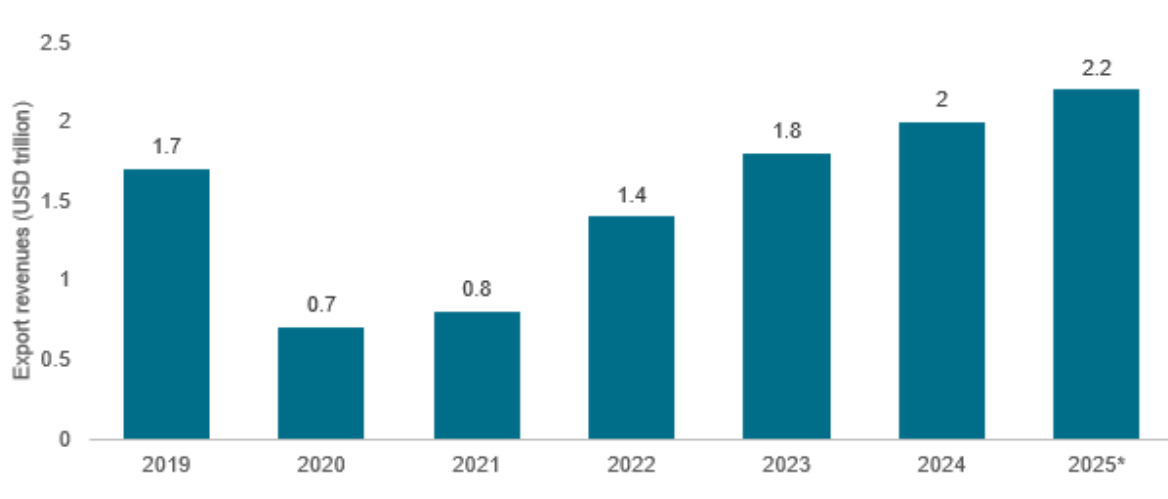
Note: * Provisional Data

Source: UN Tourism, Crisil Intelligence

Export revenues from tourism is estimated to have reached 2.2 trillion in 2025

International tourism contributes to local economies in the form of export revenues comprising international tourism receipts (visitor spending in destinations) and passenger transport receipts (international transport services rendered to visitors by local transport companies). In 2024, total export revenues from tourism, was USD 2.0 trillion in receipts which reached USD 2.2 trillion in 2025 as per provisional estimates, exceeding the pre-pandemic value of USD 1.7 trillion.

Export revenues from international tourism (USD trillions)¹



Note: * Provisional Data

Note: Data as of January 2026.

¹ Corresponds to the following indicator by IMF: Tourism-related services in travel and passenger transport (sum of international tourism receipts and passenger transport).

Source: World Tourism Organization (UN Tourism), Crisil Intelligence

France remained the world's most visited country in 2023

France remained the world's most visited destination in 2023 with 100 million international tourist arrivals. Spain was second with 85 million, the United States third (66 million), Italy fourth (57 million) and Türkiye fifth with 55 million international tourists. Completing the top ten destinations in 2023 are Mexico, the United Kingdom, Germany, Greece and Austria. Compared

to before the pandemic, Italy, Türkiye, Mexico, Germany and Austria all moved up one place, while the United Kingdom rose three, from 10th to 7th and Greece four, from 13th to 9th.

U.S. retains first rank in global travel & tourism Market, India stood at ninth rank

As per 2025 Economic Impact Trends Report, the U.S. was ranked first with its travel & tourism market contributing a USD 2.6 trillion to the nation's economy in 2024. China's travel and tourism market stood second with a GDP contribution of USD 1.6 trillion in 2024. Germany secured the third spot with a USD 525.5 billion economic contribution, while the United Kingdom, which in 2023 was at 5th place, jumped up to 4th position, contributing USD 367.2 billion.

Japan completes the top five contributing USD 310.5 billion. France retained its sixth position with a contribution of USD 289.2 billion, followed closely by Mexico at USD 274.4 billion, showcasing its continued appeal as a major tourist destination. Spain jumped from 9th spot in 2023 to 8th place in 2024, contributing USD 270.2 billion

India came in ninth, with USD 249.3 billion, marking a notable improvement and highlighting its growing influence in the sector. Italy completes the top 10, contributing USD 248.3 billion.

Top 10 travel & tourism market (As per Travel & Tourism Economic Impact 2025: Global Trends report)

Rank	Country/Region	Travel & tourism market Contribution - 2024 (\$ billion)
1	USA	2,558
2	China	1,644
3	Germany	526
4	U.K.	367
5	Japan	311
6	France	289
7	Mexico	274
8	Spain	270
9	India	249
10	Italy	248

Source: WTTC, Crisil Intelligence

Growth in India hotels and travel and tourism

Classification and hotel concepts (India)

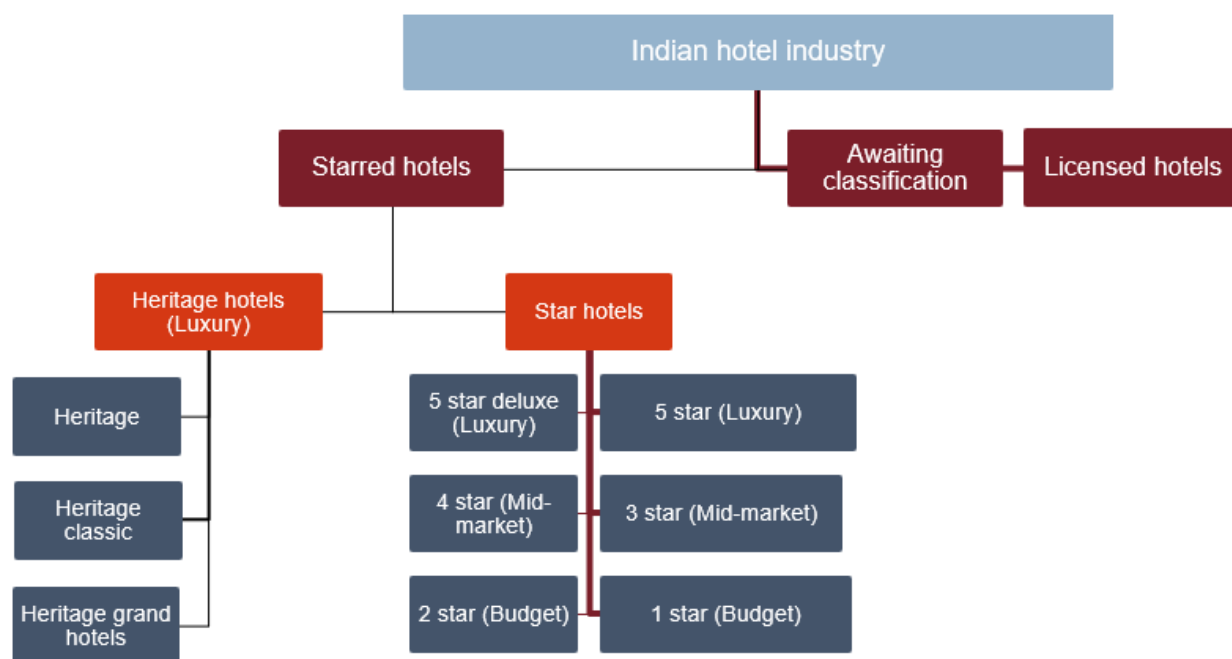
Hotels in India can be broadly classified based on:

- Star rating
- Location
- Level of service
- Theme

Hotels can be classified into luxury/premium, mid-market and budget category hotels

The Ministry of Tourism (MoT) classifies hotels in India based on star ratings as heritage hotels, five-star deluxe, five-star, four-star, three-star, two-star, and one-star. As per Crisil's categorisation, luxury/premium hotels are those with a rating of five stars, five-star deluxe, and heritage hotels; mid-market hotels are those with three- and four-star ratings; and budget hotels are those with two and one star. Non-starred hotels include those awaiting classification by the MoT (i.e., hotels approved by the ministry, but not classified under any star category yet) and those that have not applied for any classification (i.e., they have received a licence from the requisite authorities but chose not to be classified under any star category).

Classification of hotels based on star ratings



Source: Crisil Intelligence

Brands such as the IHCL, ITC Ltd, Marriott International, Accor etc. operate across categories, eyeing a larger pie of the Indian hospitality industry.

Market size of the organised and branded hotel industry in India

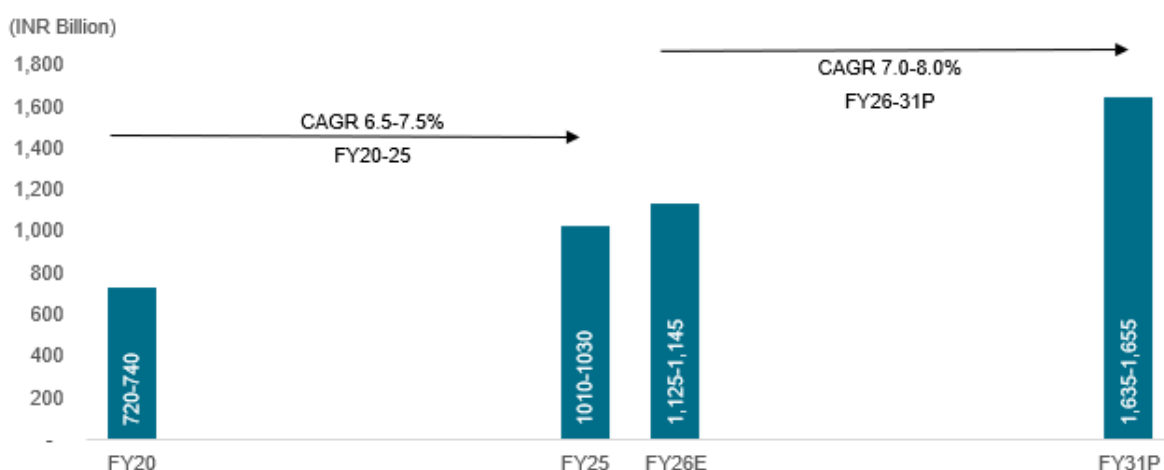
Organised and branded hotel industry to grow at 7.0 to 8.0% CAGR from Fiscals 2026 to 2031

As per Crisil estimates, the organised and branded hotel industry (includes premium, mid-market and budget hotels, but excludes other budget accommodation such as apartments, villas, hostels and lodges) in India is estimated to be valued at ₹ 1,010 million to 1,030 million in Fiscal 2025, compared to ₹ 720 million to 740 million in Fiscal 2020, reflecting a CAGR of approximately 6.5% to 7.5% during Fiscal 2020 to 2025, supported by several structural factors including India's expanding middle class with rising disposable incomes, increasing domestic and international tourist arrivals, growing preference for branded accommodation experiences over unorganized alternatives, infrastructure development in tier-2 and tier-3 cities opening new markets, and government initiatives such as the 'Incredible India' campaign and visa liberalization measures aimed at promoting tourism.

In Fiscal 2026, the market is estimated to have grown to ₹ 1,125 million to 1,145 million, representing approximately 11% y-o-y growth, underpinned by multiple demand drivers including corporate travel, sustained leisure travel momentum, and Meetings, Incentives, Conferences, and Exhibitions ("MICE") and wedding-related demand which continue to shoulder the industry's growth. Improving domestic air traffic connectivity has further supported weekend and short-break leisure travel, enhancing occupancy rates across key markets. The diversified demand mix across corporate travel, leisure, MICE, and social events has provided a crucial buffer for the industry, even as FTAs have declined due to international macroeconomic uncertainties, geopolitical tensions, and competitive pressures from alternative global destinations.

Moving forward, the market is projected to reach ₹ 1,635 million to 1,655 million by Fiscal 2031P, implying a CAGR of approximately 7% to 8% from Fiscal 2026E to Fiscal 2031P. This sustained growth trajectory is expected to be driven by multiple catalysts including continued urbanization and rising aspirational travel among Indian consumers, expansion of branded hotel chains into untapped markets, growth in business travel as India's economy expands, and the premiumization trend with consumers increasingly preferring quality branded accommodation over unorganized alternatives. However, recovery and growth in FTAs, and macroeconomic conditions affecting discretionary spending will remain key monitorable.

Organised and branded hotel industry in India (₹ billion)



Note: E: Estimated; P: Projected

Source: Crisil Intelligence

Premium-hotel demand to clock 8 to 9% CAGR between Fiscals 2026 and 2031

In Fiscal 2025, the Budget and Mid-market segment accounted for approximately 47% to 49% of the market share, while the Premium and Heritage segment held 51% to 53%. This represents a shift from Fiscal 2020, when the Budget and Mid-market segment commanded a slightly higher share of 51% to 53% compared to 47% to 49% for Premium and Heritage hotels.

The Premium and Heritage segment has demonstrated stronger growth momentum, with a CAGR of approximately 8.0% to 9.0% during Fiscal 2020 to Fiscal 2025, outpacing the Budget and Mid-market segment's CAGR of 4.5% to 5.5%. This outperformance reflects the ongoing premiumization trend in Indian hospitality, driven by rising affluence, increasing preference for experiential and luxury accommodation, and growing demand from high-spending domestic and international travelers.

Moving forward, Crisil estimates demand for premium hotels will grow at 7.5% to 8.5% CAGR over Fiscals 2026 to 2031. Growth in this segment is expected on account of a sustain demand from leisure travel, social events, MICE, corporate travel, and domestic and foreign tourism. Premium hotels in popular or niche tourist destinations are also being looked at as venues for destination weddings, thereby addressing seasonality in demand. During the period, budget and mid-market hotels are expected to grow at 7.0 to 8.0% CAGR on account of improving demand from tier 2 and 3 cities, growing mid income travellers, and growing corporate travel, especially from SMEs, which prefer mid-market hotels.

Segment-wise share of organised and branded hotel industry in India (%)

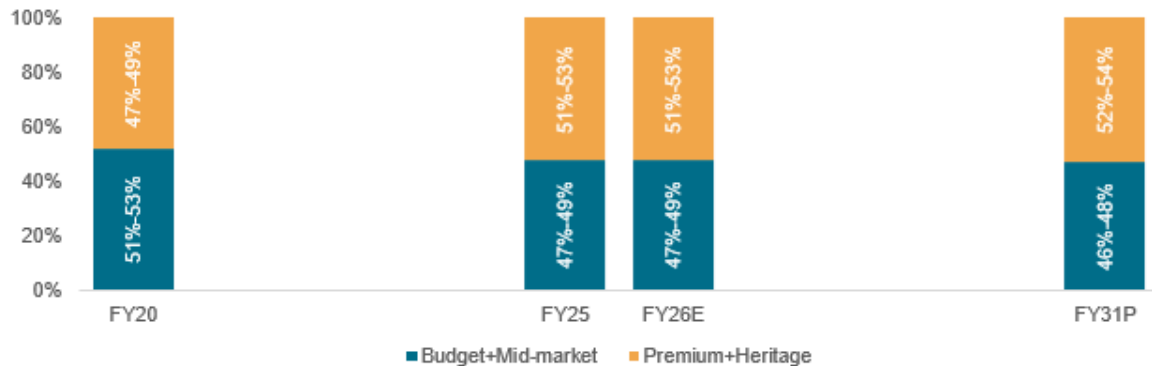
Segment-wise share of organised and branded hotel industry in India (%)

CAGR (FY20-25):

Premium hotels: 8.0-9.0%; Mid-market and budget hotels: 4.5-5.5%

CAGR (FY26-31):

Premium hotels: 7.5-8.5%; Mid-market and budget hotels: 7.0-8.0%



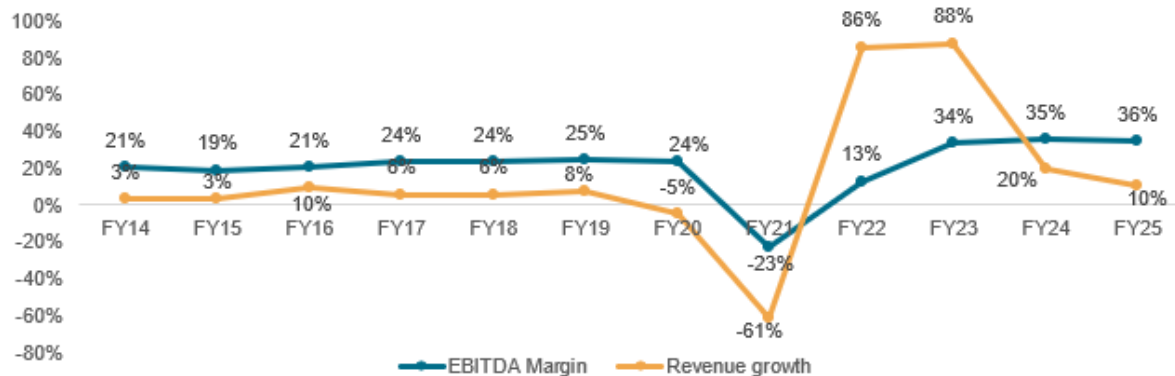
Note: E: Estimated; P: Projected
Source: Crisil Intelligence

Revenue growth momentum for hotel players is expected to have continued in Fiscal 2026

Fiscal 2022 and 2023 saw a strong y-o-y revenue growth of listed set at 86% and 88% respectively, post a decline of 5% and 61% in Fiscal 2020 and 2021 respectively due to Covid-19 pandemic and subsequent travel restrictions. Multiple factors including improved demand from MICE and leisure segment due to negligible Covid-19 cases contributed to better ARR and occupancies rates. This in turn contributed to the overall revenue growth of the players.

In Fiscal 2024, revenue grew by 20% over a high base of Fiscal 2023, while margins improved to approximately 35% due to cost rationalization efforts. The momentum was continued in Fiscal 2025 and revenue increased by 10% and margins increased to 36% owing to decline in variable expenses.

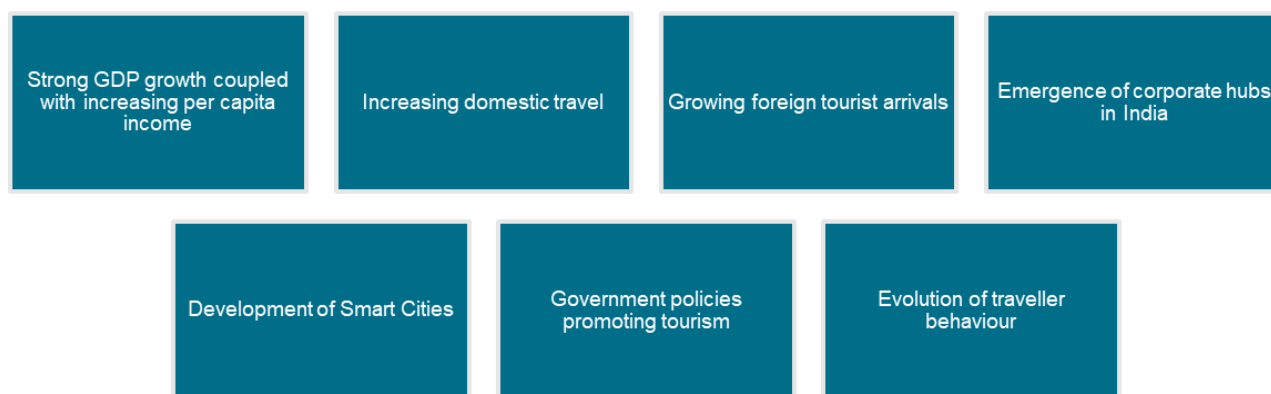
Revenue and EBITDA trend



Note: Companies considered: EIH Associated Hotels Ltd, EIH Ltd, Oriental Hotels Ltd, The Indian Hotels Company Ltd, Advani Hotels & Resorts (India) Ltd, Asian Hotels (East) Ltd, Asian Hotels (North) Limited, Taj G V K Hotels and Resorts Limited
Source: Company Reports, Crisil Intelligence

Growth drivers for the Indian hospitality industry

The Indian hospitality industry is driven by demand from foreign and domestic travellers who visit the country for leisure and business purposes. Both foreign and domestic travel demand are further driven by various factors, the major ones being captured below:

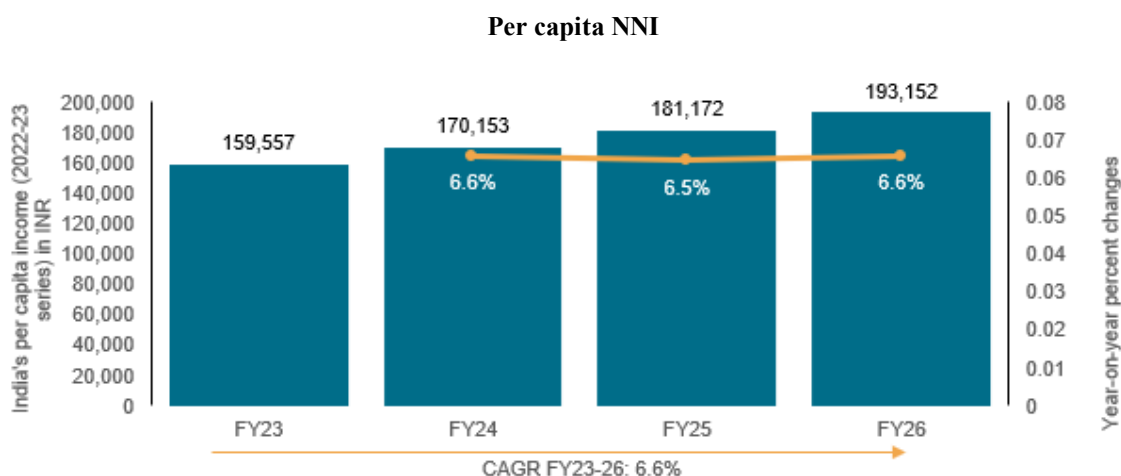


Source: Crisil Intelligence

Strong economic growth coupled with increasing per capita income

The Covid-19 pandemic had caused a temporary setback to the Indian economy in Fiscal 2021, leading to a decline in NNI per capita. However, the economy rebounded in Fiscal 2022, with NNI per capita rising 9.3% on-year to ₹ 94,054. Furthermore, NNI per capita further increased to ₹ 100,163 in Fiscal 2023 and ₹ 108,786 in Fiscal 2024.

Additionally, according to Fiscal 2025PE, per capita net national income (constant prices) is estimated to have further increased to ₹ 114,710; thereby registering a year-on-year growth of 5.4%. Rising income levels along with overall economic growth, is expected to boost the hospitality industry in India.



Source: Ministry of Statistics & Programme Implementation, Crisil Intelligence

India's lower travel and tourism spend in comparison to global spending suggests headroom for growth

As per WTTC, travel and tourism spend indicates the direct, indirect and induced impact of sector on the economy. As a percentage of the GDP, the country's travel and tourism spend was 6.5% in Calendar Year 2023. It is projected to increase to 7.6% by Calendar Year 2034. India's travel and tourism spend is lower than the global average, indicating ample headroom for growth. Notably, China's travel and tourism spend is expected to make up 13.5% of its GDP in Calendar Year 2034, which is 2.1% higher than the global average of 11.4% and 5.9% higher than India's spending.

Tourism spends by top tourism and travel economies vs India (USD billion at constant prices) and contribution to GDP in 2023 and 2034P (%)

Country/Region	Total contribution to GDP* (USD billion) CY23	Total contribution to GDP* (USD billion) CY34P	Total contribution to GDP (%), CY23	Total contribution to GDP (%), CY34P
US	2,360	3,100	8.6%	9.5%
Spain	228	307	14.5%	17.0%
Japan	297	346	7.1%	7.9%
France	265	334	8.8%	9.6%
Australia	167	230	9.8%	9.9%
India	232	524	6.5%	7.6%
China	130	360	7.3%	13.5%
World	9,900	16,000	9.1%	11.4%

Note: * Total contribution to GDP indicates direct, indirect contribution and induced contribution

The direct contribution of Travel & Tourism to GDP calculated from 'internal' spending on Travel & Tourism (total spending within a particular country on Travel & Tourism by residents and non-residents for business and leisure purposes) by netting out the domestic and imported purchases made by the different tourism sectors and government 'individual' spending, spending by government on Travel & Tourism services directly linked to visitors, such as cultural (e.g. museums) or recreational (e.g. national parks).

Indirect contribution includes spending through investments, government collective spending such as tourism marketing and promotion, aviation, administration, security services and domestic purchases of goods and services by the sectors dealing directly with tourists. The induced contribution measures the GDP and jobs supported by the spending of those who are directly or indirectly employed by the Travel and Tourism industry.

All values in constant 2023 prices and exchange rates; P: Projected.

Source: WTTC, Crisil Intelligence

Changing customer preferences to increase demand of personalized and specialized services

The increasing focus on health and wellness is leading to a surge in demand for wellness and spa tourism, with travellers seeking holistic experiences. This trend is creating opportunities for hotels and resorts to offer specialized wellness programs, spa services, and healthy dining options. Additionally, the growing Indian middle class and increasing disposable incomes are driving demand for luxury and high-end segment services, with travellers seeking premium experiences, including upscale accommodations, fine dining, and personalized services.

The rise of experiential travel is another key trend driving growth in the industry, with travellers seeking unique and immersive experiences that allow them to connect with local cultures, communities, and environments. This trend is driving demand for activities such as culinary tours, adventure sports, and cultural workshops.

Overall, these shifting consumer preferences are expected to drive growth in the Indian hospitality industry and provide diversified revenue streams to the hospitality industry.

Foreign Exchange Earnings (FEE) registered a CAGR of approximately 4.3% between 2014 to 2025

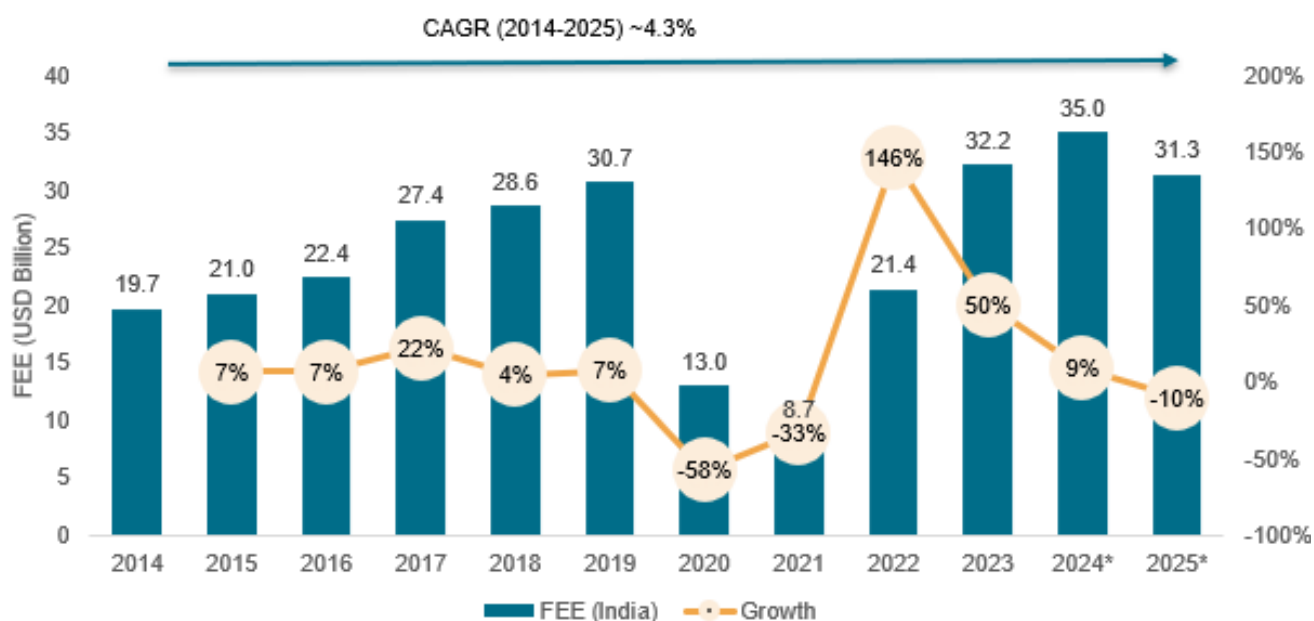
Foreign Exchange Earnings (FEE) are receipts of the country as a result of consumption expenditure, i.e. payments made for goods and services acquired, by foreign visitors in the economy out of foreign currency brought by them.

In 2020 and 2021, FEE fell by approximately 57.6% and -33.6% respectively due to Covid-19 and subsequent travel restrictions. However, FEE of India rebounded in 2022 by approximately 146.9% as international travel gained momentum. In 2023, FEE again witnessed an increase of approximately 50.7% to USD32.2 billion.

Additionally, as per provisional estimates of 2025, FEE of India is estimated to have decreased to USD 31.3 billion from USD 35 billion in 2024, with a decline of 10.5% over same period of previous year on account of moderation in total FTA.

Overall, FEE of India registered a CAGR of 4.3% between 2014 to 2025. This increase in FFE of India over the period 2014-25 indicates growing spending by international tourists visiting India, which is expected to positively impact the overall tourism sector in India.

Foreign Exchange Earnings (FEE)- (USD billion)



Note:

*: Provision estimates

Source: Ministry of Tourism, Crisil Intelligence

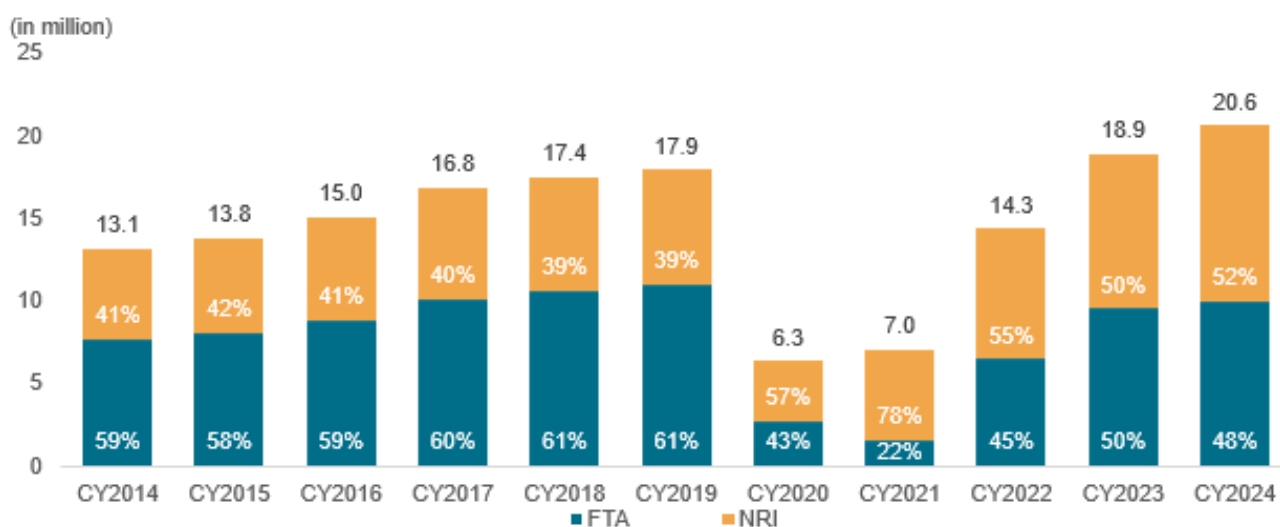
International Tourist Arrivals in 2024 increased by 9.0% to 20.6 million

As per the UNWTO definition, International Tourist Arrivals (ITAs) comprises two components namely Foreign Tourist Arrivals (FTAs) and Arrivals of Non-Resident Nationals.

ITA has been consistently increasing in India since 2014, barring 2020, when it witnessed a decline of approximately 65% on account of the Covid-19 pandemic and subsequent travel restrictions. However, as the economy opened up and travel restrictions eased, ITA increased to 7.0 and 14.3 million in 2021 and 2022 respectively. ITA grew in 2024 to 20.6 million, compared to 18.9 million 2023, registering a y-o-y growth of approximately 9.0%. In 2024, NRI and FTA formed 52% & 48% respectively of the total ITA, compared to 41%-59% split between NRI and FTA in 2014.

This growing influx of international travellers coupled with increasing FFE is expected to positively impact the overall hospitality industry in India.

Foreign Tourist Arrivals (FTAs), Arrivals of Non-Resident Indians (NRIs) and International Tourist Arrivals (ITAs)



Source: Bureau of Immigration, Govt. of India, Ministry of Tourism, Crisil Intelligence

Favourable government policies to boost travel and tourism sector in India

India's tourism sector, rich in heritage, culture, and diversity, is emerging as a global favourite and a key driver of economic growth. Recognizing its potential for employment-led development, the Union Budget 2025 to 2026 has allocated ₹ 25.4 billion to enhance infrastructure, skill development, and travel facilitation. With committed efforts, tourism is set to drive India's progress toward becoming a developed nation by 2047.

Some of the steps to promote travel and tourism in the country are as follows:

- A major initiative includes developing 50 top tourist destinations in partnership with states through a challenge mode, ensuring world-class facilities and connectivity. This initiative aims to elevate tourism infrastructure, improve ease of travel, and strengthen connectivity to key sites. As part of this framework, states will be required to provide land for critical infrastructure, including hotels, which will be classified under the Infrastructure Harmonized Master List (HML) to attract investments and boost hospitality services.
- Furthering this commitment, 40 projects across 23 states will receive interest-free loans for 50 years, amounting to ₹ 33.0 billion under the Special Assistance to States for Capital Investment. This funding will support the creation of globally recognized tourist destinations by facilitating their development and strategic marketing.
- Additionally, the Swadesh Darshan Scheme 2.0 (SD 2.0), which focuses on sustainable and responsible tourism, will continue to expand, with 34 projects already approved under this initiative, receiving ₹ 7.9 billion in total funding.
- To strengthen employment opportunities in the tourism sector, Government has allocated ₹ 0.6 billion for skill development in the financial year 2025 to 2026. This funding will support intensive skill-development programs for youth, including training in hospitality management and other tourism-related services.
- Development of tourism infrastructure via schemes such as Swadesh Darshan, Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD), Adopt a Heritage, and Special Tourism Zones (STZ). These are focused on improving overall tourism infrastructure in the country and bringing it on par with international standards, which will help attract both domestic and foreign tourists
- Facilitative visa regime is a pre-requisite for increasing inbound tourism. The MoT engages with the Ministry of Home Affairs and Ministry of External Affairs to achieve this. As Ministry of tourism fiscal 2024 annual report, e-visa facility is available for 167 countries for entry through 31 designated international airports and "06 major seaports".
- RCS-UDAN was introduced with the main objective of facilitating regional air connectivity by making air travel affordable. Towards this end, the central government, state governments and airport operators offer concessions to reduce the cost of operations of airlines and financial support to meet gaps, if any, between the cost of operations and expected revenue on such routes. Under the RCS-UDAN-3, 46 tourism routes got air connectivity. These included iconic sites, of which eight routes have been operationalised to date. This is expected to have a cascading effect on the hospitality industry.

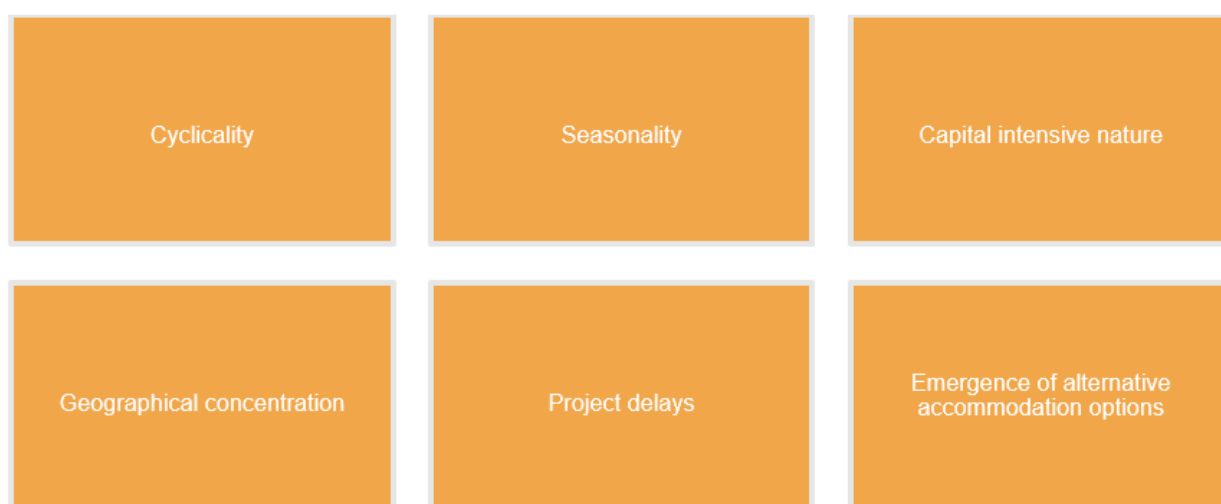
The government has also taken the following steps to support the hospitality sector:

- The Goods and Services Tax (GST) Council announced a cut in tax rate on hotel room tariffs; a move aimed at giving a boost to the hospitality sector. The GST rate on hotel rooms with tariffs of up to ₹ 7,500 per night has been cut to 12% from the existing 18%. Similarly, tax on rooms tariff above ₹ 7,500 has been slashed to 18% from the existing 28%. There will be no GST on room tariffs below ₹ 1,000 per night. GST on restaurants and eateries has been brought down to 5%, irrespective of whether they are air-conditioned or not.

Furthermore, the Government of India has taken various initiatives to promote domestic tourism, such as Dekho Apna Desh, PRASHAD, Vibrant Village Programme, SWADESH 2.0, and Regional Connectivity Scheme – Udaan. These efforts focus on raising awareness about key tourist destinations and products within the country and facilitating growth in tourism-related activities.

Challenges for the Indian hospitality industry

The Indian hospitality industry also faces certain challenges. Some of them are illustrated below.



Source: Crisil Intelligence

Hotel industry is cyclical in nature

The hospitality sector is cyclical in nature. During positive cycles, the industry witness periods of sustained growth and healthy average room rates (ARR) and occupancy rates (OR). This trend continues until the economy undergoes a downturn or when there is excess supply in the sector. Mirroring the economic climate, usually, occupancy rates begin to decline when recession sets in, which is followed by a decline in ARR. During the recovery phase, occupancy rates start to move up. Subsequently, ARR also start increasing.

Business destinations are more sensitive to macroeconomic factors i.e., RevPAR growth in business destinations is more sensitive to macroeconomic indicators such as GDP growth. On the other hand, Leisure destinations are more sensitive to non-economic factors such as terror attack and health related travel warnings.

In Fiscal 2023, occupancies shot up from 50% in Fiscal 2022 to 69%, due to strong demand from overall segments coupled with recovering international passengers. Rising OR pushed the ARR price which led RevPAR to grow at new highs. Fiscal 2024 witnessed rise in ARR by 11%, as supply is expected to grow at a steady pace, keeping demand uptight and rising demand from business, leisure and international travel coming to pre-pandemic levels will drive the OR at new highs. Fiscal 2025, is estimated to witness a ARR growth of 7 to 8%, owing to demand being above or near to approximately 70% occupancy for most of the places.

Hotel industry is highly capital-intensive industry

The hotel industry is very capital intensive in nature. Huge capital is required to ensure smooth flow of operations from commencement of construction till the time they are functional. Even after being operational, a hotel takes a few years to attain stable occupancy. The typical break-even period for premium hotels is around 5 years. Hence, it is imperative to also have an ability to bring in funds, to ensure sufficient cash flows for repayment of debt as well as for continued operations of the hotel till break-even occurs.

Project delays can lead to cost overruns

One of the major risks involved in the hotel industry is the construction related risk. Various factors such as change in project scope, change in operator, clearances from the government etc hamper the projects execution and can result in delays, translating into cost overruns and impacting the financial profile of the developers.

Talent pool remains an issue due to the shortage of skilled staff

Shortage of trained and experienced staff remains a major concern for the hotel industry. Rapid expansion by hotel chains has outpaced demand for the requisite talent pool over the past few years and the scenario is expected to continue in the short-to-medium term. This has prompted major hotel chains to operate their own training institutes or vocational programmes. Additionally, employee costs across guest services, housekeeping and kitchen management, along with managerial positions, form a major share of a hotel's operating costs and these are independent of occupancy levels.

Emergence of alternative accommodation options could pose a threat in the long term

The past few years have seen the emergence of several alternative accommodation options, which are gaining traction among travellers. Travellers, especially urban millennials, are increasingly looking at homestays, self-catering villas, camps, and farmhouses as alternatives to conventional hotel rooms in a bid to experience the authentic culture and cuisine of a destination. Many such places also offer related activities, such as farming, fruits or vegetable picking, and pottery, which add to the authenticity. Typically, such alternative accommodations are also economical compared with hotel stays. Moreover, reviews on

social media platforms and online travel portals have also played a role in popularising such options and tackling the issue of safety and security at the same time. Several online travel portals have come up to cater exclusively to these experiences, indicating the growing popularity of such options.

Another popular concept is Airbnb, which allows homeowners to host travellers in their houses for a price. Many young travellers are choosing Airbnb to get a taste of local culture. Couchsurfing, which allows travellers to find free-of-cost accommodation at the homes of like-minded travellers, is also fast gaining popularity as an option to experience local culture while networking with people of similar tastes.

Even though most of these options are still at a nascent stage in India, they may pose a challenge to the more formal hotel industry in the medium-to-long term.

Geographical concentration

Hotels players having presence restricted to only certain locations face uncertainties in the event of localized incidents leading to a decline in demand, increase in competition etc. Presence across different geographies helps a company avoid concentration of risk associated with any particular market.

Assessment of competitive landscape of overnight ocean and coastal cruise industry in India

In this section, Crisil has analysed some key players operating in the cruise industry. In addition to Waterways Leisure Tourism Limited, Crisil has considered key global cruise companies- Carnival Corporation & Plc, Norwegian Cruise Line Holdings Ltd. and Royal Caribbean Cruises Ltd for this section as global references. Additionally, Crisil has also considered selected players operating in industries like hospitality, amusement park and gaming.

Data has been obtained from publicly available sources, including annual reports available in the public domain/ filed with the RoC, investor presentations of listed players, regulatory filings, rating rationales, and/or company websites and social media pages.

Financials in the competitive section have been re-classified by Crisil, based on annual reports available in the public domain/ filed with the RoC and financial filings by the relevant players. Financial ratios and other parameters provided in this report may not match with the reported financial parameters by the players on account of standardisation and re-classification done by Crisil.

Note: The list of competitive landscape peers considered in this section is not exhaustive but an indicative list.

Overview of key players

Company name	Year of incorporation	Headquarters/ Head office	Business overview*
Selected cruise operators			
Carnival Corporation & Plc¹	Carnival Corporation:1974 Carnival plc: 2000	Miami, Florida	Carnival Corporation and Plc are public listed companies operating in global cruise and leisure travel industry, with a portfolio of multiple cruise lines including AIDA Cruises, Carnival Cruise Line, Costa Cruises, Cunard, Holland America Line, etc. The company has presence across contemporary, premium and luxury cruise experiences
Norwegian Cruise Line Holdings Limited²	1966	Miami, Florida [^]	Norwegian Cruise Line Holdings Limited. is global cruise company which operates the Norwegian Cruise Line, Oceania Cruises and Regent Seven Seas Cruises brands. The company itineraries include multiple offerings like accommodations, dining venues, bars and lounges, spa, casino and retail shopping areas, entertainment choices, shore excursions, air transportation, etc
Royal Caribbean Cruises Limited³	1985	Miami, Florida [^]	Royal Caribbean Cruises Limited is a global cruise company and own three global cruise brands: Royal Caribbean, Celebrity Cruises and Silversea Cruises, collectively known as Global Brands. The company also own a 50% joint venture interest in TUI Cruises GmbH ("TUIC"), which operates the German brands TUI Cruises and Hapag-Lloyd Cruises
Waterways Leisure Tourism Limited	2020	Mumbai, India ⁴	Waterways Leisure Tourism Limited was incorporated in 2020 in Mumbai, Maharashtra. It is one of the domestic ocean cruise operators in India as of March 2026, with its premium cruise line – Cordelia Cruises. Cordelia Cruises offers luxurious and inherent Indian experiences. Cordelia sails along the Indian coastline and operates majorly from Mumbai, Goa, Kochi, Chennai, and Visakhapatnam. Waterways Leisure Tourism Limited operates a single cruise vessel with a passenger capacity of 2,005 guests as of March 2026.
Selected players in hospitality industry			
Chalet Hotels Limited	1986	Mumbai, India ⁴	Chalet Hotels Limited (CHL) is a part of the K Raheja Corp group. The company is into hospitality and real estate development. CHL is the owner, developer, asset manager and operator of high-end hotels and a hotel-led mixed-use developer in metropolitan cities such as MMR, Hyderabad, Bengaluru and Pune.
Juniper Hotels Limited	1985	Mumbai, India ⁴	Juniper Hotels Limited is a luxury hotel development and ownership company offering multiple amenities besides accommodation like business centres, meeting rooms, MICE facilities, wedding services, varied dining options (including restaurants and bars), etc.
Lemon Tree Hotels Limited	1992	Delhi, India ⁴	The Lemon Tree group was founded by Mr. Patanjali Keswani. The company is in the business of operating hotels, including providing hotels services like accommodation/rooms, dining, bar, banquets, conference, meeting rooms, spa, fitness center, swimming pool, etc. The first hotel commenced operations in Gurugram in 2004. It also has a management arm that provides managerial and operational services to hotel owners.
Samhi Hotels Limited	2010	Delhi, India ⁴	Samhi Hotels Limited (SHL) was founded by Ashish Jakhanwala and Manav Thadani and incorporated on December 28, 2010. SHL is branded hotel ownership and an asset management platform in India.

Company name	Year of incorporation	Headquarters/ Head office	Business overview*
Taj GVK Hotels & Resorts Limited	1995	Hyderabad, India ⁴	Taj GVK Hotels and Resorts Limited was incorporated in February 1995 and is a joint venture between the GVK Group and The Indian Hotels Company Limited and is primarily engaged in the business of owning, operating and managing hotels, palaces and resorts with the brand name of “TAJ”.
Selected Amusement parks/ theme parks focused players			
Imagicaaworld Entertainment Limited	2010	Khalapur, India ⁴	Imagicaaworld Entertainment Limited, formerly Adlabs Entertainment Limited, was formed as a partnership firm, M/s. Dream Park, in May 2009, which was converted to a private company, and then to a public company, Adlabs Entertainment Limited, in April 2010. The company offers combination of a theme park, a water park, a snow park and Novotel, a 5-star hotel –all under the Imagicaa umbrella-at Khopoli. The customer base includes individuals, schools, groups, corporate clients, events like weddings, etc.
Wonderla Holidays Limited	2002	Bangalore, Karnataka ⁴	Wonderla Holidays Limited was incorporated in the year 2002 and is registered at Bangalore. Wonderla Holidays Limited offerings include amusement parks and resorts. The company operates amusement parks in Bangalore, Hyderabad, Kochi and Bhubaneswar, whereas its resort is situated in Bangalore.

Notes:

1 Carnival Corporation was incorporated in Panama in 1974, and Carnival plc was incorporated in England and Wales in 2000. Carnival Corporation and Carnival plc operate a dual listed company (“DLC”), whereby the businesses of Carnival Corporation and Carnival plc are combined through a number of contracts and through provisions in Carnival Corporation’s Articles of Incorporation and By-Laws and Carnival plc’s Articles of Association.

2 Norwegian commenced operations from Miami, Florida in 1966, by offering weekly departures from Miami, Florida to destinations in the Caribbean. In February 2011, NCLH, a Bermuda limited company, was formed. In January 2013, NCLH completed its IPO and the ordinary shares of NCLC were exchanged for the ordinary shares of NCLH, and NCLH became the owner of 100% of the ordinary shares and parent company of NCLC.

3 Royal Caribbean was founded in 1968 as a partnership. Its corporate structure has evolved over the years and, the current parent corporation, Royal Caribbean Cruises Ltd., was incorporated on July 23, 1985 in the Republic of Liberia under the Business Corporation Act of Liberia.

4 Registered address as per MCA

*List of offerings of the players is only indicative and not exhaustive

^ Address of principal executive offices

The above list of players is only indicative and not exhaustive

Source: Company annual reports, filings, websites, Crisil Intelligence

Financial Overview

Operating revenue

Company Name (Rs million)	FY24	FY25	FY26	CAGR (FY24-26)
Selected cruise operators				
Carnival Corporation & PLC* ¹	1,781,949.8	2,096,863.0	2,308,691.7	13.8%
Norwegian Cruise Line Holdings Limited* ²	706,126.9	792,808.1	856,655.7	10.1%
Royal Caribbean Cruises Limited* ²	1,147,982.5	1,378,683.9	1,563,278.5	16.7%
Waterways Leisure Tourism Limited*	4,508.0	5,941.3	5,797.45	13.4%
Selected players in hospitality industry				
Chalet Hotels Limited*	14,251.1	17,291.7	27,697.5	39.4%
Juniper Hotels Limited**	8,179.4	9,445.7	10,690.8	14.3%
Lemon Tree Hotels Limited**	10,718.5	12,871.3	14,445.0	16.1%
Samhi Hotels Limited**	9,609.1	11,318.9	12,790.0	15.4%
Taj GVK Hotels & Resorts Limited**	4,079.9	4,496.8	5,084.5	11.6%
Selected Amusement parks/ theme parks focused players				
Imagicaaworld Entertainment Limited**	2,743.4	4,065.7	3839.9	18.3%
Wonderla Holidays Limited	4,850.3	4,603.4	5,187.7	3.4%

Notes:

Financials in the above table have been re-classified by Crisil, based on annual reports available in the public domain/ filed with the RoC and financial filings by the relevant players. Numbers in the above table may not match with the reported financial numbers by the players on account of standardisation and re-classification done by Crisil

1 Financials for Carnival Corporation & PLC are as per November ending (e.g., in the above table, FY24 is year ended November 2023, etc)

2 Financials for Norwegian Cruise Line Holdings Limited and Royal Caribbean Cruises Limited are on a calendar year basis (e.g., in the above table, FY24 is calendar year 2023, etc.)

*On consolidated basis

The above companies have not published their FY26 Annual Reports in public domain

Kindly note that the financial figures for all companies, except Waterways Leisure Tourism Limited, Carnival Corporation & PLC, Norwegian Cruise Line Holdings Limited, and Royal Caribbean Cruises Limited are based on the quarter and year ended 31 March 2026 financials, and the same may not be comparable with previous year numbers

Kindly note Crisil has considered FY24 (or CY2023/ November 2023) numbers of the respective companies from their FY25 (or CY2024/ November 2024) annual reports. Numbers of Waterways Leisure Tourism Limited as per restated consolidated financials. Exchange rates used are as follows:

Period	CY2023	CY2024	CY2025
Rs. - USD	82.6	83.6	87.2

Twelve months ending	Nov 2023	Nov 2024	Nov 2025
Rs. - USD	82.5	83.5	86.7

Source: Company annual reports, quarterly filings, Crisil Intelligence

Operating Profit Before Depreciation, Interest and Taxes [OPBDIT]

Company Name (Rs million)	FY24	FY25	FY26	CAGR (FY24-26)
Selected cruise operators				
Carnival Corporation & PLC* ¹	350,976.3	518,953.5	630,313.3	34.0%
Norwegian Cruise Line Holdings Limited* ²	140,340.9	197,050.9	214,519.9	23.6%
Royal Caribbean Cruises Limited* ²	357,196.0	477,375.0	577,752.3	27.2%
Waterways Leisure Tourism Limited*	1,137.2	2,167.6	1,102.3	(1.5%)
Selected players in hospitality industry				
Chalet Hotels Limited*	6,002.6	7,488.9	11,874.0	40.6%
Juniper Hotels Limited**	3,137.8	3,375.7	4440.5	19.0%
Lemon Tree Hotels Limited**	5,244.4	6,379.1	6,911.67	14.8%
Samhi Hotels Limited**	2,700.4	4,087.3	4,625.6	30.9%
Taj GVK Hotels & Resorts Limited**	1,300.9	1,390.4	1,549.6	9.1%
Selected Amusement parks/ theme parks focused players				
Imagicaaworld Entertainment Limited**	1,021.5	1,708.8	1261.4	11.1%
Wonderla Holidays Limited	2,271.9	1,495.2	1,645.7	(14.9%)

Notes:

Financials in the above table have been re-classified by Crisil, based on annual reports available in the public domain/ filed with the RoC and financial filings by the relevant players. Numbers in the above table may not match with the reported financial numbers by the players on account of standardisation and re-classification done by Crisil

1 Financials for Carnival Corporation & PLC are as per November ending (e.g., in the above table, Fiscal 2024 is year ended November 2023, etc)

2 Financials for Norwegian Cruise Line Holdings Limited and Royal Caribbean Cruises Limited are on a calendar year basis (e.g., in the above table, Fiscal 2024 is Calendar Year 2023, etc)

*On consolidated basis

n.m.: not meaningful

The above companies have not published their Fiscal 2026 Annual Reports in public domain

Kindly note that the financial figures for all companies, except Waterways Leisure Tourism Limited, Carnival Corporation & PLC, Norwegian Cruise Line Holdings Limited, and Royal Caribbean Cruises Limited are based on the quarter and year ended 31 March 2026 financials, and the same may not be comparable with previous year numbers

Kindly note Crisil has considered Fiscal 2024 (or Calendar Year 2023/ November 2023) numbers of the respective companies from their Fiscal 2025 (or Calendar Year 2024/ November 2024) annual reports. Numbers of Waterways Leisure Tourism Limited as per restated consolidated financials.

Formula used for OPBDIT calculation is as follows:

OPBDIT: Operating revenue- Cost of Sales

Exchange rates used are as follows:

Period	CY2023	CY2024	CY2025
Rs.- USD	82.6	83.6	87.2

Twelve months ending	Nov 2023	Nov 2024	Nov 2025
Rs.- USD	82.5	83.5	86.7

Source: Company annual reports, quarterly filings, Crisil Intelligence

Profit after Tax |PAT|

Company Name (Rs million)	FY24	FY25	FY26	CAGR (FY24-26)
Selected cruise operators				
Carnival Corporation & PLC* ¹	(6,106.8)	160,037.8	239,359.5	n.m.
Norwegian Cruise Line Holdings Limited* ²	13,724.4	76,127.2	36,893.7	64.0%
Royal Caribbean Cruises Limited* ²	140,731.1	242,200.1	374,039.7	63.0%
Waterways Leisure Tourism Limited*	(1,227.3)	1,681.9	521.43	n.m.
Selected players in hospitality industry				
Chalet Hotels Limited*	2,781.8	1,424.9	6,450.2	52.3%
Juniper Hotels Limited**	238.0	712.9	1416.1	143.9%
Lemon Tree Hotels Limited**	1,817.1	2,431.5	2,883.2	26.0%
Samhi Hotels Limited**	(2,346.2)	855.0	5,665.5	n.m
Taj GVK Hotels & Resorts Limited**	744.1	948.5	3884.1	128.5%
Selected Amusement parks/ theme parks focused players				
Imagicaaworld Entertainment Limited**	5,411.2	771.73	6.4	(96.6%)
Wonderla Holidays Limited	1,579.6	1,092.74	817.3	(28.1%)

Notes:

1 Financials for Carnival Corporation & PLC are as per November ending (e.g., in the above table, Fiscal 2024 is year ended November 2023, etc)

2 Financials for Norwegian Cruise Line Holdings Limited and Royal Caribbean Cruises Limited are on a calendar year basis (e.g., in the above table, Fiscal 2024 is calendar year 2023, etc)

*On consolidated basis

The above companies have not published their Fiscal 2026 Annual Reports in public domain

Kindly note that the financial figures for all companies, except Waterways Leisure Tourism Limited, Carnival Corporation & PLC, Norwegian Cruise Line Holdings Limited, and Royal Caribbean Cruises Limited are based on the quarter and year ended 31 March 2026 financials, and the same may not be comparable with previous year numbers

Financials in the above table have been re-classified by Crisil, based on annual reports available in the public domain/ filed with the RoC and financial filings by the relevant players. Numbers in the above table may not match with the reported financial numbers by the players on account of standardisation and re-classification done by Crisil

Kindly note Crisil has considered Fiscal 2024 (or Calendar Year 2023/ November 2023) numbers of the respective companies from their Fiscal 2025 (or Calendar Year 2024/ November 2024) annual reports. Numbers of Waterways Leisure Tourism Limited as per restated consolidated financials.

Exchange rates used are as follows:

Period	CY2023	CY2024	CY2025
Rs.- USD	82.6	83.6	87.2

Twelve months ending	Nov 2023	Nov 2024	Nov 2025
Rs.- USD	82.5	83.5	86.7

Source: Company annual reports, quarterly filings, Crisil Intelligence

Key financial ratios (Fiscal 2025)

Company Name	OPBDIT%	PAT %	RoE%	RoCE%	Gearing ratio	Interest coverage ratio	Current ratio
Selected cruise operators							
Carnival Corporation & PLC ^{*1}	24.7	7.6	30.3	10.4	3.7	3.5	0.3
Norwegian Cruise Line Holdings Limited ^{*2}	24.9	9.6	370.6	12.0	16.6	3.4	0.4
Royal Caribbean Cruises Limited ^{*2}	34.6	17.6	52.6	17.1	2.9	3.8	0.3
Waterways Leisure Tourism Limited*	36.5	28.3	n.m.	n.m.	1.0	6.8	0.8
Selected players in hospitality industry							
Chalet Hotels Limited*	43.3	8.2	6.0	11.3	0.9	4.7	0.5
Juniper Hotels Limited*	35.7	7.5	2.9	7.7	0.4	3.3	1.4
Lemon Tree Hotels Limited*	49.6	18.9	15.9	15.4	1.0	3.1	0.9
Samhi Hotels Limited*	36.1	7.6	14.3	10.6	3.5	1.8	0.6
Taj GVK Hotels & Resorts Limited*	30.9	21.1	15.8	23.2	0.0	19.6	1.3
Selected Amusement parks/ theme parks focused players							
Imagicaaworld Entertainment Limited*	42.0	19.0	7.9	8.5	0.1	18.2	1.2
Wonderla Holidays Limited	32.5	23.7	7.8	7.9	0.0	94.7	8.5

Notes:

Financials in the above table have been re-classified by Crisil, based on annual reports available in the public domain/ filed with the RoC and financial filings by the relevant players. Financial ratios in the above table may not match with the reported financial parameters by the players on account of standardisation and re-classification done by Crisil

1 Financials for Carnival Corporation & PLC are as per November ending (e.g., in the above table, Fiscal 2025 is year ended Nov 2024, etc.)

2 Financials for Norwegian Cruise Line Holdings Limited and Royal Caribbean Cruises Limited are on a calendar year basis (e.g., in the above table, Fiscal 2024 is Calendar Year 2024, etc)

*on consolidated basis

n.m.: not meaningful

Numbers of Waterways Leisure Tourism Limited as per restated consolidated financials

Formulae used are as follows:

OPBDIT % = OPBDIT / operating income

PAT % = PAT / operating income

RoE = PAT / Average of tangible net worth

RoCE = Profit before interest and tax (PBIT) / Average of total debt + tangible net worth)

Gearing ratio= Total debt/ tangible net worth

Interest coverage ratio= PBDIT/ Interest and Finance Charges

Current ratio= (Marketable Securities+ Cash Equivalents+ Total inventories+ Total Receivables+ Total Other Assets- Loans & Advances to Subsidiaries-Loans & Advances to Affiliate Companies-Non Current Assets; Related To Operations- Non Current Assets ; Not Related To Operations+ Bills Discounted ;From Company's Limits)/ (Total Short Term Debt- Loans & Advances From Promoters ;Other Affiliated Cos.- Loans & Advances from subsidiaries + Debt From Subs :Affiliates Repayable In One Year+ Total Other Liabilities-Amount Due To Subsidiaries :Short Term Liabilities-Amount Due To Affiliates :Short Term Liabilities+ Total Provisions-Non Current Liabilities: Provisions Related To Ops- Non Current Liabilities: Provisions Not Related To Ops+Bills Discounted ;From Company's Limits

Source: Company annual reports, Crisil Intelligence

Key Financial Ratios (Fiscal 2026)

Company Name	OPBDIT%	PAT %	RoE%	RoCE%	Gearing ratio	Interest coverage ratio	Current ratio
Selected cruise operators							
Carnival Corporation & PLC* ¹	24.7	7.6	30.3	10.4	3.7	3.5	0.3
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Waterways Leisure Tourism Limited*	36.5	28.3	n.m.	n.m.	1.0	6.8	0.8
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Lemon Tree Hotels Limited*	49.6	18.9	15.9	15.4	1.0	3.1	0.9
Samhi Hotels Limited*	36.1	7.6	14.3	10.6	3.5	1.8	0.6
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Notes:

Financials in the above table have been re-classified by Crisil, based on annual reports available in the public domain/ filed with the RoC and financial filings by the relevant players. Financial ratios in the above table may not match with the reported financial parameters by the players on account of standardisation and re-classification done by Crisil

1 Financials for Carnival Corporation & PLC are as per November ending (e.g., in the above table, FY25 is year ended Nov 2024, etc.)

2 Financials for Norwegian Cruise Line Holdings Limited and Royal Caribbean Cruises Limited are on a calendar year basis (e.g., in the above table, FY24 is calendar year 2024, etc)

*on consolidated basis

n.m.: not meaningful

Numbers of Waterways Leisure Tourism Limited as per restated consolidated financials

Formulae used are as follows:

OPBDIT % = OPBDIT / operating income

PAT % = PAT / operating income

RoE = PAT / Average of tangible net worth

RoCE = Profit before interest and tax (PBIT) / Average of [total debt + tangible net worth]

Gearing ratio = Total debt / tangible net worth

Interest coverage ratio = PBDIT / Interest and Finance Charges

Current ratio = (Marketable Securities + Cash Equivalents + Total inventories + Total Receivables + Total Other Assets - Loans & Advances to Subsidiaries - Loans & Advances to Affiliate Companies - Non Current Assets; Related To Operations - Non Current Assets ; Not Related To Operations + Bills Discounted ; From Company's Limits) / (Total Short Term Debt - Loans & Advances From Promoters ; Other Affiliated Cos. - Loans & Advances from subsidiaries + Debt From Subs : Affiliates Repayable In One Year + Total Other Liabilities - Amount Due To Subsidiaries : Short Term Liabilities - Amount Due To Affiliates : Short Term Liabilities + Total Provisions - Non Current Liabilities: Provisions Related To Ops - Non Current Liabilities: Provisions Not Related To Ops + Bills Discounted ; From Company's Limits

Source: Company annual reports, Crisil Intelligence

OUR BUSINESS

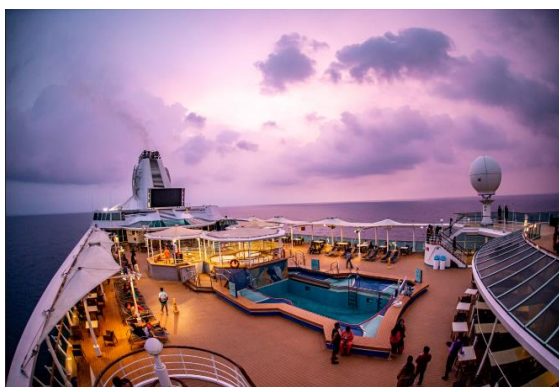
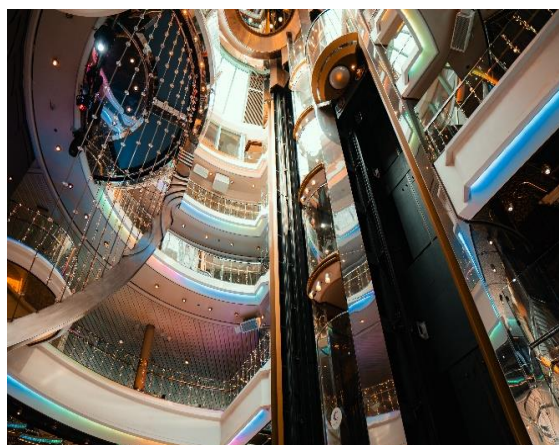
Some of the information in this section, including information with respect to our business plans and strategies, contains forward-looking statements that involve risks and uncertainties. You should read **“Forward-Looking Statements”** on page 18 for a discussion of the risks and uncertainties related to those statements and **“Risk Factors”**, **“Restated Consolidated Financial Information”** and **“Management’s Discussion and Analysis of Financial Condition and Results of Operations”** on pages 20, 244 and 304, respectively, for a discussion of certain factors that may affect our business, financial condition, results of operations or cash flows. Our actual results may differ materially from those expressed in or implied by these forward-looking statements.

Our Company’s financial year commences on April 1 and ends on March 31 of the subsequent year, and references to a particular fiscal year are to the 12 months ended March 31 of that particular year. Unless otherwise indicated or the context otherwise requires, the financial information included herein is based on or derived from our Restated Consolidated Financial Information included in this Prospectus. For further information, see **“Restated Consolidated Financial Information”** on page 244. Our vessel ‘MV Empress’ is owned by Bay Cruise Investment Inc. (“BCII”). On February 21, 2025, our Company acquired 99.99% equity stake in BCII by subscribing to a fresh issuance of 30,000 ordinary shares by BCII. Subsequent on to the said acquisition on February 28, 2025, our Company’s shareholding in BCII increased to 100.00% pursuant to the buyback of 1 ordinary shares held by Global Shipping and Leisure Limited in BCII. Accordingly, BCII became a wholly-owned subsidiary of the Company. See, **“History and Certain Corporate Matters”** on page 213, for details of the investment agreement dated February 17, 2025 and our **“History and Certain Corporate Matters - Subsidiaries”** and **“Definitions and Abbreviations”** on pages 219 and 1, respectively for certain terms used in this section. Unless otherwise stated or the context otherwise requires, references in this section to “we”, “us”, or “our” are to Waterways Leisure Tourism Limited and the Subsidiaries on a consolidated basis while “our Company” or “the Company” are to Waterways Leisure Tourism Limited on a standalone basis.

Unless otherwise indicated, industry and market data used in this section has been derived from the industry report titled **“Assessment of overnight ocean and coastal cruise industry in India”** dated May 2026 (the **“CRISIL Report”**) prepared and issued by CRISIL Limited, appointed by us pursuant to an engagement letter dated October 14, 2025 and exclusively commissioned and paid for by us to enable investors to understand the industry in which we operate in connection with the Issue. The data included herein includes excerpts from the CRISIL Report and may have been re-ordered by us for the purposes of presentation. Unless otherwise indicated, financial, operational, industry and other related information derived from the CRISIL Report and included herein with respect to any particular calendar year/ Fiscal refers to such information for the relevant calendar year/ Fiscal. A copy of the CRISIL Report is available on the website of our Company at <https://www.cordeliacruises.com/investor-relation>. For further information, see **“Risk Factors – 44. Certain sections of this Prospectus disclose information from the CRISIL Report which is a paid report and commissioned and paid for by us exclusively in connection with the Issue and any reliance on such information for making an investment decision in the Issue is subject to inherent risks.”** on page 53. Also see, **“Certain Conventions, Currency of Presentation, Use of Financial Information and Market Data – Industry and Market Data”** on page 17.

OVERVIEW

We are one of the domestic ocean cruise operators in India (Source: CRISIL Report), offering luxurious and inherent Indian experiences. We believe this enables us to set industry benchmarks, foster brand loyalty, and establish pricing standards, thereby strengthening our market presence and creating a strong competitive position. We currently operate a cruise vessel, the ‘MV Empress’, and since our launch, 730,819 guests have sailed on our cruise vessel, which has covered more than 321,292.53 nautical miles along the Indian coastline and surrounding islands as of March 31, 2026. In Fiscal 2025, we accounted for approximately 79% of the market share in value terms. (Source: CRISIL Report) Our cruise vessel primarily sails to domestic destinations such as Mumbai (Maharashtra), Goa, Kochi (Kerala), Chennai (Tamil Nadu), Lakshadweep, Visakhapatnam (Andhra Pradesh), and Puducherry. We have in the past and continue to offer international itineraries to Hambantota, Trincomalee, and Jaffna (Sri Lanka), Phuket (Thailand), Singapore, Kuala Lumpur and Langkawi (Malaysia). Our itineraries are designed to showcase India’s coastal regions and cultural heritage, providing guests with an enriching travel experience and establishing ourselves as the go-to choice for luxury and cultural cruising. Our cruise vessel ‘MV Empress’ offers a variety of cabin options, including one chairman’s suite, five suites, 63 mini suites, 416 ocean-view staterooms, and 311 interior staterooms, totaling 796 cabins, with prices ranging from ₹ 34,164 (interior rooms) per night to ₹ 151,111 (Chairman suite) per night, subject to dynamic pricing and load factor considerations.



Our cruise experience is designed to cater to the preferences of Indian guests and international travelers visiting India, offering an immersive journey into India's rich culture, cuisine, and warm hospitality. Every aspect of the voyage is curated to provide an authentic Indian experience, ensuring that guests feel the essence of India while sailing. We offer a diverse culinary experience, providing a variety of food options such as pan-Asian, international, and Indian cuisine, including Jain food options. We also organize live performances and themed shows inspired by Indian Cinema such as 'Indian Cinemagic', 'Balle Balle', 'Burlesque – Bollywood Way', 'Razzmatazz', and 'Romance in Bollywood'. We offer a wide range of amenities for all age groups, including a children's academy, gaming arcade, spa and salon, retail outlets, casino, fitness center, a rock climbing wall, and swimming pools. We also offer specialized arrangements for Meetings, Incentives, Conferences, and Exhibitions

("MICE") events and weddings, with comprehensive services that include venue arrangements, catering, entertainment, and accommodation.

We have strategically outsourced critical cruise operations to enhance efficiency and scalability. We leverage third-party expertise in areas such as food and beverages, housekeeping, crewing, and entertainment. This enables us to tap into their knowledge and resources, ensuring quality service delivery. This flexibility also enables us to scale our operations based on seasonal demand, manage resources effectively and maintain service standards. Outsourcing allows us to concentrate on our core activities, ensuring an enhanced customer experience and expanding our cruise offerings.

Our guests have options to book their cabins either directly with us through our website, mobile application and over the phone, or through third-party travel agents. Historically, a majority of our cabins have been booked directly with us, reflecting our guests' trust and preference for our straightforward and efficient booking process. For the Fiscal 2026, 2025 and 2024, we directly sold 62.25%, 62.98% and 59.96% of the total cabins, respectively. Direct bookings reduce commissions paid to travel agents and improve our margins. It also provides an additional opportunity to directly engage with our guests, enabling us to strengthen our brand awareness and deliver a more personalized and memorable experience. As of March 31, 2026, our direct booking is supported by our call centers, which employs 148 cruise holiday experts. Their contribution enhances the efficiency and effectiveness of our direct sales, ensuring seamless customer interactions and booking experiences. For further details, see "*Strengths - Significant direct bookings optimizing margins*" on page 191.

The overnight ocean and coastal cruise industry in India is estimated to be valued at ₹ 8,301 million in Fiscal 2025, compared to ₹ 5,764 million in Fiscal 2020, reflecting a CAGR of approximately 8% between Fiscal 2020 and Fiscal 2025, and in medium term the market is projected to increase to ₹ 18,200 million to ₹ 22,500 million by Fiscal 2031, thereby registering a CAGR of approximately 20% to 25% from Fiscal 2026 to Fiscal 2031, driven by increase in total number of itineraries, infrastructure investments, growing domestic cruise adoption, and increased awareness about cruise travels. (Source: CRISIL Report) Further, as of 2025 (Fiscal 2026), estimated cruise penetration in developed markets like North America stood at approximately 5.7% whereas cruise market penetration of India stood at approximately 0.01%, indicating untapped potential. This low penetration of cruise industry in India coupled with growing awareness of cruising, improving port infrastructure, rising disposable incomes, increasing trend of experiential travel, etc. provides the industry massive growth opportunities for cruise operators to expand in India. (Source: CRISIL Report) With the Government of India's commitment to transforming India into a global hub for cruise tourism, the Cruise Bharat Mission, launched by the Ministry of Ports, Shipping, and Waterways, aims to double cruise passenger traffic by 2029. This initiative includes developing world-class infrastructure, enhancing digitalization and decarbonization, and creating tailored fiscal and financial policies to support the growth of the cruise industry. (Source: CRISIL Report) We are well-positioned to capitalize on industry tailwinds by leveraging our existing cruise vessel and introducing two new cruise vessels, 'Norwegian Sky' and 'Norwegian Sun', each with a capacity of up to 2,004 and 1,936 guests respectively. We also intend to introduce new cruise itineraries and destinations tailored to various traveller segments, including families, couples, and corporate groups, and enhancing our service offerings with upgraded dining options featuring specialty restaurants and local cuisine, upgrading cabins with modern amenities and private balconies, and introducing new entertainment options such as live performances and international acts. These initiatives are designed to meet the growing demand for cruise experiences in India.

We are committed to shaping India's domestic cruise ecosystem through policy reform, regulatory evolution, and infrastructure development. For example, we advocate for regulatory support for Indian-operated cruise lines, addressing the structural disadvantages they face compared to foreign cruise companies in areas such as taxation, port costs, and flexibility. Our Chairman, Chief Executive Officer and Executive Director, Jurgen Bailom, as Chairman of the Indian Cruise Lines Association, submitted an industry white paper titled "*Recommendations for the Indian Cruise Industry*" in 2018. This paper outlined necessary reforms in port tariffs, GST on cruise tickets, visa processing, and domestic infrastructure. In the past, we have made representations to the Government of India to reduce or exempt GST on cruise fares, aiming to align pricing with international standards and make cruising more accessible to Indian consumers. Further, when the Mumbai International Cruise Terminal at Mumbai Port underwent redevelopment from 2023 to 2025, we developed and operated a fully functional temporary cruise terminal at Green Gate, Mumbai Port. This ensured cruise operations during this period. We managed passenger embarkation and disembarkation processes, ground handling logistics, and set up screening, check-in counters, and baggage handling zones.

We benefit from the experience of our management team in the cruise industry. The Chairman of our Board, Executive Director and Chief Executive Officer, is Jurgen Bailom. He is a Certified Hospitality Supervisor from the Educational Institute of the American Hotel & Motel Association. He has passed the examination to prove competence for the hospitality industry. He also holds a master's degree in business administration in Hotel Management from Canterbury University. He is the founding member of the Indian Cruise Line Association. He has experience in cruise line and shipping, hospitality, resort and tourism industry and he was previously associated with Zen Cruises Private Limited, Vidanta Grupo, RCL Geo LLP, Celebrity Cruises, Tui Cruises, Skyseas and Pullmantur Cruceros, Maho Group, Royal Caribbean International and with Island Cruises PLC. He has been associated with the Company since 2020.

The table below sets forth certain financial and operational information for the period/ years indicated:

KPI	Units	Fiscal 2026	Fiscal 2025	Fiscal 2024
GAAP measures				
Revenue from Operations ⁽ⁱ⁾	INR Million	5,797.45	5,906.05	4,440.60
Profit/(loss) after tax ⁽ⁱⁱ⁾	INR Million	521.43	1,681.85	(1,227.33)
Non-GAAP measures				
EBITDA ⁽ⁱⁱⁱ⁾	INR Million	1,174.80	2,154.59	1,111.45
EBITDA Margin ^(iv)	Times	0.20	0.36	0.25
PAT Margin ^(v)	Times	0.09	0.28	(0.27)
Return on equity (ROE) ^(vi)	Times	0.92	3.94	2.17
Return on capital employed (ROCE) ^(vii)	Times	1.14	5.03	0.62
Total Debt ^(viii)	INR Million	1,019.01	304.40	51.76
Debt to equity ratio (D/E) ^(ix)	Times	1.27	0.93	(0.04)
Operational measures				
Passenger Load Factor ^(x)	%	84.99%	91.63%	78.54%
Occupancy Rate ^(xi)	%	84.99%	91.63%	78.54%
Available Passenger Cruise Days (APCD) ^(xii)	No.	566,752	538,096	534,912
Passenger Cruise Days ^(xiii)	No.	481,660	493,081	420,110
Fleet Size ^(xiv)	No.	1	1	1
Cabin Capacity ^(xv)	No.	796	796	796
Average Ticket Price ^(xvi)	INR per passenger	10,979.86	10,724.26	9,243.51
Revenue per Passenger (APD) ^(xvii)	INR per passenger	12,036.39	11,977.85	10,523.67
Fuel Cost per PCD ^(xviii)	INR per day	1,480.33	1,734.49	1,729.13

Notes:

- (i) Revenue from Operations as per Restated Consolidated Financial Information
- (ii) Profit/(loss) for the period/year as per Restated Consolidated Financial Information
- (iii) EBITDA is calculated as profit/(loss) before exceptional items and tax plus finance costs, depreciation and amortisation expense
- (iv) EBITDA Margin is calculated as EBITDA divided by revenue from operations
- (v) PAT Margin is calculated as profit/(loss) for the period/year divided by total income as per Restated Consolidated Financial Information
- (vi) Return on Equity is calculated as profit/(loss) for the period/year divided by average net worth
- (vii) Return on Capital Employed is earnings before, interest and taxes/capital employed (capital employed = tangible net worth + total debt + deferred tax liability)
- (viii) Total Debt is calculated as sum of long term and short term borrowings
- (ix) Debt to Equity Ratio is calculated as total debt divided by total equity
- (x) Passenger Load Factor is calculated as passenger cruise days by APCD
- (xi) Occupancy Rate is calculated as passenger cruise days by APCD
- (xii) Available Passenger Cruise Days (APCD) means total passenger cruise days
- (xiii) Passenger Cruise Days is actual passenger cruise days
- (xiv) Fleet Size means total number of ships operated by the cruise line
- (xv) Cabin Capacity means total number of cabins available across the entire fleet
- (xvi) Average Ticket Price is average ticket revenue generated per passenger ticket
- (xvii) Revenue per Passenger (APD) refers to the total revenue (including onboard spending, not just ticket price) generated per passenger per day
- (xviii) Fuel Cost per PCD represents the cost of fuel incurred per actual passenger cruise day

STRENGTHS

Pioneer in the ocean cruise tourism in India, well-positioned to capitalize on industry tailwinds

We are one of the domestic ocean cruise operators in India (Source: CRISIL Report), offering luxurious and inherent Indian experiences. Our cruise vessel, the 'MV Empress', has a capacity to accommodate up to 2,005 guests with several cabins featuring private balconies that offer ocean views. We provide a range of amenities, including multiple dining venues, a casino, a theater, a spa, swimming pools and various entertainment options such as live music, magic shows, and professional theatrical performances. The 'MV Empress' sails along the Indian coastline and surrounding islands, offering a variety of itineraries. Our cruise vessel primarily sails to domestic destinations such as Mumbai (Maharashtra), Goa, Kochi (Kerala), Chennai (Tamil Nadu), Lakshadweep, Visakhapatnam (Andhra Pradesh), and Puducherry. We also offer international itineraries to destinations, including Hambantota, Trincomalee, and Jaffna (Sri Lanka), Kuala Lumpur, Langkawi (Malaysia), Phuket (Thailand) and Singapore. We have also introduced new itineraries to Colombo (Sri Lanka) and Malé (Maldives) from Kochi, starting from

October 2026. Our itineraries are designed to showcase India's coastal regions and cultural heritage, providing guests with an enriching travel experience.

The overnight ocean and coastal cruise industry in India is estimated to be valued at ₹ 8,301 million in Fiscal 2025, compared to ₹ 5,764 million in Fiscal 2020, reflecting a CAGR of approximately 8% between Fiscal 2020 to Fiscal 2025. However, in Fiscal 2026 the market is estimated have declined to ₹ 7,325 million (approximately 12% year on year decline), due to several headwinds including international macroeconomic uncertainties affecting global travel demand, fuel price volatility impacting cruise operating costs and ticket pricing, and broader geopolitical tensions disrupting international tourism flows. Moving forward, in medium term the market is projected to increase to ₹ 18,200 million to ₹ 22,500 million by Fiscal 2031, thereby registering a CAGR of approximately 20% to 25% from Fiscal 2026 to Fiscal 2031, driven by increase in total number of itineraries, infrastructure investments, growing domestic cruise adoption, and increased awareness about cruise travels. (Source: CRISIL Report)

The Indian government is focusing on the development of dedicated cruise terminals, modernizing ports, and enhancing last-mile connectivity to support ocean cruise tourism through schemes like the Cruise Bharat Mission, Amrit Kaal Vision 2047, etc. Under the Cruise Bharat Mission, the government will modernise existing cruise terminals, marinas, and destinations as well as concentrate on developing new cruise terminals, marinas, and destinations to enhance the potential of cruise circuits. This will enable growth of cruise tourism in India through improving port infrastructure and enhancing last mile connectivity. (Source: CRISIL Report) The 'Cruise Bharat Mission', launched in September 2024, aims to double cruise passenger traffic by 2029 through a phased approach that includes conducting studies, master planning and forming cruise alliances with neighboring countries, and modernizing existing cruise terminals and developing new ones to enhance the potential of cruise circuits. (Source: CRISIL Report) The Ministry has formulated the Amrit Kaal Vision 2047, a comprehensive roadmap for the next 25 years. Maritime India Vision 2030 includes 10 themes like port infrastructure, logistics efficiency, and sustainability. The Amrit Kaal Vision 2047 expands on this with 11 themes including green initiatives, cruise sector promotion and technological innovation. Over 300 initiatives have been identified to transform India into a leading maritime nation. (Source: CRISIL Report) The Government of India has taken multiple steps to boost cruise tourism in India including launching of Cruise Bharat Mission, reducing cruise tariffs and charges, extending E-Visa and on-arrival visa facilities, and improving port infrastructure through schemes like Sagarmala, Maritime India Vision 2030. (Source: CRISIL Report)

We are well-positioned to capitalize on industry tailwinds by leveraging our existing cruise vessel, introducing new cruise vessels, and enhancing our service offerings to meet the growing demand for cruise experiences in India. Being one of the domestic ocean cruise operators in India allows us to play a pivotal role in shaping the cruise tourism sector. This position enables us to set market standards in Indian cruising sector and build strong brand loyalty. Additionally, the extensive regulatory approvals and high capital investment required in this sector further enhance these barriers to entry in the Indian cruise market.

India-focused cruise experience with diverse amenities

Our cruise experience is designed to cater to the preferences of Indian guests and international travelers visiting India, offering an immersive journey into India's rich culture, cuisine, and warm hospitality.

Culinary delights: We recognize that food is a fundamental part of the experience for our Indian guests and we cater to their diverse culinary preferences. Our offerings include a wide selection of traditional Indian dishes, carefully prepared to reflect authentic flavors and regional specialties, ensuring a delightful and satisfying dining experience on board.

Our cruise vessel features an array of dining venues and bars, each designed to offer culinary and entertainment experiences. Guests can indulge in formal multicourse meals at Starlight Restaurant, savor pan-Asian specialties at 'Chopstix', or explore a diverse buffet with themed counters at our food court.

For premium spirits in a contemporary ambiance, Chairman's Club delivers an upscale experience, while 'Connexions Bar' hosts lively events such as karaoke and quizzes. Those seeking vibrant nightlife can enjoy DJ performances and dancing at 'The Dome'. For relaxed moments by the water, the 'Pool Bar' serves refreshing drinks, while the 'Casino Bar' offers a casual setting for guests to unwind while gaming.

Every venue is thoughtfully curated to enhance the overall cruise experience, ensuring guests enjoy dining and entertainment throughout their journey.

Entertainment: We also organize live performances and themed shows onboard our cruise vessel. Our commitment to creating memorable experiences is evident in the six performances we have curated, ensuring that every night aboard our vessel is a cinematic celebration. We offer a vibrant lineup of live entertainment inspired by the magic of Indian cinema. From Balle Balle, a Broadway-style musical celebrating the chaos of an Indian wedding, to Indian Cinemagic and Romance in Bollywood, which pay tribute to beloved film songs and love stories, every show is crafted for cinephiles. Razzmatazz dazzles with a high-energy tribute to South cinema, while Burlesque – The Bollywood Way adds glamour with an Indian twist. Magician's Cut brings mystery to the mix. With over 85 performers, we ensure that every night is a cinematic celebration at sea.



Magician's Cut



Razzmatazz – Live entertainment show

We also offer a variety of amenities for all ages, ensuring that every guest has an enjoyable experience. Our amenities include a children's academy, gaming arcade, spa and salon, retail outlets, casino, fitness center, a rock climbing wall and swimming pool. We provide fun and educational activities to keep children engaged throughout the cruise. We also offer arrangements for MICE events, as well as weddings. We also provide the flexibility to arrange venue setups, and our packages includes catering, entertainment, and accommodation, making us a suitable option for corporate events and celebrations. Further, during festival periods such as Christmas and New Year's, we enhance the festive spirit on board with special events and promotions. These include themed decorations, special menus, and entertainment tailored to the specific festival, providing a tailored and memorable experience for our guests. Further, in addition to these offerings, we charter our cruise vessel for hosting events. For example, in the past, our cruise vessel was chartered for the "Sunburn X Cordelia Cruise".



Christmas Celebration on Cruise



Wedding on Cruise



Rock Climbing Wall



Children's Academy



Casino



Salon

We curate a diverse range of shore excursions that cater to various interests, enhancing our guests' experience and maximizing revenue. We blend cultural immersion, luxury, and adventure in our excursions, offering experiences that enhance the overall value of our cruises. For example, in Lakshadweep, we offer snorkeling and scuba diving excursions to explore the coral reefs, as well as guided tours of the picturesque Agatti Island. In Sri Lanka, our guests can visit the historical Jaffna Fort, the iconic Nallur Kandaswamy Kovil, and enjoy the vibrant marine life at Pigeon Island National Park. In Goa, we provide heritage walks through the colorful streets of Panjim, visits to the Basilica of Bom Jesus, and guided treks of spice plantations. By providing these enriching experiences, we meet the diverse needs of our guests and optimize our offerings to drive higher engagement and revenue. We also collaborate with financial institutions to provide exclusive benefits to their premium cardholders to attract high-value guests. For example, in the past, we partnered with a major financial institution to offer exclusive onboard cruise credits to premium cardmembers.

The table below sets forth our revenues from the cruise tickets sold and onboard revenues for the years indicated:

Particulars	For the year ended March 31, 2026		For the year ended March 31, 2025		For the year ended March 31, 2024	
	Amount (₹ million)	Percentage of revenue from operations	Amount (₹ million)	Percentage of revenue from operations	Amount (₹ million)	Percentage of revenue from operations
Cruise ticket sales*	5,288.56	91.22%	5,287.93	89.53%	3,883.29	87.45%
Onboard revenue**	505.76	8.72%	533.73	9.04%	510.43	11.49%
Income from lease of vessel	-	-	75.06	1.27%	19.50	0.44%
Commission income***	3.13	0.05%	9.33	0.16 %	27.38	0.62%
Total	5,797.45	100.00%	5,906.05	100.00%	4,440.60	100.00%

Notes:

*Cruise ticket sales include the cabin price, complimentary meals and beverages at the food court and 'Starlight' restaurant, access to the swimming pool and fitness center, access to all public areas and lounges, live band performances, and entertainment shows.

**Onboard revenue include revenue from services such as dining at specialty restaurants, 'Chopstix' and 'International Grill', paid entertainment shows, shore excursions, Wi-Fi packages, spa and salon services, bridge tours, rock climbing wall adventures, and video gaming arcade activities for children.

***Commission income is the income earned on shore excursion services provided in Sri Lanka where we acted as collecting agent on behalf of operators.

We strive to offer year round services while considering weather conditions to ensure a good experience for our guests. During the monsoon season, when the west coast of India encounters challenging sea conditions, we strategically relocate our homeport to Chennai. This relocation enables us to navigate seasonal changes effectively and offers our guests new opportunities to explore the diverse coastal regions of India.

Significant direct bookings optimizing margins

We provide our guests with a variety of ways to book their cabins. Guests can book directly with us through our website, mobile application and over the phone or through third-party travel agents. Historically, the majority of our cabins have been booked directly with us, reflecting our guests' trust and preference for our straightforward and efficient booking process. As of March 31, 2026, our direct booking is supported by our call centers which employs 148 cruise holiday experts, contributing to the efficiency and effectiveness of our direct sales, ensuring seamless customer interactions and booking experiences. Our team of cruise holiday experts has grown from 111 as of March 31, 2024 to 157 and 148 as of March 31, 2025 and March 31, 2026. The table below sets forth the number of cabins sold directly by us and through travel agents for the period/ years indicated:

Particulars	For the year ended March 31, 2026		For the year ended March 31, 2025		For the year ended March 31, 2024	
	Number of cabins sold	Percentage of total cabins	Number of cabins sold	Percentage of total cabins	Number of cabins sold	Percentage of total cabins
Cabins sold directly by us	47,895	62.25%	47,195	62.98%	36,769	59.96%
Cabins sold by third-party travel agents	29,041	37.75%	27,739	37.02%	24,556	40.04%
Total cabins sold	76,936	100.00%	74,934	100.00%	61,325	100.00%

Direct bookings reduce commissions paid to travel agents, thereby improving our margins. They also provide an additional opportunity for direct contact with our guests, allowing us to better understand their preferences, build stronger brand awareness and deliver a more personalized experience.

Outsourced critical cruise operations enhancing efficiency and scalability

We have strategically outsourced critical cruise operations to enhance operational efficiency and scalability. We have entered into agreements with third-party service providers such as SA Cruise Services Limited, Apollo Export Warehouse LLC, Campbell Cruise & Yacht Management Limited, and Wizcraft Entertainment Agency Private Limited to manage our key operations which include food and beverages, housekeeping, crewing, technical management, deck and engine crew management, and entertainment. For further details, see “- *Business Operations – Maintenance, Operations and Management*” on page 199.

The table sets forth below the expenses incurred towards the third-party service providers for the period/ years indicated:

Third Party Service Provider	Fiscal 2026	Fiscal 2025	Fiscal 2024
SA Cruise Services Limited (₹ in million)	499.30	456.17	448.83
Apollo Export Warehouse LLC (₹ in million)*	499.48	460.56	432.37
Wizcraft Entertainment Agency Private Limited (₹ in million)	210.24	192.48	264.56
Total	1,209.03	1,109.21	1,145.76

*Also includes the amount paid to Asturias Ship Chandlers Private Limited which is an Indian arm of Apollo Export Warehouse LLC.

Note: Since February 12, 2025, the responsibility for managing the technical operations of the cruise vessel has been handled by a Subsidiary of our Company. Prior to this date, our Corporate Promoter, Global Shipping and Leisure Limited, was responsible for these operations, which included payments to technical managers, insurance, and maintenance costs. To manage these functions, the Corporate Promoter had appointed a third-party service provider, Campbell Cruise & Yacht Management Limited. The related charges were included in the lease rentals or time charter fees billed to our Company by the Corporate Promoter.

The expertise of these third-party service providers enables us to leverage their knowledge and resources, ensuring quality service delivery in customer service, food and entertainment while focusing on our core business activities. This approach allows us to optimize our labour costs and reduce operational expenses by minimizing overheads associated with maintaining full-time staff for these operations. This flexibility enables us to scale our operations based on seasonal demand, manage resources effectively and maintain our service standards. Outsourcing allows us to concentrate on our core activities ensuring an enhanced customer experience and expanding our cruise offerings. This strategic focus helps us to prioritize maintaining and improving the quality of our services and direct our efforts towards our guests ensuring they receive a satisfactory experience on board.

Seasoned management team delivering financial growth

We benefit from the experience of our management team, which has knowledge and experience in the cruise industry. Jurgen Bailom is the Chairman of the Board, Executive Director and Chief Executive Officer on the Board of our Company. He is a Certified Hospitality Supervisor from the Educational Institute of the American Hotel & Motel Association and holds a diploma in Business Administration & Languages from Politechnischer Lehrgang, College of Business, Austria. He also holds a master's degree in Business Administration in Hotel Management from Canterbury University. He has been associated with our Company since 2020. His role in the Company involves making key strategic decisions, overseeing overall business operations, and acting as the primary liaison between the Board and the Company's executive management. He has experience in the cruise line and shipping, hospitality, resort and tourism industry.

Our Chief Financial Officer, Nishikant Upadhyay, has over 27 years of experience in accounting and finance. His role in the Company is to oversee the Company's financial operations, including financial planning, analysis, and reporting. He is responsible for making key strategic financial decisions and ensuring compliance with all financial regulations and standards.

Our Executive Director, Aditya Gupta, has over 19 years of experience in the marketing and sales in tourism sector. For further details on our Board of Directors, Key Managerial Personnel and Senior Management, see “Our Management” on page 222.

The table below sets forth certain financial information for the period/ years indicated:

Particulars	For the year ended March 31, 2026	For the year ended March 31, 2025	For the year ended March 31, 2024
Revenue from operations (₹ million)	5,797.45	5,906.05	4,440.60
EBITDA (₹ million) ⁽¹⁾	1,174.80	2,154.59	1,111.45
EBITDA Margin ⁽²⁾ (times)	0.20	0.36	0.25
Profit/(loss) for the period/year (₹ million)	521.43	1,681.85	(1,227.33)
PAT Margin ⁽³⁾ (times)	0.09	0.28	(0.27)
Return on equity ⁽⁴⁾ (times)	0.92	3.94	2.17
Return on capital employed ⁽⁵⁾ (times)	1.14	5.03	0.62
Debt to equity ratio ⁽⁶⁾ (times)	1.27	0.93	(0.04)

Notes:

(1) EBITDA is calculated as profit/(loss) before exceptional items and tax plus finance costs, depreciation and amortisation expense.

(2) EBITDA Margin is calculated as EBITDA divided by revenue from operations.

(3) PAT Margin is calculated as profit/(loss) for the period/year divided by total income as per Restated Consolidated Financial Information.

(4) Return on Equity is calculated as profit/(loss) for the period/year divided by average net worth.

(5) Return on Capital Employed is earnings before, interest and taxes/capital employed (capital employed = tangible net worth + total debt + deferred tax liability).

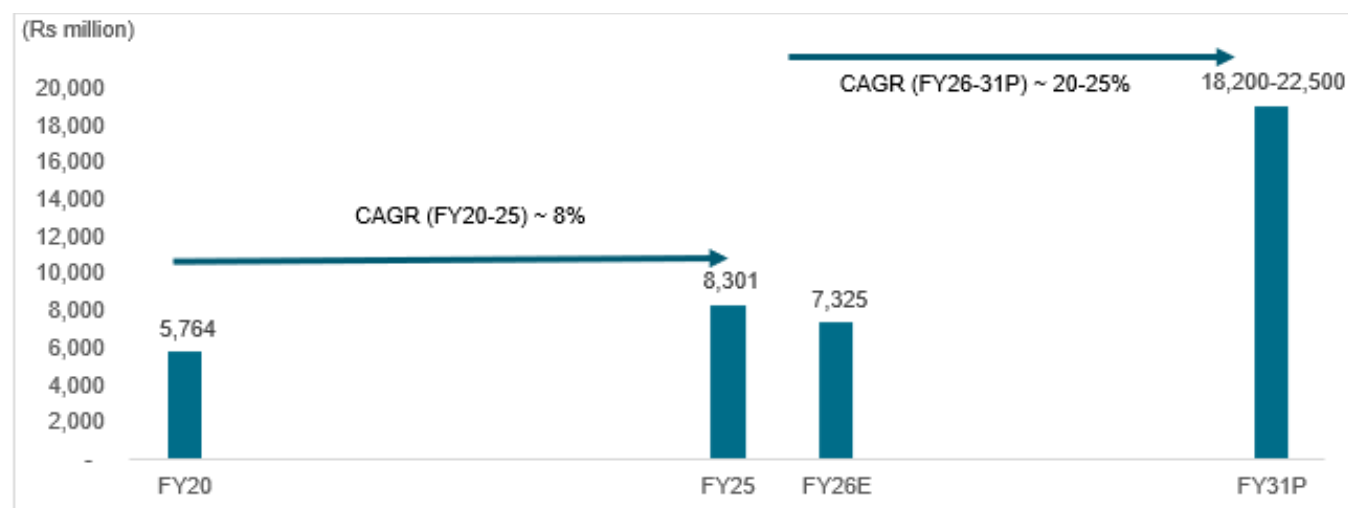
(6) Debt to Equity Ratio is calculated as total debt divided by total equity.

STRATEGIES

The strategies described below have been approved by way of a board resolution passed by our Board of Directors at their meeting held on May 15, 2026.

Introduce new cruise vessels to meet growing demand

We are currently operating one cruise vessel with a passenger capacity of 2,005 guests. In medium term, the market is projected to grow from ₹ 18,200 million to ₹ 22,500 million by Fiscal 2031, implying a CAGR of approximately 20% to 25% CAGR from Fiscal 2026 to Fiscal 2031 driven by increase in total number of itineraries, infrastructure investments, growing domestic cruise adoption, and increased awareness about cruise travels. (Source: CRISIL Report) The chart below sets forth the market size of the ocean and coastal cruise industry in India:



Note: Kindly note that the above growth projections are based on the expansion plans of Waterways Leisure Tourism Limited as well as government initiatives to boost cruise tourism in India.

*CRISIL has estimated the overnight ocean and coastal cruise industry in India considering domestic and international passengers embarking (onboarding) from India on cruise liners towards Indian and global destinations. The domestic passengers (traveling within India) have been estimated using data gathered from the industry and publicly reported by Ministry Of Ports, Shipping & Waterways. The current market definition considers (1) Estimated passengers who are embarking (onboarding) from India on either international cruise liners or domestic cruise liners, towards global destinations; and (2) Estimated passengers embarking (onboarding) from India on domestic cruise liners traveling within India. Kindly note Crisil has only considered passengers embarking (onboarding) on the cruise ships.

Source: CRISIL Report

We have entered into time charter agreements to acquire two new cruise vessels on lease, namely ‘Norwegian Sky’ and ‘Norwegian Sun’, each with a capacity of up to 2,004 and 1,936 guests respectively and intend to introduce ‘Norwegian Sky’ by Fiscal 2027 and ‘Norwegian Sun’ by Fiscal 2028 to tap the growing demand. This strategic move is part of our initiative to enhance operational efficiency through asset-light fleet expansion. It will also enable us to focus on vessel standardization across core areas, streamlining procurement, training, and maintenance processes. This will help us optimize costs and achieve better margins. Our Company proposes to invest a portion of the Net Proceeds in our Subsidiary, Baycruise Shipping and Leasing (IFSC) Private Limited for payment of lease rentals, post the delivery date of the new vessels. For further information, see “Objects of the Issue - Payment towards deposit/ advanced lease rental and monthly lease payments to our step-down subsidiary, Baycruise Shipping and Leasing (IFSC) Private Limited (“Baycruise IFSC”)” on page 103.

The Norwegian Sky can accommodate 2,004 guests and 899 crew members, featuring 1,002 cabins, 11 dining options, 11 bars and lounges, and amenities such as 2 swimming pools, 5 hot tubs, a spa, fitness center, casino, theatre, kids’ and teen clubs, jogging track, and sports courts. The Norwegian Sun accommodates 1,936 guests and 906 crew members, with 968 cabins, 14 dining options, 12 bars and lounges, and amenities including 2 swimming pools, 5 hot tubs, a spa, fitness center, casino, theatre, kids’ and teen clubs, and a sports court.



**Visuals are for representational purposes only*

We aim to offer a wider range of itineraries and expand our destinations for our guests by adding the aforesaid new vessels to our fleet. Depending on the demand, we may operate one of these vessels solely for international itineraries. Further, as we expand, we intend to focus on enhancing the variety and quality of our onboard offerings towards a satisfactory customer experience. This includes expanding our dining options with a wider variety of cuisines and specialty restaurants, curating a more diverse and engaging entertainment lineup, and introducing new recreational activities designed to appeal to a broader audience. We aim to provide guests with unforgettable moments that combine luxury, culture, and excitement throughout their journey. We will also focus on strengthening our crew and support teams, providing them with the necessary training and resources to deliver quality experience.

Broaden itineraries to cover domestic and international destinations

We plan to expand our itineraries to encompass a wider range of both domestic and international destinations. Some of our routes include: (i) Mumbai – Goa – Mumbai; (ii) Mumbai - Lakshadweep – Mumbai; (iii) Mumbai – Kochi - Lakshadweep – Mumbai; (iv) Chennai – Visakhapatnam – Puducherry - Chennai; (v) Mumbai - Goa –Lakshadweep – Mumbai; and (vi) Chennai – Hambantota – Trincomalee – Jaffna – Chennai, Phuket (Thailand), Singapore, Kuala Lumpur and Langkawi (Malaysia). Further, we have introduced new itineraries to Colombo (Sri Lanka) and Malé (Maldives) from Kochi, starting from October 2026. These itineraries range from short 2-night trips to longer 10-night voyages. Please see below a breakdown of revenue generated from cruise ticket sales into domestic routes and international routes in the years indicated:

Cruise Ticket sales	Fiscal 2026	Fiscal 2025	Fiscal 2024
Domestic routes (₹ in million)	5,115.10	5,047.49	3,529.40
International routes (₹ in million)	173.46	240.44	353.89
Total	5,288.56	5,287.93	3,883.29

We intend to expand our itineraries to include domestic destinations such as Diu, Porbandar, Port Blair, Kolkata, and New Mangalore, and international destinations such as Maldives, Indonesia, Australia, UAE, Oman, Kuwait, and Mauritius. By launching these new itineraries, we aim to reconnect with past guests by offering fresh and exciting travel options. We anticipate that these enhanced offerings will encourage higher guest retention, increase repeat bookings, and ultimately boost customer lifetime value. Our goal is to provide enriching experiences that inspire guests to return and explore more destinations with us. By expanding to include additional domestic and international destinations, we aim to meet the growing demand from Indian tourists seeking new vacation experiences. This will help position us as a choice for both domestic and international travelers looking for luxury sailing at sea.

With the Government of India’s commitment to transforming India into a global hub for cruise tourism, the Cruise Bharat Mission, launched by the Ministry of Ports, Shipping, and Waterways, aims to double cruise passenger traffic by 2029. This initiative includes developing world-class infrastructure, enhancing digitalization and decarbonization, and creating tailored fiscal and financial policies to support the growth of the cruise industry, (Source: CRISIL Report) making us well-positioned to benefit from this growing market. By expanding our itineraries and offering a diverse range of destinations, we aim to meet the increasing demand and provide quality experiences to our guests.

BUSINESS OPERATIONS

Our Cruise Vessel and Itineraries

As of March 31, 2026, we operate one cruise vessel, the “MV Empress”, under the brand name ‘Cordelia Cruises’. Our Company operates as the vessel operating entity, while BCII, our wholly-owned Subsidiary, owns the vessel ‘MV Empress’. BCII was earlier a subsidiary of our Corporate Promoter, Global Shipping and Leisure Limited. Our Company had a time charter arrangement with our Corporate Promoter for the operation of cruise vessel. Under this arrangement, our Company was required to pay the time charter charges that included the lease rental for ‘MV Empress’ and other expenses such as maintenance, insurance, and technical crew salaries. On February 12, 2025, our Company terminated the time charter arrangement with our Corporate Promoter and entered into a new time charter agreement with BCII (“**Time Charter Agreement**”). Subsequently, we entered into an addendum dated March 19, 2025 to the aforesaid Time Charter Agreement, pursuant to which our Company is required to pay the time charter charges amounting to USD 3,500 per day and is responsible for incurring and reimbursing BCII for expenses related to the maintenance of the cruise vessel. The Time Charter Agreement is effective from April 1, 2025. Further, by way of the addendum dated September 22, 2025, payments in relation to the charter hire and other charges are modified i.e., charter hire payments are to be made in full, without any deductions, set-offs, or withholding taxes, and where any withholding or tax deduction is mandated by an authority, the Company must gross up the payment so that the BCII receives the full net amount as if no deduction had been made. Subsequently, by way of the addendum dated December 15, 2025, effective from December 15, 2025, the Company is permitted to create liens, mortgages, or other security interests over the Vessel “MV Empress”.

The “MV Empress” was built in 1990 and can accommodate a maximum of 2,005 passengers. Our cruise vessel offers a spacious and comfortable experience. It features a variety of cabin options, including 796 cabins in total, with one chairman’s suite, five suites, 63 mini suites, 416 ocean-view staterooms, and 311 interior staterooms.

Below are certain details of our cruise vessel “MV Empress”:

Sr. No.	Particulars	Details
1.	Dimensions and Design	Length is 177.22 metres and breadth is 30.70 Metres
2.	Gross tonnage	48,563 GT
3.	Net tonnage	26,821 NT
4.	Engine	Diesel
5.	Carrying Capacity	2,005*
6.	Name of the country the ships are registered under	Bahamas
7.	Age of the ship	35 years
8.	Balance estimated life	Not available

*Number of passengers only.

Note: Our cruise vessel commenced sailing from September 16, 2021. At the time of commencement, the cruise vessel was owned by Stella Seaways Ltd. Our Corporate Promoter, Global Shipping and Leisure Limited had a bareboat charter agreement with Stella Seaways Ltd. for the operation of the cruise vessel, and our Corporate Promoter had sub-leased the cruise vessel to our Company pursuant to a time charter agreement dated January 12, 2021, which allowed us to operate the cruise vessel. However, Bay Cruise Investments Inc. (when it was a subsidiary of our Corporate Promoter, Global Shipping and Leisure Limited) acquired MV Empress from Stella Seaways Ltd. pursuant to the memorandum of agreement for ship sale and purchase dated December 12, 2023 (physical ownership was transferred in January 2024) and since then, it has been the vessel owning entity. Further, Bay Cruise Investments Inc. became our Company’s subsidiary in February 2025.

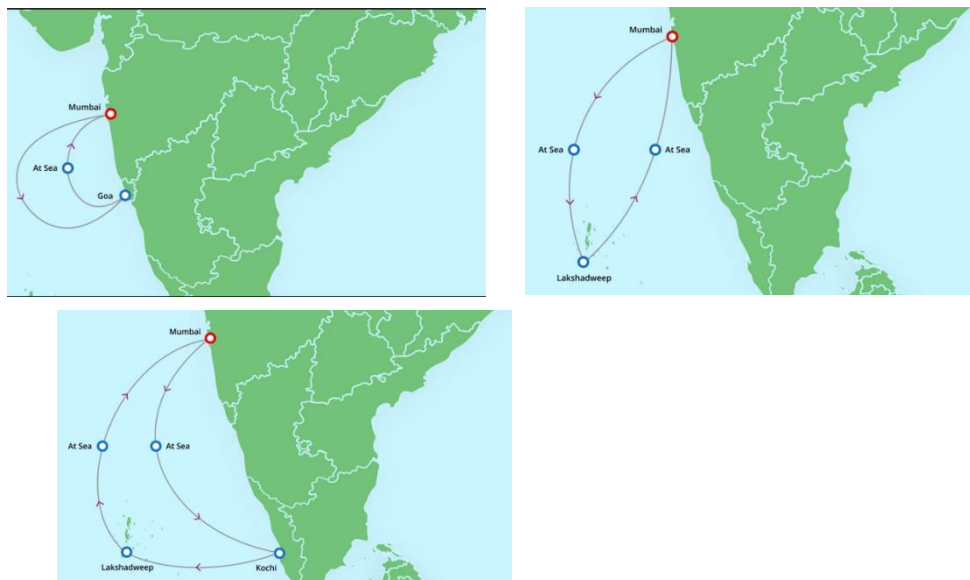
Types of Cabins	Particulars
Chairman’s Suite	Our chairman’s suite includes a spacious living room, private dining area, bar counter, master bedroom, walk-in closet, private sun-deck balcony, and a Jacuzzi.

	  
Suites	Our suite includes a living room balcony and an ocean view bedroom, along with a bathroom featuring a bathtub and vanity area, a single sofa bed, and a TV in the living room.   
Mini Suites	Our mini suite includes a private balcony for enjoying ocean views, comfortable sitting area, and a bedroom.  

	
Oceanview stateroom	Our Oceanview Stateroom includes twin beds that can be converted to a queen-size bed, a bathroom with a vanity area and a television.   
Interior Stateroom	Our Interior Stateroom offers a budget-friendly option with amenities, including twin beds that can be converted to a queen-size bed, a bathroom with a vanity area, a television, and an intercom.   

We offer itineraries ranging from 2-night to 10-night voyages along the coast line and high seas of India and to international locations. Our destinations include domestic locations such as Mumbai (Maharashtra), Goa, Kochi (Kerala), Chennai (Tamil Nadu), Lakshadweep, Visakhapatnam (Andhra Pradesh), and Puducherry, and international locations such as Hambantota, Trincomalee and Jaffna (Sri Lanka), Phuket (Thailand), Kuala Lumpur, Langkawi (Malaysia) and Singapore. Some of our routes include: (i) Mumbai – Goa – Mumbai; (ii) Mumbai - Lakshadweep – Mumbai; (iii) Mumbai – Kochi - Lakshadweep – Mumbai; (iv) Chennai – Visakhapatnam – Puducherry - Chennai; (v) Mumbai - Goa –Lakshadweep – Mumbai; and (vi) Chennai – Hambantota – Trincomalee – Jaffna - Chennai.

The maps below represent some of our itineraries:



Services and Facilities

Our cruise vessel has casino, as well as bars and lounges for guests, which are operated by third parties. Further, we offer a vibrant lineup of live entertainment inspired by the magic of Indian cinema. For details, see “- *Strengths – India-focused cruise experience with diverse amenities*” on page 189. We also provide various recreational activities to keep guests engaged. There are two swimming pools, a gymnasium, Jacuzzis, and a rock climbing wall. Additional activities include spa and wellness services offering massages and treatments, live music, stargazing, dance & DJ parties, and art workshops.

Families with children and teenagers will find dedicated areas and activities designed specifically for younger guests. The Cordelia Academy offers a variety of fun and educational activities, while the gaming zone provides a space for teenagers to engage in arcade games.

Onboard shopping is another feature of the MV Empress. Guests can browse through our onboard retail shops offering a range of products, from souvenirs to luxury items. The shopping experience includes exclusive luxury shopping featuring various brands and products, and retail therapy opportunities to enjoy deals and pick up gifts for loved ones.

For business travelers, our cruise vessel has conference and meeting facilities equipped with the necessary technology and support. These spaces are ideal for hosting business meetings, conferences, or other professional events while at sea. Key venues include (i) the Marquee Theatre, which is suitable for training, product presentations, and seminars; (ii) the Connexions Bar, ideal for sales meetings and networking events; (iii) the Chairman’s Club, for product launches and informal meetings; and (iv) the Dome, suitable for annual general meeting and leadership meetings.



Chef's Table at Chopstix



Chairman's Club

Cruise Tickets

Our cruise cabin prices and amenities on board are determined based on the type of cabin selected. Typically, the cabin price includes accommodation, complimentary meals and beverages at the food court and 'Starlight' restaurant, access to the swimming pool and fitness center, access to all public areas and lounges, live band performances, and entertainment shows. We generate additional revenue from services such as dining at specialty restaurants 'Chopstix' and 'International Grill', paid entertainment shows, shore excursions, Wi-Fi packages, spa and salon services, bridge tours, rock climbing wall adventures, and video gaming arcade activities for children.

We typically publish initial fares on our website at a level expected to ensure high occupancy under normal circumstances. These fares are dynamic and can change based on demand and other time factors. If the rate at which cabins are booked deviates from expectations, we adjust prices for each category as needed. This can be done through promotions, special rate codes, opening and closing categories, or price changes. For example, we offer 'Super Special Pricing' with significant discounts on specific sailing dates, 'Companion Sails Free' promotions where a customer's companion sails for free on select dates, and 'Pay for 3 Nights, Sail for 4 Nights' deals that give our customers an extra night at no additional cost. Additionally, we have early bird offers with a 10% discount for bookings made at least 60 days in advance, 'All-Inclusive Beverage Packages' for adults and kids, and 'Book Now, Pay Later' options allowing our customers to secure bookings with a 25% upfront payment. We also offer 'Special Price' discounts on select sailings, revised early bird offers providing discounts of up to 25% for bookings made 90 days or more in advance, and promotional schemes such as 'Kids Sail Free'. In addition, we offer '1 or 2 Nights Off' on cabin fare for select itineraries, 'Best Price Guarantee', 'Risk-Free Cancellation' with flexibility up to 8 days prior to sailing, and 'No-Cost EMI' payment options. These promotions help ensure high occupancy and make cruising more accessible and enjoyable for our customers.

Maintenance, Operations and Management

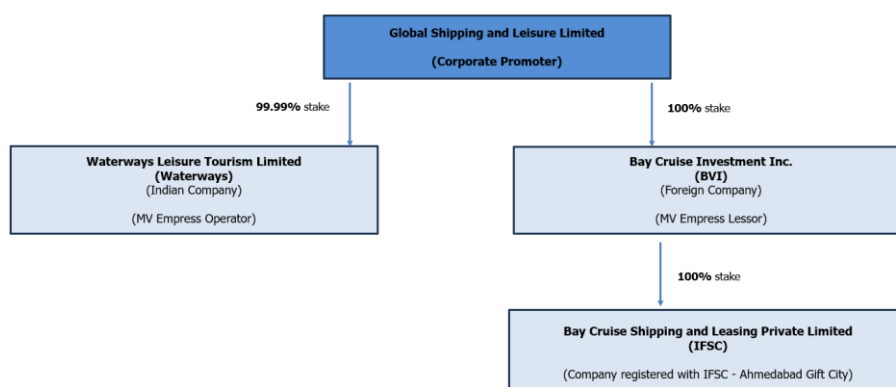
The maintenance, operations and management services on our cruise vessel are outsourced to third party service providers. Below are some key operations:

- *Technical management and crew management services.* We have entered into a ship management agreement with a third party service provider, namely, Campbell Cruise & Yacht Management Limited ("**Campbell**"). Under this agreement, Campbell provides technical management services for the vessel, ensuring compliance with the flag state's laws and regulations, adhering to the International Safety Management Code, the Maritime Labour Convention Code, and the International Ship and Port Facility Security Code. This includes overseeing maintenance, dry dockings, repairs, and routine inspections, as well as arranging necessary surveys and technical consultations. The service provider also handles crew management, which involves selecting and engaging qualified crew members, administering payroll and benefits, ensuring medical fitness, and providing training and familiarization with the vessel's safety management system.
- *Hospitality management services.* We have entered into a hospitality management services agreement with a third-party service provider, namely, SA Cruise Services Limited ("**SA Cruise Services**"). Under this agreement, SA Cruise Services provides services relating to administrative operations, cabin services, bar management and housekeeping, food operations including serving of meals, snacks and food services for passengers as per passenger menus, custom clearances.
- *General purchasing and logistics management.* We have entered into a general purchasing and logistics management agreement with Apollo Export Warehouse LLC ("**Apollo**"). Under this agreement, Apollo manages the purchasing of goods, including hotel supplies, consumables, food and beverages, entertainment, furniture, fixtures, IT equipment, and other specified items. Apollo also handles logistics, customs clearance, shipping, warehousing, inventory management, insurance, and risk management.

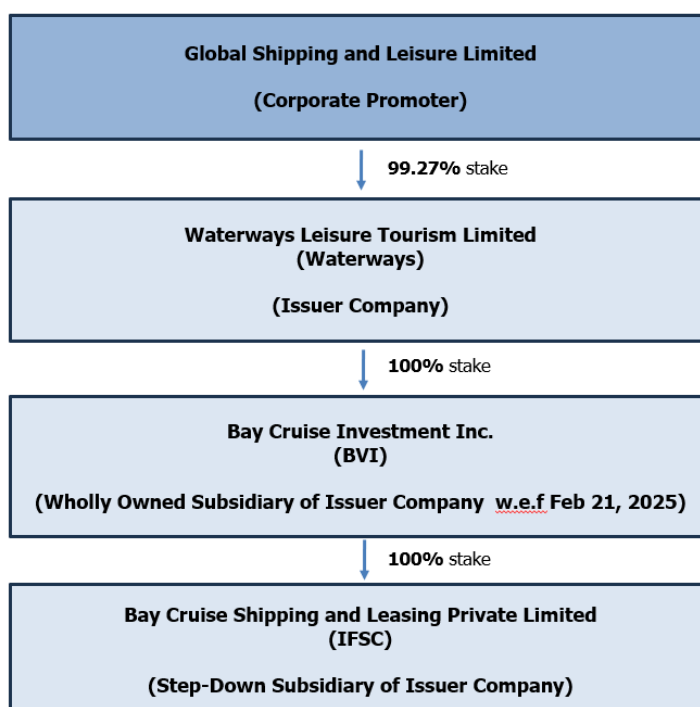
- *Entertainment services.* We have entered into a concession agreement for onboard entertainment with Wizcraft Entertainment Agency Private Limited (“**Wizcraft**”). Under this agreement, Wizcraft provides entertainment services, including live shows, on-board entertainment, and event management.

As on the date of this Prospectus, ‘Global Shipping and Leisure Limited’ is our holding company, and our Company has one direct Subsidiary, Bay Cruise Investments Inc. and one Step-Down Subsidiary, Baycruise Shipping and Leasing (IFSC) Private Limited. The chart below represents the structure of our Company prior and post the acquisition of Bay Cruise Investments Inc.:

Earlier Structure (i.e., prior to acquisition of Bay Cruise Investments Inc.)



Present Structure (i.e., post acquisition of Bay Cruise Investments Inc.)



Note: On February 21, 2025, our Company acquired 99.99% equity stake in Bay Cruise Investments Inc. by subscribing to a fresh issuance of 30,000 ordinary shares by BCII. Subsequent to the said acquisition on February 28, 2025, our Company's shareholding in BCII increased to 100.00% pursuant to the buyback of 1 ordinary share held by Global Shipping and Leisure Limited in BCII.

Safety

Our employees and crew members are trained in our safety protocols and participate in safety drills onboard our cruise vessel. Our captains are experienced seafarers who regularly undergo simulation training on navigation and bridge operations. To assist our captains while at sea, we have navigation protocols in place, ensuring strict adherence to procedures. Pre-set voyage plans are reviewed and discussed by the captains and bridge team prior to port departures and arrivals. Our cruise vessel employs navigational equipment and technology to provide data regarding the planned itinerary. Before the cruise sets sail, we conduct

safety drills for all guests, during which important safety information is reviewed and demonstrated. Our cruise vessel is equipped with advanced navigational control, fire prevention, and control systems, including HI-FOG sprinklers in engine rooms. The navigation centers on our cruise vessel are also equipped with voyage data recorders (“VDRs”), similar to black boxes in aircraft, to analyze safety incidents. Our cruise vessel also utilizes operational closed-circuit television systems to enhance training, assist in investigations, and support the safety of guests and crew.

Our cruise vessel is equipped with seven lifeboats capable of accommodating 946 passengers, and we ensure that there are sufficient lifejackets for all passengers in case of an emergency evacuation. Further, before boarding, guests go through standard security procedures to ensure a safe and secure environment for all passengers.

Sales and Marketing

Our sales and marketing team is responsible for driving passenger acquisition, revenue growth, brand awareness, and customer engagement across domestic and international markets. For the details in relation to our sales and marketing team, see “-Employees” on page 202. The team promotes cruise itineraries, onboard experiences, special events, and seasonal campaigns, ensuring alignment with our strategic objectives. A combination of digital and traditional marketing tools is leveraged, including social media platforms, emailers, influencer collaborations, performance marketing, public relations, events, travel trade partnerships, and CRM tools. From time to time, we enter into barter collaborations as part of our brand-building efforts. These arrangements typically involve exchanging complimentary cruise services (such as cabins, onboard experiences, or Wi-Fi access) for marketing deliverables such as digital content, media coverage, or social media visibility. All such collaborations are evaluated based on brand fit, reach, and return on investment potential.

The table below sets forth our sales and marketing expenses as a percentage of our total expenses for the periods indicated:

Particulars	As of/ for the year ended March 31, 2026	As of/ for the year ended March 31, 2025	As of/ for the year ended March 31, 2024
Sales and marketing expenses (₹ million)	198.81	214.35	185.00
Percentage of total expenses (%)	3.91%	4.43%	3.30%

Information Technology

Our IT systems are essential to our operations. We utilize an enterprise resource planning (“ERP”) software, which supports various functions such as financial accounting, material management, cabin sales, and human resources. We make efforts to upgrade our systems to ensure efficiency and business continuity. To ensure data security and comply with data protection laws, we have implemented cybersecurity defenses and data leakage prevention systems. We utilize various software solutions on the vessel, including AMOS Business Suite 10.4.10 for inventory management and planned service maintenance, PAL Software (version 3.1.0.3) for incident management, ASSA Abloy Vision for door security and programming, and RESCO for financial accounting and material management.

Key Conventions Applicable to our Cruise Vessel

Our cruise vessel is regulated by various conventions developed by the International Maritime Organization (“IMO”). Key conventions applicable to our cruise vessel include:

- the International Convention for the Safety of Life at Sea, 1974 (“**SOLAS**”), which sets minimum safety standards in the construction, equipment, and operation of ships;
- the International Convention for the Prevention of Pollution from Ships, 1973/78 (“**MARPOL**”), aimed at preventing pollution of the marine environment by ships from operational or accidental causes;
- the International Convention on Standards of Training, Certification, and Watchkeeping for Seafarers, 1978 (“**STCW**”), which establishes basic requirements for training, certification, and watchkeeping for seafarers;
- the Convention on the International Regulations for Preventing Collisions at Sea, 1972 (“**COLREG**”), providing rules to prevent collisions at sea;
- the International Ship and Port Facility Security Code (“**ISPS Code**”), part of the SOLAS Convention, which provides measures to enhance the security of ships and port facilities; and
- the International Convention on Load Lines, 1966 (“**LL 1996**”), establishing the maximum safe loading limits for ships.

Environment, Health and Safety

We comply with various international laws and regulations relating to environmental protection. For instance, we have received several certifications from Lloyd’s Register Marine and Offshore India LLP (“**Lloyd’s Register**”) such as the International Oil Pollution Prevention Certificate issued on April 27, 2026 and the International Sewage Pollution Prevention Certificate issued on April 27, 2026 pursuant to the provisions of the MARPOL.

We are committed to minimizing our environmental impact through initiatives such as our Clean Wave Policy, which aims to reduce carbon emissions and minimize ship pollution. We have implemented waste management systems onboard to ensure proper disposal and recycling of waste materials. Our ship is equipped with wastewater treatment plants, ensuring that no untreated wastewater is discharged into the ocean.

In addition to environmental protection, we prioritize the health and safety of our guests and crew. Our vessel is equipped with fire prevention and control systems, including HI-FOG sprinklers in engine rooms as required by IMO regulations. We conduct regular safety drills and training sessions for both crew and guests to ensure preparedness in case of emergencies.

Our commitment to health and safety extends to our onboard medical facilities, which are staffed with qualified medical professionals and equipped to handle a range of medical situations. We also have comprehensive health protocols in place to prevent the spread of infectious diseases, including regular sanitation of public areas and health screenings for guests and crew. Our commitment to safety is further reflected in our certifications by Lloyd’s Register in relation to safety management, such as the Safety Management Certificate issued on September 29, 2022 and the Passenger Ship Safety Certificate issued on April 27, 2026.

Awards

We have received several awards and recognitions since our incorporation such as “Most Promising Mice Destination” by Business Leisure Travel and Mice (BLTM), “Best Cruise and Expedition” by The Economic Times - Travel and Tourism Annual Conclave and Awards (First Edition), India’s Best Wedding Future Leaders – IBWM (2025-26) and “*High Sea and Coastal Cruises of the Year*” at the 7th Edition of SATTE Awards in February 20, 2025. For further details see, “*History and Certain Corporate Matters – Key awards, accreditations or recognitions*” on page 214.

Employees

As of March 31, 2026, we had 245 permanent employees. The table below sets forth details of our permanent personnel, as of March 31, 2026:

S. No.	Particulars	Number of Employees as of March 31, 2026
1.	B2B Domestic Preferred Sales Agent (“ DPSA ”) operations	4
2.	CEO office	1
3.	Corporate sales	1
4.	Customer support	4
5.	Finance and accounts	15
6.	Human resources	9
7.	Inventory and revenue management	8
8.	IT support	5
9.	Legal	2
10.	Marketing	11
11.	Operations	5
12.	Port operations	1
13.	Product development	13
14.	Quality and training	4
15.	Sales and marketing	1
16.	Sales and marketing - B2B	11
17.	Sales and marketing -B2C (Holiday Cruise Experts)	148
18.	Technical operations and procurement	1
19.	Technical purchase	1
Total		245

The table below sets forth details of our employee attrition rate for the years indicated:

Particulars	As of/ for the year ended March 31, 2026	As of/ for the year ended March 31, 2025	As of/ for the year ended March 31, 2024
Number of employees	245	271	163
Number of employees resigned	111	109	53
Attrition rate ⁽¹⁾ (%)	43.02%	40.22%	32.52%

⁽¹⁾ Attrition rate is calculated as the number of employees resigned divided by the number of employees in the relevant Fiscal.

Insurance

Our insurance coverage includes:

- protection and indemnity insurance, which covers third-party liabilities, including fuel spill risks;
- hull and machinery insurance, as well as war risk insurance, which includes coverage for terrorist risks;
- passenger travel insurance;
- insurance for cash in transit and cash in safe;
- employee insurance policy (group mediclaim and group personal accident policy); and
- director and officer insurance policy.

The table below sets forth details of our insurance policies:

S. No.	Name	Nature	Validity
1	The American Club	Protection and Indemnity Insurance	February 20, 2022
2.	The American Club	Insurance for Charterers' Risk	September 15, 2022
3.	The American Club	Protection and Indemnity Insurance	February 20, 2023
4	The American Club	Freight, Demurrage & Defense Insurance	February 20, 2023
5	The American Club	Insurance for Charterers' Risk	September 15, 2023
6	The American Club	Insurance for Charterers' Freight, Demurrage & Defense Insurance	September 15, 2023
7	The American Club	Protection and Indemnity Insurance	February 20, 2024
8	The American Club	Freight, Demurrage & Defense Insurance	February 20, 2024
9	The American Club	Insurance for Charterers' Risk	November 28, 2024
10	The American Club	Insurance for Charterers' Risk	November 28, 2024
11	The American Club	Protection and Indemnity Insurance	February 20, 2025
12	The American Club	Freight, Demurrage & Defense Insurance	February 20, 2025
13	Skuld	Protection and Indemnity Insurance	February 20, 2027
15	CR International	Marine Hull and Increased Value and War Insurance.	November 15, 2022
16	CR International	Marine Hull and Increased Value and War Insurance.	November 15, 2023
17	CR International	Marine Hull and Increased Value and War Insurance.	April 21, 2024
19	National Insurance Company Limited	Money Insurance	May 6, 2027
20	TATA AIG General Insurance Company Limited	Directors & Officers Liability Insurance	December 14, 2026
21	Bajaj General Insurance Limited	Cyber Risk Protector	May 28, 2027
22	HDFC ERGO General Insurance Company Limited	Crime Insurance Policy	July 20, 2026
23	Care Health Insurance	Group Explore	July 9, 2026
24	Care Health Insurance	Group Explore	July 9, 2025
25	Care Health Insurance	Group Explore	July 9, 2024
26	Care Health Insurance	Group Explore	July 9, 2024
27	Care Health Insurance	Group Explore	July 9, 2023
28	Care Health Insurance	Group Explore	July 9, 2022
29	HDFC ERGO General Insurance Company Limited	Public offering of securities	June 23, 2032
30	Magma General Insurance Limited	Group health insurance	December 31, 2026
31	Marsh (Singapore) Pte Ltd	Marine Hull Package Insurance	June 30, 2026

In addition, we are required to maintain certain insurance coverages pursuant to several international conventions. For instance, the International Convention on Civil Liability for Oil Pollution Damage, 1992, as amended (“CLC”), mandates that we maintain insurance to cover liabilities for oil pollution damage. The Convention on Limitation of Liability for Maritime Claims, 1976, as amended, allows us to limit our liability for various maritime claims, including personal injury and property damage, provided we have appropriate insurance coverage. Furthermore, the International Convention on the Establishment of an International Fund for Compensation for Oil Pollution Damage, 1992, provides additional compensation for oil pollution damage when the liability limits under the CLC are insufficient. These conventions are incorporated into Indian maritime law through the Merchant Shipping Act, 2025, and its amendments, ensuring our compliance with international standards.

Intellectual Property

As on the date of this Prospectus, we have registered 26 trademarks under various classes and have filed (i) 18 applications under the classes 9,12, 35, 37, 39, 41, 43 and 44 of the Trademarks Act, 1999, for the registration of logo and word mark ‘Cordelia’ and ‘Cordelia Cruises’; and (ii) an application dated May 22, 2025 for copyright of “COMPUTER SOFTWARE WORKS” under the Copyright Act, 1957.

The below table provides details of our registered trademarks:

Sr. No.	Name/Logo	Date of Application	Trademark No.	Class	Validity (from the date of application)
1	Trademark ‘Cordelia Cruises’ -Word Mark and Logo 	January 6, 2021	4809627	12	10 years
2	Trademark ‘Cordelia Cruises’ -Word Mark and Logo 	January 4, 2021	4806513	35	10 years
3	Trademark ‘Waterways’ -Word Mark and Logo 	January 4, 2021	4806502	35	10 years
4	Trademark ‘Cordelia Cruises’ -Word Mark and Logo 	January 4, 2021	4806514	37	10 years
5	Trademark ‘Cordelia Cruises’ -Word Mark and Logo 	January 4, 2021	4806515	39	10 years
6	Trademark ‘Waterways’ -Word Mark and Logo	January 4, 2021	4806504	39	10 years

Sr. No.	Name/Logo	Date of Application	Trademark No.	Class	Validity (from the date of application)
	 WATERWAYS				
7	Trademark 'Cordelia Cruises' -Word Mark and Logo  WATERWAYS	January 4, 2021	4806505	41	10 years
8	Trademark 'Cordelia Cruises' -Word Mark and Logo'  CORDELIA CRUISES	January 4, 2021	4806516	41	10 years
9	Trademark 'Cordelia Cruises' -Word Mark and Logo  CORDELIA CRUISES	January 4, 2021	4806517	43	10 years
10	Trademark 'Cordelia Cruises' -Word Mark and Logo  WATERWAYS	January 4, 2021	4806506	43	10 years
11	Trademark 'Cordelia Cruises' -Word Mark and Logo  CORDELIA CRUISES	January 4, 2021	4806518	44	10 years
12	Trademark 'Cordelia Cruises' -Word Mark and Logo  WATERWAYS	January 4, 2021	4806507	44	10 years
13	Trademark 'Cordelia Cruises' -Word Mark and Logo  WATERWAYS	January 4, 2021	4806503	37	10 years
14	Trademark 'Jalesh Cruises' -Word Mark	May 16, 2018	3834298	12	10 years

Sr. No.	Name/Logo	Date of Application	Trademark No.	Class	Validity (from the date of application)
15	Trademark 'Jalesh Cruises' – Logo 	September 7, 2018	3937872	12	10 years
16	Trademark 'Jalesh Cruises' -Word Mark and Logo' 	September 7, 2018	3937873	35	10 years
17	Trademark 'Jalesh Cruises' -Word Mark	May 16, 2018	3834299	37	10 years
18	Trademark 'Jalesh Cruises' -Word Mark	May 16, 2018	3834300	39	10 years
19	Trademark 'Jalesh Cruises' -Logo 	September 7, 2018	3937871	39	10 years
20	Trademark 'Jalesh Cruises' -Word Mark	May 16, 2018	3834301	41	10 years
21	Trademark 'Jalesh Cruises' -Logo 	September 7, 2018	3937875	41	10 years
22	Trademark 'Jalesh Cruises' -Word Mark	May 16, 2018	3834303	43	10 years
23	Trademark 'Jalesh Cruises' -Logo 	September 7, 2018	3937876	43	10 years
24	Trademark 'Jalesh Cruises' -Word Mark	May 16, 2018	3834304	44	10 years
25	Trademark 'Jalesh Cruises' -Logo 	September 7, 2018	3937877	44	10 years

Sr. No.	Name/Logo	Date of Application	Trademark No.	Class	Validity (from the date of application)
26	Trademark 'Jalesh Cruises' -Logo 	September 7, 2018	3937874	37	10 years

For further information, see “Government and Other Approvals – Intellectual Property Rights”, “History and Certain Corporate Matters - Shareholders’ agreement and other material agreements” and “Risk Factors – 33. Any failure to protect our intellectual property rights could adversely affect our competitive position, business, financial condition and results of operations.” on pages 339, 215 and 48, respectively.

Properties

Our Registered Office and Corporate Office is located at A-1601, Marathon Futurex, NM Joshi Marg, Lower Parel, Delisle Road, Mumbai – 400 013, Maharashtra, India, which is owned by us/ leased from a third party for a period of three years effective from September 1, 2024. The table below provides details of our other key properties as of the date of this Prospectus:

Nature of Property	Lessor	Location	Owned/ leased	Valid up to	Purpose of the Property in Company’s Operations	Arm’s Length Price in Compliance with Applicable Law (Yes/ No)	If Lessor is a Related Party (Yes/No)
Leave and License Agreement dated February 20, 2024	Gautam Pannalal Jalui	Shop No. Gala No. 201, Second Floor, Kamakhya Chambers, Shiv Mandir Road, Bhayander East, Godadev, Thane, Maharashtra – 401 105	Leased	November 19, 2026	Business Operations	Yes	No
Lease Agreement dated February 22, 2024 and Lease Agreement dated November 04, 2023	Samran Media Consultants Private Limited	6 th Floor, A-13-A Graphix Tower, Sector 62, NOIDA, Uttar Pradesh, 201 301	Leased	February 14, 2029 and October 31, 2028	Business Operations	Yes	No
Service Agreement dated June 10, 2024 and addendum to the amendment agreement dated June 4, 2025 and July 4, 2025	Work Easy Space Solutions Private Limited	Work Easy Space Solutions Private Limited, TIL 2, No.3, Club House Road, Chennai – 600 002.	Co-working space	September 26, 2026	Business Operations	Yes	No
Sub-lease Deed dated	Affordable Infrastructure and	Institutional Plot 97A, 4 th Floor, AIHP	Leased	July 31, 2029	Business Operations	Yes	No

Nature of Property	Lessor	Location	Owned/ leased	Valid up to	Purpose of the Property in Company's Operations	Arm's Length Price in Compliance with Applicable Law (Yes/ No)	If Lessor is a Related Party (Yes/No)
November 20, 2024	Housing Projects Private Limited	Skyline, Sector 32, Gurugram, Haryana, 122 001					
Customer Agreement dated May 8, 2025	AltF Spaces Private Limited	AltF 101, Okhla, 5 th Floor, NH-19, CRRRI, Ishwar Nagar, New Delhi, 110 044	Co-working space	May 13, 2027	Business Operations	Yes	No
Leave and License Agreement dated August 22, 2024	Digital Subscriber Management and Consultancy Services Private Limited.	16 th Floor, A Wing, Marathon Futurex, Mafatlal Mill Compound, N.M. Joshi Marg, Lower Parel, Mumbai 400 013	Leased	August 31, 2027	Business Operations	Yes	No

KEY REGULATIONS AND POLICIES

Given below is a summary of certain sector specific key laws and regulations in India, which are applicable to our Company. The information detailed in this section has been obtained from various statutes, regulations and/or local legislations and the bye laws of relevant authorities that are available in the public domain. This description may not be exhaustive and is only intended to provide general information to investors, and is neither designed, nor intended as a substitute for professional legal advice. The statements below are based on the current provisions of applicable law, which are subject to change or modification by subsequent legislative, regulatory, administrative, or judicial decisions. For details regarding the registrations and approvals obtained by our Company under applicable laws and regulations see, “Government and other Approvals” on page 336.

1. Sector specific key regulations applicable to our Company

The Food Safety and Standards Act, 2006 (the “FSS Act”) and regulations thereunder

The Food Safety and Standards Act, 2006, consolidates the laws relating to food and establishes the Food Safety and Standards Authority of India (the “**Food Authority**”), for setting out scientific standards for articles of food and to regulate their manufacture, storage, distribution, sale, and import, to ensure availability of safe and wholesome food for human consumption and for matters connected therewith or incidental thereto. The Food Authority is required to provide scientific advice and technical support to the Government of India and the state governments in framing the policy and rules relating to food safety and nutrition. The FSS Act also sets out requirements for licensing and registering food businesses, general principles for food safety, and responsibilities of a ‘food business operator’ and liability of manufacturers, packers, wholesalers, distributors and sellers, and adjudication process. The Food Safety and Standard Regulations, 2011 lay down duties of a food safety officer, which, among others, include ensuring that food business operators are complying with the requirements pertaining to manufacture, handling, and packaging of food articles, along with the conditions of the license granted to them for various food products.

In exercise of powers under the FSS Act, the Food Authority has framed, inter alia, the Food Safety and Standard Rules, 2011 (“**FSSR**”). The FSSR sets out the enforcement structure of ‘commissioner of food safety’, ‘food safety officer’ and ‘food analyst’ and procedures of taking extracts of books of accounts and other relevant documents, seizure of food articles, sampling of food articles and analysis.

According to the Food Safety and Standards (Licensing and Registration of Food Business) Amendment Regulations, 2018, an ecommerce FBO (which includes sellers and brand owner who display or offer their food products, through ecommerce, and providers of transportation services for the food products and/or providing last mile delivery transportation to the end consumers), is required to obtain central license from the concerned central licensing authority.

Ministry of Tourism, Government of India (“Ministry of Tourism”)

The main regulator for the tourism industry in India is the Ministry of Tourism and its respective departments. The Ministry of Tourism has formulated for recognition/renewal as an approved inbound tour operator, as part of a voluntary scheme, for recognition of tour operators, prescribing certain conditions, including the minimum requirements for capital, period of operation, office space and trained personnel for approved travel agents in India.

Merchant Shipping Act, 2025 (the “Merchant Shipping Act”)

The Merchant Shipping Act is the primary legislation governing merchant shipping in India which deals with aspects of merchant shipping such as the registration of ships, sailing vessels, and fishing vessels the safeguarding and protection of passengers and cargo carrying ships, the regulation of Indian ships and ships involved in the coasting trade, collisions, the prevention and control of marine oil pollution from ships, and the restrictions on shipowners. The Merchant Shipping Act, 1958, was repealed by the Merchant Shipping Act (except Part XIV but not including section 411A therein).

Maritime laws

India’s maritime jurisdiction and rights are also governed by the provisions of the (i) Territorial waters, continental shelf, exclusive economic zone and other maritime zones Act, 1976, as amended from time to time. It establishes the limits of India’s territorial waters continental shelf and exclusive economic zones and grants the central government sovereignty over these zones for exploration and exploitation of natural resources; and (ii) Admiralty (Jurisdiction and Settlement of Maritime Claims) Act, 2017, has been enacted to consolidate the laws relating to admiralty jurisdiction, legal proceeding and connection with the vessel, their arrest, detention, sale and other matters connected therewith or incidental thereto.

2. Intellectual Property Laws

Intellectual property in India enjoys protection under both common law and statute. Under statute, India provides for trademark protection under the Trade Marks Act, 1999, copyright protection under the Copyright Act, 1957, and design protection under the Designs Act, 2000. The above enactments provide for protection of intellectual property by imposing civil and criminal liability for infringement.

The Trade Marks Act, 1999 (the “Trade Marks Act”)

The Trade Marks Act governs the statutory protection of trademarks and prevention of the use of fraudulent marks in India. It provides for the application and registration of trademarks in India. It also provides for exclusive rights to marks such as brand, label, and heading and to obtain relief in case of infringement for commercial purposes as a trade description. Under the provisions of the Trade Marks Act, an application for trade mark registration may be made with the Controller General of Patents, Designs and Trademarks by any person or persons claiming to be the proprietor of a trade mark, whether individually or as joint applicants, and can be made on the basis of either actual use or intention to use a trade mark in the future. Once granted, a trade mark registration is valid for 10 years unless cancelled, subsequent to which, it can be renewed. If not renewed, the mark lapses and the registration is required to be restored to gain protection under the provisions of the Trade Marks Act. The Trade Marks Act prohibits registration of deceptively similar trademarks and provides penalties for infringement, falsifying or falsely applying for trademarks. Further, pursuant to the notification of the Trade Marks (Amendment) Act, 2010, simultaneous protection of trade mark in India and other countries has been made available to owners of Indian and foreign trade marks. It also seeks to simplify the law relating to the transfer of ownership of trade marks by assignment or transmission and to bring the law in line with international practices.

The Copyright Act, 1957 and the Copyright Rules, 2013

The Copyright Act, 1957 and the Copyright Rules, 2013 govern the protection of copyrights which inter alia includes computer software, literary or artistic work amongst others. Copyright registration is not a prerequisite for protection of copyright; however, it serves as prima facie evidence while undergoing infringement proceedings and reduces inordinate delays.

3. Employee related legislations

The employment of workers, depending on the nature of activity, is regulated by a wide variety of generally applicable labour laws. The following is an indicative discussion of labour laws which may be applicable to our Company due to the nature of its business activities:

In order to rationalize and reform labour laws in India, the Government of India has framed four labour codes, namely:

(a) The Occupational Safety, Health and Working Conditions Code, 2020 (subsumes certain legislations, including the Factories Act, 1948 and the Contract Labour (Regulation and Abolition) Act, 1970). This code provides for, among other things, standards for health, safety and working conditions for employees of establishments, and has come into effect on November 21, 2025.

(b) The Code on Wages, 2019 (subsumes four separate legislations, namely, the Payment of Wages Act, 1936, the Minimum Wages Act, 1948, the Payment of Bonus Act, 1965 and the Equal Remuneration Act, 1976). Through its notifications dated December 18, 2020 and November 21, 2025, the Government of India brought into force certain sections of the Code on Wages, 2019. The remaining provisions of this code will be brought into force on a date to be notified by the Government of India.

(c) The Code on Social Security, 2020 (subsumes several separate legislations including the Employee's Compensation Act, 1923, the Employees' State Insurance Act, 1948, the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959, the Maternity Benefit Act, 1961, and the Payment of Gratuity Act, 1972). Through its notification dated April 30, 2021, the Government of India brought into force Section 142 of the Code on Social Security, 2020. Further, through its notification dated November 21, 2025, certain other provisions of this code have been brought into force. The remaining provisions of this code will be brought into force on a date to be notified by the Government of India.

The other labour and employment-related legislations (and rules issued thereunder) that may apply to our operations, from the perspective of protecting the workers' rights and specifying registration, reporting and other compliances, and the requirements that may apply to us as an employer, would include the following:

1. The Industries (Development and Regulation) Act, 1951;
2. The Child Labour (Prohibition and Regulation) Act, 1986;

4. Taxation Laws

In addition to the aforementioned material legislations which are applicable to our Company, some of the tax legislations that may be applicable to the operations of our Company include:

- Income-tax Act, 2025, the Income-tax Rules, 2026, as amended by the Finance Act in respective years;
- Central Goods and Services Tax Act, 2017, the Central Goods and Services Tax Rules, 2017, and various state-wise legislations made thereunder;
- The Integrated Goods and Services Tax Act, 2017, and rules thereof;
- Professional tax-related state-wise legislations; and
- The Customs Act, 1962.

5. Foreign investment and trade related legislations

Foreign Trade (Development and Regulation) Act, 1992 (the “Foreign Trade Act”), the Foreign Trade (Regulation) Rules, 1993 (“FTRR”) and the Foreign Trade Policy 2015-2020 (“Foreign Trade Policy”)

The Foreign Trade Act, read with the applicable provisions of the Indian Foreign Trade Policy 2023, authorizes the government to formulate as well as announce the export and import policy and to keep amending the same on a timely basis. The Central Government has also been given a wide power to prohibit, restrict and regulate the exports and imports in general as well as specified cases of foreign trade. The Foreign Trade Act requires every importer as well as exporter to obtain the Importer Exporter Code Number (“**IEC**”) from the Director-General or the authorised officer. The Director General is authorised to suspend or cancel IEC in case of (i) contravention by any person any of the provisions of the Foreign Trade Act or any rules or orders made thereunder or the foreign trade policy or any other law for the time being in force relating to Central excise or customs or foreign exchange or person has committed any other economic offence under any other law for the time being in force as may be specified by the Central Government or (ii) making an export or import in a manner prejudicial to the trade relations of India with any foreign country or to the interests of other persons engaged in imports or exports or has brought disrepute to the credit or the goods of, or services or technology provided from, the country; or (iii) importing or exporting specified goods or services or technology, in contravention of any provision of the Foreign Trade Act or any rules or orders made thereunder or the foreign trade policy. Where any IEC number granted to a person has been suspended or cancelled, the person shall not be entitled to import or export any goods or services or technology except under a special license, granted by the Director General to that person in a manner and subject to conditions as may be prescribed.

Laws governing foreign investments

Foreign investment in India is governed by the provisions of the Foreign Exchange Management Act, 1999 (“**FEMA**”) along with the rules, regulations and notifications made by RBI thereunder, and the Consolidated Foreign Direct Investment Policy (“**FDI Policy**”) issued by the DPIIT from time to time. As per the FDI policy 100% foreign direct investment is allowed through the automatic route.

Other Indian laws

Shops and establishments legislations in various states

Under the provisions of local shops and establishments legislations applicable in the states in India where our establishments are set up and business operations exist, such establishments are required to be registered. Such legislations regulate the working and employment conditions of the workers employed in shops and establishments, including commercial establishments, and provide for fixation of working hours, rest intervals, overtime, holidays, leave, termination of service, maintenance of records, maintenance of shops and establishments and other rights and obligations of the employers and employees. These shops and establishments acts, and the relevant rules framed thereunder, in each state, also prescribe penalties in the form of monetary fine or imprisonment for violation of provisions, as well as procedures for appeal in relation to such contravention of the provisions.

In addition to the above, we are also governed by the provisions of the Companies Act, 2013 and rules framed thereunder, the Contract Act, 1872 and other applicable laws and regulation imposed by the Central Government and State Governments and other authorities for our day-to-day business.

Applicable International laws

We are governed by the provisions of the (i) BVI Business Companies Act, 2004, as amended; (ii) Economic Substance (Companies and Limited Partnerships) Act, 2018; (iii) The International Convention for the Safety of Life at Sea, 1974 (“**SOLAS**”), which sets minimum safety standards in the construction, equipment, and operation of ships; (iv) The International Convention for the Prevention of Pollution from Ships, 1973/78, aimed at preventing pollution of the marine environment by ships from operational or accidental causes; (v) The International Convention on Standards of Training, Certification, and Watchkeeping for Seafarers, 1978, which establishes basic requirements for training, certification, and watchkeeping for seafarers; (vi) The Convention on the International Regulations for Preventing Collisions at Sea, 1972, providing rules to prevent collisions at sea; (vii) The International Ship and Port Facility Security Code, part of the SOLAS Convention, which provides measures to enhance the security of ships and port facilities; and (viii) The International Convention on Load Lines, 1966, establishing the maximum safe loading limits for ships and other applicable laws and regulation imposed by the Central Government and State Governments and other authorities for our day to day business.

HISTORY AND CERTAIN CORPORATE MATTERS

Our Company was originally incorporated as “Waterways Leisure Tourism Private Limited”, a private limited company under the provisions of the Companies Act, 2013 on November 2, 2020, pursuant to a certificate of incorporation dated November 5, 2020, issued by the Registrar of Companies, Delhi and Haryana at New Delhi. Our Company was subsequently converted from a private company to a public company, pursuant to a resolution passed by our Board on February 24, 2025, and by our Shareholders on February 25, 2025, consequent to which the name of our Company was changed to “Waterways Leisure Tourism Limited” and a fresh certificate of incorporation consequent upon conversion to public company was issued by the Registrar of Companies, Central Processing Unit, Manesar on March 12, 2025.

Changes in our Registered Office

Except as stated below, our Company has not changed its Registered Office address since the date of incorporation:

Date of change	Details of Change	Reason(s) for change
September 30, 2024	The registered office of our Company was changed from A-15, Second Floor Hauz Khas, South Delhi – 110 016, Delhi, India to A-1601, Marathon Futurex, NM Joshi Marg, Lower Parel, Delisle Road, Mumbai – 400 013, Maharashtra, India.	In order to exercise better administrative and economic control and enable the company to consolidate, rationalize and streamline its operations as well as the management of affairs of the company.

Main objects of our Company

The main objects contained in the Memorandum of Association are as mentioned below:

Clause	Particulars
3. (A)	“To carry on the business of travel, tourist agents, crew travels, inbound and outbound travels and packages, cruise sales and operations in India and to facilitate traveling and to provide for tourist and travelers or promote the provisions of conveniences of all kinds in the way of through tickets, circulars tickets, sleeping cars or berths, reserved places, hotels and boarding and/or lodging accommodation and guides, resting rooms, baggage transport and otherwise and to charter steamships and aeroplanes for fixed periods of for particulars voyages and flights and to carry on the business of booking of packet, envelopes, cargoes and luggage of the public in general and of company’s constituents in particular with every type of carrier, in particular with airlines, steamship lines, railways and road carries. - To organize religious, educational, sightseeing, entertainment, leisure and business tours and for the purpose to charter ships, trains aeroplanes, omnibuses, motor buses, motor lorries, motor cars, wagons, carts and carriages of every description to book and reserve accommodation and rooms in hotels, restaurants and boarding and lodging houses and to taken on hire houses furnished or unfurnished. - To carry on the business of import, export, export on returnable basis, buy, sell, trade, contractors and caterers of all kinds and types of food products, drinks and beverages including alcoholic beverages etc. - To carry on the business of courier agent, booking agent for reserving accommodation, seats, compartments and berths on railways, steamships, motor ships and boats, aeroplanes, omnibuses, motor buses and to issue tickets for the same and to hire or own taxies, motor cars and all kinds of public vehicles and transports, launches and boats. - To run manage or let on hire taxi-cabs, deluxe coaches, lorries, cars, trucks, station wagons, airship, rail motors, vessels, ferries, boats and all other vehicles of whatsoever kind of propelled by electricity, gas, gasoline, compressed air, steam, manual power, mechanized powers, oil or other energy or by whatsoever means and form on place to another in all parts of the world including India. - To carry on the business of booking of air, sea passage and railway reservations and handling/operate of charter trains and act as cargo agents and to operate tourist buses and cars, handle outbound and inbound tourist traffic in groups or individuals and to operate tourist Holiday Inn, wayside Hotels, motels and Resorts for tourists and to organize and undertake sightseeing tours, adventure tours as such as bird watching camera safari, bird shooting, mountaineering, trekking in hills expeditions and allied activities. - To provide services of passports emigration and visa services in connection with the business of the company as referred to in sub-clauses (1) to (5) above.”

The main objects and matters necessary for furtherance of the main objects, as contained in our Memorandum of Association, enables our Company to carry on the businesses presently being carried out by it.

Amendments to our Memorandum of Association

Set out below are the amendments to the Memorandum of Association of our Company during the 10 years immediately preceding the date of this Prospectus:

Date of Shareholders' resolution	Particulars
September 27, 2021	New Sub Clause (3) inserted after the existing sub clause (2) of Clause 3 (A) of the Memorandum of Association, containing the objects of our Company: <i>“To carry on the business of import, export, export on returnable basis, buy, sell, trade, contractors and caterers of all kinds and types of food products, drinks and beverages including alcoholic beverages etc.”</i>
March 30, 2022	Clause 5 of our Memorandum of Association was amended to reflect an increase in the authorised share capital of the Company from ₹ 500,000 (Rupees five hundred thousand) divided into 50,000 equity shares of face value of ₹ 10 each to ₹ 1,00,05,00,000 (Rupees one billion and five thousand) divided into 100,050,000 equity shares of face value of ₹ 10 each as follows: <i>“The Authorised Share Capital of the Company shall be ₹ 1,00,05,00,000/- (Rupees One Hundred crores and five lac only) divided into 100,050,000 (ten crore and fifty thousand only) equity shares of ₹ 10 (In words only) each.”</i>
September 30, 2024	Clause 2 of our Memorandum of Association was amended to reflect the change in the registered office of our Company from state of Delhi to state of Maharashtra as follows: <i>“The registered office of the Company will be situated in the state of Maharashtra-MH.”</i>
February 25, 2025	Clause 1 of our Memorandum of Association was amended to reflect the change in the name of our Company from “Waterways Leisure Tourism Private Limited” to “Waterways Leisure Tourism Limited as follows: <i>“ The Name of the Company is Waterways Leisure Tourism Limited.”</i>

Major events and milestones

The table below sets forth some of the major events and milestones in our history:

Calendar year	Major events and milestones
2021	Commencement of sailing from Mumbai port, post receipt of permission from the Directorate General of Shipping, Mumbai for charting of the foreign flag passenger cruise ship, MV Empress.
2023	Commencement of international cruise sailing by our Company to Hambantota and Trincomalee ports (Sri Lanka).
2024	Leased four new offices in India in Mumbai, Noida, Chennai and Gurugram region, respectively.
2025	Our Subsidiaries entered into Bareboat Charter Agreements with Norwegian Sky Limited and Norwegian Sun Limited, respectively. For details see “- Shareholders’ Agreement and other material agreements” on page 215.
	Our Company entered into Time Charter Agreements with Baycruise IFSC for chartering new vessels, namely, “Norwegian Sky” and “Norwegian Sun”, respectively. For details see “-Shareholders’ Agreement and other material agreements” on page 215.
	Commencement of international cruise sailing by our Company from Chennai to Singapore.

Key awards, accreditations or recognitions

The table sets forth some of the key awards, accreditation or recognitions received by us:

Calendar year	Particulars
2023	Awarded the excellence award as “Most Promising Mice Destination” by Business Leisure Travel and Mice (BLTM).
	Awarded “Best Cruise and Expedition” by The Economic Times - Travel and Tourism Annual Conclave and Awards (First Edition).
	Awarded maritime excellence achievers award for “Promoting Water-Based Tourism” by Global Maritime India Summit.
2024	Awarded for “Best Cruise and Expedition” organised by ET The Economic Times - Travel and Tourism Annual Conclave and Awards (Third Edition).
2025	Certified as the “Great Place to Work” in the category of mid-size organizations by Great Place to Work, India.
	Received certificate of Honour in the category ‘High Sea and Coastal Cruises of the Year’ at the 7 th edition of South Asia’s Travel and Tourism Exchange (SATTE) awards organised by Yashobhoomi (India International Convention & Expo Centre), New Delhi.
	Received award for India’s Best Wedding Future Leader at India’s Best Wedding Maker (IBWM) 2025-26 awards.
	Received awards for the “Iconic Choice for Wedding & Corporate” and the “Iconic Family Cruise Experience” at the Times Hospitality Icons 2025 awards.

Time or cost overrun in setting up projects by our Company

Our Company has not experienced any time or cost overrun in setting up any projects as on the date of this Prospectus.

Defaults or rescheduling/restructuring of borrowings with financial institutions/banks

As on the date of this Prospectus, there have been no defaults or rescheduling/restructuring of borrowings availed by our

Company from any banks or financial institutions in respect of our borrowings.

Launch of key products or services, entry into new geographies or exit from existing markets, capacity/facility creation or location of plants

For the details of key products or services launched by our Company, entry into new geographies or exit from existing markets, location of our offices, see “*Our Business*” and “*-Major events and milestones*” on pages 185 and 214, respectively. Further, our Company does not operate any manufacturing facility or plants.

Financial and/or strategic partners

Our Company does not have any significant financial or strategic partners as on the date of this Prospectus.

Details regarding material acquisitions or divestments of business/undertakings, slump sales, mergers, amalgamation, any revaluation of assets in the last ten years

Our Company has not made any material divestments of business/ undertakings, slump sales, mergers, amalgamation, any revaluation of assets, etc., in the last 10 years preceding the date of this Prospectus.

Further, except as disclosed below, our Company has not undertaken any material acquisitions in the last 10 years preceding the date of this Prospectus.

Investment agreement dated February 17, 2025 amongst our Company and BCII (together, the “Parties”) (“IA”).

Pursuant to the IA, our Company invested an amount of USD 3,900,000 (“**Investment Amount**”) in BCII in exchange of 30,000 equity shares of BCII. Pursuant to the IA, BCII, became a wholly-owned subsidiary of our Company. The valuation report for the valuation of Investment Amount was issued on December 4, 2024 by Ekadrisht Capital Private Limited, registered valuer. The said valuation report has been disclosed in the section “*Material Contracts and Documents for Inspection*” on page 411. Further, except for our Individual Promoter, Rajesh Chandumal Hotwani, who is also a director of BCII, none of our Promoters and Directors are related to BCII.

Investment agreement dated July 1, 2025 amongst our Company and BCII (together, the “Parties”) (“IA 2”).

Pursuant to the IA 2, our Company invested an amount of USD 7,280,000 (“**Investment Amount**”) in BCII in exchange of 56,000 equity shares of BCII*. The valuation report for the valuation of Investment Amount was issued on July 9, 2025 by Swaraj Shares and Securities Private Limited, registered valuer. The said valuation report has been disclosed in the section “*Material Contracts and Documents for Inspection*” on page 411. Further, except for our Individual Promoter, Rajesh Chandumal Hotwani, who is also a director of BCII, none of our Promoters and Directors are related to BCII.

In terms of the IA2, share certificate dated July 11, 2025 and Form FC dated July 9, 2025, the Company has only invested USD 287,000 (“Investment**”), in BCII in exchange for 2,207 Equity Shares of BCII. The valuation report for the Investment was issued by a registered valuer, Swaraj Shares & Securities Private Limited, dated July 9, 2025.*

Agreements with Key Managerial Personnel or Senior Management, Director, Promoters or any other Employee

There are no agreements entered into by a Key Managerial Personnel or Senior Management or Directors or the Promoters or any other employee of our Company, either by themselves or on behalf of any other person, with any Shareholder or any other third party with regard to compensation or profit sharing in connection with dealings in the securities of our Company.

Shareholders’ agreement and other material agreements

As on this Prospectus, our Company is not a party to any subsisting shareholders’ agreement *vis-à-vis* our Company.

Bareboat charter agreement dated April 4, 2025 entered into between Norwegian Sky Limited and BCII and bareboat charter agreement dated April 4, 2025 entered into between Norwegian Sun Limited and BCII (collectively referred to as “Bareboat Charter Agreements”)

Our Subsidiary, BCII has entered into two separate Bareboat Charter Agreements, with Norwegian Sky Limited and Norwegian Sun Limited (collectively referred to as “**Vessel Owners**”), respectively. Pursuant to the Bareboat Charter Agreements the total lease rental for the acquisition of each Vessel on lease, amounts to USD 160 million each (approximately ₹ 15,238.40 million) (excluding GST). The charter hire amount for each Vessel is required to be paid by BCII, over a period of 10 years. The date of delivery of Norwegian Sky is September 30, 2026 and of Norwegian Sun is November 2027. For further details, see “*Objects of the Issue - Details of the Objects of the Issue – Payment towards deposit/ advanced lease rental and monthly lease payments to our step-down subsidiary, Baycruise Shipping and Leasing (IFSC) Private Limited (“Baycruise IFSC”).*”

*Foreign exchange reference rate as on April 30, 2026 as available on www.fbil.org.in. is ₹ 95.24.

Novation agreement dated April 11, 2025 entered into between BCII, Norwegian Sky Limited and Baycruise IFSC and novation agreement dated April 11, 2025 entered into between BCII, Norwegian Sun Limited and Baycruise IFSC (collectively referred to as “Novation Agreements”)

Our Subsidiary, BCII, our step-down subsidiary, Baycruise IFSC and the Vessel Owners have entered into two separate Novation Agreements wherein, by novation BCII has transferred their rights and obligations of the Vessels to Baycruise IFSC. For further details, see “Objects of the Issue - Details of the Objects of the Issue – Payment towards deposit/ advanced lease rental and monthly lease payments to our step-down subsidiary, Baycruise Shipping and Leasing (IFSC) Private Limited (“Baycruise IFSC”).”

Two time charter agreements, each dated April 11, 2025 entered into between our Company and Baycruise IFSC (collectively referred to as “Time Charter Agreements”) and the addendums, each dated July 17, 2025 to the Time Charter Agreements (“Addendum Agreements”)

Our Company and Baycruise IFSC have entered into two separate Time Charter Agreements for the purposes of chartering each of the Vessels and making advanced lease rental payments in the form of a deposit of USD 32 million (approximately ₹ 3,047.68 million) (excluding GST) for each Vessel, which will be paid by our Company to Baycruise IFSC, in tranches, which in turn will have to be paid to the Vessel Owners one year prior to delivery of the Vessels, as is also in accordance with the Bareboat Charter Agreements. For further details, see “Objects of the Issue - Details of the Objects of the Issue – Payment towards deposit/ advanced lease rental and monthly lease payments to our step-down subsidiary, Baycruise Shipping and Leasing (IFSC) Private Limited (“Baycruise IFSC”).”

*Foreign exchange reference rate as on April 30, 2026 as available on www.fbil.org.in. is ₹ 95.24.

Cruise Time charter agreement, dated January 12, 2021 entered into between our Company and Corporate Promoter (referred to as “Cruise Time Charter Party Agreement”)

Our Company and our Corporate Promoter entered into a Cruise Time Charter Party Agreement for the purposes of chartering the Vessel “MV Empress” against a time charter fees of USD 4,350 (approximately ₹ 0.41* million) per day.

*Foreign exchange reference rate as on April 30, 2026 as available on www.fbil.org.in. is ₹ 95.24.

Time charter agreement, dated February 12, 2025 entered into between our Company and BCII (referred to as “Time Charter Party Agreement”), the addendum dated March 19, 2025 to the Time Charter Party Agreement (“Addendum Agreement 1”), the addendum dated September 22, 2025 (“Addendum Agreement 2”) and the addendum dated December 15, 2025 (“Addendum Agreement 3”)

Our Company and BCII have entered into a Time Charter Party Agreement for the purposes of chartering the Vessel “MV Empress” against a time charter fees of USD 28,000 (approximately ₹ 2.67* million) per day. However, by way of the Addendum Agreement 1, the time charter fees has been revised to USD 3,500 (approximately ₹ 0.33* million) per day, effective from April 1, 2025. Further, our Company shall reimburse BCII for any maintenance and operational costs including technical crew salaries, insurance and other operating expenses on accrual basis. By way of Addendum Agreement 2, payments in relation to the charter hire and other charges are modified i.e., charter hire payments are to be made in full, without any deductions, set-offs, or withholding taxes, and where any withholding or tax deduction is mandated by an authority, the Company must gross up the payment so that the BCII receives the full net amount as if no deduction had been made. Further, by way of Addendum Agreement 3, effective from December 15, 2025, the Company is permitted to create liens, mortgages, or other security interests over the Vessel “MV Empress”.

*Foreign exchange reference rate as on April 30, 2026 as available on www.fbil.org.in. is ₹ 95.24 .

Agreement for Transfer of Intellectual Property Rights Deed dated February 22, 2021, between Zen Cruises Private Limited (“Assignor”) and our Company (“Assignment Deed”)

Through the Assignment Deed, the Assignor has irrevocably and absolutely assigned, transferred and conveyed all rights, title and interest along with goodwill on a non-compete basis in relation to 14 trademarks registered under class 12, 35, 37, 39, 41, 42, 43 and 44 of the Trade Marks Act, 1999, as listed in Assignment Deed to our Company and our Company has agreed to acquire the same, for a consideration of ₹ 182,500,000 (excluding GST), being IPR derived asset value. In addition to the aforementioned rights, our Company has also agreed to absorb the liabilities of the Assignor of ₹ 20,680,387. The details of the trademarks as per the Assignment Deed are given below:

Sr. No.	Trademark	Class	Application Number	Proprietor	Application date	Renewal Date	Status and Validity
1.	Jalesh Cruises	12	3834298	Zen Cruises Pvt. Ltd	May 16, 2018	May 16, 2028	Registered (Valid up to May 16, 2028)
2.	Jalesh Cruises	37	3834299	Zen Cruises Pvt. Ltd	May 16, 2018	-	Registered (Valid up to May 16, 2028)
3.	Jalesh Cruises	39	3834300	Zen Cruises Pvt. Ltd	May 16, 2018	May 16, 2028	Registered (Valid up to May 16, 2028)
4.	Jalesh Cruises	41	3834301	Zen Cruises Pvt. Ltd	May 16, 2018	May 16, 2028	Registered (Valid up to May 16, 2028)
5.	Jalesh Cruises	42	3834302	Zen Cruises Pvt. Ltd	May 16, 2018	May 16, 2028	Registered
6.	Jalesh Cruises	43	3834303	Zen Cruises Pvt. Ltd	May 16, 2018	May 16, 2028	Registered (Valid up to May 16, 2028)
7.	Jalesh Cruises	44	3834304	Zen Cruises Pvt. Ltd	May 16, 2018	May 16, 2028	Registered (Valid up to May 16, 2028)
8.	Jalesh Cruises	39	3837871	Zen Cruises Pvt. Ltd	September 7, 2018	-	Registered (Valid up to September 7, 2028) Advertised
9.	Jalesh Cruises	12	3837872	Zen Cruises Pvt. Ltd	September 7, 2018	September 7, 2028	Registered (Valid up to September 7, 2028)

Sr. No.	Trademark	Class	Application Number	Proprietor	Application date	Renewal Date	Status and Validity
10.	Jalesh Cruises	35	3837873	Zen Cruises Pvt. Ltd	September 7, 2018	-	Objected
11.	Jalesh Cruises	37	3837874	Zen Cruises Pvt. Ltd	September 7, 2018	September 7, 2028	Registered (Valid up to September 7, 2028)
12.	Jalesh Cruises	41	3837875	Zen Cruises Pvt. Ltd	September 7, 2018	-	Registered (Valid up to September 7, 2028) Advertised
13.	Jalesh Cruises	43	3837876	Zen Cruises Pvt. Ltd	September 7, 2018	-	Registered (Valid up to September 7, 2028) Advertised
14.	Jalesh Cruises	44	3837877	Zen Cruises Pvt. Ltd	September 7, 2018	-	Registered (Valid up to September 7, 2028) Advertised

The Confirmatory Trademark Assignment Agreement dated January 12, 2021, between Zen Cruises Private Limited (“Assignor”) our Company (“Confirmatory Assignment Agreement”)

Through the Confirmatory Assignment Agreement, the Assignor has irrevocably and absolutely assigned, transferred and conveyed all rights, title and interest in relation to the 14 trademark as listed in the Confirmatory Assignment Agreement along with goodwill on a non-compete basis to our Company and our Company has agreed to acquire the same, for a consideration of ₹ 100.

Except as provided above, as on the date of this Prospectus, there are no inter- se agreements/arrangements or any deeds of assignment, acquisition agreements, shareholders agreement, financing agreements, agreements of like nature with respect to our Company and/or its Subsidiaries and there are no other agreements/arrangement and clauses/covenants with respect to our Company and/or its Subsidiaries that our Company, our Promoters or any of the Shareholders are a party to, or of which our Company is aware, which are material and which need to be disclosed or non-disclosure of which may have a bearing on the investment decision in the Issue and there are no clauses/covenants which are adverse/pre-judicial to the interest of the minority/public shareholders of our Company.

Except as disclosed in this Prospectus, there are no agreements or arrangements entered into by our Company pertaining to the primary or secondary transactions of securities of the Company or financial arrangements relating to the Company. Additionally, this Prospectus includes all the material covenants of the agreements or arrangements.

Agreements required under Clause 5A of paragraph A of part A of Schedule III of the SEBI Listing Regulations

There are no agreements entered into by the Shareholders, Promoters, members of the Promoter Group, related parties of our Company, Directors, Key Managerial Personnel, members of Senior Management or employees of the Company, or of any of its Subsidiaries or associate, among themselves or with the Company or with a third party, solely or jointly, which, either directly or indirectly or potentially or whose purpose and effect is to, impact the management or control of the Company or impose any restriction or create any liability upon the Company, as required to be disclosed pursuant to Clause 5A of Paragraph A of Part A of Schedule III of the SEBI Listing Regulations.

Details of guarantees given to third parties by the Promoter selling shareholders

The Issue consists of Fresh Issue only, and our Promoters are not selling any Equity Shares in the Issue.

Holding company

As on the date of this Prospectus, 'Global Shipping and Leisure Limited' is our holding company.

For details with respect to 'Global Shipping and Leisure Limited', see "*Our Promoters and Promoter Group*" on page 239.

Our Subsidiaries

As on the date of this Prospectus, our Company has two Subsidiaries, the details of which are set forth below:

Wholly owned Subsidiary

Bay Cruise Investments Inc. ("BCII")

Corporate Information

Bay Cruise Investments Inc. was originally incorporated as "Russoli Holding Limited", as a private limited company under BVI Business Companies Act, 2004, pursuant to a certificate of incorporation dated December 2, 2009, issued by the Registrar of Corporate Affairs of British Virgin Islands. Subsequently, its name was changed to "Goloka Investments Holding Limited" pursuant to a shareholders' resolution dated May 12, 2022. A fresh certificate of incorporation consequent upon change of name was issued by May 12, 2022. Further, its name was again changed to "Bay Cruise Investments Inc." which was approved by a shareholders' resolution dated October 27, 2023, and a fresh certificate of incorporation consequent upon the change of name was issued by the October 27, 2023. The registered office is located at Craigmuir Chambers, P.O. Box 71, Road Town, Tortola, VG 1110. Its Company number is 1559012.

Nature of Business

Bay Cruise Investments Inc. extends its scope and field of activities by engaging in the business of shipping and cruise line and investment in companies involved in this field as authorized by its memorandum of association.

Board of directors

Sr. No.	Name of the directors	Designation	Date of Appointment
1.	Poorneema Ramguttee	Director	October 13, 2022
2.	Rajesh Chandumal Hotwani	Director	October 10, 2016

Capital Structure

The authorized share capital of BCII is 100,000 ordinary shares of no par face value, and its issued and subscribed equity share capital is \$4,187,000 divided into 32,207 ordinary shares of no par face value.

Shareholding

The shareholding pattern of BCII as on the date of this Prospectus is as follows:

S. No.	Name of the shareholder	Number of equity shares held at no par face value	Percentage of the total shareholding (%)
1.	Waterways Leisure Tourism Limited	32,207	100.00
Total		32,207	100.00

Step-down subsidiary

As on the date of this Prospectus, our Company has one step-down subsidiary, the details of which is set forth below:

Baycruise Shipping and Leasing (IFSC) Private Limited (“Baycruise IFSC”)

Corporate Information

Baycruise IFSC was incorporated under the Companies Act, 2013 as a company limited by shares pursuant to a certificate of incorporation dated November 28, 2024 issued by the Registrar of Companies, Gujarat at Ahmedabad. Its CIN is U64910GJ2024FTC156698. Its registered office is situated at Nila Spaces, Unit C-107, T-1 & T-4, Block-11, Gift City, Gandhi Nagar – 382 355, Gujarat, India.

Nature of Business

Baycruise IFSC is authorised under the provisions of its memorandum of association to engage in the business of ship leasing including operating and financial leasing, purchase, sale and lease back, novate, transfer, assign and undertake such similar transactions in relation to ocean vessels, carry on the business of operating lease of ocean vessels and advice or soliciting for the purposes of buying, selling or subscribing to ocean vessel lease.

Board of directors

Sr. No.	Name of the Director	Designation	Date of Appointment
1.	Jurgen Bailom	Nominee Director	November 28, 2024
2.	Dhananjay Singh Chauhan	Director	December 18, 2025

Capital Structure

The authorised share capital of Baycruise IFSC is ₹ 40,000,000 divided into 4,000,000 equity shares of ₹ 10 each, and its issued, subscribed and paid-up equity share capital is ₹ 24,782,810 divided into 2,478,281 equity shares of ₹ 10 each.

Shareholding

The shareholding pattern of Baycruise IFSC as on the date of this Prospectus is as follows:

S. No.	Name of the shareholder	Number of equity shares held of face value of 10	Percentage of the total shareholding (%)
1.	Bay Cruise Investments Inc.	2,478,280	99.99
2.	Brijgopal Raghunath Jaju*	1	0.01
Total		2,478,281	100.00

* Nominee shareholder of Bay Cruise Investments Inc.

Accumulated profits or losses

As on the date of this Prospectus, there are no accumulated profits or losses of our Subsidiaries, which are not accounted for by our Company.

Common Pursuits

Our Subsidiaries are engaged in the same line of business as that of our Company and accordingly, there are certain common pursuits amongst our Subsidiaries and our Company. However, there is no conflict of interest amongst our Subsidiaries and our Company as their business is synergistic with the business of our Company. Further, our Company will adopt necessary procedures and practices as permitted by law and regulatory guidelines to address any conflict situations as and when they arise.

Business interest between our Company and our Subsidiaries

Except as provided in “Our Business” and “- Common Pursuits” beginning on pages 185 and 220, none of our Subsidiaries have any business interest in our Company.

For details of related business transactions between our Company and our Subsidiaries, see “Summary of Related Party Transactions” on page 72.

Our joint ventures

As on the date of this Prospectus, our Company does not have any joint ventures.

Our associates

As on the date of this Prospectus, our Company does not have any associate companies.

Other confirmations

Our Subsidiaries are not listed on any stock exchange in India or abroad. Further, our Subsidiaries have not been refused listing in the last ten years by any stock exchange in India or abroad, nor have our Subsidiaries failed to meet the listing requirements of any stock exchange in India or abroad.

There is no conflict of interest between the suppliers of raw materials and third-party service providers (which are crucial for operations of the Company) and our Company or our Subsidiaries / its directors.

There is no conflict of interest between the lessors of the immovable properties (crucial for operations of the company) and our Company or our Subsidiaries/ its directors.

OUR MANAGEMENT

In accordance with the Companies Act and our Articles of Association our Company must not have less than three and more than fifteen directors. As on the date of filing of this Prospectus, we have six Directors on our Board comprising, three Executive Directors including one woman director, and three Non-Executive Directors who are our Independent Directors. Our Company is in compliance with the corporate governance norms prescribed under the SEBI Listing Regulations and the Companies Act, in relation to the composition of our Board and constitution of committees thereof.

Details regarding our Board as on the date of this Prospectus are set forth below:

Sr. No.	Name, designation, period of directorship, term, address, occupation, date of birth and DIN	Age (in years)	Other directorships
1.	Jurgen Bailom Designation: Chairman of the Board, Executive Director and Chief Executive Officer Period of Directorship: Director since November 1, 2023 Current Term: With effect from October 7, 2024 for a period of 5 years and liable to retire by rotation Address: 16061, SW 41ST St Miramar, FL 33027, Florida, United States of America Occupation: Service Date of Birth: December 7, 1969 DIN: 10373283	56	<i>Indian Companies:</i> <i>Public limited companies</i> Nil <i>Private limited company</i> Baycruise Shipping and Leasing (IFSC) Private Limited <i>Foreign Companies:</i> Nil
2.	Aditya Gupta Designation: Executive Director Period of Directorship: Director since May 18, 2023 Current Term: With effect from October 7, 2024 for a period of 5 years and liable to retire by rotation Address: Flat No. 402, Tower-7, Uniworld Garden-1, Sohna Road, Sector 47, South City - II, Gurgaon - 122 018, Haryana, India Occupation: Service Date of Birth: April 5, 1978 DIN: 09581950	48	<i>Indian Companies:</i> <i>Public limited companies</i> Nil <i>Private limited company</i> Nil <i>Foreign Companies:</i> Nil
3.	Coralie Annamichele Ansari Designation: Executive Director Period of Directorship: Director since January 28, 2025 Current Term: With effect from February 1, 2025 for a period of 5 years and liable to retire by rotation Address: A 202 Panchtantra 2, Panch Marg, Versova Andheri West, Mumbai, Mumbai Suburban, Maharashtra, India - 400 061	54	<i>Indian Companies:</i> <i>Public limited companies</i> Nil <i>Private limited company</i> Nil <i>Foreign Companies:</i> Nil

Sr. No.	Name, designation, period of directorship, term, address, occupation, date of birth and DIN	Age (in years)	Other directorships
	Occupation: Service Date of Birth: June 5, 1972 DIN: 10926136		
4.	Anil Kumar Chopra Designation: Independent Director Period of Directorship: Director since February 13, 2025 Current Term: With effect from February 13, 2025 for a period of 5 years Address: D 429 III Floor, Block D, Defence Colony, PO: Lajpat Nagar, South Delhi - 110 024, Delhi, India Occupation: Service Date of Birth: March 18, 1955 DIN: 02572393	71	<i>Indian Companies:</i> <i>Public limited companies</i> - Mahindra Steel Service Centre Limited - Mahindra Accelo Limited <i>Private limited company</i> - Mahindra Auto Steel Private Limited <i>Foreign Companies:</i> Nil
5.	Roopa Iyer Designation: Independent Director Period of Directorship: Director since February 24, 2025 Current Term: With effect from February 24, 2025 for a period of 5 years Address: No 133, Ground Floor, Sri Meenalshi Krupa, 1 st main road, 5 th block, behind brand factory, Banashankari 3 rd Stage, Bengaluru – 560 085, Karnataka, India Occupation: Service Date of Birth: July 22, 1977 DIN: 03514613	48	<i>Indian Companies:</i> <i>Public limited companies</i> Nil <i>Private limited company</i> Nil <i>Foreign Companies:</i> Nil
6.	Suranjan Bhattacharjee Designation: Independent Director Period of Directorship: Director since February 13, 2025 Current Term: With effect from February 13, 2025 for a period of 5 years Address: House no. F-1, Second Floor, South Extension Part-2, Andrewsganj, South Delhi, Delhi – 110 049, India Occupation: Service Date of Birth: January 4, 1957 DIN: 08537687	69	<i>Indian Companies:</i> <i>Public limited companies</i> Nil <i>Private limited company</i> Headkick Private Limited <i>Foreign Companies:</i> Nil

Brief Biographies of Directors

Jurgen Bailom is the Chairman of the Board, Executive Director and CEO of the Company. He has been associated with our Company since November 3, 2020. He is a Certified Hospitality Supervisor from the Educational Institute of the American Hotel & Motel Association. He has passed the examination to prove competence for the hospitality industry. He also holds a master's degree in business administration in Hotel Management from Canterbury University. He is the founding member of the Indian Cruise Line Association. He has experience in cruise line and shipping, hospitality, resort and tourism industry and he was previously associated with Zen Cruises Private Limited, Vidanta Grupo, RCL Geo LLP, Celebrity Cruises, Tui Cruises, Skyseas and Pullmantur Cruceros, Maho Group, Royal Caribbean International and with Island Cruises PLC.

Aditya Gupta is an Executive Director on the Board of our Company. He has been associated with our Company since May 15, 2023. He holds a bachelor's degree in tourism studies from the Indira Gandhi Open University, New Delhi, India. He holds a diploma in hotel management and catering technology from the National Council for Hotel Management and Catering Technology, New Delhi, India. His role in the Company is to oversee and steer the Company's overall business strategy, operations, and growth initiatives. He plays a key role in developing and executing business plans, managing cross-functional departments, and ensuring that the organization meets its strategic objectives. His primary focus areas include revenue generation, market expansion, and driving innovation. He has over 19 years of experience in marketing and sales in the tourism sector. Prior to joining our Company, he was previously associated with MakeMyTrip (India) Private Limited and Yatra TG Stays Private Limited.

Coralie Annamichele Ansari is the Executive Director on the Board of our Company. She has been associated with our Company since January 2, 2025. She holds a bachelor's degree in commerce from the University of Pune, Maharashtra, India and she has passed the master in personnel management examination from the University of Poona, Pune, Maharashtra, India. Her role in the Company is to lead all aspects of the organization's human resources and people strategy and to align the HR initiatives with business objectives, with a strong emphasis on attracting and retaining top talent, fostering employee engagement, and enhancing the overall employee experience. She has over 12 years of experience in the human resource sector. Prior to joining our Company, she was previously associated with SET Discovery Private Limited, Balaji Telefilms Limited, New Delhi Television Limited, STAR India Private Limited, Viacom18 Media Private Limited and Conde Nast (India) Private Limited.

Anil Kumar Chopra is an Independent Director on the Board of our Company. He has been associated with our Company since February 13, 2025. He holds a bachelor's degree in science from Jawaharlal Nehru University, New Delhi, India, and master's degrees in science in defence studies, as well as in philosophy in defence and strategic studies, from the University of Madras, Chennai, India. He has over 3 years of experience in the steel processing, distribution and manufacturing of automobile steel sector. Prior to joining our Company, he has served in the Indian Navy for a period of over 39 years.

Roopa Iyer is the Independent Director on the Board of our Company. She has been associated with our Company since February 24, 2025. She holds a diploma in commercial practice from K. I. E. T. Polytechnic, Bangalore, Karnataka, India. She holds a master's degree in commerce, and a master's degree of arts in philosophy from the Karnataka State Open University, Mysore, Karnataka, India. She has also obtained a doctorate in literature in spirituality and science from the Kannada University, Hampi, Karnataka, India. She has over 8 years of experience in the event management and film production sector. She is the proprietor of Indian Classic Arts.

Suranjan Bhattacharjee is an Independent Director on the Board of our Company. He has been associated with our Company since February 13, 2025. He has passed the bachelor's in arts part II examination from the University of North Bengal, West Bengal, India. He has over 5 years of experience in the sports agency sector. Prior to joining our Company, he was previously associated with India Tourism Development Corporation.

Details of directorship in suspended or delisted companies

None of our Directors are or were directors of any listed company, whose shares have been or were suspended from being traded on any stock exchanges, in the last five years prior to the date of this Prospectus, during the term of their directorship in such company.

Further, none of our Directors are, or were, a director of any listed company, which has been or was delisted from any stock exchange during the term of their directorship in such company.

Relationship amongst our Directors and Key Managerial Personnel or Senior Management

None of our Directors are related to each other, nor are any of our Directors related to any of our Key Managerial Personnel and Senior Management.

Terms of appointment of our Directors

Remuneration of our Directors

a) **Terms of employment of our Executive Directors**

i) **Jurgen Bailom, Chairman of the Board, Executive Director and Chief Executive Officer**

Jurgen Bailom, Chairman of the Board, Executive Director and Chief Executive Officer, has been appointed as the Executive Director on the Board of our Company pursuant to the resolution passed by our Board and by our Shareholders, on October 7, 2024 and October 11, 2024, respectively, for a period of 5 years with effect from October 7, 2024. He was appointed as the Chief Executive Officer of the Company pursuant to the resolution passed by our Board dated December 1, 2023. Further, he was appointed as a Chairman of the Board pursuant to the resolution passed by our Board on May 22, 2025. The details of his remuneration (effective from October 7, 2024 till October 6, 2029) and other terms of employment in accordance with the (i) resolutions passed by our Board on October 7, 2024 and by Shareholders on October 11, 2024 and September 29, 2025; and (ii) employment agreement dated April 1, 2024, read with addendum to the employment agreement dated June 20, 2025, are enumerated below:

Basic salary	USD 611,520 (approximately ₹ 58.24* million) per annum.
Other benefits and payments	Medical insurance benefit, annual performance bonus/ incentive and stock options, if any, based on performance, and rent free accommodation and vehicle.

*Foreign exchange reference rate as on April 30, 2026, as available on www.fbil.org.in is ₹ 95.24.

ii) **Aditya Gupta, Executive Director**

Aditya Gupta has been appointed as the Executive Director on the Board of our Company pursuant to the resolution passed by our Board and by our Shareholders on October 7, 2024 and October 11, 2024, respectively, for a period of 5 years with effect from October 7, 2024. The details of his remuneration (effective from October 7, 2024 till October 6, 2029) and other terms of employment in accordance with the (i) resolutions passed by our Board on October 7, 2024 and by Shareholders on October 11, 2024 and September 29, 2025; and (ii) employment agreement dated July 10, 2023, as amended, on July 9, 2024, read along with the appointment letter dated October 12, 2024 are enumerated below:

Basic salary	₹ 17.25 million per annum
Other benefits and payments	Allowances, contribution to provident fund, superannuation fund or annuity fund or gratuity fund, mediclaim insurance benefit, leave encashment, annual performance bonus/ incentive and stock options, if any, based on performance.

iii) **Coralie Annamichele Ansari, Executive Director**

Coralie Annamichele Ansari has been appointed as the Executive Director on the Board of our Company pursuant to the resolution passed by our Board and by our Shareholders on February 1, 2025, and February 25, 2025, respectively, for a period of 5 years with effect from February 1, 2025. The details of her remuneration (effective from February 1, 2025 till January 31, 2030) and other terms of employment in accordance with the (i) resolutions passed by our Board on February 1, 2025 and by Shareholders on February 25, 2025 and September 29, 2025; and (ii) employment agreement entered dated January 2, 2025, read along with the employment letter dated February 26, 2025, are enumerated below:

Basic pay	₹ 10.00 million per annum
Other benefits and payments	Allowances, contribution to provident fund, superannuation fund or annuity fund or gratuity fund, mediclaim insurance benefit, leave encashment, annual performance bonus/ incentive and stock options, if any, based on performance.

b) **Sitting fees and remuneration to Independent Directors**

Pursuant to a resolution of our Board dated December 15, 2025, our Independent Directors are entitled to receive sitting fees of ₹ 25,000 for attending each meeting of our Board and the Audit Committee.

Our Independent Directors may be paid reimbursement of expenses as permitted under the Companies Act and the SEBI Listing Regulations.

Payments or benefits to our Directors

a) **Executive Directors**

The table below sets forth the details of the remuneration (including salaries and perquisites) paid to our Executive Directors for Fiscal 2026:

Sr. No.	Name of the Executive Director	Remuneration for Fiscal 2026 (in ₹ million)
1.	Jurgen Bailom	79.06
2.	Aditya Gupta	18.10
3.	Coralie Annamichele Ansari	8.42

b) Independent Directors

The table below sets forth the details of the remuneration (including sitting fees and commission, to the extent applicable) paid to our Independent Directors for Fiscal 2026:

Sr. No.	Name of the Director	Remuneration for Fiscal 2026 (in ₹ million)
1.	Anil Kumar Chopra	0.22
2.	Suranjan Bhattacharjee	0.24
3.	Roopa Iyer	0.24

Contingent and deferred compensation payable to the Directors

As on the date of this Prospectus, there is no contingent or deferred compensation payable to the Directors, which does not form part of their remuneration.

Arrangement or understanding with major Shareholders, customers, suppliers or others

None of our Directors were selected / appointed as Directors of our Company pursuant to any arrangement or understanding with the major shareholders, customers, suppliers or others.

Service Contracts with Directors

None of our Directors have entered into a service contract with our Company pursuant to which they are entitled to any benefits upon termination of employment.

Bonus or profit-sharing plan for Directors

None of our Directors are party to any bonus or profit-sharing plan of our Company.

Remuneration paid or payable to the Directors by our Subsidiaries or associate company

None of our Directors have received or are or were entitled to receive any remuneration, sitting fees or commission (including salaries, perquisites, professional fee, consultancy fee, if any) from our Subsidiaries in Fiscal 2025. As on the date of this Prospectus, our Company does not have any associates.

Shareholding of Directors in our Company

For details on shareholding of the Directors in our Company, see “*Capital Structure – Equity Shareholding of our Directors, Directors of our Promoters, Key Managerial Personnel, Senior Management and the members of the Promoter Group*” on page 92. As per our Articles of Association, our Directors are not required to hold any qualification shares.

Interests of Directors

Certain of our Directors may be deemed to be interested to the extent of the remuneration and reimbursement of expenses or sitting fees and commission, as may be applicable, payable to them by our Company under our Articles of Association and their terms of appointment, and to the extent of remuneration paid to them for services rendered as an officer or employee of our Company. For further details, see “*-Terms of appointment of our Directors*” on page 224.

None of our Directors are interested in the promotion of our Company. For further details, see “*Our Promoters and Promoter Group – Interests of Promoters*” on page 240.

Our Directors may be interested to the extent of Equity Shares, if any, held by them or that may be held or subscribed by or allotted to the companies, firms, ventures, trusts in which they are interested as promoters, directors, partners, proprietors, members or trustees, including pursuant to the Issue and any dividend and other distributions payable in respect of such Equity Shares. See “*Capital Structure – Equity Shareholding of our Directors, Directors of our Promoters, Key Managerial Personnel, Senior Management and the members of the Promoter Group*” on page 92.

Our Directors do not have any interest in any transaction by our Company for acquisition of land, construction of building or supply of machinery during the three years preceding the date of this Prospectus.

Our Directors may be deemed to be interested to the extent of certain related party transactions that were undertaken with them by our Company. Our Directors may also be deemed to be interested in the contract agreement agreements/arrangements entered into or to be entered into by our Company in the normal course of business with any company in which they hold directorships or any partnership firm in which they are partners. For further details, see “*Restated Consolidated Financial Information*” on page 244.

No consideration in cash or shares or otherwise has been paid or agreed to be paid to any of our Directors or to the firms or companies in which any of our Directors are interested as members, by any person, either to induce him to become, or to qualify him as, as a Director, or otherwise for services rendered by our Directors or by the firm or company in which they are interested as members, in connection with the promotion or formation of our Company.

No loans have been availed by our Directors from our Company.

Other Confirmations

None of our Directors have been identified as Wilful Defaulters or Fraudulent Borrower by any bank or financial institution or consortium, in accordance with the applicable guidelines issued by the Reserve Bank of India.

None of our Directors have any interest in any property acquired or proposed to be acquired of our Company or by our Company or in any transaction by our Company for acquisition of land, construction of building or supply of machinery.

Except in the ordinary course of business and as disclosed in “*Restated Consolidated Financial Information – Note 36 - Related parties disclosures*” at page 290, our Directors do not have any other business interest in our Company.

Changes in our Board in the last three years

Details of the changes in our Board in the last three years preceding the date of this Prospectus are set forth below:

Name	Date of Change	Reason for change in Board
Jurgen Bailom	May 22, 2025	Appointment as Chairman of the Board
Roopa Iyer	February 24, 2025	Appointment as Independent Director
Anil Kumar Chopra	February 13, 2025	Appointment as Independent Director
Suranjan Bhattacharjee	February 13, 2025	Appointment as Independent Director
Coralie Annamichelle Ansari	February 1, 2025	Appointment as Executive Director
Coralie Annamichelle Ansari	January 28, 2025	Appointment as Additional Professional Director
Nilesh Madhukar Chandole	January 28, 2025	Resignation as Director
Jurgen Bailom	October 7, 2024	Appointment as Executive Director
Aditya Gupta	October 7, 2024	Appointment as Executive Director
Jurgen Bailom	December 1, 2023	Appointment as Chief Executive Officer
Jurgen Bailom	November 1, 2023	Appointment as Additional Professional Director
Manoj	November 1, 2023	Resignation as Director
Manoj	July 10, 2023	Appointment as Additional Professional Director
Vijay Kher	July 7, 2023	Resignation as Director

Note: This table does not include changes pursuant to regularisation.

Borrowing powers of our Board

Pursuant to a resolution passed by our Board and Shareholders each on April 20, 2022, our Board is authorised to borrow any sum or sums of monies, as it may be considered fit for the business of our Company on such terms and conditions as it may deem fit and expedient in the interests of our Company, notwithstanding that the monies to be borrowed together with the monies already borrowed by our Company (apart from temporary loans obtained or to be obtained from our Company’s bankers in the ordinary course of business) may exceed the aggregate of the paid-up capital of our Company, its free reserves (that is to say, reserves not set apart for any specific purpose) provided that the maximum amount of monies so borrowed or to be borrowed by our Company (apart from temporary loans obtained or to be obtained from our Company’s bankers in the ordinary course of business) shall not at any given point of time to exceed the sum of ₹ 5,000 million.

Corporate Governance

The provisions of the Companies Act, 2013 along with the SEBI Listing Regulations with respect to corporate governance, will be applicable to our Company immediately upon the listing of the Equity Shares on the Stock Exchanges. Our Company is in

compliance with the requirements of the applicable requirements for corporate governance in accordance with the SEBI Listing Regulations and the Companies Act, 2013, including those pertaining to the constitution of the Board and committees thereof.

As on the date of filing this Prospectus, we have six Directors on our Board comprising, three Executive Directors including one woman director, and three Non-Executive Directors who are our Independent Directors.

Committees of our Board

In terms of the SEBI Listing Regulations and the provisions of the Companies Act, our Company has constituted the following Board committees:

- (a) Audit Committee;
- (b) Nomination and Remuneration Committee;
- (c) Stakeholders' Relationship Committee;
- (d) Corporate Social Responsibility Committee; and
- (e) Risk Management Committee.

For purposes of the Issue, our Board has also constituted an IPO Committee.

(a) Audit Committee

The Audit Committee was constituted by a resolution of our Board dated April 4, 2025. It is in compliance with Section 177 of the Companies Act, 2013 and Regulation 18 of the SEBI Listing Regulations. The current constitution of the Audit committee is as follows:

Name of Director	Position in the Committee	Designation
Anil Kumar Chopra	Chairman	Independent Director
Suranjan Bhattacharjee	Member	Independent Director
Roopa Iyer	Member	Independent Director
Aditya Gupta	Member	Executive Director

The scope and function of the Audit Committee is in accordance with Section 177 of the Companies Act, and Regulation 18 of the SEBI Listing Regulations. Its terms of reference are as follows:

- (i) The Audit Committee shall have powers, which should include the following:
 - (a) To investigate any activity within its terms of reference;
 - (b) To seek information from any employee of the Company;
 - (c) To obtain outside legal or other professional advice;
 - (d) To secure attendance of outsiders with relevant expertise if it considers necessary; and
 - (e) Such powers as may be prescribed under the Companies Act, the SEBI Listing Regulations and other applicable laws.
- (ii) The role of the Audit Committee shall include the following:
 - (a) Oversight of the Company's financial reporting process, examination of the financial statements and the auditors' report thereon and the disclosure of its financial information to ensure that the financial statements are correct, sufficient and credible;
 - (b) Recommendation to the board of directors for appointment, re-appointment and replacement, removal, remuneration and terms of appointment of auditors, including the internal auditor, cost auditor and statutory auditor, or any other external auditor, of the Company and the fixation of audit fees;
 - (c) Approval of payments to statutory auditors for any other services rendered by the statutory auditors of the Company;
 - (d) Reviewing, with the management, the annual financial statements and auditor's report thereon before submission to the Board for approval, with particular reference to:
 - (i) Matters required to be included in the Director's Responsibility Statement to be included in the Board's report in terms of clause (c) of sub-section 3 of section 134 of the Companies Act;
 - (ii) Changes, if any, in accounting policies and practices and reasons for the same;
 - (iii) Major accounting entries involving estimates based on the exercise of judgment by the management of

- the Company;
 - (iv) Significant adjustments made in the financial statements arising out of audit findings;
 - (v) Compliance with listing and other legal requirements relating to financial statements;
 - (vi) Disclosure of any related party transactions; and
 - (vii) Qualifications / modified opinion(s) in the draft audit report.
- (e) Reviewing, with the management, the quarterly, half yearly and annual financial statements before submission to the Board for approval;
 - (f) Approval of the disclosure of the key performance indicators to be disclosed in the issue documents in relation to the initial public offering of the equity shares of the Company;
 - (g) Reviewing, with the management, the statement of uses/application of funds raised through an issue (public issue, rights issue, preferential issue, etc.), the statement of funds utilised for purposes other than those stated in the issue document/prospectus/notice and the report submitted by the monitoring agency monitoring the utilisation of proceeds of a public or rights issue or preferential issue or qualified institutions placement, and making appropriate recommendations to the Board to take up steps in this matter;
 - (h) Reviewing and monitoring the auditor's independence and performance, and effectiveness of audit process;
 - (i) Formulating a policy on related party transactions, which shall include materiality of related party transactions;
 - (j) Approval or any subsequent modification of transactions of the Company with related parties and omnibus approval for related party transactions proposed to be entered into by the Company subject to such conditions as may be prescribed;
 - (k) Review, at least on a quarterly basis, the details of related party transactions entered into by the Company pursuant to each of the omnibus approvals given;
 - (l) Scrutiny of inter-corporate loans and investments;
 - (m) Valuation of undertakings or assets of the company, wherever it is necessary;
 - (n) Evaluation of internal financial controls and risk management systems;
 - (o) Reviewing with the management, performance of statutory and internal auditors, adequacy of the internal control systems;
 - (p) Reviewing the adequacy of internal audit function, if any, including the structure of the internal audit department, staffing and seniority of the official heading the department, reporting structure coverage and frequency of internal audit;
 - (q) Discussion with internal auditors of any significant findings and follow up there on;
 - (r) Reviewing the findings of any internal investigations by the internal auditors into matters where there is suspected fraud or irregularity or a failure of internal control systems of a material nature and reporting the matter to the Board;
 - (s) Discussion with statutory auditors before the audit commences, about the nature and scope of audit as well as post-audit discussion to ascertain any area of concern;
 - (t) Looking into the reasons for substantial defaults in the payment to the depositors, debenture holders, shareholders (in case of non-payment of declared dividends) and creditors;
 - (u) Reviewing the functioning of the whistle blower mechanism;
 - (v) Approval of the appointment of the Chief Financial Officer of the Company ("CFO") (i.e., the whole-time finance director or any other person heading the finance function or discharging that function and who will be designated as the CFO of the Company) after assessing the qualifications, experience and background, etc., of the candidate;
 - (w) Carrying out any other functions as provided under or required to be performed by the audit committee under the provisions of the Companies Act, the SEBI Listing Regulations and other applicable laws;

- (x) To formulate, review and make recommendations to the Board to amend the Audit Committee charter from time to time;
 - (y) Establishing a vigil mechanism for directors and employees to report their genuine concerns or grievances;
 - (z) Carrying out any other function as is mentioned in the terms of reference of the Audit Committee;
 - (aa) Reviewing the utilization of loans and/or advances from/investment by the holding company in the subsidiary exceeding rupees 100 crore or 10% of the asset size of the subsidiary, whichever is lower including existing loans / advances / investments existing as per the SEBI Listing Regulations;
 - (bb) Consider and comment on rationale, cost-benefits and impact of schemes involving merger, demerger, amalgamation etc., on the Company and its shareholders; and
 - (cc) Such roles as may be specified by the Board from time to time or prescribed under the Companies Act, the SEBI Listing Regulations or other applicable laws.
- (iii) The Audit Committee shall mandatorily review the following information:
- (a) Management discussion and analysis of financial condition and results of operations;
 - (b) Management letters/letters of internal control weaknesses issued by the statutory auditors of the Company;
 - (c) Internal audit reports relating to internal control weaknesses;
 - (d) The appointment, removal and terms of remuneration of the chief internal auditor shall be subject to review by the Audit Committee;
 - (e) Statement of deviations:
 - (i) quarterly statement of deviation(s) including report of monitoring agency, if applicable, submitted to stock exchange(s) in terms of Regulation 32(1) of the SEBI Listing Regulations; and
 - (ii) annual statement of funds utilised for purposes other than those stated in the issue document/prospectus/notice in terms of Regulation 32(7) of the SEBI Listing Regulations; and
 - (f) Review the financial statements, in particular, the investments made by any unlisted subsidiary.

The Audit Committee is required to meet at least four times in a financial year under Regulation 18(2)(a) of the SEBI Listing Regulations. The quorum for a meeting of the Audit Committee shall be two members or one third of the members of the audit committee, whichever is greater, with at least two independent directors.

(b) Nomination and Remuneration Committee

The Nomination, Remuneration and Compensation committee was constituted by a resolution of our Board dated April 4, 2025. The Nomination, Remuneration and Compensation Committee is in compliance with Section 178 of the Companies Act, 2013 and Regulation 19 of the SEBI Listing Regulations. The current constitution of the Nomination, Remuneration and Compensation committee is as follows:

Name of Director	Position in the Committee	Designation
Suranjan Bhattacharjee	Chairman	Independent Director
Anil Kumar Chopra	Member	Independent Director
Roopa Iyer	Member	Independent Director

The scope and function of the Nomination and Remuneration Committee is in accordance with Section 178 of the Companies Act, read with Regulation 19 of the SEBI Listing Regulations. Its terms of reference are as follows:

- (a) Formulation of the criteria for determining qualifications, positive attributes and independence of a director and recommend to the Board a policy, relating to the remuneration of the directors, key managerial personnel and other employees;

The Nomination and Remuneration Committee, while formulating the above policy, should ensure that:

- (i) the level and composition of remuneration be reasonable and sufficient to attract, retain and motivate directors of the quality required to run our Company successfully;
 - (ii) relationship of remuneration to performance is clear and meets appropriate performance benchmarks; and
 - (iii) remuneration to directors, key managerial personnel and senior management involves a balance between fixed and incentive pay reflecting short and long term performance objectives appropriate to the working of the Company and its goals.
- (b) For every appointment of an independent director, the Nomination and Remuneration Committee shall evaluate the balance of skills, knowledge and experience on the Board and on the basis of such evaluation, prepare a description of the role and capabilities required of an independent director. The person recommended to the Board for appointment as an independent director shall have the capabilities identified in such description. For the purpose of identifying suitable candidates, the Nomination and Remuneration Committee may:
 - (i) use the services of any external agencies, if required;
 - (ii) consider candidates from a wide range of backgrounds, having due regard to diversity; and
 - (iii) consider the time commitments of the candidates.
- (c) Formulation of criteria for evaluation of performance of independent directors and the Board;
- (d) Devising a policy on Board diversity;
- (e) Identifying persons who are qualified to become directors of the Company and who may be appointed in senior management in accordance with the criteria laid down, and recommend to the Board their appointment and removal. The Company shall disclose the remuneration policy and the evaluation criteria in its annual report;
- (f) Analysing, monitoring and reviewing various human resource and compensation matters;
- (g) Determining the Company's policy on specific remuneration packages for executive directors including pension rights and any compensation payment, and determining remuneration packages of such directors;
- (h) Recommending to the Board the remuneration, in whatever form, payable to the senior management personnel and other staff (as deemed necessary);
- (i) Reviewing and approving compensation strategy from time to time in the context of the then current Indian market in accordance with applicable laws;
- (j) Determining whether to extend or continue the term of appointment of the independent director, on the basis of the report of performance evaluation of independent directors;
- (k) Perform such functions as are required to be performed by the compensation committee under the Securities and Exchange Board of India (Share Based Employee Benefits and Sweat Equity) Regulations, 2021, as amended
- (l) Construing and interpreting the employee stock option scheme/plan approved by the Board and shareholders of the Company in accordance with the terms of such scheme/plan ("**ESOP Scheme**") and any agreements defining the rights and obligations of the Company and eligible employees under the ESOP Scheme, and prescribing, amending and/or rescinding rules and regulations relating to the administration of the ESOP Scheme;
- (m) Engaging the services of any consultant/professional or other agency for the purpose of recommending compensation structure/policy;
- (n) Framing suitable policies, procedures and systems to ensure that there is no violation of securities laws, as amended from time to time, including:
 - a. the Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 2015, as amended; and
 - b. the Securities and Exchange Board of India (Prohibition of Fraudulent and Unfair Trade Practices Relating to Securities Market) Regulations, 2003, as amended,
 by the Company and its employees, as applicable;
- (o) Performing such other activities as may be delegated by the Board of Directors and/or are statutorily prescribed under any law to be attended to by the Nomination and Remuneration Committee.

Such terms of reference as may be prescribed under the Companies Act, the SEBI Listing Regulations, or other applicable laws.

The Nomination and Remuneration Committee is required to meet at least once in a financial year under Regulation 19(3A) of the SEBI Listing Regulations.

The quorum for a meeting of the Nomination and Remuneration Committee shall be two members or one third of the members of the committee, whichever is greater, including at least one independent director.

(c) Stakeholders' Relationship Committee

The Stakeholders' Relationship Committee was constituted by a resolution of our Board dated April 4, 2025. The Stakeholders' Relationship Committee is in compliance with Section 178 of the Companies Act, 2013 and Regulation 20 of the SEBI Listing Regulations. The current constitution of the Stakeholders' Relationship Committee is as follows:

Name of Director	Position in the Committee	Designation
Suranjan Bhattacharjee	Chairman	Independent Director
Jurgen Bailom	Member	Executive Director
Anil Kumar Chopra	Member	Independent Director
Aditya Gupta	Member	Executive Director

The scope and function of the Stakeholders' Relationship Committee is in accordance with Regulation 20 of the SEBI Listing Regulations. Its terms of reference are as follows:

- (a) Redressal of all security holders' and investors' grievances including complaints related to transfer/transmission of shares, non-receipt of share certificates and review of cases for refusal of transfer/transmission of shares and debentures, non-receipt of declared dividends, non-receipt of annual reports, issue of new/duplicate certificates, etc., and assisting with quarterly reporting of such complaints;
- (b) Reviewing of measures taken for effective exercise of voting rights by shareholders;
- (c) Investigating complaints relating to allotment of shares, approval of transfer or transmission of shares, debentures or any other securities;
- (d) Giving effect to all transfer/transmission of shares and debentures, dematerialisation of shares and re-materialisation of shares, split and issue of duplicate/consolidated share certificates, compliance with all the requirements related to shares, debentures and other securities from time to time;
- (e) Reviewing the measures and initiatives taken by the Company for reducing the quantum of unclaimed dividends and ensuring timely receipt of dividend warrants/annual reports/statutory notices by the shareholders of the Company;
- (f) Reviewing the adherence to the service standards by the Company with respect to various services rendered by the registrar and transfer agent of the Company and to recommend measures for overall improvement in the quality of investor services; and
- (g) Carrying out such other functions as may be specified by the Board from time to time or specified/provided under the Companies Act, the SEBI Listing Regulations, or any other applicable laws.

The Stakeholders' Relationship Committee is required to meet at least once in a financial year under Regulation 20(3A) of the SEBI Listing Regulations.

(d) Risk Management Committee

The Risk Management Committee was constituted by a resolution of our Board dated April 4, 2025. The Risk Management Committee is in compliance with Regulation 21 of the SEBI Listing Regulations. The current constitution of the Risk Management Committee is as follows:

Name of Director	Position in the Committee	Designation
Jurgen Bailom	Chairman	Executive Director
Suranjan Bhattacharjee	Member	Independent Director
Aditya Gupta	Member	Executive Director

The scope and function of the Risk Management Committee is in accordance with Regulation 21 of the SEBI Listing Regulations. The Risk Management Committee shall be responsible for, among other things, the following:

- (1) To formulate a detailed risk management policy, which shall include:
 - i. A framework for identification of internal and external risks specifically faced by the Company, in particular including financial, operational, sectoral, sustainability (particularly, ESG related risks), information, cyber security risks or any other risk as may be determined by the Committee;
 - ii. Measures for risk mitigation including systems and processes for internal control of identified risks; and
 - iii. Business continuity plan.
- (2) To ensure that appropriate methodology, processes and systems are in place to monitor and evaluate risks associated with the business of the Company;
- (3) To monitor and oversee implementation of the risk management policy, including evaluating the adequacy of risk management systems;
- (4) To periodically review the risk management policy, at least once in two years, including by considering the changing industry dynamics and evolving complexity;
- (5) To keep the board of directors informed about the nature and content of its discussions, recommendations and actions to be taken;
- (6) The appointment, removal and terms of remuneration of the Chief Risk Officer (if any) shall be subject to review by the Risk Management Committee.
- (7) To perform such other activities as may be delegated by the board of directors and/or prescribed under any law to be attended to by the Risk Management Committee

The Risk Management Committee is required to meet at least twice in a financial year under Regulation 21(3A) of the SEBI Listing Regulations.

The quorum for a meeting of the Risk Management Committee shall either be two members or one third of the members of the committee, whichever is higher, including at least one member of the Board in attendance.

(e) Corporate Social Responsibility Committee

The Corporate Social Responsibility Committee was constituted by a resolution of our Board dated May 22, 2025. The current constitution of the Corporate Social Responsibility Committee is as follows:

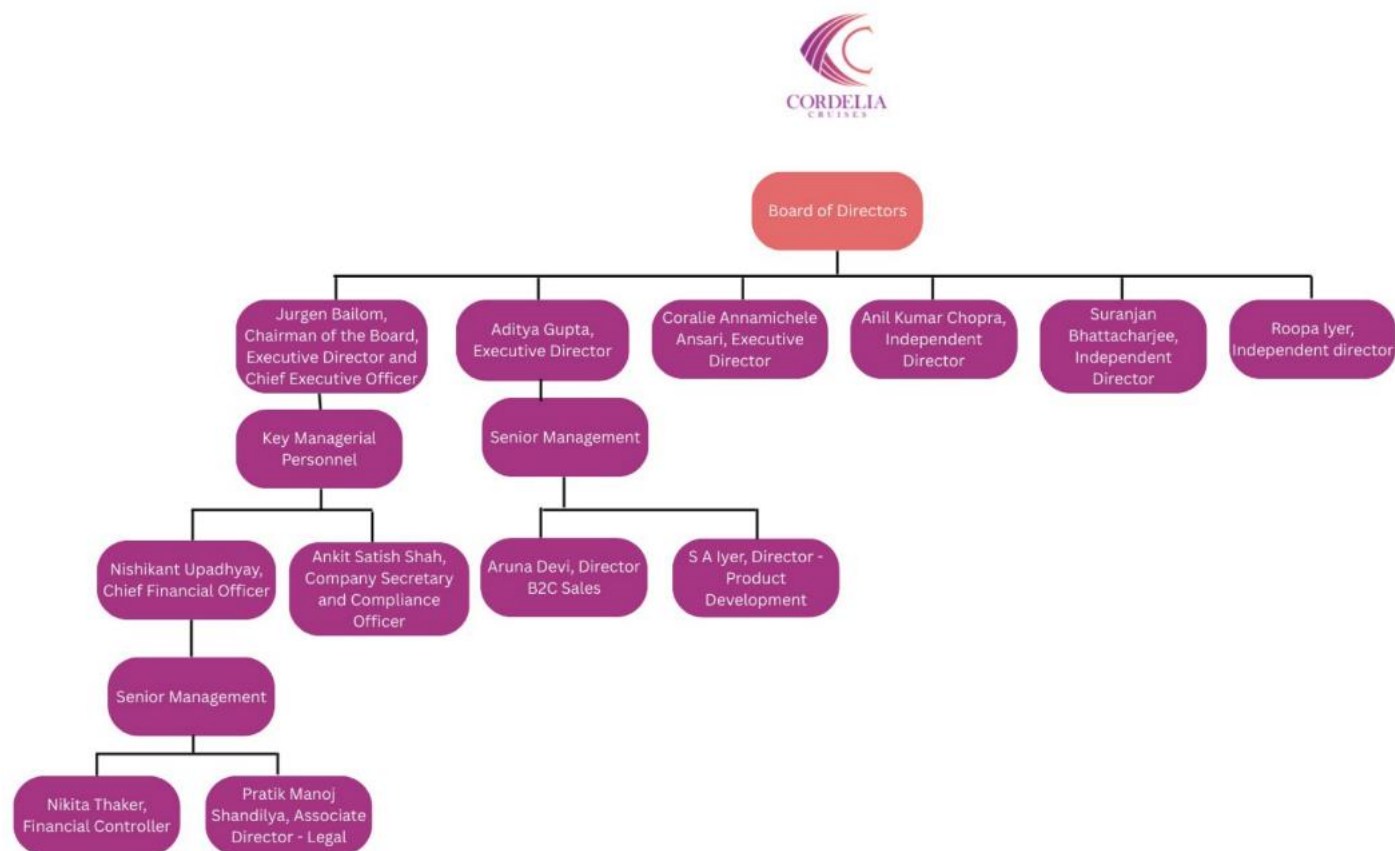
Name of Director	Position in the Committee	Designation
Roopa Iyer	Chairperson	Independent Director
Jurgen Bailom	Member	Executive Director
Aditya Gupta	Member	Executive Director

The scope and function of the Corporate Social Responsibility Committee is in accordance with Section 135 of the Companies Act. Its terms of reference are as follows:

- (a) To formulate and recommend to the board, a corporate social responsibility policy which shall indicate the activities to be undertaken by the Company as specified in Schedule VII of the Companies Act and the rules made thereunder and make any revisions therein as and when decided by the Board;
- (b) To identify corporate social responsibility policy partners and corporate social responsibility policy programmes;
- (c) To recommend the amount of expenditure to be incurred for the corporate social responsibility activities and the distribution of the same to various corporate social responsibility programmes undertaken by the Company;
- (d) To formulate the annual action plan of the Company;
- (e) To delegate responsibilities to the corporate social responsibility team and supervise proper execution of all delegated responsibilities;

- (f) To review and monitor the implementation of corporate social responsibility policy, corporate social responsibility programmes and issuing necessary directions as required for proper implementation and timely completion of corporate social responsibility programmes; and
- (g) To perform such other duties and functions as the Board may require the corporate social responsibility committee to undertake to promote the corporate social responsibility activities of the Company and exercise such other powers as may be conferred upon the CSR Committee in terms of the provisions of Section 135 of the Companies Act, as amended or other applicable laws.

Management Organisation Structure



Key Managerial Personnel

In addition to Jurgen Bailom, whose details are set out under “ – *Brief Biographies of Directors*” on page 223, the details of the Key Managerial Personnel, as on the date of this Prospectus, are set out below:

Nishikant Upadhyay is the Chief Financial Officer of our Company. He has been associated with our Company since April 1, 2021. He holds a bachelor’s degree in science from the Mohanlal Sukhadia University, Udaipur, Rajasthan, India. He is a member of the Institute of Chartered Accountants of India. He has completed the Chief Executive Officer Programme (CEO) from Indian Institute of Management, Lucknow. His role in the Company is to oversee the Company’s financial operations, including financial planning, analysis, and reporting. He is responsible for making key strategic financial decisions and ensuring compliance with all financial regulations and standards. He has over 27 years of experience in accounting and finance. Prior to joining our Company, he was associated with Kundli Manesar Expressway Limited, Corporate Channels India Private Limited, KGK Enterprises, Essel Gas Company Limited, Essel Saurya Urja Company of Rajasthan Limited, Essel Infraprojects Limited, Pan India Infraprojects Private Limited, Vivek Fabrics Private Limited, Share Shoppe (sole proprietorship), Tribhovandas Bhimji Zaveri Limited and Wockhardt Limited. The remuneration paid to him was ₹ 18.05 million for Fiscal 2026.

Ankit Satish Shah is the Company Secretary and Compliance Officer of our Company. He has been associated with our Company since May 26, 2022. He holds a bachelor’s degree in commerce and has passed the final semester examination for bachelor’s in law from the University of Mumbai, Maharashtra, India. He is an associate at the Institute of Company Secretaries of India. His role in the Company involves ensuring Company’s adherence to all applicable statutory compliances. He advises the Board on best governance practices and is responsible for organizing and conducting board meetings, general meetings, and all committee meetings. He has over 5 years of experience in secretarial compliance. Prior to joining our Company, he was associated with Dakshin Odisha Urja Private Limited. The remuneration paid to him was ₹ 1.25 million for Fiscal 2026.

Senior Management

In addition to our Key Managerial Personnel, Nishikant Upadhyay and Ankit Satish Shah, whose details are provided in “–*Key Managerial Personnel*” on page 236, the details of our other Senior Management as on the date of this Prospectus are as set forth below:

Nikita Thaker is the Financial Controller of our Company. She has been associated with our Company since April 1, 2021. She holds a bachelor’s degree in commerce from Shri Narsee Monjee College of Commerce and Economics, University of Mumbai, Maharashtra, India. She is a member of the Institute of Chartered Accountants of India. Her role in the Company is to oversee and manage Company’s financial functions, including accounting, financial planning, and reporting. She ensures the accuracy and integrity of financial data, maintains compliance with relevant regulations, and supports strategic decision-making through sound financial insights. She has over 6 years of experience in finance and accounts sector. Prior to joining our Company, she was associated with Essel Saurya Urja Company of Rajasthan Limited. The remuneration paid to her was ₹ 3.16 million for Fiscal 2026.

S A Iyer is the Director - Product Development of our Company. He has been associated with our Company since October 9, 2023. He has passed the DCES (computer) examination from I.E.I. Institute, Indian Technical Education Society, Mumbai, Maharashtra, India. His role in the Company is to lead the product team, oversee the management of CRM portals, staff portals, website updates, and address technical glitches ensuring seamless operation of the product IT team. He has over 15 years of experience in product management in the IT sector. Prior to joining our Company, he was associated with Eduvanz Financing Private Limited, Eccentric Engine Private Limited, Musafir.com India Private Limited, Backwater Technologies Private Limited, Zapak Digital Entertainment Limited, Xerces Technologies Private Limited, Ejazah.com and Indiagames Limited. The remuneration paid to him was ₹ 4.21 million for Fiscal 2026.

Aruna Devi is the Director of Sales B2C of our Company. She has been associated with our Company since March 11, 2024. She holds a bachelor’s degree in Commerce from the Delhi University, India. Her role in the Company is to develop and execute strategies, B2C sales plans in addition to leading and motivating B2C team and fostering strong customer relationships to drive loyalty and retention. She also analyses market trends, competitor activities, and customer behaviour to identify growth opportunities and formulate targeted, B2C sales plans. She has over 14 years

of experience in sales sector. Prior to joining our Company, she was associated with EazyDiner Private Limited and EIH Limited. The remuneration paid to her was ₹ 7.28 million for Fiscal 2026.

Pratik Manoj Shandilya is the Associate Director – Legal in our Company. He has been associated with our Company since February 8, 2023. He holds a bachelor's degree in legal sciences from the University of Mumbai, Maharashtra, India. His role in the Company is to manage high-value contracts and prepare strategic reports for the CEO, while collaborating closely with the CEO, CFO, and chief business officer. He coordinates with law firms, port agents, and regulatory authorities to safeguard Company's legal and financial interests. He has over 8 years of experience in legal sector. Prior to joining our Company, he was associated with AMPA Orthodontics Private Limited, Zen Cruises Private Limited and Franco-Indian Pharmaceuticals Private Limited. The remuneration paid to him was ₹ 2.20 million for Fiscal 2026.

Relationship between our Key Managerial Personnel and Senior Management and Directors

None of our Key Managerial Personnel and/or Senior Management are related to each other.

Status of Key Managerial Personnel and Senior Management

As on the date of this Prospectus, all our Key Managerial Personnel and Senior Management are permanent employees of our Company.

Interest of Key Managerial Personnel and Senior Management

Our Key Managerial Personnel and Senior Management are interested in our Company to the extent of the remuneration or benefits to which they are entitled to as per their terms of appointment and reimbursement of expenses incurred by them during the ordinary course of their service.

Our Key Managerial Personnel and Senior Management may also be deemed to be interested to the extent of any dividend payable to them and other distributions in respect of Equity Shares held by them in our Company.

Bonus or profit-sharing plans for our Key Managerial Personnel and Senior Management

Our Company does not have any bonus or profit-sharing plans for our Key Managerial Personnel and Senior Management.

Shareholding of Key Managerial Personnel and Senior Management in our Company

Except as disclosed in “ *Capital Structure – Equity Shareholding of our Directors, Key Managerial Personnel, Senior Management or the members of the Promoter Group and the directors of the Corporate Promoter* ” on page 92, none of our Key Managerial Personnel and Senior Management hold any Equity Shares.

Changes in our Key Managerial Personnel and Senior Management in the three immediately preceding years.

Except as disclosed in “ – *Changes in our Board in the last three years*”, details of the changes in our Key Managerial Personnel and Senior Management in the last three years preceding the date of this Prospectus are set forth below:

Name	Date of Change	Reason for change in Key Managerial Personnel and Senior Management
Ridhima Tiwari	November 28, 2025	Resigned as Director - Travel & Sales for better opportunities
S A Iyer	April 5, 2025	Change in Designation as Director – Product Development
Pratik Manoj Shandilya	April 5, 2025	Change in Designation as Associate Director - Legal
Nikita Thaker	April 4, 2025	Change in Designation – Financial Controller
Ridhima Tiwari	December 16, 2024	Appointed as Director - Travel & Sales
Nishikant Upadhyay	November 16, 2024	Appointment as Chief Financial Officer
Aruna Devi	March 11, 2024	Appointed as Director of Sales B2C
Jurgen Bailom	December 1, 2023	Appointment as Chief Executive Officer
S A Iyer	October 9, 2023	Appointed as Lead Product – Product Development

The rate of attrition of our Key Managerial Personnel and Senior Management is not high in comparison to the industry in which we operate.

Arrangements or understanding with major shareholders, customers, suppliers or others

None of our Key Managerial Personnel and Senior Management have been appointed or selected as a Key Managerial Personnel or Senior Management pursuant to any arrangement or understanding with our major shareholders, customers, suppliers or others.

Contingent and deferred compensation payable to our Key Managerial Personnel and Senior Management

As on the date of this Prospectus, there is no contingent or deferred compensation which accrued to our Key Managerial Personnel and Senior Management for Fiscal 2025, which does not form part of their remuneration for such period.

Retirement and termination benefits

Our Key Managerial Personnel or Senior Management have not entered into any service contracts with our Company which include termination or retirement benefits. Except statutory benefits upon termination of their employment in our Company or superannuation, none of the Key Managerial Personnel or Senior Management is entitled to any benefit upon termination of employment or superannuation.

Payment of non-salary related benefits to Key Managerial Personnel and Senior Management of our Company

No amount or benefit has been paid or given to any Key Managerial Personnel and Senior Management of our Company within the two years preceding the date of filing of this Prospectus or is intended to be paid, other than in the ordinary course of their employment.

Employee stock option plan, employee stock purchase plan and stock appreciation rights scheme

As on the date of this Prospectus, our Company does not have any employee stock option plan, or stock appreciation rights scheme or employee stock purchase plan.

Other Confirmations

There is no conflict of interest between the lessors of our immovable properties of our Company (which are crucial for operations of our Company) and any of our Directors or Key Managerial Personnel.

There is no conflict of interest between the suppliers of raw materials or any third-party service providers of our Company (which are crucial for operations of our Company), and any of our Directors or Key Managerial Personnel.

OUR PROMOTERS AND PROMOTER GROUP

Global Shipping and Leisure Limited and Rajesh Chandumal Hotwani, are the Promoters of our Company.

As on the date of this Prospectus, our Promoters hold 64,681,980 Equity Shares of face value of ₹ 10 each in our Company, representing 99.27% of the pre-issued, subscribed and paid-up equity share capital of our Company on a fully diluted basis. For further details of shareholding and the build-up of our Promoter's shareholding, see "*Capital Structure – Build-up of our Promoter's shareholding in our Company*" on page 90.

Details of our Promoters

Our Individual Promoter

	Rajesh Chandumal Hotwani Rajesh Chandumal Hotwani, aged 55 years, is an Individual Promoter of our Company. He passed the second year examination for bachelor's of commerce degree from South Indian Education Society's College of Commerce and Economics, University of Mumbai, Maharashtra, India. He was associated with the Essel Group of Companies. He has over 11 years of experience in the field of entertainment and media sector and 10 years of experience in infrastructure, media consultancy and corporate restructuring sector. He is currently on the board of directors of Bay Cruise Investments Inc. and Global Shipping and Leisure Limited. Other than the entities forming part of the Promoter Group, he is not involved in any other venture, business and financial activities. Date of Birth: December 3, 1970 Address: 38A/B, AVE DES EPER VIERS, Hill Crest, A VE SO QUATRE BORNES PAN: AADPH3613B

Except as disclosed in this section and in this section, our Individual Promoter is not involved in any other venture.

Our Company confirms that the permanent account number, bank account number, passport number and driving license number of our Individual Promoter was submitted to the Stock Exchanges at the time of filing of the Draft Red Herring Prospectus.

Our Corporate Promoter

Global Shipping and Leisure Limited

Corporate Information

Global Shipping and Leisure Limited was incorporated as a private company limited by shares under the laws of Mauritius on December 23, 2013 under the name "Essel Corporation Mauritius Limited". Subsequently, its name was changed to "Global Shipping and Leisure Limited" on December 15, 2020. Its registered office is at Suite 308, St. James Court, St. Denis Street, Port Louis, Mauritius. The company number of our Corporate Promoter is C120101 C1/GBL and permanent account number is AALCG3283F.

Nature of business

Our Corporate Promoter is engaged in the business of cruise, cruise lines, shipping and to charter, hire, give or hire, or otherwise deal with cruise, steam and other ships or vessels to establish, maintain and operate transport services for the conveyance of passengers, mails, specie, bullion, goods and merchandise.

Change in present/ past business activities

There is no change in activities as our Corporate Promoter.

Board of Directors

The Board of Directors of our Corporate Promoter, as on the date of this Prospectus is as follows:

S. No.	Name of the Director	Designation
1.	Dineshwaree Varsha Ramphul	Director
2.	Mahendra Mayaram	Director
3.	Rajesh Chandumal Hotwani	Promoter/Director

Shareholding Pattern of our Corporate Promoter

S. No.	Name of the shareholder	Number of shares held	Shareholding Percentage (%)
1.	Rajesh Chandumal Hotwani	3,085,646	100.00
Total		3,085,646	100.00

Our Company confirms that the permanent account number, bank account number, company registration number and the address of the registrar of companies where our Corporate Promoter is registered, has been submitted to the Stock Exchanges at the time of filing the Draft Red Herring Prospectus.

Details of change in control of our Corporate Promoter

Except for the transfer of shares of Company from an erstwhile director of our Corporate Promoter to Rajesh Chandumal Hotwani on November 21, 2024, there has been no change in the control of our Corporate Promoter in the last three years preceding the date of this Prospectus.

Promoter of our Corporate Promoter

The promoter of our Corporate Promoter is Rajesh Chandumal Hotwani.

Change in the control of our Company

Rajesh Chandumal Hotwani is not the original promoter of our Company.

Except as disclosed in the section “*Capital Structure – Share capital history of our Company*” on page 83, wherein our Corporate Promoter acquired major shareholding in the Company by way of private placement dated April 20, 2022, there has been no change in the control of our Company during the last five years preceding the date of this Prospectus.

Interests of Promoters

Our Promoters are interested in our Company to the extent that (i) they are the Promoters of our Company; and (ii) of their shareholding in our Company; including the dividend payable, if any, and any other distributions in respect of the Equity Shares held by them in our Company, from time to time. For details of the shareholding of our Promoters in our Company, see “*Capital Structure - Details of shareholding of our Promoters, members of the Promoter Group, Directors, Key Managerial Personnel and Senior Management in our Company - (ii) Build-up of our Promoters’ shareholding in our Company*”, on page 92.

Our Promoters are not interested as a member of a firm or a company, and no sum has been paid or agreed to be paid to our Promoters or to such firm or company in cash or shares or otherwise by any person for services rendered by any of Promoters or by such firm or company in connection with the promotion of our Company.

Other than as disclosed in “*Our Promoters and Promoter Group*” on page 239, our Promoters are not involved in any other ventures. Further, other than BCII, our Subsidiary which is in the similar line of business as our Company, our Promoters do not have any direct interest in any venture that is involved in the same line of activity or business as conducted by our Company.

Except as stated below, our Promoters are not interested in any transaction in acquisition of land, construction of building or supply of machinery.

Rajesh Chandumal Hotwani is the director of BCII, our subsidiary which has leased out the vessel “MV Empress” to our Company as per Time Party Charter Agreement dated February 12, 2025.

Our Corporate Promoter has taken a loan from the subsidiary of the Company, BCII by way of a loan agreement dated May 4, 2026 for an amount of USD 1 million for a period of three years.

Rajesh Chandumal Hotwani is interested as a Promoter in the outstanding loan of USD 6 million granted by the Company to its the subsidiary Bay Cruise Investments Inc. for a period of five years, pursuant to the loan agreement entered on April 27, 2026.

Our Promoters do not have any interest, whether direct or indirect, in any property acquired or proposed to be acquired by our Company within the preceding three years from the date of this Prospectus or proposed to be acquired by it as on the date of this Prospectus.

Payment or benefits to our Promoters or members of the Promoter Group

Except as disclosed in “*Summary of Related Party Transactions*” on page 72, there has been no payment of any amount or benefit given to our Promoters or members of the Promoter Group during the two years preceding the date of filing of this Prospectus nor is there any intention to pay any amount or give any benefit to our Promoters or Promoter Group as on the date of this Prospectus.

There is no conflict of interest between the suppliers of raw materials and third-party service providers (which are crucial for operations of our Company) and our Promoters and members of the Promoter Group.

There is no conflict of interest between the lessors of the immovable properties (which are crucial for operations of our Company) and our Promoters and members of the Promoter Group.

Material guarantees given by our Promoters to third parties with respect to Equity Shares of our Company

Our Promoters have not given any material guarantee to any third party with respect to the Equity Shares as on the date of this Prospectus.

Companies and firms with which our Promoters have disassociated in the last three years

Except as disclosed below, our Promoters have not disassociated themselves from any company or firm in the three years immediately preceding the date of this Prospectus.

1. Rajesh Chandumal Hotwani

Name of company or firm from which Promoter disassociated	Reasons for Disassociation	Date of Disassociation
Alpha Crest Investment Limited	Restructuring exercise	February 24, 2025
Globe Fusion Holdings Limited	Restructuring exercise	February 24, 2025
Mai labs	Restructuring exercise	August 19, 2024
Koshayojan Services Limited*	Restructuring exercise	August 19, 2024
Koshayojan Services DMCC	Restructuring exercise	August 19, 2024

* Rajesh Chandumal Hotwani has re-invested in Koshayojan Services Limited on November 6, 2025.

2. Global Shipping and Leisure Limited

Name of company or firm from which Promoter disassociated	Reasons for Disassociation	Date of Disassociation

BCII	Buyback of Shares	December 17, 2024 (49,999 – Ordinary Shares)
BCII	Buyback of Shares	February 28, 2025 (1 – Ordinary Share)

Promoter Group

Details of the members of the Promoter Group in terms of Regulation 2(1) (pp) of the SEBI ICDR Regulations (other than our Promoters and Subsidiaries) are provided below:

Natural persons forming part of the Promoter Group

Set out below, are the natural persons forming part of the Promoter Group, other than our Promoter, are as follow:

Sr. No.	Name of the Promoter	Name of member of Promoter Group	Relationship
1.	Rajesh Chandumal Hotwani	Priya Hotwani	Spouse
		Sunil Chandumal Hotwani	Brother
		Virbhan Chandumal Hotwani	Brother
		Guinawtee Ramguttee	Spouse's mother
		Poorneema Ramguttee	Spouse's sister
		Pratima Ragnath	Spouse's sister

Entities forming part of the Promoter Group

Set out below, are the entities forming part of the Promoter Group (other than our Promoter(s) and our Subsidiaries):

Sr. No.	Name of the Promoter	Name of member of Promoter Group
1.	Rajesh Chandumal Hotwani	Sun Alpha Group Holdings Inc
		Sun Alpha Global VCC
		RM Business Solutions Limited*
		Investian Management Group Limited*
		The Mahadev Trust
		Fundvent Business Ventures Limited
		MMC Investments Holdings Company II, Limited
		RK Business Ventures Limited
		Goloka Digital Entertainment & Investment Inc.
		Worldwide Media Solutions Inc.
		Global Growth Investment Limited
		Sun India Opportunities Investing Fund Incorporated VCC Sub-Fund
2.	Global Shipping and Leisure Limited	Nil

**An application for dissolution has been made by Investian Management Group Limited and RM Business Solutions Limited on May 5, 2025, respectively vide board resolution and shareholders resolution dated May 5, 2025. The dissolution process is currently pending.*

DIVIDEND POLICY

Our Board at its meeting held on May 22, 2025 has adopted a dividend distribution policy (“**Dividend Policy**”). The declaration and payment of dividends, if any, will be recommended by our Board and approved by our Shareholders, at their discretion, subject to the provisions of the Articles of Association and other applicable law, including the Companies Act.

In terms of our Dividend Policy, the quantum of dividend, if any, and our ability to pay dividends will depend on several factors, including but not limited to (i) internal factors, such as the profits earned, accumulated reserves, rate of dividend, EPS and payout ratio, capital expenditure, investments in subsidiaries/ associates, Capital restructuring, debt reduction, capitalisation of shares, crystallization of contingent liabilities and working capital requirements.; and (ii) external factors such as economic environment, political, tax and regulatory changes, industry outlook, change in inflation or any other factor as deemed fit by our Board.

Our Company has not declared or paid any dividend on the equity shares for the last three Fiscals, i.e., Fiscal 2026, 2025 and 2024 and from April 1, 2026 till the date of filing of this Prospectus.

In addition, our ability to pay dividends may be impacted by a number of factors, including restrictive covenants under the loan or financing arrangements our Company is currently availing of or may enter into to finance our fund requirements for our business activities. For further details, see “*Financial Indebtedness*” beginning on page 330. The amounts paid as dividends in the past are not necessarily indicative of the dividend distribution policy of our Company or dividend amounts, if any, in the future. Bidders are cautioned not to rely on past dividends as an indication of the future performance of our Company or for an investment in the Equity Shares issued in the Issue. There is no guarantee that any dividends will be declared or paid in the future. For details in relation to our ability to pay dividends, see “*Risk Factors – Our ability to pay dividends in the future will depend upon our future earnings, financial condition, cash flows, working capital requirements and capital expenditures and the terms of our financing arrangements.*” on page 53.

SECTION V – FINANCIAL INFORMATION

RESTATED CONSOLIDATED FINANCIAL INFORMATION

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Independent Auditors' Examination Report on the Restated Consolidated Statement of Assets and Liabilities as at 31 March 2026, 31 March 2025 and 31 March 2024 and Restated Consolidated Statement of Profit and Loss and Restated Consolidated Statement of Cash Flows for each of the years ended 31 March 2026, 31 March 2025 and 31 March 2024 of Waterways Leisure Tourism Limited (formerly known as Waterways Leisure Tourism Private Limited) (collectively, the "Restated Consolidated Financial Information")

To
Board of Directors
Waterways Leisure Tourism Limited
(formerly known as Waterways Leisure Tourism Private Limited)
A-1601, Marathon Futurex, NM Joshi Marg
Lower Parel, Delisle Road
Mumbai
Maharashtra – 400 013

Dear Sir/Madam,

1. We have examined the attached Restated Consolidated Financial Information of Waterways Leisure Tourism Limited ("**the Company/the holding company**") and its subsidiaries (holding company and its subsidiaries together referred to as "**the Group**") comprising of the Restated Consolidated Statement of Assets and Liabilities as at 31 March 2026, 31 March 2025 and 31 March 2024, Restated Consolidated Statement of Profit and Loss, Restated Consolidated Statement of Cash Flows, Restated Consolidated Statement of Changes in Equity and the summary of material accounting policies including explanatory & related notes thereon for each of the financial years ended 31 March 2026, 31 March 2025 and 31 March 2024, (together referred as '**Restated Consolidated Financial information**') annexed to this report read with para 5 below which has been prepared by the Company for the purpose of inclusion in the Red Herring Prospectus ("**RHP**") in connection with its proposed initial public offering ("**IPO**"). The Restated Consolidated Financial Information approved by the Board of Directors in its meeting held on May 05, 2026 are prepared by the Company in accordance with the requirements of:
 - a) Section 26 part 1 of Chapter III of the Companies Act, 2013, as amended (the "**Act**");
 - b) Relevant provisions of The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 (the "**ICDR Regulations**") as amended from time to time, issued by the Securities and Exchange Board of India ("**SEBI**"), in pursuance of the Securities and Exchange Board of India Act, 1992 (the "**SEBI Act**"); and
 - c) The Guidance Note on Reports in Company Prospectuses (Revised 2019) issued by the Institute of Chartered Accountants of India ("**The Guidance Note**").

Responsibility of Management and Those Charged with Governance for the Restated Consolidated Financial Information

2. The holding company's Board of Directors and Management are responsible for the preparation of the Restated Consolidated Financial Information of the Group in accordance with the Indian Accounting Standards ("**Ind AS**") prescribed under Section 133 of the Companies Act, 2013 read with the Companies (Indian Accounting Standards) Rules, 2015, as amended, and other accounting principles generally accepted in India, for the purpose of inclusion in the RHP to be filed with the SEBI, BSE Limited ("**BSE**"), National Stock Exchange of India Limited ("**NSE**") (together the "**Stock Exchanges**") in connection with the proposed IPO.
3. The Restated Consolidated Financial Information have been compiled by the management of the holding company from:

- a) the audited statutory financial statements of the Group as at and for the year ended 31 March 2026 and 31 March 2025 prepared in accordance with the Indian Accounting Standards (Ind AS) as prescribed under section 133 of the Companies Act, 2013 read with Companies (Indian Accounting Standards) Rules, 2015 as amended and other accounting principles generally accepted in India.
 - b) The statutory consolidated financial statements for the year ended 31 March 2025 are the first financial statements that the Group has prepared in accordance with Ind AS. For periods up to and including the year ended 31 March 2024, the holding company prepared its statutory standalone financial statements in accordance with accounting standards notified under section 133 of the Companies Act, 2013, read together with Companies (Accounting Standards) Rules, 2021, as amended. Accordingly, the holding company has prepared the statutory consolidated financial statements which comply with applicable Ind AS for the year ended 31 March 2025, together with the comparative period data as at and for the year ended 31 March 2024 and opening balance sheet as on 1 April 2023 as transition date by making Ind AS and other adjustments to comply with requirements of Ind AS including in accordance with Appendix C of Ind AS 103 on Business Combinations in relation to common control transaction. Accordingly, as disclosed in note 1.1 and 44 to the Restated Consolidated Financial Information, the management has prepared the restated financial information for year ended 31 March 2023 by making Ind AS and other adjustments to comply with requirements of Ind AS, the ICDR Regulations and the Guidance Note in the audited statutory financial statements of 31 March 2023 prepared in accordance with the Companies (Accounting Standards) Rules, 2021 as amended.
4. The management's responsibility includes designing, implementing and maintaining adequate internal controls relevant to the preparation and presentation of the Restated Financial Information. The management of the Company is also responsible for identifying and ensuring that the Company complies with the Act, Guidance Note and the ICDR Regulations.

Auditors' Responsibilities

5. For the purpose of our examination of Restated Consolidated Financial Information:
- a. We have relied on the audited consolidated financial statements as at and for the year ended 31 March 2026 and 31 March 2025. We have issued unmodified opinion on these consolidated financial statements vide our report dated May 05, 2026 and 23 September 2025 respectively.
 - b. As stated under other matter paragraph of our audit report for the year ended 31 March 2025, the comparative financial information of the holding company for the year ended 31 March 2024 and the related transition date opening balance sheet as at 1 April 2023 included in those consolidated financial statements, have been prepared after adjusting previously issued standalone financial statements prepared in accordance with the Companies (Accounting Standards) Rules, 2021 to comply with Ind AS. The previously issued standalone financial statements for the year ended 31 March 2024 were audited by us and we had issued unmodified opinion on these financial statements vide our audit report dated 30 September 2024. Further, we did not audit the comparative financial information of a subsidiary from the date of common control i.e., from 30 November 2023 to 31 March 2024 whose financial information reflects total assets of Rs. 709.48 million, total revenue of Rs. 19.50 million for the period 30 November 2023 to 31 March 2024 and net cash flow of Rs. 1.89 million for the period ended on that date. These financial information are unaudited and have been furnished to us by the Management of the holding company. Adjustments made to the previously issued standalone financial statements to comply with Ind AS have been audited by us.
6. We have examined such Restated Financial Information taking into consideration:
- a. The terms of our engagement agreed upon with you in accordance with our engagement letter dated 04 March 2025 in connection with the Holding Company's IPO;
 - b. The Guidance Note on Reports in Company Prospectuses (Revised 2019) issued by the Institute of Chartered Accountants of India ("ICAI"), as amended from time to time (the "**Guidance Note**") The Guidance Note also requires that we comply with the ethical requirements of the Code of Ethics issued by the ICAI; and

- c. The requirements of Section 26 of the Act and the ICDR Regulations. Our work was performed solely to assist you in meeting your responsibilities in relation to your compliance with the Act, **SEBI Act, Guidance Note** and the ICDR Regulations in connection with the IPO.
7. The auditor report dated 05th May, 2026 on the audited statutory consolidated financial statements as at and for the year ended 31 March 2026 prepared in accordance with Indian Accounting Standards (Ind AS) prescribed under section 133 of the Companies Act, 2013 read with Companies (Indian Accounting Standards) Rules, 2015 as amended, included the following matters:

“Report on other legal and regulatory requirements

As required by paragraph 3(xxi) the Companies (Auditor’s Report) Order, 2020 (“the Order”/CARO”), issued by the Central Government of India in terms of sub-section (11) of Section 143 of the Act, based on our auditor’s report of holding company incorporated in India, we report the matters specified in paragraph 3 and 4 of the Order, to the extent applicable:

(xxi) Qualifications or adverse remarks by the respective auditors of the Holding Company and its subsidiaries incorporated in India, in the Companies (Auditor’s Report) Order (CARO) reports of such Holding Company included in the Consolidated Financial Statements, are given below:”

S.No	Name	CIN	Holding Company / subsidiary	Clause number of the CARO report which is qualified or adverse
1	Waterways Leisure Tourism Limited	U63030MH2020PLC440323	Holding Company	vii(a) & vii(b)

8. The auditor report dated 23 September 2025 on the audited statutory consolidated financial statements as at and for the year ended 31 March 2025 prepared in accordance with Indian Accounting Standards (Ind AS) prescribed under section 133 of the Companies Act, 2013 read with Companies (Indian Accounting Standards) Rules, 2015 as amended, included the following matters:

“Other Matters

- a) We did not audit the comparative financial information of a subsidiary from the date of common control i.e., from 30 November 2023 to 31 March 2024 whose financial information reflects total assets of Rs. 709.48 million, total revenue of Rs. 19.50 million for the period 30 November 2023 to 31 March 2024 and net cash flow of Rs. 1.89 million for the period ended on that date. These financial information are unaudited and have been furnished to us by the Management.
- b) The comparative financial information of the Holding Company for the year ended 31 March 2024 and the related transition date opening balance sheet as at 1 April 2023 included in these consolidated financial statements, have been prepared after adjusting previously issued standalone financial statements prepared in accordance with the Companies (Accounting Standards) Rules, 2021 to comply with Ind AS. The previously issued standalone financial statements for the year ended 31 March 2024 were audited by us and we had issued unmodified opinion on these financial statements vide our audit report dated 30 September 2024. The previously issued standalone financial statements for the year ended 31 March 2023 were audited by predecessor auditors and they had issued unmodified opinion on these financial statements vide their audit report dated 4 September 2023. Adjustments made to the previously issued standalone financial statements for the year ended 31 March 2023 to comply with Ind AS have been audited by us.

Our opinion on the consolidated financial statements is not modified in respect of the above matters on the comparative financial information.”

“Report on other legal and regulatory requirements

1. As required by paragraph 3(xxi) the Companies (Auditor's Report) Order, 2020 ("the Order"/CARO"), issued by the Central Government of India in terms of sub-section (11) of Section 143 of the Act, based on our auditor's report of holding company incorporated in India, we report the matters specified in paragraph 3 and 4 of the Order, to the extent applicable:

(xxi) Qualifications or adverse remarks by the respective auditors of the Holding Company and its subsidiaries incorporated in India, in the Companies (Auditor's Report) Order (CARO) reports of such Holding Company included in the Consolidated Financial Statements, are given below:"

S.No	Name	CIN	Holding Company / subsidiary	Clause number of the CARO report which is qualified or adverse
1	Waterways Leisure Tourism Limited	U63030MH2020 PLC440323	Holding Company	vii(a)

9. The auditor report dated 30 September 2024 on the audited statutory standalone financial statements as at and for the year ended 31 March 2024 of the holding company prepared in accordance with accounting standards prescribed under section 133 of the Companies Act, 2013 read with Companies (Accounting Standards) Rules, 2021 as amended, included the following matters:

"Material Uncertainty Related to Going Concern

The Company has accumulated losses, its net worth remains fully eroded and its current liabilities exceed its current assets. However, Company reported profit in the current year, and the management believes that it is appropriate to prepare these financial statements on a going concern basis since the Company's business performance has improved in the current financial year.

Accordingly, these financial statements do not include any adjustments relating to the recoverability and classification of recorded assets and to the amounts of liabilities that might be necessary should the Company be unable to continue its operations as a going concern.

Our opinion is not modified in respect of the above matter."

"Report on other legal and regulatory requirements

1. As required by the Companies (Auditor's Report) Order, 2020 ("the Order"), issued by the Central Government of India in terms of sub-section (11) of Section 143 of the Act, we give in the Annexure A, statement on the matters specified in paragraphs 3 and 4 of the Order, to the extent applicable.

(i) (b) The Company has a regular program of physical verification of its Property, Plant and Equipment under which Property, Plant and Equipment are verified every year, which, in our opinion, is reasonable having regard to the size of the Company and the nature of its assets. However, property, plant and equipment have not been physically verified by the management during the year and we are therefore unable to comment on the discrepancies, if any, which could have arisen on such verification.

(ii) (a) The Company are having consumable inventory of food, fuel and others which are managed by hospitality management service provider as per the agreement. The management has relied on the confirmation from them with respect to the above inventories during the year. Accordingly, we are unable to comment on the requirements of the provisions of clause 3(ii)(a).

(iii) (f) The Company has not granted any loans or advances in the nature of loans which are either repayable on demand or without specifying any terms or period of repayment, except for the following cases:

(Amount in Rs. lakhs)			
Particulars	All Parties	Promoters	Related Parties
Aggregate amount of loans/advances in nature of loans			
- Repayable on demand (A)	1,162.80	-	-
- Agreement does not specify any terms or period of repayment (B)	-	-	-
Total (A+B)	1,162.80	-	-
Percentage of loans/advances in nature of loans to the total loans	100%	-	-

(vii) (a) Undisputed statutory dues including goods and services tax, provident fund, employees' state insurance, income-tax, sales-tax service tax, duty of customs, duty of excise duty, value added tax and cess have not generally been regularly deposited to the appropriate authorities though the delays in deposit have not been serious. Undisputed amounts payable in respect thereof, which were outstanding at the year-end for a period of more than six months from the date they became payable are as follows:

Name of Statute	Nature of dues	Period to which amount relates	Amount involved and not paid (in Rs. lakhs)	Remarks, if any
Employees' Provident Funds and Miscellaneous Provisions Act, 1952	Provident fund	2022-23	0.78	-

(xvii) The Company has incurred cash losses of Rs.46.18 lakhs during the immediately preceding financial year, however, it has not incurred any cash losses during the current financial year."

10. Taking into consideration the requirements of Section 26 of Part I of Chapter III of the Act, the ICDR Regulations and the terms of our engagement agreed with you, we further report that:

- a) Restated Consolidated Financial Information of the Group as at and for the financial years ended 31 March 2026, 31 March 2025 and 31 March 2024 have been prepared after:
 - a. incorporating adjustments for the changes in accounting policies retrospectively in respective financial period/years to reflect the same accounting treatment as per the changed accounting policy for all reporting periods;
 - b. adjustments for prior period and other material amounts in the respective financial year to which they relate;
 - c. regrouping, which is more fully described in material accounting policies and notes.

Opinion

11. Based on our examination and according to the information and explanations given to us, read with our responsibility paragraph 5 along with paragraph 6 to paragraph 10 above, in our opinion, the Restated Consolidated Financial Information read with respective material accounting policies have been prepared by the Group by taking into consideration the requirement of Section 26 of Chapter III of the Act, ICDR Regulations and the Guidance Note.

Other Matters

12. In the preparation and presentation of Restated Consolidated Financial Information referred to in paragraph 1 above, no adjustments have been made for any events occurring subsequent to dates of the reports on the audited financial statements specified in paragraph 5 above.
13. We have no responsibility to update our report for events and circumstances occurring after the date of the report.
14. This report should not in any way be construed as a reissuance or re-dating of any of the previous audit reports issued by the erstwhile auditors, nor should this be construed as a new opinion on any of the financial statements referred to herein.
15. This report is intended solely for use of the management for inclusion in the Red Herring Prospectus (RHP) to be filed with SEBI, BSE and NSE in connection with the proposed IPO of the holding company and is not to be used, referred to or distributed for any other purpose without our prior written consent. Accordingly, we do not accept or assume any liability or any duty of care for any other purpose or to any other person to whom this report is shown or into whose hands it may come without our prior consent in writing.

For S N Dhawan & CO LLP

Chartered Accountants

Firm's Registration No.: 000050N/ N500045

Rahul Singhal

Partner

Membership No.: 096570

UDIN:

Place: Gurugram

Date: 05th May, 2026

WATERWAYS LEISURE TOURISM LIMITED (formerly known as WATERWAYS LEISURE TOURISM PRIVATE LIMITED)
(CIN: U63030MH2020PLC440323)
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1 General Information

Waterways Leisure Tourism Limited ("the Company/the Holding Company") incorporated as a private limited company in the state of Delhi on 02 November 2020. The registered office of the Group is located at A-1601, Marathon Futurex, NM Joshi Marg, Lower Parel, Delisle Road, Mumbai, Maharashtra – 400 013 which has been changed from Second Floor, A-15 Hauz Khas, South Delhi – 110016 vide approval of Ministry of Corporate Affairs dated 17 February 2025. The Company has changed its status to "Public Limited Group" on 12 March 2025 vide revised certificate of incorporation received from the Ministry of Corporate Affairs. During the year ended 31 March 2025, the Board of Directors of the Holding Company has approved vide resolution dated 14 February 2025 the acquisition of 99.99% stake in Bay Cruise Investments Inc., British Virgin Island i.e., 30,000 equity shares at the rate of USD 130 per equity share. Consequently, Bay Cruise Investments Inc. has become the wholly owned subsidiary of the Company w.e.f. 21 February 2025. The Company together with subsidiaries are referred to as the Group. The Group is engaged in the business of cruise lines, shipping, organizing, and conducting cruises, tours, holidays, maintaining and providing related services.

1.1 Statement of compliance

The restated Consolidated financial information comprising of Restated Consolidated Statement of Assets and Liabilities as at 31 March 2026, 31 March 2025 and 31 March 2024, Restated Consolidated Statement of Profit and Loss, Restated Consolidated Statement of Cash Flows, Restated Consolidated Statement of Changes in Equity and the summary of material accounting policies including explanatory information & related notes thereon for each of the years ended 31 March 2026, 31 March 2025 & 31 March 2024, (together referred as 'Restated Consolidated Financial information') have been prepared as a going concern in accordance with Indian Accounting Standards (Ind AS) notified under Section 133 of the Companies Act, 2013 ("the Act") read with the Companies (Indian Accounting Standards) Rules, 2015 (as amended) and other relevant provisions of the Act. These restated Consolidated financial information has been prepared by the Group for the purpose of inclusion in the offer document in connection with its proposed initial public offering ("IPO").

The restated Consolidated financial information have been compiled from:

a) The audited Consolidated financial statements of the Group as at and for the year ended 31 March 2026 prepared in accordance with Indian Accounting Standards (Ind AS) as prescribed under section 133 of the Companies Act, 2013 read with Companies (Indian Accounting Standards) Rules, 2015 as amended and other accounting principles generally accepted in India. These Consolidated financial statements have been approved by the board of directors in its meeting held on 05 May 2026.

b) The audited statutory Ind AS Consolidated financial statements for the year ended 31 March 2025 are the first financial statements that the Group has prepared in accordance with Ind AS. For periods up to and including the year ended 31 March 2024, the Group prepared its statutory financial statements in accordance with accounting standards notified under section 133 of the Companies Act, 2013, read together with Companies (Accounting Standards) Rules, 2021, as amended. Accordingly, the Group has prepared the statutory financial statements which comply with applicable Ind AS for year ended 31 March 2025, together with the comparative period data as at and for the year ended 31 March 2024. In preparing these statutory financial statements, the Group's opening balance sheet was prepared as at 1 April 2023, the Group's date of transition to Ind AS. These financial statements have been approved by the board of directors in its meeting held on 23 September 2025.

Indian Accounting Standards issued and notified by the Ministry of Corporate Affairs under the Companies (Indian Accounting Standards) Rules, 2015 (as amended) till the time these restated financial statements have been adopted by the Board of Directors, have been considered in preparing these restated financial statements.

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The preparation of the financial statements in conformity with Ind AS requires the management to make estimates, judgments and assumptions. These estimates, judgments and assumptions affect the application of accounting policies and the reported amounts of assets and liabilities, the disclosures of contingent assets and liabilities at the date of the financial statements and reported amounts of revenues and expenses during the period. The application of accounting policies that require critical accounting estimates involving complex and subjective judgments and the use of assumptions in these financial statements have been disclosed with respective accounting policies. Critical accounting estimates and judgments could change from period to period. Actual results could differ from those estimates. Appropriate changes in estimates are made as management becomes aware of changes in circumstances surrounding the estimates. Changes in estimates and judgements are reflected in the financial statements in the period in which changes are made and, if material, their effects are disclosed in the notes to the consolidated financial statements.

2. Summary of material accounting policy information

(a) Basis of preparation

The restated financial information have been prepared on accrual basis under the historical cost basis except for certain financial instruments and defined benefit plan that are measured at fair values at the end of each reporting period, as explained in the accounting policies below.

Historical cost is generally based on the fair value of the consideration given in exchange for goods and services.

Fair value is the price that would be received to sell an asset or paid to transfer a liability in an orderly transaction between market participants at the measurement date, regardless of whether that price is directly observable or estimated using another valuation technique. In estimating the fair value of an asset or a liability, the Group takes into account the characteristics of the asset or liability if market participants would take those characteristics into account when pricing the asset or liability at the measurement date.

In addition, for financial reporting purposes, fair value measurements are categorised into Level 1, 2, or 3 based on the degree to which the inputs to the fair value measurements are observable and the significance of the inputs to the fair value measurement in its entirety, which are described as follows:

- Level 1 inputs are quoted prices (unadjusted) in active markets for identical assets or liabilities that the entity can access at the measurement date;
- Level 2 inputs are inputs, other than quoted prices included within Level 1, that are observable for the asset or liability, either directly or indirectly; and
- Level 3 inputs are unobservable inputs for the asset or liability.

(b) Basis of Consolidation

Subsidiary is the entity over which the holding Company has control. Control exists when the holding Company has power over the entity, is exposed, or has rights to, variable returns from its involvement with the entity and has the ability to affect those returns by using its power over the entity. The financial statements of subsidiary is included in the consolidated financial statements from the date on which control commences until the date on which control ceases.

The financial statements of the holding Company and the subsidiary Company are combined on a line-by-line basis by adding together the book values of like items of assets, liabilities, income and expenses, after fully eliminating intragroup balances and intra-group transactions in accordance with Indian Accounting Standard (Ind AS) 110 -“Consolidated Financial Statements”.

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As far as possible, the consolidated financial statements are prepared using uniform accounting policies for like transactions and other events in similar circumstances and are presented in the same manner as the Company's separate financial statements.

Consolidated financial statements include consolidated balance sheet, consolidated statement of profit and loss, consolidated cash flow statement, consolidated statement of changes in equity and the summary of material accounting policies and other explanatory information that form an integral part thereof.

Consolidated subsidiary is having consistent reporting date of 31 March 2026.

Following are the details of the subsidiaries consolidated in these financial statements.

Name of the entity	Country of incorporation	Interest (in %)		
		31 March 2026	31 March 2025	31 March 2024
Bay Cruise Investments Inc. (Wholly owned subsidiary)	British Virgin Island	100%	100%	None
Baycruise Shipping and Leasing (IFSC) Private Limited (Step down subsidiary)	India	100%	100%	None

Consolidation Procedure:

- Combine like items of assets, liabilities, equity, income, expenses, and cash flows of the parent with those of its subsidiaries. For this purpose, income and expenses of the subsidiary are based on the amounts of the assets and liabilities recognized in the consolidated financial statements at the acquisition date.
- Offset (eliminate) the carrying amount of the parent's investment in each subsidiary and the parent's portion of equity of each subsidiary.
- Eliminate in full intragroup assets and liabilities, equity, income, expenses and cash flows relating to transactions between entities of the Group. Profits or losses resulting from intragroup transactions that are recognized in assets, such as inventory and fixed assets, are eliminated in full. Intragroup losses may indicate an impairment that requires recognition in the consolidated financial Statements. Ind AS 12 Income Taxes applies to temporary differences that arise from the elimination of profits and losses resulting from intragroup transactions.

Profit or loss and each component of other comprehensive income (OCI) are attributed to the equity holders of the Holding Company and to the non-controlling interests, even if this results in the non-controlling interests having a deficit balance. When necessary, adjustments are made to the financial statements of subsidiaries to bring their accounting policies in line with the Group's accounting policies. All intra-group assets and liabilities, equity, income, expenses, and cash flow relating to transactions between members of the Group are eliminated in full on consolidation.

A change in the ownership interest of a subsidiary, without a loss of control, is accounted for as an equity transaction. If the Group loses control over a subsidiary, it:

- Derecognises the assets (including goodwill) and liabilities of the subsidiary at their carrying amounts at the date when control is lost,
- Derecognises the carrying amount of any non-controlling interests,
- Recognises the fair value of the consideration received,
- Recognises the fair value of any investment retained,
- Recognises any surplus or deficit in profit or loss.

Appendix C of Ind AS 103 on Business Combination:

The acquisition accounting is being done based on Appendix C of Ind AS 103 on Business Combination among common control entities as the Holding Company and the acquired entity i.e., Bay Cruise Investments Inc. were part of the same group. Accordingly, the financial information in the consolidated financial statements in respect of prior period i.e., 31 March 2024 has been restated as if the acquisition had occurred in the prior period from the date the entities are under common control i.e., 30 November 2023.

(c) Revenue recognition

Revenue is recognised upon completion of performance obligation. The following specific recognition criteria must also be met before revenue is recognised:

Sale of cruise tickets

Revenue from sales of tickets is recognised as cruise revenue, on the date of completion of sailing i.e., completion of performance obligation. Guest cancellation fees are recognised in cruise passenger ticket revenue at the time of cancellation and included in sales of tickets. The Group collects goods & services tax on behalf of the government and, therefore, these are not economic benefits flowing to the Group. Hence, they are excluded from revenue.

Income from onboard services

Revenue from other onboard activities is recognised as and when such services are rendered.

Commission Income

Revenue from management consultancy services / commission income is recognised as per the terms of the agreement.

Interest Income

Interest income is recognised on a time proportion basis taking into account the outstanding amount and the applicable interest rate. Interest income is included under the head "other income" in the statement of profit and loss.

Trade receivables, advance received from customers and unbilled revenue ("Contract Assets")

Receivables are generally carried at the original invoiced amount, less an allowance for doubtful receivables where there is objective evidence that balances will not be recovered in full. Unbilled receivables are recognised to the extent of the services not billed at the year end. Amounts billed and received against which services are not completed at year end are treated and shown as advance received from customers.

(d) Leases

Leases are classified as finance leases whenever the terms of the lease transfer substantially all the risks and rewards of ownership to the lessee.

The Group assesses whether a contract is or contains a lease, at inception of the contract. The Group recognises a right-of-use asset and a corresponding lease liability with respect to all lease arrangements in which it is the lessee, except for short-term leases (defined as leases with a lease term of 12 months or less). For these leases, the Group recognises the lease payments as an operating expense on a straight-line basis over the term of the lease unless another systematic

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basis is more representative of the time pattern in which economic benefits from the leased assets are consumed.

The lease liability is initially measured at the present value of the lease payments that are not paid at the commencement date, discounted by using the incremental borrowing rate.

Lease payments included in the measurement of the lease liability comprise:

- Fixed lease payments (including in-substance fixed payments), less any lease incentives receivable; and
- Variable lease payments that depend on an index or rate, initially measured using the index or rate at the commencement date.

The lease liability is presented as a separate line in the statement of financial position.

The lease liability is subsequently measured by increasing the carrying amount to reflect interest on the lease liability (using the effective interest method) and by reducing the carrying amount to reflect the lease payments made.

The Group remeasures the lease liability (and makes a corresponding adjustment to the related right-of-use asset) whenever:

- The lease term has changed or there is a significant event or change in circumstances resulting in a change in the assessment of exercise of a purchase option, in which case the lease liability is remeasured by discounting the revised lease payments using a revised discount rate.
- The lease payments change due to changes in an index or rate or a change in expected payment under a guaranteed residual value, in which cases the lease liability is remeasured by discounting the revised lease payments using an unchanged discount rate (unless the lease payments change is due to a change in a floating interest rate, in which case a revised discount rate is used).
- A lease contract is modified and the lease modification is not accounted for as a separate lease, in which case the lease liability is remeasured based on the lease term of the modified lease by discounting the revised lease payments using a revised discount rate at the effective date of the modification.

The right-of-use assets comprise the initial measurement of the corresponding lease liability, lease payments made at the commencement day, less any lease incentives received and any initial direct costs. They are subsequently measured at cost less accumulated depreciation and impairment losses.

Right-of-use assets are depreciated over the shorter period of lease term and useful life of the underlying asset. The depreciation starts at the commencement date of the lease.

The right-of-use assets are presented as a separate line in the statement of financial position.

The Group applies Ind AS 36 to determine whether a right-of-use asset is impaired and accounts for any identified impairment loss as described in the 'Impairment' policy.

(e) Foreign currency transactions and translations

Initial recognition

Transactions denominated in foreign currencies are accounted at the exchange rates prevailing on the date of the transaction.

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Measurement of foreign currency monetary items at the Balance Sheet date

Monetary items denominated in foreign currencies at the year-end are restated at the exchange rates prevailing on the date of the Balance Sheet. Non-monetary items denominated in foreign currencies are carried at cost.

Treatment of exchange differences

Exchange differences arising on settlement / restatement of monetary assets and liabilities of the Group are recognized as income or expense in the Statement of Profit and Loss.

For the purposes of presenting these restated consolidated financial information, the assets and liabilities of the Group's foreign operations are translated into Indian Rupees using exchange rates prevailing at the end of each reporting period. Income and expense items are translated at the average exchange rates for the period, unless exchange rates fluctuate significantly during that period, in which case the exchange rates at the dates of the transactions are used. Exchange differences arising, if any, are recognised in other comprehensive income and accumulated in equity.

(f) Employee benefits

Employee benefits include provident fund and gratuity.

Defined contribution plan

In accordance with the provisions of the Labour Codes, eligible employees of the Group are entitled to receive benefits with respect to provident fund, a defined contribution plan in which both the Group and the employee contribute monthly at a determined rate. Group's contribution to Provident Fund is charged as an expense in the Statement of Profit and Loss.

Defined benefit Plan

Benefits payable to eligible employees of the Group with respect to gratuity, a defined benefit plan is accounted for on the basis of an actuarial valuation as at the balance sheet date. In accordance with the Labour Codes, the plan provides for lump sum payments to vested employees on retirement, death while in service or on termination of employment in an amount equivalent to 15 days wages for each completed year of service. Vesting occurs upon completion of five years of service. The Group contributes all the ascertained liabilities to a fund set up by the Group and administered by a board of trustees. The present value of such obligation is determined by the projected unit credit method and adjusted for past service cost. The resultant actuarial gain or loss on change in present value of the defined benefit obligation is reflected immediately in the balance sheet with a charge or credit recognised in other comprehensive income in the period in which they occur.

Compensated absences

Accumulated leaves, which are expected to be utilized within the next 12 months, are treated as short-term employee benefit. The Group treats accumulated leave expected to be carried forward beyond twelve months, as long-term employee benefits for measurement purposes. Such long-term compensated absences are provided for, based on the actuarial valuation using the projected unit credit method at the year-end. Actuarial gains / losses are immediately taken to the statement of profit and loss and are not deferred.

(g) Taxation

Income tax expense represents the sum of the tax currently payable and deferred tax.

(i) Current Tax:

The tax currently payable is based on taxable profit for the year. Taxable profit differs from 'profit before tax' as reported in the statement of profit and loss because of items of income or expense that are taxable or deductible in other years and items that are never taxable or deductible. The

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Group's current tax is calculated using tax rates that have been enacted or substantively enacted by the end of the reporting period.

(ii) Deferred Tax:

Deferred tax is recognised on temporary differences between the carrying amounts of assets and liabilities in the restated financial statements and the corresponding tax bases used in the computation of taxable profit. Deferred tax liabilities are generally recognised for all taxable temporary differences. Deferred tax assets are generally recognised for all deductible temporary differences to the extent that it is probable that taxable profits will be available against which those deductible temporary differences can be utilised. Such deferred tax assets and liabilities are not recognised if the temporary difference arises from the initial recognition (other than in a business combination) of assets and liabilities in a transaction that affects neither the taxable profit nor the accounting profit. In addition, deferred tax liabilities are not recognised if the temporary difference arises from the initial recognition of goodwill.

The carrying amount of deferred tax assets is reviewed at the end of each reporting period and reduced to the extent that it is no longer probable that sufficient taxable profits will be available to allow all or part of the asset to be recovered.

Deferred tax liabilities and assets are measured at the tax rates that are expected to apply in the period in which the liability is settled or the asset realised, based on tax rates (and tax laws) that have been enacted or substantively enacted by the end of the reporting period.

The measurement of deferred tax liabilities and assets reflects the tax consequences that would follow from the manner in which the Group expects, at the end of the reporting period, to recover or settle the carrying amount of its assets and liabilities.

(iii) Current and deferred tax for the year:

Current and deferred tax are recognised in statement of profit or loss, except when they relate to items that are recognised in other comprehensive income or directly in equity, in which case, the current and deferred tax are also recognised in other comprehensive income or directly in equity respectively.

(h) Property, plant and equipment

Recognition and measurement

(i) Property, plant and equipment is stated at cost, less accumulated depreciation and accumulated impairment losses. The initial cost of an asset comprises its purchase price or construction cost, any costs directly attributable to bringing the asset into the location and condition necessary for it to be capable of operating in the manner intended by management, the initial estimate of any decommissioning obligation, if any, and, for assets that necessarily take a substantial period of time to get ready for their intended use, finance costs. Cost includes import duties and any non-refundable taxes on such purchase, after deducting rebates and trade discounts and is inclusive of freight, duties, taxes and other incidental expenses. All cost are capitalized which are directly attributable to bringing assets to the condition and location essential for it to operate in a manner as intended by the management. In respect of assets due for capitalization, where final bills/claims are to be received/passed, the capitalisation is based on the engineering estimates. Final adjustments, for costs and depreciation are made retrospectively in the year of ascertainment of actual cost and finalisation of claim.

(ii) Dry-docking and major overhauling costs are capitalised as a separate component of the vessel. These costs include the expenses directly associated with the dry-docking process, as well as other necessary costs incurred to maintain the vessel's Class certification.

The costs capitalised are deferred and amortised on a straight-line basis over the estimated period to the next scheduled dry-docking, which is typically between thirty to sixty months, depending on the vessel's age and the requirements set by the vessel's classification society.

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(iii) Capital work in progress includes the cost of property plant and equipment that are not yet ready for their intended use and the cost of assets not put to use before the Balance Sheet date.

(iv) If significant parts of an item of property, plant and equipment have different useful lives, then they are accounted for as separate component of property, plant and equipment.

Depreciation/Amortisation

Depreciation is calculated on cost of items of property, plant and equipment less their estimated residual values and is charged to Statement of Profit and Loss. Depreciation on all tangible fixed assets is provided on the straight-line method over the estimated useful life of the assets at the rates specified below which corresponds with Schedule II to the Companies Act, 2013.

Asset	Useful life
Plant & Machinery	10 years
Vehicle	5 years
Equipment	5 years
Furniture & Fixtures	10 years
Computers	3 years
Vessel	5 years

Depreciation on addition to property, plant and equipment is provided on pro-rata basis from the date of acquisition of the assets. Depreciation on sale/deduction from property, plant and equipment is provided for upto the date of sale, deduction, discardment as the case may be.

The estimated useful life and amortization method are reviewed at the end of each reporting period, with the effect of any changes in estimate being accounted for on a prospective basis. In respect of assets whose useful lives has been revised, the unamortized depreciable amount is charged over the revised remaining useful lives of the assets.

(v) An item of property, plant and equipment and any significant part initially recognized is derecognized upon disposal or when no future economic benefits are expected from its use or disposal. Any gain or loss arising on derecognition of property, plant and equipment (calculated as the difference between the net disposal proceeds and the carrying amount of property, plant and equipment) is included in the Statement of Profit and Loss when property, plant and equipment is derecognized. The carrying amount of any component accounted as a separate component is derecognized, when replaced or when the property, plant and equipment to which the component relates gets derecognized.

(i) Intangible assets

Recognition and measurement

Intangible assets with finite useful lives that are acquired separately are carried at cost less accumulated amortization and accumulated impairment losses. Amortization is recognized on a straight-line basis over their estimated useful lives. The estimated useful life and amortization method are reviewed at the end of each reporting period, with the effect of any changes in estimate being accounted for on a prospective basis. Intangible assets with indefinite useful lives that are acquired separately are carried at cost less accumulated impairment losses.

Asset	Useful life
Website	3 years

Derecognition of Intangible assets

An intangible asset is derecognized on disposal, or when no future economic benefits are expected from use or disposal. Gains or losses arising from derecognition of an intangible asset,

WATERWAYS LEISURE TOURISM LIMITED (formerly known as WATERWAYS LEISURE TOURISM PRIVATE LIMITED)
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ALL AMOUNT IN INR MILLION UNLESS OTHERWISE STATED

measured as the difference between the net disposal proceeds and the carrying amount of the asset, are recognized in profit or loss when the asset is derecognized.

(j) Impairment of property, plant and equipment and intangible assets

At the end of each reporting period, the Group reviews the carrying amounts of its tangible and intangible assets to determine whether there is any indication that those assets have suffered an impairment loss. If any such indication exists, the recoverable amount of the asset is estimated in order to determine the extent of the impairment loss (if any). When it is not possible to estimate the recoverable amount of an individual asset, the Group estimates the recoverable amount of the cash-generating unit to which the asset belongs. When a reasonable and consistent basis of allocation can be identified, corporate assets are also allocated to individual cash-generating units, or otherwise they are allocated to the smallest group of cash-generating units for which a reasonable and consistent allocation basis can be identified.

Recoverable amount is the higher of fair value less costs of disposal and value in use. In assessing value in use, the estimated future cash flows are discounted to their present value using a pre-tax discount rate that reflects current market assessments of the time value of money and the risks specific to the asset for which the estimates of future cash flows have not been adjusted.

If the recoverable amount of an asset (or cash-generating unit) is estimated to be less than its carrying amount, the carrying amount of the asset (or cash-generating unit) is reduced to its recoverable amount. An impairment loss is recognized immediately in profit or loss.

An assessment is made annually as to see if there are any indications that impairment losses recognized earlier may no longer exist or may have come down. The impairment loss is reversed, if there has been a change in the estimates used to determine the asset's recoverable amount since the previous impairment loss was recognized. If it is so, the carrying amount of the asset is increased to the lower of its recoverable amount and the carrying amount that have been determined, net of depreciation, had no impairment loss been recognized for the asset in prior years. After a reversal, the depreciation charge is adjusted in future periods to allocate the asset's revised carrying amount, less any residual value, on a systematic basis over its remaining useful life. Reversals of Impairment loss are recognized in the Statement of Profit and Loss.

(k) Inventories

Inventories of consumables are valued at cost (on weighted average basis) after providing for obsolescence and other losses, where considered necessary. Cost includes all expenses incurred in bringing the goods to their present location and condition, including octroi and other levies, transit insurance and receiving charges.

(l) Provisions, contingent liabilities and contingent assets

(i) Provisions:

Provisions are recognized when the Group has a present obligation (legal or constructive) as a result of a past event, it is probable that the Group will be required to settle the obligation, and a reliable estimate can be made of the amount of the obligation.

The amount recognized as a provision is the best estimate of the consideration required to settle the present obligation at the end of the reporting period, taking into account the risks and uncertainties surrounding the obligation. When a provision is measured using the cash flows estimated to settle the present obligation, its carrying amount is the present value of those cash flows (when the effect of the time value of money is material).

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When some or all of the economic benefits required to settle a provision are expected to be recovered from a third party, a receivable is recognized as an asset if it is virtually certain that reimbursement will be received and the amount of the receivable can be measured reliably.

(ii) Contingent liabilities:

Contingent liabilities are disclosed when there is a possible obligation arising from past events, the existence of which will be confirmed only by the occurrence or non- occurrence of one or more uncertain future events not wholly within the control of the Group or a present obligation that arises from past events where it is either not probable that an outflow of resources will be required to settle or a reliable estimate of the amount cannot be made.

(iii) Contingent assets:

Contingent assets are not recognized in the accounts. However they are disclosed when the possible right to receive exists.

(m) Segment reporting

The Group's segmental reporting is in accordance with Ind AS 108 Operating Segments. Operating segments are reported in a manner consistent with the internal reporting provided to the board of directors, which is responsible for allocating resources and assessing performance of the operating segments, and has been identified as the chief operating decision maker.

(n) Earnings per share

Basic earnings per share ('EPS') is computed by dividing the net profit or loss (excluding OCI) for the year attributable to equity shareholders by the weighted average number of shares outstanding during the year.

Diluted earnings per share are calculated by dividing the net profit or loss for the year attributable to equity shareholders as adjusted for dividend, interest and other charges to expense or income relating to the dilutive potential equity shares, by the weighted average number of shares outstanding during the period as adjusted for the effects of all dilutive potential equity shares. Potential equity shares are deemed to be dilutive only if their conversion to equity shares would decrease the net profit per share from continuing ordinary operations. Potential dilutive equity shares are deemed to be converted as at the beginning of the period, unless they have been issued at a later date. Dilutive potential equity shares are determined independently for each period presented.

(o) Cash and cash equivalents

In the cash flow statement, cash and cash equivalents include cash in hand, demand deposits with banks, other short term highly liquid investments with original maturities of three months or less, that are readily convertible to known amounts of cash and which are subject to an insignificant risk of changes in value.

(p) Financial instruments

Financial assets and financial liabilities are recognized when the Group becomes a party to the contractual provisions of the instruments.

Financial assets and financial liabilities are initially measured at fair value. Transaction costs that are directly attributable to the acquisition or issue of financial assets and financial liabilities (other than financial assets and financial liabilities at fair value through profit or loss) are added to or deducted from the fair value of the financial assets or financial liabilities, as appropriate, on initial recognition. Transaction costs directly attributable to the acquisition of financial assets or financial liabilities at fair value through profit or loss are recognized immediately in profit or loss.

Financial assets

WATERWAYS LEISURE TOURISM LIMITED (formerly known as WATERWAYS LEISURE TOURISM PRIVATE LIMITED)
(CIN: U63030MH2020PLC440323)
NOTES FORMING PART OF THE RESTATED CONSOLIDATED FINANCIAL INFORMATION
ALL AMOUNT IN INR MILLION UNLESS OTHERWISE STATED

Initial recognition and measurement

All financial assets are recognized initially at fair value and transaction cost that is attributable to the acquisition of the financial asset is also adjusted.

Subsequent measurement

For the purpose of Subsequent measurement, the Group classifies financial assets in following categories:

- (i) Financial assets at amortized cost
- (ii) Financial assets at fair value through other comprehensive income (FVTOCI)
- (iii) Financial assets at fair value through profit or loss (FVTPL)

Financial assets are measured at amortized cost if both of the following conditions are met:

- (i) The asset is held within a business model whose objective is to hold assets for collecting contractual cash flows, and
- (ii) Contractual terms of the asset give rise on specified dates to cash flows that are solely payments of principal and interest (SPPI) on the principal amount outstanding.

Financial assets are measured at fair value through other comprehensive income if both of the following conditions are met:

- (i) The asset is held within a business model whose objective is achieved by both collecting contractual cash flows and selling financial assets; and
- (ii) Contractual terms of the asset give rise on specified dates to cash flows that are solely payments of principal and interest (SPPI) on the principal amount outstanding.

All financial assets not classified as measured at amortized cost or FVTOCI as described above are measured at FVTPL.

Financial assets are subsequently measured at amortized cost using the effective interest rate (EIR) method.

Financial assets are subsequently measured at FVTOCI with gains and losses arising from changes in fair value recognized in other comprehensive income.

Financial assets are subsequently measured at FVTPL with gains and losses arising from changes in fair value recognized in profit or loss.

All equity instruments in scope of Ind-AS 109 are measured at fair value. Equity instruments which are held for trading are classified as at fair value through profit and loss (FVTPL). For all other equity instruments, the Group decides to classify the same either as at fair value through other comprehensive income (FVOCI) or fair value through profit and loss (FVTPL).

De-recognition of financial assets

A financial asset is primarily de-recognized when the rights to receive cash flows from the asset have expired or the Group has transferred its rights to receive cash flows from the asset.

Financial liabilities

Initial recognition and measurement

WATERWAYS LEISURE TOURISM LIMITED (formerly known as WATERWAYS LEISURE TOURISM PRIVATE LIMITED)
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ALL AMOUNT IN INR MILLION UNLESS OTHERWISE STATED

All financial liabilities are recognized initially at fair value and transaction cost that is attributable to the acquisition of the financial liabilities is also adjusted. These liabilities are classified at amortized cost.

Subsequent to initial recognition, these liabilities are measured at amortized cost using the effective interest method. This category generally applies to long-term payables and deposits.

De-recognition of financial liabilities

A financial liabilities is de-recognized when the obligation under the liability is discharged or cancelled or expires. When an existing financial liability is replaced by another from the same lender on substantially different terms, or the terms of an existing liability are substantially modified, such an exchange or modification is treated as the de-recognition of the original liability and the recognition of a new liability. The difference in the respective carrying amounts is recognized in the statement of profit and loss.

Offsetting of financial instruments

Financial assets and financial liabilities are offset and the net amount is reported in the balance sheet if there is a currently enforceable legal right to offset the recognized amounts and there is an intention to settle on a net basis, to realise the assets and settle the liabilities simultaneously.

(q) Impairment of financial instruments

In accordance with Ind-AS 109, the Group applies Expected Credit Loss (ECL) model for measurement and recognition of impairment loss for financial assets.

ECL is the difference between all contractual cash flows that are due to the Group in accordance with the contract and all the cash flows that the Group expects to receive. When estimating the cash flows, the Group is required to consider:

- All contractual terms of the financial assets (including prepayment and extension) over the expected life of the assets.
- Cash flows from the sale of collateral held or other credit enhancements that are integral to the contractual terms

Trade receivables

As a practical expedient the Group has adopted 'simplified approach' using the provision matrix method for recognition of expected loss on trade receivables. The provision matrix is based on historical default rate observed over the expected life of the trade receivable and is adjusted for forward-looking estimates. At every reporting date, the historical default rates are updated and changes in the forward-looking estimates are analysed. Further receivables are segmented for this analysis where the credit risk characteristics of the receivables are similar.

Other financial assets

For recognition of impairment loss on other financial assets and risk exposure, the Group determines whether there has been a significant increase in the credit risk since initial recognition and if credit risk has increased significantly, impairment loss is provided.

(r) Functional and presentation currency

These restated financial statements are presented in Indian Rupees, the functional currency of the Group. All amounts have been rounded to the nearest million, upto two decimal places, unless otherwise stated.

(s) Operating cycle

Based on the nature of products / activities of the Group and the normal time between acquisition of assets and their realization in cash or cash equivalents, the Group has determined its operating cycle as 12 months for the purpose of classification of its assets and liabilities as current and non-current.

WATERWAYS LEISURE TOURISM LIMITED (formerly known as WATERWAYS LEISURE TOURISM PRIVATE LIMITED)

(CIN: U63030MH2020PLC440323)

RESTATEd CONSOLIDATED STATEMENT OF ASSETS AND LIABILITIES AS AT 31 MARCH 2026, 31 MARCH 2025 and 31 MARCH 2024

All Amount in INR Million unless otherwise stated

Particulars	Note No.	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
ASSETS				
Non-current assets				
(a) Property, plant and equipment	3	577.25	664.12	723.20
(b) Right of use assets	4	138.14	243.38	2,452.42
(c) Intangible assets	5.1	38.93	-	-
(d) Intangible assets under development	5.2	-	24.93	-
(e) Financial assets				
i) Loans	6	130.00	-	116.28
ii) Other non-current financial assets	7	110.18	56.14	273.82
(e) Other non-current assets	8	1,396.46	-	-
Total non-current assets		2,390.96	988.57	3,565.72
Current assets				
(a) Inventories	9	58.97	61.84	97.99
(b) Financial assets				
i) Trade receivables	10	48.77	30.17	18.28
ii) Cash and cash equivalents	11	54.27	327.82	171.10
iii) Bank balance other than cash and cash equivalents	12	5.34	-	1.05
v) Other current financial assets	13	574.67	936.18	77.40
(c) Current tax assets (net)	14	-	-	27.53
(d) Other current assets	15	284.81	129.16	32.93
Total current assets		1,026.83	1,485.17	426.28
Total Assets		3,417.79	2,473.74	3,992.00
EQUITY AND LIABILITIES				
Equity				
(a) Equity share capital	16.1	651.54	646.82	646.82
(b) Other equity	16.2	150.50	(319.00)	(1,827.48)
Total equity		802.04	327.82	(1,180.66)
LIABILITIES				
Non-current liabilities				
(a) Financial Liability				
i) Borrowings	17	522.50	-	-
ii) Lease Liabilities	18	70.96	179.99	2,425.54
(b) Deferred Tax Liabilities (Net)	19	34.15	16.27	-
(c) Provisions	20	13.78	14.11	4.62
Total non-current liabilities		641.39	210.37	2,430.16
Current liabilities				
(a) Financial liabilities				
i) Short term borrowings	21	496.51	304.40	51.76
ii) Lease liabilities	18	87.74	75.01	454.32
iii) Trade Payables				
- Total outstanding dues of micro enterprises and small enterprises	22	47.10	30.38	30.65
- Total outstanding dues of creditors other than micro enterprises and small enterprises	22	207.79	214.29	408.02
iv) Other current financial liabilities	23	2.77	133.24	722.91
(b) Current tax liabilities (net)	24	234.57	184.04	-
(c) Other current liabilities	25	894.91	981.43	1,073.73
(d) Provisions	26	2.97	12.76	1.11
Total current liabilities		1,974.36	1,935.55	2,742.50
Total liabilities		2,615.75	2,145.92	5,172.66
Total equity and liabilities		3,417.79	2,473.74	3,992.00

See accompanying notes forming part of the restated consolidated financial information

In terms of our report of even date

For S N Dhawan & CO LLP
Chartered Accountants
Firm Registration No. 000050N/ N500045

For and on behalf of the Board of Directors,
Waterways Leisure Tourism Limited
(formerly known as Waterways Leisure Tourism Private Limited)

Rahul Singhal
Partner

Membership No.: 096570

Place : Gurugram
Date: 5 May 2026

Jurgen Bailom
Chief Executive Officer and Executive Director
DIN: 10373283

Place: Mumbai
Date: 5 May 2026

Aditya Gupta
Executive Director
DIN: 09581950

Place: Mumbai
Date: 5 May 2026

Nishikant Upadhyay
Chief Financial Officer

Place: Mumbai
Date: 5 May 2026

Ankit Shah
Compliance officer and Company Secretary
Place: Mumbai
Date: 5 May 2026

WATERWAYS LEISURE TOURISM LIMITED (formerly known as WATERWAYS LEISURE TOURISM PRIVATE LIMITED)
(CIN: U63030MH2020PLC440323)
RESTATED CONSOLIDATED STATEMENT OF PROFIT AND LOSS FOR YEARS ENDED 31 MARCH 2026, 31 MARCH 2025 AND 31 MARCH 2024
All AMOUNT IN INR MILLION UNLESS OTHERWISE STATED

Particulars	Note No.	For year ended 31 March 2026	For year ended 31 March 2025	For year ended 31 March 2024
Revenue from operations	27	5,797.45	5,906.05	4,440.60
Other income	28	72.49	70.78	80.94
Total income		5,869.94	5,976.83	4,521.54
Expenses				
(a) Operating Expenses	29	3,193.12	2,667.52	2,591.02
(b) Employee benefits expense	30	387.29	290.72	172.68
(c) Finance costs	31	87.40	384.85	351.34
(d) Depreciation and amortisation expense	3,4 & 5	304.89	629.88	1,842.53
(e) Other expenses	32	1,114.73	864.00	646.39
Total expenses		5,087.43	4,836.97	5,603.96
Profit / (Loss) before exceptional items and tax		782.51	1,139.86	(1,082.42)
Exceptional items (gain)/loss	45	-	(755.89)	144.45
Profit / (Loss) before tax		782.51	1,895.75	(1,226.87)
Tax expense:				
(a) Current tax	33	245.42	197.30	0.46
(b) Prior year tax		(2.10)	-	-
(b) Deferred tax charge / (benefit)	33	17.76	16.60	-
Total tax expenses/(benefit)		261.08	213.90	0.46
Profit / (Loss) for the period/year		521.43	1,681.85	(1,227.33)
Other Comprehensive income for the period/year net of tax				
(A) Items that will not be reclassified to profit and loss				
- Remeasurement of post employment benefit obligations	40	0.49	(1.30)	0.02
- Tax impact on above	19	(0.12)	0.33	-
B) Items that will be reclassified to profit or loss				
- Exchange differences in translating the financial statement of foreign operation		(52.30)	(29.29)	(0.37)
		(51.93)	(30.26)	(0.35)
Total comprehensive income for the period/year		469.50	1,651.59	(1,227.68)
Earnings per share (of Rs 10 each):				
Basic and Diluted earnings per share (Rs.)	37	8.02	26.00	(18.97)

See accompanying notes forming part of the restated consolidated financial information

In terms of our report of even date

For S N Dhawan & CO LLP
Chartered Accountants
Firm Registration No. 000050N/ N500045

Rahul Singhal
 Partner
 Membership No.: 096570

Place : Gurugram
Date: 5 May 2026

For and on behalf of the Board of Directors
Waterways Leisure Tourism Limited
(formerly known as Waterways Leisure Tourism Private Limited)

Jurgen Bailom
 Chief Executive Officer and Executive Director
 DIN: 10373283

Place: Mumbai
Date: 5 May 2026

Nishikant Upadhyay
 Chief Financial Officer

Place: Mumbai
Date: 5 May 2026

Aditya Gupta
 Executive Director
 DIN: 09581950

Place: Mumbai
Date: 5 May 2026

Ankit Shah
 Compliance officer and
 Company Secretary
Place: Mumbai
Date: 5 May 2026

WATERWAYS LEISURE TOURISM LIMITED (formerly known as WATERWAYS LEISURE TOURISM PRIVATE LIMITED)
(CIN: U63030MH2020PLC440323)
RESTATED CONSOLIDATED STATEMENT OF CHANGES IN EQUITY AS AT 31 MARCH 2026, 31 MARCH 2025 AND 31 MARCH 2024
All Amount in INR MILLION UNLESS OTHERWISE STATED

A. Equity share capital

Particulars	Number	Amount
Face Value of Rs. 10 each		
Opening Balance as at 01 April 2023	6,46,81,981	646.82
Issue of Shares during the year	-	-
Balance as at 31 March 2024	6,46,81,981	646.82
Issue of Shares during the year	4	0.00
Balance as at 31 March 2025	6,46,81,985	646.82
Issue of Shares during the period	4,72,459	4.72
Balance as at 31 December 2025	6,51,54,444	651.54

B. Other Equity

Particulars	Reserves and Surplus			Items of Other Comprehensive Income		Total
	Retained Earnings	Capital redemption reserve	Capital reserve on consolidation	Remeasurement of post employment benefit obligations	Exchange difference on translating the financial statements of foreign operations	
Opening balance as at 1 April 2023	(595.51)	-	-	0.57	-	(594.94)
Loss for the year	(1,227.33)	-	-	-	-	(1,227.33)
Acquisition adjustment	-	-	(4.86)	-	-	(4.86)
Other comprehensive income	-	-	-	0.02	-	0.02
Foreign currency translation reserve	-	-	-	-	(0.37)	(0.37)
Closing balance as at 31 March 2024	(1,822.84)	-	(4.86)	0.59	(0.37)	(1,827.48)
Profit for the year	1,681.85	-	-	-	-	1,681.85
Acquisition adjustment	-	(0.35)	(142.76)	-	-	(143.11)
Other comprehensive income	-	-	-	(0.97)	-	(0.97)
Foreign currency translation reserve	-	-	-	-	(29.29)	(29.29)
Closing balance as at 31 March 2025	(140.99)	(0.35)	(147.62)	(0.38)	(29.66)	(319.00)
Profit for the period	521.43	-	-	-	-	521.43
Acquisition adjustment	-	-	-	-	-	-
Other comprehensive income	-	-	-	0.37	-	0.37
Foreign currency translation reserve	-	-	-	-	(52.30)	(52.30)
Closing balance as at 31 March 2026	380.44	(0.35)	(147.62)	(0.01)	(81.96)	150.50

See accompanying notes forming part of the restated consolidated financial information

In terms of our report of even date

For S N Dhawan & CO LLP
Chartered Accountants
Firm Registration No. 000050N/ N500045

For and on behalf of the Board of Directors
Waterways Leisure Tourism Limited
(formerly known as Waterways Leisure Tourism Private Limited)

Rahul Singhal
Partner
Membership No.: 096570

Jurgen Bailom
Chief Executive Officer and Executive Director
DIN: 10373283

Aditya Gupta
Executive Director
DIN: 09581950

Place : Gurugram
Date: 5 May 2026

Place: Mumbai
Date: 5 May 2026

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Date: 5 May 2026

Nishikant Upadhyay
Chief Financial Officer

Ankit Shah
Compliance officer and
Company Secretary
Place: Mumbai
Date: 5 May 2026

Place: Mumbai
Date: 5 May 2026

RESTATED CONSOLIDATED STATEMENT OF CASH FLOWS FOR YEARS ENDED 31 MARCH 2026, 31 MARCH 2025 AND 31 MARCH 2024

All Amount in INR Million unless otherwise stated

Particulars	For year ended 31 March 2026	For year ended 31 March 2025	For year ended 31 March 2024
A. Cash flow from operating activities			
Net profit / (loss) before tax	782.51	1,895.75	(1,226.87)
<i>Adjustments for:</i>			
Depreciation and amortisation expense	304.89	629.88	1,842.53
Exceptional item	-	(755.89)	144.45
Interest income on bank deposit	(15.25)	(18.61)	(7.40)
Interest income on loan given	(18.27)	(4.81)	(5.89)
Interest on lease liability	34.96	349.48	343.63
Interest on borrowings	25.90	6.89	4.21
Expected credit loss allowance	1.31	0.79	(0.74)
Gain on derecognition of lease	(3.85)	-	-
Unwinding of discount on security deposits	(1.68)	(0.45)	(64.76)
Unrealised exchange (gain)/loss	(25.38)	67.29	15.54
Operating profit before working capital changes	1,085.14	2,170.32	1,044.70
<i>Changes in working capital:</i>			
<i>Adjustments for (increase) / decrease in operating assets:</i>			
Trade receivables	(19.91)	(12.68)	6.78
Inventories	2.87	36.15	(42.20)
Other assets	(1,621.08)	(56.54)	579.38
<i>Adjustments for increase / (decrease) in operating liabilities:</i>			
Trade payables	10.22	(194.00)	(470.38)
Other Liabilities	(219.17)	(681.97)	1,188.37
Provisions	(9.63)	21.14	1.36
Cash flow from operations	(771.56)	1,282.42	2,308.01
Income tax paid (net)	(192.79)	14.27	(7.34)
Net cash flow from operating activities (A)	(964.35)	1,296.69	2,300.67
B. Cash flow from investing activities			
Purchase of Property, plant and equipment including intangible assets	(144.84)	(151.73)	(734.58)
Proceeds from sale of Property, Plant and Equipment	-	-	-
Loan (given) / repaid	(130.00)	116.28	(48.28)
Interest received on loan given	0.01	10.09	0.61
Redemption/(Investment) in bank deposits	363.93	(479.43)	35.31
Interest received on bank deposit	15.66	19.06	6.73
Acquisition of subsidiary	-	(174.50)	(5.03)
Net cash outflow used in investing activities (B)	104.76	(660.23)	(745.24)
C. Cash flow from financing activities			
Issue of Equity shares	4.72	-	-
Proceeds/(repayments) from Borrowings (net)	714.61	252.64	51.76
Interest paid on borrowings	(23.72)	(6.89)	(4.21)
Payment of lease rentals	(109.36)	(725.62)	(1,510.89)
Net cash inflow from financing activities (C)	586.25	(479.87)	(1,463.34)
Net increase/(decrease) in Cash and cash equivalents (A+B+C)	(273.34)	156.59	92.09
Cash and cash equivalents at the beginning of the period/year	327.82	171.10	78.99
Effect of exchange fluctuation	(0.21)	0.13	0.02
Cash and cash equivalents at the end of the period/year (refer note 11)	54.27	327.82	171.10
Components of cash and cash equivalents (refer note 11)			
Cash on hand	13.60	11.74	19.89
Current accounts	40.67	42.08	151.21
Deposits with original maturity of less than 90 days	-	274.00	-
Total	54.27	327.82	171.10

RESTATED CONSOLIDATED STATEMENT OF CASH FLOWS FOR YEARS ENDED 31 MARCH 2026, 31 MARCH 2025 AND 31 MARCH 2024

All AMOUNT IN INR MILLION UNLESS OTHERWISE STATED

The above cash flow statement has been prepared under the "Indirect Method" as set out in Indian Accounting Standard 7 (Ind AS-7) on "Statements of Cash Flows" as specified under Section 133 of the Companies Act, 2013.

Reconciliation of liabilities from financing activities:

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Opening balance of equity share capital and borrowings (incl. interest accrued)	951.22	698.58	698.58
<u>Non cash movement:</u>			
Accrual of Interest	25.90	6.89	4.21
<u>Cash movement:</u>			
Issue of equity shares	4.72	-	-
Proceeds from borrowings (net)	714.61	252.64	45.00
Repayment of borrowings (net)	-	-	(45.00)
Interest paid	(23.72)	(6.89)	(4.21)
Closing balance of equity share capital and borrowings (incl. interest accrued)	1,672.73	951.22	698.58

See accompanying notes forming part of the restated consolidated financial information

In terms of our report of even date

For S N Dhawan & CO LLP
Chartered Accountants
Firm Registration No. 000050N/ N500045

For and on behalf of the Board of Directors
Waterways Leisure Tourism Limited
(formerly known as Waterways Leisure Tourism Private Limited)

Rahul Singhal
Partner
Membership No.: 096570

Jurgen Bailom
Chief Executive Officer and Executive Director
DIN: 10373283

Aditya Gupta
Executive Director
DIN: 09581950

Place : Gurugram
Date: 5 May 2026

Place: Mumbai
Date: 5 May 2026

Place: Mumbai
Date: 5 May 2026

Nishikant Upadhyay
Chief Financial Officer

Place: Mumbai
Date: 5 May 2026

Ankit Shah
Compliance officer and
Company Secretary
Place: Mumbai
Date: 5 May 2026

WATERWAYS LEISURE TOURISM LIMITED (formerly known as WATERWAYS LEISURE TOURISM PRIVATE LIMITED)
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3. Property, Plant and Equipment

Particulars	Vehicles	Furniture and fixtures	Office equipment	Computer and Computer accessories	Deferred dry docking expenses	Ship	Total
Year ended 31 March 2026							
Gross carrying amount							
Opening gross carrying amount as at 1 April 2025	0.83	1.71	25.82	26.74	106.99	725.35	887.44
Additions	-	0.07	8.13	2.61	116.73	-	127.54
Disposals	-	-	-	-	-	-	-
Closing gross carrying amount as at 31 March 2026	0.83	1.78	33.95	29.35	223.72	725.35	1,014.98
Accumulated Depreciation							
Opening accumulated depreciation as at 1 April 2025	0.42	0.48	10.82	11.14	25.17	175.29	223.32
Depreciation charged during the period	0.11	0.35	7.33	7.71	45.26	153.65	214.41
Disposals	-	-	-	-	-	-	-
Foreign currency translation reserve	-	-	-	-	-	-	-
Closing accumulated depreciation as at 31 March 2026	0.53	0.83	18.15	18.85	70.43	328.94	437.73

Particulars	Vehicles	Furniture and fixtures	Office equipment	Computer and Computer accessories	Deferred dry docking expenses	Ship	Total
Year ended 31 March 2025							
Gross carrying amount							
Opening gross carrying amount as at 1 April 2024	0.83	0.62	19.14	14.70	-	725.35	760.64
Additions	-	1.09	6.68	12.04	106.99	-	126.80
Disposals	-	-	-	-	-	-	-
Foreign currency translation reserve	-	-	-	-	-	-	-
Closing gross carrying amount as at 31 March 2025	0.83	1.71	25.82	26.74	106.99	725.35	887.44
Accumulated Depreciation							
Opening accumulated depreciation as at 1 April 2024	0.26	0.16	4.98	3.90	-	28.14	37.44
Depreciation charged during the year	0.16	0.32	5.84	7.24	25.17	147.15	185.88
Disposals	-	-	-	-	-	-	-
Foreign currency translation reserve	-	-	-	-	-	-	-
Closing accumulated depreciation as at 31 March 2025	0.42	0.48	10.82	11.14	25.17	175.29	223.32

Particulars	Vehicles	Furniture and fixtures	Office equipments	Computer and Computer accessories	Deferred dry docking expenses	Ship	Total
Year ended 31 March 2024							
Gross carrying amount							
Opening gross carrying amount as at 1 April 2023*	0.83	0.31	17.10	7.82	-	-	26.06
Additions	-	0.31	2.04	6.88	-	725.35	734.58
Disposals	-	-	-	-	-	-	-
Foreign currency translation reserve	-	-	-	-	-	-	-
Closing gross carrying amount as at 31 March 2024	0.83	0.62	19.14	14.70	-	725.35	760.64
Accumulated Depreciation							
Opening accumulated depreciation as at 1 April 2023	-	-	-	-	-	-	-
Depreciation charged during the year	0.26	0.16	4.98	3.90	-	27.94	37.24
Disposals	-	-	-	-	-	-	-
Foreign currency translation reserve	-	-	-	-	-	0.20	0.20
Closing accumulated depreciation as at 31 March 2024	0.26	0.16	4.98	3.90	-	28.14	37.44

Net carrying amount as on 31 March 2026	0.30	0.95	15.80	10.50	153.29	396.41	577.25
Net carrying amount as on 31 March 2025	0.41	1.23	15.00	15.60	81.82	550.06	664.12
Net carrying amount as on 31 March 2024	0.57	0.46	14.16	10.80	-	697.21	723.20

*Note: The Group has considered the deemed cost exemption as at 1 April 2023 as available under Ind AS 101 on First Time Adoption. Accordingly, the carrying value as per previous GAAP has been considered as deemed cost as at 1 April 2023.

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4. Right-of-use assets

Particulars	Building	Vessel	Total
Year ended 31 March 2026			
Gross carrying amount			
Opening gross carrying amount as at 1 April 2025	302.50	-	302.50
Additions	-	-	-
Disposals	(32.48)	-	(32.48)
Closing gross carrying amount as at 31 March 2026	270.02	-	270.02
Accumulated Depreciation			
Opening accumulated depreciation	59.12	-	59.12
Depreciation charged during the year	87.18	-	87.18
Disposals	(14.42)	-	(14.42)
Closing accumulated depreciation as at 31 March 2026	131.88	-	131.88

Particulars	Building	Vessel	Total
Year ended 31 March 2025			
Gross carrying amount			
Opening gross carrying amount as at 1 April 2024	73.95	4,183.76	4,257.71
Additions	255.20	-	255.20
Disposals (refer note 46a)	(26.65)	(4,183.76)	(4,210.41)
Closing gross carrying amount as at 31 March 2025	302.50	-	302.50
Accumulated Depreciation			
Opening accumulated depreciation as at 1 April 2024	20.57	1,784.72	1,805.29
Depreciation charged during the year	65.20	378.80	444.00
Disposals (refer note 46a)	(26.65)	(2,163.52)	(2,190.17)
Closing accumulated depreciation as at 31 March 2025	59.12	-	59.12

Particulars	Building	Vessel	Total
Year ended 31 March 2024			
Gross carrying amount			
Opening gross carrying amount as at 1 April 2023*	26.65	2,135.32	2,161.97
Additions (refer note 46a)	47.30	2,048.44	2,095.74
Disposals	-	-	-
Closing gross carrying amount as at 31 March 2024	73.95	4,183.76	4,257.71
Accumulated Depreciation			
Opening accumulated depreciation as at 1 April 2023	-	-	-
Depreciation charged during the year	20.57	1,784.72	1,805.29
Disposals	-	-	-
Closing accumulated depreciation as at 31 March 2024	20.57	1,784.72	1,805.29

Net carrying amount as on 31 March 2026	138.14	-	138.14
Net carrying amount as on 31 March 2025	243.38	-	243.38
Net carrying amount as on 31 March 2024	53.38	2,399.04	2,452.42

***Note:** In accordance with the requirements of Ind AS 116 on Leases, the Group has adopted the modified retrospective approach for accounting leases as at the transition date i.e., 1 April 2023 and recognised the right-of-use assets using the discount rate based on incremental borrowing rate.

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5.1. Intangible Assets

Trademarks

Particulars	Amount
Year ended 31 March 2026	
Gross carrying amount	
Opening gross carrying amount as at 1 April 2025	-
Additions	42.23
Disposals/Write offs	-
Closing gross carrying amount as at 31 March 2026	42.23
Accumulated Depreciation	
Opening accumulated depreciation as at 1 April 2025	-
Depreciation charged during the period	3.30
Disposals/Write offs	-
Closing accumulated depreciation as at 31 March 2026	3.30

Particulars	Amount
Year ended 31 March 2025	
Gross carrying amount	
Opening gross carrying amount as at 1 April 2024	144.45
Additions	-
Disposals/Write offs	144.45
Closing gross carrying amount as at 31 March 2025	-
Accumulated Depreciation	
Opening accumulated depreciation as at 1 April 2024	144.45
Depreciation charged during the year	-
Disposals/Write offs	144.45
Closing accumulated depreciation as at 31 March 2025	-

Particulars	Amount
Year ended 31 March 2024	
Gross carrying amount	
Opening gross carrying amount as at 1 April 2023	144.45
Additions	-
Disposals	-
Impairment for the year	-
Closing gross carrying amount as at 31 March 2024	144.45
Accumulated Depreciation	
Opening accumulated depreciation as at 1 April 2023	-
Depreciation charged during the year	-
Disposals	-
Impairment for the year	144.45
Closing accumulated depreciation as at 31 March 2024	144.45
Net carrying amount as on 31 March 2026	38.93
Net carrying amount as on 31 March 2025	-
Net carrying amount as on 31 March 2024	-

5.2. Intangible assets under development

Website and App

Particulars	Amount
Year ended 31 March 2026	
Opening carrying amount as at 1 April 2025	24.93
Additions	17.30
Capitalisation	(42.23)
Closing carrying amount as at 31 March 2026	-

Particulars	Amount
Year ended 31 March 2025	
Opening carrying amount as at 1 April 2024	-
Additions	24.93
Capitalisation	-
Closing carrying amount as at 31 March 2025	24.93

Particulars	Amount
Year ended 31 March 2024	
Opening carrying amount as at 1 April 2023	-
Additions	-
Capitalisation	-
Closing carrying amount as at 31 March 2024	-

Net carrying amount as on 31 March 2026	-
Net carrying amount as on 31 March 2025	24.93
Net carrying amount as on 31 March 2024	-

(a) Intangible assets under development ageing schedule as at 31 March 2026

Intangible assets under development	Amount in intangible assets under development for a period of				Total
	Less than 1 year	1-2 years	2-3 years	More than 3 years	
Project in progress	-	-	-	-	-

(b) Intangible assets under development ageing schedule as at 31 March 2025

Intangible assets under development	Amount in intangible assets under development for a period of				Total
	Less than 1 year	1-2 years	2-3 years	More than 3 years	
Project in progress	24.93	-	-	-	24.93

(c) Intangible assets under development ageing schedule as at 31 March 2024

Intangible assets under development	Amount in intangible assets under development for a period of				Total
	Less than 1 year	1-2 years	2-3 years	More than 3 years	
Project in progress	-	-	-	-	-

There are no projects whose completion is overdue or has exceeded its cost compared to its original plan as at 31 March 2026, 31 March 2025 and 31 March 2024.

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6. Loans

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Unsecured, considered good			
(a) Inter-corporate loans*	130.00	-	116.28
Total	130.00	-	116.28

*Unsecured loan to Maylight Realty Private Limited has an outstanding balance of Rs. 130 (31 March 2025: Rs Nil and 31 March 2024: Rs. 116.28). Sanctioned amount of loan is Rs. 200 (31 March 2025: Rs Nil and 31 March 2024: Rs.1,500) for its general corporate purposes which is repayable after 36 months or on demand by the Group. It carries interest at the rate of 12% (31 March 2024: 7.80%) per annum. On 13 February 2025, the Group has received the entire amount outstanding as at 31 March 2024 amount along with interest. Further in respect of loan granted during FY 2025-26, the Group has received Rs. 70 till 31 March 2026 and subsequent to year end, another Rs. 55.

7. Other non- current financial assets

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Unsecured, considered good			
Refundable security deposit (refer note no. 35)	10.40	10.34	205.23
Deposits with remaining maturity of more than 12 months*	99.56	45.79	68.00
Interest accrued on term deposit	0.22	0.01	0.59
Total	110.18	56.14	273.82

*Deposits amounting to Rs 71.06 (31 March 2025 and 31 March 2024: Rs Nil) held as margin money against overdraft facility.

8. Other non-current assets

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Long-term advances for lease rentals (refer note 36 & 39(ii))	1,396.46	-	-
Total	1,396.46	-	-

9. Inventories

(At lower of cost and net realisable value)

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Food and Consumables	58.97	61.84	97.99
Fuel*	-	-	-
Total	58.97	61.84	97.99

*During the year ended 31 March 2025, the Group has changed it's policy of recognising fuel lying in the ship tank to consumption based on the prevailing industry practices. As a result, the inventory of fuel as at 31 March 2025 and 31 March 2024 are lower by Rs. 37.11 and Rs. 36.80 respectively. Correspondingly, profit/(loss) for the respective years are lower by Rs. 0.31 and Rs. (2.06) respectively.

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11. Cash and cash equivalents

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Balance with banks			
- In current accounts	40.67	42.08	151.21
Cash on hand	13.60	11.74	19.89
Deposits with original maturity of less than 90 days	-	274.00	-
Total	54.27	327.82	171.10

12. Bank balance other than cash and cash equivalents

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Deposits with original maturity of less than 12 months	5.34	-	1.05
Total	5.34	-	1.05

13. Other current financial assets

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Deposits with original maturity of more than 12 months but remaining maturity of less than 12 months*	79.65	502.69	-
Interest accrued on term deposit	0.01	0.21	0.08
Interest accrued on loans given	18.26	-	5.28
Unbilled revenue	-	3.56	69.79
Refundable security deposit (refer note no. 35)	476.55	429.11	1.27
Advance to employees	0.20	0.61	0.98
Total	574.67	936.18	77.40

*Deposits amounting to Rs 31.36 (31 March 2025: Rs 80.72 and 31 March 2024: Nil) held as margin money against overdraft facility.

14. Current tax assets (net)

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Advance income tax (net)	-	-	27.53
Total	-	-	27.53

15. Other current assets

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Prepaid expenses	36.76	7.67	13.23
Balances with government authorities	21.98	3.57	3.19
Advance to vendors (refer note 35)	142.87	115.32	13.64
Other receivables (refer note 35)	12.31	2.60	2.87
Expenses relating to initial public offer*	70.89	-	-
Total	284.81	129.16	32.93

* Expenses related to initial public offer (IPO) will be adjusted against share premium.

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10. Trade receivables

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Trade Receivables - considered good	48.77	30.17	18.28
Trade Receivables which have significant increase in credit risk	2.05	0.79	20.21
Trade Receivables - credit impaired	-	-	-
Less: Expected Credit Loss	2.05	0.79	20.21
Trade receivables (net)	48.77	30.17	18.28

Particulars	Outstanding for following periods from due date of payment as at 31 March 2026						Total
	Unbilled	Less than 6 months	6 months - 1 year	1-2 years	2-3 years	More than 3 years	
(i) Undisputed Trade Receivables – considered good	-	48.67	0.10	-	-	-	48.77
(ii) Undisputed Trade Receivables – Significant increase in credit risk	-	-	-	1.59	0.46	-	2.05
(iii) Undisputed Trade Receivables – credit impaired	-	-	-	-	-	-	-
(iv) Disputed Trade Receivables – considered good	-	-	-	-	-	-	-
(v) Disputed Trade Receivables – Significant increase in credit risk	-	-	-	-	-	-	-
(vi) Disputed Trade Receivables – Credit impaired	-	-	-	-	-	-	-
Total	-	48.67	0.10	1.59	0.46	-	50.82
Less: Expected Credit Loss							2.05
Net Trade Receivables							48.77

Particulars	Outstanding for following periods from due date of payment as at 31 March 2025						Total
	Unbilled	Less than 6 months	6 months - 1 year	1-2 years	2-3 years	More than 3 years	
(i) Undisputed Trade Receivables – considered good	-	28.67	1.50	-	-	-	30.17
(ii) Undisputed Trade Receivables – Significant increase in credit risk	-	-	-	0.74	0.05	-	0.79
(iii) Undisputed Trade Receivables – credit impaired	-	-	-	-	-	-	-
(iv) Disputed Trade Receivables – considered good	-	-	-	-	-	-	-
(v) Disputed Trade Receivables – Significant increase in credit risk	-	-	-	-	-	-	-
(vi) Disputed Trade Receivables – Credit impaired	-	-	-	-	-	-	-
Total	-	28.67	1.50	0.74	0.05	-	30.96
Less: Expected Credit Loss							0.79
Net Trade Receivables							30.17

Particulars	Outstanding for following periods from due date of payment as at 31 March 2024						Total
	Unbilled	Less than 6 months	6 months - 1 year	1-2 years	2-3 years	More than 3 years	
(i) Undisputed Trade Receivables – considered good	-	18.05	0.16	0.07	-	-	18.28
(ii) Undisputed Trade Receivables – Significant increase in credit risk	-	-	-	20.21	-	-	20.21
(iii) Undisputed Trade Receivables – credit impaired	-	-	-	-	-	-	-
(iv) Disputed Trade Receivables – considered good	-	-	-	-	-	-	-
(v) Disputed Trade Receivables – Significant increase in credit risk	-	-	-	-	-	-	-
(vi) Disputed Trade Receivables – Credit impaired	-	-	-	-	-	-	-
Total	-	18.05	0.16	20.28	-	-	38.49
Less: Expected Credit Loss							20.21
Net Trade Receivables							18.28

Movement of expected credit loss allowance:

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Opening balance	0.79	20.21	20.95
Add: Amount provided for during the year	1.31	0.79	-
Less: Amount written off during the year	0.05	20.21	0.74
Closing balance	2.05	0.79	20.21

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16.1 Share capital

Particulars	As at 31 March 2026		As at 31 March 2025		As at 31 March 2024	
	Number of shares	Amount	Number of shares	Amount	Number of shares	Amount
(a) Authorised						
Equity shares of Rs.10 each with voting rights	10,00,50,000	1,000.50	10,00,50,000	1,000.50	10,00,50,000	1,000.50
	10,00,50,000	1,000.50	10,00,50,000	1,000.50	10,00,50,000	1,000.50
(b) Issued, Subscribed and fully paid up						
Equity shares of Rs.10 each with voting rights	6,51,54,444	651.54	6,46,81,985	646.82	6,46,81,981	646.82
Total	6,51,54,444	651.54	6,46,81,985	646.82	6,46,81,981	646.82

(i) Terms/rights attached to equity shares

The Holding Company has only one class of shares referred to as equity shares having a par value of Rs.10/-. Each holder of equity shares is entitled to one vote per share. The Holding Company declares and pays dividends in Indian rupees. The dividend proposed by the Board of Directors is subject to the approval of the shareholders in the ensuing Annual General Meeting. In the event of liquidation of the holding company, the holders of equity shares will be entitled to receive remaining assets of the holding company, after distribution of all preferential amounts. The distribution will be in proportion to the number of equity shares held by the shareholders.

(ii) Reconciliation of the number of equity shares and amount of outstanding at the beginning and at the end of the reporting period:

Particulars	Opening	Fresh Issue	Closing
Equity shares with voting rights			
Year ended 31 March 2026			
Number of shares	6,46,81,985	4,72,459	6,51,54,444
Amount (Rs.in Million)	646.82	4.72	651.54
Year ended 31 March 2025			
Number of shares	6,46,81,981	4.00	6,46,81,985
Amount (Rs.in Million)	646.82	0.00	646.82
Year ended 31 March 2024			
Number of shares	6,46,81,981	-	6,46,81,981
Amount (Rs.in Million)	646.82	-	646.82

(iii) Details of equity shares held by the promoter or ultimate holding company, its subsidiaries and associates:

Name of shareholders and relationship	Number of Shares		
	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Global Shipping and Leisure Limited	6,46,81,880	6,46,81,880	6,46,71,981

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(iv) Details of equity shares held by each shareholder holding more than 5% shares:

Name of the shareholder	As at 31 March 2026		As at 31 March 2025		As at 31 March 2024	
	Number of shares held	% holding in that class of shares	Number of shares held	% holding in that class of shares	Number of shares held	% holding in that class of shares
Global Shipping and Leisure Limited	6,46,81,880	99.27%	6,46,81,880	99.98%	6,46,71,981	99.98%

(v) Details of share held by its promoters:

Name of the promoter	As at 31 March 2026		As at 31 March 2025		As at 31 March 2024	
	Number of shares held	% of total shares	Number of shares held	% of total shares	Number of shares held	% of total shares
Global Shipping and Leisure Limited	6,46,81,880	99.27%	6,46,81,880	99.99%	6,46,71,981	99.98%
Mr. Vijay Kher ^(viii)	-	-	-	-	9,999	0.02%
Mr. Manoj ^(viii)	-	-	-	-	1	0.00%

Name of the promoter	As at 31 March 2026		As at 31 March 2025		As at 31 March 2024	
	Number of shares	% of total shares	Number of shares	% of total shares	Number of shares	% of total
	% change during 2025-26		% change during 2024-25		% change during 2023-24	
Global Shipping and Leisure Limited	-0.72%		0.02%		0.00%	
Mr. Vijay Kher	0.00%		-0.02%		0.00%	

(vi) The Holding Company has not allotted any equity shares for consideration other than cash, bonus shares, nor have any shares been bought back during the preceding years.

(vii) During the year ended 31 March 2026, the Holding Company vide Board resolution dated 23 May 2025, 29 May 2025 and 31 May 2025 has approved private placement of 130,705; 198,423 and 143,331 equity shares at face value pursuant to section 62 of the Companies Act, 2013.

During the year ended 31 March 2025, the Holding Company vide Board resolution dated 14 February 2025 has approved right issue of 4 equity shares at face value pursuant to section 62 of the Companies Act, 2013. The existing shareholders has renounced the above rights and the Company on 18 February 2025 has privately placed those shares to other shareholders.

(viii) Cease to exist as promoter post transfer of shares.

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16.2 Other Equity

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
(i) Retained Earnings			
Opening balance	(140.99)	(1,822.84)	(595.51)
Profit/(loss) for the year	521.43	1,681.85	(1,227.33)
Closing balance	380.44	(140.99)	(1,822.84)
(ii) Items of other comprehensive income/(loss)			
Opening balance	(0.38)	0.59	0.57
Profit/(loss) for the year	0.37	(0.97)	0.02
Closing balance	(0.01)	(0.38)	0.59
(iii) Capital redemption reserve			
Opening balance	(0.35)	-	-
Addition during the year	-	(0.35)	-
Closing balance	(0.35)	(0.35)	-
(iv) Foreign currency translation reserve			
Opening balance	(29.66)	(0.37)	-
Addition during the year	(52.30)	(29.29)	(0.37)
Closing balance	(81.96)	(29.66)	(0.37)
(v) Capital reserve on consolidation			
Opening balance	(147.62)	(4.86)	-
Addition during the year (refer note 41)	-	(142.76)	(4.86)
Closing balance	(147.62)	(147.62)	(4.86)

Nature and purpose:

(i) Retained Earnings: Represents the amount of accumulated surplus/(deficit) earned till date and remeasurements on post employment defined benefits plans.

(ii) Other Comprehensive Income (OCI): Other Comprehensive Income Reserve represent the balance in equity for item to be accounted in Other Comprehensive Income. OCI is classified into:

- Items that will not be reclassified to statement of income & expenses,
- item that will be reclassified to statement of income & expenses.

(iii) Capital redemption reserve : Capital redemption reserve on buy back of shares by subsidiary during the year.

(iv) Foreign currency translation reserve: Group's subsidiary Bay Cruise Investments Inc has determined its functional currency as USD (\$). Exchange differences in translating the financial statements from functional currency USD (\$) to presentation currency INR (Rs.) is recognised as an item of Other Comprehensive Income that will be reclassified to profit or loss.

(v) Capital reserve : Represents the excess of amount paid for acquisition of subsidiary over its net asset on the date of acquisition.

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The Group's leased assets primarily consists of leases for office premises and vessels. Leases of office premise and vessel have a lease term between 12 months to 60 months.

The weighted average incremental borrowing rate applied to lease liabilities recognised is 17%.

i) Lease liability presented under other financial liabilities:

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Opening balance	255.00	2,879.86	1,496.64
Addition in Lease Liability	-	250.15	2,534.94
Payment of Lease Liability	(109.36)	(725.62)	(1,510.89)
Interest cost	34.96	349.48	343.63
Forex (Gain) / Loss on lease liability	-	68.60	15.54
Disposals	(21.90)	-	-
Adjustment (refer note 4 & 45)	-	(2,567.47)	-
Closing balance	158.70	255.00	2,879.86

ii) Amount recognised in the statement of profit and loss:

Particulars	For year ended 31 March 2026	For year ended 31 March 2025	For year ended 31 March 2024
Interest on lease liability	34.96	349.48	343.63
Depreciation expense of right of use assets	87.18	444.00	1,805.29

iii) Amount recognised in the statement of cash flows:

Particulars	For year ended 31 March 2026	For year ended 31 March 2025	For year ended 31 March 2024
Total cash outflow for leases (net)	109.36	725.62	1,510.89

iv) Break-up of current and non-current lease liabilities as at year end:

Particulars	As at 31 March 2026	As at 31 March 2025	As at March 31, 2024
Current financial lease liabilities	87.74	75.01	454.32
Non-current financial lease liabilities	70.96	179.99	2,425.54

v) Details regarding contractual maturity of the lease liability as at balance sheet date on an undiscounted basis:

Particulars	As at 31 March 2026	As at 31 March 2025	As at March 31, 2024
within 1 year	106.39	110.07	876.79
1-5 years	78.91	211.69	3,223.59
Total	185.30	321.76	4,100.38

17. Long-term borrowings

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Term loan from bank*	550.00	-	-
Less: Current maturities of long term borrowings (refer note 21)	(27.50)	-	-
Total	522.50	-	-

***Notes:**

a) The Holding Company availed a term loan of Rs 550 million on 15 December 2025, which is repayable in 18 installments commencing from June 2026. The loan carries an interest rate linked to the 6-month MCLR plus a spread of 0.10% per annum, aggregating to 9.80% as at 31 March 2026, with the rate subject to quarterly resets.

b) Term loans from bank are secured by a hypothecation arrangement, creating a first pari passu charge over all of the borrower's current and movable assets whether existing or future including current assets, receivables, insurance proceeds, and DSRA balances etc, but excluding any charge on vessels that may be acquired by the company in the future.

c) Refer note 35 for disclosure of fair values in respect of financial liabilities measured at amortised cost and analysis of their maturity profiles.

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20. Non-current provisions

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Provision for employee benefits			
- Gratuity (refer note 40)	6.62	4.83	1.38
- Compensated leave absences	7.16	9.28	3.24
Total	13.78	14.11	4.62

21. Short-term borrowings

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Loans repayable on demand			
From Bank (secured)*	68.74	2.06	-
Current maturity of term loan from bank (refer note 17)	27.50	-	-
From related parties (refer note 36)	400.27	302.34	51.76
Total	496.51	304.40	51.76

*The Group has taken credit facilities from ICICI bank for working capital requirement and the same is secured by current assets and fixed deposits.

23. Other current financial liabilities

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Payable to related parties (refer note 36)	-	109.23	688.92
Employee dues payable	0.59	14.01	23.99
Security deposit from concessionaire	-	10.00	10.00
Interest accrued in borrowings	2.18	-	-
Total	2.77	133.24	722.91

24. Current tax liabilities

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Current tax liabilities	234.57	184.04	-
Total	234.57	184.04	-

25. Other current liabilities

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Statutory dues	21.30	47.86	144.66
Advances from customers	873.61	933.57	929.07
Total	894.91	981.43	1,073.73

26. Current provisions

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Provision for employee benefits			
- Gratuity (refer note 40)	0.60	0.03	0.01
- Compensated leave absences	2.37	3.13	1.10
Provision for contingencies (refer note 39)	-	9.60	-
Total	2.97	12.76	1.11

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19. Deferred Tax Assets / (Liabilities) (net)

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Deferred tax liabilities arising on account of (A) :			
Present value adjustment of security deposit	6.35	-	-
Difference in ROU and Lease Liabilities	44.23	39.45	-
Total Deferred tax liabilities (A)	50.58	39.45	-
Deferred tax assets arising on account of (B) :			
Difference in written down value of property, plant & equipment	2.65	1.48	3.15
Difference in written down value of intangible assets	9.04	12.72	16.95
Difference in ROU and Lease Liabilities	-	-	107.57
Present value adjustment of security deposit	-	2.02	54.52
Provision for gratuity & leave encashment	4.22	6.76	1.44
Provision for doubtful receivables	0.52	0.20	5.09
Tax losses and unabsorbed depreciation	-	-	117.64
Total Deferred tax assets (B)	16.43	23.18	306.36
Deferred Tax Asset / (Liability) (Net) (B-A)	(34.15)	(16.27)	306.36
Less: Deferred tax assets not recognised due to lack of reasonable certainty	-	-	(306.36)
Net Deferred Tax Liability	(34.15)	(16.27)	-

Reconciliation of deferred tax asst/(liability) (net)

Particulars	For year ended 31 March 2026	For the year ended 31 March 2025	For the year ended 31 March 2024
Opening balance of deferred tax asset/(liability) (net)	16.27	-	-
Tax expense/(benefit) recognized in profit or loss	17.76	16.60	-
Tax expense/(benefit) recognized in OCI	0.12	(0.33)	-
Closing Balance of deferred tax liability (net)	34.15	16.27	-

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22. Trade payables

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
(a) Total outstanding dues of micro and small enterprises	47.10	30.38	30.65
(b) Total outstanding dues of creditors other than micro and small enterprises	207.79	214.29	408.02
Total	254.89	244.67	438.67

Trade payables ageing schedule:

Particulars	Outstanding for following periods from due date of payment as at 31 March 2026					Total
	Not Due	Less than 1 year	1-2 years	2-3 years	More than 3 years	
(i) Undisputed MSME	1.27	45.83	-	-	-	47.10
(ii) Undisputed Others	118.65	88.89	0.25	-	-	207.79
(iii) Disputed dues – MSME	-	-	-	-	-	-
(iv) Disputed dues – Others	-	-	-	-	-	-
Total	119.92	134.72	0.25	-	-	254.89

Particulars	Outstanding for following periods from due date of payment as at 31 March 2025					Total
	Not Due	Less than 1 year	1-2 years	2-3 years	More than 3 years	
(i) Undisputed MSME	11.82	18.56	-	-	-	30.38
(ii) Undisputed Others	77.59	136.45	0.25	-	-	214.29
(iii) Disputed dues – MSME	-	-	-	-	-	-
(iv) Disputed dues – Others	-	-	-	-	-	-
Total	89.41	155.01	0.25	-	-	244.67

Particulars	Outstanding for following periods from due date of payment as at 31 March 2024					Total
	Not Due	Less than 1 year	1-2 years	2-3 years	More than 3 years	
(i) Undisputed MSME	30.55	0.10	-	-	-	30.65
(ii) Undisputed Others	-	408.02	-	-	-	408.02
(iii) Disputed dues – MSME	-	-	-	-	-	-
(iv) Disputed dues – Others	-	-	-	-	-	-
Total	30.55	408.12	-	-	-	438.67

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
(a) Principal amount due to suppliers registered under the MSMED Act and remaining unpaid as at year end	47.10	30.38	30.65
(b) Interest due to suppliers registered under the MSMED Act and remaining unpaid as at year end	-	-	-
(c) Principal amounts paid to suppliers registered under the MSMED Act, beyond the 45 days during the year	-	-	-
(d) Interest paid, under Section 16 of MSMED Act, to suppliers registered under the MSMED Act, beyond 45 days during the year	-	-	-
(e) Interest due and payable towards suppliers registered under MSMED Act, for payments already made	-	-	-
(f) The amount of interest accrued and remaining unpaid at the end of accounting year; and	-	-	-
(g) The amount of further interest due and payable even in the succeeding year, until such date when the interest dues as above are actually paid to the small enterprise, for the purpose of disallowance as a deductible expenditure under section 23.	-	-	-

The above information has been determined to the extent such parties have been identified on the basis of information available with the Group.

Except as disclosed above the Group has not received intimation from its suppliers regarding their status under the Micro, Small and Medium Enterprises Development Act, 2006, accordingly disclosure has been made to the extent intimation received. The Group has not received any claim for interest from any supplier as at the balance sheet date and hence, not accrued the same. Further in view of the management, the impact of interest, if any, that may be payable in accordance with the provisions of the Act is not expected to be material.

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27. Revenue from operations

Particulars	For year ended 31 March 2026	For year ended 31 March 2025	For year ended 31 March 2024
Cruise ticket sales	5,288.56	5,287.93	3,883.29
Onboard revenue	505.76	533.73	510.43
Income from lease of vessel	-	75.06	19.50
Other operating revenue			
Commission Income	3.13	9.33	27.38
Total	5,797.45	5,906.05	4,440.60

27A. Revenue from contracts with customers

Particulars	For year ended 31 March 2026	For year ended 31 March 2025	For year ended 31 March 2024
Revenue from contracts with customers disaggregated based on nature of product or services:			
Revenue from operations	5,797.45	5,906.05	4,440.60
Total	5,797.45	5,906.05	4,440.60

27B. Reconciliation of gross revenue with the revenue from contracts with customers

Particulars	For year ended 31 March 2026	For year ended 31 March 2025	For year ended 31 March 2024
Gross Revenue	7,287.69	6,990.66	4,653.10
Less: Discounts and rebates	(1,490.24)	(1,084.61)	(212.50)
Net revenue recognised from contracts with customers	5,797.45	5,906.05	4,440.60

27C. Timing of Revenue Recognition

Particulars	For year ended 31 March 2026	For year ended 31 March 2025	For year ended 31 March 2024
Services transferred over time	5,797.45	5,906.05	4,440.60
Total	5,797.45	5,906.05	4,440.60

28. Other income

Particulars	For year ended 31 March 2026	For year ended 31 March 2025	For year ended 31 March 2024
Interest on bank deposits	15.25	18.61	7.40
Unwinding of discount on security deposits	1.68	0.45	64.76
Balances written back - net	1.56	10.91	0.28
Gain on derecognition of lease	3.85	-	-
Insurance claim received	-	-	0.34
Interest on Loan Given	18.27	4.81	5.89
Bad Debts Recovery	0.05	0.45	1.06
Interest on Income Tax Refund	-	1.24	-
Exchange gain	20.44	-	-
Miscellaneous income	11.39	34.31	1.21
Total	72.49	70.78	80.94

29. Operating Expenses

Particulars	For year ended 31 March 2026	For year ended 31 March 2025	For year ended 31 March 2024
Fuel	838.98	933.32	924.93
Port related expenses	455.08	363.89	346.51
Crew related expenses	536.79	488.97	476.24
Shipboard cost of sales	1,362.27	881.34	840.96
On Board Expenses	-	-	2.38
Total	3,193.12	2,667.52	2,591.02

30. Employee benefits expense

Particulars	For year ended 31 March 2026	For year ended 31 March 2025	For year ended 31 March 2024
Salaries and wages	362.69	271.72	160.30
Contributions to provident and other funds (refer note 40)	11.62	10.65	6.47
Staff welfare expenses	10.13	6.18	5.11
Gratuity expenses (refer note 40)	2.85	2.17	0.80
Total	387.29	290.72	172.68

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31. Finance costs

Particulars	For year ended 31 March 2026	For year ended 31 March 2025	For year ended 31 March 2024
Interest on borrowings	25.90	6.89	4.21
Interest on late payment of taxes	19.79	28.48	3.50
Interest on lease liability (refer note 18)	34.96	349.48	343.63
Other borrowing cost	6.75	-	-
Total	87.40	384.85	351.34

32. Other Expenses

Particulars	For year ended 31 March 2026	For year ended 31 March 2025	For year ended 31 March 2024
Sales and Marketing Expenses	198.81	214.35	185.00
Bank/Payment Gateway Charges	47.25	48.54	39.36
Commission to Agents	64.83	48.96	29.39
Travelling & Accommodation	12.83	16.14	21.63
Outsource Personnel Cost	75.99	57.62	84.08
Communication Expenses	3.95	7.16	2.21
Auditor's remuneration (Refer note i)	9.27	11.21	1.60
Exchange loss	-	49.89	20.28
Bad Debts (including expected credit loss allowance)	3.98	1.63	0.54
IT Cost	133.66	48.13	37.15
Rent, Rates & Taxes	71.06	22.27	16.62
Legal & Professional fees	212.90	87.19	35.25
Corporate Social Responsibility (Refer note ii)	5.68	-	-
Insurance	105.69	91.97	55.83
Repairs & Maintenance	151.49	136.86	111.39
Miscellaneous expenses	17.34	22.08	6.06
Total	1,114.73	864.00	646.39

Notes:

(i) Auditor's remuneration

Particulars	For year ended 31 March 2026	For year ended 31 March 2025	For year ended 31 March 2024
Auditors remuneration and expenses			
To Statutory Auditor			
(i) Statutory audit fees	3.90	1.90	1.50
(ii) Audit fees for special purpose reports	4.10	8.50	-
(iii) Tax audit fees	0.20	0.10	0.10
(iv) Certifications	0.78	-	-
(v) Out of pocket expense	0.29	0.71	-
Total	9.27	11.21	1.60

(ii) Corporate Social Responsibility

As per Section 135(5) of the Companies Act, 2013 read with the Companies (Corporate Social Responsibility Policy) Rules, 2014, requires that the board of directors of every eligible company shall ensure that the company spends in every financial year at least 2% of the average net profits of the company made during the three immediately preceeding financial years, in pursuance of its Corporate Social Responsibility policy. The details of CSR expenditure to be incurred by holding company is as follows:

Particulars	For year ended 31 March 2026	For year ended 31 March 2025	For year ended 31 March 2024
(i) Amount required to be spent by the company during the period / year	5.68	-	-
(ii) Balance brought forward from previous years	-	-	-
(iii) Amount spent during the period / year	-	-	-
(iv) Balance carry forward	5.68	-	-
(v) Total of previous years shortfall	-	-	-

* Subsequent to the year ended 31 March 2026, the holding company has deposited unspent CSR amount in a separate bank account.

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33. Tax Expense

Particulars	For year ended 31 March 2026	For year ended 31 March 2025	For year ended 31 March 2024
Current income tax:			
Current income tax charge	245.42	197.30	-
Adjustment in respect of current income tax of previous year	(2.10)	-	0.46
Deferred Tax			
Relating to origination and reversal of temporary differences	17.76	16.60	-
Total	261.08	213.90	0.46

Reconciliation of tax profit and accounting profit

Particulars	For year ended 31 March 2026	For year ended 31 March 2025	For year ended 31 March 2024
Profit / (Loss) before tax	782.51	1,895.75	(1,226.87)
Normal Tax Rate. Subsidiaries are exempt from tax	25.17%	25.17%	25.17%
Tax amount	218.59	522.67	(301.81)
Reconciling items:			
Permanent differences including impact of derecognition of lease	(1.21)	(201.48)	-
Corporate Social Responsibility	1.43	-	-
Interest on late payment of taxes	4.98	-	-
Disallowed expenses	3.22	-	-
Losses set off	-	(127.05)	-
Impact on the balances of subsidiary companies	40.15	-	-
Deferred tax assets not recognised due to reasonable certainty	-	-	306.36
Other adjustment	(6.08)	19.76	(4.55)
Total	261.08	213.90	-

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34. Fair value measurements

(i) Financial instruments by category

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Financial Assets			
Financial assets at fair value through profit or loss account (FVTPL)	-	-	-
Financial assets at amortised cost			
i. Trade receivables	48.77	30.17	18.28
ii. Cash and cash equivalents	54.27	327.82	171.10
iii. Bank balance other than cash and cash equivalents	5.34	-	1.05
iv. Other financial assets			
(a) Loans	130.00	-	116.28
(b) Other financial assets	684.85	992.32	351.22
Total financial assets	923.23	1,350.31	657.93
Financial Liabilities			
Financial liabilities at fair value through profit or loss account (FVTPL)	-	-	-
Financial liabilities at amortised cost			
i. Borrowings	1,019.01	304.40	51.76
ii. Trade payables	254.89	244.67	438.67
iii. Lease liabilities	158.70	255.00	2,879.86
iv. Other current financial liabilities	2.77	133.24	722.91
Total financial liabilities	1,435.37	937.31	4,093.20

(ii) Fair value of amortised cost

a. The carrying amounts of trade receivable, cash and cash equivalents, bank balance other than cash and cash equivalents, security deposits, receivable from related parties, trade and other payables are considered to be the same as their fair values, due to their short-term nature.

b. The carrying amounts and fair value of security deposit and lease liabilities are materially the same.

(iii) Fair value hierarchy

The fair value of financial instruments have been classified into three categories depending on the inputs used in the valuation techniques. The hierarchy gives the highest priority to quoted prices in active market for identical assets or liabilities (Level 1 measurement) and lowest priority to unobservable inputs (Level 3 instruments). The categories used are as follows:

Level 1: Level 1 hierarchy includes financial instruments measured using quoted prices. There are no items falling under Level 1.

Level 2: The fair value of financial instruments that are not traded in an active market is determined using valuation techniques which maximise the use of observable market data and rely as little as possible on entity-specific estimates. There are no items falling under Level 2.

Level 3: If one or more of the significant inputs is not based on observable market data, the instrument is included in level 3.

35. Financial Risk management

(A) Market Risk

Market risk is the risk that the fair value or future cash flows of a financial instrument will fluctuate because of changes in market prices. Such changes in the values of financial instruments may result from changes in the foreign currency exchange rates, interest rates and other market changes.

(B) Interest risk

The Group is exposed to interest rate risk arising mainly from non-current and current borrowings with floating interest rates. The Group is exposed to interest rate risk because the cash flows associated with floating rate borrowings will fluctuate with changes in interest rates.

At the reporting date the interest rate profile of the Group's interest-bearing financial liabilities is as follows:

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Term loan from bank	550.00	-	-
Loan repayable on demand from bank	68.74	2.06	-

Sensitivity analysis

The following table demonstrates the sensitivity in the interest rate with all other variables held constant. The impact on the Group's profit before tax and other comprehensive income due to changes in the interest rates is given below :

Change in interest rate	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Increase by 0.50% in interest rate	3.09	-	-
Decrease by 0.50% in interest rate	(3.09)	-	-

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The Group undertakes transactions denominated in foreign currencies; consequently, exposures to exchange rate fluctuations arise. The Group's foreign currency risks are identified, measured and managed at periodic intervals in accordance with the Group's policies.

Foreign currency risk exposure

The Group exposure to foreign currency risk at the end of the reporting period expressed in India rupees as follows

Particulars of unhedged foreign currency exposure receivables as at the reporting date

Currency	As at 31 March 2026		As at 31 March 2025		As at 31 March 2024	
	Foreign Currency Amount	Rupee Equivalent (in million)	Foreign Currency Amount	Rupee Equivalent (in million)	Foreign Currency Amount	Rupee Equivalent (in million)
USD	50,00,000	473.27	50,00,000	427.91	50,00,000	416.60

Particulars of unhedged foreign currency exposure payables as at the reporting date

Currency	As at 31 March 2026		As at 31 March 2025		As at 31 March 2024	
	Foreign Currency Amount	Rupee Equivalent (in million)	Foreign Currency Amount	Rupee Equivalent (in million)	Foreign Currency Amount	Rupee Equivalent (in million)
USD	-	-	-	-	21,76,022	181.31

Foreign currency sensitivity on unhedged exposure

The following table demonstrates the sensitivity to a reasonable possible change in exchange rates on profit before tax arising as a result of revaluation of the group's foreign currency financial assets and unhedged liabilities

Currency	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Increase by 5% in USD	23.66	21.40	11.76
Decrease by 5% in USD	23.66	21.40	11.76

(D) Credit risk

Credit risk is the risk that counterparty will not meet its obligations under a financial instrument or customer contract, leading to a financial loss. The Group is exposed to credit risk from its operating activities (primarily trade receivables) and from its financing activities, including deposits with banks, foreign exchange transactions and other financial instruments. It is managed by the Chief Financial Officer.

Credit risk due to failure on part of customer to meet its contractual obligation**Risk:**

There is a risk that the counterparty will not meet its obligations under a financial instrument or customer contract, leading to a financial loss.

Measures to mitigate risk:

Outstanding customer receivables are regularly monitored.

Also, trade receivables are written off when there is no reasonable expectation of recovery, such as a debtor declaring bankruptcy or failing to engage in a repayment plan with the Group. The Group categorises the receivable for write off when a debtor fails to make contractual payments greater than 6 months; the Group continues to engage in enforcement activity to attempt to recover the receivable due. Where recoveries are made, these are recognised in profit or loss.

However, the past trends of the Group suggests that there are negligible/ very low cases of doubtful debts. Accordingly, the risk exposure of the Group in relation to credit risk is low.

(E) Liquidity risk

Liquidity risk is the risk that the Group will face in meeting its obligations associated with its financial liabilities. The Groups approach to managing liquidity is to ensure that it will have sufficient funds to meet its liabilities when due without incurring unacceptable losses. In doing this, management considers both normal and stressed conditions.

Prudent liquidity risk management implies maintaining sufficient cash and liquid funds to meet obligations. The Group has sufficient funds available for working capital management due to adequate monitoring of receivables position and its keeps it idle funds in fixed deposits. If funds are needed for expansion the first source is the internal accrual. Hence, the Group evaluates the associated liquidity risk to be very low.

Maturity of financial liabilities

The tables below analyse the Group's financial liabilities into relevant maturity groupings based on their contractual maturities for all non-derivative financial liabilities. The Group does not have any derivative liabilities.

The amounts disclosed in the table are the contractual undiscounted cash flows. Balances due within 12 months equal their carrying balances as the impact of discounting is not significant.

Contractual maturities of financial liabilities	As at 31 March 2026		As at 31 March 2025		As at 31 March 2024	
	Less than one year	More than one year	Less than one year	More than one year	Less than one year	More than one year
i. Borrowings	496.51	522.50	304.40	-	51.76	-
ii. Trade and other payables	257.66	-	377.91	-	1,161.58	-
iii. Lease liabilities	87.74	70.96	75.01	179.99	454.32	2,425.54
Total	841.91	593.46	757.32	179.99	1,667.66	2,425.54

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36. Related Party Disclosures

(a) List of Related parties and relationship:

Category of Related Parties

Name	Nature of Relationship	Designation
Global Shipping and Leisure Limited, Mauritius	Ultimate Holding Company / Promoter	Promoter company (w.e.f 20 April 2022)
Mr. Jurgen Bailom	Director and Key Managerial Personnel	Chief Executive Officer and Director (Appointed w.e.f 01 November 2023)
Mr. Vijay Kher	Director and Key Managerial Personnel	Director (Appointed w.e.f 02 November 2020 and resigned w.e.f 07 July 2023)
Mr. Oneel Verma	Director and Key Managerial Personnel	Whole time Director (Appointed w.e.f 22 April 2022 and resigned w.e.f 18 May 2023)
Mr. Ankit Shah	Key Managerial Personnel	Company Secretary (Appointed w.e.f 26 May 2022)
Mr. Nilesh Madhukar Chandole	Director and Key Managerial Personnel	Independent Director (Appointed w.e.f 13 February 2023 till 28 January 2025)
Mr. Manoj	Director and Key Managerial Personnel	Director (Appointed w.e.f 10 July 2023 and resigned w.e.f 01 November 2023)
Mr. Aditya Gupta	Director and Key Managerial Personnel	Director (Appointed w.e.f 18 May 2023)
Mrs. Coralie Annamichele Ansari	Director and Key Managerial Personnel	Director (Appointed w.e.f 28 January 2025)
Mr. Nishikant Upadhyay	Key Managerial Personnel	Chief Financial Officer (w.e.f. 16 November 2024)
Mr. Anil Kumar Chopra	Director and Key Managerial Personnel	Independent Director (Appointed w.e.f 13 February 2025)
Mrs Roopa Bellurprakash Iyer	Director and Key Managerial Personnel	Independent Director (Appointed w.e.f 24 February 2025)
Mr Suranjan Bhattacharjee	Director and Key Managerial Personnel	Independent Director (Appointed w.e.f 13 February 2025)

(b) Related Party transactions and Balances outstanding*

(i) Summary of transactions with related parties during the period / year:

Name of related party	Nature of transactions	For year ended 31 March 2026	For the year ended 31 March 2025	For the year ended 31 March 2024
Global Shipping and Leisure Limited	Time Charter Charges	-	755.77	833.15
	Loan taken	-	-	-
	Security Deposit repaid	-	-	-
	Reimbursement of expenses	-	24.01	-
Mr. Jurgen Bailom	Employee benefits expense	79.06	41.50	27.72
	Advance given	1.43	-	-
	Reimbursement of expenses	1.47	1.10	-
	Shares issued	1.00	-	-
Mr. Nilesh Madhukar Chandole	Reimbursement of expenses	-	1.89	-
	Salaries, Bonus and Allowances	-	1.10	-
Mr. Oneel Verma	Salaries, Bonus and Allowances	-	-	1.09
Mr. Ankit Shah	Consultancy Services	-	-	-
	Employee benefits expense	1.25	0.73	0.56
	Reimbursement of expenses	0.12	0.17	-
	Shares issued	0.03	-	-
Mr. Manoj	Employee benefits expense	-	-	5.35
Mr. Aditya Gupta	Employee benefits expense	18.10	9.01	7.84
	Reimbursement of expenses	1.84	1.62	-
	Shares issued	0.36	-	-
	Management Consultancy Expenses	-	0.78	-
Mr. Nishikant Upadhyay	Employee benefits expense	18.05	2.38	-
	Advance given	2.00	-	-
	Reimbursement of expenses	1.82	5.77	-
	Shares issued	0.36	-	-
Mrs. Coralie Annamichele Ansari	Employee benefits expense	8.42	1.82	-
	Reimbursement of expenses	1.26	0.32	-
Mr Anil Kumar Chopra	Sitting Fees	0.22	-	-
Mrs Roopa Bellurprakash Iyer	Sitting Fees	0.24	-	-
Mr Suranjan Bhattacharjee	Sitting Fees	0.24	-	-

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Related Parties Balances at the end of the period / year:

Name of Related Party	Payable / Receivable	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Global Shipping and Leisure Limited	Loan payable	400.27	302.34	51.76
	Security deposit and advance receivable	533.85	576.82	416.60
	Trade payable	17.16	15.86	135.77
Mr. Vijay Kher	Other payable	-	-	0.01
Mr. Jurgen Bailom	Other payable	-	-	3.09
Mr. Aditya Gupta	Other payable	-	-	0.74
Mr. Ankit Shah	Other payable	-	-	0.05

*Related parties transactions and balances represents the transactional value without considering the impact of Ind AS.

37. Earning Per Share

Particulars	For year ended 31 March 2026	For the year ended 31 March 2025	For the year ended 31 March 2024
Net profit/(loss) after tax attributable to the equity shareholders (Rs. in million) [A]	521.43	1,681.85	(1,227.33)
Number of equity shares outstanding at the end of the year	6,51,54,444	6,46,81,985	6,46,81,981
Weighted average number of shares outstanding [B]	6,50,47,977	6,46,81,981	6,46,81,981
Nominal value of equity shares (Rs.)	10.00	10.00	10.00
Basic and diluted earnings per share (Rs.) [A/B]	8.02	26.00	(18.97)

38. Capital management

(a) Risk management

The Group's objectives when managing capital are to safeguard their ability to continue as a going concern, so that they can continue to provide returns for shareholders and benefits for other stakeholders, and maintain an optimal capital.

The Group's capital structure consists of only equity share capital and only has short-term and long term borrowings which suggests that there is no risk for management of capital.

39. Contingent Liabilities and Commitments

(a) Contingent Liabilities:

(i) During the year on 05 April 2025, the holding company received a legal notice from Tariff Authority of Major Ports ("TAMP") through Ballard Pier Private Limited (the concessionaire of the Mumbai International Cruise Terminal) for payment of Passenger Facilitation Charges over and above the passenger head tax. The holding company has disputed the above claim by making an appeal on 09 April 2025 with TAMP on the above matter which is pending for hearing. The holding company believes that they have a good case based on merits in the above matter. However, on a conservative basis the holding Company has deposited the entire amount raised till 31 March 2026 (i.e., Rs 120.96) with the authority (till 31 March 2025, the holding company recorded provision of Rs. 9.6 in this regard).

(ii) Direct and Indirect taxes:

Particulars	As at 31 March 2026	As at 31 March 2025
a) Income Tax (refer note # below)	252.03	-
b) Goods and Services Tax (GST) (refer note \$ below)	3.43	-

Income Tax

1. During the year on 24 March 2026 an assessment order under Section 143(3) of the Income-tax Act, 1961 was passed by the Assessing Officer ("AO") raising the tax liability of Rs. 146.53 for FY 2022-23 (AY 2023-24) on account of disallowances of expenses amounting to Rs. 582.20 claimed as exceptional items by the holding company in the Statement of Profit and Loss for the year ended 31 March 2023.

The management believes that the aforesaid expenses are revenue in nature and were incurred wholly and exclusively for the purposes of the business, and are therefore allowable under Section 37(1) of the Income-tax Act, 1961. Based on legal advice, the holding Company is of the view that it has strong grounds to substantiate its claim.

Accordingly, the holding Company is in the process of filing an appeal before the Commissioner of Income-tax (Appeals) [CIT(A)] against the said assessment order and no provision is recorded in the consolidated financial statements.

2. During the year on 31 March 2026 demand order of Rs. 105.50 under Section 201 of the Income-tax Act has been received by the holding Company for non-deduction of TDS on payments for hospitality management services for FY 2020-21 (AY 2021-22). The holding Company based on legal advice maintains that no TDS obligation arises as services were rendered entirely outside India. Accordingly, no provisions has been recognised in these consolidated financial statements and the holding Company is in the process of filing an appeal before the CIT(A).

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\$ GST

1. The holding Company received a demand order dated 18 December 2025 for Rs 3.12 along with a penalty of Rs 0.31 relating to excess availment of ITC for FY 2021–22. The holding Company has filed replies during the proceedings and believes that they have good case based on the merits in the said matter. Accordingly, no provisions has been recognised in these consolidated financial statements in respect of this matter. Further, the holding Company is in the process of filing an appeal against the said order.

(b) Commitments:

(i) During the year ended 31 March 2026, the Group has entered into two bareboat charter arrangements with Norwegian Sky Ltd and Norwegian Sun Ltd dated 4 April 2025 for lease of two new vessels, "Sky" and "Sun" respectively. As per the agreement, the vessels will be available for lease to the Company by September 2026 and November 2027 respectively. Further, the Group is required to pay advance lease rental of USD 16 million for each vessel (i.e., USD 16 million for "Sky" and USD 16 million for "Sun") and Group has paid USD 16 million in advance for vessel "Sky" as per the arrangement. The Group is required to pay annual lease rent of USD 16.16 million for the first 2 years and USD 14.16 million from third year through the tenth years for each vessel namely "Sky" and "Sun" respectively.

(ii) There are no other capital commitments as at 31 March 2026, 31 March 2025 and 31 March 2024.

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40A. Assets and liabilities relating to employee benefits

(i) Leave obligations

The leave obligations cover the Group's liability for earned leave.

(ii) Post-employment obligations - Gratuity

The Group has a defined benefit gratuity plan in India, governed by the Labour Codes. The plan entitles an employee, who has rendered at least five years of continuous service, to gratuity at the rate of fifteen day wages for every completed year of service or part thereof in excess of six months, based on the rate of wages last drawn by the employee concerned. The Gratuity is unfunded and thus there are no plan assets.

This defined benefit plans expose the Group to actuarial risks, such as interest rate risk and market (investment) risk.

(iii) Balance sheet amounts - Gratuity

The amounts recognised in the balance sheet and the movements in the net defined benefit obligations over the year are as follows:

Particulars	Present value of obligation		
	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Opening Balance	4.86	1.39	0.61
Current service cost	2.53	2.07	0.76
Interest expense	0.32	0.10	0.04
Total amount recognised in profit or loss	2.85	2.17	0.80
Re-measurements (gain)/loss			
(Gain)/Loss from change in financial assumptions	(0.06)	0.15	-
Experience Adjustment	(0.43)	1.15	(0.02)
Total amount recognised in other comprehensive income	(0.49)	1.30	(0.02)
Employer contributions			
Benefit payments	-	-	-
Closing Balance	7.22	4.86	1.39

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40B. Assets and liabilities relating to employee benefits (Cont..)

Significant Actuarial assumptions are as follows:

	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Discount rate	6.75%	6.55%	7.20%
Salary growth rate	8.00%	8.00%	8.00%
Withdrawal rate (all ages) p.a.	25.00%	25.00%	25.00%
Mortality (per annum)	Indian Assured Lives Mortality (2012-14)	Indian Assured Lives Mortality (2012-14)	Indian Assured Lives Mortality (2012-14)

Sensitivity analysis

The sensitivity of the defined benefit obligation to 1% change (10% in case of withdrawal rate) in the weighted principal assumptions is:

Assumptions	Increase (in Rs.)			Decrease (in Rs.)		
	31 March 2026	31 March 2025	31 March 2024	31 March 2026	31 March 2025	31 March 2024
Discount rate	6.90	4.64	1.32	7.57	5.11	1.48
Salary growth rate	7.51	5.07	1.47	6.93	4.68	1.32
Withdrawal Rate	6.83	4.51	1.27	7.62	5.24	1.53

Risk exposure

Through its defined benefit plans, the Group is exposed to a number of risks, the most significant of which is Asset volatility. The plan liabilities are calculated using a discount rate set with reference to bond yields; if plan assets underperform this yield, this will create a deficit. The plan assets are invested by the Group through an independent trust. The Group intends to maintain this investment in the continuing years.

Expected employer contributions

Particulars	Between 2-5 years	Over 5 years
31 March 2026	4.82	3.36
31 March 2025	3.54	2.30
31 March 2024	0.94	1.09

(iv) Provident and other Funds

Group's provident fund contribution, in respect of employees, is made to a government administered fund and charged as an expense to the Statement of Profit and Loss. The above benefits are classified as Defined Contribution Schemes as the Group has no further defined obligations beyond the monthly contributions.

The Group has recognised the following amount in the statement of Profit and Loss:

Particulars	31 March 2026	31 March 2025	31 March 2024
Contribution to provident & other funds	11.62	10.65	6.47

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41. Group Information

The subsidiaries of the Company at 31 March 2026, 31 March 2025 and 31 March 2024 are set out below. Unless otherwise stated, they have share capital consisting solely of equity shares that are held directly by the Company, and the proportion of ownership interests held equals the voting rights held by the Parent. The country of incorporation or registration is also their principal place of business.

Name of the Entity	Principal Activities	Country of Incorporation	Ownership interest held by the Group			Ownership interest held by Non-controlling interest		
			31 March 2026 %	31 March 2025 %	31 March 2024 %	31 March 2026 %	31 March 2025 %	31 March 2024 %
Bay Cruise Investments Inc.	Engage in shipping & cruise line and investment in companies involved in this field.	British Virgin Island	100	100	-	-	-	-
Baycruise Shipping and Leasing (IFSC) Private Limited	Ship leasing including operating and financial leasing, purchase, sale and lease back, novate, transfer, assign and undertake such similar transactions in relation to ocean vessels, carry on the business of operating lease of ocean vessels and advice or soliciting for the purposes of buying, selling or subscribing to ocean vessel lease.	India	100	100	-	-	-	-

42. Additional information as required by Paragraph 2 of the General Instructions for Preparation of Consolidated Financial Statements to Schedule III to the Companies Act, 2013.

As on 31 March 2026

Name of the Entity	Share in Net assets i.e. total assets minus total liabilities		Share in Profit or Loss		Share in Other comprehensive income		Share in total comprehensive income	
	As % of Consolidated Net Assets	Amount (₹)	As % of Consolidated Profit & Loss	Amount (₹)	As % of Consolidated other comprehensive income	Amount (₹)	As % of Consolidated total comprehensive income	Amount (₹)
Parent								
Waterways Leisure Tourism Limited	164.71%	1,321.05	115.42%	601.83	-0.71%	0.37	128.26%	602.20
Subsidiary								
Bay Cruise Investments Inc.	-6.96%	(55.81)	-29.53%	(153.99)	98.36%	(51.08)	-43.68%	(205.07)
Baycruise Shipping and Leasing (IFSC) Private Limited	2.57%	20.63	-1.06%	(5.52)	-3.10%	1.61	-0.83%	(3.91)
Add/(Less) : Intra group eliminations	-60.32%	(483.83)	15.17%	79.11	5.45%	(2.83)	16.25%	76.28
Total		802.04		521.43		(51.93)		469.50

As on 31 March 2025

Name of the Entity	Share in Net assets i.e. total assets minus total liabilities		Share in Profit or Loss		Share in Other comprehensive income		Share in total comprehensive income	
	As % of Consolidated Net Assets	Amount (₹)	As % of Consolidated Profit & Loss	Amount (₹)	As % of Consolidated other comprehensive income	Amount (₹)	As % of Consolidated total comprehensive income	Amount (₹)
Parent								
Waterways Leisure Tourism Limited	217.84%	714.13	110.76%	1,862.83	3.21%	(0.97)	112.73%	1,861.86
Subsidiary								
Bay Cruise Investments Inc.	37.68%	123.53	-9.23%	(155.17)	96.79%	(29.29)	-11.17%	(184.45)
Baycruise Shipping and Leasing (IFSC) Private Limited	-0.07%	(0.24)	-0.01%	(0.23)	0.00%	-	-0.01%	(0.24)
Add/(Less) : Intra group eliminations	-155.45%	(509.60)	-1.52%	(25.58)	0.00%	-	-1.55%	(25.58)
Total		327.82		1,681.85		(30.26)		1,651.59

As on 31 March 2024

Name of the Entity	Share in Net assets i.e. total assets minus total liabilities		Share in Profit or Loss		Share in Other comprehensive income		Share in total comprehensive income	
	As % of Consolidated Net Assets	Amount (₹)	As % of Consolidated Profit & Loss	Amount (₹)	As % of Consolidated other comprehensive income	Amount (₹)	As % of Consolidated total comprehensive income	Amount (₹)
Parent								
Waterways Leisure Tourism Limited	97.21%	(1,147.73)	97.74%	(1,199.63)	-5.71%	0.02	97.70%	-1,199.61
Subsidiary								
Bay Cruise Investments Inc.	2.79%	(32.93)	2.26%	(27.70)	105.71%	(0.37)	2.29%	-28.07
Add/(Less) : Intra group eliminations	0.00%	-	0.00%	-	0.00%	-	0.00%	-
Total		(1,180.66)		(1,227.33)		(0.35)		-1,227.68

Note :

During the year ended 31 March 2026, the Board of Directors of the Holding Company, vide resolution dated 4 April 2025, approved an additional investment of USD 287,000 in Bay Cruise Investments Inc., incorporated in the British Virgin Islands, by way of subscription to 2,207 equity shares at a price of USD 130 per equity share.

During the year ended 31 March 2024, the Global Shipping and Leisure Limited has acquired the 50,000 equity shares of Bay Cruise Investments Inc. Consequently, Bay Cruise Investments Inc. became the wholly owned subsidiary of the ultimate holding company i.e. Global Shipping and Leisure Limited, Mauritius. Further, the Board of Directors of Waterways Leisure Tourism Limited, vide resolution dated 14 February 2025, approved the acquisition of 100% equity stake in Bay Cruise Investments Inc., at a price of USD 130 per equity share from ultimate holding company.

Pursuant to the aforesaid acquisition, Bay Cruise Investments Inc. became a wholly owned subsidiary of the Company.

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43. Ratios

Particulars	Note Reference	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024	% change (March 2026 vs March 2025)	% change (March 2025 vs March 2024)	Reasons for variances
Current Ratio	a	0.52	0.77	0.16	-32.47%	381.25%	Due to increase in advances given to vendors mainly it includes advances paid for induction of new vessel
Debt Service Coverage Ratio	b	2.13	8.14	13.66	-73.71%	-40.41%	Due to reduction in profit during the year
Return on Equity Ratio	c	0.92	3.94	2.17	-76.65%	81.57%	Due to reduction in profit during the year
Inventory Turnover Ratio (in days)	d	2.51	0.91	0.90	175.82%	1.11%	Due to operational requirement
Trade receivables turnover ratio (in days)	e	16.32	20.04	17.14	-18.56%	16.92%	Due to decrease in revenue and delay in collection
Trade payables turnover ratio (in days)	f	1.42	0.64	0.32	121.88%	100.00%	Due to timely payment to vendors results decrease in average trade payables
Net Profit ratio	g	0.09	0.28	(0.27)	-67.86%	-207.41%	Due to reduction in profit during the year
Net Capital Turnover ratio (in times)	h	(6.12)	(13.11)	(1.92)	-53.32%	583.33%	Due to increase in advances given to vendors mainly it includes advances paid for induction of new vessel and working capital
Return on Capital Employed	i	1.14	5.03	0.62	-77.34%	711.29%	Due to reduction in profit during the year
Return on Investment (ROI)	j	NA	NA	NA	NA	NA	Not applicable
Debt Equity ratio	k	1.27	0.93	(0.04)	0.00%	100%	On account of term loan obtained during the year and higher utilisation of overdraft facility

Explanation:

- a. Current ratio (in times) : Current Assets / Current liabilities
- b. Debt Service Coverage Ratio (DSCR) (no. of times) : EBITDA/(Principal repayment + Interest exp)
- c. ROE : Net Profits after taxes – Preference Dividend (if any) / Average Shareholder's Equity
- d. Inventory Turnover Ratio - Sales/Average Inventory*30/No. of days in a period
- e. Trade receivable turnover ratio: Revenue from operations / Average Trade receivables*30/No. of days in a period
- f. Trade payables turnover ratio = Operating Expenses / Average Trade Payables*30/No. of days in a period
- g. Net profit margin (in %) : profit after tax / Revenue from operation
- h. Net capital turnover ratio = Net Sales / Working Capital excl. current maturities of long term borrowings
- i. ROCE : Earning before exceptional items, interest and taxes / Capital Employed (Capital Employed = Tangible Net Worth + Total Debt + Deferred Tax Liability)
- j. Return on investment (ROI) : (Final Investment value - Initial Investment Value)/Initial Investment value*100
- k. Debt Equity ratio: Debt (Short term and long term excluding lease liabilities) / Total equity

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44. First time adoption of Ind-AS

A. Transition to Ind-AS

The financial statements for the year ended 31 March 2025 is the first financial statements that the Group has prepared in accordance with Ind AS under Companies Act, 2013. For periods up to and including the year ended 31 March 2024, the Group prepared its statutory financial statements in accordance with accounting standards notified under section 133 of the Companies Act, 2013, read together with Companies (Accounting Standards) Rules, 2021, as amended ("**Previous GAAP**").

Accordingly, the Group has prepared the statutory financial statements which comply with applicable Ind AS for year ended 31 March 2025, together with the comparative period data as at and for the year ended 31 March 2024 based on the accounting policies as stated in note 2. In preparing these statutory financial statements, the Group's opening balance sheet or the Group's date of transition to Ind AS is 1 April 2023.

Further, this note explains the principal adjustments made by the Group in restating its IGAAP financial statements to Ind AS as at and for the year ended 1 April 2023 and 31 March 2024 and how the transition from IGAAP to Ind AS has affected the Group's financial position, financial performance and cash flows.

I. Exemptions and exceptions availed

Set out below are the applicable Ind AS 101 optional exemptions and mandatory exceptions applied in the transition from previous GAAP to Ind AS.

(1) Ind AS optional exemptions

(a) Deemed Cost

INDAS 101 permits a first time adopter to elect to continue with the carrying value for all of its property, plant and equipments as recognised in the financial statements as at the date of transition to INDAS, measured as per previous GAAP and use that as its deemed cost as at the date of transition after making necessary adjustments for the decommissioned liabilities. This exemption can also be used for intangible assets covered by INDAS 38- Intangible Assets. Accordingly, the Group has elected to measure all of its property, plant and equipments and intangible assets at their previous GAAP carrying value.

(2) Ind AS mandatory exceptions

(a) Estimates

i) Property, plant and equipment are stated at cost of acquisition / installation and less accumulated depreciation and impairment loss, if any. Cost comprises purchase price, borrowing costs if capitalisation criteria are met and directly attributable cost of bringing the asset to its working condition for the intended use.

ii) In accordance with the requirements of Ind AS 116 on Leases, the Group has adopted the modified retrospective approach for accounting leases as at the transition date i.e., 1 April 2023 and accordingly, recognised the right-of-use assets and the lease liabilities using the discount rate based on incremental borrowing rate as at 1 April 2023.

(b) Classification and measurement of financial assets

Ind AS 101 requires an entity to assess classification and measurement of financial assets on the basis of the facts and circumstances that exist at the date of transition to Ind AS.

(c) Impairment of Financial Assets

Ind AS 101 requires an entity to use reasonable and supportable information that is available without undue cost or effort to determine the credit risk at the date that financial instruments were initially recognised and compare that to the credit risk at the date of transition to INDAS.

B. Reconciliation between previous GAAP and Ind AS

Ind AS 101 requires an entity to reconcile equity, total comprehensive income and cash flows for prior periods. The following tables represent the reconciliations from previous GAAP to Ind AS.

Reconciliation of equity as at 1 April 2023 and 31 March 2024:

Particulars	Notes to first time adoption	1 April 2023			31 March 2024		
		Previous GAAP	Adjustments	Ind AS	Previous GAAP	Adjustments	Ind AS
ASSETS							
Non-current assets							
Property, Plant and Equipment		26.06	-	26.06	25.99	697.21	723.20
Right of use assets	1	-	2,161.97	2,161.97	-	2,452.42	2,452.42
Intangible Assets		144.45	-	144.45	-	-	-
Capital Work in Progress		-	-	-	-	-	-
Financial Assets:							
i) Loans		68.00	-	68.00	116.28	-	116.28
ii) Other non current financial assets	2	1.07	-	1.07	68.59	205.23	273.82
Total non-current assets		239.58	2,161.97	2,401.55	210.86	3,354.86	3,565.72
Current assets							
Inventories	10	94.65	(38.86)	55.79	134.79	(36.80)	97.99
Financial assets:							
(i) Trade receivables		24.32	-	24.32	18.28	(0.00)	18.28
(ii) Cash and cash equivalents	3	78.99	-	78.99	169.16	1.94	171.10
(iii) Bank balance other than cash and cash equivalents		103.29	1.07	104.36	1.05	(0.00)	1.05
(iv) Other current financial assets	4	-	351.35	351.35	-	77.40	77.40
Current tax assets (net)	4	-	20.65	20.65	-	27.53	27.53
Other current assets	2 & 4	467.04	(433.82)	33.22	546.20	(513.27)	32.93
Total current assets		768.29	(99.61)	668.68	869.48	(443.20)	426.28
Total Assets		1,007.87	2,062.36	3,070.23	1,080.34	2,911.66	3,992.00

WATERWAYS LEISURE TOURISM LIMITED (formerly known as WATERWAYS LEISURE TOURISM PRIVATE LIMITED)
(CIN: U63030MH2020PLC440323)
NOTES FORMING PART OF THE RESTATED CONSOLIDATED FINANCIAL INFORMATION
ALL AMOUNTS ARE IN RS. MILLIONS UNLESS OTHERWISE STATED

44. First time adoption of Ind-AS

EQUITY AND LIABILITIES							
Equity							
Equity share capital		646.82	-	646.82	646.82	-	646.82
Other equity	5	(1,174.09)	579.15	(594.94)	(1,114.58)	(712.90)	(1,827.48)
Total equity		(527.27)	579.15	51.88	(467.76)	(712.90)	(1,180.66)
Non-current liabilities							
Long term borrowings	6	-	-	-	-	-	-
Financial liability:							
(i) Lease Liability	1	-	12.20	12.20	-	2,425.54	2,425.54
Deferred Tax Liabilities (Net)		13.45	(13.45)	-	-	-	-
Long Term Provisions	7	3.40	0.01	3.41	4.90	(0.28)	4.62
Total non-current liabilities		16.85	(1.24)	15.61	4.90	2,425.26	2,430.16
Current liabilities							
Financial liabilities:							
(i) Short term borrowings	5	-	-	-	-	51.76	51.76
(ii) Lease liabilities	1	-	1,484.44	1,484.44	-	454.32	454.32
(iii) Trade Payables:							
- Total outstanding dues of micro enterprises and small enterprises		24.99	-	24.99	30.65	-	30.65
- Total outstanding dues of creditors other than micro enterprises and small enterprises	8	884.06	-	884.06	406.28	1.74	408.02
(iv) Other current financial liabilities	4	-	5.39	5.39	-	722.91	722.91
Other Current Liabilities	4	608.27	(5.39)	602.88	1,104.56	(30.83)	1,073.73
Provisions	7 & 8	0.97	0.01	0.98	1.71	(0.60)	1.11
Total current liabilities		1,518.29	1,484.45	3,002.74	1,543.20	1,199.30	2,742.50
Total liabilities		1,535.14	1,483.21	3,018.35	1,548.10	3,624.56	5,172.66
Total equity and liabilities		1,007.87	2,062.36	3,070.23	1,080.34	2,911.66	3,992.00

Reconciliation of total comprehensive income for the year ended 31 March 2024

Particulars	Notes to first time adoption	31 March 2024		
		Previous GAAP	Adjustments	Ind AS
Revenue from operations	9	4,421.10	19.50	4,440.60
Other income	1 & 2	17.98	62.96	80.94
Total income (1)		4,439.08	82.46	4,521.54
Expenses				
(a) Operating Expenses	1	3,426.21	(835.19)	2,591.02
(b) Employee benefits expense		172.69	(0.01)	172.68
(c) Finance costs	1	7.70	343.64	351.34
(d) Depreciation and amortisation expense	1	9.30	1,833.23	1,842.53
(e) Other expenses	1, 2 & 9	632.21	14.18	646.39
Total expenses (2)		4,248.11	1,355.85	5,603.96
Profit / (Loss) before tax and exceptional items (3) = (1 - 2)		190.97	(1,273.39)	(1,082.42)
Exceptional Items (4)		144.45	-	144.45
Profit / (Loss) before tax (5) = (3-4)		46.52	(1,273.39)	(1,226.87)
Tax expense:				
(a) Current tax		0.46	(0.00)	0.46
(b) Deferred tax charge / (benefit)		(13.45)	13.45	-
Total tax expenses/(benefit) (6)		(12.99)	13.45	0.46
Profit/(Loss) for the year (7) = (5-6)		59.51	(1,286.84)	(1,227.33)
Other comprehensive income				
Items that will not be reclassified to profit and loss				
- Remeasurement of post employment benefit obligations		-	0.02	0.02
Total other comprehensive income (8)		-	0.02	0.02
Total comprehensive income for the year (7-8)		59.51	(1,286.86)	(1,227.35)

44. First time adoption of Ind-AS

Reconciliation of total equity as at 1 April 2023 and 31 March 2024:

Particulars	Notes to first time adoption	31 March 2024	1 April 2023
Total Equity as per previous GAAP		(467.76)	(527.27)
Reversal of rent expense	1	2,444.41	1,586.92
Interest on lease liability	1	(501.30)	(157.67)
Depreciation on right of use assets	1	(2,584.99)	(779.70)
Change in accounting policy of fuel inventory	10	(36.80)	(38.86)
Error as per Ind AS-8		-	-
Unwinding of interest on security deposit	2	82.80	18.04
Derecognition of lease	1	-	-
Exchange rate impact on ROU asset & liabilities	1	(84.96)	(62.87)
Deferred tax impact		-	13.45
Acquisition adjustment pursuant to Ind AS 103	11	(32.93)	-
Others		0.87	(0.16)
Total Equity as per Ind AS		(1,180.66)	51.88

Impact of Ind AS adoption on the statement of cash flows for the year ended 31 March 2024

Particulars	31 March 2024		
	Previous GAAP	Adjustments	Ind AS
Net cash flow from operating activities	115.09	2,185.58	2,300.67
Net cash flow from investing activities	(20.75)	(724.49)	(745.24)
Net cash flow from financing activities	(4.20)	(1,459.14)	(1,463.34)
Net decrease in cash and cash equivalent	90.14	1.95	92.09
Cash and cash equivalent as at the beginning of the year	78.99	-	78.99
Effect of exchange fluctuation	0.02	-	0.02
Cash and cash equivalent as at the end of the year	169.15	1.95	171.10

C. Notes to first-time adoption

1. Right of use assets and lease liabilities:

The Group has recognised and measured the right-of-use (ROU) asset and the lease liability over the remaining lease period and payments discounted using the incremental borrowing rate as at the date of initial application. This has resulted in recognising ROU asset and lease liability in the respective period. As a result, the expenses in respect of time charter and rent expense has changed from operating & other expense respectively in previous GAAP to depreciation on the ROU and finance costs on lease liability. The impact of changes in the lease payments has been considered as modification in the lease arrangements and the appropriate adjustments being made in the balance of ROU and lease liabilities with recognised gain/loss in the statement of profit and loss. Since, the lease payments are in foreign currency, the resulting exchange gain / loss on reinstatement of lease liabilities has been recognised in statement of profit and loss under Ind AS.

2. Security Deposit

Security deposit given by the Group has been accounted under the amortised cost (i.e., at present value) as per Ind AS 109 and classified as current / non-current financial asset from other current / non-current assets in the previous GAAP. The present value impact has been capitalised as a part of ROU and amortised over the period of lease. The implicit interest on security deposit is recognised on periodic basis using the increment cost of borrowing at the date of initial application. Further, since the deposit is given in foreign currency the resulting reinstatement gain / loss has been recognised in the statement of profit and loss under Ind AS.

3. Cash and Bank balances

Reclassification adjustment between cash & cash equivalents and other bank balances based on the nature of deposits.

4. Reclassification adjustment

Reclassification adjustment from other current/non-current assets, loans & advances and other current / non-current liabilities in the previous GAAP to other financial current/non-current assets and other financial current/non-current liabilities in Ind AS

5. Other equity

Refer reconciliation of total equity for adjustments between previous GAAP and Ind AS.

6. Borrowings

Borrowings classified as long term under previous GAAP has been correctly classified as short term under Ind AS considering the requirement of Ind AS 8.

7. Provision

Adjustment on account of actuarial valuation as per Ind AS.

8. Trade Payables

Reclassification adjustment of accrued expenses classified as provisions under previous GAAP to payables under Ind AS considering the requirement of Ind AS 8.

9. Revenue and other expenses

Reclassification adjustment in relation to reimbursement expense netted off with the reimbursement income.

10. Change in accounting policy of fuel inventory

Refer note 9 of the financial statements

11. Ind AS 103

The acquisition accounting is being done based on Appendix C of Ind AS 103 on Business Combination among common control entities as the Holding Company and the acquired entity i.e., Bay Cruise Investments Inc were part of the same group. Accordingly, the financial information in the consolidated financial statements in respect of prior period i.e., 31 March 2024 has been restated as if the acquisition had occurred in the prior period from the date the entities are under common control i.e., from 30 November 2023.

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ALL AMOUNT IN INR MILLION UNLESS OTHERWISE STATED

45. Exceptional items

Particulars	As at 31 March 2026	As at 31 March 2025	As at 31 March 2024
Impairment of intellectual property rights (Trademark)**	-	-	144.45
Derecognition of the lease impact on ROU and lease liabilities (note 46)	-	(547.23)	-
Derecognition of the lease impact on security deposit (note 46)	-	(208.66)	-
Total	-	(755.89)	144.45

**The Group has fully impaired its intellectual property rights (Trademark) since the carrying amount of the Trademark is not recoverable through future value in use.

46. (a) During the year ended 31 March 2024, the Holding Company has entered into new arrangement dated 19 December 2023 with Global Shipping and Leisure Limited and superseded the lease arrangement / time charter arrangement dated 12 January 2021. As per the new arrangement, the charter period has been with the same period of 60 months w.e.f 1 February 2024 and the time charter charges has been changed to USD 28,000 per day. Accordingly, the management has treated above change in the scope as well as price as modification to the existing lease arrangement not accounted for as a separate lease contract in accordance with requirements of Ind AS 116-"Leases" and considered the corresponding impact as adjustment to ROU Asset under note no. 4 and adjustment on the lease liabilities under note 18 of these restated consolidated financial information.

(b) Further, the holding company has terminated the lease arrangement with Global Shipping and Leisure Limited and has also entered into new lease arrangement / time charter arrangement on 12 February 2025 with Bay Cruise Investments Inc. (cruise owning company) effective from 1 April 2025 for lease of cruise for a period of 5 years at the reduced time charter charges of USD 3,500 per day with the obligation of incurring / reimbursing expenses incurred towards maintenance of cruise. Accordingly, the holding company has derecognised the ROU Asset and Lease liabilities with Global Shipping and Leisure Limited and the resulting gain on derecognition of the lease has been classified as exceptional item.

47. The Group is engaged in the business of cruise lines, shipping, organising and conducting cruises, tours, holidays, maintaining and providing related services. The board of directors of the holding company, who has been identified as being the chief operating decision maker (CODM), evaluates the Group's performance, allocate resources based on the analysis of the various performance indicator of the Group as a single unit. Therefore, the Group has only one business segment. Further risk and returns across the location is considered to be same and therefore is context of Ind AS 108 Operating Segments is considered to constitute a single geographical segment. Accordingly the disclosure requirement under Ind AS 108 is not applicable."

48. On November 21, 2025, the Government of India has implemented four new Labour Codes (the "Labour Codes"), including the Code on Wages, 2019, which amended the definition of "wages". Based on the best information available, the Company carried out the actuarial valuation of gratuity and leave encashment and assessed that there is no material impact on provision and employee benefit expense arising from the change in wages definition. The Group continues to monitor the finalization of the Central and State Rules, as well as any further clarifications issued by the Government on other aspects of the Labour Codes and will record appropriate accounting impact as and when such developments occur.

49. Other Statutory information:

- The Holding Company and the subsidiary company incorporated in India does not have any Benami property, where any proceeding has been initiated or pending against the
- The Holding Company and the subsidiary company incorporated in India does not have any charges or satisfaction which is yet to be registered with ROC beyond the statutory period.
- The Holding Company and the subsidiary company incorporated in India has not traded or invested in Crypto currency or Virtual Currency during the periods;
- The Holding Company and the subsidiary company incorporated in India has not advanced or loaned or invested funds to any other person(s) or entity(ies), including foreign entities (Intermediaries) with the understanding that the Intermediary shall:
 - (a) directly or indirectly lend or invest in other persons or entities identified in any manner whatsoever by or on behalf of the company (Ultimate Beneficiaries) or
 - (b) provide any guarantee, security or the like to or on behalf of the Ultimate Beneficiaries;
- The Holding Company and the subsidiary company incorporated in India has not received any fund from any person(s) or entity(ies), including foreign entities (Funding Party) with the understanding (whether recorded in writing or otherwise) that the Company shall
 - (a) directly or indirectly lend or invest in other persons or entities identified in any manner whatsoever by or on behalf of the Funding Party (Ultimate Beneficiaries) or
 - (b) provide any guarantee, security or the like on behalf of the Ultimate Beneficiaries;
- The Holding Company and the subsidiary company incorporated in India has no transactions which are previously not recorded in the books or accounts that has been surrendered or disclosed as income during the periods in the tax assessments under the Income Tax Act, 1961 (such as, search or survey or any other relevant provisions of the Income Tax Act, 1961)
- The Holding Company and the subsidiary company incorporated in India does not have any transactions with companies struck off.
- The Holding Company has not revalued any property, plant and equipment and intangible assets during year ended 31 March 2026, 31 March 2025 and 31 March 2024.
- The Holding Company and the subsidiary company incorporated in India is in compliance with the number of layers prescribed under clause (87) of section 2 of the Companies Act read with the Companies (Restriction on number of Layers) Rules, 2017.
- The Holding Company and the subsidiary company incorporated in India has not been declared as a wilful defaulter by any bank or financial institution or other lender during the year ended 31 March 2026, 31 March 2025 and 31 March 2024.

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50. Particulars of loans, guarantee, security or investment under section 186(4) of the Act

The Group has provided following loans, guarantee, security or investment pursuant to section 186 of the Act.

Name of the entity	As at 1 April 2025	Given during the year	Repaid during the period	Provided for	As at 31 March 2026
Loan given:					
Maylight Realty Private Limited	-	200.00	70.00	-	130.00
Essel Green Energy Private Limited	-	-	-	-	-

Name of the entity	As at 1 April 2024	Given during the year	Repaid during the year	Provided for	As at 31 March 2025
Loan given:					
Maylight Realty Private Limited	116.28	274.70	390.98	-	-
Essel Green Energy Private Limited	-	-	-	-	-

Name of the entity	As at 1 April 2023	Given during the year	Repaid during the year	Provided for	As at 31 March 2024
Loan given:					
Maylight Realty Private Limited	68.00	175.78	127.50	-	116.28
Essel Green Energy Private Limited	-	50.00	50.00	-	-

51. There were no amounts which are required to be transferred to the Investor Education and Protection Fund by the Group.

52. Previous year figures have been regrouped or reclassified wherever necessary to correspond with current year figures read with note 44.

53. These restated consolidated financial information have been approved by the board of directors in its meeting held on 5 May 2026.

For S N Dhawan & CO LLP
Chartered Accountants
Firm Registration No. 000050N/ N500045

For and on behalf of the Board of Directors
Waterways Leisure Tourism Limited
(formerly known as Waterways Leisure Tourism Private Limited)

Rahul Singhal
Partner
Membership No.: 096570

Jurgen Bailom
Chief Executive Officer and Executive Director
DIN: 10373283

Aditya Gupta
Executive Director
DIN: 09581950

Place : Gurugram
Date: 5 May 2026

Place: Mumbai
Date: 5 May 2026

Place: Mumbai
Date: 5 May 2026

Nishikant Upadhyay
Chief Financial Officer

Ankit Shah
Compliance officer
and Company Secretary

Place: Mumbai
Date: 5 May 2026

Place: Mumbai
Date: 5 May 2026

OTHER FINANCIAL INFORMATION

In accordance with the SEBI ICDR Regulations, the audited financial statements of our Company for the last three Fiscals 2026, 2025 and 2024 and the reports thereon (collectively, the “**Audited Financial Statements**”) are available on our website at <https://www.cordeliacruises.com/investor-relation>. The definitions of turnover, net-worth and profits before tax have the same meaning as ascribed to them in the Companies Act.

Our Company is providing a link to this website solely to comply with the requirements specified in the SEBI ICDR Regulations. The Audited Financial Statements do not constitute, (i) a part of this Prospectus; or (ii) a prospectus, a statement in lieu of a prospectus, an offering circular, an offering memorandum, an advertisement, an offer or a solicitation of any offer or an offer document or recommendation or solicitation to purchase or sell any securities under the Companies Act, the SEBI ICDR Regulations, or any other applicable law in India or elsewhere. The Audited Financial Statements and the reports thereon should not be considered as part of information that any investor should consider subscribing for or purchase any securities of our Company or its Subsidiaries and should not be relied upon or used as a basis for any investment decision.

Neither our Company or any of its advisors, nor the BRLM nor any of their respective employees, directors, affiliates, agents or representatives accept any liability whatsoever for any loss, direct or indirect, arising from any information presented or contained in the Audited Financial Statements, or the opinions expressed therein.

Accounting Ratios

The accounting ratios derived from the Restated Consolidated Financial Information as required under Clause 11 of Part A of Schedule VI of the SEBI ICDR Regulations are given below:

(₹ in million, except per share data)

Particulars	As at and for Fiscal 2026	As at and for Fiscal 2025	As at and for Fiscal 2024
Equity Share Capital	651.54	646.82	646.82
Net Worth	802.04	327.82	(1,180.66)
Revenue from operations	5,797.45	5,906.05	4,440.60
EBITDA	1,174.80	2,154.59	1,111.45
Restated Profit / (loss) after tax	521.43	1,681.85	(1,227.33)
Earnings per equity share			
- Basic	8.02	26.00	(18.97)
- Diluted	8.02	26.00	(18.97)
RoNW (%)	0.92	3.94	2.17
Net Asset Value per equity share	12.31	5.07	(18.25)
Total borrowings	1,019.01	304.40	51.76
Cash flow from operating activities	(964.35)	1,296.69	2,300.67
Cash flow from investing activities	104.76	(660.23)	(745.24)
Cash flow from financing activities	586.25	(479.87)	(1,463.34)

Notes:

1. Basic EPS (₹) = Restated profit for the year attributable to equity shareholders of the Company divided by weighted average number of equity shares outstanding at end of year/period in accordance with the principles of Ind AS 33.
2. Diluted EPS (₹) = Restated profit for the year attributable to equity shareholders of the Company divided by weighted average number of equity shares outstanding at end of year/period, in accordance with the principles of Ind AS 33.
3. Return on Net Worth (RoNW) = RoNW is calculated as profit/(loss) for the period/year divided by average net worth.
4. Net asset value per share = Net worth as restated as at end of the year/ period / number of equity shares outstanding at the end of the year/ period (post bonus).
5. EBITDA = Profit/(loss) before exceptional items and tax plus finance costs, depreciation and amortisation expense.

Non-GAAP Measures

Certain non-GAAP measures like EBITDA, EBITDA Margin, PAT Margin, ROE, ROCE and Debt-Equity Ratio (“**Non-GAAP Measures**”) presented in this Prospectus are a supplemental measure of our performance and liquidity that are not required by, or presented in accordance with, Ind AS, Indian GAAP, or IFRS. Further, these Non-GAAP Measures are not a measurement of our financial performance or liquidity under Ind AS, Indian GAAP, or IFRS and should not be considered in isolation or construed as an alternative to cash flows, profit/ (loss) for the year or any other measure of financial performance or as an indicator of our operating performance, liquidity, profitability or cash flows generated by operating, investing or financing activities derived in accordance with Ind AS, Indian

GAAP, or IFRS. In addition, these Non-GAAP Measures are not a standardised term, hence a direct comparison of similarly titled Non-GAAP Measures between companies may not be possible. Other companies may calculate the Non-GAAP Measures differently from us, limiting its usefulness as a comparative measure. Although the Non-GAAP Measures are not a measure of performance calculated in accordance with applicable accounting standards, our Company's management believes that it is useful to an investor in evaluating us because it is a widely used measure to evaluate a company's operating performance. See "*Risk Factors - Certain non-GAAP financial measures and certain other statistical information relating to our operations and financial performance such as EBITDA and EBITDA margin have been included in this Prospectus. These non-GAAP financial measures are not measures of operating performance or liquidity defined by Ind AS and may not be comparable.*" on page 53.

MANAGEMENT'S DISCUSSION AND ANALYSIS OF FINANCIAL CONDITION AND RESULTS OF OPERATIONS

This Prospectus may include forward-looking statements that involve risks and uncertainties, and our actual financial performance may materially vary from the conditions contemplated in such forward-looking statements as a result of various factors, including those described below and elsewhere in this Prospectus. For further information, see **"Forward-Looking Statements"** on page 18. Also read **"Risk Factors"** and **"- Significant Factors Affecting our Financial Condition and Results of Operations and Financial Condition"** on pages 20 and 304, respectively, for a discussion of certain factors that may affect our business, financial condition or results of operations.

Our Company's financial year commences on April 1 and ends on March 31 of the subsequent year, and references to a particular Fiscal are to the 12 months ended March 31 of that year. Unless otherwise stated or the context otherwise requires, the financial information as of and for the Fiscal 2026, 2025 and 2024 included in this section has been derived from our Restated Consolidated Financial Information included in this Prospectus. The following discussion is intended to convey the management's perspective on our financial condition and results of operations for Fiscal 2026, 2025 and 2024 and should be read in conjunction with our Restated Consolidated Financial Information. For further information, see **"Restated Consolidated Financial Information"** on page 244.

Unless otherwise indicated, industry and market data used in this section has been derived from the industry report titled "Assessment of overnight ocean and coastal cruise industry in India" dated May 2026 (the **"CRISIL Report"**) prepared and issued by CRISIL Limited, appointed by us pursuant to an engagement letter dated October 14, 2025 and exclusively commissioned and paid for by us to enable investors to understand the industry in which we operate in connection with the Issue. The data included herein includes excerpts from the CRISIL Report and may have been re-ordered by us for the purposes of presentation. Unless otherwise indicated, financial, operational, industry and other related information derived from the CRISIL Report and included herein with respect to any particular calendar year/ Fiscal refers to such information for the relevant calendar year/ Fiscal. A copy of the CRISIL Report is available on the website of our Company at <https://www.cordeliacruises.com/investor-relation>. For further information, see **"Risk Factors – 44. Certain sections of this Prospectus disclose information from the CRISIL Report which is a paid report and commissioned and paid for by us exclusively in connection with the Issue and any reliance on such information for making an investment decision in the Issue is subject to inherent risks."** on page 53. Also see, **"Certain Conventions, Currency of Presentation, Use of Financial Information and Market Data – Industry and Market Data"** on page 17.

OVERVIEW

For information in relation to our business, see **"Our Business"** on page 185.

SIGNIFICANT FACTORS AFFECTING OUR FINANCIAL CONDITION AND RESULTS OF OPERATIONS

Our financial condition and results of operations are affected by a number of important factors including those discussed in the section titled **"Risk Factors"** on page 20. The following is a discussion of certain factors that have had, and we expect will continue to have, a significant effect on our financial condition and results of operations.

Our ability to introduce new cruise vessels to meet growing demand

Our revenue from operations will depend on our ability to introduce new cruise vessels to accommodate to the growing demand. We currently conduct our operations through a single cruise vessel.

The global cruise industry is in a mature and highly consolidated phase, with dominant players like Carnival Corporation & Plc, MSC Cruises SA, Norwegian Cruise Line Holdings Ltd., and Royal Caribbean Cruises Ltd. operating vast fleets across multiple markets. Overall, these players hold the dominant share of more than 70% to 80% in the global cruise industry.

The overnight ocean and coastal cruise industry in India is estimated to be valued at ₹ 8,301 million in Fiscal 2025, compared to ₹ 5,764 million in Fiscal 2020, reflecting a CAGR of approximately 8% between Fiscal 2020 to Fiscal 2025. However, in Fiscal 2026 the market is estimated have declined to ₹ 7,325 million (approximately 12% year on year decline), due to several headwinds including international macroeconomic uncertainties affecting global travel demand, fuel price volatility impacting cruise operating costs and ticket pricing, and broader

geopolitical tensions disrupting international tourism flows. Moving forward, in medium term the market is projected to increase to ₹ 18,200 million to ₹ 22,500 million by Fiscal 2031, thereby registering a CAGR of approximately 20% to 25% from Fiscal 2026 to Fiscal 2031, driven by increase in total number of itineraries, infrastructure investments, growing domestic cruise adoption, and increased awareness about cruise travels. (Source: CRISIL Report) To respond to this demand, we have entered into time charter agreements to lease two new cruise vessels, i.e. ‘Norwegian Sky’ and ‘Norwegian Sun’, from Baycruise Shipping and Leasing (IFSC) Private Limited, each with a capacity of up to 2,004 and 1,936 guests respectively, and intend to introduce ‘Norwegian Sky’ by Fiscal 2027 and ‘Norwegian Sun’ by Fiscal 2028 to tap the growing demand.

Acquiring new vessels on lease necessitates a substantial capital investment, which we may source from internal accruals or external financing. We propose to utilize the Net Proceeds towards payment of deposit/ advanced lease rental and monthly lease payments to our step-down subsidiary, Baycruise Shipping and Leasing (IFSC) Private Limited and general corporate purposes in the manner specified in “Objects of the Issue - Payment towards deposit/ advanced lease rental and monthly lease payments to our step-down subsidiary, Baycruise Shipping and Leasing (IFSC) Private Limited (“Baycruise IFSC”)” on page 103. Further, if we rely on external financing for the monthly lease payments in the future, it could increase our debt burden and interest expenses, affecting our profitability. Securing financing on favorable terms is crucial. If we face difficulties in obtaining financing or if the terms are unfavorable, it could negatively impact our business, results of operations, financial condition and cash flows. Obtaining the necessary approvals to introduce new vessels is a complex process, as compliance with safety, environmental, and health regulations could be both time-consuming and costly. Delays in approvals can push back the introduction of new vessels, affecting our business, results of operations, financial condition and cash flows. Adequate port facilities and infrastructure are necessary to accommodate larger vessels, and limited port capacity and the need for infrastructure improvements in Indian ports can impede our ability to introduce and operate new vessels. We will need to recruit and train additional skilled workforce to operate and manage our new vessels, and shortages in qualified personnel can affect operational readiness. Further, economic downturns or shifts in consumer preferences can impact demand for cruise vacations, affecting the financial viability of introducing new cruise vessels. Also, see “Risk Factors – 4. Our growth strategy relies on the acquisition of new vessels to expand our operations. Our inability to expand our operations by acquiring new vessels could significantly impact our business, financial condition, and results of operations” on page 22.

Further, the lease rentals required to be paid for the new vessels as per the Time Charter Agreements are as follows:

Name of the Vessel	Date of agreement	Date of delivery	Charter hire for the first two years*	Charter hire for the remaining years**
Norwegian Sky	April 11, 2025 [#]	September 30, 2026	USD 16,160,000 (approximately ₹ 1,539.08 million) per year from the date of delivery (24 monthly payments of USD 1,346,666.67 (approximately ₹ 128.27 million) each month)	USD 14,160,000 (approximately ₹ 1,348.89 million) per year 96 monthly payments of USD 1,180,000 (approximately ₹ 112.38 million) each)
Norwegian Sun	April 11, 2025 [#]	November 2027	USD 16,160,000 (approximately ₹ 1, 539.08 million) per year from the date of delivery (24 monthly payments of USD 1,346,666.67 (approximately ₹ 128.27 million) each month)	USD 14,160,000 (approximately ₹ 1,348.89 million) per year (96 monthly payments of USD 1,180,000 (approximately ₹ 112.38 million) each)

* First monthly charter hire shall be paid in advance 30 days prior to the date of delivery. All subsequent charter hires to be paid in advance on 30th of each month for the following month.

**The advanced lease rentals shall be adjusted from third year onwards till tenth year of the Charter (in ninety-six equal instalments) as per the Time Charter Agreements.

* Foreign exchange reference rate as on April 30, 2026 as available on www.fbil.org.in is ₹ 95.54.

[#]Amended by way of an amendment agreements each dated July 17, 2025. For more details please see “History and certain Corporate Matters - Shareholders’ agreement and other material agreements” on page 215 of this Prospectus.

The monthly lease rentals required under the Time Charter Agreements will introduce a substantial fixed cost. Given the nature of these fixed costs, we may face challenges if the revenue generated from the new vessels does not proportionally increase to cover these lease rentals. We will need to ensure that the additional capacity and services provided by these vessels generate sufficient revenue to offset the increased expenses. Failure to achieve this could lead to financial strain, potentially impacting profitability and cash flow. Also, see “Risk Factors – 12. We have acquired two new cruise vessels on lease and our inability to adhere to the terms of the lease agreements (including our inability to pay the lease rentals) could lead to the termination of agreements which could have an adverse impact on our business, results of operations, financial condition and cash flows.” on page 38.

Ability to maintain our relationship with our third-party service providers

Our revenue from operations is significantly dependent on our ability to maintain our relationship with our third-party service providers. We have entered into agreements with third-party service providers such as SA Cruise Services Limited, Apollo Export Warehouse LLC, Campbell Cruise & Yacht Management Limited, and Wizcraft Entertainment Agency Private Limited to manage our critical operations. These operations include food and beverages, housekeeping, crewing, technical management, deck and engine crew management, and entertainment. Any disruptions or inefficiencies in the services offered by our third party service providers could negatively impact our business, results of operations, financial condition and cash flows. For example, a decline in the quality of hospitality services could lead to customer dissatisfaction as well as damage our brand reputation and disruptions to entertainment services could diminish the overall passenger experience. Further, if any third party that is currently providing services to us is unable to provide its services to us for any reason during the course of our contract with it, our business and results of operations may be adversely affected.

Also, see “Risk Factors – 7. Our cruise operations depend on third-party service providers for critical services and amenities, including technical and crew management, hospitality management, general purchasing and logistics management and entertainment. Any disruption in the services offered by these third-party service providers may adversely impact our business, results of operations, financial condition and cash flows.” on page 35.

Ability to broaden itineraries to cover domestic and international destinations

Our revenue from operations depends on the expansion of our itineraries to cover destinations domestically and internationally. Our cruise vessel primarily sails to domestic destinations such as Mumbai (Maharashtra), Goa, Kochi (Kerala), Chennai (Tamil Nadu), Lakshadweep, Visakhapatnam (Andhra Pradesh), and Puducherry. We also offer international itineraries, including Hambantota, Trincomalee, Jaffna (Sri Lanka), Phuket (Thailand), Singapore, Kuala Lumpur and Langkawi (Malaysia). These itineraries range from short 2-night trips to longer 10-night voyages. We intend to expanding our itineraries to include domestic destinations such as Diu, Porbandar, Port Blair, Kolkata, and New Mangalore, and international destinations such as Maldives, Indonesia, Australia, UAE, Oman, Kuwait, and Mauritius. While the expansion of our itineraries presents substantial opportunities for growth and revenue enhancement, it also introduces significant logistical and operational challenges that could impact our financial performance. Successfully managing these challenges, particularly in securing port of call and ensuring high passenger demand, will be crucial to realizing the full potential of our expansion strategy and ensuring sustained growth and profitability.

Currently, we source shipboard consumables from India for both our domestic and international destinations. However, as we expand our operations and increase the number of international itineraries, we may need to purchase shipboard consumables while overseas. When we return, any unconsumed items will be subject to customs duty based on the applicable tariff. This can lead to an increase in our operating expenses.

Our ability to optimise our operating expenses

Our profitability is significantly influenced by our ability to optimize our operating costs, which primarily include fuel expenses, port-related expenses, crew-related expenses, and shipboard cost of sales. The table below sets forth our operating expenses for the years/period indicated:

Particulars	Fiscal 2026	Fiscal 2025	Fiscal 2024
Fuel (in ₹ million)	838.98	933.32	924.93
Port related expenses (in ₹ million) ⁽¹⁾	455.08	363.89	346.51
Crew related expenses (in ₹ million) ⁽²⁾	536.79	488.97	476.24
Shipboard cost of sales (in ₹ million) ⁽³⁾	1,362.27	881.34	840.96
On Board Expenses (₹ million) ⁽⁴⁾	-	-	2.38
Total	3,193.12	2,667.52	2,591.02
Percentage of total expenses (%)	62.76%	55.15%	46.24%

⁽¹⁾ Port related expenses include various expenses incurred at port, including berth hire charges, ground handling fees, electricity, garbage removal, dock permit and gangway charges.

⁽²⁾ Crew related expenses primarily include fees towards hospitality services provided by crew onboard as well as documentation related expenses for crew sign in and sign off.

⁽³⁾ Shipboard cost of sales includes various expenses incurred towards providing onboard services, including the cost of food, production and operational expenses for onboard entertainment activities, expenses related to operating shore excursions, and revenue sharing with business partners for services such as shops, photography, and spa and salon services.

Efficient management of these costs can lead to substantial cost savings and improved profitability. For example, fluctuations in global oil prices, driven by geopolitical tensions, supply chain disruptions, and changes in demand, can lead to unpredictable fuel costs. Additionally, regulatory changes, such as stricter emissions standards, require us to invest in cleaner and often more expensive fuel options. Furthermore, the availability of fuel at various ports can influence our itinerary planning and operational efficiency. We will be required to ensure a consistent supply of fuel at competitive prices to maintain our schedules and delivering a seamless experience to our passengers. Any disruptions in fuel supply can lead to delays, increased costs, and potential loss of revenue. Further, reducing fuel consumption through optimized routes and advanced technologies can lower fuel expenses, directly enhancing our profit margins. Similarly, streamlining port operations, negotiating better terms with port authorities, and implementing efficient crew scheduling practices can reduce port and crew-related expenses, improving operational efficiency and reducing labour costs. Efficient procurement and inventory management can also lower shipboard costs, contributing to overall cost savings. Conversely, inefficiencies in managing these operating costs can have a negative impact on our financial performance. Higher fuel consumption due to inefficient operations or suboptimal routes can increase fuel expenses, reducing profit margins. Inefficient port operations can lead to higher port fees and operational delays, increasing costs and potentially resulting in penalties for late deliveries. Poor crew scheduling and high turnover rates can drive up labour costs and disrupt operational continuity. Inefficient procurement and inventory management can lead to increased shipboard costs, stockouts, or overstocking, negatively affecting both costs and customer satisfaction.

Further, recent geopolitical tensions in the Middle East, including disruptions to shipping through the Strait of Hormuz, have resulted in heightened volatility and upward pressure on global crude oil prices. Any significant increase in fuel prices or any disruption in the timely availability of fuel may adversely impact our operating costs and may lead to disruptions in our operations, which could have an adverse effect on our business, results of operations, financial condition and cash flows.

PRESENTATION OF FINANCIAL INFORMATION

The restated consolidated financial information of our Company comprise the Restated Statement of Assets and Liabilities as at March 31, 2026, March 31, 2025 and March 31, 2024, the Restated Statement of Profit and Loss, the Restated Statement of Cash Flows, the Restated Statement of Changes in Equity and the Summary of Material Accounting Policies and Explanatory Information and related notes thereon for each of the years ended March 31, 2026, March 31, 2025 and March 31, 2024 (collectively, the “**Restated Consolidated Financial Information**”).

The Restated Consolidated Financial Information have been prepared in accordance with Indian Accounting Standards (“**Ind AS**”) notified under the Companies Act, 2013, read with Companies (Indian Accounting Standards) Rules, 2015, as amended, and other applicable guidance.

The Restated Consolidated Financial Information have been compiled from:

- The audited statutory financial statements of the group (including the Company and its subsidiaries) as at and for year ended March 31, 2026 and March 31, 2025 prepared in accordance with Indian Accounting Standards (Ind AS) as prescribed under section 133 of the Companies Act, 2013 read with Companies (Indian Accounting Standards) Rules, 2015 as amended and other accounting principles generally accepted in India.
- The statutory consolidated financial statements for the year ended March 31, 2025 are the first financial statements that has been prepared in accordance with Ind AS. For periods up to and including the year ended March 31, 2024, our Company prepared its statutory standalone financial statements in accordance with accounting standards notified under section 133 of the Companies Act, 2013, read together with Companies (Accounting Standards) Rules, 2021, as amended. Accordingly, our Company has prepared the statutory consolidated financial statements which comply with applicable Ind AS for the year ended March 31, 2025, together with the comparative period data as at and for the year ended March 31, 2024 and opening balance sheet as on April 1, 2023 as transition date by making Ind AS and other adjustments to comply with requirements of Ind AS including in accordance with Appendix C of Ind AS 103 on Business Combinations in relation to common control transaction. Accordingly, as disclosed in note 1.1 and 43 to the Restated Consolidated Financial Information, the restated financial information for year ended March 31, 2023 has been prepared by making Ind AS and other adjustments to comply with requirements of Ind AS, the ICDR Regulations and the Guidance Note in the audited statutory financial statements of March 31, 2023 prepared in accordance with the Companies (Accounting Standards) Rules, 2021 as amended.

NON-GAAP MEASURES

Certain measures such as EBITDA, EBITDA Margin, PAT Margin, Return on Equity, Return on Capital Employed and Debt to Equity Ratio (together, “**Non-GAAP Measures**”), presented in this Prospectus is a supplemental measure of our performance and liquidity that is not required by, or presented in accordance with, Ind AS, Indian GAAP, IFRS, U.S. GAAP or any other GAAP. Further, these Non-GAAP Measures are not a measurement of our financial performance or liquidity under Ind AS, Indian GAAP, IFRS, U.S. GAAP or any other GAAP and should not be considered in isolation or construed as an alternative to cash flows, profit for the years or any other measure of financial performance or as an indicator of our operating performance, liquidity, profitability or cash flows generated by operating, investing or financing activities derived in accordance with Ind AS, Indian GAAP, IFRS, U.S. GAAP or any other GAAP. In addition, these Non-GAAP Measures are not standardized terms, hence a direct comparison of these Non-GAAP Measures between companies may not be possible. Other companies may calculate these Non-GAAP Measures differently from us, limiting its usefulness as a comparative measure. Although such Non-GAAP Measures are not a measure of performance calculated in accordance with applicable accounting standards, our Company’s management believes that they are useful to an investor in evaluating us as they are widely used measures to evaluate a company’s operating performance.

EBITDA

EBITDA is calculated as addition of profit before exceptional items and tax, depreciation and amortisation and finance cost.

Particulars	Fiscal		
	2026	2025	2024
	(in ₹ million)		
Profit/(loss) before exceptional items and tax (A)	782.51	1,139.86	(1,082.42)
Add: Depreciation and Amortisation (B)	304.89	629.88	1,842.53
Add: Finance Cost (C)	87.40	384.85	351.34
EBITDA (A+B+C)	1,174.80	2,154.59	1,111.45

EBITDA Margin

EBITDA margin is calculated as EBITDA divided by revenue from operations.

Particulars	Fiscal		
	2026	2025	2024
	(in ₹ million)		
Revenue from Operations (A)	5,797.45	5,906.05	4,440.60
EBITDA (B)	1,174.80	2,154.59	1,111.45
EBITDA Margin (B/A) (times)	0.20	0.36	0.25

PAT Margin

PAT margin is calculated as profit/(loss) for the period/year divided by total income.

Particulars	Fiscal		
	2026	2025	2024
	(in ₹ million)		
Total income (A)	5,869.94	5,976.83	4,521.54
Profit/(loss) for the period/year (B)	521.43	1,681.85	(1,227.33)
PAT Margin (B/A) (times)	0.09	0.28	(0.27)

Return on Equity

Return on Equity is calculated as profit/(loss) for the year/ period divided by average net worth.

Particulars	Fiscal		
	2026	2025	2024
	(₹ million)		
Profit/(loss) for the period/year (A)	521.43	1,681.85	(1,227.33)
Average net worth (B)	592.23	(426.42)	(564.39)
Return on Equity (A/B) (times)	0.92	3.94	2.17

Return on Capital Employed

Return on Capital Employed is EBIT (Earning before interest and tax) divided by average capital employed.

Particulars	Fiscal		
	2026	2025	2024
	(in ₹ million)		
EBIT (A)	869.01	1,524.71	(731.08)
Capital employed (B)	763.11	302.89	(1,180.66)
Return on capital employed (A/B) (times)	1.14	5.03	0.62

Debt to Equity Ratio

Debt Equity Ratio is calculated as total debt divided by total equity.

Particulars	Fiscal		
	2026	2025	2024
	(in ₹ million)		
Total Debt (A)	1,019.01	304.40	51.76
Total Equity (B)	802.04	327.82	(1,180.66)
Debt to Equity Ratio (A/B) (times)	1.27	0.93	(0.04)

MATERIAL ACCOUNTING POLICIES

Revenue recognition

Revenue is recognised to the extent that it is probable that the economic benefits will flow to the Group and the revenue can be reliably measured. The following specific recognition criteria must also be met before revenue is recognised:

Sale of cruise tickets

Revenue from sales of tickets is recognised as cruise revenue, on the date of completion of sailing. Guest cancellation fees are recognised in cruise passenger ticket revenue at the time of cancellation and included in sales of tickets. Our Company collects goods & services tax on behalf of the government and, therefore, these are not economic benefits flowing to our Company. Hence, they are excluded from revenue.

Income from onboard services

Revenue from other onboard activities is recognised as and when such services are rendered.

Commission Income

Revenue from management consultancy services / commission income is recognised as per the terms of the agreement.

Interest Income

Interest income is recognised on a time proportion basis taking into account the outstanding amount and the applicable interest rate. Interest income is included under the head “other income” in the statement of profit and loss.

Trade receivables, advance received from customers and unbilled revenue

Receivables are generally carried at the original invoiced amount, less an allowance for doubtful receivables where there is objective evidence that balances will not be recovered in full. Unbilled receivables are recognised to the extent of the services not billed at the year end. Amounts billed and received against which services are not completed at year end are treated and shown as advance received from customers.

Leases

Leases are classified as finance leases whenever the terms of the lease transfer substantially all the risks and rewards of ownership to the lessee.

Our Company assesses whether a contract is or contains a lease, at inception of the contract. Our Company recognises a right-of-use asset and a corresponding lease liability with respect to all lease arrangements in which it is the lessee, except for short-term leases (defined as leases with a lease term of 12 months or less). For these leases, our Company recognises the lease payments as an operating expense on a straight-line basis over the term of the lease unless another systematic basis is more representative of the time pattern in which economic benefits from the leased assets are consumed.

The lease liability is initially measured at the present value of the lease payments that are not paid at the commencement date, discounted by using the incremental borrowing rate.

Lease payments included in the measurement of the lease liability comprise:

- Fixed lease payments (including in-substance fixed payments), less any lease incentives receivable; and
- Variable lease payments that depend on an index or rate, initially measured using the index or rate at the commencement date.

The lease liability is presented as a separate line in the statement of financial position.

The lease liability is subsequently measured by increasing the carrying amount to reflect interest on the lease liability (using the effective interest method) and by reducing the carrying amount to reflect the lease payments made.

Our Company remeasures the lease liability (and makes a corresponding adjustment to the related right-of-use asset) whenever:

- The lease term has changed or there is a significant event or change in circumstances resulting in a change in the assessment of exercise of a purchase option, in which case the lease liability is remeasured by discounting the revised lease payments using a revised discount rate.
- The lease payments change due to changes in an index or rate or a change in expected payment under a guaranteed residual value, in which cases the lease liability is remeasured by discounting the revised lease payments using an unchanged discount rate (unless the lease payments change is due to a change in a floating interest rate, in which case a revised discount rate is used).
- A lease contract is modified and the lease modification is not accounted for as a separate lease, in which case the lease liability is remeasured based on the lease term of the modified lease by discounting the revised lease payments using a revised discount rate at the effective date of the modification.

The right-of-use assets comprise the initial measurement of the corresponding lease liability, lease payments made at the commencement day, less any lease incentives received and any initial direct costs. They are subsequently measured at cost less accumulated depreciation and impairment losses.

Right-of-use assets are depreciated over the shorter period of lease term and useful life of the underlying asset. The depreciation starts at the commencement date of the lease.

The right-of-use assets are presented as a separate line in the statement of financial position.

Our Company applies International Accounting Standard 36 to determine whether a right-of-use asset is impaired and accounts for any identified impairment loss as described in the 'Impairment' policy.

Foreign currency transactions and translations

Initial recognition

Transactions denominated in foreign currencies are accounted at the exchange rates prevailing on the date of the transaction.

Measurement of foreign currency monetary items at the Balance Sheet date

Monetary items denominated in foreign currencies at the year-end are restated at the exchange rates prevailing on the date of the Balance Sheet. Non-monetary items denominated in foreign currencies are carried at cost.

Treatment of exchange differences

Exchange differences arising on settlement/restatement of monetary assets and liabilities of our Company are recognized as income or expense in the Statement of Profit and Loss.

For the purposes of presenting these restated consolidated financial information, the assets and liabilities of our Company's foreign operations are translated into Indian Rupees using exchange rates prevailing at the end of each reporting period. Income and expense items are translated at the average exchange rates for the period, unless exchange rates fluctuate significantly during that period, in which case the exchange rates at the dates of the transactions are used. Exchange differences arising, if any, are recognised in other comprehensive income and accumulated in equity.

Employee benefits

Employee benefits include provident fund and gratuity.

Defined contribution plan

In accordance with the provisions of the Employees Provident Funds and Miscellaneous Provisions Act, 1952, eligible employees of our Company are entitled to receive benefits with respect to provident fund, a defined contribution plan in which both our Company and the employee contribute monthly at a determined rate. Our Company's contribution to Provident Fund is charged as an expense in the Statement of Profit and Loss.

Defined benefit plan

Benefits payable to eligible employees of our Company with respect to gratuity, a defined benefit plan is accounted for on the basis of an actuarial valuation as at the balance sheet date. In accordance with the Payment of Gratuity Act, 1972, the plan provides for lump sum payments to vested employees on retirement, death while in service or on termination of employment in an amount equivalent to 15 days basic salary for each completed year of service. Vesting occurs upon completion of five years of service. Our Company contributes all the ascertained liabilities to a fund set up by our Company and administered by a board of trustees. The present value of such obligation is determined by the projected unit credit method and adjusted for past service cost. The resultant actuarial gain or loss on change in present value of the defined benefit obligation is reflected immediately in the balance sheet with a charge or credit recognised in other comprehensive income in the period in which they occur.

Compensated absences

Accumulated leaves, which are expected to be utilized within the next 12 months, are treated as short-term employee benefit. Our Company treats accumulated leave expected to be carried forward beyond twelve months, as long-term employee benefits for measurement purposes. Such long-term compensated absences are provided for, based on the actuarial valuation using the projected unit credit method at the year-end. Actuarial gains / losses are immediately taken to the statement of profit and loss and are not deferred.

Taxation

Income tax expense represents the sum of the tax currently payable and deferred tax.

Current Tax:

The tax currently payable is based on taxable profit for the year. Taxable profit differs from 'profit before tax' as reported in the statement of profit and loss because of items of income or expense that are taxable or deductible in other years and items that are never taxable or deductible. Our Company's current tax is calculated using tax rates that have been enacted or substantively enacted by the end of the reporting period.

Deferred Tax:

Deferred tax is recognised on temporary differences between the carrying amounts of assets and liabilities in the restated financial statements and the corresponding tax bases used in the computation of taxable profit. Deferred tax liabilities are generally recognised for all taxable temporary differences. Deferred tax assets are generally recognised for all deductible temporary differences to the extent that it is probable that taxable profits will be available against which those deductible temporary differences can be utilised. Such deferred tax assets and liabilities are not recognised if the temporary difference arises from the initial recognition (other than in a business combination) of assets and liabilities in a transaction that affects neither the taxable profit nor the accounting profit. In addition, deferred tax liabilities are not recognised if the temporary difference arises from the initial recognition of goodwill.

The carrying amount of deferred tax assets is reviewed at the end of each reporting period and reduced to the extent that it is no longer probable that sufficient taxable profits will be available to allow all or part of the asset to be recovered.

Deferred tax liabilities and assets are measured at the tax rates that are expected to apply in the period in which the liability is settled or the asset realised, based on tax rates (and tax laws) that have been enacted or substantively enacted by the end of the reporting period.

The measurement of deferred tax liabilities and assets reflects the tax consequences that would follow from the manner in which our Company expects, at the end of the reporting period, to recover or settle the carrying amount of our assets and liabilities.

Current and deferred tax for the year:

Current and deferred tax are recognised in statement of profit or loss, except when they relate to items that are recognised in other comprehensive income or directly in equity, in which case, the current and deferred tax are also recognised in other comprehensive income or directly in equity respectively.

Property, plant and equipment

Recognition and measurement

Property, plant and equipment is stated at cost, less accumulated depreciation and accumulated impairment losses. The initial cost of an asset comprises its purchase price or construction cost, any costs directly attributable to bringing the asset into the location and condition necessary for it to be capable of operating in the manner intended by management, the initial estimate of any decommissioning obligation, if any, and, for assets that necessarily take a substantial period of time to get ready for their intended use, finance costs. Cost includes import duties and any non-refundable taxes on such purchase, after deducting rebates and trade discounts and is inclusive of freight, duties, taxes and other incidental expenses. All cost are capitalized which are directly attributable to bringing assets to the condition and location essential for it to operate in a manner as intended by the management. In respect of assets due for capitalization, where final bills/claims are to be received/passed, the capitalisation is based on the engineering estimates. Final adjustments, for costs and depreciation are made retrospectively in the year of ascertainment of actual cost and finalisation of claim.

Capital work in progress includes the cost of property plant and equipment that are not yet ready for their intended use and the cost of assets not put to use before the Balance Sheet date.

If significant parts of an item of property, plant and equipment have different useful lives, then they are accounted for as separate component of property, plant and equipment.

Depreciation/Amortisation

Depreciation is calculated on cost of items of property, plant and equipment less their estimated residual values and is charged to Statement of Profit and Loss. Depreciation on all tangible fixed assets is provided on the straight-line method over the estimated useful life of the assets at the rates specified below which corresponds with Schedule II to the Companies Act, 2013.

Asset	Useful life
Plant and Machinery	10 years
Vehicle	5 years

Equipment	5 years
Furniture and Fixtures	10 years
Computers	3 years

Depreciation on addition to property, plant and equipment is provided on pro-rata basis from the date of acquisition of the assets. Depreciation on sale/deduction from property, plant and equipment is provided for up to the date of sale, deduction, discardment as the case may be.

The estimated useful life and amortization method are reviewed at the end of each reporting period, with the effect of any changes in estimate being accounted for on a prospective basis. In respect of assets whose useful lives has been revised, the unamortized depreciable amount is charged over the revised remaining useful lives of the assets.

An item of property, plant and equipment and any significant part initially recognized is derecognized upon disposal or when no future economic benefits are expected from its use or disposal. Any gain or loss arising on derecognition of property, plant and equipment (calculated as the difference between the net disposal proceeds and the carrying amount of property, plant and equipment) is included in the Statement of Profit and Loss when property, plant and equipment is derecognized. The carrying amount of any component accounted as a separate component is derecognized, when replaced or when the property, plant and equipment to which the component relates gets derecognized.

Intangible assets

Recognition and measurement

Intangible assets with finite useful lives that are acquired separately are carried at cost less accumulated amortization and accumulated impairment losses. Amortization is recognized on a straight-line basis over their estimated useful lives. The estimated useful life and amortization method are reviewed at the end of each reporting period, with the effect of any changes in estimate being accounted for on a prospective basis. Intangible assets with indefinite useful lives that are acquired separately are carried at cost less accumulated impairment losses.

Derecognition of intangible assets

An intangible asset is derecognized on disposal, or when no future economic benefits are expected from use or disposal. Gains or losses arising from derecognition of an intangible asset, measured as the difference between the net disposal proceeds and the carrying amount of the asset, are recognized in profit or loss when the asset is derecognized.

Impairment of tangible and intangible assets

At the end of each reporting period, we review the carrying amounts of our tangible and intangible assets to determine whether there is any indication that those assets have suffered an impairment loss. If any such indication exists, the recoverable amount of the asset is estimated in order to determine the extent of the impairment loss (if any). When it is not possible to estimate the recoverable amount of an individual asset, our Company estimates the recoverable amount of the cash-generating unit to which the asset belongs. When a reasonable and consistent basis of allocation can be identified, corporate assets are also allocated to individual cash-generating units, or otherwise they are allocated to the smallest group of cash-generating units for which a reasonable and consistent allocation basis can be identified.

Recoverable amount is the higher of fair value less costs of disposal and value in use. In assessing value in use, the estimated future cash flows are discounted to their present value using a pre-tax discount rate that reflects current market assessments of the time value of money and the risks specific to the asset for which the estimates of future cash flows have not been adjusted.

If the recoverable amount of an asset (or cash-generating unit) is estimated to be less than its carrying amount, the carrying amount of the asset (or cash-generating unit) is reduced to its recoverable amount. An impairment loss is recognized immediately in profit or loss.

An assessment is made annually as to see if there are any indications that impairment losses recognized earlier may no longer exist or may have come down. The impairment loss is reversed, if there has been a change in the estimates used to determine the asset's recoverable amount since the previous impairment loss was recognized. If

it is so, the carrying amount of the asset is increased to the lower of its recoverable amount and the carrying amount that have been determined, net of depreciation, had no impairment loss been recognized for the asset in prior years. After a reversal, the depreciation charge is adjusted in future periods to allocate the asset's revised carrying amount, less any residual value, on a systematic basis over its remaining useful life. Reversals of Impairment loss are recognized in the Statement of Profit and Loss.

Inventories

Inventories of consumables are valued at cost (on weighted average basis) after providing for obsolescence and other losses, where considered necessary. Cost includes all expenses incurred in bringing the goods to their present location and condition, including octroi and other levies, transit insurance and receiving charges.

Provisions, contingent liabilities and contingent assets

Provisions:

Provisions are recognized when our Company has a present obligation (legal or constructive) as a result of a past event, it is probable that our Company will be required to settle the obligation, and a reliable estimate can be made of the amount of the obligation.

The amount recognized as a provision is the best estimate of the consideration required to settle the present obligation at the end of the reporting period, taking into account the risks and uncertainties surrounding the obligation. When a provision is measured using the cash flows estimated to settle the present obligation, its carrying amount is the present value of those cash flows (when the effect of the time value of money is material).

When some or all of the economic benefits required to settle a provision are expected to be recovered from a third party, a receivable is recognized as an asset if it is virtually certain that reimbursement will be received and the amount of the receivable can be measured reliably.

Contingent liabilities:

Contingent liabilities are disclosed when there is a possible obligation arising from past events, the existence of which will be confirmed only by the occurrence or non- occurrence of one or more uncertain future events not wholly within the control of our Company or a present obligation that arises from past events where it is either not probable that an outflow of resources will be required to settle or a reliable estimate of the amount cannot be made.

Contingent assets:

Contingent assets are not recognized in the accounts. However they are disclosed when the possible right to receive exists.

Segment reporting

Our Company's segmental reporting is in accordance with Ind AS 108 Operating Segments. Operating segments are reported in a manner consistent with the internal reporting provided to the Board of Directors, which is responsible for allocating resources and assessing performance of the operating segments, and has been identified as the chief operating decision maker.

Earnings per share

Basic earnings per share ("EPS") is computed by dividing the net profit or loss (excluding OCI) for the year attributable to equity shareholders by the weighted average number of shares outstanding during the year.

Diluted earnings per share are calculated by dividing the net profit or loss for the year attributable to equity shareholders as adjusted for dividend, interest and other charges to expense or income relating to the dilutive potential equity shares, by the weighted average number of shares outstanding during the period as adjusted for the effects of all dilutive potential equity shares. Potential equity shares are deemed to be dilutive only if their conversion to equity shares would decrease the net profit per share from continuing ordinary operations. Potential

dilutive equity shares are deemed to be converted as at the beginning of the period, unless they have been issued at a later date. Dilutive potential equity shares are determined independently for each period presented.

Cash and cash equivalents

In the cash flow statement, cash and cash equivalents include cash in hand, demand deposits with banks, other short term highly liquid investments with original maturities of three months or less, that are readily convertible to known amounts of cash and which are subject to an insignificant risk of changes in value.

Financial instruments

Financial assets and financial liabilities are recognized when our Company becomes a party to the contractual provisions of the instruments.

Financial assets and financial liabilities are initially measured at fair value. Transaction costs that are directly attributable to the acquisition or issue of financial assets and financial liabilities (other than financial assets and financial liabilities at fair value through profit or loss) are added to or deducted from the fair value of the financial assets or financial liabilities, as appropriate, on initial recognition. Transaction costs directly attributable to the acquisition of financial assets or financial liabilities at fair value through profit or loss are recognized immediately in profit or loss.

Financial assets

Initial recognition and measurement

All financial assets are recognized initially at fair value and transaction cost that is attributable to the acquisition of the financial asset is also adjusted.

Subsequent measurement

For the purpose of Subsequent measurement, our Company classifies financial assets in following categories:

- Financial assets at amortized cost;
- Financial assets at fair value through other comprehensive income (“**FVTOCI**”); and
- Financial assets at fair value through profit or loss (“**FVTPL**”).

Financial assets are measured at amortized cost if both of the following conditions are met:

- The asset is held within a business model whose objective is to hold assets for collecting contractual cash flows, and
- Contractual terms of the asset give rise on specified dates to cash flows that are solely payments of principal and interest (“**SPPI**”) on the principal amount outstanding.

Financial assets are measured at fair value through other comprehensive income if both of the following conditions are met:

- The asset is held within a business model whose objective is achieved by both collecting contractual cash flows and selling financial assets; and
- Contractual terms of the asset give rise on specified dates to cash flows that are solely payments of principal and interest (“**SPPI**”) on the principal amount outstanding.

All financial assets not classified as measured at amortized cost or FVTOCI as described above are measured at FVTPL.

Financial assets are subsequently measured at amortized cost using the effective interest rate (“**EIR**”) method.

Financial assets are subsequently measured at FVTOCI with gains and losses arising from changes in fair value recognized in other comprehensive income.

Financial assets are subsequently measured at FVTPL with gains and losses arising from changes in fair value recognized in profit or loss.

All equity instruments in scope of Ind-AS 109 are measured at fair value. Equity instruments which are held for trading are classified as at fair value through profit and loss (“**FVTPL**”). For all other equity instruments, our Company decides to classify the same either as at fair value through other comprehensive income (“**FVOCI**”) or fair value through profit and loss (“**FVTPL**”).

De-recognition of financial assets

A financial asset is primarily de-recognized when the rights to receive cash flows from the asset have expired or our Company has transferred our rights to receive cash flows from the asset.

Financial liabilities

Initial recognition and measurement

All financial liabilities are recognized initially at fair value and transaction cost that is attributable to the acquisition of the financial liabilities is also adjusted. These liabilities are classified at amortized cost.

Subsequent to initial recognition, these liabilities are measured at amortized cost using the effective interest method. This category generally applies to long-term payables and deposits.

De-recognition of financial liabilities

A financial liabilities is de-recognized when the obligation under the liability is discharged or cancelled or expires. When an existing financial liability is replaced by another from the same lender on substantially different terms, or the terms of an existing liability are substantially modified, such an exchange or modification is treated as the de-recognition of the original liability and the recognition of a new liability. The difference in the respective carrying amounts is recognized in the statement of profit and loss.

Offsetting of financial instruments

Financial assets and financial liabilities are offset and the net amount is reported in the balance sheet if there is a currently enforceable legal right to offset the recognized amounts and there is an intention to settle on a net basis, to realise the assets and settle the liabilities simultaneously.

Impairment of financial instruments

In accordance with Ind-AS 109, our Company applies Expected Credit Loss (“**ECL**”) model for measurement and recognition of impairment loss for financial assets.

ECL is the difference between all contractual cash flows that are due to our Company in accordance with the contract and all the cash flows that our Company expects to receive. When estimating the cash flows, our Company is required to consider:

- All contractual terms of the financial assets (including prepayment and extension) over the expected life of the assets; and
- Cash flows from the sale of collateral held or other credit enhancements that are integral to the contractual terms.

Trade receivables

As a practical expedient our Company has adopted ‘simplified approach’ using the provision matrix method for recognition of expected loss on trade receivables. The provision matrix is based on historical default rate observed over the expected life of the trade receivable and is adjusted for forward-looking estimates. At every reporting date, the historical default rates are updated and changes in the forward-looking estimates are analysed. Further receivables are segmented for this analysis where the credit risk characteristics of the receivables are similar.

Other financial assets

For recognition of impairment loss on other financial assets and risk exposure, our Company determines whether there has been a significant increase in the credit risk since initial recognition and if credit risk has increased significantly, impairment loss is provided.

Functional and presentation currency

These restated financial statements are presented in Indian Rupees, the functional currency of our Company. All amounts have been rounded to the nearest million, up to two decimal places, unless otherwise stated.

Operating cycle

Based on the nature of products / activities of our Company and the normal time between acquisition of assets and their realization in cash or cash equivalents, our Company has determined our operating cycle as 12 months for the purpose of classification of our assets and liabilities as current and non-current.

CHANGES IN ACCOUNTING POLICIES

There have been no changes in the accounting policies other than as disclosed under Note 44 in the Restated Consolidated Financial Information in respect of changes in accounting policies, as defined in Ind AS 8 - Accounting Policies, Changes in Accounting Estimates and Errors (Ind AS 8), followed by the Company in the preparation and presentation of the Restated Consolidated Financial Information as at and for the years ended March 31, 2026, March 31, 2025 and March 31, 2024.

PRINCIPAL COMPONENTS OF INCOME AND EXPENDITURE

Total Income

Our total income comprises our revenue from operations and other income.

Revenue from operations

Revenue from operations comprises (i) cruise ticket sales; (ii) onboard revenue; and (iii) other operating revenue from commission income.

Other Income

Other income includes (i) interest on bank deposits; (ii) unwinding of discount on security deposits; (iii) balances written back – net; (iv) exchange rate difference; (v) insurance claim received; (vi) interest on loan given; (vii) bad debts recovery; and (viii) miscellaneous income.

Expenses

Our expenses comprise (i) operating expenses; (ii) employee benefits expense; (iii) finance costs; (iv) depreciation and amortization expense; and (v) other expenses.

Operating Expenses

Operating expenses comprise (i) fuel; (iii) port related expenses; (iv) crew related expenses; (v) shipboard cost of sales; and (vi) on board expenses.

Employee Benefit Expenses

Employee benefit expenses comprises (i) salaries and wages; (ii) contributions to provident and other funds; (iii) staff welfare expenses; and (iv) gratuity expenses.

Finance Costs

Finance costs include (i) interest on borrowings; (ii) interest on late payment of taxes; and (iii) interest on lease liability.

Depreciation and Amortisation Expenses

Depreciation and amortisation expenses comprise depreciation on property, plant and equipment, right-of-use assets created on buildings and vessels, and amortisation of trademark.

Other Expenses

Other expenses comprises (i) sales and marketing expenses; (ii) bank/payment gateway charges; (iii) commission to agents; (iv) travelling and accommodation; (v) outsource personnel cost; (vi) communication expenses; (vii) auditor's remuneration; (viii) exchange rate difference; (ix) bad debts; (x) IT cost; (xi) rent, rates and taxes; (xii) legal and professional fees; (xiii) royalty expenses; (xiv) insurance; (xv) repairs and maintenance; and (xvi) miscellaneous expenses.

RESULTS OF OPERATIONS FOR FISCAL 2026, 2025 AND 2024

The following table sets forth select financial data from our restated statement of profit and loss on a consolidated basis for Fiscal 2026, 2025 and 2024, the components of which are also expressed as a percentage of total income for such periods:

Particulars	Fiscal					
	2026		2025		2024	
	(in ₹ million)	Percentage of Total Income (%)	(in ₹ million)	Percentage of Total Income (%)	(in ₹ million)	Percentage of Total Income (%)
Income						
Revenue from operations	5,797.45	98.77%	5,906.05	98.82%	4,440.60	98.21%
Other income	72.49	1.23%	70.78	1.18%	80.94	1.79%
Total income	5,869.94	100.00%	5,976.83	100%	4,521.54	100.00%
Expenses						
Operating expenses	3,193.12	54.40%	2,667.52	44.63%	2,591.02	57.30%
Employee benefits expense	387.29	6.60%	290.72	4.86%	172.68	3.82%
Finance costs	87.40	1.49%	384.85	6.44%	351.34	7.77%
Depreciation and amortisation expense	304.89	5.19%	629.88	10.54%	1,842.53	40.75%
Other expenses	1,114.73	18.99%	864.00	14.46%	646.39	14.30%
Total expenses	5,087.43	86.67%	4,836.97	80.93%	5,603.96	123.94%
Profit/ Loss before exceptional items and tax	782.51	13.33%	1,139.86	19.07%	(1,082.42)	(23.94)%
Exceptional items (gain)/loss	-	-	(755.89)	(12.65)%	144.45	3.19%
Profit / (Loss) before tax	782.51	13.33%	1,895.75	31.72%	(1,226.87)	(27.13)%
Tax expense						
Current tax	245.42	4.18%	197.30	3.30%	0.46	0.01%
Prior year tax	(2.10)	(0.04)%	-	-	-	-
Deferred tax charge/ (benefit)	17.76	0.30%	16.60	0.28%	-	-
Total tax expenses/ (benefit)	261.08	4.45%	213.90	3.58%	0.46	0.01%

Particulars	Fiscal					
	2026		2025		2024	
	(in ₹ million)	Percentage of Total Income (%)	(in ₹ million)	Percentage of Total Income (%)	(in ₹ million)	Percentage of Total Income (%)
Profit/ (Loss) for the year	521.43	8.88%	1,681.85	28.14%	(1,227.33)	(27.14)%

FISCAL 2026 COMPARED TO FISCAL 2025

Total Income

Total income decreased by 1.79% from ₹ 5,976.83 million in Fiscal 2025 to ₹ 5,869.94million in Fiscal 2026 on account of a decrease in revenue from operations and an increase in other income as discussed below.

Revenue from Operations

Revenue from operations decreased by 1.84% from ₹ 5,906.05 million in Fiscal 2025 to ₹ 5,797.45 million in Fiscal 2026, due to a decrease in income from lease of vessel from ₹ 75.06 million in Fiscal 2025 to nil in Fiscal 2026 on account of a change in the time charter arrangement (earlier between Bay Cruise Investment Inc (“**Bay Cruise**”), Global Shipping and Leisure Limited (“**GSL**”) and our Company and now directly between Bay Cruise and our Company) and a decrease in onboard revenue from ₹ 533.73 million in Fiscal 2025 to ₹ 505.76 million in Fiscal 2026 on account of variations in passenger cruise days and onboard spending behaviour.

Other Income

Other income has increased from ₹ 70.78 million in Fiscal 2025 to ₹ 72.49 million in Fiscal 2026, primarily due to an increase in exchange gain from nil in Fiscal 2025 to ₹ 20.44 million in Fiscal 2026 on account of higher rate of USD–INR exchange rate on advances and security deposits given, and an increase in interest on loan given from ₹ 4.81 million in Fiscal 2025 to ₹ 18.27 million in Fiscal 2026 on account of an increase in the interest rate from 7.8% to 12% per annum, compounded monthly, on the outstanding principal.

Expenses

Total expenses increased by 5.18% from ₹ 4,836.97 million in Fiscal 2025 to ₹ 5,087.43 million in Fiscal 2026, primarily on account of an increase in operating expenses, employee benefits expense and other expenses, which is partially offset by a decrease in depreciation and amortisation expense and finance costs as discussed below.

Operating Expenses

Operating expenses increased by 19.70% from ₹ 2,667.52 million in Fiscal 2025 to ₹ 3,193.12 million in Fiscal 2026, primarily due to an increase in shipboard cost of sales from ₹ 881.34 million in Fiscal 2025 to ₹ 1,362.27 million in Fiscal 2026 on account of campbell crew wages that were earlier borne by GSL in Fiscal 2025 and, pursuant to a change in arrangements, are now accounted for as reimbursements of expenses to Bay Cruise and are consolidated with our Company, and an increase in port related expenses from ₹ 363.89 million in Fiscal 2025 to ₹ 455.08 million in Fiscal 2026 on account of higher costs associated with international port calls, including Singapore, Malaysia and Thailand, undertaken during the year.

Employee Benefits Expense

Employee benefits expense increased by 33.22% from ₹ 290.72 million in Fiscal 2025 to ₹ 387.29 million in Fiscal 2026, primarily due to the full-year impact of the chief people officer and Chief Financial Officer, who were on the payroll for only part of Fiscal 2025, as well as salary increments for the chief business Officer and Chief Executive Officer, and an increase in staff welfare expenses from ₹ 6.18 million in Fiscal 2025 to ₹ 10.13 million in Fiscal 2026 on account of certain employee welfare initiatives undertaken during the year.

Finance Costs

Finance costs decreased by 77.29% from ₹ 384.85 million in Fiscal 2025 to ₹ 87.40million in Fiscal 2026, primarily on account of a decrease in interest on lease liability from ₹ 349.48 million in Fiscal 2025 to ₹ 34.96 million in Fiscal 2026 on account of reduction in lease liability pursuant to changes in the operating model, including a lower time charter component and reimbursement of expenses, and corresponding interest costs, and

an increase in interest on borrowings from ₹ 6.89 million in Fiscal 2025 to ₹ 25.90 million in Fiscal 2026 on account of increase in borrowings during the year and increase in related interest expense.

Depreciation and Amortisation Expense

Depreciation and amortisation expense decreased by 51.60% from ₹ 629.88 million in Fiscal 2025 to ₹ 304.89 million in Fiscal 2026, primarily on account of changes in the operating model, including a reduction in the time charter component and reimbursement of expenses, which resulted in reduction of lease liability and corresponding reduction in the carrying value of the right-of-use asset and related depreciation expense.

Other Expenses

Other expenses increased by 29.02% from ₹ 864.00 million in Fiscal 2025 to ₹ 1,114.73 million in Fiscal 2026. This increase was primarily on account of (i) an increase in legal and professional fees from ₹ 87.19 million in Fiscal 2025 to ₹ 212.90 million in Fiscal 2026 and an increase IT cost from ₹ 48.13 million in Fiscal 2025 to ₹ 133.66 million in Fiscal 2026 mainly due to a change in arrangements, pursuant to which expenses that were earlier incurred by GSSL are now being incurred by Bay Cruise and recorded as reimbursements, and accordingly consolidated with our Company; (ii) an increase in outsource personnel cost from ₹ 57.62 million in Fiscal 2025 to ₹ 75.99 million in Fiscal 2026 on account of increase in resources; and (iii) commission to agents from ₹ 48.96 million in Fiscal 2025 to ₹ 64.83 million in Fiscal 2026 on account of variations in commission payable on slab-based commission rates.

These were partially offset by exchange loss from ₹ 49.89 million in Fiscal 2025 to nil in Fiscal 2026, and sales and marketing expenses from ₹ 214.35 million in Fiscal 2025 to ₹ 198.81 million in Fiscal 2026.

Profit before Exceptional Items and Tax

For the reasons discussed above, profit before exceptional items and tax of ₹ 1,139.86 million in Fiscal 2025 compared to ₹ 782.51 million in Fiscal 2026.

Exceptional Items (Gain)/ Loss

Exceptional items loss was nil in Fiscal 2026 compared to ₹ 755.89 million in Fiscal 2025. This was primarily on account of derecognition of the lease impact on ROU of ₹ 547.23 million and lease liabilities and derecognition of the lease impact on security deposit of ₹ 208.66 million. For further details on these exceptional items, see “*Restated Consolidated Financial Information – Note 45 – Exceptional Items*” on page 300.

Profit before Tax

For the reasons discussed above, profit before tax was ₹ 782.51 million in Fiscal 2026 compared to ₹ 1,895.75 million in Fiscal 2025.

Tax Expense

Current tax was ₹ 245.42 million in Fiscal 2026 compared ₹ 197.30 million in Fiscal 2025, primarily due to unavailability of brought-forward losses and unabsorbed depreciation eligible for set-off during the year. Prior year tax was ₹ (2.10) million in Fiscal 2026 and nil in Fiscal 2025. Deferred tax charge/(benefit) was ₹ 17.76 million in Fiscal 2026 and ₹ 16.60 million in Fiscal 2025. As a result, our total tax expenses was ₹ 261.08 million in Fiscal 2026 compared to ₹ 213.90 million in Fiscal 2025.

Profit for the Year

As a result of the foregoing, profit for the year was ₹ 521.43 million in Fiscal 2026 compared to ₹ 1,681.85 million in Fiscal 2025.

FISCAL 2025 COMPARED TO FISCAL 2024

Total Income

Total income increased by 32.19% from ₹ 4,521.54 million in Fiscal 2024 to ₹ 5,976.83 million in Fiscal 2025 on account of an increase in revenue from operations and decrease in other income as discussed below.

Revenue from Operations

Revenue from operations increased by 33.00% from ₹ 4,440.60 million in Fiscal 2024 to ₹ 5,906.05 million in Fiscal 2025, due to an increase in cruise ticket sales from ₹ 3,883.29 million in Fiscal 2024 to ₹ 5,287.93 million in Fiscal 2025.

Other Income

Other income decreased by 12.55% from ₹ 80.94 million in Fiscal 2024 to ₹ 70.78 million in Fiscal 2025, primarily due to a decrease in unwinding of discount on security deposits from ₹ 64.76 million in Fiscal 2024 to ₹ 0.45 million in Fiscal 2025 and an increase in interest on bank deposits from ₹ 7.40 million in Fiscal 2024 to ₹ 18.61 million in Fiscal 2025.

Expenses

Total expenses decreased by 13.69% from ₹ 5,603.96 million in Fiscal 2024 to ₹ 4,836.97 million in Fiscal 2025, primarily on account of an increase in operating expenses, which is partially offset by a decrease in depreciation and amortisation expense as discussed below.

Operating Expenses

Operating expenses increased by 2.95% from ₹ 2,591.02 million in Fiscal 2024 to ₹ 2,667.52 million in Fiscal 2025, primarily due to a increase in fuel from ₹ 924.93 million in Fiscal 2024 to ₹ 933.32 million in Fiscal 2025, increase in shipboard cost of sales from ₹ 840.96 million in Fiscal 2024 to ₹ 881.34 million in Fiscal 2025.

Employee Benefits Expense

Employee benefits expense increased by 68.36% from ₹ 172.68 million in Fiscal 2024 to ₹ 290.72 million in Fiscal 2025 primarily on account of increase in salaries and wages from ₹ 160.30 million in Fiscal 2024 to ₹ 271.72 million in Fiscal 2025 and increase in contributions to provident and other funds from ₹ 6.47 million in Fiscal 2024 to ₹ 10.65 million in Fiscal 2025 on account of an increase in number of employees.

Finance Costs

Finance costs increased from ₹ 351.34 million in Fiscal 2024 to ₹ 384.85 million in Fiscal 2025, primarily on account of increase in interest on late payment of taxes from ₹ 3.50 million in Fiscal 2024 to ₹ 28.48 million in Fiscal 2025 and an increase in interest on lease liability from ₹ 343.63 million in Fiscal 2024 to ₹ 349.48 million in Fiscal 2025.

Depreciation and Amortisation Expense

Depreciation and amortisation expense decreased from ₹ 1,842.53 million in Fiscal 2024 to ₹ 629.88 million in Fiscal 2025, primarily on account of an increase on depreciation on property, plant and equipment and a decrease in depreciation of right-of-use assets.

Other Expenses

Other expenses increased by 33.67% from ₹ 646.39 million in Fiscal 2024 to ₹ 864.00 million in Fiscal 2025. This increase was primarily on account of an increase in legal and professional fees from ₹ 35.25 million in Fiscal 2024 to ₹ 87.19 million in Fiscal 2025 on account of expenses incurred towards fund-raising activities, including the IPO and debt financing; exchange rate difference from ₹ 20.28 million in Fiscal 2024 to ₹ 49.89 million in Fiscal 2025 on account of an increase in number of forex transactions and unrealised exchange gain/loss on account of restating closing foreign liabilities and assets; sales and marketing expenses from ₹ 185.00 million in Fiscal 2024 to ₹ 214.35 million in Fiscal 2025 primarily due to higher spending on promotional campaigns, the launch of new vessels, and expanded digital marketing efforts and insurance from ₹ 55.83 million in Fiscal 2024 to ₹ 91.97 million in Fiscal 2025 on account of due to consolidation of certain types of insurance costs by our Subsidiary.

These were partially offset by decrease in travelling and accommodation from ₹ 21.63 million in Fiscal 2024 to ₹ 16.14 million in Fiscal 2025.

Profit/ Loss before Exceptional Items and Tax

For the reasons discussed above, loss before exceptional items and tax was ₹ (1,082.42) million in Fiscal 2024 compared to profit before exceptional items and tax of ₹ 1,139.86 million in Fiscal 2025.

Exceptional Items (Gain)/ Loss

Exceptional items gain was ₹ 755.89 million in Fiscal 2025 compared to ₹ 144.45 million in Fiscal 2024. Our exceptional items in Fiscal 2025 comprised derecognition of the lease impact on ROU of ₹ 547.23 million and lease liabilities and derecognition of the lease impact on security deposit of ₹ 208.66 million while our exceptional items in Fiscal 2024 comprised impairment of intellectual property rights of ₹ 144.45 million. For further details on these exceptional items, see “*Restated Consolidated Financial Information – Note 45 – Exceptional Items*” on page 300.

Profit/ (Loss) before Tax

For the reasons discussed above, profit before tax was ₹ 1,895.75 million in Fiscal 2025 compared to loss before tax of ₹ 1,226.87 million in Fiscal 2024.

Tax Expense

Current tax was ₹ 197.30 million in Fiscal 2025 compared to ₹ 0.46 million in Fiscal 2024. Deferred tax charge/(benefit) was ₹ 16.60 million in Fiscal 2025 and nil in Fiscal 2024. As a result, our total tax expenses was ₹ 213.90 million in Fiscal 2025 compared to ₹ 0.46 million in Fiscal 2024.

Profit/ (Loss) for the Year

As a result of the foregoing, profit for the year was ₹ 1,681.85 million in Fiscal 2025 compared to loss for the year of ₹ 1,227.33 million in Fiscal 2024.

LIQUIDITY AND CAPITAL RESOURCES

We have historically financed the expansion of our business and operations primarily through debt financing, owned funds and funds generated from our operations.

CASH FLOWS

The following table sets forth certain information relating to our cash flows in the periods indicated:

Particulars	Fiscal		
	2026	2025	2024
	(in ₹ million)		
Net cash flow from operating activities	(964.35)	1,296.69	2,300.67
Net cash outflow used in investing activities	104.76	(660.23)	(745.24)
Net cash inflow from financing activities	586.25	(479.87)	(1,463.34)
Net increase/ (decrease) in cash and cash equivalents	(273.34)	156.59	92.09
Cash and cash equivalents at the end of the period/year	54.27	327.82	171.10

Operating Activities

Fiscal 2026

Net cash flow from operating activities was ₹ (964.35) million in Fiscal 2026. Net profit before tax was ₹ 782.51 million. Adjustments consisted of interest income on loan given of ₹ (18.27) million, interest income on bank deposit of ₹ (15.25) million and unrealised exchange gain of ₹ 25.38 million. These were partially offset by depreciation and amortisation expense of ₹ 304.89 million and interest on lease liability of ₹ 34.96 million.

Operating profit before working capital changes were ₹ 1,085.14 million in Fiscal 2026. Working capital adjustments included trade receivables of ₹ (19.91) million, inventories of ₹ 2.87 million, other assets of ₹ (1,621.08) million, trade payables of ₹ 10.22 million, other liabilities of ₹ (219.17) million and provisions of ₹

(9.63) million. Cash flow from operations in Fiscal 2026 was ₹ (771.56) million. Income tax paid (net) was ₹ (192.79) million.

Fiscal 2025

Net cash flow from operating activities was ₹ 1,296.69 million in Fiscal 2025. Net profit before tax was ₹ 1,895.75 million. Adjustments consisted primarily of depreciation and amortisation expense of ₹ 629.88 million, interest on lease liability of ₹ 349.48 million, unrealised exchange loss of ₹ 67.29 million and unwinding of discount on security deposits of ₹ 0.79 million. These were partially offset by exceptional item of ₹ (755.89) million.

Operating profit before working capital changes were ₹ 2,170.32 million in Fiscal 2025. Working capital adjustments included trade receivables of ₹ (12.68) million, inventories of ₹ 36.15 million, other assets of ₹ (56.54) million, trade payables of ₹ (194.00) million, other liabilities of ₹ (681.97) million and provisions of ₹ 21.14 million. Cash flow from operations in Fiscal 2025 was ₹ 1,282.42 million. Income tax paid (net) was ₹ 14.27 million.

Fiscal 2024

Net cash flow from operating activities was ₹ 2,300.67 million in Fiscal 2024. Net loss before tax was ₹ 1,226.87 million. Adjustments consisted primarily of depreciation and amortisation expense of ₹ 1,842.53 million, interest on lease liability of ₹ 343.63 million, exceptional item of ₹ 144.45 million and unrealised exchange loss of ₹ 15.54 million. These were partially offset by unwinding of discount on security deposits of ₹ (64.76) million.

Operating profit before working capital changes were ₹ 1,044.70 million in Fiscal 2024. Working capital adjustments included trade receivables of ₹ 6.78 million, inventories of ₹ (42.20) million, other assets of ₹ 579.38 million, trade payables of ₹ (470.38) million, other liabilities of ₹ 1,188.37 million and provisions of ₹ 1.36 million. Cash flow from operations in Fiscal 2024 was ₹ 2,308.01 million. Income tax paid (net) was ₹ (7.34) million.

Investing Activities

Fiscal 2026

Net cash outflow used in investing activities was ₹ 104.76 million in Fiscal 2026, primarily on account of purchase of property, plant and equipment including intangible assets of ₹ (144.84) million, loan given of ₹ 130.00 million, investment in bank deposits of ₹ 363.93 million, interest received on bank deposit of ₹ 15.66 million.

Fiscal 2025

Net cash outflow used in investing activities was ₹ (660.23) million in Fiscal 2025, primarily on account of purchase of property, plant and equipment of ₹ (151.73) million, loan repaid of ₹ 116.28 million, interest received on loan given of ₹ 10.09 million, investment in bank deposits of ₹ 479.43 million, interest received on bank deposit of ₹ 19.06 million and acquisition of subsidiary ₹ (174.50) million.

Fiscal 2024

Net cash outflow used in investing activities was ₹ (745.24) million in Fiscal 2024, primarily on account of purchase of property, plant and equipment of ₹ (734.58) million, loan given of ₹ 48.28 million, interest received on loan given of ₹ 0.61 million, redemption in bank deposits of ₹ 35.31 million, interest received on bank deposit of ₹ 6.73 million and acquisition of subsidiary ₹ (5.03) million.

Financing Activities

Fiscal 2026

Net cash inflow from financing activities was ₹ 586.25 million, primarily on account of issue of Equity Shares of ₹ 4.72 million, proceeds from borrowings (net) of ₹ 714.61 million, interest paid on borrowings of ₹ (23.72) million, and payment of lease rentals of ₹ (109.36) million.

Fiscal 2025

Net cash inflow from financing activities was ₹ (479.87) million, primarily on account of proceeds from borrowings (net) of ₹ 252.64 million, interest paid on borrowings of ₹ (6.89) million and payment of lease rentals of ₹ (725.62) million.

Fiscal 2024

Net cash inflow from financing activities was ₹ (1,463.34) million, primarily on account of interest paid on borrowings of ₹ (4.21) million, repayments from borrowings (net) of ₹ 51.76 million and payment of lease rentals of ₹ (1,510.89) million.

INDEBTEDNESS

As of March 31, 2026, we had short term borrowings of ₹ 496.51 million. For further details related to our indebtedness, see “Financial Indebtedness” on page 330.

MATURITY PROFILE OF FINANCIAL LIABILITIES

The amounts disclosed in the table are the contractual undiscounted cash flows as of March 31, 2026:

Contractual maturities of financial liabilities	As of March 31, 2026 (in ₹ million)	
	Less than one year	More than one year
Short term borrowings	496.51	522.50
Trade and other payables	254.89	-
Lease liabilities	87.74	70.96
Total	839.14	593.46

CONTINGENT LIABILITIES AND COMMITMENTS

Except as stated below, there are no contingent liabilities or commitments of our Company as at March 31, 2026 derived from the Restated Consolidated Financial Information:

(i) During the year on April 5, 2025, the holding company received a legal notice from Tariff Authority of Major Ports (“TAMP”) through Ballard Pier Private Limited (the concessionaire of the Mumbai International Cruise Terminal) for payment of Passenger Facilitation Charges over and above the passenger head tax. The holding company has disputed the above claim by making an appeal on April 9, 2025 with TAMP on the above matter which is pending for hearing. The holding company believes that they have a good case based on merits in the above matter. However, on a conservative basis the holding Company has deposited the entire amount raised till March 31, 2026 (i.e., ₹ 120.96 million) with the authority (till March 31, 2025, the holding company recorded provision of ₹ 9.6 million in this regard).

(ii) Direct and Indirect taxes:

(Amounts in ₹ million)

Particulars	As at March 31, 2026
a) Income Tax [#]	252.03
b) Goods and Services Tax (GST) [§]	3.43

[#]1. During the year on 24 March 2026 an assessment order under Section 143(3) of the Income-tax Act, 1961 was passed by the Assessing Officer (“AO”) raising the tax liability of ₹ 146.53 for FY 2022-23 (AY 2023-24) on account of disallowances of expenses amounting to ₹ 582.20 million claimed as exceptional items by the holding company in the Statement of Profit and Loss for the year ended 31 March 2023. The management believes that the aforesaid expenses are revenue in nature and were incurred wholly and exclusively for the purposes of the business, and are therefore allowable under Section 37(1) of the Income-tax Act, 1961. Based on legal advice, the holding Company is of the view that it has strong grounds to substantiate its claim. Accordingly, the holding Company is in the process of filing an appeal before the Commissioner of Income-tax (Appeals) [CIT(A)] against the said assessment order and no provision is recorded in the consolidated financial statements.

2. During the year on 31 March 2026 demand order of ₹. 105.50 million under Section 201 of the Income-tax Act has been received by the holding Company for non-deduction of TDS on payments for hospitality management services for FY 2020-21 (AY 2021-22). The holding Company based on legal advice maintains that no TDS obligation arises as services were rendered entirely outside India. Accordingly, no provisions has been recognised in these consolidated financial statements and the holding Company is in the process of filing an appeal before the CIT(A).

[§] The holding Company received a demand order dated 18 December 2025 for ₹ 3.12 million along with a penalty of ₹ 0.31 million relating to excess availment of ITC for FY 2021–22. The holding Company has filed replies during the proceedings and believes that they have good case based on the merits in the said matter. Accordingly, no provisions has been recognised in these consolidated financial statements in respect of this matter. Further, the holding Company is in the process of filing an appeal against the said order.

For further details of the contingent liabilities of our Company as at March 31, 2026, see “*Restated Consolidated Financial Information – Note 39 – Contingent Liabilities and Commitments*” on page 291.

Commitments

(i) During the year ended 31 March 2026, the Group has entered into two bareboat charter arrangements with Norwegian Sky Ltd and Norwegian Sun Ltd dated 4 April 2025 for lease of two new vessels, “Sky” and “Sun” respectively. As per the agreement, the vessels will be available for lease to the Company by September 2026 and November 2027 respectively. Further, the Group is required to pay advance lease rental of USD 16 million for each vessel (i.e., USD 16 million for “Sky” and USD 16 million for “Sun”) and Group has paid USD 16 million in advance for vessel “Sky” as per the arrangement. The Group is required to pay annual lease rent of USD 16.16 million for the first 2 years and USD 14.16 million from third year through the tenth years for each vessel namely “Sky” and “Sun” respectively.

(ii) There are no other capital commitments as at March 31, 2026, March 31, 2025 and March 31, 2024.

For further details of the contingent liabilities of our Company as at March 31, 2026, see “*Restated Consolidated Financial Information – Note 39 – Contingent Liabilities and Commitments*” on page 291.

OFF-BALANCE SHEET COMMITMENTS AND ARRANGEMENTS

We do not have any off-balance sheet arrangements, derivative instruments or other relationships with other entities that would have been established for the purpose of facilitating off-balance sheet arrangements.

CAPITAL EXPENDITURES

In Fiscal 2026, 2025 and 2024, our additions to property, plant and equipment were ₹ 127.54 million, ₹ 126.80 million and ₹ 734.58 million, respectively. The table below sets forth details of our additions to property, plant and equipment for the years indicated:

Particulars	Fiscal 2026	Fiscal 2025	Fiscal 2024
	(in ₹ in million)		
Vehicles	-	-	-
Furniture and fixtures	0.07	1.09	0.31
Office equipments	8.13	6.68	2.04
Computer and computer accessories	2.61	12.04	6.88
Deferred dry docking expenses	116.73	106.99	-
Ship	-	-	725.35
Total	127.54	126.80	734.58

RELATED PARTY TRANSACTIONS

We enter into various transactions with related parties in the ordinary course of business. For further information relating to our related party transactions, see “*Restated Consolidated Financial Information – Note 36 – Related Party Disclosures*” on page 290.

AUDITOR’S OBSERVATIONS

See, “*Risk Factors – 5. Our Statutory Auditors have included certain adverse remarks, emphasis of matters and qualifications in their auditor’s report. In particular, our Statutory Auditors included a remark in the audit report for Fiscal 2024 pertaining to the material uncertainty related to going concern.*” on page 24.

QUANTITATIVE AND QUALITATIVE DISCLOSURES ABOUT MARKET RISK

Market Risk

Market risk is the risk that the fair value or future cash flows of a financial instrument will fluctuate because of changes in market prices. Such changes in the values of financial instruments may result from changes in the foreign currency exchange rates, interest rates and other market changes.

Foreign Currency Risk

Our Company undertakes transactions denominated in foreign currencies; consequently, exposures to exchange rate fluctuations arise. Our Company's foreign currency risks are identified, measured and managed at periodic intervals in accordance with our Company's policies.

Interest Rate Risk

Interest risk is the risk that the fair value of future cash flows of a financial instrument will fluctuate because of changes in market interest rates. Our Company is not exposed to the risk of changes in market interest rates.

Credit Risk

Credit risk is the risk that counterparty will not meet its obligations under a financial instrument or customer contract, leading to a financial loss. Our Company is exposed to credit risk from our operating activities (primarily trade receivables) and from our financing activities, including deposits with banks, foreign exchange transactions and other financial instruments. It is managed by the Chief Financial Officer.

There is a risk that the counterparty will not meet its obligations under a financial instrument or customer contract, leading to a financial loss.

Outstanding customer receivables are regularly monitored.

Also, trade receivables are written off when there is no reasonable expectation of recovery, such as a debtor declaring bankruptcy or failing to engage in a repayment plan with our Company. Our Company categorises the receivable for write off when a debtor fails to make contractual payments greater than 6 months; our Company continues to engage in enforcement activity to attempt to recover the receivable due. Where recoveries are made, these are recognised in profit or loss.

However, the past trends of our Company suggests that there are negligible/ very low cases of doubtful debts. Accordingly, the risk exposure of our Company in relation to credit risk is low.

Liquidity Risk

Liquidity risk is the risk that our Company will face in meeting our obligations associated with our financial liabilities. Our Company's approach to managing liquidity is to ensure that it will have sufficient funds to meet our liabilities when due without incurring unacceptable losses. In doing this, management considers both normal and stressed conditions.

Prudent liquidity risk management implies maintaining sufficient cash and liquid funds to meet obligations. Our Company has sufficient funds available for working capital management due to adequate monitoring of receivables position and our Company keeps its idle funds in fixed deposits. If funds are needed for expansion, the first source is the holding Company through capital infusion. Hence, our Company evaluates the associated liquidity risk to be very low.

For further information, see "*Restated Consolidated Financial Information – Note 35 – Financial Risk Management*" on page 288.

UNUSUAL OR INFREQUENT EVENTS OR TRANSACTIONS

Except as described in this Prospectus, to our knowledge, there have been no unusual or infrequent events or transactions, that have in the past or may in the future, affect our business operations or future financial performance.

SIGNIFICANT ECONOMIC CHANGES THAT MATERIALLY AFFECT OR ARE LIKELY TO AFFECT INCOME FROM CONTINUING OPERATIONS

Our business has been subject, and we expect it to continue to be subject, to significant economic changes that materially affect or are likely to affect income from continuing operations identified above under "*– Significant Factors Affecting our Financial Condition and Results of Operations*" and the sections "*Our Business*" and "*Risk Factors*" on pages 304, 185 and 20, respectively.

KNOWN TRENDS OR UNCERTAINTIES

Our business has been subject, and we expect it to continue to be subject, to significant economic changes arising from the trends identified above in “ – *Significant Factors Affecting our Financial Condition and Results of Operations and Financial Condition*” and the uncertainties described in “*Risk Factors*” on pages 304 and 20, respectively. To our knowledge, except as discussed in this Prospectus, there are no known trends or uncertainties that have or had or are expected to have a material adverse impact on revenues or income of our Company from continuing operations.

FUTURE RELATIONSHIP BETWEEN COST AND INCOME

Other than as described in “*Risk Factors*”, “*Our Business*” and “*Management’s Discussion and Analysis of Financial Condition and Results of Operations*” on pages 20, 185 and 304, respectively, to our knowledge there are no known factors that may adversely affect our business prospects, results of operations and financial condition.

NEW PRODUCTS OR BUSINESS SEGMENTS

Except as set out in this Prospectus, we have not announced and do not expect to announce in the near future any new business segments other than in the normal course of business.

COMPETITIVE CONDITIONS

We operate in a competitive environment. See “*Our Business*”, “*Industry Overview*” and “*Risk Factors*” on pages 185, 132 and 20, respectively, for further information on competitive conditions that we face in our business operations.

EXTENT TO WHICH MATERIAL INCREASES IN NET SALES OR REVENUE ARE DUE TO INCREASED SALES VOLUME, INTRODUCTION OF NEW PRODUCTS OR SERVICES OR INCREASED SALES PRICES

Changes in revenue in the last three Fiscals are as described in “– *Fiscal 2026 compared to Fiscal 2025*” and “– *Fiscal 2025 compared to Fiscal 2024*”, above on pages 319 and 321, respectively.

SIGNIFICANT DEPENDENCE ON SINGLE OR FEW CUSTOMERS

Due to the nature of our business, we do not have a significant dependence on a single or few customers.

SEASONALITY/ CYCLICALITY OF BUSINESS

Our business is not subject to seasonality.

SIGNIFICANT DEVELOPMENTS AFTER MARCH 31, 2026 THAT MAY AFFECT OUR FUTURE RESULTS OF OPERATIONS

No circumstances have arisen since March 31, 2026 that could materially and adversely affect or are likely to affect, the trading or profitability, or the value of our assets or our ability to pay our liabilities within the next 12 months.

RELATED PARTY TRANSACTIONS

For details of the related party transactions during Fiscals 2026, 2025 and 2024 as per the requirements under Ind AS 24, see “*Financial Information – Restated Consolidated Financial Information – Note 36 – Related Party Transactions*” on page 290.

CAPITALISATION STATEMENT

The following table sets forth our Company's capitalisation as at March 31, 2026, on the basis of amounts derived from our Restated Consolidated Financial Information, and as adjusted for the Issue. This table should be read in conjunction with the sections titled "Risk Factors", "Financial Information" and "Management's Discussion and Analysis of Financial Condition and Results of Operations", beginning on pages 20, 244 and 304, respectively.

(in ₹ million)

Particulars	Pre-Issue (as at March 31, 2026 (Actuals))	Post-Issue as adjusted
Current Borrowing:		
Secured (including current maturities of long-term debt)	96.24	96.24
Unsecured	400.27	400.27
Non-current borrowing		
Secured	522.50	522.50
Unsecured	-	-
Total Borrowing (a)	1,019.01	1,019.01
Shareholders' funds:		
Share capital	651.54	723.94
Securities premium	-	5,777.60
Reserves and surplus (excluding securities premium)	150.50	150.50
Shareholders' funds (b)	802.04	6,652.04
Total capitalisation (a+b)	1,821.05	7,671.05
Current Borrowing / Shareholders Funds	61.91%	7.46%
Long Term Borrowings / Shareholders Funds	65.15%	7.85%
Total Borrowing / Shareholders Funds	127.05%	15.32%

Notes:

1. These terms shall carry the meaning as per Schedule III to the Companies Act, 2013 (as amended).

2. The above has been computed on the basis of the Restated Consolidated Statements of Assets and Liabilities as at March 31, 2026, March 31, 2025 and March 31, 2024.

3. Post- Issue as adjusted column reflects changes in Equity Share capital and securities premium only on account of Issue Proceeds from Issue of 7,240,099* Equity Shares of face value of ₹ 10 each amounting to ₹ 5,850.00 million*, out of which ₹ 72.40 million has been adjusted (increase) towards the Equity Share capital and ₹ 5,777.60 million has been adjusted (increase) towards securities premium.

*Subject to finalisation of basis of allotment

FINANCIAL INDEBTEDNESS

Our Company and Subsidiaries have availed loans in the ordinary course of business for the purposes of meeting business requirements.

Our Board is empowered to borrow money in accordance with Sections 179 and 180 of the Companies Act, 2013, and our Articles of Association. For details regarding the borrowing powers of our Board, see “*Our Management – Borrowing powers of our Board*” on page 227.

Set forth below is a brief summary of the aggregate borrowings of our Company, as of on April 30, 2026:

(in ₹ million)

Category of Borrowing	Sanctioned amount	Amount outstanding as on April 30, 2026*
Company		
Borrowings availed:		
<i>Fund based facilities</i>		
Overdraft facility	90.00	20.83
Term Loan (secured)	750.00	750.00
Working Capital	150.00	150.00
Total (A)	900.00	900.00
Loan given (unsecured)	2,071.44	313.10
BCII		
Loans given	-	-
Borrowings utilised^	402.74	402.74
Total (B)	402.74	402.74

* As certified by S.N. Dhawan & Co LLP, Chartered Accountants by way of their certificate dated June 17, 2026.

^ Outstanding is converted to ₹ from USD using the USD 1= ₹95.24 exchange rate as at the cut-off date.

Principal terms of the borrowings availed by our Company

The lists below are indicative in nature and there may be further additional terms under the borrowing arrangements entered into by our Company:

1. Tenor and interest rate: The tenor of the loans ranges between a period of 3 months from the date of drawdown to 60 months from the date of the first tranche. The interest rates are at 9.8% (6 months MCLR plus 0.10% Spread).
2. Security: In terms of the Company’s borrowings where security needs to be created, the Company is typically required to create security by way of first pari passu charge on the entire current and movable assets of the Company.
- 3.Repayment: The facilities are typically repayable from the date of first reimbursement till maturity and are repayable on demand or as per the repayment schedule stipulated in the relevant loan documentation.
4. Prepayment: The Company has prepayment provisions which allows for prepayment of the outstanding loan amount, with prior intimation at 2% p.a. of the amount being prepaid.
5. Restrictive Covenants: The Company requires prior written consent and/or intimation of the lenders to permit any merger or demerger or any scheme of arrangement with the shareholders; or amend and modify its constitutional documents which will impact the ability of the Company to fulfil the obligations of the Banks.

For further details on risk factors related to our indebtedness, refer “*Risk Factors 40 – We have incurred indebtedness and are required to comply with certain restrictive covenants under our financing agreements. Any non-compliance under such agreements and an inability to comply with repayment and other covenants in our financing agreements could adversely affect our business, results of operations, cash flows and financial condition.*”, on page 50.

SECTION VI: LEGAL AND OTHER INFORMATION

OUTSTANDING LITIGATION AND MATERIAL DEVELOPMENTS

Except as stated in this section, as on the date of this Prospectus, there are no outstanding (i) criminal proceedings (including matters which are at FIR stage even if no cognizance has been taken by any court or any other judicial authority) (ii) actions (including all penalties and show cause notices) taken by regulatory or statutory authorities including any judicial, quasi-judicial, administrative or enforcement authorities; (iii) claims related to any direct or indirect taxes in a consolidated manner; (iv) other pending litigation as determined to be material by our Board as per the Materiality Policy, in each case involving our Company, our Subsidiaries, our Promoters or our Directors ("**Relevant Parties**"); (v) litigation involving group companies which has a material impact on our Company; (vi) findings/ observations of any of the inspections by SEBI or any other regulator which are material and which needs to be disclosed or non-disclosure of which may have bearing on the investment decision. Further, except as stated in this section, there are no disciplinary actions, including penalties imposed by SEBI or the stock exchanges, against our Promoters in the last five Fiscals immediately preceding the date of this Prospectus including any outstanding action.

For the purposes of (iv) above, in terms of the Materiality Policy adopted by our Board on May 22, 2025, and amended by way of a resolution of our Board dated November 14, 2025:

A. Any pending litigation / arbitration proceedings (including claims related to direct or indirect taxes) (other than litigations mentioned in points (i) and (ii) above) involving our Company and its Subsidiaries shall be considered "material" for the purposes of disclosure in the Issue Documents, if:

(i) The aggregate monetary claim/ dispute amount/ liability made by or against the Company or the Directors, in any such pending litigation/ arbitration proceeding exceeds the lower of the following:

- (a) two percent of turnover, for the most recent financial year as per the Restated Consolidated Financial Information, being ₹ 115.95 million; or
- (b) two percent of net worth, as per the last audited consolidated financial statements of the Company, except in case the arithmetic value of the net worth is negative, being ₹ 16.04 million; or
- (c) five percent of the average of absolute value of profit or loss after tax, for the last three financial years as per the Restated Consolidated Financial Information, being ₹ 57.18 million.

For the purpose of clause (c) above, it is clarified that the average of absolute value of profit or loss after tax is to be calculated by disregarding the 'sign' (positive or negative) that denotes such value.

(ii) any monetary liability/monetary claim/ dispute amount, is not quantifiable or does not fulfil the threshold as specified in paragraph A.(i) above, as applicable, but the outcome of which could, nonetheless, directly or indirectly, or together with similar other proceedings, have a material adverse effect on the business, operations, results of operations, prospects, financial position or reputation of the Company

(iii) the decision in such proceeding is likely to affect the decision in similar proceedings, such that the cumulative amount involved in such proceedings is equivalent to or exceeds the threshold as specified in paragraph A.(i) above, even though the amount involved in an individual proceeding may not be equivalent to or exceed the threshold as specified in paragraph A.(i) above.

For the Directors and Promoters of our Company

Any pending litigation / arbitration proceedings (other than litigations mentioned in points (i) and (ii) above), involving the Directors and Promoters of our Company shall be considered "material" for the purposes of disclosure in the Issue Documents, if the outcome of such proceedings could have a material adverse effect on the business, operations, results of operations, prospects, financial position or reputation of our Company, irrespective of the amount involved in such litigation.

As on the date of this Prospectus, there are no outstanding (i) criminal proceedings (including matters which are at FIR stage whether cognizance has been taken or not by any court or judicial authority) and (ii) actions (including all penalties and show cause notices) by statutory and / or regulatory authorities against our Key Managerial Personnel and members of Senior Management.

Further, pre-litigation notices received by the Relevant Parties from third parties (excluding those notices issued by statutory/regulatory/tax/judicial/quasi-judicial/administrative authorities or notices threatening legal proceedings) shall, unless otherwise decided by the Board, not be considered as material litigation, until such time that a Relevant Party is impleaded as a defendant in any proceedings before any judicial / arbitral forum.

Further in terms of materiality policy, a creditor of our Company, shall be considered to be material creditors for the purpose of disclosure in the Issue Documents, if amounts due to such creditor is equal to, or in excess of 5% of the total trade payables on a consolidated basis (as applicable), of the Company as at the end of the last completed financial year included in the Restated Consolidated Financial Information.

Unless stated to the contrary, the information provided below is as of the date of this Prospectus. All terms defined herein in a particular litigation disclosure pertain to that litigation only.

A. Litigation involving our Company

Criminal Litigation

Outstanding criminal litigation against our Company

As on the date of this Prospectus, there are no outstanding criminal proceedings initiated against our Company.

Outstanding criminal litigation by our Company

Our Company filed a police criminal complaint dated May 27, 2024, against Abhishek Sen, Ram Kapoor, Sanaullah Shaikh and other unidentified accomplice (“**Defendants**”) among whom Sanaullah Shaikh was engaged with the Company on contractual basis. The Defendants were conspiring with a travel agency named Princess Cruises and Hotels (“**Princess Cruises**”), with an intention to divert the business of our Company to Princess Cruises by misrepresenting itself as our Company’s authorized travel agency and committing fraud by sale of fake cruise tickets and cruise booking. Our Company registered a first information report dated June 20, 2024. The Judicial Magistrate (First) Class, Mumbai issued a chargesheet dated October 23, 2024, against one of the previously unidentified accomplices, Viresh Banwarilal Sharma for offence punishable under sections 419, 465, 467, 468 and 471 of the Indian Penal Code, 1860 and sections 66(C) and 66(D) of the Information Technology Act, 2000 for forgery and cheating. Pratik Manoj Shandilya, our Associate Director – Legal has filed an intervention application dated October 8, 2025 (“**Intervention Application**”), in the matter, to place on record his supplementary statement. The Intervention Application was allowed by the Judicial Magistrate (First) Class, Mumbai. The matter is currently pending.

Actions taken by regulatory and statutory authorities against our Company

As on the date of this Prospectus, there are no outstanding actions initiated by statutory or regulatory authorities against our Company.

B. Other pending material litigation involving our Company

Civil proceedings against our Company

As on the date of this Prospectus, there are no outstanding civil proceedings initiated against our Company

Civil proceedings by our Company

Our Company filed an application dated April 9, 2025, against Mumbai Port Authority and Ballard Pier Private Limited (“**BPPL**”), the concessionaire operating the Mumbai International Cruise Terminal (“**MICT**”) (“**Respondents**”), under Category D of Rule 28(1) of the Major Ports Adjudicatory Board Rules, 2023, seeking adjudication of a dispute concerning various duplicitous charges levied at the MICT by BPPL. The grounds of the application include non-compliance with the Tariff Guidelines, 2021 for future PPP Concessionaires released by the Ministry of Ports, Shipping and Waterways (“**Tariff Guidelines, 2021**”) (including publication and 30-day notice requirements for scale of rates), duplication of charges already covered by the government’s rationalized cruise tariff (e.g., “Head Tax” and composite port charges) and lack of transparency and authorization for certain levies. Reliefs sought include cancellation of invoices raised by the BPPL, refund of amounts paid “under protest,” and alignment of terminal charges with applicable government tariff rationalization and policy. The Company re-

filed the application on November 4, 2025, before the Adjudicatory Board for Major Ports at Bombay against Respondents, under Section 54 of the Major Port Authorities Act, 2021, and the Major Ports Adjudicatory Board Rules, 2023, alongside reliance on the Tariff Guidelines, 2021. The matter is currently pending before the Adjudicatory Board for Major Ports at Bombay.

C. Litigation involving our Promoters

Outstanding criminal litigation involving our Promoters

Criminal proceedings initiated against our Promoters

As on the date of this Prospectus, there are no outstanding criminal proceedings initiated against our Promoters.

Criminal proceedings initiated by our Promoters

As on the date of this Prospectus there are no outstanding criminal proceedings initiated by our Promoters.

Actions by statutory or regulatory authorities against our Promoters

As on the date of this Prospectus, there are no outstanding actions initiated by statutory or regulatory authorities against our Promoters.

Disciplinary action taken against our Promoters in the five Fiscals preceding the date of this Prospectus by SEBI or any stock exchange

As on the date of this Prospectus, there are no disciplinary action taken against our Promoters in the five Fiscals preceding the date of this Prospectus by SEBI or any stock exchange.

Other pending material litigation involving our Promoters

Civil proceedings against our Promoters

As on the date of this Prospectus, there are no outstanding civil proceedings initiated against our Promoters

Civil proceedings by our Promoters

As on the date of this Prospectus, there are no outstanding civil proceedings initiated by our Promoters.

D. Litigation involving our Directors

Outstanding criminal litigation involving our Directors

Criminal proceedings initiated against our Directors

As on the date of this Prospectus, there are no outstanding criminal proceedings initiated against our Directors.

Criminal proceedings initiated by our Directors

As on the date of this Prospectus, there are no outstanding criminal proceedings initiated by our Directors.

Actions by statutory or regulatory authorities against our Directors

As on the date of this Prospectus, there are no outstanding actions initiated by statutory or regulatory authorities against our Directors.

Other pending material litigation involving our Directors

Civil proceedings against our Directors

As on the date of this Prospectus, there are no outstanding civil proceedings initiated against our Directors

Civil proceedings by our Directors

As on the date of this Prospectus, there are no outstanding civil proceedings initiated by our Directors.

E. Litigation involving Key Managerial Personnel and members of Senior Management

Outstanding criminal litigation involving our Key Managerial Personnel and members of Senior Management

Criminal proceedings initiated against our Key Managerial Personnel and members of Senior Management

As on the date of this Prospectus, there are no outstanding criminal proceedings initiated against our Key Managerial Personnel and members of Senior Management.

Criminal proceedings initiated by our Key Managerial Personnel and members of Senior Management

As on the date of this Prospectus, there are no outstanding criminal proceedings initiated by our Key Managerial Personnel and members of Senior Management

Actions by statutory or regulatory authorities against our Key Managerial Personnel and members of Senior Management

As on the date of this Prospectus, there are no outstanding actions initiated by statutory or regulatory authorities against our Key Managerial Personnel and members of Senior Management

F. Litigation involving our Subsidiaries

As on date of this Prospectus, there are no criminal and outstanding material civil proceedings involving our Subsidiaries.

G. Tax proceedings against our Company, Subsidiaries, Promoters and Directors

Set out herein below are details of claims relating to direct and indirect taxes involving our Company, Subsidiaries, Promoters and Directors.

Nature of case	Number of cases	Demand amount involved (in ₹ million)
<i>Our Company</i>		
Direct tax	2	252.03
Indirect tax	1	3.43
<i>Subsidiaries</i>		
Direct tax	Nil	Nil
Indirect tax	Nil	Nil
<i>Promoters</i>		
Direct tax	Nil	Nil
Indirect tax	Nil	Nil
<i>Directors</i>		
Direct tax	Nil	Nil
Indirect tax	Nil	Nil

Material Taxation Proceedings against our Company

Nil

Material Taxation Proceedings against our Promoter

Nil

Material Taxation Proceedings against our Directors

Nil

Material Taxation Proceedings against our Subsidiaries

Nil

H. Outstanding dues to creditors

As per the Materiality Policy, a creditor of our Company, shall be considered to be material (“**Material Creditors**”) for the purpose of disclosure in this Prospectus, if amounts due to such creditor by our Company is equal to, or in excess of, 5% of the consolidated trade payables, i.e., ₹ 12.74 million of our Company as at the end of the last completed financial year included in the Restated Consolidated Financial Information. Accordingly, a creditor has been considered ‘material’ by our Company if the amount due to such creditor was equivalent or exceeds ₹ 12.74 million as on March 31, 2026. As on March 31, 2026, outstanding dues to Material Creditors, micro, small and medium enterprises and other creditors were as follows:

S. No.	Type of creditor	No. of creditors	Amount outstanding (₹ in million)
1.	Dues to micro, small and medium enterprises (MSMEs)	25	47.10
2.	Dues to other creditors	82	207.79
	Total	107	254.89
	Dues to Material Creditors	5	121.78

The details pertaining to outstanding dues to Material Creditors, along with the name and amount involved for each such Material Creditor, are available on the website of our Company at www.cordeliacruises.com. It is clarified that such details available on our Company’s website do not form a part of this Prospectus and should not be deemed to be incorporated by reference. Anyone placing reliance on any source of information including our Company’s website would be doing so at their own risk.

I. Litigation involving group companies

As on date of this Prospectus, our Company does not have any group company.

J. Material Developments

Except as disclosed in “*Management’s Discussion and Analysis of Financial Condition and Results of Operations*” on page 304, there have been no material developments, since the date of the last Restated Consolidated Financial Information disclosed in this Prospectus, any circumstances, which materially and adversely affect, or are likely to affect our trading or profitability of our Company or the value of our assets or our ability to pay our liabilities within the next 12 months.

K. Other Confirmation

As on the date of this Prospectus, there are no findings/ observations of any of the inspections by SEBI or any other regulatory authority which are material and which needs to be disclosed or non-disclosure of which may have bearing on the investment decision.

GOVERNMENT AND OTHER APPROVALS

Our business requires various approvals issued by relevant central and state authorities under various rules and regulations, each as amended. Set out below is an indicative list of all approvals, licenses, registrations and permits obtained by our Company, from various governmental, statutory and regulatory authorities, as applicable, which are considered material and necessary for the purpose of undertaking our business activities (“**Material Approvals**”) and we have obtained all Material Approvals and no further Material Approvals are required to undertake our current business activities. Unless stated otherwise, these Material Approvals are valid as on the date of this Prospectus. Some of the Material Approvals may have lapsed or expired or may lapse or expire in the ordinary course of business, from time to time and our Company has either already made an application to the appropriate authorities for renewal of such Material Approvals or are in the process of making such renewal applications, in accordance with applicable requirements and procedures.

Except as mentioned below, no further Material Approvals are required by us to undertake the Issue or to carry on our business and operations. For further details of risk associated with expiry, not obtaining, or delay in obtaining the requisite approvals or renewal of expired approvals, see “Risk Factors 21 – We require certain licenses, permits and approvals in the ordinary course of business, and the failure to obtain or retain them in a timely manner may materially adversely affect our operations.” on page 42. Further, for further details in connection with the regulatory and legal framework within which we operate, see “Key Regulations and Policies” on page 209.

A. Approvals in relation to the Issue

For details in relation to the approvals and authorizations in relation to the Issue, see “The Issue” and “Other Regulatory and Statutory Disclosures” on page 64 and 342 respectively.

B. Incorporation details of our Company

1. Certificate of incorporation dated November 5, 2020, issued by Registrar of Companies, Central Registration Centre, to our Company, for incorporation of our Company on November 2, 2020, under the name of Waterways Leisure Tourism Private Limited.
2. Fresh certificate of incorporation dated March 12, 2025, issued by the Registrar of Companies, Central Processing Centre, Manesar consequent upon the change of our Company’s name from Waterways Leisure Tourism Private Limited to Waterways Leisure Tourism Limited, pursuant to conversion of our Company to a public limited company.
3. The corporate identity number of our Company is U63030MH2020PLC440323.

C. Tax related approvals of our Company

1. Permanent account number of our Company is AACCCW7972J, issued by the Income Tax Department, Government of India.
2. Tax deduction account number of our Company is DELW05447B and MUMW08181F#, issued by the Income Tax Department, Government of India.
3. Our Company has obtained goods and services tax registrations under the Central Goods and Services Act, 2017, in the following states:

State	GST Number
Haryana	06AACCW7972J1ZS
Tamil Nadu	33AACCW7972J1ZV
Maharashtra	27AACCW7972J1ZO
Delhi	07AACCW7972J1ZQ
Uttar Pradesh	09AACCW7972J1ZM

4. Our Company has been issued professional tax enrolment and registration, issued under the Maharashtra State Tax on Profession, Trades, Callings and Employment Act, 1975, with enrolment certificate number 99223990868P and registration certificate number 27201818491P*.

5. Legal Entity Identifier code is 9845000D374370CC8E65 issued by Legal Entity Identifier India Limited.

We applied for TAN in Mumbai, Maharashtra due to change in jurisdiction dated July 21, 2025 and received TAN on July 23, 2025.

**We have filed applications for changes in the name of the approvals in the name of Waterways Leisure Tourism Limited.*

D. Material approvals in relation to our business

1. Charter permission-cum license dated March 25, 2026 bearing number 16-17011/3/2021-SD-DGS under Section 406 of the Merchant Shipping Act for chartering of the vessel, 'MV Empress'.
2. Importer Exporter Code bearing number AACCW7972J from the office of the Additional Director General of Foreign Trade, CLA, Delhi, Directorate General of Foreign Trade, Ministry of Commerce and Industry, Government of India issued on January 21, 2021 and last modified on June 24, 2025.
3. Certificate of registration under the Shop and Establishments (Regulations of Employment and Conditions of Service) Act, under the relevant states.
4. License bearing number 11521998000226 issued by the Food Safety and Standards Authority of India for manufacturing of food products under the FSSA.

Key approvals obtained by BCII in relation the business

1. International load line certificate dated May 24, 2025 issued by Llyod's Register Marine and Offshore India LLP under the provisions of the International Convention of Load Lines, 1966;
2. Ship sanitation control exemption certificate dated March 07, 2026, issued by Port Health Organization, Mumbai, Department of Health and Family Welfare. Government of India under the provisions of the International Health Regulations, 2005;
3. Certificate of Class dated May 24, 2025 issued by Llyod's Register Marine and Offshore India LLP under the provisions of the regulations for the Classification of Ships;
4. International Air Pollution Prevention Certificate dated May 24, 2025 issued by Llyod's Register Marine and Offshore India LLP under the provisions of the International Convention for the Prevention of Pollution from Ships, 1973;
5. International Anti-Fouling System Certificate dated July 3, 2024 issued by Llyod's Register Marine and Offshore India LLP under the provisions of the International Convention on the Control of Harmful Anti-fouling Systems on Ships;
6. International Ballast Water Management Certificate dated May 24, 2025 issued by Llyod's Register Marine and Offshore India LLP under the provisions of the International Convention for the Control and Management of Ships' Ballast Water and Sediments;
7. International Energy Efficiency Certificate dated September 29, 2022 issued by Llyod's Register Marine and Offshore India LLP under the provisions of the International Convention for the Prevention of Pollution from Ships, 1973 (under the provisions of the Protocol of 1997);
8. International Oil Pollution Prevention Certificate dated April 27, 2026 issued by Llyod's Register Marine and Offshore India LLP under the provisions of the International Convention for the Prevention of Pollution from Ships, 1973;
9. International Sewage Pollution Prevention Certificate dated April 27, 2026 issued by Llyod's Register Marine and Offshore India LLP under the provisions of the International Convention for the Prevention of Pollution from Ships, 1973;

10. International Ship Security Certificate dated September 29, 2022 issued by Llyod's Register Marine and Offshore India LLP under the provisions of the International Code for the security of ships and of Port Facilities;
11. Maritime Labour Certificate dated September 29, 2022 issued by Llyod's Register Marine and Offshore India LLP under the provisions of the Maritime Labour Convention, 2006;
12. Passenger Ship Safety Certificate dated April 27, 2026, issued by Llyod's Register Marine and Offshore India LLP under the provisions of the SOLAS Convention;
13. Passenger Ship Tender - Statement of Compliance for MSC.1/Circ.1417 dated May 24, 2025 issued by Llyod's Register Marine and Offshore India LLP under the provisions of the guidelines for Passenger Ship Tenders;
14. Record of Construction and Equipment dated April 27, 2026 issued as a supplement to the International Air Pollution Certificate by Llyod's Register Marine and Offshore India LLP;
15. Record of Construction and Equipment for Ships other than Oil Tankers dated May 24, 2025 issued as a supplement to the International Oil Pollution Certificate by Llyod's Register Marine and Offshore India LLP under the provisions of annexure VI of the International Convention for the Prevention of Pollution from Ships, 1973;
16. Record of Construction relating to Energy Efficiency dated September 29, 2022 issued by Llyod's Register Marine and Offshore India LLP under the provisions of annexure VI of the International Convention for the Prevention of Pollution from Ships, 1973;
17. Record of Equipment for Passenger Ship Safety (Form P) dated April 27, 2026 issued by Llyod's Register Marine and Offshore India LLP under the provisions of the SOLAS Convention;
18. Safety Management Certificate dated September 29, 2022 issued by Llyod's Register Marine and Offshore India LLP under the provisions of the SOLAS Convention;
19. Statement of Compliance on Inventory of Hazardous Materials dated May 24, 2025 issued by Llyod's Register Marine and Offshore India LLP under the provisions of the SOLAS Convention; and
20. Statement of Operational Limitations and Exemptions dated September 29, 2022 issued by Llyod's Register Marine and Offshore India LLP under the provisions of the SOLAS Convention.

E. Material labour and employees related approvals of our Company

1. Registrations for employees' provident fund with code number DSNHP2231380000 issued by the Employees' Provident Fund Organization under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, for our Company.
2. Registration for employees' insurance with code number 20001370530000999 issued by the Employees State Insurance Corporation of Maharashtra, India where we operate under the Employees' State Insurance Act, 1948, for our Company.

F. Material approvals or renewals applied for but not received

Except as disclosed below, as on the date of this Prospectus, there are no material approvals applied for, including renewal applications, that have not been received by our Company.

S. No.	Description	Authority	Date of application
1.	Certificate of registration under the Contract Labour (Regulation and Abolition) Act, 1970	Ministry of Labour & Employment	November 24, 2025

G. Material approvals expired and renewals yet to be applied for

As on the date of this Prospectus, there are no material approvals which have expired and for which the renewal application is yet to be applied by, our Company.

H. Material approvals required but yet to be obtained or applied for

As on the date of this Prospectus, there are no material approvals which are required but are yet to be obtained or applied for, by our Company.

I. Intellectual property rights

A. Trademarks

As on the date of this Prospectus, our Company is using 26 trademarks including (i) the logos



WATERWAYS



, which are registered in the name of our Company; and (ii) the logo and the use of word mark 'Jalesh Cruises', which is assigned to our Company from Zen Cruises Private Limited by way of an assignment deed.

In addition to the registered trademarks provided above, as on the date of this Prospectus, our Company has made applications for 18 trademarks under the Trademarks Act, 1999, details of which are listed out below:

Sr. No.	Template reference number	Date of Application	Description of wordmark/ logo	Class	Status
1.	12395434	May 22, 2025	Cordelia	12	Under process
2.	12395462	May 22, 2025	Cordelia	35	Under process
3.	12395481	May 22, 2025	Cordelia	37	Under process
4.	12395493	May 22, 2025	Cordelia	39	Under process
5.	12395513	May 22, 2025	Cordelia	41	Under process
6.	12395530	May 22, 2025	Cordelia	43	Under process
7.	12395547	May 22, 2025	Cordelia	44	Under process
8.	12395581	May 22, 2025	Cordelia Cruises	12	Under process
9.	12395591	May 22, 2025	Cordelia Cruises	35	Under process
10.	12395606	May 22, 2025	Cordelia Cruises	37	Under process
11.	12395614	May 22, 2025	Cordelia Cruises	39	Under process
12.	12395626	May 22, 2025	Cordelia Cruises	41	Under process
13.	12395643	May 22, 2025	Cordelia Cruises	43	Under process
14.	12395663	May 22, 2025	Cordelia Cruises	44	Under process

15.	12413666	May 21, 2025	Cordelia	9	Under process
16.	12413701	May 21, 2025	Logo of Cordelia	9	Under process
17.	12413744	May 21, 2025	Cordelia Cruises	9	Under process
18.	12413777	May 21, 2025	Logo of Cordelia Cruises	9	Under process

B. Copyright

Our Company has made an application dated May 22, 2025 for copyright of “COMPUTER SOFTWARE WORKS” under the Copyright Act, 1957.

For details of the assignment deed, see “*History and Other Corporate Matters - Shareholders’ agreement and other material agreements*” on page 215.

For details, see “*Risk Factors 33– Any failure to protect our intellectual property rights could adversely affect our competitive position, business, financial condition and results of operations.*” on page 48.

OUR GROUP COMPANY

As per the SEBI ICDR Regulations, the term ‘group companies’, for the purpose of identification and disclosure in the Issue Documents, shall include (i) such companies (other than promoter(s) and subsidiary(ies)) with which the relevant issuer company had related party transactions in accordance with Ind AS 24, during the period for which financial information is disclosed, as covered under applicable accounting standards, and (ii) any other companies considered material by the board of directors of the relevant issuer company.

Accordingly, for (i) above, all such companies with which there were related party transactions during the periods covered in the Restated Consolidated Financial Information, as covered under the applicable accounting standards, shall be considered as group companies in terms of the SEBI ICDR Regulations.

Further, pursuant to the Materiality Policy adopted by way of resolution dated May 22, 2024, and amended by way of a resolution of our board dated November 14, 2025, other than the companies categorized under (i) above, a company shall be considered “material” and will be disclosed as a “group company” if such company forms part of the Promoter Group and with which there were transactions in the most recent Fiscal or the relevant stub period, which individually or in the aggregate, exceed 10% of the revenue from operations of the Company, as per the Restated Consolidated Financial Information for that period.

Accordingly, on the basis of the above and the Materiality Policy, there is no company which has been identified as our group company.

OTHER REGULATORY AND STATUTORY DISCLOSURES

Authority for the Issue

The Issue has been authorised by our Board pursuant to the resolution passed at its meeting dated May 22, 2025 and November 14, 2025 and by our Shareholders pursuant to a special resolution passed at the meeting dated May 23, 2025 and November 14, 2025.

Our Board has approved the Draft Red Herring Prospectus pursuant to a resolution dated June 13, 2025 and has approved the Red Herring Prospectus and the Abridged Prospectus pursuant to a resolution dated June 17, 2026. Our IPO Committee has approved this Prospectus for filing with the RoC, SEBI and the Stock Exchanges by way of a resolution dated June 25, 2026.

Our Company has received in-principle approvals from the BSE and NSE for the listing of the Equity Shares pursuant to letters each dated September 11, 2025.

Prohibition by SEBI, RBI or other Governmental Authorities

Our Company, our Subsidiaries, our Promoters, the persons in control of our Company, the members of the Promoter Group and Directors are not prohibited from accessing the capital market or debarred from buying, selling or dealing in securities under any order or direction passed by SEBI or any securities market regulator in any other jurisdiction or any other authority/court.

None of the companies with which our Promoters or Directors are associated with as promoters, directors have been debarred from accessing capital markets under any order or direction passed by SEBI or any other authorities. No outstanding action has been initiated by SEBI against any of our Directors in the past five years preceding the date of this Prospectus.

None of our Directors are in any manner associated with the securities market, as on the date of this Prospectus.

Our Company, Promoters or Directors have neither been declared as Wilful Defaulters or Fraudulent Borrowers by any bank or financial institution or consortium thereof in accordance with the guidelines on Wilful Defaulters or Fraudulent Borrowers issued by the RBI.

There are no outstanding warrants, options or rights to convert debentures, loans or other instruments convertible into, or which would entitle any person any option to receive Equity Shares, as on the date of this Prospectus.

Confirmation under Companies (Significant Beneficial Owners) Rules, 2018

Our Company, our Promoters, our Directors and members of Promoter Group, severally and not jointly, confirm that they are in compliance with the Companies (Significant Beneficial Owners) Rules, 2018, to the extent applicable, as on the date of this Prospectus.

Eligibility for the Issue

Our Company is eligible for undertaking the Issue in accordance with Regulation 6(2) of the SEBI ICDR Regulations, which states the following:

“An issuer not satisfying the condition stipulated in sub-regulation (1) shall be eligible to make an initial public offer only if the issue is made through the book-building process and the issuer undertakes to allot at least seventy five per cent. of the offer to qualified institutional buyers and to refund the full subscription money if it fails to do so.”

We are an unlisted company, not satisfying the conditions specified in Regulation 6(1)(a), 6(1)(b) and 6(1)(c) of the SEBI ICDR Regulations since we did not have an average operating profit of at least ₹ 150 million, calculated on a restated and consolidated basis, during the preceding three years (of twelve months each), with operating profit in each of these preceding three years. Therefore, we were required to allot at least 75% of the Issue to QIBs to meet the conditions as detailed under Regulation 6(2) of the SEBI ICDR Regulations. In the event we fail to do so, the full application monies shall be refunded to the Bidders, in accordance with the SEBI ICDR Regulations.

Set forth below are our Company's net tangible assets, monetary assets as a percentage of our net tangible assets, operating profit and net worth, derived from our Restated Consolidated Financial Information included in this Prospectus.

(in ₹ million, except as stated)

Particulars	Financial year ended as on		
	March 31, 2026	March 31, 2025	March 31, 2024
Restated net tangible assets	783.67	314.51	(753.22)
Restated monetary assets	683.05	1,294.17	267.83
% of Restated monetary assets to restated net tangible assets	87.16%	411.49%	(35.56%)
Operating profit	797.42	1,453.93	(812.02)
Average restated operating profit for the three years	479.78		
Net worth for the purpose of Regulation 6 of the SEBI ICDR Regulations	802.04	327.82	(1,180.66)

Notes

(1) Net tangible assets are determined after eliminating the impact of adjustments relating to right of use assets and corresponding lease liabilities.

(2) Monetary Assets have been identified based on the definition of monetary items under Ind AS 21 on The Effects of Changes in Foreign Exchange Rates.

(3) Operating profit is calculated by adding finance cost and subtracting other income from the restated consolidated profit before exceptional items and tax.

Our Company confirms that it is in compliance with the conditions specified in Regulation 7(1) of the SEBI ICDR Regulations, to the extent applicable, and will ensure compliance with conditions specified in Regulation 7(2) of the SEBI ICDR Regulations.

The details of compliance with Regulation 5 of the SEBI ICDR Regulations are as follows:

- None of our Company, our Promoters, members of the Promoter Group or our Directors are debarred from accessing the capital markets by SEBI;
- None of our Promoters or Directors are promoters or directors of companies which are debarred from accessing the capital markets by SEBI;
- None of our Company, our Promoters or Directors have been identified as Wilful Defaulter or a Fraudulent Borrower;
- None of our Promoters or Directors has been declared a Fugitive Economic Offender; and
- There are no outstanding convertible securities of our Company or any other right which would entitle any person with any option to receive Equity Shares of our Company, as on the date of filing of the Red Herring Prospectus.

Our Company, along with the Registrar to the Issue, has entered into tripartite agreements dated May 25, 2022 and June 11, 2025 with NSDL and CDSL, respectively, for dematerialization of the Equity Shares. The Equity Shares of our Company held by our Promoters are in dematerialised form. The Equity Shares are fully paid-up and there are no partly paid-up Equity Shares as on the date of filing of this Prospectus.

Further, in accordance with the conditions specified in Regulation 49(1) of the SEBI ICDR Regulations, our Company has ensured that the number of Allottees in the Issue was not less than 1,000, failing which the entire application monies shall be refunded forthwith, in accordance with the SEBI ICDR Regulations and other applicable laws.

DISCLAIMER CLAUSE OF SEBI

IT IS TO BE DISTINCTLY UNDERSTOOD THAT SUBMISSION OF THE DRAFT RED HERRING PROSPECTUS TO SEBI SHOULD NOT IN ANY WAY BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED OR APPROVED BY THE SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"). SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR THE FINANCIAL SOUNDNESS OF ANY SCHEME OR THE PROJECT FOR WHICH THE ISSUE IS PROPOSED TO BE MADE OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE DRAFT RED HERRING PROSPECTUS. THE BRLM, CENTRUM BROKING LIMITED (*AS SUCCESSOR TO THE MERCHANT BANKING BUSINESS OF CENTRUM CAPITAL LIMITED*) HAVE CERTIFIED THAT THE DISCLOSURES MADE IN THE DRAFT RED HERRING PROSPECTUS ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018. THIS REQUIREMENT IS TO FACILITATE INVESTORS TO TAKE AN INFORMED DECISION FOR MAKING AN INVESTMENT IN THE PROPOSED ISSUE.

IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE THE COMPANY IS PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THE DRAFT RED HERRING PROSPECTUS, THE BRLM IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT THE COMPANY DISCHARGES ITS RESPONSIBILITY ADEQUATELY IN THIS BEHALF AND TOWARDS THIS PURPOSE, THE BRLM HAS FURNISHED TO SEBI A DUE DILIGENCE CERTIFICATE DATED JUNE 13, 2025, IN THE FORMAT PRESCRIBED UNDER SCHEDULE V (FORM A) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018.

THE FILING OF THE DRAFT RED HERRING PROSPECTUS DOES NOT, HOWEVER, ABSOLVE THE COMPANY FROM ANY LIABILITIES UNDER THE COMPANIES ACT, 2013 OR FROM THE REQUIREMENT OF OBTAINING SUCH STATUTORY OR OTHER CLEARANCES AS MAY BE REQUIRED FOR THE PURPOSE OF THE PROPOSED ISSUE. SEBI FURTHER RESERVES THE RIGHT TO TAKE UP, AT ANY POINT OF TIME, WITH THE BRLM ANY IRREGULARITIES OR LAPSES IN THE DRAFT RED HERRING PROSPECTUS.

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All applicable legal requirements pertaining to this Issue were complied with at the time of filing of the Red Herring Prospectus with the RoC including in terms of Section 32 of the Companies Act. All applicable legal requirements pertaining to this Issue will be complied with at the time of filing of this Prospectus with the RoC including in terms of Sections 26, 32, 33(1) and 33(2) of the Companies Act.

Disclaimer from our Company, Directors and BRLM

Our Company, Directors and the BRLM accept no responsibility for statements made otherwise than in the Red Herring Prospectus and this Prospectus or in the advertisements or any other material issued by or at our Company's instance and anyone placing reliance on any other source of information, including our Company's website, www.cordeliacruises.com, or the website of any affiliate of our Company, would be doing so at their own risk.

The BRLM accepts no responsibility, save to the limited extent as provided in the Issue Agreement and in the Underwriting Agreement entered into between the Underwriters and our Company. For helpline details of the Book Running Lead Manager pursuant to the SEBI ICDR Master Circular see "*General Information – Book Running Lead Manager*" on page 75.

All information was made available by our Company and the BRLM to the Bidders and the public at large and no selective or additional information was or would be made available for a section of the investors in any manner whatsoever, including at road show presentations, in research or sales reports, at the Bidding Centres or elsewhere.

Bidders were required to confirm and have been deemed to have represented to our Company, the Underwriters, the BRLM and their respective directors, officers, agents, affiliates, and representatives that they are eligible under all applicable laws, rules, regulations, guidelines and approvals to acquire the Equity Shares and will not sell, pledge, or transfer the Equity Shares to any person who is not eligible under any applicable laws, rules, regulations, guidelines and approvals to acquire the Equity Shares. Our Company, the Underwriters, the BRLM and their respective directors, officers, agents, affiliates, and representatives accept no responsibility or liability for advising any investor on whether such investor is eligible to acquire the Equity Shares.

The BRLM and their respective associates and affiliates in their capacity as principals or agents may engage in transactions with, and perform services for, our Company, its Subsidiaries, our Promoters, the members of the Promoter Group and their directors and officers, group companies, affiliates or associates or third parties in the ordinary course of business and have engaged, or may in the future engage, in commercial banking and investment banking transactions with our Company, its Subsidiaries, our Promoters, officers, agents, group companies, affiliates or associates or third parties, for which they have received, and may in the future receive, compensation. As used herein, the term 'affiliate' means any person or entity that controls or is controlled by or is under common control with another person or entity.

Disclaimer in respect of Jurisdiction

Any dispute arising out of the Issue will be subject to the jurisdiction of appropriate court(s) in Mumbai, Maharashtra, India only.

The Issue was made in India to persons resident in India (including Indian nationals resident in India who were competent to contract under the Indian Contract Act, 1872, HUFs, companies, corporate bodies and societies registered under the applicable laws in India and authorised to invest in equity shares, domestic Mutual Funds registered with the SEBI, Indian financial institutions, commercial banks, regional rural banks, co-operative banks (subject to RBI permission), or trusts under applicable trust law and who were authorised under their constitution to hold and invest in shares, state industrial development corporations, permitted insurance companies registered with IRDAI, public financial institutions as specified in Section 2(72) of the Companies Act, permitted provident funds with a minimum corpus of ₹ 250 million (subject to applicable law) and pension funds (registered with the Pension Fund Regulatory and Development Authority established under Section 3(1) of the Pension Fund Regulatory and Development Authority Act, 2013, subject to applicable laws, with a minimum corpus of ₹ 250 million), National Investment Fund, insurance funds set up and managed by the army and navy or air force of Union of India and insurance funds set up and managed by the Department of Posts, India registered with the Insurance Regulatory and Development Authority of India, systemically important NBFCs registered with the RBI and permitted Non-Residents including FPIs and Eligible NRIs, AIFs and other eligible foreign investors, if any, provided that they were eligible under all applicable laws and regulations to purchase the Equity Shares.

The Red Herring Prospectus and this Prospectus do not constitute an offer to sell or an invitation to subscribe to Equity Shares offered hereby, in any jurisdiction to any person to whom it is unlawful to make an offer or invitation in such jurisdiction. Any person into whose possession the Red Herring Prospectus comes is required to inform himself or herself about, and to observe, any such restrictions.

Neither the delivery of this Prospectus nor the offer of the Equity Shares in the Issue shall, under any circumstances, create any implication that there has been no change in the affairs of our Company since the date of this Prospectus or that the information contained herein is correct as of any time subsequent to this date.

Invitations to subscribe to or purchase the Equity Shares in the Issue were made only pursuant to the Red Herring Prospectus if the recipient is in India or the preliminary offering memorandum for the Issue, which comprised the Red Herring Prospectus and the preliminary international wrap for the Issue, if the recipient is outside India.

No person outside India was eligible to Bid for Equity Shares in the Issue unless that person had received the preliminary offering memorandum for the Issue, which contained the selling restrictions for the Issue outside India.

Eligibility and Transfer Restrictions

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares were being offered and sold outside the United States in ‘offshore transactions’ as defined in, and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made.

The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

Bidders were advised to ensure that any Bid from them did not exceed investment limits or the maximum number of Equity Shares that could have been held by them under applicable law. Further, each Bidder where required agreed in the Allotment Advice that such Bidder will not sell or transfer any Equity Shares or any economic interest therein, including any off-shore derivative instruments, such as participatory notes, issued against the Equity Shares or any similar security, other than in accordance with applicable laws.

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Disclaimer clause of BSE

As required, a copy of the Draft Red Herring Prospectus had been submitted to BSE. The disclaimer clause as intimated by BSE to our Company, post scrutiny of the Draft Red Herring Prospectus, is as set forth below by way of its in-principle approval dated September 11, 2025:

“BSE Limited (the Exchange”) has given vide its letter dated September 11, 2025, permission to this Company to use the Exchange’s name in this offer document as one of the stock exchanges on which this company’s securities are proposed to be listed. The Exchange has scrutinized this offer document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to this Company. The Exchange does not in any manner:-

- a. warrant, certify or endorse the correctness or completeness of any of the contents of this offer document; or*
- b. warrant that this Company’s securities will be listed or will continue to be listed on the Exchange; or*
- c. take any responsibility for the financial or other soundness of this Company, its promoters, its management or any scheme or project of this Company.*

and it should not for any reason be deemed or construed that this offer document has been cleared or approved by the Exchange. Every person who desires to apply for or otherwise acquires any securities of this Company may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription/acquisition whether by reason of anything stated or omitted to be stated herein or for any other reason whatsoever”

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Disclaimer clause of NSE

As required, a copy of the Draft Red Herring Prospectus had been submitted to NSE. The disclaimer clause as intimated by NSE to our Company, post scrutiny of the Draft Red Herring Prospectus, is as set forth below by way of its in-principle approval dated September 11, 2025:

“As required, a copy of this Offer Document has been submitted to National Stock Exchange of India Limited (hereinafter referred to as NSE). NSE has given vide its letter Ref.: NSE/LIST/5529 dated September 11, 2025, permission to the Issuer to use the Exchange’s name in this Offer Document as one of the Stock Exchanges on which this Issuer’s securities are proposed to be listed. The Exchange has scrutinized this draft offer document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to this Issuer. It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the offer document has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this offer document; nor does it warrant that this Issuer’s securities will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of this Issuer, its promoters, its management or any scheme or project of this Issuer. Every person who desires to apply for or otherwise acquire any securities of this Issuer may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription /acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever.”

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Listing

The Equity Shares issued through the Red Herring Prospectus and this Prospectus are proposed to be listed on the Stock Exchanges. Applications will be made to the Stock Exchanges for obtaining permission for listing and trading of the Equity Shares. BSE is the Designated Stock Exchange with which the Basis of Allotment will be finalised.

If the permission to deal in and for an official quotation of the Equity Shares is not granted by the Stock Exchanges, our Company shall forthwith repay, without interest, all monies received from the applicants in pursuance of the Red Herring Prospectus in accordance with applicable law.

Our Company shall ensure that all steps for the completion of the necessary formalities for listing and commencement of trading of the Equity Shares at the Stock Exchanges are taken within three Working Days from the Bid/Issue Closing Date or within such other period as may be prescribed by SEBI. If such money is not repaid within the prescribed time, then our Company and every officer in default shall be liable to repay the money, with interest, as prescribed under applicable law.

If our Company does not Allot the Equity Shares within three Working Days from the Bid/Issue Closing Date or within such timeline as prescribed by SEBI, all amounts received in the Public Issue Accounts will be transferred to the Refund Account and it shall be utilised to repay, without interest, all monies received from Bidders, failing which interest shall be due to be paid to the Bidders as prescribed under applicable law.

Consents

Consents in writing of: (a) our Directors, our Company Secretary and Compliance Officer, banker(s) to the Company, legal counsel to the Company as to Indian law, the BRLM, the Registrar to the Issue, Statutory Auditors, the Independent Chartered Accountant and practicing company secretary in their respective capacities, have been obtained; and (b) consents of the Monitoring Agency; the Syndicate Member, the Public Issue Account Bank/ Escrow Collection Bank/ Refund Bank, Sponsor Banks, to act in their respective capacities, were obtained and filed along with a copy of the Red Herring Prospectus with the RoC as required under the Companies Act, and such consents have not been withdrawn as on the date of the Red Herring Prospectus and this Prospectus.

Our Company has received written consent dated June 12, 2026, from CRISIL Intelligence, for inclusion of Industry Report on “*Assessment of overnight ocean and coastal cruise industry in India*” dated May 2026 in the Red Herring Prospectus and this Prospectus and such consent has not been withdrawn as on the date of the Red Herring Prospectus and this Prospectus.

Experts to the Issue

Except as stated below, our Company has not obtained any expert opinions:

- i. Our Company has received written consent dated June 17, 2026, from the Statutory Auditors, namely S N Dhawan & CO LLP, Chartered Accountants, Firm Registration No. 000050N/ N500045 to include their name as required under section 26 (5) of the Companies Act, read with SEBI ICDR Regulations, in this Prospectus, and as an “expert” as defined under section 2(38) of the Companies Act to the extent and in their capacity as our Statutory Auditor, and in respect of (i) their examination report dated May 5, 2026 on our Restated Consolidated Financial Information; (ii) their report dated May 16, 2026, on the statement of special tax benefits available to the Company and its Shareholders in this Prospectus and such consent has not been withdrawn as on the date of this Prospectus.
- ii. Our Company has received written consent dated June 25, 2026, bearing UDIN: 26161664QGBIUL4888, from V A Bapat & Co, Chartered Accountants, to include their name as Independent Chartered Accountant, having the membership number 161664 (Firm Registration No. 0122546W) to include their name as required under Section 26(5) of the Companies Act, read with SEBI ICDR Regulations in this Prospectus and as an “expert” as defined under Section 2(38) of the Companies Act in respect of the certificates issued by them in their capacity as the Independent Chartered Accountant to our Company.
- iii. Our Company has received written consent dated June 25, 2026, from Yatin Sangani & Associates, independent practicing company secretaries, to include their name as required under Section 26(5) of the

Companies Act, 2013 read with SEBI ICDR Regulations, in this Prospectus, as the practicing company secretary and as an “expert” as defined under Section 2(38) of the Companies Act.

However, the term “expert” shall not be construed to mean an “expert” as defined under the U.S. Securities Act.

Particulars regarding capital issues by our Company and listed group companies, subsidiaries or associates during the last three years

Other than as disclosed in “*Capital Structure – Notes to the Capital Structure – 1. Share capital history of our Company*” beginning on page 83, our Company has not made any capital issues during the three years preceding the date of this Prospectus. As on the date of this Prospectus, none of our subsidiaries have any securities listed on any stock exchange.

Commission and Brokerage paid on previous issues of the Equity Shares in the last five years

Since this is the initial public offer of the Equity Shares, no sum has been paid or has been payable as commission or brokerage for subscribing to or procuring or agreeing to procure subscription for any of the Equity Shares for last five years preceding the date of this Prospectus by our Company.

Performance vis-à-vis objects – Public/ rights issue of our Company

Other than as disclosed in “*Capital Structure – Notes to the Capital Structure – 1. Share capital history of our Company*” beginning on page 83, our Company has not undertaken a public or rights issue, in the five years preceding the date of this Prospectus.

Performance vis-à-vis objects – Public/rights issue of our listed subsidiaries/promoters

As on the date of this Prospectus, our Company does not have any listed Subsidiaries or listed Promoters.

Other confirmations

There has been no instance of issuance of equity shares in the past by the Company or entities forming part of the Promoter Group to more than 49 or 200 investors in violation of:

- a. Section 67(3) of Companies Act, 1956; or
- b. Relevant section(s) of Companies Act, 2013, including Section 42 and the rules notified thereunder; or
- c. The SEBI Regulations; or
- d. The SEBI (Disclosure and Investor Protection) Guidelines, 2000, as applicable.

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Price information of past issues handled by the BRLM

A. Centrum Broking Limited *(as successor to the Merchant Banking Business of Centrum Capital Limited)*

Price information of past issues handled by Centrum Broking Limited *(as successor to the Merchant Banking Business of Centrum Capital Limited)*

Price information of past issues handled by Centrum Broking Limited *(as successor to the Merchant Banking Business of Centrum Capital Limited)* (during the current Fiscal and two Fiscals preceding the current Fiscal):

Sr. No.	Issue Name	Issue Size (₹ million)	Issue Price (₹)	Listing Date	Opening Price on Listing Date	+/- % change in closing price, [+/- % change in closing benchmark]- 30 th calendar days from listing	+/- % change in closing price, [+/- % change in closing benchmark]- 90 th calendar days from listing	+/- % change in closing price, [+/- % change in closing benchmark]- 180 th calendar days from listing
1.	OnEMI Technology Solutions Limited ^{^^}	9,259.20	171.00	08-May-2026	190.00	+57.81%, [-3.35%]	NA	NA

^BBSE as designated stock exchange

^NNSE as designated stock exchange

Notes:

1. Data is sourced either from www.nseindia.com or www.bseindia.com, as per the designated stock exchange disclosed by the respective Issuer Company.

2. Similarly, benchmark index considered is "NIFTY 50" where NSE is the designated stock exchange and "S&P BSE SENSEX" where BSE is the designated stock exchange, as disclosed by the respective Issuer Company.

3. 30th, 90th, 180th calendar day from listed day have been taken as listing day plus 29, 89 and 179 calendar days, except wherever 30th, 90th, 180th calendar day is a holiday, in which case we have considered the closing data of the previous trading day.

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Summary statement of price information of past issues handled by Centrum Broking Limited *(as successor to the Merchant Banking Business of Centrum Capital Limited):*

Financial Year	Total no. of IPOs	Total amount of funds raised (₹ Cr.)	No. of IPOs trading at discount-30 th calendar days from listing			No. of IPOs trading at Premium-30 th calendar days from listing			No. of IPOs trading at discount-180 th calendar days from listing			No. of IPOs trading at Premium-180 th calendar days from listing		
			Over 50%	Between 25% and 50%	Less than 25%	Over 50%	Between 25% and 50%	Less than 25%	Over 50%	Between 25% and 50%	Less than 25%	Over 50%	Between 25% and 50%	Less than 25%
2026-27*	1	9,259.20	NA	NA	NA	1	NA	NA	NA	NA	NA	NA	NA	NA
2025-26	-	-	-	-	-	-	-	-	-	-	-	-	-	-
2024-25	-	-	-	-	-	-	-	-	-	-	-	-	-	-

* This data covers issues up to YTD

Notes:

1. The information is as on the date of this Prospectus.
2. The information for each of the financial years is based on issues listed during such financial year.

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Track record of past issues handled by the BRLM

For details regarding the track record of the BRLM, as specified in circular reference CIR/MIRSD/1/2012 dated January 10, 2012 issued by SEBI, see the website of the BRLM, as set forth in the table below:

Sr. No.	Name of the BRLM	Website
1.	Centrum Broking Limited (<i>as successor to the Merchant Banking Business of Centrum Capital Limited</i>)	www.centrumbroking.com

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Stock Market Data of the Equity Shares

This being an initial public offer of our Company, the Equity Shares are not listed on any stock exchange and accordingly, no stock market data is available for the Equity Shares.

Mechanism for redressal of Investor Grievances

The Registrar Agreement provides for the retention of records with the Registrar to the Issue for a period of at least eight years from the date of listing and commencement of trading of the Equity Shares on the Stock Exchanges, subject to agreement with our Company for storage of such records for longer period, to enable the investors to approach the Registrar to the Issue for redressal of their grievances.

All grievances in relation to the Bidding process, other than Anchor Investors, may be addressed to the Registrar to the Issue with a copy to the relevant Designated Intermediary to whom the Bid cum Application Form was submitted. The Bidder should give full details such as name of the sole or first Bidder, Bid cum Application Form number, Bidder DP ID, Client ID, PAN, UPI ID (for UPI Bidders), date of the submission of Bid cum Application Form, address of the Bidder, number of the Equity Shares applied for and the name and address of the Designated Intermediary where the Bid cum Application Form was submitted by the Bidder. Further, the Bidder should also enclose a copy of the Acknowledgment Slip duly received from the concerned Designated Intermediary in addition to the information mentioned hereinabove.

All grievances of the Anchor Investors may be addressed to the Registrar to the Issue, giving full details such as the name of the sole or First Bidder, Bid cum Application Form number, Bidders' DP ID, Client ID, PAN, date of the Bid cum Application Form, address of the Bidder, number of the Equity Shares applied for, Bid Amount paid on submission of the Bid cum Application Form and the name and address of the BRLM where the Bid cum Application Form was submitted by the Anchor Investor.

The Registrar to the Issue shall obtain the required information from the SCSBs and Sponsor Banks for addressing any clarifications or grievances of ASBA Bidders. Our Company, the BRLM and the Registrar to the Issue accept no responsibility for errors, omissions, commission or any acts of SCSBs including any defaults in complying with its obligations under applicable SEBI ICDR Regulations. Investors can contact our Company Secretary and Compliance Officer or the Registrar to the Issue in case of any pre-Issue or post-Issue related problems such as non-receipt of letters of Allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund intimations and non-receipt of funds by electronic mode.

SEBI, by way of the SEBI ICDR Master Circular and any subsequent circulars, as applicable has identified the need to put in place measures, in order to manage and handle investor issues arising out of the UPI Mechanism inter alia in relation to delay in receipt of mandates by Bidders for blocking of funds due to systemic issues faced by Designated Intermediaries/SCSBs and failure to unblock funds in cases of partial allotment/non allotment within prescribed timelines and procedures. Subsequently, SEBI vide the SEBI ICDR Master Circular, modified the process timelines and extended the implementation timelines for certain measures.

As per the SEBI ICDR Master Circular, for initial public offerings opening for subscription on or after May 1, 2021, SEBI has prescribed certain mechanisms to ensure proper management of investor issues arising out of the UPI Mechanism, including (i) identification of a nodal officer by SCSBs for the UPI Mechanism; (ii) delivery of SMS alerts by SCSBs for blocking and unblocking of UPI Mandate Requests; (iii) periodic sharing of statistical details of mandate blocks/unblocks, performance of apps and UPI handles, network latency or downtime, etc., by the Sponsor Banks to the intermediaries forming part of the closed user group vide email; (iv) limiting the facility of reinitiating UPI Bids to Syndicate Member to once per Bid; and (v) mandating SCSBs to ensure that the unblock process for nonallotted/ partially allotted applications is completed by the closing hours of one Working Day subsequent to the finalisation of the Basis of Allotment.

In terms of SEBI ICDR Master Circular and subject to applicable law, any ASBA Bidder whose Bid has not been considered for Allotment, due to failure on the part of any SCSB, shall have the option to seek redressal of the same by the concerned SCSB within three months of the date of listing of the Equity Shares. SCSBs

are required to resolve these complaints within 15 days, failing which the concerned SCSB would have to pay interest at the rate of 15% per annum for any delay beyond this period of 15 days. Further, the investors shall be compensated by the SCSBs in accordance with SEBI ICDR Master Circular in the events of delayed unblock for cancelled/withdrawn/deleted applications, blocking of multiple amounts for the same UPI application, blocking of more amount than the application amount, delayed unblocking of amounts for non-allotted/partially-allotted applications, for the stipulated period.

The processing fees for applications made by UPI Bidders may be released to the remitter banks (SCSBs) only after such banks provide a written confirmation on compliance with the SEBI ICDR Master Circular.

Separately, pursuant to the SEBI ICDR Master Circular, the following compensation mechanism shall be applicable for investor grievances in relation to Bids made through the UPI Mechanism for public issues, for which the relevant SCSBs shall be liable to compensate the investor:

Scenario	Compensation amount	Compensation period
Delayed unblock for cancelled / withdrawn / deleted applications	₹100 per day or 15% per annum of the Bid Amount, whichever is higher	From the date on which the request for cancellation / withdrawal / deletion is placed on the bidding platform of the Stock Exchanges till the date of actual unblock
Blocking of multiple amounts for the same Bid made through the UPI Mechanism	1. Instantly revoke the blocked funds other than the original application amount; and 2. ₹100 per day or 15% per annum of the total cumulative blocked amount except the original Bid Amount, whichever is higher	From the date on which multiple amounts were blocked till the date of actual unblock
Blocking more amount than the Bid Amount	1. Instantly revoke the difference amount, i.e., the blocked amount less the Bid Amount; and 2. ₹100 per day or 15% per annum of the difference amount, whichever is higher	From the date on which the funds to the excess of the Bid Amount were blocked till the date of actual unblock
Delayed unblock for non – Allotted/partially Allotted applications	₹100 per day or 15% per annum of the Bid Amount, whichever is higher	From the Working Day subsequent to the finalization of the Basis of Allotment till the date of actual unblock

In an event there is a delay in redressal of the investor grievance in relation to unblocking of amounts, the BRLM shall compensate the investors at the rate higher of ₹100 or 15% per annum of the application amount for the period of such delay. Further, in terms of the SEBI ICDR Master Circular, the payment of processing fees to the SCSBs shall be undertaken pursuant to an application made by the SCSBs to the BRLM, and such application shall be made only after (i) unblocking of application amounts for each application received by the SCSB has been fully completed, and (ii) applicable compensation relating to investor complaints has been paid by the SCSB.

All grievances relating to Bids submitted with Registered Brokers, may be addressed to the Stock Exchanges, with a copy to the Registrar to the Issue.

Disposal of Investor Grievances by our Company

Our Company has obtained authentication on the SEBI SCORES platform and has complied with the SEBI circular bearing number SEBI/HO/OIAE/IGRD/CIR/P/2023/156 dated September 20, 2023 in relation to redressal of investor grievances through SCORES.

Our Company has received three investor grievance complaints in the last three Fiscals prior to the filing of this Prospectus. Our Company and the BRLM have responded to one of the complaints and are in the process of responding to the other two complaints. None of the complaints received have impacted any of the disclosures in this Prospectus. Further, no investor complaint in relation to our Company is pending as on the date of filing of this Prospectus. Our Company estimates that the average time required by our Company or the Registrar to the Issue or the relevant Designated Intermediary, for the redressal of routine investor

grievances shall be 10 Working Days from the date of receipt of the complaint. In case of non-routine complaints and complaints where external agencies are involved, our Company will seek to redress these complaints as expeditiously as possible.

Our Company has appointed Ankit Satish Shah as the Company Secretary and Compliance Officer for the Issue and he may be contacted in case of any pre-Issue or post-Issue related problems. For details, see “*General Information*” on page 74.

Our Company has also constituted a Stakeholders’ Relationship Committee comprising of Jurgen Bailom, as the Chairman and Suranjan Bhattacharjee, Anil Kumar Chopra and Aditya Gupta as members, to review and redress shareholder and investor grievances. For details, see “*Our Management – Committees of our Board*” on page 228.

Other confirmations

Any person connected with the Issue shall not offer any incentive, whether direct or indirect, in any manner, whether in cash or kind or services or otherwise, to any person for making a Bid in the Issue, except for fees or commission for services rendered in relation to the Issue.

Except for Roopa Iyer, our Independent Director, who was a director of ICA Productions Private Limited, whose name appears on the list of struck-off companies issued by the registrar of companies / Ministry of Corporate Affairs, none of our Promoters, individual members of our Promoter Group, Directors appear in the list of directors of the struck-off companies issued by the registrar of companies / Ministry of Corporate Affairs. Further, none of the entities forming part of the Promoter Group appear in the list of struck-off companies issued by the registrar of companies / Ministry of Corporate Affairs.

Exemption from complying with provisions of securities laws, if any, granted by SEBI

Our Company has not sought any exemption from SEBI from complying with any provisions of securities laws, as on the date of this Prospectus.

SECTION VII: ISSUE INFORMATION

TERMS OF THE ISSUE

The Equity Shares issued and Allotted pursuant to the Issue are subject to the provisions of the Companies Act, the SEBI ICDR Regulations, the SEBI Listing Regulations, the SCRA, the SCRR, the Memorandum of Association, the Articles of Association, the terms of the Red Herring Prospectus and this Prospectus, the Bid cum Application Form, the Revision Form, the CAN, the Abridged Prospectus and other terms and conditions were incorporated in the CAN (for Anchor Investors), Allotment Advice and other documents and certificates that were executed in respect of the Issue. The Equity Shares are also subject to all applicable laws, guidelines, rules, notifications and regulations relating to the issue of capital and listing and trading of securities, issued from time to time, by the SEBI, the GoI, the Stock Exchanges, the RoC, the RBI and/or other authorities, as in force on the date of the Issue and to the extent applicable or such other conditions as maybe prescribed by such governmental, statutory and/or regulatory authority while granting approval for the Issue.

The Issue

The Issue is through a fresh issue of Equity Shares by our Company. Expenses for the Issue shall be borne by our Company in the manner specified in “*Objects of the Issue - Issue expenses*” on page 106.

Ranking of Equity Shares

The Equity Shares being issued and Allotted pursuant to the Issue shall be subject to the provisions of the Companies Act, our Memorandum of Association and Articles of Association and shall rank *pari passu* in all respects with the existing Equity Shares, including in respect of voting rights, right to receive dividends and other corporate benefits, if any, declared by our Company after the date of Allotment in accordance with applicable law. See “*Description of Equity Shares and Terms of Articles of Association*” on page 392.

Mode of payment of dividend

Our Company shall pay dividends, if declared, to our Shareholders, as per the provisions of the Companies Act, the SEBI Listing Regulations, the Memorandum of Association and the Articles of Association, and any guidelines or directives that may be issued by the Government of India in this respect. Any dividends declared, after the date of Allotment in this Issue, will be payable to the Allottees, for the entire year, in accordance with applicable law. See “*Dividend Policy*” and “*Description of Equity Shares and Terms of Articles of Association*” on pages 243 and 392, respectively.

Face Value, Issue Price, Floor Price and Price Band

The face value of each Equity Share is ₹ 10 each. The Floor Price of the Equity Shares is ₹ 769 per Equity Share and the Cap Price of the Equity Shares is ₹ 808 per Equity Share. The Anchor Investor Issue Price is ₹ 808 per Equity Share.

The Issue Price, the Price Band and the minimum Bid Lot for the Issue were decided by our Company, in consultation with the Book Running Lead Manager, and were published at least two Working Days prior to the Bid/Issue Opening Date, in all editions of the English national daily newspaper, Business Standard, all editions of the Hindi national daily newspaper Business Standard, and the Mumbai edition of the Marathi daily newspaper, Navshakti (Marathi being the regional language of Maharashtra, where our Registered and Corporate Office is located), each with wide circulation, and was made available to the Stock Exchanges for the purpose of uploading on their websites.

The Price Band, along with the relevant financial ratios calculated at the Floor Price and at the Cap Price were pre-filled in the Bid cum Application Forms available at the respective websites of the Stock Exchanges. The Cap Price was at least 105% of the Floor Price. The Issue Price was determined by our Company, in consultation with the Book Running Lead Manager, after the Bid/Issue Closing Date, on the basis of assessment of market demand for the Equity Shares issued by way of the Book Building Process.

At any given point in time there will be only one denomination for the Equity Shares.

Compliance with Disclosure and Accounting Norms

Our Company shall comply with all applicable disclosure and accounting norms as specified by SEBI from time to time.

Rights of the Equity Shareholders

Subject to applicable laws, rules, regulations and guidelines and the Articles of Association, the Shareholders will have the following rights:

- Right to receive dividend, if declared;
- Right to attend general meetings and exercise voting powers, unless prohibited by law;
- Right to vote on a poll either in person or by proxy or e-voting in accordance with the provisions of the Companies Act;
- Right to receive offers for rights shares and be allotted bonus shares, if announced;
- Right to receive any surplus on liquidation subject to any statutory and preferential claims being satisfied;
- Right of free transferability of their Equity Shares, subject to applicable foreign exchange regulations and other applicable law; and
- Such other rights as may be available to a shareholder of a listed public company under the Companies Act, the SEBI Listing Regulations and our Memorandum of Association and Articles of Association and other applicable laws.

For a detailed description of the main provisions of our Articles of Association relating to voting rights, dividend, forfeiture, lien, transfer, transmission, consolidation and splitting, see “*Description of Equity Shares and Terms of the Articles of Association*” on page 392.

Allotment of Equity Shares only in dematerialized form

In terms of Section 29 of the Companies Act, the Equity Shares shall be Allotted only in dematerialized form. As per the SEBI ICDR Regulations, and the SEBI Listing Regulations the trading of the Equity Shares shall only be in dematerialised form on the Stock Exchanges.

In this context, the following agreements have been signed among our Company, the respective Depositories and the Registrar to the Issue:

- Tripartite agreement dated May 25, 2022, among our Company, NSDL and the Registrar to the Issue; and
- Tripartite agreement dated June 11, 2025, among our Company, CDSL and the Registrar to the Issue.

Market lot and trading lot

Since trading of our Equity Shares is in dematerialized form, the tradable lot is one Equity Share. Allotment in the Issue will be only in dematerialised and electronic form in multiples of 18 Equity Shares, subject to a minimum Allotment of 18 Equity Shares. For further details, see “*Issue Procedure*” on page 368.

Joint holders

Where two or more persons are registered as the holders of any Equity Shares, they are deemed to hold such Equity Shares as joint holders with benefits of survivorship, subject to the provisions of the Articles of Association.

Period of operation of subscription list

See “– Bid/Issue Period” on page 359.

Jurisdiction

Exclusive jurisdiction for the purpose of the Issue is with the competent courts/authorities in Mumbai, Maharashtra, India.

Nomination facility

In accordance with Section 72 of the Companies Act, read with the Companies (Share Capital and Debentures) Rules, 2014, as amended, the sole or first Bidder, with other joint Bidders, were required to nominate any one person in whom, in the event of the death of Sole Bidder or in case of joint Bidders, death of all the Bidders, as the case may be, the Equity Shares Allotted, if any, will vest to the exclusion of all other persons, unless the nomination is varied or cancelled in the prescribed manner. A nominee entitled to the Equity Shares by reason of the death of the original holder(s), will, in accordance with Section 72 of the Companies Act, be entitled to the same benefits to which he or she will be entitled if he or she were the registered holder of the Equity Share(s). Where the nominee is a minor, the holder(s) may make a nomination to appoint, in the prescribed manner, any person to become entitled to Equity Share(s) in the event of the holder's death during minority. A nomination shall stand rescinded upon a sale/transfer/alienation of Equity Share(s) by the person nominating. Fresh nomination can be made only on the prescribed form available on request at the Registered and Corporate Office or at the registrar and transfer agents of our Company. Further, a nomination may be cancelled or varied by nominating any other person in place of the present nominee, by the holder of the Equity Shares who has made the nomination, by giving a notice of such cancellation or variation to our Company in the prescribed form.

Further, any person who becomes a nominee by virtue of Section 72 of the Companies Act, will, on the production of such evidence as may be required by our Board, elect either:

- to register himself or herself as holder of Equity Shares; or
- to make such transfer of the Equity Shares, as the deceased holder could have made.

Further, our Board may at any time give notice requiring any nominee to choose either to be registered himself or herself or to transfer the Equity Shares, and if the notice is not complied with within a period of 90 days, our Board may thereafter withhold payment of all dividends, interests, bonuses or other monies payable in respect of the Equity Shares, until the requirements of the notice have been complied with.

Since the Allotment of Equity Shares in the Issue will be made only in dematerialized form, there is no need to make a separate nomination with our Company. Nominations registered with the respective Depository Participant of the Bidder will prevail. If Bidders want to change their nomination, they are advised to inform their respective Depository Participant.

Bid/Issue Period

BID/ISSUE OPENED ON*	Tuesday, June 23, 2026
BID/ISSUE CLOSED ON	Thursday, June 25, 2026[^]

* Our Company, in consultation with the Book Running Lead Manager, allocated up to 60% of the QIB Portion to Anchor Investors on a discretionary basis, in accordance with the SEBI ICDR Regulations.

^UPI mandate end time and date was at 5:00 pm IST on Bid/ Issue Closing Date.

An indicative timetable in respect of the Issue is set out below:

Event	Indicative Date
Bid/Issue Closing Date	Thursday, June 25, 2026
Finalisation of Basis of Allotment with the Designated Stock Exchange	On or about Monday, June 29, 2026
Initiation of refunds (if any, for Anchor Investors) / unblocking of funds from ASBA Account*	On or about Tuesday, June 30, 2026
Credit of the Equity Shares to depository accounts of Allottees	On or about Tuesday, June 30, 2026
Commencement of trading of the Equity Shares on the Stock Exchanges	On or about Wednesday, July 1, 2026

* In case of any delay in unblocking of amounts in the ASBA Accounts (including amounts blocked through the UPI Mechanism) exceeding two Working Days from the Bid/Issue Closing Date for cancelled / withdrawn / deleted ASBA Forms, the Bidder shall be compensated at a uniform rate of ₹ 100 per day or 15% per annum of the Bid Amount, whichever is higher from the date on which the request for cancellation/ withdrawal/ deletion is placed in the Stock Exchanges bidding platform until the date on which the amounts are unblocked (ii) any blocking of multiple amounts for the same ASBA Form (for amounts blocked through the UPI Mechanism), the Bidder shall be compensated at a uniform rate ₹ 100 per day or 15% per annum of the total cumulative blocked amount except the original application amount, whichever is higher from the date on which such multiple amounts were blocked till the date of actual unblock; (iii) any blocking of amounts more than the Bid Amount, the Bidder shall be compensated at a uniform rate of ₹ 100 per day or 15% per annum of the difference in amount, whichever is higher from the date on which such excess amounts were blocked till the date of actual unblock; (iv) any delay in unblocking of non-allotted/partially allotted Bids, exceeding two Working Days from the Bid/Issue Closing Date, the Bidder shall be compensated at a uniform rate of ₹ 100 per day or 15% per annum of the Bid Amount, whichever is higher for the entire duration of delay exceeding two Working Days from the Bid/Issue Closing Date by the SCSB responsible for causing such delay in unblocking. The Book Running Lead Manager shall, in their sole discretion, identify and fix the liability on such intermediary or entity responsible for such delay in unblocking. The Bidder shall be compensated in the manner specified in the SEBI ICDR Master Circular which for the avoidance of doubt, shall be deemed to be incorporated in the deemed agreement of the Company with the SCSBs, to the extent applicable, issued by SEBI, and any other applicable law in case of delays in resolving investor grievances in relation to blocking/unblocking of funds. The processing fees for applications made by the UPI Bidders may be released to the remitter banks (SCSBs) only after such banks provide a written confirmation on compliance with SEBI ICDR Master Circular.

SEBI through the SEBI ICDR Master Circular, has prescribed that all individual investors applying in initial public offerings opening on or after May 1, 2022, where the application amount is up to ₹ 500,000, shall use UPI. RIBs and individual investors Bidding under the Non-Institutional Portion Bidding for more than ₹ 200,000 and up to ₹ 500,000, using the UPI Mechanism, shall provide their UPI ID in the Bid-cum-Application Form for Bidding through Syndicate, sub-syndicate members, Registered Brokers, RTAs or CDPs, or online using the facility of linked online trading, demat and bank account (3 in 1 type accounts), provided by certain brokers.

The above timetable is indicative and does not constitute any obligation or liability on our Company or the Book Running Lead Manager.

While our Company shall ensure that all steps for the completion of the necessary formalities for the listing and the commencement of trading of the Equity Shares on the Stock Exchanges are taken within three Working Days of the Bid/Issue Closing Date or such period as may be prescribed by SEBI, the timetable may change due to various factors, such as any delays in receiving the final listing and trading approval from the Stock Exchanges. In terms of the SEBI ICDR Master Circular, our Company shall within four days from the closure of the Issue, refund the subscription amount received in case of non – receipt of minimum subscription or in case our Company fails to obtain listing or trading permission from the Stock Exchanges for the Equity Shares. The commencement of trading of the Equity Shares will be entirely at the discretion of the Stock Exchanges and in accordance with the applicable laws.

The Registrar to the Issue had submitted the details of cancelled/withdrawn/deleted applications to the SCSBs on daily basis within 60 minutes of the Bid closure time from the Bid/Issue Opening Date till the Bid/Issue Closing Date by obtaining the same from the Stock Exchanges. The SCSBs had unblocked such applications by the closing hours of the Working Day and submitted the confirmation to the BRLM and the RTA on a daily basis, as per the format prescribed in SEBI RTA Master Circular

In terms of the UPI Circulars, in relation to the Issue, the Book Running Lead Manager will be required to submit reports of compliance with timelines and activities prescribed by SEBI in connection with the allotment and listing procedure within three Working Days from the Bid/Issue Closing Date, identifying non-

adherence to timelines and processes and an analysis of entities responsible for the delay and the reasons associated with it.

Any circulars or notifications from SEBI after the date of this Prospectus may result in changes to the listing timelines. Further, the issue procedure is subject to change to any revised SEBI circulars to this effect.

Submission of Bids (other than Bids from Anchor Investors):

Bid/Issue Period (except the Bid/Issue Closing Date)	
Submission and Revision in Bids	Only between 10.00 a.m. and 5.00 p.m. Indian Standard Time (“IST”)
Bid/Issue Closing Date*	
Submission of Electronic Applications (Online ASBA through 3-in-1 accounts) – For RIBs other than QIBs and NIIs,	Only between 10.00 a.m. and up to 5.00 p.m. IST
Submission of Electronic Applications (Bank ASBA through Online channels like Internet Banking, Mobile Banking and Syndicate UPI ASBA applications where Bid Amount is up to ₹500,000)	Only between 10.00 a.m. and up to 4.00 p.m. IST
Submission of Electronic Applications (Syndicate Non-Retail, Non-Individual Applications)	Only between 10.00 a.m. and up to 3.00 p.m. IST
Submission of Physical Applications (Bank ASBA)	Only between 10.00 a.m. and up to 1.00 p.m. IST
Submission of Physical Applications (Syndicate Non-Retail, Non-Individual Applications where Bid Amount is more than ₹500,000)	Only between 10.00 a.m. and up to 12.00 p.m. IST
Modification/ Revision/cancellation of Bids	
Upward Revision of Bids by QIBs and Non-Institutional Bidders categories [#]	Only between 10.00 a.m. and up to 4.00 p.m. IST on Bid/Issue Closing Date
Upward or downward Revision of Bids or cancellation of Bids by RIBs	Only between 10.00 a.m. and up to 5.00 p.m. IST

* UPI mandate end time and date was at 05:00 p.m. on Bid/Issue Closing Date.

[#] QIBs and Non-Institutional Bidders can neither revise their bids downwards nor cancel/withdraw their bids.

On the Bid/Issue Closing Date, the Bids shall be uploaded until:

- (i) 4:00 p.m. IST in case of Bids by QIBs and Non-Institutional Investors, and
- (ii) until 5:00 p.m. IST or such extended time as permitted by the Stock Exchanges, in case of Bids by RIIs

On Bid/Issue Closing Date, extension of time may have been granted by Stock Exchanges only for uploading Bids received by RIIs after taking into account the total number of Bids received up to closure of timings for acceptance of Bid cum Application Forms as stated herein and as reported by the Book Running Lead Manager to the Stock Exchanges. For the avoidance of doubt, it is clarified that Bids not uploaded on the electronic bidding system or in respect of which full Bid Amount was not blocked by SCSBs or not blocked under the UPI Mechanism in the relevant ASBA Account, as the case may be, were rejected.

Due to limitation of time available for uploading Bids on the Bid/Issue Closing Date, Bidders were advised to submit Bids one day prior to the Bid/Issue Closing Date and, in any case, no later than 3:00 p.m. (Indian Standard Time) on the Bid/Issue Closing Date. Bidders were cautioned that if a large number of Bids are received on the Bid/Issue Closing Date, as is typically experienced in public issues, it may lead to some Bids not being uploaded due to lack of sufficient time to upload and such Bids that could not be uploaded on the electronic bidding system will not be considered for allocation in the Issue. It was clarified that Bids not uploaded on the electronic bidding system or in respect of which the full Bid Amount was not blocked by the SCSBs or not blocked under the UPI Mechanism in the relevant ASBA Account, as the case may be, were rejected. Bids were accepted only on Working Days. Bidders noted that as per letter no. List/SMD/SM/2006

dated July 3, 2006 and letter no. NSE/IPO/25101- 6 dated July 6, 2006 issued by BSE and NSE respectively, Bids and any revision in Bids were not accepted on Saturdays and public holidays as declared by the Stock Exchanges. Bids by ASBA Bidders were uploaded by the relevant Designated Intermediary in the electronic system to be provided by the Stock Exchanges. The Designated Intermediary modified select fields uploaded in the Stock Exchange Platform during the Bid/Issue Period till 5.00 pm on the Bid/Issue Closing Date after which the Stock Exchange(s) sent the bid information to the Registrar to the Issue for further processing.

In case of discrepancy in data entered in the electronic book *vis-à-vis* data contained in the Bid cum Application Form for a particular Bidder, the details as per the Bid file received from the Stock Exchanges were taken as the final data for the purpose of Allotment.

Minimum subscription

In the event our Company does not receive (i) a minimum subscription of 90% of the Issue, and (ii) a minimum subscription in the Issue as specified under Rule 19(2)(b) of the SCRR, or if the subscription level falls below the thresholds mentioned above after the Bid/Issue Closing Date, on account of withdrawal of applications or after technical rejections or any other reason, or if the listing or in case of devolvement of Underwriting, aforesaid minimum subscription is not received within 60 days from the date of Bid/Issue Closing Date or trading permission is not obtained from the Stock Exchanges for the Equity Shares being issued under the Red Herring Prospectus and this Prospectus, our Company shall forthwith refund the entire subscription amount received in accordance with applicable law including the SEBI ICDR Master Circular. If there is a delay beyond four days after our Company becomes liable to pay the amount, our Company and every Director of our Company who is an officer in default, to the extent applicable, shall pay interest at the rate of 15% per annum or such other amount prescribed under applicable law, including the SEBI ICDR Master Circular.

Undersubscription, if any, in any category except the QIB portion, would be met with spill-over from the other categories at the discretion of our Company, in consultation with the Book Running Lead Manager, and the Designated Stock Exchange.

Further, in terms of Regulation 49(1) of the SEBI ICDR Regulations, our Company shall ensure that the number of Bidders to whom the Equity Shares will be Allotted will be not less than 1,000 failing which the entire application money shall be unblocked in the respective ASBA Accounts of the Bidders. In case of delay, if any, in unblocking the ASBA Accounts within such timeline as prescribed under applicable laws, our Company shall be liable to pay interest on the application money in accordance with applicable laws.

Arrangement for disposal of odd lots

Since our Equity Shares will be traded in dematerialised form only and the market lot for our Equity Shares will be one Equity Share, no arrangements for disposal of odd lots are required.

New financial instruments

Our Company is not issuing any new financial instruments through this Issue.

Restriction on transfer of shares and transmission of Equity Shares

Except for the lock-in of the pre-Issue Equity Shares, the Minimum Promoter's Contribution and Equity Shares allotted to Anchor Investors pursuant to the Issue, as detailed in "*Capital Structure*" on page 83, and except as provided in the Articles of Association as detailed in "*Description of Equity Shares and Terms of the Articles of Association*" on page 392, there are no restrictions on transfers and transmission of Equity Shares and on their consolidation/splitting.

Option to receive Equity Shares in Dematerialized Form

Allotment of Equity Shares to successful Bidders will only be in the dematerialized form. Bidders will not have the option of Allotment of the Equity Shares in physical form. The Equity Shares on Allotment will be traded only in the dematerialized segment of the Stock Exchanges.

Withdrawal of the Issue

The Issue shall be withdrawn in the event the requirement of the minimum subscription as prescribed under Regulation 45 of the SEBI ICDR Regulations is not fulfilled.

Our Company in consultation with the Book Running Lead Manager, reserves the right not to proceed with the entire or portion of the Issue for any reason at any time after the Bid/Issue Opening Date but before the Allotment. In such an event, our Company would issue a public notice in the newspapers in which the pre-Issue advertisements were published, within two days of the Bid/Issue Closing Date or such other time as may be prescribed by SEBI, providing reasons for not proceeding with the Issue and inform the Stock Exchanges promptly on which the Equity Shares are proposed to be listed. The Book Running Lead Manager, through the Registrar to the Issue, shall notify the SCSBs or the Sponsor Banks (in case of UPI Bidders), to unblock the bank accounts of the ASBA Bidders, and shall notify the Escrow Collection Bank to release the Bid Amounts to the Anchor Investors, within one Working Day from the date of receipt of such notification and also inform the Bankers to the Issue to process refunds to the Anchor Investors, as the case may be. The notice of withdrawal will be issued in the same newspapers where the pre-Issue advertisements have appeared, and the Stock Exchanges will also be informed promptly.

If our Company in consultation with the Book Running Lead Manager withdraws the Issue after the Bid/Issue Closing Date and thereafter determines that it will proceed with an issue of the Equity Shares, our Company shall file a fresh draft red herring prospectus with SEBI. Notwithstanding the foregoing, the Issue is also subject to obtaining the final listing and trading approvals of the Stock Exchanges, which our Company shall apply for after Allotment within two Working Days of the Bid/ Issue Closing Date or such other time period as prescribed under applicable law.

ISSUE STRUCTURE

The Issue was made through the Book Building Process. The Issue is of 7,240,099* Equity Shares of face value of ₹ 10 each for cash at a price of ₹ 808, including a premium of ₹ 798 per Equity Share, aggregating to ₹ 5,850.00 million*. The Issue constitutes 10.00% of the post-Issue paid-up Equity Share capital of our Company.

The Issue comprises of to 7,240,099* Equity Shares for an amount aggregating to ₹ 5,850.00 million*. The Issue shall constitute 10% of the post-Issue paid-up Equity Share capital of our Company, respectively.

**Subject to finalisation of Basis of Allotment.*

Particulars	QIBs ⁽¹⁾	Non-Institutional Bidders	Retail Individual Bidders
Number of Equity Shares available for Allotment/allocation* ⁽²⁾	Not less than 5,430,076* Equity Shares of face value of ₹ 10 each.	Not more than 1,086,014* Equity Shares of face value of ₹ 10 each available for allocation or Issue less allocation to QIBs and RIBs.	Not more than 724,009* Equity Shares of face value of ₹ 10 each available for allocation or Issue less allocation to QIBs and Non-Institutional Bidders.
Percentage of Issue Size available for Allotment/allocation	Not less than 75% of the Issue was available for allocation to QIBs. However, 5% of the Net QIB Portion was available for allocation on a proportionate basis to Mutual Funds only. Mutual Funds participating in the Mutual Fund Portion were be eligible for allocation in the remaining QIB Portion. The unsubscribed portion in the Mutual Fund Portion was available for allocation to the Net QIB Portion.	Not more than 15% of the Issue, less allocation to QIBs and RIBs. Further, (a) one third of such portion available to Non-Institutional Bidders was reserved for applicants with an application size of more than ₹200,000 and up to ₹1,000,000; and (b) two third of such portion available to Non-Institutional Bidders was reserved for applicants with application size of more than ₹1,000,000, provided that the unsubscribed portion in either the sub-categories mentioned above was allocated to applicants in the other sub-category of Non-Institutional Bidders.	Not more than 10% of the Issue or the Issue less allocation to QIBs and Non-Institutional Bidders.
Basis of Allotment/allocation if respective category is oversubscribed	Proportionate as follows (excluding the Anchor Investor Portion): a. 108,602* Equity Shares of face value of ₹ 10 each was made available for allocation on a proportionate basis to Mutual Funds only; and b. 2,172,031* Equity Shares of face value of ₹ 10 each was made available for allocation on a proportionate basis to all QIBs, including Mutual Funds receiving allocation as per (a) above.	The Equity Shares available for allocation to Non-Institutional Bidders under the Non-Institutional Portion, were subject to the following: (a) one third of the portion available to Non-Institutional Bidders being 362,005* Equity Shares of face value of ₹ 10 each was reserved for Bidders Biddings more than ₹200,000 and up to ₹1,000,000; and (b) two third of the portion available to Non-Institutional Bidders	The allotment to each RIB was not less than the minimum Bid Lot, subject to availability of Equity Shares in the Retail Portion and the remaining available Equity Shares if any, was Allotted on a proportionate basis. For further details, see “Issue Procedure” on page 368.

	60% of the QIB Portion (3,258,045* Equity Shares of face value of ₹ 10 each) was allocated on a discretionary basis to Anchor Investors of which forty per cent of the Anchor Investor Portion, within the limits specified under the SEBI ICDR Regulations was reserved -(i) 33.33 percent for domestic Mutual Funds; and (ii) 6.67 percent for life insurance companies and pension funds.	being 724,009* Equity Shares of face value of ₹ 10 each was reserved for Bidders Bidding more than ₹1,000,000. The unsubscribed portion in either of the categories specified in (a) or (b) above, could have been allocated to Bidders in the other sub-category of Non-Institutional Portion in accordance with SEBI ICDR Regulations. The allotment of specified securities to each Non-Institutional Bidder was not less than the minimum application size, subject to availability in the Non-Institutional Portion, and the remainder, if any, were allotted on a proportionate basis in accordance with the conditions specified in this regard in Schedule XIII of the SEBI ICDR Regulations. For details, see “Issue Procedure” on page 368.	
Minimum Bid	18 Equity Shares of face value of ₹ 10 each in multiples of 18 Equity Shares such that the Bid Amount exceeds ₹ 200,000.	Such number of Equity Shares in multiples of 18 Equity Shares of face value of ₹ 10 each such that the Bid Amount exceeds ₹ 200,000.	18 Equity Shares of face value of ₹ 10 each and in multiples of 18 Equity Shares of face value of ₹ 10 each thereafter.
Maximum Bid	Such number of Equity Shares in multiples of 18 Equity Shares of face value of ₹ 10 each not exceeding the size of the Issue, (excluding the Anchor portion) subject to applicable limits.	Such number of Equity Shares in multiples of 18 Equity Shares of face value of ₹ 10 each not exceeding the size of the Issue, (excluding the QIB portion) subject to limits applicable to the Bidder.	Such number of Equity Shares in multiples of 18 Equity Shares of face value of ₹ 10 each so that the Bid Amount does not exceed ₹ 200,000.
Mode of Bidding [^]	Through ASBA process only (except Anchor Investors). In case of UPI Bidders, ASBA process included the UPI Mechanism. ⁽³⁾		
Bid Lot	18 Equity Shares of face value of ₹ 10 each and in multiples of 18 Equity Shares of face value of ₹ 10 each thereafter.		
Mode of Allotment	Compulsorily in dematerialised form.		
Allotment Lot	A minimum of 18 Equity Shares of face value of ₹ 10 each and in multiples of one Equity Share thereafter for QIBs and RIIs. For NIIs, allotment shall not be less than the minimum non-institutional application size.		
Trading Lot	One Equity Share.		
Who can apply ⁽⁴⁾	Public financial institutions as specified in Section 2(72) of the Companies Act, scheduled commercial banks, Mutual Funds, FPIs registered with SEBI (other than individuals, corporate bodies and family offices), VCFs, AIFs, FVCIs registered with SEBI, multilateral and bilateral	Resident Indian individuals, Eligible NRIs, HUFs (in the name of the karta), companies, corporate bodies, societies, trusts and FPIs who are individuals, corporate bodies and family offices which are re-categorised as Category II FPIs and registered with SEBI.	Resident Indian individuals, Eligible NRIs and HUFs (in the name of the karta).

	development financial institutions, state industrial development corporation, insurance companies registered with IRDAI, provident funds with minimum corpus of ₹250 million, pension funds with minimum corpus of ₹250 million, registered with the Pension Fund Regulatory and Development Authority established under sub-section (1) of section 3 of the Pension Fund Regulatory and Development Authority Act, 2013, National Investment Fund set up by resolution F. No.2/3/2005-DD-II dated November 23, 2005, the insurance funds set up and managed by army, navy or air force of the Union of India, insurance funds set up and managed by the Department of Posts, India and systemically important NBFCs, in accordance with applicable laws.		
Terms of Payment	In case of Anchor Investors: Full Bid Amount was paid by the Anchor Investors at the time of submission of their Bids.⁽³⁾ In case of all other Bidders: Full Bid Amount was blocked by the SCSBs in the bank account of the ASBA Bidder or by the Sponsor Banks through the UPI Mechanism (other than Anchor Investors) that is specified in the ASBA Form at the time of submission of the ASBA Form.		

* Subject to finalisation of Basis of Allotment..

- (1) Our Company, in consultation with the BRLM, allocated up to 60% of the QIB Portion to Anchor Investors at the Anchor Investor Allocation Price, on a discretionary basis subject to there being (i) minimum of two and maximum of 15 Anchor Investors, where the allocation under the Anchor Investor Portion is more than ₹ 100 million but up to ₹ 2,500 million under the Anchor Investor Portion, subject to a minimum Allotment of ₹ 50 million per Anchor Investor, and (ii) in case of allocation above ₹ 2,500 million under the Anchor Investor Portion, a minimum of five such investors and a maximum of 15 Anchor Investors for allocation up to ₹ 2,500 million, and an additional 15 Anchor Investors for every additional ₹ 2,500 million or part thereof was permitted, subject to minimum allotment of ₹ 50 million per Anchor Investor. An Anchor Investor made a minimum Bid of such number of Equity Shares, that the Bid Amount is at least ₹ 100 million. Forty per cent of the Anchor Investor Portion, within the limits specified under the SEBI ICDR Regulations was reserved -(i) 33.33 percent for domestic Mutual Funds; and (ii) 6.67 percent for life insurance companies and pension funds.
- (2) This Issue was made in accordance with the Rule 19(2)(b) of the SCRR and was made through the Book Building Process, in compliance with Regulation 6(2) of the SEBI ICDR Regulations, wherein not less than 75% of the Issue was available for allocation on a proportionate basis to QIBs. Further, 5% of the Net QIB Portion was made available for allocation on a proportionate basis only to Mutual Funds, and spill-over from the remainder of the Net QIB Portion was made available for allocation on a proportionate basis to all QIBs (other than Anchor Investors), including Mutual Funds, subject to valid Bids having been received at or above the Issue Price. Further, not more than 15% of the Issue was made available for allocation on a proportionate basis to Non-Institutional Bidders and not more than 10% of the Issue was made available for allocation to RIBs in accordance with the SEBI ICDR Regulations, subject to valid Bids having been received at or above the Issue Price.
- (3) Full Bid Amount was payable by the Anchor Investors at the time of submission of the Anchor Investor Application Forms, provided that any difference between the price at which Equity Shares are allocated to the Anchor Investors and the Anchor Investor Issue Price, was payable by the Anchor Investor Pay-in Date as mentioned in the CAN. For details of terms of payment of applicable to Anchor Investors, see General Information Document available on the website of the Stock Exchanges and the BRLM. Anchor Investors were not permitted to participate in the Issue through the ASBA process. SEBI ICDR Master Circular, has prescribed that all individual investors applying in initial public offerings, where the application amount is up to ₹ 500,000, shall use UPI. Individual investors Bidding under the Non-Institutional Portion Bidding for more than ₹ 200,000 and up to ₹ 500,000, using the UPI Mechanism, shall provide their UPI ID in the Bid-cum-Application Form for Bidding through Syndicate, sub-syndicate members, Registered Brokers, RTAs or CDPs, or online using the facility of linked online trading, demat and bank account (3 in 1 type accounts), provided by certain brokers. Further SEBI vide the SEBI ICDR Master Circular has mandated that ASBA applications in public issues shall be processed only after the application monies are blocked in the bank accounts of the investors. Accordingly, Stock Exchanges shall, for all categories of investors viz. QIBs, NIB and RIB and also for all modes through which the applications are processed, accept the ASBA applications in their electronic book building platform only with a mandatory confirmation on the application monies blocked.

- (4) *In case of joint Bids, the Bid cum Application Form contained only the name of the first Bidder whose name also appeared as the first holder of the beneficiary account held in joint names. The signature of only such first Bidder was required in the Bid cum Application Form and such first Bidder were deemed to have signed on behalf of the joint holders. Bidders were required to confirm and were deemed to have represented to our Company, the Underwriters, their respective directors, officers, agents, affiliates and representatives that they were eligible under applicable law, rules, regulations, guidelines and approvals to acquire the Equity Shares.*
- (5) *Subject to valid bids having been received at or above the Issue Price, undersubscription, if any, in any category, except in the QIB Portion, was allowed to be met with spill-over from any other category or combination of categories of Bidders at the discretion of our Company, in consultation with the BRLM, and the Designated Stock Exchange, subject to applicable laws. For details, please see “Terms of the Issue” on page 357.*

Bids by FPIs with certain structures as described under “Issue Procedure - Bids by FPIs” on page 375 and having same PAN were collated and identified as a single Bid in the Bidding process. The Equity Shares Allocated and Allotted to such successful Bidders (with same PAN) may be proportionately distributed.

Bidders were required to confirm and were deemed to have represented to our Company, the Underwriters, their respective directors, officers, agents, affiliates and representatives that they are eligible under applicable law, rules, regulations, guidelines and approvals to acquire the Equity Shares.

ISSUE PROCEDURE

All Bidders were required to read the General Information Document for Investing in Public Issues prepared and issued in accordance with the circular no. SEBI/HO/CFD/DIL1/CIR/P/2020/37 dated March 17, 2020 and the UPI Circulars (the “**General Information Document**”) which highlights the key rules, processes and procedures applicable to public issues in general in accordance with the provisions of the Companies Act, the SCRA, the SCRR and the SEBI ICDR Regulations which is part of the Abridged Prospectus accompanying the Bid cum Application Form. The General Information Document is available on the websites of the Stock Exchanges and the Book Running Lead Manager. Please refer to the relevant provisions of the General Information Document which are applicable to the Issue, including in relation to the process for Bids by UPI Bidders. The investors noted that the details and process provided in the General Information Document should be read along with this section.

Additionally, all Bidders were required to refer to the General Information Document for information in relation to (i) category of investors eligible to participate in the Issue; (ii) maximum and minimum Bid size; (iii) price discovery and allocation; (iv) payment instructions for ASBA Bidders/Applicants; (v) issuance of CAN and Allotment in the Issue; (vi) general instructions (limited to instructions for completing the Bid cum Application Form); (vii) designated date; (viii) disposal of applications and electronic registration of bids; (ix) submission of Bid cum Application Form; (x) other instructions (limited to joint bids in cases of individual, multiple bids and instances when an application would be rejected on technical grounds); (xi) applicable provisions of the Companies Act relating to punishment for fictitious applications; (xii) mode of making refunds; (xiii) Designated Date; (xiv) disposal of applications; and (xv) interest in case of delay in Allotment or refund.

SEBI vide its circular no. SEBI/HO/CFD/DIL2/CIR/P/2018/138 dated November 1, 2018 read with its circular no. SEBI/HO/CFD/DIL2/CIR/P/2019/50 dated April 3, 2019, has introduced an alternate payment mechanism using Unified Payments Interface (“**UPI**”) and consequent reduction in timelines for listing in a phased manner. From January 1, 2019, the UPI Mechanism for RIBs applying through Designated Intermediaries was made effective along with the timeline of T+6 days. (“**UPI Phase I**”). The UPI Phase I was effective until June 30, 2019.

With effect from July 1, 2019, SEBI vide its circular no. SEBI/HO/CFD/DIL2/CIR/P/2019/76 dated June 28, 2019, read with circular bearing number SEBI/HO/CFD/DIL2/CIR/P/2019/85 dated July 26, 2019 with respect to Bids by UPI Bidders through Designated Intermediaries (other than SCSBs), the existing process of physical movement of forms from such Designated Intermediaries to SCSBs for blocking of funds has been discontinued and only the UPI Mechanism for such Bids with existing timeline of T+6 days was mandated for a period of three months or launch of five main board public issues, whichever is later (“**UPI Phase II**”). Subsequently however, SEBI vide its circular no. SEBI/HO/CFD/DCR2/CIR/P/2019/133 dated November 8, 2019 extended the timeline for implementation of UPI Phase II till March 31, 2020. However, given the prevailing uncertainty due to the COVID-19 pandemic, SEBI vide its circular no. SEBI/HO/CFD/DIL2/CIR/P/2020/50 dated March 30, 2020, had decided to continue with the UPI Phase II till further notice. The final reduced timeline of T+3 days for the UPI Mechanism for applications by UPI Bidders (“**UPI Phase III**”) and modalities of the implementation of UPI Phase III was notified by SEBI vide its circular no. SEBI/HO/CFD/TPD1/CIR/P/2023/140 dated August 9, 2023 and made effective on a voluntary basis for all issues opening on or after September 1, 2023 and on a mandatory basis for all issues opening on or after December 1, 2023.

The Issue has been undertaken pursuant to the processes and procedures under UPI Phase III on mandatory basis, subject to any circulars, clarification or notification issued by the SEBI from time to time. Further, SEBI ICDR Master Circular, had introduced certain additional measures for streamlining the process of initial public offers and redressing investor grievances. Subsequently, the SEBI RTA Master Circular, consolidated the aforementioned circulars to the extent relevant for RTAs, and rescinded these circulars. Furthermore, pursuant to SEBI circular no. SEBI/HO/CFD/DIL2/P/CIR/P/2022/45 dated April 5, 2022, all individual bidders in initial public offerings whose application sizes are up to ₹ 500,00 shall use the UPI Mechanism. Pursuant to SEBI circular no. SEBI/HO/CFD/DIL2/P/CIR/2022/75 dated May 30, 2022, applications made using the ASBA facility in initial public offerings shall be processed only after application monies are blocked in the bank accounts of investors (all categories). The SEBI master circular no. SEBI/HO/CFD/PoD-1/P/CIR/2024/0154 dated November 11, 2024 has consolidated and rescinded the aforementioned circulars, to the extent they relate to the SEBI ICDR Regulations. The provisions of these circulars are deemed to form part of this Prospectus. Pursuant to circular no. NSDL/CIR/II/28/2023 dated August 8, 2023 issued by NSDL and CDSL/OPS/RTA/POLCY/2023/161 dated August 8, 2023 issued by CDSL, our Company had requested

the Depositories to suspend /freeze the International Securities Identification Numbering system (“ISIN”) in Depository system from the date of the Red Herring Prospectus till listing/ trading effective date. Our Company/ Registrar would have sent the requisite documents along with applicable stamp duty and corporate action charges to the respective Depository to execute the transfer of shares under suspended ISIN through Corporate Action (CA). The transfer request was accepted from our Company till one day prior to the Bid/ Issue Opening Date. These circulars are effective for initial public offers opening on/or after May 1, 2021, and the provisions of these circulars, as amended, are deemed to form part of this Prospectus. Pursuant to the SEBI ICDR Master Circular, a chapter-wise framework for compliance with various obligations under the SEBI ICDR Regulations was introduced, including with regards to UPI Phase III. Accordingly, subject to any circulars, clarification or notification issued by the SEBI from time to time, this Issue has been undertaken pursuant to the processes and procedures prescribed under the SEBI ICDR Master Circular, subject to any circulars, clarifications or notifications which may be issued by the SEBI.

In terms of Regulation 23(5) and Regulation 52 of SEBI ICDR Regulations, the timelines and processes mentioned in SEBI RTA Master Circular, shall continue to form part of the agreements being signed between the intermediaries involved in the public issuance process and book running lead managers shall continue to coordinate with intermediaries involved in the said process.

In case of any delay in unblocking of amounts in the ASBA Accounts (including amounts blocked through the UPI Mechanism) exceeding two Working Days from the Bid/Issue Closing Date, in accordance with the SEBI ICDR Master Circular, the Bidder shall be compensated at a uniform rate of ₹100 per day for the entire duration of delay exceeding two Working Days from the Bid/Issue Closing Date by the intermediary responsible for causing such delay in unblocking. The Book Running Lead Manager shall, in their sole discretion, identify and fix the liability on such intermediary or entity responsible for such delay in unblocking. Further, SEBI vide the SEBI ICDR Master Circular, has reduced the timelines for refund of Application money to four days.

The Book Running Lead Manager shall be the nodal entity for any issues arising out of public issuance process.

Bidders were advised to make their independent investigations and ensure that their Bids were submitted in accordance with applicable laws and do not exceed the investment limits or maximum number of the Equity Shares that can be held by them under applicable law or as specified in the Red Herring Prospectus and this Prospectus.

Further, our Company and the Members of the Syndicate are not liable for any adverse occurrences consequent to the implementation of the UPI Mechanism for application in the Issue.

*SEBI vide its circular no. SEBI/HO/CFD/CFD-TPD-1/P/CIR/2024/5 dated May 24, 2024 (“**AV Circular**”) has introduced the disclosure of audiovisual presentation of disclosures made in Offer Documents. Pursuant to the AV Circular, investors are advised not to rely on any other document, content or information provided in respect to the public issue on the internet/online websites/social media platforms/micro-blogging platforms by influencers. Further, investors are advised to rely only on the information contained in the Offer Documents and Price Band Advertisement for making investment decision.*

Book Building Procedure

This Issue was made in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. The Issue was made through the Book Building Process and is in compliance with Regulation 6(2) of the SEBI ICDR Regulations, wherein in terms of Regulation 32(2) of the SEBI ICDR Regulations, not less than 75% of the Issue was allocated on a proportionate basis to QIBs, provided that our Company, in consultation with the BRLM, allocated 60% of the QIB Portion to Anchor Investors at the Anchor Investor Allocation Price on a discretionary basis in accordance with the SEBI ICDR Regulations, of which forty per cent of the Anchor Investor Portion, within the limits specified under the SEBI ICDR Regulations was reserved -(i) 33.33 percent for domestic Mutual Funds; and (ii) 6.67 percent for life insurance companies and pension funds. Further, 5% of the Net QIB Portion was made available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion was made available for allocation on a proportionate basis to all QIBs (other than Anchor Investors), including Mutual Funds, subject to valid Bids having been received at or above the Issue Price. Further, subject to availability of Equity Shares in the respective categories, not more than 15% of the Issue was made available for allocation to Non-Institutional Bidders out of which (a) one third of such portion was reserved for applicants with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two third of such portion was reserved for applicants with application size of more than ₹1,000,000, provided that the unsubscribed portion in either

of such sub-categories could have been allocated to applicants in the other sub-category of Non-Institutional Bidders and not more than 10% of the Issue was made available for allocation to RIBs in accordance with the SEBI ICDR Regulations, subject to valid Bids having been received at or above the Issue Price.

Subject to valid Bids having been received at or above the Issue Price, under-subscription, if any, in any category, except in the QIB Portion, was allowed to be met with spill over from any other category or combination of categories of Bidders at the discretion of our Company, in consultation with the BRLM, and the Designated Stock Exchange subject to receipt of valid Bids received at or above the Issue Price. Under-subscription, if any, in the QIB Portion, was not allowed to be met with spill-over from any other category or a combination of categories.

Bidders ensured that their PAN was linked with Aadhaar and was in compliance with CBDT notification dated February 13, 2020, press release dated June 25, 2021, September 17, 2021, March 30, 2022 and March 28, 2023.

The Equity Shares, on Allotment, shall be traded only in the dematerialized segment of the Stock Exchanges.

Investors should note that the Equity Shares will be Allotted to all successful Bidders only in dematerialised form. The Bid cum Application Forms which did not have the details of the Bidders' depository account, including DP ID, Client ID, PAN and UPI ID (for UPI Bidders), were treated as incomplete and were rejected. Bidders will not have the option of being Allotted Equity Shares in physical form.

However, they may get the Equity Shares rematerialised subsequent to Allotment of the Equity Shares in the Issue, subject to applicable laws.

Phased implementation of UPI

SEBI has issued the UPI Circulars in relation to streamlining the process of public issue of, *inter alia*, equity shares. Pursuant to the UPI Circulars, the UPI Mechanism has been introduced in a phased manner as a payment mechanism (in addition to mechanism of blocking funds in the account maintained with SCSBs under ASBA) for applications by UPI Bidders through Designated Intermediaries with the objective to reduce the time duration from public issue closure to listing from six Working Days to up to three Working Days. Considering the time required for making necessary changes to the systems and to ensure complete and smooth transition to the UPI payment mechanism, the UPI Circulars have introduced the UPI Mechanism in three phases in the following manner:

Phase I: This phase was applicable from January 1, 2019 until March 31, 2019 or floating of five main board public issues, whichever was later. Subsequently, the timeline for implementation of Phase I was extended till June 30, 2019. Under this phase, an RIB had the option to submit the ASBA Form with any of the Designated Intermediary and use his/ her UPI ID for the purpose of blocking of funds. The time duration from public issue closure to listing continued to be six Working Days.

Phase II: This phase has become applicable from July 1, 2019. and was to initially continue for a period of three months or floating of five main board public issues, whichever is later. SEBI vide its circular no. SEBI/HO/CFD/DCR2/CIR/P/2019/133 dated November 8, 2019 has decided to extend the timeline for implementation of UPI Phase II until March 31, 2020. Subsequently, SEBI vide its circular no. SEBI/HO/CFD/DIL2/CIR/P/2020/50 dated March 30, 2020 extended the timeline for implementation of UPI Phase II until further notice. Under this phase, submission of the ASBA Form by RIBs through Designated Intermediaries (other than SCSBs) to SCSBs for blocking of funds was discontinued and replaced by the UPI Mechanism. However, the time duration from public issue closure to listing continued to be six Working Days during this phase.

Phase III: This phase has become applicable on a voluntary basis for all issues opening on or after September 1, 2023 and on a mandatory basis for all issues opening on or after December 1, 2023, vide SEBI circular bearing number SEBI/HO/CFD/TPD1/CIR/P/2023/140 dated August 9, 2023 ("**T+3 Notification**"). In this phase, the time duration from public issue closure to listing has been reduced to three Working Days. The Issue was undertaken pursuant to the processes and procedures as notified in the T+3 Notification as applicable, subject to any circulars, clarification or notification issued by SEBI from time to time, including any circular, clarification or notification which may be issued by SEBI.

This Issue has been mandatorily made under Phase III of the UPI Mechanism.

The processing fees for applications made by UPI Bidders using the UPI Mechanism was released to the SCSBs only after such banks provide a written confirmation, in compliance with the SEBI RTA Master Circular in a format as prescribed by SEBI, from time to time, and such payment of processing fees to the SCSBs was made in compliance with circulars prescribed by SEBI and applicable law.

All SCSBs offering facility of making application in public issues were required to also provide facility to make application using UPI. Our Company was required to appoint one of the SCSBs as the Sponsor Banks to act as a conduit between the Stock Exchanges and NPCI in order to facilitate collection of requests and / or payment instructions of the UPI Bidders.

Individual investors bidding under the Non-Institutional Portion bidding for more than ₹ 200,000 and up to ₹ 500,000, using the UPI Mechanism, were required to provide their UPI ID in the Bid-cum-Application Form for Bidding through Syndicate, sub-syndicate members, Registered Brokers, RTAs or CDPs, or online using the facility of linked online trading, demat and bank account (3 in 1 type accounts), provided by certain brokers.

Pursuant to the SEBI ICDR Master Circular (to the extent applicable) (“**UPI Streamlining Circular**”), SEBI has set out specific requirements for redressal of investor grievances for applications that have been made through the UPI Mechanism. The requirements of the UPI Streamlining Circular include, appointment of a nodal officer by the SCSB and submission of their details to SEBI, the requirement for SCSBs to send SMS alerts for the blocking and unblocking of UPI mandates, the requirement for the Registrar to submit details of cancelled, withdrawn or deleted applications, and the requirement for the bank accounts of unsuccessful Bidders to be unblocked no later than one Working Day from the date on which the Basis of Allotment is finalised. Failure to unblock the accounts within the timeline would result in the SCSBs being penalised under the relevant securities law. Further, in terms of the UPI Circulars, the payment of processing fees to the SCSBs shall be undertaken pursuant to an application made by the SCSBs to the Book Running Lead Manager, and such application shall be made only after (i) unblocking of application amounts for each application received by the SCSB has been fully completed, and (ii) applicable compensation relating to investor complaints has been paid by the SCSB.

For further details, refer to the General Information Document available on the websites of the Stock Exchanges and the Book Running Lead Manager. Additionally, if there is any delay in the redressal of investors’ complaints, the relevant SCSB as well as the Book Running Lead Manager will be required to compensate the concerned investor.

Bid cum Application Form

Copies of the Bid cum Application Form (other than for Anchor Investors) and the Abridged Prospectus will be available with the Designated Intermediaries at the Bidding Centres, and our Registered and Corporate Office. An electronic copy of the Bid cum Application Form was also available for download on the websites of the Stock Exchanges (www.nseindia.com and www.bseindia.com) at least one day prior to the Bid/Issue Opening Date.

Copies of the Anchor Investor Application Form were made available at the offices of the Book Running Lead Manager.

All Bidders (other than Anchor Investors) were required to mandatorily participate in the Issue only through the ASBA process, which included the UPI Mechanism in case of UPI Bidders. Anchor Investors were not permitted to participate in the Issue through the ASBA process.

UPI Bidders provided the valid UPI ID in the relevant space provided in the Bid cum Application Form and the Bid cum Application Forms that did not contain the UPI ID were liable to be rejected.

ASBA Bidders have provided either (i) the bank account details and authorisation to block funds in their respective ASBA Accounts, or (ii) the UPI ID, as applicable in the relevant space provided in the ASBA Form. The ASBA Forms that did not contain such details were liable to be rejected.

Since the Issue was made under Phase III of the UPI Circulars, ASBA Bidders were allowed to submit the ASBA Form in the manner below:

- (i) UPI Bidders could submit their ASBA Forms with the Syndicate, sub-syndicate members, Registered Brokers, RTAs or CDPs, or online using the facility of linked online trading, demat and bank account (3 in 1 type accounts),

provided by certain brokers.

- (ii) QIBs and Non-Institutional Bidders (other than Non-Institutional Bidders using UPI Mechanism) could submit their ASBA Forms with SCSBs, Syndicate, sub-syndicate members, Registered Brokers, RTAs or CDPs.

The ASBA Bidders, including UPI Bidders, were required to ensure that they have sufficient balance in their bank accounts to be blocked through ASBA for their respective Bid as the application made by a Bidder could have only been processed after the Bid amount was blocked in the ASBA account of the Bidder pursuant to SEBI circular number SEBI/HO/CFD/DIL2/P/CIR/2022/75 dated May 30, 2022 (to the extent applicable), which shall be effective from September 1, 2022.

ASBA Bidders were required to ensure that the Bids are made on ASBA Forms bearing the stamp of the Designated Intermediary, submitted at the Bidding Centres only (except in case of electronic ASBA Forms) and the ASBA Forms not bearing such specified stamp were liable to be rejected. UPI Bidders, were allowed to submit their ASBA Forms, including details of their UPI IDs, with the Syndicate, sub-syndicate members, Registered Brokers, RTAs or CDPs. RIBs authorising an SCSB to block the Bid Amount in the ASBA Account have submitted their ASBA Forms with the SCSBs (except UPI Bidders). ASBA Bidders were required to ensure that the ASBA Account has sufficient credit balance such that an amount equivalent to the full Bid Amount could be blocked by the SCSB or the Sponsor Banks, as applicable at the time of submitting the Bid.

Anchor Investors were not permitted to participate in the Issue through the ASBA process. For Anchor Investors, the Anchor Investor Application Form was available with the Book Running Lead Manager.

The prescribed colour of the Bid cum Application Form for the various categories was as follows:

Category	Colour of Bid cum Application Form*
Resident Indians, including resident QIBs, Non-Institutional Investors, Retail Individual Bidders and Eligible NRIs applying on a non-repatriation basis	White
Non-Residents including Eligible NRIs, their sub-accounts (other than sub-accounts which are foreign corporates or foreign individuals under the QIB Portion), FPIs or FVCIs registered multilateral and bilateral development financial institutions applying on a repatriation basis	Blue
Anchor Investors	White

* Excluding electronic Bid cum Application Forms

Notes:

- (1) Electronic Bid cum Application forms and the Abridged Prospectus were also available for download on the websites of the Stock Exchanges (www.nseindia.com and www.bseindia.com).
- (2) Bid cum Application Forms for Anchor Investors were available at the offices of the Book Running Lead Manager.

In case of ASBA forms, the relevant Designated Intermediaries (other than SCSBs) were required to submit/deliver the Bid cum Application Form to the respective SCSB, where the Bidder had a bank account and shall not submit it to any non-SCSB bank or any Escrow Bank. Further, SCSBs were required to upload the relevant Bid details (including UPI ID in case of ASBA Forms under the UPI Mechanism) in the electronic bidding system of the Stock Exchanges and the Stock Exchanges validate the electronic bids with the records of the CDP for DP ID/Client ID and PAN, on a real time basis and bring inconsistencies to the notice of the relevant Designated Intermediaries, for rectification and re-submission within the time specified by Stock Exchanges. The Stock Exchanges were required to accept the ASBA applications in their electronic bidding system only with a mandatory confirmation on application monies blocked. For UPI Bidders, the Stock Exchanges shall allow modification of either DP ID/Client ID or PAN ID, bank code and location code in the Bid details already uploaded. The Stock Exchanges were required to share the Bid details (including UPI ID) with the Sponsor Banks on a continuous basis to enable the Sponsor Banks to initiate UPI Mandate Request to UPI Bidders for blocking of funds. For ASBA Forms (other than UPI Bidders) Designated Intermediaries (other than SCSBs) were required to submit/ deliver the ASBA Forms to the respective SCSB where the Bidder had an ASBA bank account and would not submit it to any non-SCSB bank or any Escrow Collection Bank.

For UPI Bidders, the Stock Exchanges were required to share the Bid details (including UPI ID) with the Sponsor Banks on a continuous basis through API integration to enable the Sponsor Banks to initiate UPI Mandate Request to UPI Bidders for blocking of funds. The Sponsor Banks were required to initiate request for blocking of funds through NPCI to UPI Bidders, who were required to accept the UPI Mandate Request for blocking of funds on their respective mobile

applications associated with UPI ID linked bank account. The NPCI maintained an audit trail for every Bid entered in the Stock Exchanges bidding platform, and the liability to compensate the UPI Bidders in case of failed transactions was with the concerned entity (i.e., the Sponsor Banks, NPCI or the Bankers to the Issue) at whose end the lifecycle of the transaction had come to a halt. The NPCI shared the audit trail of all disputed transactions/ investor complaints to the Sponsor Banks and the issuer bank. The Sponsor Banks and the Bankers to the Issue were required to provide the audit trail to the Book Running Lead Manager for analysing the same and fixing liability.

The Sponsor Banks were required to undertake a reconciliation of Bid responses received from Stock Exchanges and sent to NPCI and ensured that all the responses received from NPCI were sent to the Stock Exchanges platform with detailed error code and description, if any. Further, the Sponsor Banks were required to undertake reconciliation of all Bid requests and responses throughout their lifecycle on daily basis and share reports with the Book Running Lead Manager in the format and within the timelines as specified under the SEBI UPI Circulars. Sponsor Banks and issuer banks were required to download UPI settlement files and raw data files from the NPCI portal after every settlement cycle and do a three-way reconciliation with Banks UPI switch data, CBS data and UPI raw data. NPCI is coordinated with issuer banks and Sponsor Banks on a continuous basis.

For ensuring timely information to investors, SCSBs were required to send SMS alerts for mandate block and unblock including details specified in the SEBIICDR Master Circular. For all pending UPI Mandate Requests, the Sponsor Banks initiated requests for blocking of funds in the ASBA Accounts of relevant Bidders with a confirmation cut-off time of 5:00 pm IST on the Bid/Issue Closing Date (“**Cut-Off Time**”). Accordingly, UPI Bidders accepted UPI Mandate Requests for blocking off funds prior to the Cut-Off Time and all pending UPI Mandate Requests at the Cut-Off Time shall lapse. Further, modification/cancellation of Bids (if any) were allowed in parallel during the Bid/Issue Period until the Cut-Off Time.

The Sponsor Banks hosted a web portal for intermediaries (closed user group) from the date of Bid/Issue Opening Date until the date of listing of the Equity Shares with details of statistics of mandate blocks/unblocks, performance of apps and UPI handles, down-time/network latency (if any) across intermediaries and any such processes having an impact/bearing on the Issue Bidding process.

The processing fees for applications made by the UPI Bidders using the UPI Mechanism were required to be released to the SCSBs only after such SCSBs provide a written confirmation in compliance with the SEBI RTA Master Circular, in a format prescribed by SEBI or applicable law.

Pursuant to NSE circular dated August 3, 2022, the following is applicable to all initial public offers opening on or after September 1, 2022:

- a. Cut-off time for acceptance of UPI Mandate shall be up to 5:00 pm on the initial public offer closure date and existing process of UPI bid entry by syndicate members, registrars to the offer and depository participants shall continue till further notice.
- b. There shall be no T+1 mismatch modification session for PAN-DP mismatch and bank/ location code on T+1 day for already uploaded bids. The dedicated window provided for mismatch modification on T+1 day shall be discontinued.
- c. Bid entry and modification/ cancellation (if any) shall be allowed in parallel to the regular bidding period up to 5:00 pm on the initial public offer closure day.

Stock Exchanges were required to display bid details of only successful ASBA blocked applications i.e., Application with latest status as RC 100 – Block Request Accepted by Investor/ Client.

Electronic registration of Bids

- a) The Designated Intermediary were required to register the Bids using the on-line facilities of the Stock Exchanges. The Designated Intermediaries could also set up facilities for off-line electronic registration of Bids, subject to the condition that they could subsequently upload the off-line data file into the on-line facilities for Book Building on a regular basis before the closure of the Issue, subject to applicable laws.

- b) On the Bid/Issue Closing Date, the Designated Intermediaries were required to upload the Bids until such time as may be permitted by the Stock Exchanges and as disclosed in the Red Herring Prospectus.
- c) Only Bids that were uploaded on the Stock Exchanges Platform were considered for allocation/Allotment. The Designated Intermediaries were given until 5:00 pm IST on the Bid/Issue Closing Date to modify select fields uploaded in the Stock Exchange Platform during the Bid/Issue Period after which the Stock Exchange(s) sent the bid information to the Registrar to the Issue for further processing.
- d) QIBs and Non-Institutional Investors can neither revise their bids downwards nor cancel/withdraw their bids.

Participation by our Promoters and the members of the Promoter Group of the Company, the Book Running Lead Manager and the Syndicate Member

The Book Running Lead Manager and the Syndicate Member were not allowed to purchase Equity Shares in this Issue in any manner, except towards fulfilling their underwriting obligations. However, the associates and affiliates of the Book Running Lead Manager and the Syndicate Member could Bid for Equity Shares in the Issue, either in the QIB Portion or in the Non-Institutional Portion as may be applicable to such Bidders, where the allocation was on a proportionate basis or in any other manner as introduced under applicable laws and such subscription were made on their own account or on behalf of their clients. All categories of investors, including associates or affiliates of the Book Running Lead Manager and Syndicate Member, shall be treated equally for the purpose of allocation to be made on a proportionate basis.

Neither (i) the Book Running Lead Manager or any associates of the Book Running Lead Manager (except Mutual Funds sponsored by entities which are associates of the Book Running Lead Manager or insurance companies promoted by entities which are associate of Book Running Lead Manager or AIFs sponsored by the entities which are associate of the Book Running Lead Manager or FPIs other than individuals, corporate bodies and family offices which are associates of the Book Running Lead Manager) or pension funds sponsored by entities which are associate of the Book Running Lead Manager or; (ii) any person related to the Promoters or Promoter Group were required to apply in the Issue under the Anchor Investor Portion.

For the purposes of this section, a QIB who has any of the following rights was deemed to be a “person related to the Promoters or Promoter Group”: (a) rights under a shareholders’ agreement or voting agreement entered into with the Promoters or Promoter Group; (b) veto rights; or (c) right to appoint any nominee director on our Board.

Further, an Anchor Investor was deemed to be an associate of the Book Running Lead Manager, if: (a) either of them controls, directly or indirectly through its subsidiary or holding company, not less than 15% of the voting rights in the other; or (b) either of them, directly or indirectly, by itself or in combination with other persons, exercises control over the other; or (c) there is a common director, excluding a nominee director, amongst the Anchor Investor and the Book Running Lead Manager. Further, persons related to our Promoters and the members of the Promoter Group shall not apply in the Issue under the Anchor Investor Portion.

The Promoters, and the members of the Promoter Group did not participate in the Issue.

Bids by Mutual Funds

With respect to Bids by Mutual Funds, a certified copy of their SEBI registration certificate was required to be lodged along with the Bid cum Application Form. Failing this, our Company in consultation with the Book Running Lead Manager, reserved the right to reject any Bid without assigning any reason thereof, subject to applicable law.

Bids made by asset management companies or custodians of Mutual Funds were required to specifically state names of the concerned schemes for which such Bids were made.

In case of a Mutual Fund, a separate Bid could be made in respect of each scheme of the Mutual Fund registered with SEBI and such Bids in respect of more than one scheme of the Mutual Fund would not be treated as multiple Bids provided that the Bids clearly indicate the scheme concerned for which the Bid was made.

No Mutual Fund scheme were required to invest more than 10% of its NAV in equity shares or equity related instruments of any single company provided that the limit of 10% shall not be applicable for investments in case of index funds or sector or industry specific schemes. No Mutual Fund under all its schemes are required to own more than 10% of any company's paid-up share capital carrying voting rights.

Bids by Eligible NRIs

Eligible NRIs Bidding on non-repatriation basis were advised to use the Bid cum Application Form for residents (white in colour). Eligible NRIs Bidding on a repatriation basis were advised to use the Bid cum Application Form meant for Non-Residents (blue in colour). Only Bids accompanied by payment in Indian Rupees or freely convertible foreign exchange was considered for Allotment.

Eligible NRIs could obtain copies of Bid cum Application Form from the Designated Intermediaries. Eligible NRI Bidders Bidding on a repatriation basis by using the Non-Resident Forms were required to authorise their respective SCSB (if they are Bidding directly through the SCSB) or confirm or accept the UPI Mandate Request (in case of UPI Bidders) to block their Non- Resident External (“NRE”) accounts, or Foreign Currency Non-Resident (“FCNR”) accounts, and eligible NRI Bidders Bidding on a non-repatriation basis by using Resident Forms were required to authorize their respective SCSBs (if they are Bidding directly through SCSB) or confirm or accept the UPI Mandate Request (in case of UPI Bidders) to block their Non-Resident Ordinary (“NRO”) accounts for the full Bid Amount, at the time of the submission of the Bid cum Application Form. Eligible NRIs applying on a non-repatriation basis in the Issue through the UPI Mechanism were advised to enquire with their relevant bank, whether their account is UPI linked, prior to submitting a Bid cum Application Form.

Participation of Eligible NRIs in the Issue was subject to compliance with the FEMA Rules. In accordance with the FEMA Rules, the total holding by any individual NRI, on a repatriation basis, shall not exceed 5% of the total paid-up Equity Share capital on a fully diluted basis or shall not exceed 5% of the paid-up value of each series of debentures or preference shares or share warrants issued by an Indian company and the total holdings of all NRIs and OCIs put together shall not exceed 10% of the total paid-up equity capital on a fully diluted basis or shall not exceed 10% of the paid-up value of each series of debentures or preference shares or share warrant. Provided that the aggregate ceiling of 10% may be raised to 24% if a special resolution to that effect is passed by the general body of the Indian company.

NRIs were permitted to apply in the Issue through Channel I or Channel II (as specified in the UPI Circulars). Further, subject to applicable law, NRIs were allowed to use Channel IV (as specified in the UPI Circulars) to apply in the Issue, provided the UPI facility was required to be enabled for their NRE/ NRO accounts.

For further details of restrictions on investment by NRIs, see “*Restrictions on Foreign Ownership of Indian Securities*” on page 391.

Participation of Eligible NRIs in the Issue was subject to the FEMA Rules. Only Bids accompanied by payment in Indian rupees or fully converted foreign exchange was considered for Allotment. By way of Press Note 1 (2021 Series) dated March 19, 2021, issued by the DPIIT, it has been clarified that an investment made by an Indian entity which is owned and controlled by NRIs on a non-repatriation basis, shall not be considered for calculation of indirect foreign investment.

Bids by HUFs

Bids by Hindu Undivided Families or HUFs was required to be made, in the individual name of the *Karta*. The Bidder/Applicant were required to specify that the Bid was being made in the name of the HUF in the Bid cum Application Form/Application Form as follows: “Name of sole or first Bidder/applicant: XYZ Hindu Undivided Family applying through XYZ, where XYZ is the name of the *Karta*”. Bids/Applications by HUFs was required to be considered at par with Bids/Applications from individuals.

Bids by FPIs

An FPI may purchase or sell equity shares of an Indian company which is listed or to be listed on a recognised stock exchange in India, and/or may purchase or sell securities other than equity instruments.

FPIs were permitted to participate in the Issue subject to compliance with conditions and restrictions which may be specified by the Government from time to time.

In terms of the SEBI FPI Regulations, the investment in Equity Shares by a single FPI or an investor group (which means multiple entities registered as FPIs and directly or indirectly having common ownership of more than 50% or common control) must be below 10% of our total paid-up Equity Share capital on a fully diluted basis. Further, in terms of the FEMA Rules, the total holding by each FPI (or a group) shall be less than 10% of the total paid-up Equity Share capital of our Company on a fully diluted basis and the aggregate limit for FPI investments shall be sectoral caps applicable to our Company, which is 100% of the total paid-up Equity Share capital of our Company on a fully diluted basis.

In terms of the FEMA Non-debt Instruments Rules, for calculating the aggregate holding of FPIs in a company, holding of all registered FPIs was required to be included.

In case the total holding of an FPI increases beyond 10% of the total paid-up Equity Share capital, on a fully diluted basis or 10% or more of the paid-up value of any series of debentures or preference shares or share warrants issued that may be issued by our Company, the total investment made by the FPI will be re-classified as FDI subject to the conditions as specified by SEBI and the RBI in this regard and our Company and the investor will be required to comply with applicable reporting requirements.

In case of Bids made by FPIs, a certified copy of the certificate of registration issued under the SEBI FPI Regulations was required to be attached to the Bid cum Application Form, failing which our Company reserved the right to reject any Bid without assigning any reason. FPIs who wished to participate in the Issue were advised to use the Bid cum Application Form for Non-Residents (blue in colour).

As specified in the General Information Document, it is hereby clarified that bids received from FPIs bearing the same PAN were treated as multiple Bids and were liable to be rejected, except for Bids from FPIs that utilize the multiple investment manager structure in accordance with SEBI master circular bearing reference number SEBI/HO/AFD-2/CIR/P/2022/175 dated December 19, 2022 (“**MIM Structure**”), provided such Bids have been made with different beneficiary account numbers, Client IDs and DP IDs. Accordingly, it should be noted that multiple Bids received from FPIs, who did not utilize the MIM Structure, and bear the same PAN, were liable to be rejected. In order to ensure valid Bids, FPIs making multiple Bids using the same PAN, and with different beneficiary account numbers, Client IDs and DP IDs, were required to provide a confirmation along with each of their Bid cum Application Forms that the relevant FPIs making multiple Bids utilize the MIM Structure and indicate the name of their respective investment managers in such confirmation. In the absence of such confirmation from the relevant FPIs, such multiple Bids were liable to be rejected. Further, in the following cases, the bids by FPIs were not considered as multiple Bids: involving (i) the MIM Structure and indicating the name of their respective investment managers in such confirmation; (ii) offshore derivative instruments (“**ODI**”) which have obtained separate FPI registration for ODI and proprietary derivative investments; (iii) sub funds or separate class of investors with segregated portfolio who obtain separate FPI registration; (iv) FPI registrations granted at investment strategy level/sub fund level where a collective investment scheme or fund has multiple investment strategies/sub-funds with identifiable differences and managed by a single investment manager; (v) multiple branches in different jurisdictions of foreign bank registered as FPIs; (vi) Government and Government related investors registered as Category 1 FPIs; (vii) Entities registered as Collective Investment Scheme having multiple share classes; (viii) Multiple branches in different jurisdictions of foreign bank registered as FPIs; (ix) Government and Government related investors registered as Category 1 FPIs; and (x) Offshore derivative instruments which have obtained separate FPI registration for ODI and proprietary derivative investments.

To ensure compliance with the above requirement, SEBI, pursuant to its circular dated July 13, 2018, has directed that at the time of finalisation of the Basis of Allotment, the Registrar shall (i) use the PAN issued by the Income Tax Department of India for checking compliance for a single FPI; and (ii) obtain validation from Depositories for the FPIs who have invested in the Issue to ensure there is no breach of the investment limit, within the timelines for issue procedure, as prescribed by SEBI from time to time.

Subject to compliance with all applicable Indian laws, rules, regulations, guidelines and approvals in terms of Regulation 21 of the SEBI FPI Regulations, an FPI, may issue, subscribe to or otherwise deal in offshore derivative instruments (as defined under the SEBI FPI Regulations as any instrument, by whatever name called, which is issued overseas by a FPI against securities held by it in India, as its underlying) directly or indirectly, only in the event (i) such offshore derivative

instruments are issued only by persons registered as Category I FPIs; (ii) such offshore derivative instruments are issued only to persons eligible for registration as Category I FPIs; (iii) such offshore derivative instruments are issued after compliance with 'know your client' norms; and (iv) such other conditions as may be specified by SEBI from time to time.

An FPI issuing offshore derivative instruments is also required to ensure that any transfer of offshore derivative instruments issued by or on its behalf, is carried out subject to *inter alia* the following conditions:

- (a) such offshore derivative instruments are transferred only to persons in accordance with Regulation 21(1) of the SEBI FPI Regulations; and
- (b) prior consent of the FPI is obtained for such transfer, except when the persons to whom the offshore derivative instruments are to be transferred to are pre-approved by the FPI.

Participation of FPIs in the Issue was subject to the FEMA Rules.

Please note that in terms of the General Information Document, the maximum Bid by any Bidder including QIB Bidder were required not to exceed the investment limits prescribed for them under applicable laws. Further, MIM Bids by an FPI Bidder utilising the MIM Structure was required to be aggregated for determining the permissible maximum Bid. Further, please note that as disclosed in the Red Herring Prospectus read with the General Information Document, Bid Cum Application Forms were liable to be rejected in the event that the Bid in the Bid cum Application Form exceeded the Issue size and/or investment limit or maximum number of the Equity Shares that can be held under applicable laws or regulations or maximum amount permissible under applicable laws or regulations, or under the terms of this Prospectus.

For example, an FPI must ensure that any Bid by a single FPI and/ or an investor group (which means the same multiple entities having common ownership directly or indirectly of more than 50% or common control) (collective, the "**FPI Group**") shall be below 10% of the total paid-up Equity Share capital of our Company on a fully diluted basis. Any Bids by FPIs and/ or the FPI Group (including but not limited to (a) FPIs Bidding through the MIM Structure; or (b) FPIs with separate registrations for offshore derivative instruments and proprietary derivative instruments) for 10% or more of our total paid-up post Issue Equity Share capital was liable to be rejected.

Bids under Power of Attorney

In case of Bids made pursuant to a power of attorney or by limited companies, corporate bodies, registered societies, eligible FPIs, AIFs, Mutual Funds, insurance companies, insurance funds set up by the army, navy or air force of India, insurance funds set up by the Department of Posts, India or the National Investment Fund and provident funds with a minimum corpus of ₹250 million and pension funds with a minimum corpus of ₹ 250 million, registered with the Pension Fund Regulatory and Development Authority established under sub-section (1) of section 3 of the Pension Fund Regulatory and Development Authority Act, 2013 (in each case, subject to applicable law and in accordance with their respective constitutional documents), a certified copy of the power of attorney or the relevant resolution or authority, as the case may be, along with a certified copy of the memorandum of association and articles of association and/or bye laws, as applicable was required to be lodged along with the Bid cum Application Form. Failing this, our Company reserved the right to accept or reject any Bid in whole or in part, in either case, without assigning any reasons thereof.

Our Company in consultation with the Book Running Lead Manager, in its absolute discretion, reserves the right to relax the above condition of simultaneous lodging of the power of attorney along with the Bid cum Application Form.

Bids by SEBI registered VCFs, AIFs and FVCIs

The SEBI FVCI Regulations as amended, *inter alia*, prescribe the investment restrictions on VCFs, and FVCIs registered with SEBI. Further, the SEBI AIF Regulations prescribe, amongst others, the investment restrictions on AIFs. Accordingly, the holding in any company by any individual VCF or FVCI registered with SEBI should not exceed 25% of the corpus of the VCF or FVCI. Further, subject to FEMA NDI Rules, VCFs and FVCIs can invest only up to 33.33% of the investible funds in various prescribed instruments, including in public offerings.

Category I AIFs and Category II AIFs cannot invest more than 25% of the investible funds in an investee company directly or through investment in the units of other AIF. A Category III AIFs cannot invest more than 10% of the

investible funds in an investee company directly or through investment in the units of other AIF. A VCF registered as a Category I AIF, as defined in the SEBI AIF Regulations, cannot invest more than one-third of its investible funds by way of subscription to an initial public offering of a venture capital undertaking. Pursuant to the repeal of the SEBI VCF Regulations, the VCFs which have not re-registered as an AIF under the SEBI AIF Regulations shall continue to be regulated by the SEBI VCF Regulations until the existing fund or scheme managed by the fund is wound up and such fund shall not launch any new scheme after the notification of the SEBI AIF Regulations. Our Company and the Book Running Lead Manager shall not be responsible for loss, if any, incurred by the Bidder on account of conversion of foreign currency.

Participation of VCFs, AIFs or FVCIs in the Issue was subject to the FEMA Rules.

All non-resident investors were required to note that refunds (in case of Anchor Investors), dividends and other distributions, if any, will be payable in Indian Rupees only and net of bank charges and commission.

Bids by Limited Liability Partnerships

In case of Bids made by limited liability partnerships registered under the Limited Liability Partnership Act, 2008, a certified copy of certificate of registration issued under the Limited Liability Partnership Act, 2008, were required to be attached to the Bid cum Application Form. Failing this, our Company in consultation with the Book Running Lead Manager reserved the right to reject any Bid without assigning any reason thereof.

Bids by banking companies

In case of Bids made by banking companies registered with RBI, certified copies of: (i) the certificate of registration issued by RBI, and (ii) the approval of such banking company's investment committee were required to be attached to the Bid cum Application Form, failing which our Company in consultation with the Book Running Lead Manager reserved the right to reject any Bid without assigning any reason.

The investment limit for banking companies in non-financial services companies as per the Banking Regulation Act, 1949, as amended ("**Banking Regulation Act**"). and the Master Direction - Reserve Bank of India (Financial Services provided by Banks) Directions, 2016, as amended, is 10% of the paid-up share capital of the investee company, not being its subsidiary engaged in non-financial services, or 10% of the banking company's own paid-up share capital and reserves, whichever is less. Further, the aggregate investment by a banking company in subsidiaries and other entities engaged in financial and non-financial services company cannot exceed 20% of the bank's paid-up share capital and reserves.

However, a banking company would be permitted to invest in excess of 10% but not exceeding 30% of the paid-up share capital of such investee company, subject to prior approval of the RBI, if (i) the investee company is engaged in non-financial activities permitted for banking companies in terms of Section 6(1) of the Banking Regulation Act; (ii) the additional acquisition is through restructuring of debt, or to protect the banking company's interest on loans/investments made to a company; (iii) hold along with its subsidiaries, associates or joint ventures or entities directly or indirectly controlled by the bank; and mutual funds managed by asset management companies controlled by the bank, more than 20% of the investee company's paid up share capital engaged in non-financial services. However, this cap doesn't apply to the cases mentioned in (i) and (ii) above.

Further, the aggregate investment by a banking company in all its subsidiaries and other entities engaged in financial services and non-financial services, including overseas investments, cannot exceed 20% of the banking company's paid up share capital and reserves.

The banking company is required to submit a time-bound action plan for disposal of such shares within a specified period to RBI. A banking company would require a prior approval of RBI to make investment in a (i) subsidiary or a financial services company that is not a subsidiary (with certain exceptions prescribed); and (ii) non-financial services company in excess of 10% of such investee company's paid-up share capital as stated in para 5(a)(v)(c)(i) of the Master Direction - Reserve Bank of India (Financial Services provided by Banks) Directions, 2016, as amended.

Bids by SCSBs

SCSBs participating in the Issue were required to comply with the terms of the circulars bearing numbers CIR/CFD/DIL/12/2012 and CIR/CFD/DIL/1/2013 dated September 13, 2012 and January 2, 2013, respectively, issued by SEBI. Such SCSBs were required to ensure that for making applications on their own account using ASBA, they were required to have a separate account in their own name with any other SEBI registered SCSBs. Further, such account shall be used solely for the purpose of making application in public issues and clear demarcated funds should be available in such account for such applications.

Bids by Insurance Companies

In case of Bids made by insurance companies registered with the IRDAI, a certified copy of certificate of registration issued by IRDAI was required to be attached to the Bid cum Application Form. Failing this, our Company in consultation with the Book Running Lead Manager reserved the right to reject any Bid without assigning any reason thereof, subject to applicable law.

The exposure norms for insurers are prescribed under the Insurance Regulatory and Development Authority of India (Investment) Regulations, 2016, as amended ("**IRDAI Investment Regulations**"), based on investments in the equity shares of a company, the entire group of the investee company and the industry sector in which the investee company operates.

Insurance companies participating in the Issue were advised to refer to the IRDAI Investment Regulations for specific investment limits applicable to them and shall comply with all applicable regulations, guidelines and circulars issued by IRDAI from time to time.

Bids by Provident Funds/Pension Funds

In case of Bids made by provident funds/pension funds with minimum corpus of ₹250 million, registered with the Pension Fund Regulatory and Development Authority established under sub-section (1) of section 3 of the Pension Fund Regulatory and Development Authority Act, 2013, subject to applicable law, a certified copy of a certificate from a chartered accountant certifying the corpus of the provident fund/pension fund was required to be attached to the Bid cum Application Form. Failing this, our Company in consultation with the Book Running Lead Manager reserved the right to reject any Bid, without assigning any reason thereof.

Bids by Systemically Important Non-Banking Financial Companies

In case of Bids made by Systemically Important Non-Banking Financial Companies registered with RBI, certified copies of: (i) the certificate of registration issued by RBI, (ii) certified copy of its last audited financial statements on a standalone basis, (iii) a net worth certificate from its statutory auditor, and (iv) such other approval as may be required by the Systemically Important Non-Banking Financial Companies, were required to be attached to the Bid cum Application Form. Failing this, our Company in consultation with the Book Running Lead Manager, reserved the right to reject any Bid without assigning any reason thereof, subject to applicable law. Systemically important NBFCs participating in the Issue were required to comply with all applicable regulations, guidelines and circulars issued by RBI from time to time.

The investment limit for systemically important NBFCs shall be as prescribed by RBI from time to time.

Bids by Anchor Investors

In accordance with the SEBI ICDR Regulations, in addition to details and conditions mentioned in this section, the key terms for participation by Anchor Investors are provided below.

1. Anchor Investor Application Forms were made available for the Anchor Investor Portion at the offices of the Book Running Lead Manager.
2. The Bid was required to be for a minimum of such number of Equity Shares so that the Bid Amount did not exceed ₹ 100 million. A Bid could not be submitted for over 60% of the QIB Portion. In case of a Mutual

Fund, separate Bids by individual schemes of a Mutual Fund will be aggregated to determine the minimum application size of ₹ 100 million.

3. Forty per cent of the Anchor Investor Portion, within the limits specified under the SEBI ICDR Regulations was reserved -(i) 33.33 percent for domestic Mutual Funds; and (ii) 6.67 percent for life insurance companies and pension funds.
4. Bidding for Anchor Investors was opened one Working Day before the Bid/Issue Opening Date, and was completed on the same day.
5. Our Company in consultation with the Book Running Lead Manager finalized allocation to the Anchor Investors on a discretionary basis, provided that the minimum number of Allottees in the Anchor Investor Portion was not less than: (a) minimum of two and maximum of 15 Anchor Investors, where the allocation under the Anchor Investor Portion was more than ₹ 100 million but up to ₹2,500 million, subject to a minimum Allotment of ₹ 50 million per Anchor Investor; and (b) in case of allocation above ₹2,500 million under the Anchor Investor Portion, a minimum of five such investors and a maximum of 15 Anchor Investors for allocation up to ₹ 2,500 million, and an additional 15 Anchor Investors for every additional ₹ 2,500 million, subject to minimum Allotment of ₹ 50 million per Anchor Investor.
6. Allocation to Anchor Investors was completed on the Anchor Investor Bidding Date. The number of Equity Shares allocated to Anchor Investors and the price at which the allocation is made, was made available in the public domain by the Book Running Lead Manager before the Bid/Issue Opening Date, through intimation to the Stock Exchanges.
7. Anchor Investors could not withdraw or lower the size of their Bids at any stage after submission of the Bid.
8. If the Issue Price is greater than the Anchor Investor Allocation Price, the additional amount being the difference between the Issue Price and the Anchor Investor Allocation Price will be payable by the Anchor Investors on the Anchor Investor Pay-in Date specified in the CAN. If the Issue Price is lower than the Anchor Investor Allocation Price, Allotment to successful Anchor Investors will be at the higher price, i.e., the Anchor Investor Issue Price.
9. Equity Shares Allotted in the Anchor Investor Portion will be locked in, in accordance with the SEBI ICDR Regulations. 50% Equity Shares allotted to Anchor Investors shall be locked-in for a period of 90 days from the date of Allotment, whereas, the remaining 50% shall be locked-in for a period of 30 days from the date of Allotment.
10. Neither the (a) Book Running Lead Manager or any associate of the Book Running Lead Manager (other than mutual funds sponsored by entities which are associate of the Book Running Lead Manager or insurance companies promoted by entities which are associate of the Book Running Lead Manager or Alternate Investment Funds (AIFs) sponsored by the entities which are associates of the Book Running Lead Manager or FPIs, other than individuals, corporate bodies and family offices, sponsored by the entities which are associate of the Book Running Lead Manager) or pension fund sponsored by entities which are associate of the Book Running Lead Manager nor (b) our Promoters, the members of the Promoter Group or any person related to our Promoters or the members of the Promoter Group could apply under the Anchor Investors category.
11. Bids made by QIBs under both the Anchor Investor Portion and the QIB Portion would not be considered multiple Bids.

For more information, please read the General Information Document.

The information set out above is given for the benefit of the Bidders. Bidders are advised to make their independent investigations and ensure that any single Bid from them does not exceed the applicable investment limits or maximum number of the Equity Shares that can be held by them under applicable law or regulations, or as will be specified in the Red Herring Prospectus and this Prospectus.

Information for Bidders

The relevant Designated Intermediary could have entered a maximum of three Bids at different price levels opted in the Bid cum Application Form and such options were considered as multiple Bids. It was the Bidder's responsibility to obtain the acknowledgment slip from the relevant Designated Intermediary. The registration of the Bid by the Designated Intermediary did not guarantee that the Equity Shares shall be allocated/Allotted. Such Acknowledgement Slip was non-negotiable and by itself did not create any obligation of any kind. When a Bidder revised his or her Bid, he /she surrendered the earlier Acknowledgement Slip and could request for a revised acknowledgment slip from the relevant Designated Intermediary as proof of his or her having revised the previous Bid.

In relation to electronic registration of Bids, the permission given by the Stock Exchanges to use their network and software of the electronic bidding system could not in any way be deemed or construed to mean that the compliance with various statutory and other requirements by our Company and/or the Book Running Lead Manager were cleared or approved by the Stock Exchanges, nor did it in any manner warrant, certify or endorse the correctness or completeness of compliance with the statutory and other requirements, nor did it take any responsibility for the financial or other soundness of our Company, the management or any scheme or project of our Company; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of the Draft Red Herring Prospectus or the Red Herring Prospectus and this Prospectus; nor did it warrant that the Equity Shares will be listed or will continue to be listed on the Stock Exchanges.

General Instructions

QIB Bidders and Non-Institutional Bidders were not allowed to withdraw their Bid(s) or lower the size of their Bid(s) (in terms of quantity of Equity Shares or the Bid Amount) at any stage. Anchor Investors were not allowed to withdraw their Bids after the Anchor Investor Bidding Date. RIBs could have revised their Bids during the Bid/Issue Period and withdrawn their Bids until Bid/Issue Closing Date.

Do's:

1. Ensure that your PAN is linked with Aadhaar and you are in compliance with Central Board of Direct Taxes notification dated February 13, 2020 and press release dated June 25, 2021, September 17, 2021, March 30, 2022 and March 28, 2023;
2. Check if you are eligible to apply as per the terms of the Red Herring Prospectus and under applicable law, rules, regulations, guidelines and approvals. All Bidders (other than Anchor Investors) should submit their Bids through the ASBA process only;
3. Ensure that you have Bid within the Price Band;
4. Read all the instructions carefully and complete the Bid cum Application Form in the prescribed form;
5. Ensure that you (other than in the case of Anchor Investors) have mentioned the correct details of ASBA Account (i.e. bank account number) in the Bid cum Application Form if you are not an UPI Bidder in the Bid cum Application Form and if you are an UPI Bidder ensure that you have mentioned the correct UPI ID (with maximum length of 45 characters including the handle), in the Bid cum Application Form;
6. UPI Bidders through the SCSBs and mobile applications shall ensure that the name of the bank appears in the list of SCSBs which are live on UPI, as displayed on the SEBI website. UPI Bidders shall ensure that the name of the app and the UPI handle which is used for making the application appears in Annexure 'A' to the SEBI circular no. SEBI/HO/CFD/DIL2/COR/P/2019/85 dated July 26, 2019;
7. Ensure that your Bid cum Application Form bearing the stamp of a Designated Intermediary is submitted to the Designated Intermediary at the relevant Bidding Centre (except in case of electronic Bids) within the prescribed time. Bidders (other than Anchor Investors) shall submit the Bid cum Application Form in the manner set out in the GID;
8. Ensure that Anchor Investors submit their Bid cum Application Forms only to the Book Running Lead

Manager;

9. Ensure that you mandatorily have funds equal to or higher than the Bid Amount in the ASBA Account maintained with the SCSB before submitting the ASBA Form to the relevant Designated Intermediaries;
10. If the First Bidder is not the bank account holder, ensure that the Bid cum Application Form is signed by the account holder. Ensure that you have an account with an SCSB and have mentioned the correct bank account number in the Bid cum Application Form (for all ASBA Bidders other than UPI Bidders);
11. Ensure that the signature of the First Bidder in case of joint Bids, is included in the Bid cum Application Forms;
12. Ensure that you request for and receive a stamped acknowledgement counterfoil or acknowledgment specifying the application number as a proof of having accepted Bid cum Application Form for all your Bid options from the concerned Designated Intermediary;
13. The ASBA bidders shall ensure that bids above ₹ 500,000, are uploaded only by the SCSBs;
14. Ensure that the name(s) given in the Bid cum Application Form is/are exactly the same as the name(s) in which the beneficiary account is held with the Depository Participant. In case of joint Bids, the Bid cum Application Form should contain only the name of the First Bidder whose name should also appear as the first holder of the beneficiary account held in joint names. Ensure that the signature of the First Bidder is included in the Bid cum Application Forms;
15. UPI Bidders Bidding in the Issue to ensure that they shall use only their own ASBA Account or only their own bank account linked UPI ID) to make an application in the Issue and not ASBA Account or bank account linked UPI ID of any third party;
16. Bidders not using the UPI Mechanism, should submit their Bid cum Application Form directly with SCSBs and/or the designated branches of SCSBs or the relevant Designated Intermediary, as applicable;
17. UPI Bidders in the Issue to ensure that they shall use only their own ASBA Account or only their own bank account linked UPI ID which is UPI 2.0 certified by NPCI to make an application in the Issue and not ASBA Account or bank account linked UPI ID of any third party;
18. Ensure that you submit the revised Bids to the same Designated Intermediary, through whom the original Bid was placed and obtain a revised acknowledgment;
19. Ensure that you have correctly signed the authorisation/undertaking box in the Bid cum Application Form, or have otherwise provided an authorisation to the SCSB or Sponsor Banks, as applicable, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Bid Amount mentioned in the Bid cum Application Form, as the case may be, at the time of submission of the Bid. In case of UPI Bidders submitting their Bids and participating in the Issue, ensure that you authorise the UPI Mandate Request, including in case of any revision of Bids, raised by the Sponsor Banks for blocking of funds equivalent to Bid Amount and subsequent debit of funds in case of Allotment;
20. Except for Bids (i) on behalf of the Central or State Governments and the officials appointed by the courts, who, in terms of the SEBI circular no. MRD/Dop/Cir-20/2008 dated June 30, 2008, may be exempt from specifying their PAN for transacting in the securities market, (ii) submitted by investors who are exempt from the requirement of obtaining/specifying their PAN for transacting in the securities market, and (iii) Bids by persons resident in the state of Sikkim, who, in terms of a SEBI circular no. MRD/DoP/SE/Cir- 8 /2006 dated July 20, 2006, may be exempted from specifying their PAN for transacting in the securities market, all Bidders should mention their PAN allotted under the IT Act. The exemption for the Central or the State Government and officials appointed by the courts and for investors residing in the State of Sikkim is subject to (a) the Demographic Details received from the respective depositories confirming the exemption granted to the beneficial owner by a suitable description in the PAN field and the beneficiary account remaining in “active status”; and (b) in the case of residents of Sikkim, the address as per the

Demographic Details evidencing the same. All other applications in which PAN is not mentioned were rejected;

21. Ensure that the Demographic Details are updated, true and correct in all respects;
22. Ensure that thumb impressions and signatures other than in the languages specified in the Eighth Schedule to the Constitution of India are attested by a Magistrate or a Notary Public or a Special Executive Magistrate under official seal;
23. Ensure that the category and the investor status is indicated in the Bid cum Application Form to ensure proper upload of your Bid in the electronic Bidding system of the Stock Exchanges;
24. Ensure that in case of Bids under power of attorney or by limited companies, corporates, trust, etc., relevant documents including a copy of the power of attorney, if applicable, are submitted;
25. Ensure that Bids submitted by any person resident outside India is in compliance with applicable foreign and Indian laws;
26. UPI Bidders who wish to Bid should submit Bid with the Designated Intermediaries, pursuant to which the UPI Bidder should ensure acceptance of the UPI Mandate Request received from the Sponsor Banks to authorise blocking of funds equivalent to the revised Bid Amount in the UPI Bidder's ASBA Account;
27. Since the Allotment will be in demat form only, ensure that the Bidder's depository account is active, the correct DP ID, Client ID, the PAN, UPI ID, if applicable, are mentioned in their Bid cum Application Form and that the name of the Bidder, the DP ID, Client ID, the PAN and UPI ID, if applicable, entered into the online IPO system of the Stock Exchanges by the relevant Designated Intermediary, as applicable, matches with the name, DP ID, Client ID, PAN and UPI ID, if applicable, available in the Depository database;
28. RIBs who wish to revise their Bids using the UPI Mechanism, should submit the revised Bid with the Designated Intermediaries, pursuant to which RIBs should ensure acceptance of the UPI Mandate Request received from the Sponsor Banks to authorise blocking of funds equivalent to the revised Bid Amount in the RIB's ASBA Account;
29. Ensure that you have accepted the UPI Mandate Request received from the Sponsor Banks prior to 5:00 p.m. IST on the Bid/Issue Closing Date;
30. Anchor Investors should submit the Anchor Investor Application Forms to the Book Running Lead Manager;
31. FPIs making MIM Bids using the same PAN, and different beneficiary account numbers, Client IDs and DP IDs, are required to submit a confirmation that their Bids are under the MIM structure and indicate the name of their investment manager in such confirmation which shall be submitted along with each of their Bid cum Application Forms. In the absence of such confirmation from the relevant FPIs, such MIM Bids were rejected;
32. Bids by Eligible NRIs for a Bid Amount of less than ₹200,000 would be considered under the retail category for the purposes of allocation and Bids for a Bid Amount exceeding ₹200,000 would be considered under the non-institutional category for allocation in the Issue;
33. UPI Bidders shall ensure that details of the Bid are reviewed and verified by opening the attachment in the UPI Mandate Request and then proceed to authorise the UPI Mandate Request using his/her UPI PIN. Upon the authorisation of the mandate using his/her UPI PIN, an UPI Bidder may be deemed to have verified the attachment containing the application details of the UPI Bidder in the UPI Mandate Request and have agreed to block the entire Bid Amount and authorised the Sponsor Banks to block the Bid Amount mentioned in the Bid Cum Application Form; and
34. Ensure that while Bidding through a Designated Intermediary, the Bid cum Application Form (other than for Anchor Investors and UPI Bidders) is submitted to a Designated Intermediary in a Bidding Centre and

that the SCSB where the ASBA Account, as specified in the ASBA Form, is maintained has named at least one branch at that location for the Designated Intermediary to deposit ASBA Forms (a list of such branches is available on the website of SEBI at www.sebi.gov.in).

35. Bidders (except UPI Bidders) should instruct their respective banks to release the funds blocked in the ASBA account under the ASBA process. In case of RIBs, once the Sponsor Banks issues the Mandate Request, the RIBs would be required to proceed to authorize the blocking of funds by confirming or accepting the UPI Mandate Request to authorize the blocking of funds equivalent to application amount and subsequent debit of funds in case of Allotment, in a timely manner.
36. UPI Bidders who have revised their Bids subsequent to making the initial Bid should also approve the revised UPI Mandate Request generated by the Sponsor Banks to authorize blocking of funds equivalent to the revised Bid Amount and subsequent debit of funds in case of Allotment in a timely manner.

The Bid cum Application Form was liable to be rejected if the above instructions, as applicable, are not complied with. Application made using incorrect UPI handle or using a bank account of an SCSB or SCSBs which is not mentioned in the Annexure 'A' to the SEBI circular no. SEBI/HO/CFD/DIL2/CIR/P/2019/85 dated July 26, 2019 is liable to be rejected.

Don'ts:

1. Do not Bid for lower than the minimum Bid size;
2. Do not Bid on another Bid cum Application Form after you have submitted a Bid to a Designated Intermediary;
3. Do not Bid/revise Bid Amount to less than the Floor Price or higher than the Cap Price;
4. Do not submit the ASBA Forms to any non-SCSB bank or to our Company or at a location other than the Bidding Centres;
5. Do not submit the ASBA Forms to any Designated Intermediary that is not authorised to collect the relevant ASBA Forms;
6. Do not pay the Bid Amount in cheques, demand drafts or by cash, money order, postal order or by stock invest;
7. Do not send Bid cum Application Forms by post; instead submit the same to the Designated Intermediary only;
8. Do not Bid at Cut-off Price (for Bids by QIBs and Non-Institutional Bidders);
9. Do not instruct your respective banks to release the funds blocked in the ASBA Account under the ASBA process;
10. Do not submit the Bid for an amount more than funds available in your ASBA account;
11. Do not submit Bids on plain paper or on incomplete or illegible Bid cum Application Forms or on Bid cum Application Forms in a colour prescribed for another category of a Bidder;
12. In case of ASBA Bidders, do not submit more than one ASBA Form from an ASBA Account;
13. Do not submit the Bid without ensuring that funds equivalent to the entire Bid Amount are available for blocking in the relevant ASBA Account or in the case of UPI Bidders using the UPI Mechanism, in the UPI linked bank account where funds for making the Bid are available;
14. If you are an UPI Bidder, do not submit more than one Bid cum Application Form for each UPI ID;

15. Anchor Investors should not Bid through the ASBA process;
16. Do not submit the ASBA Forms to any Designated Intermediary that is not authorised to collect the relevant ASBA Forms or to our Company;
17. Do not Bid on a Bid cum Application Form that does not have the stamp of the relevant Designated Intermediary;
18. Do not submit the General Index Register (GIR) number instead of the PAN;
19. Do not submit incorrect details of the DP ID, Client ID, PAN and UPI ID, if applicable, or provide details for a beneficiary account which is suspended or for which details cannot be verified by the Registrar to the Issue;
20. Do not submit a Bid in case you are not eligible to acquire Equity Shares under applicable law or your relevant constitutional documents or otherwise;
21. Do not Bid if you are not competent to contract under the Indian Contract Act, 1872 (other than minors having valid depository accounts as per Demographic Details provided by the depository);
22. Do not submit a Bid/revise a Bid Amount, with a price less than the Floor Price or higher than the Cap Price;
23. Do not submit a Bid using UPI ID, if you are not a UPI Bidder;
24. Do not Bid on another Bid cum Application Form or the Anchor Investor Application Form, as the case may be, after you have submitted a Bid to any of the Designated Intermediaries;
25. Do not Bid for Equity Shares more than what is specified for each category;
26. If you are a QIB, do not submit your Bid after 3 p.m. IST on the QIB Bid/Issue Closing Date (for online applications) and after 12:00 p.m. on the Bid/Issue Closing Date (for Physical Applications);
27. Do not fill up the Bid cum Application Form such that the number of Equity Shares Bid for, exceeds the Issue size and/or investment limit or maximum number of the Equity Shares that can be held under applicable laws or regulations or maximum amount permissible under applicable laws or regulations, or under the terms of the Red Herring Prospectus;
28. Do not withdraw your Bid or lower the size of your Bid (in terms of quantity of the Equity Shares or the Bid Amount) at any stage, if you are a QIB or a Non-Institutional Bidder. RIBs can revise or withdraw their Bids on or before the Bid/Issue Closing Date;
29. Do not submit Bids to a Designated Intermediary at a location other than the Bidding Centres. If you are UPI Bidder, do not submit the ASBA Form directly with SCSBs;
30. If you are an UPI Bidder which is submitting the ASBA Form with any of the Designated Intermediaries and using your UPI ID for the purpose of blocking of funds, do not use any third party bank account or third party linked bank account UPI ID;
31. Do not Bid if you are an OCB;
32. UPI Bidders using the incorrect UPI handle or using a bank account of an SCSB and/ or mobile applications which is not mentioned in the list provided on the SEBI website is liable to be rejected;
33. Do not submit the Bid cum Application Forms to any non-SCSB bank;
34. Do not submit a Bid cum Application Form with third party ASBA Bank Account or UPI ID (in case of Bids submitted by UPI Bidder);

35. Do not Bid for a Bid Amount exceeding ₹200,000 (for Bids by Retail Individual Bidders);
36. Do not link the UPI ID with a bank account maintained with a bank that is not UPI 2.0 certified by the NPCI in case of Bids submitted by UPI Bidders; and
37. In case of ASBA Bidders (other than 3 in 1 Bids) Syndicate Member shall ensure that they do not upload any bids above ₹500,000.

The Bid cum Application Form was liable to be rejected if the above instructions, as applicable, are not complied with.

Grounds for technical rejection

In addition to the grounds for rejection of Bids on technical grounds as provided in the GID, Bidders were requested to note that Bids maybe rejected on the following additional technical grounds:

- (a) Bids submitted without instruction to the SCSBs to block the entire Bid Amount;
- (b) Bids which do not contain details of the Bid Amount and the bank account details in the ASBA Form;
- (c) Bids submitted on a plain paper;
- (d) Bids submitted by UPI Bidders through an SCSBs and/or using a mobile application or UPI handle, not listed on the website of SEBI;
- (e) Bids under the UPI Mechanism submitted by UPI Bidders using third-party bank accounts or using a third-party linked bank account UPI ID (subject to availability of information regarding third-party account from Sponsor Banks);
- (f) Anchor Investors should submit Anchor Investor Application Form only to the Book Running Lead Manager;
- (g) Do not Bid on another Bid cum Application Form and the Anchor Investor Application Form, as the case may be, after you have submitted a Bid to any of the Designated Intermediary;
- (h) ASBA Form by the UPI Bidders using third party bank accounts or using third party linked bank account UPI IDs;
- (i) ASBA Form submitted to a Designated Intermediary does not bear the stamp of the Designated Intermediary;
- (j) Bids submitted without the signature of the First Bidder or Sole Bidder;
- (k) The ASBA Form not being signed by the account holders, if the account holder is different from the Bidder;
- (l) Bids by persons for whom PAN details have not been verified and whose beneficiary accounts are “suspended for credit” in terms of SEBI circular CIR/MRD/DP/ 22 /2010 dated July 29, 2010;
- (m) GIR number furnished instead of PAN;
- (n) Bids by RIBs with Bid Amount of a value of more than ₹200,000;
- (o) Bids by persons who are not eligible to acquire Equity Shares in terms of all applicable laws, rules, regulations, guidelines and approvals;
- (p) Bids accompanied by stock invest, money order, postal order, or cash; and

- (q) Bids uploaded by QIBs and by Non-Institutional Bidders after 4.00 pm on the Bid/Issue Closing Date and Bids by RIBs uploaded after 5.00 p.m. on the Bid/Issue Closing Date, unless extended by the Stock Exchanges. On Bid/Issue Closing Date, extension of time may be granted by Stock Exchanges only for uploading Bids received RIBs, after taking into account the total number of Bids received and as reported by the Book Running Lead Manager to the Stock Exchanges.

Further, in case of any pre-Issue or post-Issue related issues regarding share certificates/ demat credit/refund orders/unblocking etc., investors can reach out to the Company Secretary and Compliance Officer. For further details of the Company Secretary and Compliance Officer, see “General Information” and “Our Management” on pages 74 and 222, respectively.

In case of any delay in unblocking of amounts in the ASBA Accounts (including amounts blocked through the UPI Mechanism) exceeding two Working Days from the Bid/Issue Closing Date, the Bidder shall be compensated at a uniform rate of ₹100 per day for the entire duration of delay exceeding two Working Days from the Bid/Issue Closing Date by the intermediary responsible for causing such delay in unblocking. The Book Running Lead Manager shall, in their sole discretion, identify and fix the liability on such intermediary or entity responsible for such delay in unblocking. Further, Bidders shall be entitled to compensation in the manner specified in the SEBI ICDR Master Circular (to the extent applicable) in case of delays in resolving investor grievances in relation to blocking/unblocking of funds.

For details of grounds for technical rejections of a Bid cum Application Form, please see the General Information Document.

Names of entities responsible for finalising the basis of allotment in a fair and proper manner

The authorised employees of the Designated Stock Exchanges, along with the Book Running Lead Manager and the Registrar, shall ensure that the Basis of Allotment is finalised in a fair and proper manner in accordance with the procedure specified in SEBI ICDR Regulations.

Method of allotment as may be prescribed by SEBI from time to time

Our Company will not make any allotment in excess of the Equity Shares offered through this Issue through the Red Herring Prospectus and this Prospectus except in case of oversubscription for the purpose of rounding off to make allotment, in consultation with the Designated Stock Exchange. Further, upon oversubscription, an allotment of not more than 1% of the Issue may be made for the purpose of making allotment in minimum lots.

The allotment of Equity Shares to applicants other than to the RIBs, Non-Institutional Bidders and Anchor Investors shall be on a proportionate basis within the respective investor categories and the number of securities allotted shall be rounded off to the nearest integer, subject to minimum allotment being equal to the minimum application size as determined and disclosed. The Allotment of Equity Shares to Anchor Investors was done on a discretionary basis.

The Allotment of Equity Shares to each RIB shall not be less than the minimum Bid Lot, subject to the availability of shares in Retail Individual Investor category, and the remaining available shares, if any, shall be allotted on a proportionate basis. Not more than 15% of the Issue was made available for allocation to Non-Institutional Bidders. The Equity Shares available for allocation to Non-Institutional Bidders under the Non-Institutional Portion, shall be subject to the following: (i) one-third of the portion available to Non-Institutional Bidders was reserved for applicants with an application size of more than ₹ 200,000 and up to ₹ 1,000,000, and (ii) two-third of the portion available to Non-Institutional Bidders was reserved for applicants with an application size of more than ₹1,000,000, provided that the unsubscribed portion in either of the aforementioned sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders. The allotment to each Non-Institutional Bidder was not less than the minimum Bid Lot, subject to the availability of Equity Shares in the Non-Institutional Portion, and the remaining Equity Shares, if any, shall be allocated on a proportionate basis in accordance with the conditions specified in this regard in Schedule XIII of the SEBI ICDR Regulations.

The allotment of Equity Shares to each RIB shall not be less than the minimum bid lot, subject to the availability of shares in RIB category, and the remaining available shares, if any, shall be allotted on a proportionate basis.

Payment into Anchor Investor Escrow Accounts

Our Company in consultation with the Book Running Lead Manager decided the list of Anchor Investors to whom the CAN will be sent, pursuant to which, the details of the Equity Shares allocated to them in their respective names would be notified to such Anchor Investors. Anchor Investors were not permitted to Bid in the Issue through the ASBA process. Instead, Anchor Investors were required to transfer the Bid Amount (through direct credit, real time gross settlement (“**RTGS**”), national automated clearing house (“**NACH**”) or national electronic fund transfer (“**NEFT**”) to the Escrow Account(s). For Anchor Investors, the payment instruments for payment into the Anchor Investor Escrow Account was required to be drawn in favour of:

- (a) In case of resident Anchor Investors: “Waterways Leisure Tourism Limited Anchor Investor – R”
- (b) In case of Non-Resident Anchor Investors: “Waterways Leisure Tourism Limited Anchor Investor – NR”

Anchor Investors were required to note that the escrow mechanism is not prescribed by SEBI and has been established as an arrangement between our Company, the Syndicate, the Escrow Banks and the Registrar to the Issue to facilitate collections of Bid amounts from Anchor Investors.

Pre-Issue Advertisement

Our Company, after filing the Red Herring Prospectus with the RoC, published a pre-Issue advertisement, in the form prescribed under the SEBI ICDR Regulations, in all editions of the English national daily newspaper, Business Standard, all editions of the Hindi national daily newspaper Business Standard, and the Mumbai edition of Navshakti, the Marathi daily newspaper (Marathi being the regional language of Maharashtra, where our Registered and Corporate Office is located) each with wide circulation.

In the pre-Issue advertisement, we stated the Bid/Issue Opening Date and the Bid/Issue Closing Date. This advertisement was in the format prescribed in Part A of Schedule X of the SEBI ICDR Regulations.

Allotment advertisement

Our Company, the Book Running Lead Manager and the Registrar shall publish an allotment advertisement not later than one Working Day after commencement of trading, disclosing the date of commencement of trading in all editions of the English national daily newspaper, Business Standard, all editions of the Hindi national daily newspaper Business Standard, and the Mumbai edition of the Marathi daily newspaper, Navshakti (Marathi being the regional language of Maharashtra, where our Registered and Corporate Office is located) each with wide circulation.

The information set out above was given for the benefit of the Bidders/applicants. Bidders/applicants were advised to make their independent investigations and ensure that the number of Equity Shares Bid for do not exceed the prescribed limits under applicable laws or regulations.

Signing of the Underwriting Agreement and Filing with the RoC

- (a) Our Company and the Underwriters have entered into an Underwriting Agreement on June 25, 2026.
- (b) After signing the Underwriting Agreement, this Prospectus is being filed with the RoC in accordance with applicable law. This Prospectus contains details of the Issue Price, Anchor Investor Issue Price, Issue size and underwriting arrangements and is complete in all material respects.

For further details, see “*General Information*” on page 74.

Depository Arrangements

The Allotment of the Equity Shares in the Issue shall be only in a dematerialised form, (i.e., not in the form of physical certificates but be fungible and be represented by the statement issued through the electronic mode). For more information, see “*Terms of the Issue*” on page 357.

Undertakings by our Company

Our Company undertakes the following:

- adequate arrangements were made to collect all Bid cum Application Forms submitted by Bidders.
- the complaints received in respect of the Issue were and shall be attended to by our Company expeditiously and satisfactorily;
- all steps for completion of the necessary formalities for listing and commencement of trading at the Stock Exchanges where the Equity Shares are proposed to be listed shall be taken within three Working Days of the Bid/Issue Closing Date or such other period as may be prescribed;
- if Allotment is not made within the prescribed time period under applicable law, the entire subscription amount received will be refunded/unblocked within the time prescribed under applicable law. If there is delay beyond the prescribed time, our Company shall pay interest prescribed under the Companies Act, the SEBI ICDR Regulations and applicable law for the delayed period;
- the funds required for making refunds/unblocking (to the extent applicable) as per the mode(s) disclosed shall be made available to the Registrar to the Issue by our Company;
- where refunds (to the extent applicable) are made through electronic transfer of funds, a suitable communication shall be sent to the unsuccessful Bidder within time prescribed under applicable law, giving details of the bank where refunds shall be credited along with amount and expected date of electronic credit of refund;
- Promoters’ contribution, if any, was brought in advance before the Bid/Issue Opening Date and the balance, if any, shall be brought in on a pro rata basis before calls are made on the Allottees;
- that if our Company does not proceed with the Issue after the Bid/Issue Closing Date but prior to Allotment, the reason thereof shall be given as a public notice within two days of the Bid/Issue Closing Date. The public notice shall be issued in the same newspapers where the pre-Issue advertisements were published. The Stock Exchanges shall be informed promptly;
- that if the Issue is withdrawn after the Bid/Issue Closing Date, our Company shall be required to file a fresh offer document with SEBI, in the event a decision is taken to proceed with the Issue subsequently; and
- No further issue of Equity Shares was made till the Equity Shares offered through the Red Herring Prospectus are listed or until the Bid monies are unblocked in ASBA Account/refunded on account of non-listing, under-subscription, etc.

Utilisation of Issue Proceeds

Our Company confirms that all monies received out of the Issue have been credited/transferred to a separate bank account other than the bank account referred to in sub-section (3) of Section 40 of the Companies Act.

Impersonation

Attention of the Bidders is specifically drawn to the provisions of sub-section (1) of Section 38 of the Companies Act which is reproduced below:

“Any person who –

- (a) *makes or abets making of an application in a fictitious name to a company for acquiring, or subscribing for, its securities; or*
- (b) *makes or abets making of multiple applications to a company in different names or in different combinations of his name or surname for acquiring or subscribing for its securities; or*
- (c) *otherwise induces directly or indirectly a company to allot, or register any transfer of, securities to him, or to any other person in a fictitious name,*

shall be liable for action under Section 447.”

The liability prescribed under Section 447 of the Companies Act for fraud involving an amount of at least ₹1 million or 1% of the turnover of the company, whichever is lower, includes imprisonment for a term which shall not be less than six months extending up to 10 years and fine of an amount not less than the amount involved in the fraud, extending up to three times such amount (provided that where the fraud involves public interest, such term shall not be less than three years.) Further, where the fraud involves an amount less than ₹1 million or 1% of the turnover of the company, whichever is lower, and does not involve public interest, any person guilty of such fraud shall be punishable with imprisonment for a term which may extend to five years or with fine which may extend to ₹5 million or with both.

RESTRICTIONS ON FOREIGN OWNERSHIP OF INDIAN SECURITIES

Foreign investment in Indian securities is regulated through the Industrial Policy, 1991 of the Government of India and FEMA. While the Industrial Policy, 1991 prescribes the limits and the conditions subject to which foreign investment can be made in different sectors of the Indian economy, FEMA regulates the precise manner in which such investment may be made. Foreign investment is permitted (except in the prohibited sectors) in Indian companies, either through the automatic route or the approval route, depending upon the sector in which foreign investment is sought to be made. The Government of India makes policy announcements on FDI through press notes and press releases. The regulatory framework, over a period of time, thus, consists of acts, regulations, press notes, press releases, and clarifications among other amendments. The DPIIT (formerly Department of Industrial Policy & Promotion) issued the Consolidated FDI Policy Circular dated October 15, 2020, with effect from October 15, 2020 (the “**FDI Policy**”), which consolidates and supersedes all previous press note, press releases and clarifications on FDI issued by the DPIIT that were in force and effect prior to October 15, 2020.

In terms of Press Note 3 of 2020, dated April 17, 2020 (“**Press Note**”), issued by the DPIIT, the FDI Policy and the FEMA (Non-debt Instruments) Rules has been amended to state that all investments under the foreign direct investment route by entities of a country which shares land border with India or where the beneficial owner of an investment into India is situated in or is a citizen of any such country will require prior approval of the Government of India. Further, in the event of transfer of ownership of any existing or future foreign direct investment in an entity in India, directly or indirectly, resulting in the beneficial ownership falling within the aforesaid restriction/ purview, such subsequent change in the beneficial ownership will also require approval of the Government of India. Pursuant to the Foreign Exchange Management (Non-debt Instruments) (Fourth Amendment) Rules, 2020, a multilateral bank or fund, of which India is a member, shall not be treated as an entity of a particular country nor shall any country be treated as the beneficial owner of the investments of such bank or fund in India. Further, in accordance with the amendment to the Companies (Share Capital and Debentures) Rules, 2014 vide notification dated May 4, 2022 issued by Ministry of Corporate Affairs, a declaration shall be inserted in the share transfer form stipulating whether government approval shall be required to be obtained under Foreign Exchange Management (Non-debt Instruments) Rules, 2019 prior to transfer of shares, as applicable. Each Bidder should seek independent legal advice about its ability to participate in the Issue. In the event such prior approval of the Government of India is required, and such approval has been obtained, the Bidder shall intimate our Company and the Registrar to the Issue in writing about such approval along with a copy thereof within the Issue Period.

As per the FDI Policy and FEMA Rules, FDI in companies engaged in cruise tourism, which is the sector in which our Company operates, is permitted up to 100% of the paid-up share capital of such company under the automatic route.

The transfer of shares between an Indian resident and a non-resident does not require the prior approval of the RBI, provided that (i) the activities of the investee company are under the automatic route under the Consolidated FDI Policy and such transfer does not attract the provisions of the SEBI Takeover Regulations; (ii) the non-resident shareholding is within the sectoral limits under the Consolidated FDI Policy; and (iii) the pricing is in accordance with the guidelines prescribed by SEBI and RBI. For details of the aggregate limit for investments by NRIs and FPIs in our Company, see “*Issue Procedure – Bids by Eligible NRIs*” and “*Issue Procedure – Bids by FPIs*” each on page 375.

As per the existing policy of the Government of India, OCBs could participate in this Issue. For further details, see “*Issue Procedure*” beginning on page 368.

The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

The above information was given for the benefit of the Bidders. Bidders were advised to make their independent investigations, seek independent legal advice about their ability to participate in the Issue and ensure that the number of Equity Shares Bid for do not exceed the applicable limits under laws or regulations.

SECTION VIII: DESCRIPTION OF EQUITY SHARES AND TERMS OF ARTICLES OF ASSOCIATION

There are no material clauses of our Articles of Association that have been left out from disclosures having bearing on the Issue or this Prospectus.

(COMPANY LIMITED BY SHARES)

ARTICLES OF ASSOCIATION

OF

Waterways Leisure Tourism Limited*

(Incorporated under Companies Act, 2013)

****1. Applicability of Table F**

The Regulations contained in Table 'F' in the Schedule-I to the Companies Act, 2013 and rules made thereunder, as amended ("**Companies Act**" or "**Act**") shall not apply to the Company except in so far as the same are repeated, contained or expressly made applicable in these Articles or by the Companies Act.

****2.** The regulations for the management of the Company and for the observance by the members thereto and their representatives, shall, subject to any exercise of the statutory powers of the Company with reference to addition, alteration, substitution, modification, repeal and variation thereto by Special Resolution as prescribed or permitted by the Companies Act be such as are contained in these Articles.

I. INTERPRETATION

1. (i) In these regulations—

- a) "**The Act**" means the Companies Act, 2013
- b) "**Articles**" means these Articles of Association of the Company or as altered from time to time.
- c) "**Associate Company**", in relation to another company, means a company in which that other company has a significant influence, but which is not a subsidiary company of the company having such influence and includes a joint venture company.
Explanation.—for the purposes of this clause, "significant influence" means control of at least twenty per cent of total share capital, or of business decisions under an agreement;
- d) "**Board of Directors**" or "**Board**", means the collective body of the directors of the Company and shall include a Committee thereof.

****e)** "**Company**" or "**The Company**" or "**this Company**" means **Waterways Leisure Tourism Limited***

****The Name Clause is altered pursuant to the Conversion of Private Limited Company into Public Limited by special resolution passed at the Extra-ordinary General Meeting held on February 25, 2025.***

- f) "**Control**" shall include the right to appoint majority of the directors or to control the management or policy decisions exercisable by a person or persons acting individually or in concert, directly or indirectly, including by virtue of their shareholding or management rights or shareholders agreements or voting agreements or in any other manner.
- g) "**Depositories Act**" means the Depositories Act, 1996, or any statutory modification or re-enactment thereof, for the time being in force.
- h) "**Depository**" means a depository as defined under Section 2(1)(e) of the Depositories Act

- i) **“Director”** means a member of the Board appointed in accordance with these Articles, including any additional and/or alternate director.
- j) **“Debenture”** includes Debenture stock, bonds or any other instrument of a Company evidencing a debt, whether constituting a charge on the assets of the Company or not.
- k) **“Document”** includes summons, notice, requisition, order, declaration, form and register, whether issued, sent or kept in pursuance of this Act or under any other law for the time being in force or otherwise, maintained on paper or in electronic form.
- l) **“General Meeting”** means a general meeting of the Shareholders of the Company, whether an annual general meeting or an extraordinary general meeting.
- m) **“Key Managerial Personnel”** means the Chief Executive officer or the managing director or the manager; the company secretary; whole-time director; Chief Financial Officer; and such other officer as may be notified from time to time in the Rules.
- n) **“Ordinary & Special Resolution”** shall have the meanings assigned to these terms by Section 114 of the Act.
- o) **“Promoter”** means a person—
 - a. who has been named as such in a prospectus or is identified by the company in the annual return referred to in Section 92; or
 - b. who has control over the affairs of the Company, directly or indirectly whether as a shareholder, director or otherwise; or
 - c. in accordance with whose advice, directions or instructions the Board of Directors of the Company is accustomed to act:
Provided that nothing in sub-clause (c) shall apply to a person who is acting merely in a professional capacity;
- p) **“The office”** means the Registered Office for the time being of the Company.

Words importing the singular number shall include the plural number and words importing the masculine gender shall, where the context admits, include the feminine and neuter gender.

Reference in these articles to any provision of the Act shall, where the context so admits, be construed as a reference by any statute for the time being in force.

Unless the context otherwise requires, words or expression contained in these Regulations shall bear the same meaning as in the Act or any Statutory modification thereof in force.

*****Public Company***

The Company is a public company limited by shares within the meaning of sections 2(71) and 3(1)(a) the Act.

Share capital and variation of rights

- **1.** Subject to the provisions of Section 62 of the Act and these Articles, the shares in the capital of the Company shall be under the control of the Directors who may by sending a letter of offer, as applicable, issue, allot or otherwise dispose of the same or any of them to such persons, or employees (under ESOP scheme passed by special resolution) in such proportion and on such terms and conditions and either at a premium or at par or at a discount (subject to compliance with Sections 52 and 53 and other provisions of the Act) and at such time as they may from time to time think fit. and with the sanction of the Company in the General Meeting to give to

any person or persons or employee(s) the option or right to call for any shares either at par or premium during such time and for such consideration as the Directors think fit, and may issue and allot shares in the capital of the Company on payment in full or part of any property sold and transferred or for any services rendered to the Company in the conduct of its business and any shares which may so be allotted may be issued as fully paid up shares, and if so issued, shall be deemed to be fully paid shares. Provided that option or right to call of shares shall not be given to any person or persons without the sanction of the Company in the General Meeting. As regards all allotments, from time to time made, the Directors shall duly comply with the Act, as the case may be.

****2.** (i) Every person whose name is entered as a member in the register of members shall be entitled to receive within two months after incorporation, in case of subscribers to the memorandum or after allotment or within one month after the application for the registration of transfer, transmission sub-division, consolidation or renewal of any of its shares as the case may be- or within a period of six months from the date of allotment in the case of any allotment of debenture, and as per the applicable law-for the time being in force may provide , -

(a) One or more certificate in marketable lots for all the shares of each class or denomination registered in his name without payment of any charges; or

(b) Several certificates, each for one or more of his shares, upon payment of twenty rupees for each certificate after the first.

(ii) Every certificate shall be under the seal and shall specify the shares to which it relates and the amount paid-up thereon.

Every certificate shall specify the shares to which it relates and the amount paid-up thereon and shall be signed by two Directors or by a director and the company secretary, wherever the company has appointed a company secretary.

(iii) In respect of any share or shares held jointly by several persons, the company shall not be bound to issue more than one certificate, and delivery of a certificate for a share to one of several joint holders shall be sufficient delivery to all such holder

****3** (i) If any share certificate be worn out, defaced, mutilated or torn or if there be no further space on the back for endorsement of transfer, or in case of sub-division or consolidation of Shares, then upon production and surrender thereof to the company, a new certificate may be issued in lieu thereof, and if any certificate is lost or destroyed then upon proof thereof to the satisfaction of the company and on execution of such indemnity as the company deem adequate, a new certificate in lieu thereof shall be given to the party entitled to such lost or destroyed certificate. Every certificate under this Article shall be issued on payment of twenty rupees for each certificate. Provided that no fee shall be charged for issue of new certificates in replacement of those which are old, defaced or worn out or where there is no further space on the back thereof for endorsement of transfer.

Provided that notwithstanding what is stated above the Directors shall comply with such rules or regulation or requirements of any stock exchange or the rules made under the Act or the rules made under Securities Contracts (Regulation) Act, 1956 or any other act or rules applicable in this behalf.

(ii) The provisions of Articles (2) and (3) shall mutatis mutandis apply to debentures of the company.

4 Except as required by law, no person shall be recognised by the company as holding any share upon any trust, and the company shall not be bound by, or be compelled in any way to recognise (even when having notice thereof) any equitable, contingent, future or partial interest in any share, or any interest in any fractional part of a share, or (except only as by these regulations or by law otherwise provided) any other rights in respect of any share except an absolute right to the entirety thereof in the registered holder.

****5** (i) The company may exercise the powers of paying commissions conferred by sub-section (6) of section 40 of the Act, provided that the rate per cent or the amount of the commission paid or agreed to be paid shall be disclosed in the manner required by that section and rules made thereunder.

(ii) The rate or amount of the commission shall not exceed the rate or amount prescribed in rules made under sub-section (6) of section 40 of the Act.

(iii) The commission may be satisfied by the payment of cash or the allotment of fully or partly paid shares or partly in the one way and partly in the other.

****6** (i) If at any time the share capital is divided into different classes of shares, the rights attached to any class (unless otherwise provided by the terms of issue of the shares of that class) may, subject to the provisions of section 48 of the Act, and whether or not the company is being wound up, be varied with the consent in writing of the holders of three-fourths of the issued shares of that class, or with the sanction of a special resolution passed at a separate meeting of the holders of the shares of that class.

(ii) To every such separate meeting, the provisions of these regulations relating to general meetings shall mutatis mutandis apply, but so that the necessary quorum shall be at least two persons holding at least one-third of the issued shares of the class in question.

7. The rights conferred upon the holders of the shares of any class issued with preferred or other rights shall not, unless otherwise expressly provided by the terms of issue of the shares of that class, be deemed to be varied by the creation or issue of further shares ranking pari passu therewith.

****8.** Subject to the provisions of section 55 of the Act, any preference shares may, with the sanction of an ordinary resolution be issued on the terms that they are to be redeemed on such terms and in such manner as the company before the issue of the shares may, by special resolution, determine.

8A. i. The Company may issue any kind of shares including but not limited to the following: ^

- a. Equity share capital
 - i. with voting rights and /or
 - ii. with differential rights as to dividend voting or otherwise in accordance with the Act and
- b. Preference share Capital

ii. The Company may issue debentures or any securities as may be permissible by applicable laws

iii. The Company may convert any kind of securities as may be permissible by applicable laws

^ Clause 8A is added pursuant Special Resolution passed at Extra-Ordinary General Meeting of the company on December 30, 2020

****9** (i) The company shall have a first and paramount lien-

- (a) On every share/Debenture (not being a fully paid shares/debentures), registered in the name of each member (whether solely or jointly with others) and upon the proceeds of sale thereof for all monies (whether presently payable or not) called, or payable at a fixed time, in respect of that share/debentures and no equitable interest in any share shall be created except upon the footing and condition that this Article will have full effect and such lien shall extend to all dividends and bonuses from time to time declared in respect of such shares/debentures. Unless otherwise agreed the registration of a transfer of shares/debentures shall operate as a waiver of the Company's lien if any, on such shares/debentures; and
- (b) on all shares (not being fully paid shares) standing registered in the name of a person, for all monies presently payable by him or his estate to the company:

The Board of directors may at any time declare any share to be wholly or in part exempt from the provisions of this clause.

- (c) That the fully paid shares shall be free from all lien, while in case of partly paid shares, the

Company's lien, if any, will be restricted to moneys called or payable at a fixed time in respect of such shares.

(ii) The company's lien, if any, on a share shall extend to all dividends payable and bonuses declared from time to time in respect of such shares.

10. The company may sell, in such manner as the Board thinks fit, any shares on which the company has a lien:

Provided that no sale shall be made-

(a) Unless a sum in respect of which the lien exists is presently payable; or

(b) until the expiration of fourteen days after a notice in writing stating and demanding payment of such part of the amount in respect of which the lien exists as is presently payable, has been given to the registered holder for the time being of the share or the person entitled thereto by reason of his death or insolvency.

11 (i) To give effect to any such sale, the Board may authorise some person to transfer the shares sold to the purchaser thereof.

(ii) The purchaser shall be registered as the holder of the shares comprised in any such transfer.

(iii) The purchaser shall not be bound to see to the application of the purchase money, nor shall his title to the shares be affected by any irregularity or invalidity in the proceedings in reference to the sale.

12 (i) The proceeds of the sale shall be received by the company and applied in payment of such part of the amount in respect of which the lien exists as is presently payable.

(ii) The residue, if any, shall, subject to a like lien for sums not presently payable as existed upon the shares before the sale, be paid to the person entitled to the shares at the date of the sale.

****Dematerialization of Securities**

The Company shall recognise interest in dematerialised securities under the Depositories Act, 1996.

Subject to the provisions of the Act, either the Company or the investor may exercise an option to issue (in case of the Company only), deal in, hold the securities (including shares) with a Depository in electronic form and the share certificates in respect thereof shall be dematerialized, in which event, the rights and obligations of the parties concerned and matters connected therewith or incidental thereof shall be governed by the provisions of the Depositories Act, 1996 as amended from time to time or any statutory modification(s) thereto or re-enactment thereof, the Securities and Exchange Board of India (Depositories and Participants) Regulations, 2018 and other Applicable Law.

The Company shall cause to be kept a register and index of Members with details of securities held in materialised and dematerialised forms in any media as may be permitted by law including any form of electronic media in accordance with all applicable provisions of the Act and the Depositories Act, 1996. The register and index of beneficial owners maintained by a Depository under the Depositories Act, 1996 shall be deemed to be a register and index of Members for the purposes of this Act. The Company shall have the power to keep in any state or country outside India, a branch Register of Members, resident in that state or country. The register and index of beneficial owners maintained by a depository under Section 11 of the Depositories Act, 1996, shall be deemed to be register and index of members and register and index of debenture-holders, as the case may be, for the purpose of the Act.

Calls on shares

13 (i) The Board may, from time to time, make calls upon the members in respect of any monies unpaid on their shares (whether on account of the nominal value of the shares or by way of premium) and not by the conditions of allotment thereof made payable at fixed times:

Provided that no call shall exceed one-fourth of the nominal value of the share or be payable at less than one month from the date fixed for the payment of the last preceding call.

(ii) Each member shall, subject to receiving at least fourteen days' notice specifying the time or times and place of payment, pay to the company, at the time or times and place so specified, the amount called on his shares.

(iii) A call may be revoked or postponed at the discretion of the Board.

14 A call shall be deemed to have been made at the time when the resolution of the Board authorizing the call was passed and may be required to be paid by instalments.

15 The joint holders of a share shall be jointly and severally liable to pay all calls in respect thereof.

16 (i) If a sum called in respect of a share is not paid before or on the day appointed for payment thereof, the person from whom the sum is due shall pay interest thereon from the day appointed for payment thereof to the time of actual payment at ten per cent per annum or at such lower rate, if any, as the Board may determine.

(ii) The Board shall be at liberty to waive payment of any such interest wholly or in part.

17 (i) Any sum which by the terms of issue of a share becomes payable on allotment or at any fixed date, whether on account of the nominal value of the share or by way of premium, shall, for the purposes of these regulations, be deemed to be a call duly made and payable on the date on which by the terms of issue such sum becomes payable.

(ii) In case of non-payment of such sum, all the relevant provisions of these regulations as to payment of interest and expenses, forfeiture or otherwise shall apply as if such sum had become payable by virtue of a call duly made and notified.

****18 The Board-**

(a) may, if it thinks fit, receive from any member willing to advance the same, all or any part of the monies uncalled and unpaid upon any shares held by him; and

(b) upon all or any of the monies so advanced, may (until the same would, but for such advance, become presently payable) pay interest at such rate not exceeding, unless the company in general meeting shall otherwise direct, twelve per cent per annum, as may be agreed upon between the Board and the member paying the sum in advance.

The Board -

a. may, if it thinks fit, subject to provisions of Section 50 of the Act, agree to and receive from any member willing to advance the same, all or any part of the monies uncalled and unpaid upon any shares held by him; and

b. upon all or any of the monies so advanced, may (until the same would, but for such advance, become presently payable) pay interest not exceeding, unless the company in general meeting shall otherwise direct, twelve per cent per annum, as may be agreed upon between the Board and the member paying the sum in advance. Any amount paid-up in advance of calls on any share may carry interest but shall not entitle the holder of the share to participate in respect thereof, in dividend subsequently declared. Provided that the Directors may at any time repay the amount so advanced.

The members shall not be entitled to any voting rights in respect of the moneys so paid by him until the same would but for such payment, become presently payable.

The provisions of these Articles shall mutatis mutandis apply to the calls on debentures of the company

Provided that the Board shall not give the option or right to call on shares to any person except with the sanction of the Company in General Meeting.

****Transfer of shares**

19 (i) A common form of transfer shall be used and the instrument of transfer of any share in the company shall be executed by or on behalf of both the transferor and transferee.

(ii) The transferor shall be deemed to remain a holder of the share until the name of the transferee is entered in the register of members in respect thereof.

20. The Board may, subject to the right of appeal conferred by section 58 of the Act decline to register-

- (a) the transfer of a share, not being a fully paid share, to a person of whom they do not approve; or
- (b) any transfer of shares on which the company has a lien.

21. The Board may decline to recognise any instrument of transfer unless-

- (a) the instrument of transfer is in the form as prescribed in rules made under sub-section (1) of section 56 of the Act;
 - (b) the instrument of transfer is accompanied by the certificate of the shares to which it relates, and such other evidence as the Board may reasonably require to show the right of the transferor to make the transfer; and
 - (c) the instrument of transfer is in respect of only one class of shares.
- (d) On giving not less than seven days' previous notice in accordance with section 91 of the Act and rules made thereunder, the registration of transfers may be suspended at such times and for such periods as the Board may from time to time determine:

Provided that such registration shall not be suspended for more than thirty days at any one time or for more than forty-five days in the aggregate in any year.

****Limitation of time for issue of certificates**

22. Every member shall be entitled, without payment to one or more certificates in marketable lots, for all the shares of each class or denomination registered in his name, or if the directors so approve (upon paying such fee as the Directors so time determine) to several certificates, each for one or more of such shares and the company shall complete and have ready for delivery such certificates within two months from the date of allotment, unless the conditions of issue thereof otherwise provide, or within one month of the receipt of application of registration of transfer, transmission, sub-division, consolidation or renewal of any of its shares as the case may be. Every certificate of shares shall be under the seal of the company and shall specify the number and distinctive numbers of shares in respect of which it is issued and amount paid-up thereon and shall be in such form as the directors may prescribe and approve, provided that in respect of a share or shares held jointly by several persons, the company shall not be bound to issue more than one certificate and delivery of a certificate of shares to one or several joint holders shall be a sufficient delivery to all such holders.

Transmission of shares

23 (i) On the death of a member, the survivor or survivors where the member was a joint holder, and his nominee or nominees or legal representatives where he was a sole holder, shall be the only persons recognised by the company as having any title to his interest in the shares

(ii) Nothing in clause (i) shall release the estate of a deceased joint holder from any liability in respect of any share which had been jointly held by him with other persons.

24 (i) Any person becoming entitled to a share in consequence of the death or insolvency of a member may, upon such evidence being produced as may from time to time properly be required by the Board and subject as hereinafter provided, elect, either-

- (a) to be registered himself as holder of the share; or

(b) to make such transfer of the share as the deceased or insolvent member could have made.

(ii) The Board shall, in either case, have the same right to decline or suspend registration as it would have had, if the deceased or insolvent member had transferred the share before his death or insolvency.

25 (i) If the person so becoming entitled shall elect to be registered as holder of the share himself, he shall deliver or send to the company a notice in writing signed by him stating that he so elects.

(ii) If the person aforesaid shall elect to transfer the share, he shall testify his election by executing a transfer of the share.

(iii) All the limitations, restrictions and provisions of these regulations relating to the right to transfer and the registration of transfers of shares shall be applicable to any such notice or transfer as aforesaid as if the death or insolvency of the member had not occurred and the notice or transfer were a transfer signed by that member.

26 (a) A person becoming entitled to a share by reason of the death or insolvency of the holder shall be entitled to the same dividends and other advantages to which he would be entitled if he were the registered holder of the share, except that he shall not, before being registered as a member in respect of the share, be entitled in respect of it to exercise any right conferred by membership in relation to meetings of the company:

Provided that the Board may, at any time, give notice requiring any such person to elect either to be registered himself or to transfer the share, and if the notice is not complied with within ninety days, the Board may thereafter withhold payment of all dividends, bonuses or other monies payable in respect of the share, until the requirements of the notice have been complied with.

*****26 (b) Lock-in of pledged securities in connection with the IPO of the Company**

- (a) Notwithstanding anything contained in these Articles, all equity shares of the Company that are (a) subject to pledge; or (b) under “freeze balance” or “safe-keep balance” on a day prior to the closure of the bid/offer closing date, and form part of the pre-IPO capital of the Company which is required to be locked-in under Regulation 17 of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended (“**ICDR Regulations**”), from the date of allotment of equity shares of the Company pursuant to the IPO, shall remain subject to mandatory lock-in provisions as prescribed by SEBI from time to time.
- (b) The Company is hereby authorized to provide necessary instructions to and direct the depositories prior to the date of allotment of equity shares of the Company pursuant to the IPO, to ensure that their systems automatically mark such equity shares as “non-transferable” or “locked-in” for the duration of the applicable Lock-in Period. The aforementioned equity shares shall be treated as “locked-in” or “non transferable” for the Lock-in Period.
- (c) In the event that a pledge on any such equity shares of the Company is invoked by a pledgee/lender, whether in whole or in part, the equity shares so transferred or received by the pledgee upon such invocation shall be automatically locked-in and shall remain under lock-in, in the beneficiary account of the pledgee, for the balance Lock-in Period.
- (d) In the event that a pledge on any such equity shares of the Company is invoked by a pledgee/lender or released back to the pledgor, such equity shares shall continue to be subject to the lock-in for the remainder of the applicable regulatory period. The transfer of equity shares upon invocation of the pledge shall not exempt the securities from the lock-in requirements.
- (e) The Company shall ensure that any lender or pledgee is formally notified of these lock-in restrictions as per applicable law. No transfer of such locked-in equity shares shall be recognized by the Company or the registrar and transfer agent if such transfer violates the ICDR Regulations or this Article or applicable law; and

- (f) Notwithstanding anything contained in these Articles, provisions of this Article shall override any other provisions in these Articles relating to the transfer and transmission of shares during the applicable regulatory period.
- (g) For the purposes of this Article, (a) “Lock-in Period” means the period for which the entire pre-issue capital of the Company held by persons other than the promoters and equity shares specified under the proviso to Regulation 17(1) of the SEBI ICDR Regulations, in case of the initial public offering, is locked-in in accordance with Regulation 17 of the SEBI ICDR Regulations; and (b) “SEBI ICDR Regulations” shall mean the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended.
- (h) The Board is authorised to take all steps, furnish all declarations and issue all instructions necessary to implement such lock-in and to remove such marking upon expiry of the relevant lock-in period or as otherwise permitted under applicable law.

****No fees on transfer or transmission**

27. No fee shall be charged for registration of transfer, transmission, probate, succession certificate and Letters of administration, Certificate of Death or Marriage, Power of Attorney or similar other document.

****Further Issue of Shares**

28. Where at any time after the expiry of two years from the formation of the company or at any time after the expiry of one year from the allotment of shares in the company made for the first time after its formation, whichever is earlier, it is proposed to increase the subscribed capital of the company by allotment of further shares then :

- (a) Such further shares shall be offered to the persons who, at the date of the offer, are holders of the equity shares of the Company, in proportion, as nearly as circumstances admit, to the paid-up share capital on those shares by sending a letter of offer, subject to the following conditions, namely;-
- (b) The offer aforesaid shall be made by a notice specifying the number of shares offered and limiting a time not being less than fifteen days and not exceeding thirty days from the date of the offer within which the offer, if not accepted, will be deemed to have been declined;
- (c) The offer aforesaid shall be deemed to include a right exercisable by the person concerned to renounce the shares offered to him or any of them in favour of any other person and the notice referred to in sub-clause (b) shall contain a statement of this right;
- (d) After the expiry of the time specified in the notice aforesaid, or on receipt of earlier intimation from the person to whom such notice is given that he declines to accept the shares offered, the Board of Directors may dispose of them in such manner which is not disadvantageous to the shareholders and the Company .

1. Notwithstanding anything contained in subclause (1) the further shares aforesaid may be offered to any persons (whether or not those persons include the persons referred to in clause (a) of sub-clause (1) hereof) in any manner whatsoever.

- (a) If a special resolution to that effect is passed by the company in general meeting, or
- (b) Where no such resolution is passed, if the votes cast (whether on a show of hands or on a poll as the case may be) in favour of the proposal contained in the resolution moved in that general meeting (including the casting vote, if any, of the Chairman) by members who, being entitled so to do, vote in person, or where proxies are allowed, by proxy, exceed the votes, if any, cast against the proposal by members, so entitled

and voting and the Central Government is satisfied, on an application made by the Board of Directors in this behalf, that the proposal is most beneficial to the company.

2. Nothing in sub-clause (c) of (1) hereof shall be deemed :
 - (a) To extend the time within which the offer should be accepted; or
 - (b) To authorize any person to exercise the right of renunciation for a second time, on the ground that the person in whose favour the renunciation was first made has declined to take the shares comprised in the renunciation.
3. Nothing in this Article shall apply to the increase of the subscribed capital of the company caused by the exercise of an option attached to the debentures issued or loans raised by the company:
 - (i) To convert such debentures or loans into shares in the Company ; or
 - (ii) To subscribe for shares in the Company.

PROVIDED THAT the terms of issue of such debentures or the terms of such loans include a term providing for such option and such term:

- (a) Either has been approved by the central Government before the issue of debentures or the raising of the loans or is in conformity with Rules, if any, made by that Government in this behalf ; and
- (b) In the case of debentures or loans or other than debentures issued to, or loans obtained from the Government or any institution specified by the Central Government in this behalf, has also been approved by the special resolution passed by the company in General Meeting before the issue of the loans.

****Directors may refuse to register transfer**

Subject to the provisions of Section 58 of the Act, these Articles, the Securities Contracts (Regulation) Act, 1956, any listing agreement entered into with any recognized stock exchange and other applicable provisions of the Act or any other law for the time being in force, the Directors at their own absolute and uncontrolled discretion and by giving reasons may , decline to register or acknowledge —any transfer of or the transmission by operation of law of the right to, any Shares or interest of a Member in or debentures of the Company. The Company shall within one month from the date on which the instrument of transfer, or the intimation of such transmission, as the case may be, was delivered to Company, send notice of the refusal to the transferee and the transferor or to the person giving intimation of such transmission, as the case may be, giving reasons for such refusal.

Provided that registration of transfer shall however not be refused on the ground of the transferor being either alone or jointly with any other person or persons indebted to the Company on any account whatsoever except where the Company has a lien on Shares or other securities.

No fee shall be charged for registration of transfer, transmission, probate, succession certificate and letter of administration, certificate of death or marriage, power of attorney or similar other document with the Company.

Forfeiture of shares

27. If a member fails to pay any call, or instalment of a call, on the day appointed for payment thereof, the Board may, at any time thereafter during such time as any part of the call or instalment remains unpaid, serve a notice on him requiring payment of so much of the call or instalment as is unpaid, together with any interest which may have accrued.

28. The notice aforesaid shall-

(a) name a further day (not being earlier than the expiry of fourteen days from the date of service of the notice) on or before which the payment required by the notice is to be made; and

(b) state that, in the event of non-payment on or before the day so named, the shares in respect of which the call was made shall be liable to be forfeited.

29 If the requirements of any such notice as aforesaid are not complied with, any share in respect of which the notice has been given may, at any time thereafter, before the payment required by the notice has been made, be forfeited by a resolution of the Board to that effect.

30 (i) A forfeited share may be sold or otherwise disposed of on such terms and in such manner as the Board thinks fit.

(ii) At any time before a sale or disposal as aforesaid, the Board may cancel the forfeiture on such terms as it thinks fit.

31 (i) A person whose shares have been forfeited shall cease to be a member in respect of the forfeited shares, but shall, notwithstanding the forfeiture, remain liable to pay to the company all monies which, at the date of forfeiture, were presently payable by him to the company in respect of the shares.

(ii) The liability of such person shall cease if and when the company shall have received payment in full of all such monies in respect of the shares.

32 (i) A duly verified declaration in writing that the declarant is a director, the manager or the secretary, of the company, and that a share in the company has been duly forfeited on a date stated in the declaration, shall be conclusive evidence of the facts therein stated as against all persons claiming to be entitled to the share;

(ii) The company may receive the consideration, if any, given for the share on any sale or disposal thereof and may execute a transfer of the share in favour of the person to whom the share is sold or disposed of;

(iii) The transferee shall thereupon be registered as the holder of the share; and

(iv) The transferee shall not be bound to see to the application of the purchase money, if any, nor shall his title to the share be affected by any irregularity or invalidity in the proceedings in reference to the forfeiture, sale or disposal of the share.

33 The provisions of these regulations as to forfeiture shall apply in the case of nonpayment of any sum which, by the terms of issue of a share, becomes payable at a fixed time, whether on account of the nominal value of the share or by way of premium, as if the same had been payable by virtue of a call duly made and notified.

Alteration of capital

34 The company may, from time to time, by ordinary resolution increase the share capital by such sum, to be divided into shares of such amount, as may be specified in the resolution.

35 Subject to the provisions of section 61, the company may, by ordinary resolution,-

(a) consolidate and divide all or any of its share capital into shares of larger amount than its existing shares;

(b) convert all or any of its fully paid-up shares into stock, and reconvert that stock into fully paid-up shares of any denomination;

(c) sub-divide its existing shares or any of them into shares of smaller amount than is fixed by the memorandum;

(d) cancel any shares which, at the date of the passing of the resolution, have not been taken or agreed to be taken by any person.

36 Where shares are converted into stock,-

(a) the holders of stock may transfer the same or any part thereof in the same manner as, and subject to the same regulations under which, the shares from which the stock arose might before the conversion have been transferred, or as near thereto as circumstances admit:

Provided that the Board may, from time to time, fix the minimum amount of stock transferable, so, however, that such minimum shall not exceed the nominal amount of the shares from which the stock arose.

(b) the holders of stock shall, according to the amount of stock held by them, have the same rights, privileges and advantages as regards dividends, voting at meetings of the company, and other matters, as if they held the shares from which the stock arose; but no such privilege or advantage (except participation in the dividends and profits of the company and in the assets on winding up) shall be conferred by an amount of stock which would not, if existing in shares, have conferred that privilege or advantage.

(c) such of the regulations of the company as are applicable to paid-up shares shall apply to stock and the words "share" and "shareholder" in those regulations shall include "stock" and "stock-holder" respectively.

37 The company may, by special resolution, reduce in any manner and with, and subject to, any incident authorised and consent required by law,-

(a) its share capital;

(b) any capital redemption reserve account; or

(c) any share premium account.

Capitalisation of profits

38 (i) The company in general meeting may, upon the recommendation of the Board, resolve-

(a) that it is desirable to capitalise any part of the amount for the time being standing to the credit of any of the company's reserve accounts, or to the credit of the, profit and loss account, or otherwise available for distribution; and

(b) that such sum be accordingly set free for distribution in the manner specified in clause (ii) amongst the members who would have been entitled thereto, if distributed by way of dividend and in the same proportions.

(ii) The sum aforesaid shall not be paid in cash but shall be applied, subject to the provision contained in clause (iii), either in or towards-

(A) paying up any amounts for the time being unpaid on any shares held by such members respectively;

(B) paying up in full, unissued shares of the company to be allotted and distributed, credited as fully paid-up, to and amongst such members in the proportions aforesaid;

(C) partly in the way specified in sub-clause (A) and partly in that specified in sub-clause (B);

(D) A securities premium account and a capital redemption reserve account may, for the purposes of this regulation, be applied in the paying up of unissued shares to be issued to members of the company as fully paid bonus shares;

(E) The Board shall give effect to the resolution passed by the company in pursuance of this regulation.

39 (i) Whenever such a resolution as aforesaid shall have been passed, the Board shall-

(a) make all appropriations and applications of the undivided profits resolved to be capitalised thereby, and all allotments and issues of fully paid shares if any; and

(b) generally do all acts and things required to give effect thereto.

(ii) The Board shall have power-

(a) to make such provisions, by the issue of fractional certificates or by payment in cash or otherwise as it thinks fit, for the case of shares becoming distributable in fractions; and

(b) to authorise any person to enter, on behalf of all the members entitled thereto, into an agreement with the company providing for the allotment to them respectively, credited as fully paid-up, of any further shares to which they may be entitled upon such capitalisation, or as the case may require, for the payment by the company on their behalf, by the application thereto of their respective proportions of profits resolved to be capitalised, of the amount or any part of the amounts remaining unpaid on their existing shares;

(iii) Any agreement made under such authority shall be effective and binding on such members.

Buy-back of shares

40 Notwithstanding anything contained in these articles but subject to the provisions of sections 68 to 70 and any other applicable provision of the Act or any other law for the time being in force, the company may purchase its own shares or other specified securities.

General meetings

41 All general meetings other than annual general meeting shall be called extraordinary general meeting.

42 (i) The Board may, whenever it thinks fit, call an extraordinary general meeting.

(ii) If at any time directors capable of acting who are sufficient in number to form a quorum are not within India, any director or any two members of the company may call an extraordinary general meeting in the same manner, as nearly as possible, as that in which such a meeting may be called by the Board.

****Proceeding of the Board**

The Directors may meet together as a Board for the dispatch of business from time to time, and shall hold at least four such meetings every year in such manner that not more than one hundred twenty days shall intervene between two consecutive meetings. The Directors may adjourn and otherwise regulate their meetings as they think fit, in accordance with the Act.

The chairman may, at any time, and the Secretary of the Company as may be authorized in this behalf on the requisition of Director shall at any time summon a meeting of the Board. Notice of at least seven (7) clear days in writing of every meeting of the Board shall be given to every Director and every alternate Director at his usual address whether in India or abroad, provided always that a meeting may be convened by a shorter notice with the consent of all the Directors and the decision taken at such meeting shall be consent by at least one Independent Director of the Company.

The notice of each meeting of the Board shall include (i) the time for the proposed meeting; (ii) the venue for the proposed meeting; and (iii) an agenda setting out the business proposed to be transacted at the meeting.

The Directors may participate in Board meetings through such modes as permitted by applicable laws.

Subject to the provisions of the Act, the quorum for a meeting of the Board and its committees shall be one third of its total strength (any fraction contained in that one-third being rounded off as one) or two Directors whichever is higher, provided that where at any time the number of interested Directors is equal to or exceeds two-thirds of total strength, the number of remaining Directors, that is to say the number of Directors who are not interested, present at the meeting being not less than two, shall be the quorum during such time. The total strength of the Board shall mean the number of Directors actually holding office as Directors on the date of the resolution or meeting, that is to say, the total strength of Board after deducting there from the number of Directors, if any, whose places are vacant at the time. The term 'interested director' means any Director whose presence cannot, by reason of applicable provisions of the Act be counted for the purpose of forming a quorum at meeting of the Board, at the time of the discussion or vote on the concerned matter or resolution.

To the extent permissible by applicable law, the Directors may participate in a meeting of the Board or any Committee thereof, through electronic mode, that is, by way of video conferencing i.e., audio visual electronic communication facility. The notice of the meeting shall contain information regarding the availability of participation through video conferencing, if arranged by the Company. Any Director participating in a meeting by video conferencing shall be counted for the purpose of quorum.

Proceedings at general meetings

43 (i) No business shall be transacted at any general meeting unless a quorum of members is present at the time when the meeting proceeds to business.

(ii) Save as otherwise provided herein, the quorum for the general meetings shall be as provided in section 103 of the Act.

44 The chairperson, if any, of the Board shall preside as Chairperson at every general meeting of the company.

45 If there is no such Chairperson, or if he is not present within fifteen minutes after the time appointed for holding the meeting, or is unwilling to act as chairperson of the meeting, the directors present shall elect one of their members to be Chairperson of the meeting.

46 If at any meeting no director is willing to act as Chairperson or if no director is present within fifteen minutes after the time appointed for holding the meeting, the members present shall choose one of their members to be Chairperson of the meeting.

Adjournment of meeting

47 (i) The Chairperson may, with the consent of any meeting at which a quorum is present, and shall, if so directed by the meeting, adjourn the meeting from time to time and from place to place.

(ii) No business shall be transacted at any adjourned meeting other than the business left unfinished at the meeting from which the adjournment took place.

(iii) When a meeting is adjourned for thirty days or more, notice of the adjourned meeting shall be given as in the case of an original meeting.

(iv) Save as aforesaid, and as provided in section 103 of the Act, it shall not be necessary to give any notice of an adjournment or of the business to be transacted at an adjourned meeting.

Voting rights

48 Subject to any rights or restrictions for the time being attached to any class or classes of shares, -

(a) on a show of hands, every member present in person shall have one vote; and

(b) on a poll, the voting rights of members shall be in proportion to his share in the paid-up equity share capital of the company.

49 A member may exercise his vote at a meeting by electronic means in accordance with section 108 and shall vote only once.

50 (i) In the case of joint holders, the vote of the senior who tenders a vote, whether in person or by proxy, shall be accepted to the exclusion of the votes of the other joint holders.

(ii) For this purpose, seniority shall be determined by the order in which the names stand in the register of members.

51 A member of unsound mind, or in respect of whom an order has been made by any court having jurisdiction in lunacy, may vote, whether on a show of hands or on a poll, by his committee or other legal guardian, and any such committee or guardian may, on a poll, vote by proxy.

52 Any business other than that upon which a poll has been demanded may be proceeded with, pending the taking of the poll.

53 No member shall be entitled to vote at any general meeting unless all calls or other sums presently payable by him in respect of shares in the company have been paid

54 (i) No objection shall be raised to the qualification of any voter except at the meeting or adjourned meeting at which the vote objected to is given or tendered, and every vote not disallowed at such meeting shall be valid for all purposes.

(ii) Any such objection made in due time shall be referred to the Chairperson of the meeting, whose decision shall be final and conclusive.

Proxy

55 The instrument appointing a proxy and the power-of-attorney or other authority, if any, under which it is signed or a notarised copy of that power or authority, shall be deposited at the registered office of the company not less than 48 hours before the time for holding the meeting or adjourned meeting at which the person named in the instrument proposes to vote, or, in the case of a poll, not less than 24 hours before the time appointed for the taking of the poll; and in default the instrument of proxy shall not be treated as valid.

56 An instrument appointing a proxy shall be in the form as prescribed in the rules made under section 105.

57 A vote given in accordance with the terms of an instrument of proxy shall be valid, notwithstanding the previous death or insanity of the principal or the revocation of the proxy or of the authority under which the proxy was executed, or the transfer of the shares in respect of which the proxy is given: Provided that no intimation in writing of such death, insanity, revocation or transfer shall have been received by the company at its office before the commencement of the meeting or adjourned meeting at which the proxy is used.

Board of Directors

**58 The number of Directors shall not be less than three and not more than fifteen. The number of the directors and the names of the first directors shall be determined in writing by the subscribers of the memorandum or a majority of them. The following shall be the first Directors of the Company:

1) Mr. Vijay Kher

2) Mr. Saurabh Jain

59 (i) The remuneration of the directors shall, in so far as it consists of a monthly payment, be deemed to accrue from day-to-day.

(ii) In addition to the remuneration payable to them in pursuance of the Act, the directors may be paid all travelling, hotel and other expenses properly incurred by them-

(a) in attending and returning from meetings of the Board of Directors or any committee thereof or general meetings of the company; or

(b) in connection with the business of the company.

60 The Board may pay all expenses incurred in getting up and registering the company.

61 The company may exercise the powers conferred on it by section 88 with regard to the keeping of a foreign register; and the Board may (subject to the provisions of that section) make and vary such regulations as it may think fit respecting the keeping of any such register.

62 All cheques, promissory notes, drafts, hundis, bills of exchange and other negotiable instruments, and all receipts for monies paid to the company, shall be signed, drawn, accepted, endorsed, or otherwise executed, as the case may be, by such person and in such manner as the Board shall from time to time by resolution determine.

63 Every director present at any meeting of the Board or of a committee thereof shall sign his name in a book to be kept for that purpose.

**64 (i) Subject to the provisions of section 149 of the Act, the Board shall have power at any time, and from time to time, to appoint a person as an additional director, provided the number of the directors and additional directors together shall not at any time exceed the maximum strength fixed for the Board by the articles.

(ii) Such person shall hold office only up to the date of the next annual general meeting of the company but shall be eligible for appointment by the company as a director at that meeting subject to the provisions of the Act. Proceedings of the Board

(iii) The Board of Directors of the Company may appoint an Alternate Director to act for a Director (hereinafter called "the Original Director") during his absence for a period of not less than three months from the State in which the meetings of the Board are ordinarily held. An Alternate Director appointed under this Article shall vacate office if and when the Original Director returns to the State in which the Meetings of the Board are ordinarily held. If the term of office of the Original Director is determined before he so returns to the State aforesaid, any provision in the Act or in these Articles for the automatic reappointment of retiring Directors in default of another appointment shall apply to the Original Director and not to the Alternate Director. Such Alternate Director shall not be required to hold any qualification shares so long as the Original Director holds the necessary qualification shares prescribed by the Articles.

65 (i) The Board of Directors may meet for the conduct of business, adjourn and otherwise regulate its meetings, as it thinks fit.

(ii) A director may, and the manager or secretary on the requisition of a director shall, at any time, summon a meeting of the Board.

66 (i) Save as otherwise expressly provided in the Act, questions arising at any meeting of the Board shall be decided by a majority of votes.

(ii) In case of an equality of votes, the Chairperson of the Board, if any, shall have a second or casting vote.

67 The continuing directors may act notwithstanding any vacancy in the Board; but, if and so long as their number is reduced below the quorum fixed by the Act for a meeting of the Board, the continuing directors or director may act for the purpose of increasing the number of directors to that fixed for the quorum, or of summoning a general meeting of the company, but for no other purpose.

68 (i) The Board may elect a Chairperson of its meetings and determine the period for which he is to hold office.

(ii) If no such Chairperson is elected, or if at any meeting the Chairperson is not present within five minutes after the time appointed for holding the meeting, the directors present may choose one of their number to be Chairperson of the meeting.

69 (i) The Board may, subject to the provisions of the Act, delegate any of its powers to committees consisting of such member or members of its body as it thinks fit.

(ii) Any committee so formed shall, in the exercise of the powers so delegated, conform to any regulations that may be imposed on it by the Board.

70 (i) A committee may elect a Chairperson of its meetings.

(ii) If no such Chairperson is elected, or if at any meeting the Chairperson is not present within five minutes after the time appointed for holding the meeting, the members present may choose one of their members to be Chairperson of the meeting.

71 (i) A committee may meet and adjourn as it thinks fit.

(ii) Questions arising at any meeting of a committee shall be determined by a majority of votes of the members present, and in case of an equality of votes, the Chairperson shall have a second or casting vote.

72 All acts done in any meeting of the Board or of a committee thereof or by any person acting as a director, shall, notwithstanding that it may be afterwards discovered that there was some defect in the appointment of any one or more of such directors or of any person acting as aforesaid, or that they or any of them were disqualified, be as valid as if every such director or such person had been duly appointed and was qualified to be a director.

73 Save as otherwise expressly provided in the Act, a resolution in writing, signed by all the members of the Board or of a committee thereof, for the time being entitled to receive notice of a meeting of the Board or committee, shall be valid and effective as if it had been passed at a meeting of the Board or committee, duly convened and held.

****Term of Issue of Debentures**

Any bonds, debentures, debenture-stock or other securities may if permissible under applicable law be issued at a discount, premium or otherwise by the Company and shall with the consent of the Board be issued upon such terms and conditions and in such manner and for such consideration as the Board shall consider to be for the benefit of

the Company, and on the condition that they or any part of them may be convertible into Equity Shares of any denomination, and with any privileges and conditions as to the redemption, surrender, allotment of shares, attending (but not voting) in the General Meeting, appointment of Directors or otherwise. Provided that debentures with rights to allotment of or conversion into Equity Shares shall not be issued except with, the sanction of the Company in General Meeting accorded by a Special Resolution.

Chief Executive Officer, Manager, Company Secretary or Chief Financial Officer

74 Subject to the provisions of the Act,-

(i) A chief executive officer, manager, company secretary or chief financial officer may be appointed by the Board for such term, at such remuneration and upon such conditions as it may think fit; and any chief executive officer, manager, company secretary or chief financial officer so appointed may be removed by means of a resolution of the Board;

(ii) A director may be appointed as chief executive officer, manager, company secretary or chief financial officer

****75** A provision of the Act or these Articles requiring or authorising a thing to be done by or to a director and chief executive officer, manager, company secretary or chief financial officer shall not be satisfied by its being done by or to the same person acting both as director and as, or in place of, chief executive officer, manager, company secretary or chief financial officer.

The Seal

76 (i) The Board shall provide for the safe custody of the seal.

(ii) The seal of the company shall not be affixed to any instrument except by the authority of a resolution of the Board or of a committee of the Board authorised by it in that behalf, and except in the presence of at least two directors or of the secretary or such other person as the Board may appoint for the purpose; and those two directors or the secretary or other person aforesaid shall sign every instrument to which the seal of the company is so affixed in their presence.

Dividends and Reserve

77 The company in general meeting may declare dividends, but no dividend shall exceed the amount recommended by the Board.

78 Subject to the provisions of section 123, the Board may from time to time pay to the members such interim dividends as appear to it to be justified by the profits of the company.

79 (i) The Board may, before recommending any dividend, set aside out of the profits of the company such sums as it thinks fit as a reserve or reserves which shall, at the discretion of the Board, be applicable for any purpose to which the profits of the company may be properly applied, including provision for meeting contingencies or for equalizing dividends; and pending such application, may, at the like discretion, either be employed in the business of the company or be invested in such investments (other than shares of the company) as the Board may, from time to time, think fit.

(ii) The Board may also carry forward any profits which it may consider necessary not to divide, without setting them aside as a reserve.

80 (i) Subject to the rights of persons, if any, entitled to shares with special rights as to dividends, all dividends shall be declared and paid according to the amounts paid or credited as paid on the shares in respect whereof the dividend is paid, but if and so long as nothing is paid upon any of the shares in the company, dividends may be declared and paid according to the amounts of the shares.

(ii) No amount paid or credited as paid on a share in advance of calls shall be treated for the purposes of this regulation as paid on the share.

(iii) All dividends shall be apportioned and paid proportionately to the amounts paid or credited as paid on the shares during any portion or portions of the period in respect of which the dividend is paid; but if any share is issued on terms providing that it shall rank for dividend as from a particular date such share shall rank for dividend accordingly.

81 The Board may deduct from any dividend payable to any member all sums of money, if any, presently payable by him to the company on account of calls or otherwise in relation to the shares of the company.

82 (i) Any dividend, interest or other monies payable in cash in respect of shares may be paid by cheque or warrant sent through the post directed to the registered address of the holder or, in the case of joint holders, to the registered address of that one of the joint holders who is first named on the register of members, or to such person and to such address as the holder or joint holders may in writing direct.

(ii) Every such cheque or warrant shall be made payable to the order of the person to whom it is sent.

83 Any one of two or more joint holders of a share may give effective receipts for any dividends, bonuses or other monies payable in respect of such share.

84 Notice of any dividend that may have been declared shall be given to the persons entitled to share therein in the manner mentioned in the Act.

85 No dividend shall bear interest against the company.

****Unpaid or Unclaimed Dividend**

- A. Where a dividend has been declared by the Company but has not been paid or claimed within thirty days from the date of the declaration to any Shareholder entitled to the payment of the dividend, the Company shall, within seven days from the date of expiry of the said period of thirty days, transfer the total amount of dividend which remains unpaid or unclaimed to a special account to be opened by the Company in that behalf in any scheduled bank to be called the 'Unpaid Dividend Account'.
- B. Any money transferred to the 'Unpaid Dividend Account' of the Company which remains unpaid or unclaimed for a period of 7 (Seven) years from the date of such transfer, shall be transferred by the Company along with the interest accrued, if any, to the Fund known as Investor Education and Protection Fund established under section 125 of the Act. There shall be no forfeiture of unclaimed or unpaid dividends before the claim becomes barred by law.
- C. All shares in respect of which the dividend has not been paid or claimed for 7 (Seven) consecutive years or more shall be transferred by the Company in the name of Investor Education and Protection Fund along with a statement containing such details as may be prescribed. Provided that any claimant of shares so transferred shall be entitled to claim the transfer of shares from Investor Education and Protection Fund in accordance with such procedure and on submission of such documents as may be prescribed.
- D. No unclaimed dividend shall be forfeited before the claim becomes barred by law.

Accounts

86 (i) The Board shall from time to time determine whether and to what extent and at what times and places and under what conditions or regulations, the accounts and books of the company, or any of them, shall be open to the inspection of members not being directors.

(ii) No member (not being a director) shall have any right of inspecting any account or book or document of the company except as conferred by law or authorised by the Board or by the company in general meeting

Winding up

87 Subject to the provisions of Chapter XX of the Act and rules made thereunder-

(i) If the company shall be wound up, the liquidator may, with the sanction of a special resolution of the company and any other sanction required by the Act, divide amongst the members, in specie or kind, the whole or any part of the assets of the company, whether they shall consist of property of the same kind or not.

(ii) For the purpose aforesaid, the liquidator may set such value as he deems fair upon any property to be divided as aforesaid and may determine how such division shall be carried out as between the members or different classes of members.

(iii) The liquidator may, with the like sanction, vest the whole or any part of such assets in trustees upon such trusts for the benefit of the contributories if he considers necessary, but so that no member shall be compelled to accept any shares or other securities whereon there is any liability.

Indemnity

**88 Subject to applicable law, every officer of the company shall be indemnified out of the assets of the company against any liability incurred by him in defending any proceedings, whether civil or criminal, in which judgment is given in his favour or in which he is acquitted or in which relief is granted to him by the court or the Tribunal.

**** Inserted / modified by passing Special Resolution by members of the Company at their Extra Ordinary General Meeting held on 23rd May,2025.**

***** Inserted by passing a Board Resolution by the members of the Board at their meeting held on May 5, 2026.**

SECTION IX – OTHER INFORMATION

MATERIAL CONTRACTS AND DOCUMENTS FOR INSPECTION

The copies of the following documents and contracts (not being contracts entered into in the ordinary course of business carried on by our Company), which have been entered into by our Company which are deemed material, were attached to the copy of the Red Herring Prospectus and will be attached to this Prospectus, as applicable, which was and will be delivered to the RoC for filing, respectively. Copies of the abovementioned documents and contracts, and also the documents for inspection referred to hereunder, were available for inspection at the Registered Office between 10 a.m. and 5 p.m. on all Working Days and were available on the website of our Company at www.cordeliacruises.com from the date of the Red Herring Prospectus until the Bid/ Issue Closing Date (*except the CRISIL Report which was available from the date of the Draft Red Herring Prospectus and such agreements or documents executed on or after the Bid/Issue Closing Date*).

Any of the contracts or documents mentioned in this Prospectus may be amended or modified at any time, if so required, in the interest of our Company, or if required by the other parties, without reference to the Shareholders, subject to compliance with the provisions of the Companies Act and other applicable law.

A. Material Contracts for the Issue

1. Issue Agreement dated June 13, 2025 read with the amendment to the issue agreement dated June 12, 2026 between our Company and the Book Running Lead Manager.
2. Registrar Agreement dated June 13, 2025, as amended and restated by the amended and restated registrar agreement dated January 19, 2026 read with the second amendment to the amended and restated registrar agreement dated June 12, 2026, between our Company and the Registrar to the Issue.
3. Monitoring Agency Agreement dated December 24, 2025 between our Company and the Monitoring Agency.
4. Cash Escrow and Sponsor Bank Agreement dated June 17, 2026 between our Company, the Registrar to the Issue, the Book Running Lead Manager, the Syndicate Member, the Escrow Collection Bank, Sponsor Banks, Public Issue Bank and the Refund Bank.
5. Syndicate Agreement dated June 17, 2026 between our Company, the Book Running Lead Manager, the Registrar to the Issue and the Syndicate Member.
6. Underwriting Agreement dated June 25, 2026 between our Company and the Underwriters.

B. Material Documents for the Issue

1. Certified copies of our Memorandum of Association and Articles of Association, as amended from time to time.
2. Erstwhile certificate of incorporation dated November 5, 2020, issued by the RoC.
3. Fresh certificate of incorporation dated March 12, 2025, consequent to the change in the name of our Company, issued by the Registrar of Companies, Central Processing Unit, Manesar.
4. Resolutions of the Board dated May 22, 2025 and November 14, 2025 approving the Issue and by the Shareholders pursuant to a special resolution on May 23, 2025 and November 14, 2025.
5. Resolution of our Board dated June 13, 2025, approving the Draft Red Herring Prospectus.
6. Resolution of our Board dated June 17, 2026, approving the Red Herring Prospectus and the Abridged Prospectus.
7. Resolution of our IPO Committee dated June 25, 2026, approving this Prospectus.

8. Copies of the annual reports of our Company for the Fiscal 2025, 2024 and 2023.
9. The examination report dated May 5, 2026, of the Statutory Auditor, on our Restated Consolidated Financial Information, included in this Prospectus.
10. The statement of special tax benefits available to the Company, and its Shareholders dated May 16, 2026 issued by the Statutory Auditor.
11. Consent of our Directors, our Company Secretary and Compliance Officer, Bankers to our Company, the Book Running Lead Manager, the Syndicate Member, legal counsel to our Company, Registrar to the Issue, Escrow Collection Bank, Public Issue Bank, Refund Bank, Sponsor Banks, Monitoring Agency, as referred to in their specific capacities.
12. Certificate dated June 17, 2026, issued by V A Bapat & Co, Chartered Accountants, UDIN: 26161664LLDHVW7637, certifying the operational parameters of KPIs of the Company and certificate dated June 17, 2026, issued by S N Dhawan & CO LLP, Chartered Accountants, UDIN: 26096570ILXJBV5310, certifying the financial parameters of KPIs of the Company.
13. Resolution dated June 17, 2026 passed by the Audit Committee approving the KPIs for disclosure.
14. Written consent dated June 17, 2026, from S N Dhawan & CO LLP, Chartered Accountants, to include its name as required under section 26 of the Companies Act read with SEBI ICDR Regulations, in this Prospectus, and as an “expert” as defined under section 2(38) of the Companies Act, to the extent and in their capacity as our Statutory Auditor, and in respect of their (i) examination report, dated May 5, 2026 on our Restated Consolidated Financial Information; and (ii) their report dated May 16, 2026 on the Statement of Special Tax Benefits in this Prospectus and such consent has not been withdrawn as on the date of this Prospectus. However, the term “experts” and consent thereof does not represent an “expert” or consent as is defined under the U.S. Securities Act.
15. Written consent dated June 25, 2026, from V A Bapat & Co, Chartered Accountants, to include their name as independent chartered accountant as, required under Section 26(5) of the Companies Act, read with SEBI ICDR Regulations as an “expert” as defined under Section 2(38) of the Companies Act in respect of the certificates issued by them in their capacity as the independent chartered accountant to our Company.
16. Written consent dated June 25, 2026, from Yatin Sangani & Associates, to include their name as the independent practicing company secretary as required under Section 26(5) of the Companies Act read with the SEBI ICDR Regulations and as an “expert” as defined under Section 2(38) of the Companies Act, and such consent has not been withdrawn as on the date of this Prospectus.
17. Certificate dated June 17, 2026, issued by S N Dhawan & CO LLP, Chartered Accountants, UDIN: 26096570SPGNFI4953 certifying the financial indebtedness of our Company.
18. Certificate dated June 25, 2026, issued by V A Bapat & Co, Chartered Accountants bearing Firm Registration Number: 0122546W and UDIN: 26161664VPDWZI6685, certifying the weighted average price and cost of acquisition of equity shares of our Company.
19. Investment agreement dated February 17, 2025, amongst our Company and BCII.
20. Investment agreement dated July 1, 2025 amongst our Company and BCII.
21. Bareboat Charter Agreements, each dated April 4, 2025, entered into between Norwegian Sky Limited and BCII and bareboat charter agreement dated April 4, 2025 entered into between Norwegian Sun Limited and BCII.
22. Novation Agreement dated April 11, 2025 entered into between BCII, Norwegian Sky Limited and Baycruise IFSC and novation agreement dated April 11, 2025 entered into between BCII, Norwegian Sun Limited and

Baycruise IFSC.

23. Two time charter agreements, each dated April 11, 2025 entered into between our Company and Baycruise IFSC and the addendums, each dated July 17, 2025 to the two time charter agreements.
24. Cruise Time charter agreement, dated January 12, 2021 entered into between our Company and Corporate Promoter.
25. Time charter agreement, dated February 12, 2025 entered into between our Company and BCII (referred to as “**Time Charter Party Agreement**”), the addendum dated March 19, 2025, the addendum dated September 22, 2025 and the addendum dated December 15, 2025, to the Time Charter Party Agreement.
26. Agreement for Transfer of Intellectual Property Rights Deed dated February 22, 2021, between Zen Cruises Private Limited and our Company.
27. The Confirmatory Trademark Assignment Agreement dated January 12, 2021, between Zen Cruises Private Limited our Company.
28. Employment agreement entered between our Company and Jurgen Bailom, dated April 1, 2024.
29. Employment agreement between our Company and Aditya Gupta dated July 10, 2023, as amended, on July 9, 2024, read along with the appointment letter dated October 12, 2024.
30. Employment letter between our Company and Coralie Annamichele Ansari dated January 2, 2025, read along with the employment letter dated February 26, 2025.
31. Valuation report dated December 4, 2024, issued by Ekadrisht Capital Private Limited, registered valuer.
32. Valuation report dated July 9, 2025, issued by Swaraj Shares and Securities Private Limited, registered valuer.
33. The report titled “*Industry Report on Assessment of overnight ocean and coastal cruise industry in India*” dated May 2026 prepared by CRISIL Intelligence which has been commissioned by and paid for by our Company pursuant to an engagement letter dated October 14, 2025, exclusively for the purposes of the Issue.
34. Consent dated June 12, 2026 of CRISIL Intelligence in respect of the CRISIL Report.
35. Due diligence certificate dated June 13, 2025, addressed to SEBI from the Book Running Lead Manager.
36. In-principle approvals each dated September 11, 2025, issued by BSE and NSE, respectively.
37. Tripartite agreement dated May 25, 2022 between our Company, NSDL and the Registrar to the Company.
38. Tripartite agreement dated June 11, 2025 between our Company, CDSL and the Registrar to the Company.
39. SEBI observation letter received *vide* email dated July 23, 2025.
40. SEBI observation letter bearing reference number SEBI/HO/CFD/RAC-DIL1/P/OW/2025/25765/1 and dated October 1, 2025.

DECLARATION

I hereby certify and declare that all relevant provisions of the Companies Act and the rules, regulations and guidelines issued by the Government of India or the rules, regulations and guidelines issued by the SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Prospectus is contrary to the provisions of the Companies Act, the SCRA, the SCRR, the SEBI Act or rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all the disclosures and statements made in this Prospectus are true and correct.

SIGNED BY THE DIRECTOR OF OUR COMPANY

Jurgen Bailom

Chairman of the Board, Executive Director and Chief Executive Officer

Place: Mumbai

Date: June 25, 2026

DECLARATION

I hereby certify and declare that all relevant provisions of the Companies Act and the rules, regulations and guidelines issued by the Government of India or the rules, regulations and guidelines issued by the SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Prospectus is contrary to the provisions of the Companies Act, the SCRA, the SCRR, the SEBI Act or rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all the disclosures and statements made in this Prospectus are true and correct.

SIGNED BY THE DIRECTOR OF OUR COMPANY

Aditya Gupta

Executive Director

Place: Mumbai

Date: June 25, 2026

DECLARATION

I hereby certify and declare that all relevant provisions of the Companies Act and the rules, regulations and guidelines issued by the Government of India or the rules, regulations and guidelines issued by the SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Prospectus is contrary to the provisions of the Companies Act, the SCRA, the SCRR, the SEBI Act or rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all the disclosures and statements made in this Prospectus are true and correct.

SIGNED BY THE DIRECTOR OF OUR COMPANY

Coralie Annamichelle Ansari

Executive Director

Place: Mumbai

Date: June 25, 2026

DECLARATION

I hereby certify and declare that all relevant provisions of the Companies Act and the rules, regulations and guidelines issued by the Government of India or the rules, regulations and guidelines issued by the SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Prospectus is contrary to the provisions of the Companies Act, the SCRA, the SCRR, the SEBI Act or rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all the disclosures and statements made in this Prospectus are true and correct.

SIGNED BY THE DIRECTOR OF OUR COMPANY

Anil Kumar Chopra
Independent Director

Place: Delhi

Date: June 25, 2026

DECLARATION

I hereby certify and declare that all relevant provisions of the Companies Act and the rules, regulations and guidelines issued by the Government of India or the rules, regulations and guidelines issued by the SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Prospectus is contrary to the provisions of the Companies Act, the SCRA, the SCRR, the SEBI Act or rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all the disclosures and statements made in this Prospectus are true and correct.

SIGNED BY THE DIRECTOR OF OUR COMPANY

Roopa Iyer
Independent Director

Place: Bengaluru
Date: June 25, 2026

DECLARATION

I hereby certify and declare that all relevant provisions of the Companies Act and the rules, regulations and guidelines issued by the Government of India or the rules, regulations and guidelines issued by the SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Prospectus is contrary to the provisions of the Companies Act, the SCRA, the SCRR, the SEBI Act or rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all the disclosures and statements made in this Prospectus are true and correct.

SIGNED BY THE DIRECTOR OF OUR COMPANY

Suranjan Bhattacharjee
Independent Director

Place: London

Date: June 25, 2026

DECLARATION

I hereby certify and declare that all relevant provisions of the Companies Act and the rules, regulations and guidelines issued by the Government of India or the rules, regulations and guidelines issued by the SEBI, established under Section 3 of the SEBI Act, as the case may be, have been complied with and no statement made in this Prospectus is contrary to the provisions of the Companies Act, the SCRA, the SCRR, the SEBI Act or rules made or guidelines or regulations issued thereunder, as the case may be. I further certify that all the disclosures and statements made in this Prospectus are true and correct.

SIGNED BY THE CHIEF FINANCIAL OFFICER OF OUR COMPANY

Nishikant Upadhyay
Chief Financial Officer

Place: Mumbai

Date: June 25, 2026